Report of the Joint Committee Constituted by Hon'ble NGT

Pursuant to

Order dated 22-02-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (PB)
in
Original Application (O.A.) No. 27/2023

&

Order dated 24-04-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
in
Original Application (O.A.) No. 47/2023

In re: News item published in the Times of India dated 03.01.2023 titled "Encroachment alleged inside wild ass sanctuary"



For submission to Hon'ble NGT (WZ) in the matter of
Original Application (O.A.) No. 47/2023

Content

Sr No	Title/ Items	Page No
1.0	Background	03
2.0	Joint Committee Meetings	04
3.0	Site inspection by Compliance Monitoring Committees.	05
4.0	Observations / Findings of District Level Compliance Monitoring Committees	05
5.0	Suggestions / Recommendations of District Level Compliance Monitoring Committees	10

1.0 BACKGROUND:

The Hon'ble National Green Tribunal (NGT) (PB) Order

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled *"Encroachment alleged inside wild ass sanctuary"* published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 & 15 of National Green Tribunal Act, 2010.

Vide Para 2 of the order dated 22-02-2023 in OA 27/2023, Hon'ble NGT (PB) observed that,

"It is said that there are some big salt manufacturing units who have ***encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary****, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are* ***using heavy machinery like earth movers disturbing wild ass and also entire ecology****. It is further alleged that above encroachers are also engaged in* ***illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology****. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972."*

In the above context, Hon'ble NGT (PB) has constituted a joint committee comprising of following offices and directed to submit a factual report within two months.

1. Space Application Centre, Ahmadabad,
2. State Wetland Authority,
3. Gujarat, Gujarat Coastal Management Zone Authority,
4. Collector, Kutch and Surendranagar,
5. PCCF, Wildlife and
6. State PCB - nodal agency for coordination and compliance

As the Joint Committee has not submitted factual report, Hon'ble NGT (WZ), in the matter of O.A. 47/2023 (WZ), has ordered on 24-04-2023 to conduct the site inspection and to submit a factual report within a period of one month and kept the next hearing on 19-07-2023.

2.0 JOINT COMMITTEE MEETINGS:

The 1st meeting of the Joint Committee, constituted by Hon'ble National Green Tribunal (NGT) - Principal Bench, New Delhi in Original Application No. 27/2023, was convened on 10-05-2023 at 15:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference). After detailed deliberations in the 1st meeting held on 10-05-2023, following modalities were unanimously decided:

- Areas to be covered in site inspection shall include the Wild Ass Sanctuary and its Eco Sensitive Zone.
- Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan shall conduct site inspection at the vulnerable locations in their districts to:
    - ✓ Verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone.
    - ✓ Check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity in the Eco-sensitive Zone.
- Compliance Monitoring Committees shall complete the exercise of site inspection within 15 days and shall submit their factual report to the Joint Committee (GPCB being a Nodal agency) at the earliest.
- Upon receipt of reports from all four Compliance Monitoring Committees, the Joint Committee shall convene a meeting for the purpose of review and compilation of the report.

Subsequently, Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan districts conducted site inspections at the vulnerable locations in their districts during the month of May, 2023. The Joint Committee received the Reports from all Compliance Monitoring Committees; with Reports of Kutch & Morbi districts lastly received on 14/07/2023. Compliance Monitoring Committee Reports for **Kutch (Annexure-R1)**, **Surendranagar (Annexure-R2)**, **Morbi (Annexure-R3)** & **Patan (Annexure-R4)** districts are annexed hereto.

Upon receipt of Reports of all the four districts, 2nd meeting of the Joint Committee was convened on 15-07-2023 at 17:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference) to review the reports submitted by the Compliance Monitoring Committees of Kutch, Surendranagar, Morbi & Patan Districts. During the meeting, discussion was held on the observations / findings of the site visits and suggestions / recommendations mentioned in the Reports of the Compliance Monitoring Committees. After deliberations, it was decided to compile the observations / findings and suggestions / recommendations of the District Level Compliance Monitoring Committees in a single report and submit it to Hon'ble NGT in form of a common report.

3.0 SITE INSPECTION BY DISTRICT LEVEL COMPLIANCE MONITORING COMMITTEES:

1) Dasada Taluka was visited on 15/05/2023.
2) Dhragandhra Taluka was visited on 18/05/2023.
3) Tikar Industrial Cluster, Morbi District was inspected on 16/05/2023.
4) Nanad Village, Rapar Taluka, Kutch District was inspected on 17/05/2023.
5) Patan District visited on 23/05/2023.

4.0 OBSERVATIONS / FINDINGS OF DISTRICT LEVEL COMPLIANCE MONITORING COMMITTEES:

4.1 AREA SPECIFIC OBSERVATIONS / FINDINGS:

4.1.1 SURENDRANAGAR DISTRICT:

4.1.1.1 Dasada Taluka:-

1) Two Industrial Units, namely M/s Adinath Technochem Industries & M/s Sang Froid Marine Chem Private Limited, are inspected which are established in the Odu Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Production activity is yet not started but the establishment activity is initiated by the industries.
2) One Industrial Unit, namely M/s Adhya Shakti Salt Suppliers, was established in the Zinzuwada Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Neither plant/machinery nor production activity is observed at site.
3) GPCB has issued Direction of Closure to above all three industries.

4.1.1.2 Dhragandhra Taluka:-

1) DCW Limited has constructed soak pits in @ 60*60 sq meter area for disposal of its wastewater at designated discharge point located within Wild Ass Sanctuary. No other permanent structure is observed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.

2) M/s DCW Limited is discharging alkaline waste water at discharge/disposal point (located in the Wild Ass Sanctuary Area) and the discharged waste water at discharge point is observed being flown through designated area and further spread/entered into nearby Wild Ass Sanctuary Area. Unit is permitted only to dispose the waste water in deep soak pits at designated place and not on the surface. Unit is not complying with the waste water discharge conditions stipulated by Forest Department vide its letter dated 06-11-1987 and CCA order of GPCB.

3) The comments regarding the Analysis results of collected waste water samples are as under:

   - The analysis results of the sample collected from natural drain in wild ass sanctuary located near final discharge point of DCW limited shows that the concentration of pH (5.03), Total Dissolved Solids (569844 mg/l) are not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.

   - The analysis results of the sample collected from final discharge point of DCW limited in LRK (Latitude 23.1472 N Longitude 71.5519 E) shows that pH (9.76) is not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.

   - The analysis results of the sample collected from waste water ponding being accumulated on open land in huge area of wild ass sanctuary shows that the concentration of Suspended Solids (134 mg/l), Total Dissolved Solids (364380 mg/l) are not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.

4) Office of Range Forest Officer, Wild Life Range, Dhrangadhra has issued a letter vide no. K/02/2023-24 dated 18-05-2023 to DCW Limited to stop the flowing of waste water from designated area to Wild Ass Sanctuary Area immediately and to make alternative facility to prevent spreading of waste water into Wild Ass Sanctuary Area.

4.1.2 MORBI DISTRICT:

1) No disposal of industrial effluent is observed from the industries located at Tikar Village which is existing in Eco-sensitive Zone of the Wild Ass Sanctuary.

2) Four Industrial Units, namely M/s. Roshni Chem Food, M/s. Vidhi salt, M/s. Abd Chemicals& M/s Shakti Chemical Industries, are inspected which are established in the Tikar Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Details of industries are narrated in Table A.

Table: A
Details of industrial units located in Tikar Village

Sr. No.	Name & Address of Unit	Details
1	M/s. Roshni Chem Food	• M/s. Roshni Chem Food, is engaged in processing of raw salt to make Common salt. • This unit falls under White category WA9 Common salt crushing and packing units.
2	M/s. Vidhi salt (New Name: M/s. Tithi Salt)	• Production activity is not observed in M/s. Vidhi salt (New Name: M/s. Tithi Salt) as they are awaiting higher HT load from PGVCL. • This unit falls under Orange category 046 - Manufacturing of iodized salt from crude/raw salt. • Action against this unit is under process at HO, GPCB.
3	M/s Shakti Chemical Industries	• M/s Shakti Chemical Industries has obtained NOC & CCA before Notification dated 01.10.2018 and is in operation. • Unit is engaged in manufacturing of Calcium Sulphate @ 150 MT/Month, Magnesium Hydroxide @240 MT/Month and Magnesium Oxide @ 150 MT/Month.
4	M/s. Abd Chemicals	• This unit has provided plant for manufacturing of Magnesium Chloride @ 500 MT/month. • Unit has obtained CTE87411 for the same. Earlier CCA application is rejected by the Board. • During visit, unit is not observed in operation and found in locked condition. No any person found in this unit. All plant machinery are found in idle condition.

3) Other 8 nos. of Industrial Units were established in the Tikar Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Action taken by GPCB is narrated in Table: B.

Table : B
Action taken by GPCB against the industries located in Tikar Village

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Status during Last inspection
1	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
2	Falcon Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
3	Shiv Industries	Vill. Tikar, Ta. Halvad	Closure Order - 15/06/2022	Under Closure direction
4	Shivay Exports P. L.	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
5	Chem stone Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
6	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Under Closure direction
7	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Under Closure direction
8	Poly Atom Lifescience LLP	Vill. Tikar, Ta. Halvad	Closure issued 13/12/2022	Under Closure direction

4) Other 2 nos. of Industrial Units were established in the Kidi Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Action taken by GPCB is narrated in Table: C.

Table : C
Action taken by GPCB against the industries located in Kidi Village

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Status during Last inspection
1	Jivika Chemicals	Vill. Kidi, Ta. Halvad	Closure Order - 12/07/2022	Under Closure direction
2	Vaijnath Chemical	Vill. Kidi, Ta. Halvad	Closure Order - 21/07/2022	Unit Completely Dismantled

5) Action taken by Forest Department against the industrial unit located in Morbi is narrated in Table: D

Table : D **Action taken by Forest Department against the industries located in Tikar Village**			
Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action
1	ABD Chemicals	Vill. Tikar, Ta. Halvad	RFO. Halvad Issuing Notice No-K/JMN/02/2019-20date8/12/2019
2	Roshni Salt Works	Vill. Tikar, Ta. Halvad	RFO. Halvad issuing Notice No-K/JMN/06/2019-20date8/12/2019
3	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	RFO. Halvad issuing Notice No-K/JMN/04/2019-20date8/12/2019
4	M/s Shakti Chemical Industries.	Vill. Tikar, Ta. Halvad	RFO. Halvad issuing Notice No-K/JMN/03/2019-20date 8/12/2019
5	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	RFO. Halvad issuing Notice No-K/JMN/07/2019-20date 8/12/2019
6	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/05/2019-20date 8/12/2019
7	Tikar Salt industries	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/01/2019-20date 8/12/2019

4.1.3 KUTCH & PATAN DISTRICTS:

1) There is no major site specific observations in Kutch & Patan districts.

4.2 COMMON OBSERVATIONS / FINDINGS IN ALL DISTRICTS (KUTCH, MORBI, SURENDRANAGAR & PATAN DISTRICTS):

1) Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2) No water ways are disturbed in Wild Ass Sanctuary and its Eco-sensitive Zone.
3) Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
4) No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
5) Heavy Machineries like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the

manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass Sanctuary area is totally restricted by Forest Department due to breeding period of Wild Ass.

6) No mining activity as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957 is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.

5.0 SUGGESTIONS / RECOMMENDATIONS OF DISTRICT LEVEL COMPLIANCE MONITORING COMMITTEES:

5.1 AREA SPECIFIC SUGGESTIONS / RECOMMENDATIONS:

5.1.1 SURENDRANAGAR DISTRICT:

- In order to reduce the movement of vehicles in the sanctuary area and to reduce the disturbance to the wild animals, the pilgrims going to Vachchraj Dada Mandir and Mardak Bet Mandir in the sanctuary area should register at the check post of Wild Ass Sanctuary Department and the number of pilgrims visiting to Vachchraj Temple and Mardak Bet Temple during the day should be capped and Pilgrims beyond the prescribed number should not be allowed to enter. Overnight stay should be prohibited in both the temples.

- As per the observation of designated area for waste water disposal and nearby Wild Ass Sanctuary area during the site inspection, prima facie, it is noticed that discharged waste water is not fully disposed of through soak pits constructed in 60*60 square meter area of designated area of Thala Village in Wild Ass Sanctuary. This is resulting into spreading of waste water in nearby Wild Ass Sanctuary Area.

- Following actions as short term preventive measures should be adopted by DCW Limited to prevent the spreading of waste water in Wild Ass Sanctuary Area other than the allotted area.

  I. Immediate repairing and strengthening the earthen embankment around the existing designated area should be carried out to prevent the entry of waste water in the area of Wild Ass Sanctuary other than the designated area.

II. Unit should upgrade existing treatment facilities to increase its efficiency as the analysis results of discharge waste water at the time of inspection is not meeting with the prescribed standards of Gujarat Pollution Control Board.

III. Continuous online effluent monitoring system including SCADA & PLC system, with connectivity to the server of Gujarat Pollution Control Board and Central Pollution Control Board, should be installed on pipeline carrying waste water to the designated place for continuous monitoring of the quality of waste water discharged from the unit. If the quality of the waste water to be disposed does not meet with the prescribed norms of Gujarat Pollution Control Board then retreatment should be given instead of its disposal.

- Following actions as long term preventive measures should be adopted by DCW Limited to prevent the spreading of waste water in Wild Ass Sanctuary Area other than the designated area.

I. To determine the carrying capacity/assimilation capacity of the site designated for disposal by the unit, necessary technical studies such as hydro-geological survey should be conducted by reputed institute/agency. On the basis of the report of the study undertaken by the reputed institute/ agency, the approval for the purpose of disposal of wastewater, which have been previously given to the unit by the concerned department may be reviewed and canceled if deemed necessary, and the unit may be asked to provide any alternate facility for final disposal of the wastewater as per the prevailing norms outside the sanctuary.

II. Adequate efforts should be made to reduce the quantum of industrial waste water generated from the manufacturing activity of the unit.

III. Adequate treatment facilities should be set up by the unit to reduce the quantity of industrial waste water discharged and for reusing/recycling the generated waste water.

5.1.2 KUTCH, MORBI & PATAN DISTRICTS:

1) There is no area specific suggestions / recommendation for Kutch, Morbi & Patan districts.

5.2 COMMON SUGGESTIONS / RECOMMENDATIONS FOR ALL DISTRICTS (KUTCH, MORBI, SURENDRANAGAR & PATAN DISTRICTS):

1) As per letter of Principle Chief Conservator of Forest, Wild Life, Govt of Gujarat, it is decided to issue the identity card to the approved Agariyas. Only such Agariyas should be allowed to enter the Wild Ass Sanctuary Area and entry in sanctuary area for all other persons should be prevented by considering them as illegal.

2) Before the start of the salt manufacturing season, the Agariyas should submit evidence of their valid user rights and should register the vehicles and other mechanized vehicles to be used by them with the respective Wild Ass Sanctuary Range offices.

3) Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, should obtain predefined routes from Wild Ass Sanctuary Range offices and to ensure the movement of Agariyas and Salt & bittern water carrying transport vehicles utilizing the predefined routes in Wild Ass Sanctuary area.

4) Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, are selling the virgin bittern to the industrial units located outside the sanctuary area. The carrying capacity of vehicles (tankers) should be measured. It is also suggested that movement of vehicles in the Wild Ass Sanctuary Area should be only through routes predefined by Wild Ass Sanctuary Range offices.

5) All user rights granted to any other persons except as mentioned in survey settlement report of Wild Ass Sanctuary should be cancelled.

6) Welfare schemes operated by State Government like subsidy of solar panels, drinking water tankers, health camps, schools on wheels etc. in the sanctuary area should be done under the intimation of the Forest Department. Drinking water supplying vehicles and schools on wheels with its route should be registered with respective Wild Ass Sanctuary Range Office. This will help in passing the welfare activities to approved Agariyas as per the Survey Settlement Report and illegal persons will be prevented from getting undue benefit of welfare schemes.

7) Vehicles used by Agariyas in the sanctuary area and vehicles used for transportation of bittern water by industrial units should be registered with respective Range Forest Office and all vehicles traveling in Wild Ass Sanctuary area should be equipped with real time monitoring system like GPS system to stop the unauthorized movement of vehicles in area other than identified routes of Wild Ass Sanctuary Area.

8) Approved Agariyas can only build the salt pans in the land for which user rights have been allotted to them in the Survey Settlement Report.

9) Agariyas should intimate Wild Ass Sanctuary Department before construction of new bunds in case of non-usage of old bunds. The old bunds should also be destroyed by the respective Agariyas to eliminate the visual presence of failed old bunds in satellite images.

10) It should be decided that Agariyas working in 10 acres area should not install more than 16 solar panels and not to have more than 2 wells for fetching ground water.

11) Fishermen, approved in the survey settlement report, should register with the Wild Ass Sanctuary Department before carrying out fishing activity in the sanctuary area during the monsoon season.

12) As per the Committee's observations, there is insufficient staff against the vast area of Wild Ass Sanctuary of 4953.sq.km.The Establishment set up of Wild Ass Sanctuary should be improved. The staff should be increased by new recruitment for the sanctuary conservation work. The assistance of the armed force/SRP should be provided before the start of the salt farming season so that illegal Activity can be stopped.

13) Intensive monitoring should be carried out periodically by the Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone to prevent air, water and soil pollution in the Wild Ass Sanctuary and its Eco Sensitive Zone area due to industrial units located outside the Wild Ass Sanctuary area (at 0 km area).

14) The number of check posts around the Wild Ass Sanctuary area should be increased.

15) Trench with 5 meter wide and 3 meter high trench should be constructed in periphery of the Wild Ass Sanctuary boundary excusing the area allotted for road network as per Survey Settlement Report to prevent illegal entry of large vehicles and machinery.

16) Proper demarcation of boundaries of Wild Ass Sanctuary and its Eco Sensitive Zones shall be carried out by Forest Department.

-- End of Report --

Report of the Compliance Monitoring Committee, kutch District

in

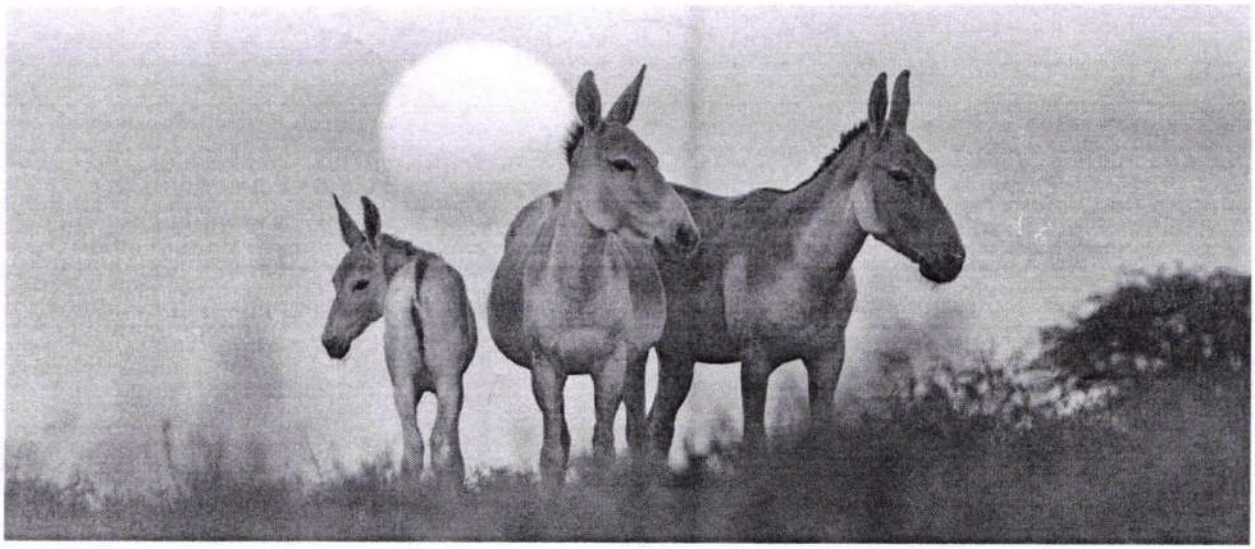
Pursuant to

Order dated 22-02-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (PB)
in
Original Application (O.A.) No. 27/2023

&

Order dated 24-04-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
in
Original Application (O.A.) No. 47/2023

In re: News item published in the Times of India dated 03.01.2023 titled "Encroachment alleged inside wild ass sanctuary"



For submission to the joint committee
Constituted by Hon'ble NGT (PB) vide its order dated 22-02-2023 in
Original Application (O.A.) No. 27/2023

Content

Sr No	Title/ Items	Page No
	List of Annexures	03
1.0	Background and Structure of Report	04
2.0	Joint Committee and Deliberations	04
3.0	Compliance Monitoring Committee, kutch District and Deliberations	05
4.0	Site Inspection of kutch District by Compliance Monitoring Committee and Deliberations:	07
5.0	Suggestions	08

List of Annexures

Annexure-I	Copy of Hon'ble NGT (PB) Order dated 22-02-2023 in OA 27/2023
Annexure-II	Copy of Hon'ble NGT (WZ) Order dated 24-04-2023 in OA 47/2023
Annexure-III	Copy of Minutes of the Meeting of 1st meeting of the Compliance Monitoring Committee of kutch District dated 17-05-2023.
Annexure-IV	notification dated 1/10/2018 published by Ministry of EnvironmentForest & Climate Change
Annexure-V	Copy of Panch Rojkam of Compliance Monitoring Committee for kutch District dated 17-05-2023
Annexure-VI	Photographs captured during the site inspection by Compliance Monitoring Committee of Kutch District
Annexure-VII	Copy of action taken by Forest Department since 2018-19 to 2022-23
Annexure-VIII	Copy of Preliminary Report submitted by of DCF,Wild Ass sanctuary ,Dhrangadhra

1.0 Background and Structure of Report

The Hon'ble National Green Tribunal (NGT) (PB) Order

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled *"Encroachment alleged inside wild ass sanctuary"* published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 & 15 of National Green Tribunal Act, 2010.
Vide Para 2 of the order dated 22-02-2023 in OA 27/2023 (Annexure - I),

Hon'ble NGT (PB) observed that,
"It is said that there are some big salt manufacturing units who have ***encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary****, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are* ***using heavy machinery like earth movers disturbing wild ass and also entire ecology****. It is further alleged that above encroachers are also engaged in* ***illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology****. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972."*
In the above context, Hon'ble NGT (PB) has constituted a joint committee comprising of following offices and directed to submit a factual report within two months.

1. Space Application Centre, Ahmadabad,
2. State Wetland Authority,
3. Gujarat, Gujarat Coastal Management Zone Authority,
4. Collector, Kutch and Surendranagar,
5. PCCF, Wildlife and
6. State PCB - nodal agency for coordination and compliance

As the Joint Committee has not submitted factual report, Hon'ble NGT (WZ),in the matter of **O.A. 47/2023 (WZ), has ordered on 24-04-2023** to conduct the site inspection and to submit a factual report within a period of one month and kept the next hearing on 19-07-2023 **(Annexure - II)**.

2.0 Joint Committee and Deliberations

The 1st meeting of the Joint Committee, constituted by Hon'ble National Green Tribunal - Principal Bench, New Delhi in Original Application No. 27/2023,

was convened on 10-05-2023 at 15:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference).

After detailed deliberations, following modalities were unanimously decided:

- Areas to be covered in site inspection shall include the Wild Ass Sanctuary and its Eco Sensitive Zone.
- Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan constituted vide Eco Sensitive Zone Notification dated 01-10-2018 shall conduct site inspection in their districts to:
  - ✔ Verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone.
  - ✔ Check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity.
- Monitoring Committees shall submit their factual report to the Joint Committee (GPCB being a Nodal agency) within 15 days.

The committee constituted by the Hon'ble NGT will review the report of Monitoring Committee of all four concern districts and will prepare and submit the factual report to the Hon'ble NGT.

3.0 Compliance Monitoring Committee, Kutch District and Deliberations

The 1st meeting of the Compliance Monitoring Committee of Kutch District as per the Eco Sensitive Zone Notification dated 01-10-2018 was convened on May 17, 2023 at 11.00 Hrs at the Collectorate, kutch under the chairmanship of Collector and District Magistrate, kutch. The Minutes of the Meeting is attached as **Annexure - III**.

After detailed deliberations, following modalities were unanimously decided:

- The joint inspection of kutch District shall be carried out on 17-05-2023 to verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone and to check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity. It is also decided to inspect the area of kutch District Villages located outside the Wild Ass Sanctuary and its Eco Sensitive Zone to verify the land and water pollution by Industrial Units in Sanctuary or Eco Sensitive Zone area, if any. Agariyas associated with the salt farming activity shall be contacted during the inspection and the Compliance Monitoring Committee shall submit the factual site inspection report for kutch District.

- Sikarpur to Varanu, Sukhpar desert area visited by the committee during site visit, During the visit, it was noticed that the Agariyas had made large earthen embankments for sea water and paved constructions and washery plants had been built. In this regard, the Agarias who interrogated the Agarias on the spot presented the user right orders given to them by the Additional Collector, Survey Settlement Office, wild ass sanctuary Surendranagar before the committee. And about 153 Agarias have been given user rights in this area In which orders the following conditions have been given to grant that right

1. The current provisions of the Supreme Court and the provisions of orders and resolutions from time to time shall be binding.
2. All the terms of the agreement to be made for land use in Kaggiri for salt production have to be followed.
3. Machinery can be used as per requirement in occupied land for salt production.

4. Embankments can be built as required for storage and safety of salt production.
5. There will be rights of way to and from the land occupied for salt production. And the roads will have to be kept open permanently.
6. In the land occupied for the production of salt, temporary arrangements can be made for housing of Agarias.
7. Vosari can be set up on this land for the production and processing of salt and cannot be used for any other industry.

4.0 Site Inspection of Kutch District by Compliance Monitoring Committee, Kutch District and Deliberations:

The joint inspection of kutch District area of Wild Ass Sanctuary and its Eco-sensitive Zone is carried out by Compliance Monitoring Committee, kutch District on 17-05-2023. As per notification dated 1/10/2018 published by Ministry of EnvironmentForest & Climate Change in **Annexure IV** one village Nanda Taluka Rapar District Kutch is located in Eco-Sensitive Zone of Wild Ass Sanctuary of Gujarat. The Panch Rojkam of the joint site inspection for Kutch Districtis attached as **Annexure - V**.

Observations and findings:

1. Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2. No water ways are disturbed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.
3. Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
4. No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
5. Heavy Machineries like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass Sanctuary area is restricted by Forest Department due to breeding period of Wild Ass.
6. No industrial units exist in the Wild Ass Sanctuary andits Eco-sensitive Zone.
7. No industrial activities existed in the Wild Ass Sanctuary Area.
8. No mining activity, as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957, is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.
9. The photographs captured during the site inspection by Compliance Monitoring Committee of Kutch District are attached as **Annexure-VI.**
   Copy of action taken by Forest Department since 2018-19 to 2022-23 are attached as **Annexure-VII**

Copy of Preliminary Report submitted by of DCF,Wild Ass sanctuary

,Dhrangadhra are attached as **Annexure-VIII**

5.0 Suggestions

Suggestions of Kutch District Level Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone:

1. As per letter of Principle Chief Conservator of Forest, Wild Life, Govt of Gujarat, it is decided to issue the identity card to the approved Agariyas. Only such Agariyas should be allowed to enter the Wild Ass Sanctuary Area and entry in sanctuary area for all other persons should be prevented by considering them as illegal.
2. Before the start of the salt manufacturing season, the Agariyas should submit evidence of their valid user rights and should register the vehicles and other mechanized vehicles to be used by them with the respective Wild Ass Sanctuary Range offices.
3. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, should obtain predefined routes from Wild Ass Sanctuary Range offices and to ensure the movement of Agariyas and Salt & bittern water carrying transport vehicles utilizing the predefined routes in Wild Ass Sanctuary area.
4. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, are selling the virgin bittern to the industrial units located outside the sanctuary area. The carrying capacity of vehicles (tankers) should be measured. It is also suggested that movement of vehicles in the Wild Ass Sanctuary Area should be only through routes predefined by Wild Ass Sanctuary Range offices.
5. All user rights granted to any other persons except as mentioned in survey settlement report of Wild Ass Sanctuary should be cancelled.
6. Welfare schemes operated by State Government like subsidy of solar panels, drinking water tankers, health camps, schools on wheels etc. in the sanctuary area should be done under the intimation of the Forest Department. Drinking water supplying vehicles and schools on wheels with its route should be registered with respective Wild Ass Sanctuary Range Office. This will help in passing the welfare activities to approved Agariyas as per the Survey Settlement Report and illegal persons will be prevented from getting undue benefit of welfare schemes.
7. Vehicles used by Agariyas in the sanctuary area and vehicles used for transportation of bittern water by industrial units should be registered with respective Range Forest Office and all vehicles traveling in Wild Ass Sanctuary area should be equipped with real time monitoring system like GPS system to stop the unauthorized movement of vehicles in area other than identified routes of Wild Ass Sanctuary Area.

8. Approved Agariyas can only build the salt pans in the land for which user rights have been allotted to them in the Survey Settlement Report.

9. Agariyas should intimate Wild Ass Sanctuary Department before construction of new bunds in case of non-usage of old bunds.The old bunds should also be destroyed by the respective Agariyas to eliminate the visual presence of failed old bunds in satellite images.

10. It should be decided that Agariyas working in 10 acres area should not install more than 16 solar panels and not to have more than 2 wells for fetching ground water.

11. Fishermen, approved in the survey settlement report, should register with the Wild Ass Sanctuary Department before carrying out fishing activity in the sanctuary area during the monsoon season.

12. As per the Committee's observations, there is insufficient staff against the vast area of Wild Ass Sanctuary of 4953.sq.km.The Establishment set up of Wild Ass Sanctuary should be improved. The staff should be increased by new recruitment for the sanctuary conservation work. The assistance of the armed force/SRP should be provided before the start of the salt farming season so that illegal Activity can be stopped.

Intensive monitoring should be carried out periodically by the Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone to prevent air, water and soil pollution in the Wild Ass Sanctuary and its Eco Sensitive Zone area.

Rajeshkumar Parmar
Regional Officer, Gandhidham
Gujarat Pollution Control Board &
Member, Kutch District Compliance
Monitoring Committee of Wild Ass
Sanctuary Eco Sensitive Zone

Dr. D. F. Gadhvi,
Dy. Conservator of Forest,
Wild Ass Sanctuary &
Member Secretary, Surendranagar
District Compliance Monitoring
Committee of Wild Ass Sanctuary Eco
Sensitive Zone

Amit Arora, IAS
Collector & District Magistrate,
kutch&
Chairman, kutch District Compliance
Monitoring Committee of Wild Ass
Sanctuary
Eco Sensitive Zone

Annexure-I

Item No. 16 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 27/2023

In re : News item published in The Times of India dated 03.01.2023 titled **"Encroachment alleged inside wild ass sanctuary"**

Date of hearing: 22.02.2023

CORAM:

HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a complaint received by post/email

ORDER

1. This original application under Section 14& 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on the basis of *Suo moto* action on a newspaper report titled "Encroachment alleged inside wild ass sanctuary" written by Sh. Nimesh Khakhariya published in Times of India dated 31.01.2023.

2. It is said that there are some big salt manufacturing units who have encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are using heavy machinery like earth movers disturbing wild ass and also entire ecology. It is further alleged that above encroachers are also engaged in illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only

Scanned with CamScanner

the memo of said PIL so as to facilitate us to know the facts stated therein. The learned counsel assured us that he shall be sending a copy of the said PIL. We direct him to send the same within a week.

2. We are more anguished that the Joint Committee has not yet started its task despite sufficient time having been given to it. We, therefore, direct the said Committee, by way of last opportunity, to conduct the inspection of the site, if not conducted as yet and submit the factual report before this Tribunal within a period of one month.

3. Our previous order dated 22.02.2023 also indicates that a direction was issued to the Registry of this Tribunal to forward a copy of that order along with a copy of the complaint to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance. In pursuance thereof, the Registry has reported that e-mail has been sent on 19.04.2023 to the said Authorities. It appears that the notice/order has been sent to the said Authorities after considerable delay from the side of the Registry. Therefore, we hope that by the next date, the said Authorities would submit the reply, if so required.

4. Put up this matter on 19.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 24, 2023
O.A. No.47/2023 (WZ)
npj

[NPJ]

Scanned with CamScanner

Annexure-II

Item No.1

(Pune Benc

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

ORIGINAL APPLICATION NO.47 OF 2023 (WZ)

News item published in The Times of India
Dated 03.01.2023 titled "Encroachment alleged
Inside wild ass sanctuary"

.... Applicant

Versus

Gujarat Pollution Control Board & Ors. ....Respondents

Date of Hearing : 24.04.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Respondents : Mr. Aravindakshan V. Nair, Advocate for GPCB

ORDER

1. Cognizance has been taken by this Tribunal on 22.02.2023 of a news item published in Times of India dated 03.01.2023 regarding salt manufacturing units which have encroached on some parts of Little Rann of Kutch inside Wild Ass Sanctuary, which is threatening the protected animals i.e. wild animals. A Committee was directed to be constituted vide order dated 22.02.2023 in order to submit factual report . The nodal agency was State PCB, which is being represented today by learned counsel Mr. Aravindakshan V. Nair, who states that the report is under preparation. When enquired as to whether the inspection was conducted by the Committee as two months have elapsed, no specific reply has been given. He has also sent an e-mail dated 21.04.2023 informing this Tribunal that for the same cause of action, Writ Petition (PIL) No.19 of 2023 is pending before the Hon'ble High Court of Gujarat and it is listed for hearing on 24.04.2023 i.e. today, but he has not annexed the copy of

[NPJ]

Scanned with CamScanner

the memo of said PIL so as to facilitate us to know the facts stated therein. The learned counsel assured us that he shall be sending a copy of the said PIL. We direct him to send the same within a week.

2. We are more anguished that the Joint Committee has not yet started its task despite sufficient time having been given to it. We, therefore, direct the said Committee, by way of last opportunity, to conduct the inspection of the site, if not conducted as yet and submit the factual report before this Tribunal within a period of one month.

3. Our previous order dated 22.02.2023 also indicates that a direction was issued to the Registry of this Tribunal to forward a copy of that order along with a copy of the complaint to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance. In pursuance thereof, the Registry has reported that e-mail has been sent on 19.04.2023 to the said Authorities. It appears that the notice/order has been sent to the said Authorities after considerable delay from the side of the Registry. Therefore, we hope that by the next date, the said Authorities would submit the reply, if so required.

4. Put up this matter on 19.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 24, 2023
O.A. No.47/2023 (WZ)
npj

[NPJ]

Scanned with CamScanner

Annexure-III

બેઠકની કાર્યવાહી નોંધ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓ.એ. ૨૭૨૦૩ ના હુકમ અન્વયે ગઠન કરાયેલ જોઇન્ટ કમિટી ની તા.૧૦/૦૫/૨૦૨૩ના રોજ ગાંધીનગર ખાતે મળેલ બેઠકમાં થયેલ ચર્ચાના આધારે તા.૧૭/૦૫/૨૦૨૩ના રોજ માનનીય કલેકટર અને જીલ્લા મેજીસ્ટ્રેટ શ્રી કચ્છના અધ્યક્ષપણા હેઠળ કલેક્ટરશ્રીની કચેરી – ભુજ ખાતે કચ્છ જીલ્લાની ધુડખર અભયારણ્યના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટીના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યોની બેઠક મળેલ જેની કાર્યવાહી નોંધ અત્રે સાદર કરેલ છે.

સદર બેઠકમાં હાજર રહેલ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની યાદી

(૧) ડો.ડી.એફ ગઢવી – નાયબ વન સંરક્ષકશ્રી, ધુડખર અભયારણ્ય, પ્રાગંધ્રા

(૨) શ્રી જી.ડી. સરવૈયા - નાયબ વન સંરક્ષકશ્રી, કચ્છ પુર્વ વન વિભાગ– ભુજ

(૩) શ્રી રાજેશ કુમાર પરમાર- પ્રાદેશીક અધિકારી, પ્રા.ક.ગુ.પ નિ. બોર્ડ, ગાંધીધામ

બેઠકની શરૂઆતમાં કલેક્ટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી કચ્છ દ્વારા કચ્છ જીલ્લાની બેઠકમાં હાજર રહેલ સર્વે નો પરિચય મેળવી સર્વેને આવકારી બેઠકની શરૂઆાત કરવામાં આવી.

ત્યારબાદ નાયબ વન સંરક્ષકશ્રી ધુડખર અભયારણ્ય ધ્રાંગધ્રા દ્વારા સદર બેઠકના એજન્ડાથી હાજર સર્વે ને માહિતગાર કરવામાં આવ્યા તથા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ મેટર ઓ.એ. ૨૭/૨૦૨૩ અન્વયે પ્રેઝન્ટેશન દ્વારા માહિતગાર કરવામાં આવેલ નેશનલ ગ્રીન ટ્રીબ્યુનલ વિશે ટાઈમ્સ ઓફ ઈન્ડીયામાં પ્રસિધ્ધ થયેલ. અહેવાલમાં ધુડખર અભયારણ્યના મુદ્દા તથા તેની હકીક્તનો થી વાકેફ કરવામાં આવેલ તથા ઇકો સેન્સીટીવઝોન ના ગામ તથા વિસ્તાર ની માહીતી ધુડખર અભયારણ્ય ના સર્વે સેટલમેન્ટ અહેવાલ આ કામગીરી ની પ્રગતી તથા સાર અહેવાલ સને ૨૦૨૦થી સરકારશ્રીમાં મંજુરી અર્થે પડતર છે. તે બાબતે માહીતગાર કરવામાં આવેલ તથા અગરીયાઓ દ્વારા મીઠું પકવવાની કાર્ય પધ્ધતી તથા મીઠું પકવાની સીઝન ની માહીતી તથા ધુડખર અને અગરિયા ઓ વચ્ચે નું શાંતિ પૂર્ણ સહઅસ્તિત્વ (peaceful Of coexistence), વિશે માહીતી આપવામાં આવેલ તથા વન વિભાગ તરફથી ધુડખર તથા અન્ય વન્યપ્રાણીઓ ના સંરક્ષણ તથા અભયારણ્યના પ્રોટેક્શન માટે કરવામાં આવેલ કામગીરીથી હાજર સર્વેને અવગત કરવામાં આવેલ તેમજ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ દ્વારા ગઠન કરાયેલ. જો કમિટીની ગાંધીનગર ખાતે તા. ૧૦/૦૫/૨૦૨૩ના રોજ મળેલ બેઠકમાં થયેલ ચર્ચાનુસાર જોઇન્ટ કમિટી દ્વારા તૈયાર કરાયેલ રોડ મેપ ના આધારે કચ્છ જીલ્લાની ધુડખર અભયારણ્ય ના ઇસેન્સીટીવ ઝોન તથા જંગલ વિસ્તાર માટેના કોમ્પ્લાયન્સ મોનીટરીંગ કમિટી દ્વારા કરવાની થતી કામગીરી જેવીકે ધુડખર અભયારણ્ય અને ધુડખર અભારણ્ય

ઇકોસેન્સીટીવ ઝોનમાં મોટા પાળાઓ, મશીનરી નો ઉપયોગ, નદી ના પ્રવાહ તથા ઈન્ટર ટાઈડલ ફ્લો રોકાય છે કે કેમ ? તે અંગેની જમીની વાસ્તવિકતા (ગ્રાઉન્ડ રીયાલીટી), ચકાસવી તેમજ ભારત સરકાર ના વન પર્યાવરણ અને જળ વાયુ પરિવર્તન મંત્રાલય દ્વારા તા.૦૧.૧૦.૨૦૧૮ ના રોજ પ્રસિધ્ધ કરાયેલ ઘુડખર અભયારણ્યના ઇકો સેન્સીટીવ ઝોન અંગેના જાહેરનામાની જોગવાઈ અનુસાર પ્રતિબંધિત પ્રવૃત્તિ (prohibited activity), નિયંત્રિત પ્રવૃત્તિ (regulated activity) માં ની કયા પ્રકારની છે તે પણ તપાસવું. તે બાબતે હાજર સર્વે સભ્યોને માહિતગાર કરાયેલ

અધ્યક્ષશ્રી દ્વારા જણાવવામાં આવેલ કે, કચ્છ જિલ્લામાં વાઈલ્ડ એસ સેન્ચ્યુરીના ઈકોસેન્સીટીવ ઝોનમાં રાપર તાલુકાનું નાંદા ગામ આવેલું છે. જે ભારત સરકારના પર્યાવરણ, વન અને ક્લાઈમેંટ ચેન્જ વિભગના તા. ૦૧/૧૦/૨૦૧૮ ના નોટીફિકેશનના **એનેક્ષર-૪** માં દર્શાવેલ છે.

ત્યારબાદ અધ્યક્ષશ્રી દ્વારા કચ્છ જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકો સેન્સીટીવ ઝોન ના કોમ્પ્લાયંસ મોનીટરીગ કમિટી ના સભ્યો ને નામ. નેશનલ એન.જી.ટી.મેટર ઓ.એ. ૨૭/૨૦૨૩ ના સંદર્ભે તા. ૧૭/૫/૨૦૨૩ ના રોજ કલેક્ટરશ્રી વતી મામલતદારશ્રી એ સાથે રહી જી.પી.સી.બી તથા નાયબ વન સંરક્ષકશ્રી દ્વારા કચ્છ જિલ્લામાં આવેલ ઘુડખર અભયારણ્ય તેમજ ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન વિસ્તાર તથા રીઝર્વ ફોરેસ્ટ વિસ્તારની સ્થળ તપાસ કરીને જરૂરી હકીકત લક્ષી અહેવાલ તૈયાર કરવા જણાવેલ

અંતમાં હાજર સભ્યો તરફ થી અન્ય કોઈ મુદ્દા ઉપસ્થિત ન થતા અધ્યક્ષશ્રી દ્વારા હાજર સર્વેનો આભાર વ્યક્ત કરી બેઠક પુર્ણ જાહેર કરેલ

કલેક્ટરશ્રી અને જિલ્લા મેજીસ્ટ્રેટશ્રી
કચ્છ

Annexure-IV

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3959] नई दिल्ली, बृहस्पतिवार, अक्तूबर 4, 2018/ आश्विन 12, 1940
No. 3959] NEW DELHI, THURSDAY, OCTOBER 4, 2018/ASVINA 12, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 1 अक्तूबर, 2018

का.आ. 5138(अ).— भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 262(अ), तारीख 16 जनवरी, 2018 द्वारा भारत के राजपत्र असाधारण में प्रारुप अधिसूचना प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनको उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना की राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिन की अवधि के भीतर, आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त राजपत्र, की प्रतियां जनता को तारीख 16 जनवरी, 2018 को उपलब्ध करा दी गई थीं;

और, उक्त प्रारुप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से आक्षेपों और सुझावों प्राप्त नहीं हुए हैं;

जंगली गधा अभयारण्य 4953.712 वर्ग किलोमीटर क्षेत्र में फैला हुआ है और यह गुजरात राज्य के कच्छ, मोरबी, सुरेंद्रनगर, पाटन जिला के कुछ भागों में स्थित है।

और, यह अभयारण्य वनस्पति और जीवजन्तु के समृद्ध जैविक महत्व का प्रतिनिधित्व करता है; जंगली गधा अभयारण्य में भारतीय जंगली गधा / गूरखार (*इक्सुस हेमियोनस खूर*), काला हिरण/करियर (*एंटिलोप सर्विकारपा*), चिंकारा (*गज़ेला बेंनेटी*), धारीदार लकड़बग्घा (*हैना हैना*), भेड़िया (*कैनिस ल्यूपस*), डेजर्ट लोमड़ी (*वुलपस वल्प्स पुसेला*), सियार (*कैनिस ऑरियस*) , भारतीय संगमरमर कीड़ा (*दत्ताफ्रीनस*), *स्टेमैटिकस*), कच्छी प्रॉन / झींगा (*मेटापीनियस कत्वेनसिस*) आदि का वास है। जंगली गधा अभयारण्य में पक्षी जैसे मक्केन बस्टर्ड (*चाल्मीडोटिस मककेनिया*), व्हाइट रंप गिद्ध (*गिप्स बेंगलेंसिस*), रेगिस्तान कर्मर कैस्पियन टर्न (*हाइड्रोपोर्ने कस्पीया*), सारस क्रेन (*ग्रस एंटीगोन*), कॉमन क्रेन (*ग्रुस ग्रुस*), डेमोइसेल क्रेन (*ग्रस विरगो*), ऑस्प्रे (*पांडियन हेलिएटस*), ग्रेटर फ्लेमिंगो (*फोलिकोप्पटस रोजेज*), लेसरसेम फ्लेमिंगो (*फ़िलेकॉप्टरस माइनोर*) आदि हैं। जंगली गधा अभयारण्य में तितली, कीड़े-मकोड़े, सरीसृप की महत्त्वपूर्ण प्रजातियां जैसे विल स्पाइन टेल्ड लिजार्ड (*ऊरमास्टिक्स हार्डविकी*), डेजर्ट मॉनिटर (*वेरनस ग्रिसियस*), भारतीय फ्लैंसल कछुए (*लिस्सेमीस पिक्चटाटा*), रॉक अगामा (*अगमा एसपीपी*), फैन-थ्रोएटेड छिपकली (*सीताना पोंटीसीरियाना*), स्का स्केलेड वाइपर (*इचीस कार्नेटस*) आदि हैं। अभयारण्य में वनस्पति प्रजातियां मोराद (*सुएडा फ्रुटिकोसा*), उद-मोराद (*सुदा नडाइफ्लोरा*), लाना (*सुआदा मारीतिमा*),

डोलरी (*एल्यूरोपस लैगोओपॉइड*), तल बावल (*अकाकिया फार्नेसियाना*), थेग (*साइपरस बल्बोसस*), जेन्जो (*दिंघंथियम अन्युलेटटम*), बेथु लापु (*अरिस्तदा एसपीपी*), गोरद (*अकाकिया सेनेगल*), देसी बावला (*अकाकिया नीलोटिका*), पिलु (*सल्वादोरो प्रिसा, एस. ऑलियॉइड*), लिंबडो (*अज़ाडिराचल इंडिका*), केर्डो (*कपेरिस डेसिडुआस*), गुंडी (*कॉर्डिया घरफ़*) आदि हैं।

और, अभयारण्य में महत्त्वपूर्ण लुप्तप्राय वनस्पति और जीवजन्तु डोलरी (*एल्यूरोपस लैगोपोइड*), मोराद (*सुएडा फ्रुटिकोसा*), परमी (तामरीक्स ट्रूपी), भारतीय जंगली गधे (*इक्कास हेमियनस खूर*), सारस क्रेन (*ग्रस एंटीगोन*) और संकटापन्न प्रजातियां विल लिक्सर फ्लेमिंगो (*फोलिस्केप्टरस माइनर*) और भेड़िया (*कैनिस ल्यूपस*) हैं। जंगली गधा अभयारण्य की स्थानिक प्रजातियां उद मोराद (*सुआदा नडाइफ्लोरा*), बेथि मोराद (*सुएडा फ्रुटिकोसा*), डोलरी (*अल्युरोपस लैगोपेइड*), परमी (*तामरीक्स ट्रूपी*), भारतीय जंगली गधा (*इक्स हेमियोनस खुर*), कच्छी प्रॉन (*मेटैपीनाईस कुत्चेनसिस*) हैं।

और, अभयारण्य लुप्तप्राय भारतीय जंगली गधा (*इक्यूस हेमियनस खूर*) का अंतिम आश्रय है, जो एशियाई जंगली गधे (इक्यूस हेमियोनस) की उप-प्रजाति है। एक बार इसे भारत के उत्तर-पश्चिम और पश्चिम पाकिस्तान में अच्छी तरह वितरित किया गया था। यह उत्तर में राजस्थान के जैसलमेर और बीकानेर और पाकिस्तान में सिंध और बलूचिस्तान तक विद्यमान था। अब, समन प्रजाति स्थानीय रूप से पहले के निवास स्थान से विलुप्त हो चुकी है और जंगली गधा अभयारण्य उनका अंतिम वास बन गया है और सरकार द्वारा किए गए संरक्षण प्रयासों के कारण उनकी संख्या में वृद्धि हो रही है। भारतीय जंगली गधा लिटिल रन आफ कच्छ का प्रतिनिधित्व करता है और परिदृश्य की बाकी प्रजातियों को संरक्षण देने वाली प्रमुख प्रजातियों के रूप में कार्य करता है। अभयारण्य के बड़े मांसाहारी, लकड़बग्घा और भारतीय ग्रे भेड़िया हैं। कम महत्वपूर्ण मांसाहारी प्रजातियों में मरुभूमि लोमड़ी, भारतीय लोमड़ी और मरुभूमि बिल्ली हैं जो बढ़ती मानवीय क्रियाकलापों से निरंतर खतरे में है। भारतीय जंगली गधा का अंतिम वास भी एक प्रस्तावित विश्व धरोहर स्थल है और कच्छ जीवमंडल रिजर्व के अंतर्गत आता है। अतः इस क्षेत्र के अन्य सभी संकटापन्न वन्यजीवों और अद्वितीय और गतिशील परिदृश्य की सुरक्षा के लिए भारतीय जंगली गधे को संरक्षित करने की तुरंत आवश्यकता है।

और, जंगली गधा अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, पर्यावरण और पारिस्थितिकी की दृष्टि से पारिस्थितिकी संवेदी जोन के रूप में सुरक्षित और संरक्षित करना तथा उक्त पारिस्थितिकी संवेदी जोन में उद्योगों और उद्योगों के वर्गो और उनके प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की उपधारा (1) तथा धारा 3 की उपधारा (2) एवं उपधारा (3) के खंड (v) और खंड (xiv) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए गुजरात राज्य में जंगली गधा अभयारण्य की सीमा के चारों ओर 0 से 1.2 किलोमीटर तक विस्तारित क्षेत्र को जंगली गधा अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात्:--

1. **पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं:—**

(1) पारिस्थितिकी संवेदी जोन श्रेणी का विस्तार शून्य से 1.2 किलोमीटर के अंतर्गत गुजरात के कच्छ, मोरबी, सुरेन्द्रनगर और पाटन जिलों के भागों में अभयारण्य की सीमा से क्षेत्र 638.83 वर्ग किलोमीटर तक फैला हुआ है।

(2) पारिस्थितिकी संवेदी जोन की सीमा का विवरण **उपाबंध I** के रूप में संलग्न है ।

(3) अवस्थान, भूमि उपयोग और अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन और जंगली गधा अभयारण्य का मानचित्र **उपाबंध-II क, उपाबंध-II ख और उपाबंध-II ग** के रूप में संलग्न है ।

(4) इस अधिसूचना में दर्शाए गए पारिस्थितिकी संवेदी जोन और संरक्षित क्षेत्र की सीमाओं के मुख्य बिंदुओं के भू-निर्देशांक **उपाबंध III** के रूप में संलग्न है।

(5) पारिस्थितिकी संवेदी जोन क्षेत्र के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध IV** में दी गयी है।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना:–

(1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजन के लिए राजपत्र में इस अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और राजपत्र में इस अधिसूचना में दिए गए अनुबंधों का पालन करके आंचलिक महायोजना तैयार करेगी राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी ।

(2) जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना, राज्य सरकार द्वारा इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में और सुसंगत केंद्रीय और राज्य विधियों के अनुरूप भी और केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हों, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, उक्त योजना में पर्यावरणीय और पारिस्थितिकी बातों को समाकलित करने के लिए राज्य के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:-

(i) पर्यावरण;

(ii) वन और वन्यजीव;

(iii) कृषि;

(iv) राजस्व;

(v) शहरी विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज; और

(xi) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में और आंचलिक महायोजना में सभी अवसंरचना और अधिक प्रभावी और पारिस्थितिकी अनुकूल क्रियाकलाप कारक इस प्रकार विनिर्दिष्ट न हो ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं और पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यांकन करेगी और इस योजना के मानचित्र के साथ विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं का विवरण संलग्न होगा ।

(7) आंचलिक महायोजना स्थानीय समुदायों की जीवकोपार्जन को सुनिश्चित करने के लिए, पारिस्थितिकी संवेदी जोन में विकास को पारिस्थितिकी अनुकूल विकास के लिए पैरा 4 की सारणी में सूचीबद्ध विनियमित करेगी और अधिसूचना में विनिर्दिष्ट प्रतिषिद्ध, विनियम और संवर्धित क्रियाकलापों का अनुसरण करेगी।

(8) आंचलिक महायोजना क्षेत्रीय विकास योजना के साथ सह-विस्तारी होगी ।

(9) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी जिससे पारिस्थितिकी अनुकूल विकास स्थानीय समुदायों की जीवकोपार्जन सुरक्षा के लिए सुनिश्चित किया जा सकेगा ।

(10) आंचलिक महायोजना इस अधिसूचना में दिए गए उपबंधों के अनुसार में अपने कृत्यों का पालन करने के लिए मानीटरी समिति के लिए एक संदर्भ दस्तावेज इस प्रकार अनुमोदित करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय:—** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:—

(1) **भू-उपयोग: –**

(क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

(ख) परंतु पारिस्थितिकी संवेदी जोन के भीतर भाग (क) में विनिर्दिष्ट प्रयोजन से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन, मानीटरी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय/राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय जरूरतों को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे कि:-

(i) विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ करना और नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,

(iv) कुटीर, उद्योग जिसके अंतर्गत ग्रामीण उद्योग हैं; सुविधाजनक भण्डार और स्थानीय सुविधाओं जो पारिस्थितिकी पर्यटन में सहायक हैं जिसमें ग्रह वास सम्मिलित है;और

(v) संवर्धित क्रियाकलाप और पैरा 4 के अधीन दिया गया है:

(ग) परंतु यह और भी कि क्षेत्रीय नगर योजना अधिनियम और अन्य नियमों और विनियमों के अंतर्गत राज्य सरकार के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 और तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

(घ) परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त गलती के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी।

(ड.) परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा;

(च) अनुप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण के और पर्यावास और जैव- विविधता की बहाली के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल स्रोत:—** आचंलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनरुजीवन के लिए योजना सम्मिलित होगी राज्य सरकार द्वारा इन क्षेत्रों में या उनके निकट विकास क्रियाकलापों जो ऐसे क्षेत्रों के लिए हानिकारक है, को प्रतिपिद्ध करने के लिए ऐसी रीति मे मार्गनिर्देश तैयार करेगा।

(3) **पर्यटन/पारिस्थितिकी पर्यटन: —**

(क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पारिस्थितिकी संवेदी जोन के लिए पर्यटन महायोजना के अनुसार होगा ।

(ख) पारिस्थितिकी पर्यटन महायोजना पर्यटन विभाग, द्वारा राज्य के पर्यावरण और वन विभाग के परामर्श से तैयार होगी ।

(ग) पर्यटन महायोजना आंचलिक महायोजना का एक घटक होगी ।

(घ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे, अर्थात् :-

(i) जंगली गधा अभयारण्य की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, वाणिज्यिक होटल और रिसोर्ट का नया सन्निर्माण अनुज्ञात नहीं किया जाएगा। परंतु, जंगली गधा अभयारण्य की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और सैरगाहों का स्थापन केवल पूर्व परिभाषित और परिनिश्चित क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा और राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा और पारिस्थितिकी संवेदी जोन क्षेत्र में किसी नए होटल/सैरगाह या वाणिज्यिक स्थापन के संनिर्माण को अनुज्ञात नहीं किया जाएगा।

(4) **नैसर्गिक विरासत:**—पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा और उनकी सुरक्षा और संरक्षा के लिए विरासत संरक्षण योजना बनायी जाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा।

(5) **मानव निर्मित विरासत स्थल:**—पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान की जाएगी और उनके संरक्षण के लिए विरासत संरक्षण योजना बनायी जाएगी जो आंचलिक महायोजना का भाग होगी।

(6) **ध्वनि प्रदूषण:**—पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के निवारण और नियंत्रण पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसार किया जाएगा।

(7) **वायु प्रदूषण:**—पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिस्राव का निस्सारण:**—पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण पर्यावरणीय (संरक्षण) अधिनियम, 1986 और उसके अधीन बनाए गए नियमों के या राज्य सरकार द्वारा नियत मानकों के अन्तर्गत आने वाले पर्यावरणीय प्रदूषण तत्वों के निस्सारण के लिए सामान्य मानकों के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट:**— ठोस अपशिष्ट का निपटान एवं प्रबन्धन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 के तहत प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थो का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा;

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों (ईएसएम) का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जाएगा।

(10) **जैव चिकित्सा अपशिष्ट:**— जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा: —

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 के तहत प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(ख) पारिस्थितिकी संवदी जोन में मान्य प्रौद्योगिकियों का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जाएगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन:**—पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंध नियम 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन:**—पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(13) **ई–अपशिष्ट:**—पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित द्वारा प्रकाशित ई–अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय परिवहन:**—परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकथित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा के अनुमोदित होने तक, मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटरी करेगी।

(15) **यानीय प्रदूषण:**—वाहन प्रदूषण की रोकथाम और नियंत्रण का अनुपालन लागू विधियों के अनुसार किया जाएगा। स्वच्छ ईंधन के उपयोग के लिए किए गए प्रयास उदाहरण के लिए सीएनजी, आदि हैं।

(16) **औद्योगिक ईकाइयां: —**

(i) सरकारी राजपत्र में इस अधिसूचना के प्रकाशन के बाद या प्रकाशन में, पारिस्थितिकी संवेदी जोन के भीतर किसी भी नए प्रदूपित उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

(ii) पारिस्थितिकी संवेदी जोन के केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी दिशानिर्देशों में केवल गैर-प्रदूपित उद्योगों की स्थापना के वर्गीकरण की अनुमति दी जाएगी, जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो। इसके अतिरिक्त, गैर-प्रदूपित कुटीर उद्योगों को बढ़ावा किया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण: —** पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी।

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची:—पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों और उसके तहत बनाए गए नियमों और तटीय विनियमन जोन (सीआरजेड), 2011 और पर्यावरणीय प्रभाव आकलन (ईआईए) अधिसूचना, 2006 और वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) संशोधनों सहित द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् : —

सारणी

क्रम सं.	क्रियाकलाप	विवरण
(1)	(2)	(3)
	क. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां स्थानीय निवासियों की वास्तविक घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय तत्काल प्रभाव से निषिद्ध की जाती है; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में किया जायेगा।
2.	प्रदूषण कारित करने वाले उद्योगों की स्थापना (जल, वायु, मृदा, ध्वनि, आदि)।	(क) पारिस्थितिकी संवेदी जोन में नए उद्योगों और विद्यमान प्रदूषणकारी उद्योगों को या उनके विस्तार को अनुज्ञात नहीं किया जाएगा। (ख) केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धांतों में वर्गीकरण के अनुसार पारिस्थितिकी संवेदी जोन में जब तक कि इस अधिसूचना में ऐसा विनिर्दिष्ट न किया जाए, केवल नए गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा।
3.	बृहत जल विद्युत परियोजना परियोजना की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
5.	प्राकृतिक जल निकायों या भूमि क्षेत्र अनुपचारित बहिर्स्राव का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
7.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
	ख. विनियमित क्रियाकलाप	
8.	होटलों और रिसोर्टों की वाणिज्यिक स्थापना।	पारिस्थितिकी पर्यटन क्रियाकलापों संबंधी लघु अस्थायी संरचनाओं के लिए संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नए वाणिज्यिक होटल और विश्राम स्थलों को अनुज्ञात किया जाएगा अन्यथा नहीं। परंतु, पारिस्थितिकी संवेदी जोन आगे या उसके विस्तार तक, जो भी निकट हो के संरक्षित क्षेत्र की सीमा से एक किलोमीटर से सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शी सिद्धांतों के अनुरुप होगा।
9.	संनिर्माण क्रियाकलाप।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी:

		परंतु स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने प्रयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी :- (i) विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ करना और नई सड़कों का संनिर्माण करना; (ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण करना; (iii) फरवरी, 2016 में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा किए गए वर्गीकरण के अनुसार गैर-प्रदूषणकारी लघु उद्योगों की स्थापना; (iv) ग्रामीण उद्योगों सहित कुटीर उद्योगों, सुविधा भण्डारों और ग्रह-वास सहित पारिस्थितिकी पर्यटन में सहायक स्थानीय सुविधाओं की व्यवस्था; और (v) इस अधिसूचना में सूचीबद्ध बढ़ावा दिए गए क्रियाकलाप। (ख) परन्तु गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे। (ग) एक किलोमीटर क्षेत्र से आगे ये आंचलिक महायोजना के अनुसार विनियमित होंगे।
10.	गैर प्रदूषणकारी लघु उद्योग।	फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों के वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय लघु और सेवा उद्योग, कृषि, पुष्प कृषि, बागबानी या कृषि आधारित उद्योग, जो पारिस्थितिकी संवेदी जोन से देशी सामग्रियों से उत्पाद बनाते हैं, सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
11.	फर्मों, कारपोरेट, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना।	लागू विधियों के अनुसार विनियमित (अन्यथा उपबंधित के सिवाय) होंगे।
12.	वृक्षों की कटाई।	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन भूमि या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई केंद्रीय या संबंधित राज्य के अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार विनियमित होगी।
13.	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण।	लागू विधियों के अधीन विनियमित होगा।
14.	विद्युत और संचार टॉवर लगाने और तार-बिछाने और अन्य बुनियादी ढांचे की व्यवस्था।	लागू विधियों के अधीन विनियमित होगा। भूमिगत केबल बिछाने को बढ़ावा दिया जाएगा।
15.	नागरिक सुविधाओं सहित बुनियादी ढांचा।	इसकी व्यवस्था लागू विधियों, नियमों, विनियमों और मौजूदा दिशानिर्देशों के अनुसार उपशमन उपायों के साथ की जाएगी।
16.	विद्यमान सड़कों को चौड़ा करना, उन्हें सुदृढ बनाना और नई सड़कों का निर्माण।	लागू विधियों, नियमों, विनियमों और मौजूदा दिशानिर्देशों के अनुसार उपशमन उपायों के साथ किया जाएगा।
17.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे कि पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से गर्म वायु के गुब्बारे, हेलीकाप्टर, ड्रोन, माइक्रोलाइट्स	लागू विधियों के अधीन विनियमित होगा।

	आदि को उडाना आदि।	
18.	पर्वतीय ढ़लानों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होगा।
19.	रात्रि में वाहन यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होगा।
20.	स्थानीय जनता द्वारा अपनायी जा रही वर्तमान कृषि और बागवानी प्रथाओं के साथ डेयरियां, दुग्ध उत्पादन, जल कृषि और मत्स्य पालन।	स्थानीय जनता के प्रयोग के लिए लागू विधियों के अधीन अनुज्ञात होगा।
21.	प्राकृतिक जल निकायों या भू क्षेत्र में उपचारित अपशिष्ट जल/बहिर्स्राव का निस्सारण।	जल निकायों में उपचारित अपशिष्ट जल/बहिर्स्राव के निस्सारण से बचा जाएगा। उपचारित अपशिष्ट जल के पुनर्चक्रण और पुन:उपयोग के प्रयास किए जाएंगे अन्यथा उपचारित अपशिष्ट जल/बहिर्स्राव का निस्सारण लागू विधियों के अनुसार विनियमित किया जाएगा।
22.	सतही और भूजल का वाणिज्यिक प्रयोग एवं निष्कर्षण।	लागू विधियों के अधीन विनियमित होगा।
23.	कृषि या अन्य उपयोग के लिए खुले कुएं/ बोर कुएं आदि का निर्माण।	समुचित प्राधिकारी द्वारा विनियमित किया जाएगा और क्रियाकलाप की सख्त मानीटरी की जाएगी।
24.	ठोस अपशिष्ट प्रबंधन/ जैव चिकित्सीय अपशिष्ट प्रबंधन।	लागू विधियों के अधीन विनियमित होगा।
25.	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होगा।
26.	पारिस्थितिकी पर्यटन।	लागू विधियों के अधीन विनियमित होगा।
27.	पोलिथीन बैगों का प्रयोग।	लागू विधियों के अधीन विनियमित होगा।
28.	वाणिज्यिक संकेत बोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होगा।
	ग. संवर्धित क्रियाकलाप	
29.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
30.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
31.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी का अंगीकरण।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	ग्रामीण कारीगरी सहित कुटीर उद्योग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
33.	नवीकरणीय ऊर्जा और ईंधन का प्रयोग।	बायोगैस, सौर प्रकाश इत्यादि को सक्रिय रूप से बढ़ावा दिया जाएगा।
34.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
35.	बागान लगाना और जड़ी बूटियों का रोपण।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	पारिस्थितिकी अनुकूल यातायात का प्रयोग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	अवक्रमित भूमि/वनों या वास-स्थलों की बहाली।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	पर्यावरणीय जागरुकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. मानीटरी समिति—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पारिस्थितिकी संवेदी जोन की प्रभावी मानीटरी के लिए एक मानीटरी समिति गठित करती है, जो निम्नलिखित से मिलकर बनेगी:—

1.	मोरबी, सुरेंद्रनगर, पाटन और कच्छ के कलेक्टर	–अध्यक्ष;
2.	पर्यावरण, जिसके अंतर्गत (विरासत संरक्षण भी है), के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि	–सदस्य;

3.	क्षेत्रीय अधिकारी, गुजरात राज्य प्रदूषण नियंत्रण बोर्ड	–सदस्य;
4.	वन और पर्यावरण विभाग, गुजरात सरकार का एक प्रतिनिधि	–सदस्य;
5.	भारत सरकार द्वारा नामित किए जाने वाले पारिस्थितिकी और पर्यावरण के क्षेत्र में एक विशेषज्ञ	–सदस्य;
6.	जैव विविधता विशेषज्ञ	–सदस्य;
7.	जंगली गधा अभयारण्य, वन के उप संरक्षक	–सदस्य सचिव।

6. विचारार्थ विषय : —

(i) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति का पुनर्गठन किए जाने तक होगा और इसके बाद मानीटरी समिति राज्य सरकार द्वारा गठित की जाएगी।

(ii) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन की मानीटरी करेगी।

(iii) पारिस्थितिकी संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अनुसूची के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी में विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(iv) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(v) मानीटरी समिति का सदस्य-सचिव या संबद्ध कलक्टर या संबंधित उद्यान उप वन संरक्षक ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(vi) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों या विशेषज्ञों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(vii) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक राज्य के मुख्य वन्यजीव वार्डन को अपने क्रियाकलापों की अपनी वार्षिक कार्रवाई रिपोर्ट उपाबंध V में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी।

(viii) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

8. इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन होंगे।

[फा. सं. 25/45/2017-ई एस जेड]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध- I

जंगली गधा अभयारण्य, गुजरात के पारिस्थितिकी संवेदी जोन की सीमा का विवरण

अनुसुची 'क '

सीमा विवरण

जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा रेखा पश्चिम जीआरके की सीमा, पूर्व कलाना ग्राम की सीमा, उत्तर बोरु ग्राम की सीमा में ज़ज़म ग्राम में निर्देशांक उ23° 57' 28.196" पू71° 18' 21.684" के बिंदु के साथ आरंभ होती है और दक्षिण सीमा से यह वरानासरी ग्राम से होते हुए उ23° 55' 29.409" पू71° 19' 16.578" जुड़ती है इसके बाद दक्षिण जीआरके की सीमा, पश्चिम संतलपुर ग्राम की सीमा, पूर्व चनासारा ग्राम की सीमा, पर ग्राम की सीमा में पाटन जिला में संतलपुरा तालुका के राजुसरा ग्राम में जीपीएस निर्देशांक उ23° 45' 22.948" पू71° 15' 17.438" से आरंभ होती है। इसके बाद जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा रेखा संतलपुर जिला के अंतरनेश ग्राम से आरंभ होती है इसके बाद रेखा राधनपुर तालुका के बिसमिल्लागंज ग्राम से होते हुए जाती है और गदसई ग्राम की दक्षिण पूर्व सीमा तक जाती है, इसके बाद रेखा अभयारण्य क्षेत्र के उत्तर पश्चिम गदसई ग्राम की सीमा, समी तालुका के पूर्व वहेदपुरा, वैद, बदरगंज की सीमा, दक्षिण की सीमा और पश्चिम अमरपुरा ग्राम की सीमा के अमरपुरा ग्राम के संतलपुरा तालुका के जीपीएस निर्देशांक उ23° 39' 5.411" पू71° 26' 25.630" मे आरंभ होती है। इसके बाद जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा रेखा पाटन जिला के समी तालुका के कोद्धा ग्राम से आरंभ होकर और इसके बाद रेखा संखेश्वर तालुका के जीपीएस निर्देशांक उ23° 29' पू51.313" 71° 37' 8.139" के कोद्धा कस्टम रेखा, सुबापुरा, तारानगर, सुरेल ग्राम से होते हुए जाती है यह धामा, भागलगम, विसावदी ग्राम की सीमा नागावादा ग्राम के जीपीएस निर्देशांक उ23° 21' 57.767" पू71° 42' 34.456" के फतेपुरा, वच्छाराजपुरा, ज़िजनुवदा ग्राम से मुड़ती है इसके बाद दसदा तालुका के जैनाबाद, चिकासर, पटदी ग्राम की दक्षिण पूर्व मिथागोदा, ओदु, खरगोदा ग्राम की सीमा की ओर मुड़ती है। इसके बाद जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा धंगधरा तालुका के सुल्तानपुर ग्राम के देहगम ग्राम की एलआरके सीमा के दक्षिण पूर्व कोण मे आरंभ होती है रेखा भरदा, ववदी, जसमतपुर ग्राम की ग्राम सीमा निमकनगर, नराली के जीपीएस निर्देशांक उ23° 4' 28.871" पू 71° 28' 15.565" के थाला, मलावन, जेसदा ग्राम से होते हुए जाती है इसके बाद सीमा ईसानापुर, इनगोराला ग्राम की सीमा से होते हुए उ 23° 4' 37.271" पू 71° 13' 11.013" मलिनियाद ग्राम में दक्षिण बिंदु के जंगली गधा अभयारण्य से होते हुए रनमल पुर, घनाद ग्राम की सीमा कोपरानी, एंजर ग्राम से मुड़ती है इसके बाद रेखा मायापुर, मियानी, चढ़ाधरा, मयूरनगर, नानागंतिला और गंतिला ग्राम की सीमा किदी, अजीत गढ़ ग्राम से होते हुए जाती है इसके बाद रेखा दक्षिण पश्चिम भाग के गंतिला और कुम्भईया ग्राम की सीमा मंदरकी ग्राम से आरंभ होती है इसके बाद रेखा खखरेची, वरदुसर, खीरायंद, मलिया ग्राम की सीमा के जीपीएस निर्देशांक उ23° 6' 14.932" पू70° 47' 59.517" की वनेसर, चिकाली और कजरादा ग्राम से होते हुए जाती है। इसके बाद जंगली गधा अभयारण्य के पारिस्थितिकी संवेदी जोन के एलआरके की सीमा जीपीएस निर्देशांक उ23° 33' 15.672" पू71° 5' 42.751" के नंद ग्राम से आरंभ होती है।

अनुसुची 'ख'

उत्तर: - ज़ाज़म, रजुसार और अंतरनेस।

पश्चिम: - नंद।

दक्षिण: - कजरदा, चिखली, वेनासर, कुम्भरिया, तिकर, मनगढ़, अजीतगढ़, खोद, जोगद, किदी, मलनियाद, एंजर, कोपरनी, कुदा, निराली, जेसदा, मलवान, थाला और सुल्तानपुर।

पूर्व:- गदसाई, अमरपुर, कोद्धा, सुबापुरा, तारानगर, विसनगर, सुरेल, फतेपुर, वच्छराजापुरा, ज़िंज़ुवाडा, नगवाडा, मिथागोदा, चिकासर, ओदु और खरगोदा।

कच्छ जिला क्षेत्र का विवरण पारिस्थितिकी संवेदी जोन क्षेत्र के रूप में घोषित किया जाना							
क्र. सं.	ग्राम के नाम	तालुका और जिला	कुल सर्वे सं.	ग्राम के कुल भौगोलिक क्षेत्र	अभयारण्य के अंतर्गत आने वाला क्षेत्र	क्षेत्र को पारिस्थिति की संवेदी जोन क्षेत्र (हेक्टेयर) घोषित किया गया	सीमाएं:
1	2	3	4	5	6	7	8
1	नंद	रापर कच्छ	283	2650.96	1920.97	729.99	पूर्व:: नंद बेट की सीमा
							पश्चिम: एलआरके की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: एलआरके की सीमा
	कुल			**2650.96**	**1920.97**	**729.99**	
मोरबी जिला क्षेत्र का विवरण पारिस्थितिकी संवेदी जोन क्षेत्र के रूप में घोषित किया जाना							
2	**चिखली**	मलिया (एम) मोरबी	303	**3520.90**	**2817.96**	**702.94**	पूर्व: चिखली ग्राम की सीमा
							पश्चिम: मलिया ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: चिरई ग्राम की सीमा
3	**कजारदा**	मलिया (एम) मोरबी	367	**1117.10**	**412.89**	**704.21**	पूर्व: चिखली ग्राम की सीमा
							पश्चिम: मलिया ग्राम की सीमा
							उत्तर: चिखली ग्राम की सीमा
							दक्षिण: चिरई ग्राम की सीमा
							पश्चिम: मंदारकी और वेजलपार ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: घुदकोक और वेजलपार की सीमा
4	**मंदरकी**	मलिया (एम) मोरबी	239	**1487.10**	**1042.87**	**444.23**	पूर्व: जूना घटिला ग्राम की सीमा
							पश्चिम: वेनासर ग्राम की सीमा
							उत्तर: एल आर के की सीमा
							दक्षिण: जूना घटिला ग्राम की सीमा
5	**वेलासर**	मलिया (एम) मोरबी	365	**2579.50**	**1546.07**	**1033.43**	पूर्व: मनारकी ग्राम की सीमा
							पश्चिम: चिखली ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: खखरेची ग्राम की सीमा
6	**नवा घटिला**	हलवाद मोरबी	430	**935.94**	**29.95**	**905.99**	पूर्व: तिकर ग्राम की सीमा
							पश्चिम: जूना घटिला ग्राम की सीमा
							उत्तर: एलआरके की सीमा

							दक्षिण: तिकर ग्राम की सीमा
7	**तिकर**	हलवाद मोरबी	2108	**4378.51**	**708.34**	**3670.17**	पूर्व: मनगढ़, अजीतगढ़ और मियानी ग्राम की सीमा
							पश्चिम: नवाघंटिला और जूनाघंटिला ग्राम की सीमा
							उत्तर:: एलआरके की सीमा
							दक्षिण: ओफचद्धा ग्राम की सीमा
8	**मनगढ़**	हलवाद मोरबी	949	**1686.26**	**388.72**	**1297.54**	पूर्व: सीमा की अजीतगढ़
							पश्चिम: तिकर ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: अजीतगढ़ ग्राम की सीमा
9	**अजीतगढ़**	हलवाद मोरबी	802	**2143.83**	**1151.13**	**992.70**	पूर्व: खोद और किदी ग्राम की सीमा
							पश्चिम: मनगढ़ और तिकर ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: मियानी और मायापुर ग्राम की सीमा
10	खोद	हलवाद मोरबी	289	**855.91**	**0.00**	**855.91**	पूर्व: जोगद और किदी ग्राम की सीमा
							पश्चिम: अजीतगढ़ ग्राम की सीमा
							उत्तर:: एलआरके की सीमा
							दक्षिण: अजीतगढ़ ग्राम की सीमा
11	**जोगद**	हलवाद मोरबी	453	**1343.24**	**182.21**	**1161.03**	पूर्व: जोगद और किदी ग्राम की सीमा
							पश्चिम:सीमा की खोद ग्राम
							उत्तर: एलआरके की सीमा
							दक्षिण: किदी ग्राम की सीमा
12	**मलनियाद**	हलवाद मोरबी	960	**4084.96**	**1605.18**	**2479.78**	पूर्व: एंजर और धनाद ग्राम की सीमा
							पश्चिम: किदी और ईसांनपुर ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: मंगालुप और वेगदवाव ग्राम की सीमा
13	**एंजर**	हलवाद मोरबी	743	**2841.24**	**933.73**	**1907.51**	पूर्व: कुदा और कोपरनी ग्राम की सीमा
							पश्चिम: मलनियाद ग्राम की सीमा
							उत्तर: एलआरके की सीमा
							दक्षिण: धनद और रंनमालपुर ग्राम की सीमा
14	**किदी**	हलवाद मोरबी	658	**1825.96**	**445.62**	**1380.34**	पूर्व: मलनियाद ग्राम की सीमा
							पश्चिम: खोद और अजीतगढ़ ग्राम की सीमा
							उत्तर: एलआरके और जोगद ग्राम की सीमा
							दक्षिण: इंगोरदा और ईसांपुर की सीमा
		कुल		**28798.45**	**11264.67**	**17535.78**	

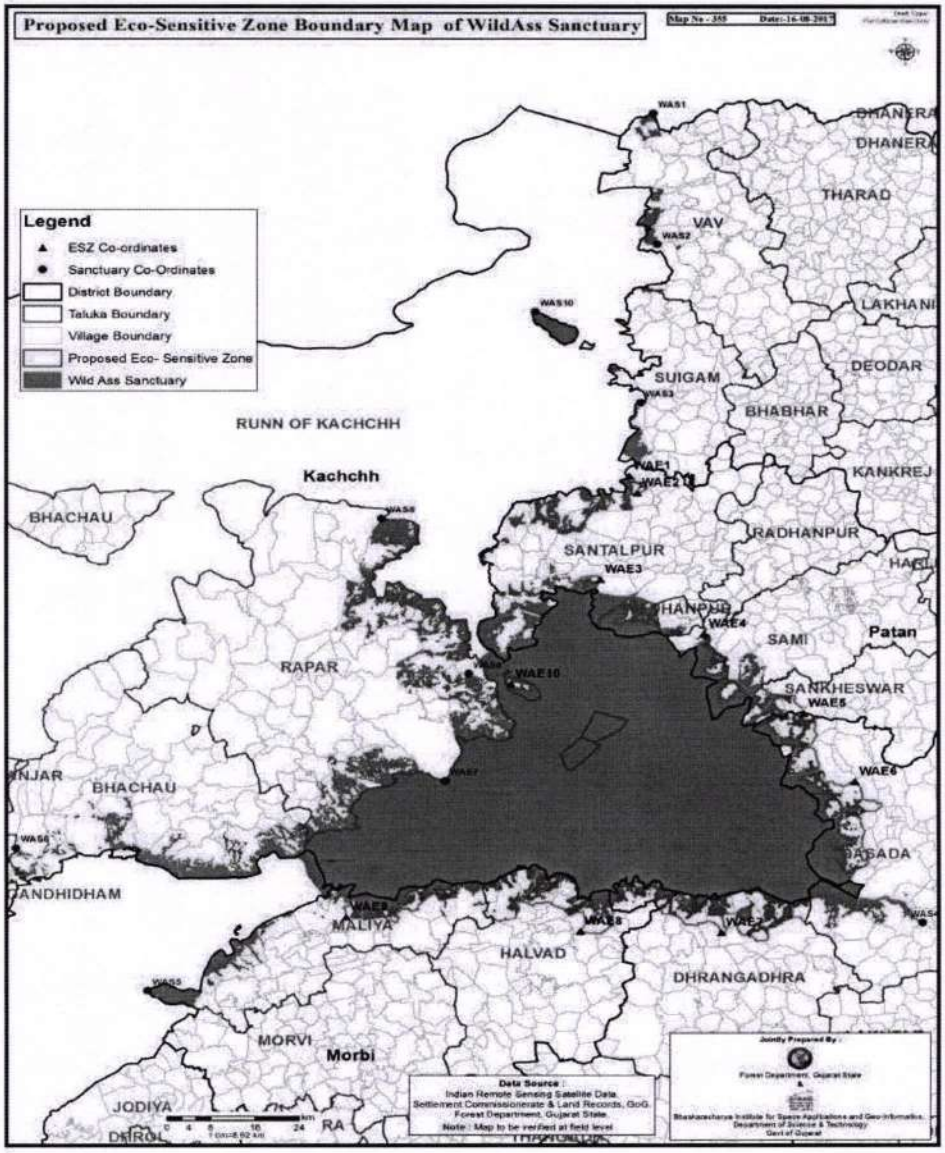
पाटन जिला क्षेत्र का विवरण पारिस्थितिकी संवेदी जोन क्षेत्र के रूप में घोषित किया जाना							
15	**ज़ाज़म**	संतालुपर पाटन	133	3002.16	245.16	573.23	पूर्व: कलना ग्राम की सीमा पश्चिम: जीआरके की सीमा उत्तर: बोरु ग्राम की सीमा दक्षिण: वरनासरी ग्राम की सीमा उत्तर : ज़ाज़म की सीमा
16	**राजूसरा**	संतालुपर पाटन	266	1026.02	625.18	519.01	पूर्व : चंसारा की सीमा पश्चिम : संतालपुर की सीमा उत्तर : पर की सीमा दक्षिण : जी.आर.के
17	**अमरापुर**	समीपाटन	295	12848.04	3557.55	9290.49	पूर्व: बदरगंग ग्राम की सीमा पश्चिम: एलआरके की सीमा उत्तर: वहीदपुर ग्राम की सीमा दक्षिण: कोद्धा ग्राम की सीमा
18	**तारानगर**	समीपाटन	291	2854.80	891.20	1963.60	पूर्व: सुबापुरा ग्राम की सीमा पश्चिम: एलआरके की सीमा उत्तर: सुबापुरा ग्राम की सीमा दक्षिण: विसनगर ग्राम की सीमा
19	**कोद्धा**	समीपाटन	341	6402.84	5143.14	1259.70	पूर्व: अमरापुर ग्राम की सीमा पश्चिम: एलआरके की सीमा उत्तर: अमरापुर ग्राम की सीमा दक्षिण: एलआरके की सीमा
20	**सुबापुरा**	समीपाटन	412	2032.06	772.56	1259.50	पूर्व: राजपुरा और कोद्धा ग्राम की सीमा पश्चिम: कोद्धा और एलआरके की सीमा उत्तर: कुंवर ग्राम की सीमा दक्षिण: तारानगर की सीमा दक्षिण: गदसाई ग्राम की सीमा
21	**बिसमिल्ला गंज**	राधनपुर पाटन	55	924.82	501.96	422.86	पूर्व: पेदसपुरा ग्राम की सीमा पश्चिम: अंतरनेश ग्राम की सीमा उत्तर: कारसनगढ़ ग्राम की सीमा दक्षिण: गदसाई ग्राम की सीमा
22	**अंतरनेश**	संतालपुर पाटन	261	12909.87	10228.69	2681.18	पूर्व: जोरावगंज ग्राम की सीमा पश्चिम: एलआरके की सीमा उत्तर: चानसारा ग्राम की सीमा दक्षिण: एलआरके की सीमा
				42000.61	**21965.44**	**17969.57**	

सुरेन्द्रानगर जिला क्षेत्र का विवरण पारिस्थितिकी संवेदी जोन क्षेत्र के रूप में घोषित किया जाना							
क्र. सं.	ग्राम के नाम	तालुका और जिला	कुल सर्वे सं.	ग्राम के कुल भौगोलिक क्षेत्र	अभयारण्य के अंतर्गत आने वाला क्षेत्र	क्षेत्र को पारिस्थितकी संवेदी जोन क्षेत्र (हेक्टेयर) घोषित किया गया	सीमाएं:
23	कोपरनी	धरांगधरा सुरेन्द्रानगर	311	1206.49	618.75	587.74	पूर्व: कुदा ग्राम की सीमा पश्चिम: एंजर ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण:: एंजर ग्राम की सीमा
24	कुदा	धरांगधरा सुरेन्द्रानगर	467	2480.85	972.59	1508.26	पूर्व: निमकनगर और नराली ग्राम की सीमा पश्चिम: कोपरनी और एंजर ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: कंकावती और जसमतपुर ग्राम की सीमा
25	निमकनगर	धरांगधरा सुरेन्द्रानगर	77	469.16	246.26	222.9	पूर्व: निराली ग्राम की सीमा पश्चिम; कुदा ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: कुदा ग्राम की सीमा
26	जसदा	धरांगधरा सुरेन्द्रानगर	576	2428.81	903.67	1525.14	पूर्वः मलवान ग्राम की सीमा पश्चिम: निराली ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: सज्जनपुर और विरेन्द्रगढ़ ग्राम की सीमा
27	निराली	धरांगधरा सुरेन्द्रानगर	635	2607.04	1027.03	1580.01	पूर्व: जेसदा ग्राम की सीमा पश्चिम: निमकनगर और कुदा ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: विरेन्द्रगढ़ ग्राम की सीमा
28	मलवान	धरांगधरा सुरेन्द्रानगर	1216	4194.12	823.96	3370.16	पूर्व: थाला और निराली ग्राम की सीमा पश्चिम: जेसदा और सज्जनपुर ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: वावदी ग्राम की सीमा
29	थाला	धरांगधरा सुरेन्द्रानगर	1454	4094.47	1313.13	2781.34	पूर्व: सुल्तानपुर ग्राम की सीमा पश्चिम: मलवान ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: भरदा ग्राम की सीमा
30	सुल्तान पुर	धरांगधरा सुरेन्द्रानगर	362	1197.32	280.38	916.94	पूर्व: देगम ग्राम की सीमा पश्चिम: थादा ग्राम की सीमा उत्तर: एलआरके की सीमा दक्षिण: भरदा ग्राम की सीमा
31	ओदु	दसदा	937	9277.54	7081.08	2196.46	पूर्व: चिकासर और खारघोद ग्राम की सीमा

		सुरेन्द्रानगर					पश्चिम: एलआरके की सीमा
							उत्तर: एलआरके और मिथाघोदा ग्राम की सीमा
							दक्षिण: एलआरके की सीमा
32	मिथाघोदा	दसदा सुरेन्द्रानगर	440	1487.74	407.11	1080.63	पूर्व: मुलाद एवं चिकासर ग्राम की सीमा
							पश्चिम: एलआरके की सीमा
							उत्तर: एलआरके एवं मिथाघोदा ग्राम की सीमा
							दक्षिण: एलआरके की सीमा
33	नगवाडा	दसदा सुरेन्द्रानगर	877	4250.46	888.16	3362.30	पूर्व: विसावदी एवं जिनाबाद ग्राम की सीमा
							पश्चिम: ज़िंज़ुवाडा ग्राम की सीमा
							उत्तर: विशावदी एवं धामा ग्राम की सीमा
							दक्षिण: मिथाघोदा ग्राम की सीमा
34	ज़िंज़ुवाडा	दसदा सुरेन्द्रानगर	785	6281.16	3626.21	2654.95	पूर्व: धामा एवं नगवाडा ग्राम की सीमा
							पश्चिम: एलआरके की सीमा
							उत्तर: फतेहपुर एवं वच्छाराजापुर ग्राम की सीमा
							दक्षिण: नगवाडा एवं एलआरके की सीमा
35	वचराजपुर	दसदा सुरेन्द्रानगर	87	787.36	365.96	421.40	पूर्व: फतेपुर ग्राम की सीमा
							पश्चिम: ज़िंज़ुवाडा ग्राम की सीमा
							उत्तर: फतेपुर की सीमा
							दक्षिण: एलआरके की सीमा
36	फतेपुर	दसदा सुरेन्द्रानगर	522	1870.64	426.02	1444.62	पूर्व: धामा ग्राम की सीमा
							पश्चिम: वच्छाराजापुर ग्राम की सीमा
							उत्तर: सुरेल ग्राम की सीमा
							दक्षिण: ज़िंज़ुवाडा ग्राम की सीमा
37	सुरेल	दसदा सुरेन्द्रानगर	778	4897.64	1510.67	3386.97	पूर्व: रोज़वा एवं नवापुर ग्राम की सीमा
							पश्चिम: विसनगर ग्राम की सीमा
							उत्तर: सुबापुरा एवं राजपुरल ग्राम की सीमा
							दक्षिण: फतेपुर ग्राम की सीमा
38	विसनगर	दसदा सुरेन्द्रानगर	153	1833.82	1225.20	608.62	पूर्व: सुरेल ग्राम की सीमा
							पश्चिम: एलआरके की सीमा
							उत्तर: तारानगर ग्राम की सीमा
							दक्षिण: एलआरके ग्राम की सीमा
कुल				**49364.62**	**21716.18**	**27648.44**	

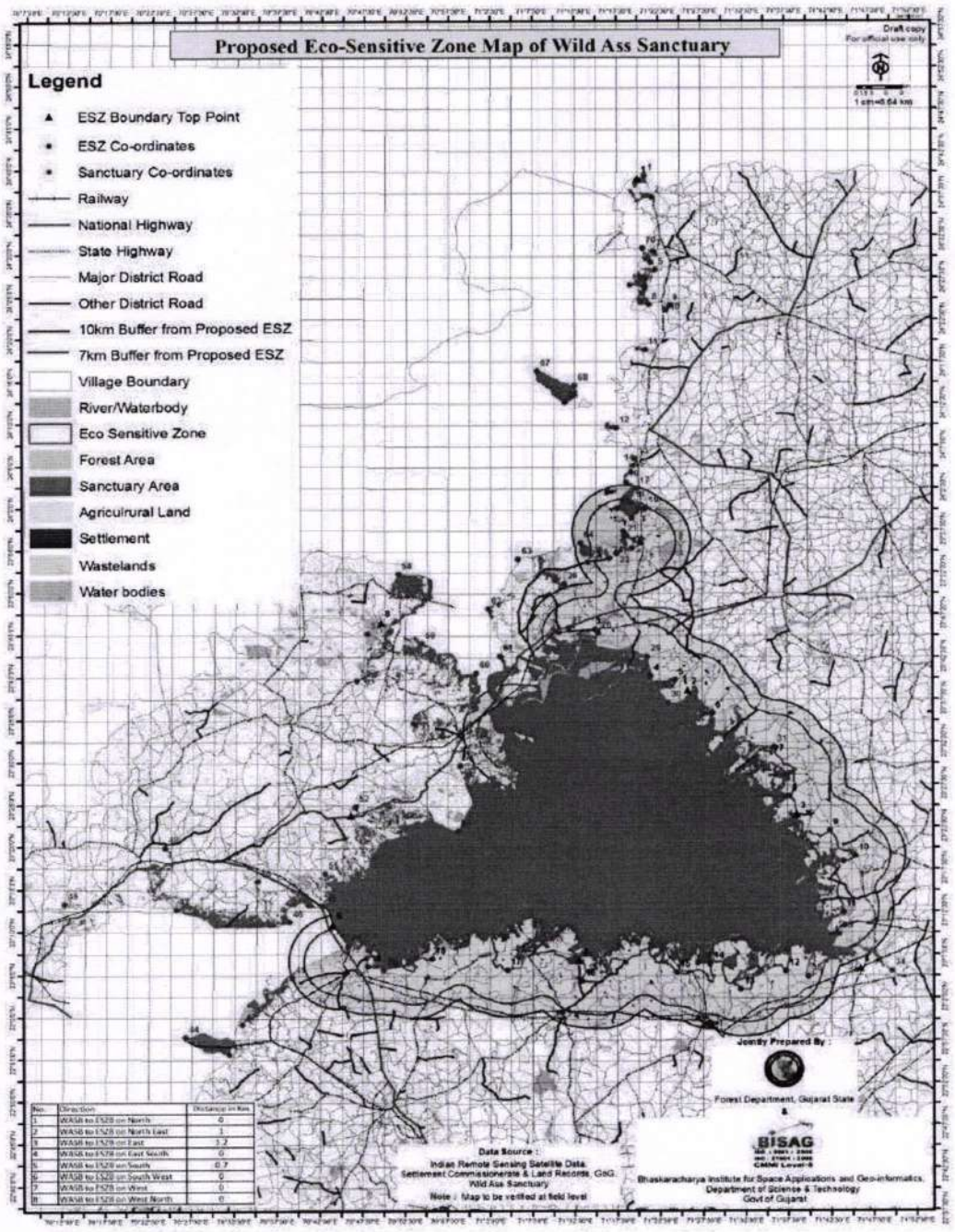
उपाबंध - IIक

मुख्य अवस्थानों के साथ पारिस्थितिकी संवेदी जोन के जंगली गधा अभयारण्य का मानचित्र



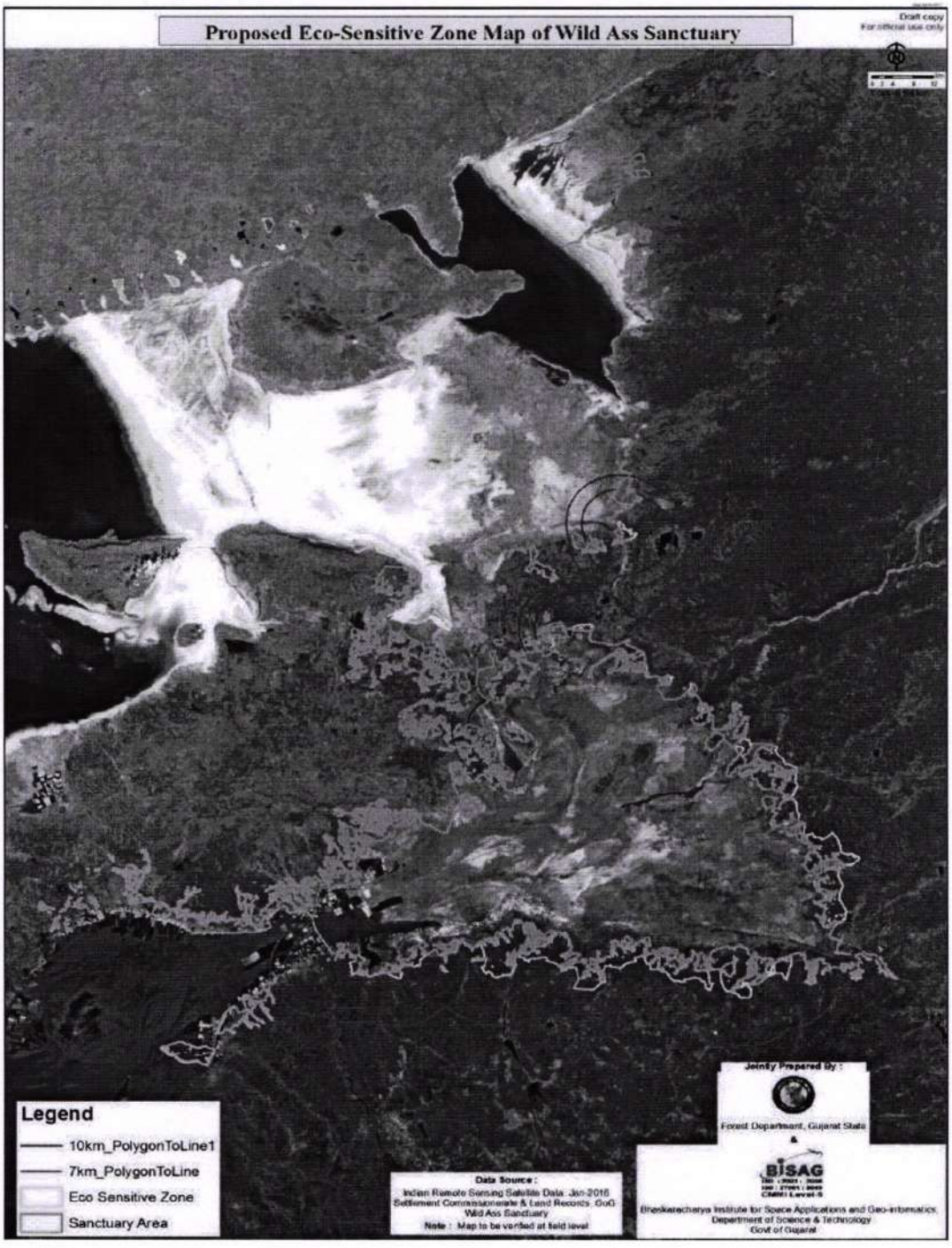
उपाबंध - IIख

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन के जंगली गधा अभयारण्य का भूमि उपयोग मानचित्र



उपाबंध - IIग

पारिस्थितिकी संवेदी जोन के जंगली गधा अभयारण्य का जीआईएस मानचित्र



उपाबंध-III

सारणी क: जंगली गधा अभयारण्य के अक्षांश देशांतर के मुख्य अवस्थान

क्र.सं.	मुख्य बिंदुओं की पहचान	मुख्य बिंदुओं के स्थान/दिशाएं	अक्षांश (डीएमएस प्रारुप)	देशांतर (डीएमएस प्रारुप)
1	1	उत्तर	24° 39' 37.481" उ	71° 20' 52.965" पू
2	2	उत्तर	24° 37' 4.441" उ	71° 21' 45.703" पू
3	3	उत्तर	24° 30' 44.105" उ	71° 21' 54.623" पू
4	4	उत्तर	24° 29' 22.903" उ	71° 21' 38.035" पू
5	5	उत्तर	24° 28' 31.000" उ	71° 22' 6.832" पू
6	6	उत्तर	24° 26' 33.302" उ	71 20' 55.714" पू
7	7	उत्तर	24° 26' 22.907" उ	71° 20' 57.020" पू
8	8	उत्तर	24° 24' 21.776" उ	71° 21' 22.672" पू
9	9	उत्तर	24° 24' 17.177" उ	71° 23' 48.616" पू
10	10	उत्तर	24° 23' 44.480" उ	71° 23' 24.825" पू
11	11	उत्तर	24° 18' 59.852" उ	71° 20' 55.680" पू
12	12	उत्तर	24° 9' 45.572" उ	71° 17' 24.026" पू
13	13	उत्तर	24° 6' 3.996" उ	71° 19' 37.341" पू
14	14	उत्तर	24° 5' 15.950" उ	71° 19' 27.366" पू
15	15	उत्तर	24° 4' 30.374" उ	71° 19' 12.155" पू
16	16	उत्तर	24° 3' 19.437" उ	71° 18' 34.516" पू
17	17	उत्तर	24° 2' 36.422" उ	71° 19' 47.559" पू
18	18	उत्तर	24° 0' 53.854" उ	71° 19' 14.415" पू
19	19	उत्तर	24° 0' 14.107" उ	71° 20' 52.654" पू
20	20	उत्तर	23° 59' 2.563" उ	71° 19' 16.104" पू
21	21	उत्तर	23° 56' 54.913" उ	71° 18' 23.809" पू
22	22	उत्तर	23° 55' 29.409" उ	71° 19' 16.578" पू
23	23	उत्तर	23° 54' 52.593" उ	71° 17' 27.397" पू
24	24	उत्तर	23° 54' 16.921" उ	71° 16' 36.726" पू
25	25	उत्तर	23° 53' 51.722" उ	71° 14' 2.286" पू
26	26	उत्तर	23° 51' 15.180" उ	71° 11' 15.745" पू
27	27	उत्तर	23° 46' 2.042" उ	71° 11' 45.309" पू
28	28	उत्तर	23° 45' 26.308" उ	71° 15' 14.990" पू
29	29	उत्तर-पूर्व	23° 42' 39.320" उ	71° 21' 4.613" पू
30	30	उत्तर-पूर्व	23° 37' 14.469" उ	71° 23' 29.653" पू
31	31	उत्तर-पूर्व	23° 32' 1.988" उ	71° 35' 54.731" पू
32	32	पूर्व	23° 18' 27.378" उ	71° 44' 1.705" पू
33	33	पूर्व	23° 9' 55.301" उ	71° 43' 27.171" पू
34	34	दक्षिण-पूर्व	23° 5' 37.065" उ	71° 49' 42.271" पू

35	35	दक्षिण-पूर्व	23° 4' 59.488" उ	71° 39' 50.744" पू
36	36	दक्षिण	23° 6' 35.196" उ	71° 26' 53.595" पू
37	37	दक्षिण	23° 5' 37.457" उ	71° 14' 7.725" पू
38	38	दक्षिण	23° 9' 28.279"	71° 4' 8.686" पू
39	39	दक्षिण-पश्चिम	23° 5' 46.287" उ	70° 49' 54.588" पू
40	40	दक्षिण-पश्चिम	23° 8' 24.680" उ	70° 45' 41.084" पू
41	41	दक्षिण-पश्चिम	23° 4' 48.878" उ	70° 39' 10.479" पू
42	42	दक्षिण-पश्चिम	22° 59' 19.813" उ	70° 33' 24.723" पू
43	43	दक्षिण-पश्चिम	22° 55' 46.010" उ	70° 31' 51.090" पू
44	44	दक्षिण-पश्चिम	22° 57' 47.878" उ	70° 26' 46.978" पू
45	45	दक्षिण-पश्चिम	23° 13' 10.787" उ	70° 42' 41.539" पू
46	46	दक्षिण-पश्चिम	23° 11' 19.957" उ	70° 38' 51.445" पू
47	47	दक्षिण-पश्चिम	23° 12' 46.039" उ	70° 25' 37.391" पू
48	48	दक्षिण-पश्चिम	23° 13' 23.615" उ	70° 12' 30.377" पू
49	49	दक्षिण-पश्चिम	23° 20' 1.710" उ	70° 24' 17.410" पू
50	50	दक्षिण-पश्चिम	23° 16' 3.045" उ	70° 35' 4.547" पू
51	51	दक्षिण-पश्चिम	23° 17' 2.436" उ	70° 42' 59.522" पू
52	52	पश्चिम	23° 24' 58.378" उ	70° 46' 33.538" पू
53	53	पश्चिम	23° 22' 3.664" उ	70° 58' 38.919" पू
54	54	पश्चिम	23° 29' 50.373" उ	70° 58' 57.379" पू
55	55	पश्चिम	23° 34' 47.842" उ	70° 53' 22.915" पू
56	56	पश्चिम	23° 39' 48.227" उ	70° 46' 41.799" पू
57	57	उत्तर-पश्चिम	23° 45' 19.916" उ	70° 47' 58.266" पू
58	58	उत्तर-पश्चिम	23° 52' 24.691" उ	70° 51' 37.259" पू
59	59	उत्तर-पश्चिम	23° 44' 13.150" उ	70° 54' 25.355" पू
60	60	उत्तर-पश्चिम	23° 40' 41.382" उ	71° 0' 48.758" पू
61	61	उत्तर-पश्चिम	23° 42' 41.215" उ	71° 3' 37.690" पू
62	62	उत्तर-पश्चिम	23° 48' 17.701" उ	71° 2' 13.054" पू
63	63	उत्तर-पश्चिम	23° 54' 10.212" उ	71° 5' 49.523" पू
64	64	उत्तर	23° 56' 9.005" उ	71° 13' 12.859" पू
65	65	उत्तर	24° 0' 14.367" उ	71° 17' 33.891" पू
66	66	उत्तर	24° 12' 42.599" उ	71° 11' 18.286" पू
67	67	उत्तर	24° 16' 29.871" उ	71° 8' 3.316" पू
68	68	उत्तर	24° 14' 44.670" उ	71° 12' 29.498" पू
69	69	उत्तर	24° 26' 40.519" उ	71° 19' 8.571" पू
70	70	उत्तर	24° 31' 3.576" उ	71° 20' 36.912" पू

सारणी क : पारिस्थितिकी संवेदी जोन के अक्षांश देशांतर के मुख्य अवस्थान

क्र.सं.	मुख्य बिंदुओं की पहचान	मुख्य बिं दुओं के स्थान/दिशाएं	अक्षांश (उत्तर) (डीएमएस प्रारुप)	देशांतर (पूर्व) (डीएमएस प्रारुप)
1	1	उत्तर	23° 57' 30.561" उ	71° 18' 16.789" पू
2	2	उत्तर	23° 56' 12.588" उ	71° 20' 16.879" पू
3	3	उत्तर	23° 45' 52.148" उ	71° 14' 55.535" पू
4	4	उत्तर-पूर्व	23° 40' 23.515" उ	71° 21' 31.208" पू
5	5	उत्तर-पूर्व	23° 39' 52.938" उ	71° 24' 23.427" पू
6	6	उत्तर-पूर्व	23° 35' 58.685" उ	71° 28' 45.480" पू
7	7	पूर्व	23° 31' 54.160" उ	71° 36' 10.172" पू
8	8	पूर्व	23° 26' 11.060" उ	71° 37' 43.985" पू
9	9	पूर्व	23° 22' 6.385" उ	71° 42' 28.992" पू
10	10	पूर्व	23° 19' 4.519" उ	71° 45' 26.240" पू
11	11	दक्षिण-पूर्व	23° 12' 29.447" उ	71° 43' 58.699" पू
12	12	दक्षिण-पूर्व	23° 5' 36.216" उ	71° 37' 12.407" पू
13	13	दक्षिण-पूर्व	23° 3' 31.386" उ	71° 31' 55.827" पू
14	14	दक्षिण	23° 6' 29.887" उ	71° 28' 21.943" पू
15	15	दक्षिण	23° 5' 29.792" उ	71° 24' 26.610" पू
16	16	दक्षिण	23° 4' 33.070" उ	71° 13' 17.648" पू
17	17	दक्षिण	23° 5' 47.450" उ	71° 4' 29.763" पू
18	18	दक्षिण-पश्चिम	23° 7' 5.768" उ	70° 55' 36.277" पू
19	19	दक्षिण-पश्चिम	23° 6' 13.440" उ	70° 48' 0.396" पू

उपाबंध-IV

जंगली गधा अभयारण्य, गुजरात के पारिस्थितिकी संवेदी जोन में ग्राम की सूची एवं जीपीएस बिंदु

क्र. सं.	ग्राम के नाम	तलसील/तालुका	जिला	अक्षांश (उ) (डीएमएस प्रारुप)	देशांतर (पू) (डीएमएस प्रारुप)
1	नंद	रापर	कच्छ	23°33' 39.839" उ	71° 6' 25.805" पू
2	रजुसरा	संथालपुर	पाटन	23°45' 8.115" उ	71°14' 8.084" पू
3	कोद्धा	समी	पाटन	23°33' 8.075" उ	71°29' 59.206" पू
4	सुबापुरा	समी	पाटन	23°31' 38.412" उ	71° 35' 40.241" पू
5	तारानगर	समी	पाटन	23°31' 2.984" उ	71°34' 15.877" पू
6	बिसमिल्लागंज	राधनपुर	पाटन	2°39' 21.992" उ	71°24' 3.010" पू

7	अंतरनेस	संथालपुर	पाटन	23°41' 52.090" उ	71°18' 57.202" पू
8	ज़ाज़म	संथालपुर	पाटन	23°56' 34.033" उ	71°20' 4.842" पू
9	अमरापुर	समी	पाटन	23°35' 42.144" उ	71° 27' 6.004" पू
10	वेनसार	मलिया	मोरबी	23°9' 13.379" उ	70° 55' 20.750" पू
11	मनदारकी	मलिया	मोरबी	23°9' 6.086" उ	70°59' 13.230" पू
12	कजारदा	मलिया	मोरबी	23° 7' 11.312" उ	70°48' 14.325" पू
13	चिखली	मलिया	मोरबी	23°6' 15.665" उ	70°52' 4.312" पू
14	अजीतगढ़	हलवाद	मोरबी	23°8' 19.537" उ	71°7' 41.756" पू
15	खोद	हलवाद	मोरबी	23°9' 6.432" उ	71°9' 6.287" पू
16	एंजर	हलवाद	मोरबी	23° 8' 30.630" उ	71° 17' 31.848" पू
17	जोगद	हलवाद	मोरबी	23° 9' 19.259" उ	71° 12' 33.081" पू
18	किदी	हलवाद	मोरबी	23°7' 31.958" उ	71°12' 27.365" पू
19	मलानियाद	हलवाद	मोरबी	23°7' 12.769" उ	71° 15' 37.834" पू
20	मनगढ़	हलवाद	मोरबी	23° 9' 20.799" उ	71° 7' 4.260" पू
21	तिकर	हलवाद	मोरबी	23° 8' 17.257" उ	71° 6' 2.520" पू
22	नवाघटिला	हलवाद	मोरबी	23°9' 6.914" उ	71° 3' 51.706" पू
23	जेसदा	धरांगधरा	सुरेन्द्रानगर	23°6' 42.579" उ	71° 28' 14.524" पू
24	कोपरनी	धरांगधरा	सुरेन्द्रानगर	23° 9' 22.878" उ	71°19' 33.601" पू
25	कुदा	धरांगधरा	सुरेन्द्रानगर	23°8' 9.994" उ	71°22' 55.670" पू
26	मलवान	धरांगधरा	सुरेन्द्रानगर	23° 5' 36.492" उ	71°31' 53.923" पू
27	निराली	धरांगधरा	सुरेन्द्रानगर	23° 6' 46.886" उ	71° 25' 19.550" पू
28	निमकनगर	धरांगधरा	सुरेन्द्रानगर	23° 8' 19.585" उ	71°23' 49.880" पू
29	सुल्तानपुर	धरांगधरा	सुरेन्द्रानगर	23° 7' 38.211" उ	71°36' 12.736" पू
30	थाला	धरांगधरा	सुरेन्द्रानगर	23°6' 16.591" उ	71° 33' 55.418" पू
31	फतेपुर	दसदा	सुरेन्द्रानगर	23° 24' 7.525" उ	71°37' 48.441" पू
32	मिथाघोदा	दसदा	सुरेन्द्रानगर	23°16' 19.710" उ	71° 42' 20.115" पू
33	ओदु	दसदा	सुरेन्द्रानगर	23°13' 50.521" उ	71° 41' 40.418" पू
34	वच्छराजपुरा	दसदा	सुरेन्द्रानगर	23°23' 16.957" उ	71° 36' 2.370" पू
35	विसनगर	दसदा	सुरेन्द्रानगर	23°27' 54.618" उ	71°34' 0.607" पू
36	सुरेल	दसदा	सुरेन्द्रानगर	23°28' 45.536" उ	71°37' 8.434" पू
37	ज़िंज़ुवाड़	दसदा	सुरेन्द्रानगर	23°21' 11.922" उ	71°39' 13.053" पू
38	नगवाडा	दसदा	सुरेन्द्रानगर	23°19' 35.085" उ	71°42' 41.410" पू

उपाबंध –V

पारिस्थितिकी संवेदी जोन की मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का प्रपत्र.-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत को एक पृथक उपाबंध में प्रस्तुत करें ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार। विवरण उपाबंध के रुप में संलग्न करें।
5. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । विवरण एक पृथक उपाबंध के रूप में संलग्न करें ।
6. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । विवरण एक पृथक उपाबंध के रूप में संलग्न करें ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 1st October, 2018

S.O. 5138(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary vide, notification of the Government of the India in the Ministry of Environment, Forest and Climate Change, number S.O.262(E), dated the 16th January, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 16th January, 2018;

AND WHEREAS, no objections and suggestions were received from the public and stakeholders in response to the draft notification;

AND WHEREAS, the Wild Ass Sanctuary is spread over an area of **4953.712 square kilometer** and located in parts of Kachchh, Morbi, Surendranagar and Patan districts in the State of Gujarat;

AND WHEREAS, the flora and fauna represent rich biological significance of this Sanctuary; the Wild Ass Sanctuary is habitat of Indian Wild Ass/Gurkhar (*Equus hemionus khur*), Black buck/kariyar (*Antilope cervicarpa*), Chinkara (*Gazella bennettii*), Striped Hyena (*Hyaena hyaena*), Wolf (*Canis lupus*), Desert Fox (*Vulpus vulpus pusilla*), Jackal (*Canis aureus*), Indian marbled toad (*Duttaphrynus*), *stomaticus*), Kutchi prawn/Jhinga (*Metapenaeus kutchensis*) etc; the Birds in the Wild Ass Sanctuary are Macqueen's bustard (*Chalmydotis macqueenii*), White-rumped vulture (*Gyps bengalensis*). desert courser Caspian tern (*Hydroprogne caspia*), Sarus crane (*Grus antigone*), Common Crane (*Grus grus*), Demoiselle crane (*Grus virgo*), Osprey (*Pandion haliaetus*), Greater Flamingo (*Phoenicopterus roseus*), Lesser Flamingo (*Phoenicopterus minor*) etc, while Spiney tailed lizard (*Uromastrix hardwikii*), Desert monitor (*Veranus griseus*), Indian flapshell turtle *Lissemys punctata*), Rock agama (*Agama spp.*), Fan-throated lizard (*Sitana ponticeriana*), Saw scaled viper (*Echis carinatus*) etc. are the important species of butterfly, insects, reptiles in the Wild Ass Sanctuary; the flora species available in the Sanctuary are Morad (*Sueda fruticosa*), Ud-morad

(*Sueda nudiflora*), Lana (*Sueda maritima*), Dolri (*Aeluropus lagopoides*),Tal baval (*Acacia farnesiana*), Theg (*Cyperus bulbosus*), Jhenjvo (*Dichanthium annulatum*), Bethu lapdu (*Aristida spp.*), Gorad (*Acacia senegal*), Desi baval (*Acacia nilotica*), Pilu (*Salvadora persica, S. oleoids*), Limbdo (*Azadirachta indica*), Kerdo (*Capparis deciduas*), Gundee (*Cordia gharaf*) etc;

AND WHEREAS, Dolri (*Aeluropus lagopoides*), Morad (*Sueda fruticosa*), Parasi (*Tamarix troupii, Indian Wild Ass (Equus hemionus khur), Sarus crane (Grus antigone)* are the important Endangered flora and fauna of the Sanctuary, while Lesser Flamingo (*Phoenicopterus minor*) and Wolf (*Canis lupus*) are the threatened species; Uud morad (*Sueda nudiflora*), Bethi morad (*Sueda fruticosa*), Dolri (*Aluropus lagopoides*), Parasi (*Tamarix troupii*), Indian Wild Ass (*Equus hemionus khur*), Kutchi prawn (*Metapenaeus kutchensis*) are the endemic species of Wild Ass Sanctuary;

AND WHEREAS, the Sanctuary is the last refuge of the endangered Indian Wild Ass (*Equus hemionus khur*), which is a sub-species of Asiatic Wild Ass (*Equus hemionus*) and once it was distributed well across the north-west of India and West Pakistan; They existed as far north as Jaisalmer and Bikaner in Rajasthan and Sind and Beluchistan in Pakistan; now, the equin species have been locally extinct from all its earlier habitats and the Wild Ass Sanctuary has become their last home where their population is thriving under the conservation efforts made by the government; the Indian Wild Ass is representing the Little Rann of Kuchchh landscape and acting as a flagship species giving protection umbrella to the rest of the species of the landscape; Hyena and Indian Grey Wolf are the large carnivores of the Sanctuary; Desert Fox, Indian Fox and Desert Cat are among the important lesser carnivore species which are under continuous threat from the increasing human activities; the last home of Indian Wild Ass is also a proposed World Heritage site and comes under Kutch Biosphere Reserve, therefore, it is the urgent need to conserve the Indian Wild Ass to protect the unique and dynamic landscape and all other threatened wildlife of this region;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which is specified in paragraph 1 of this notification, around the protected area of Wild Ass Sanctuary, as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-Sensitive Zone;

NOW THEREFORE, in exercise of the power conferred by sub section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent from **zero to 1.2 kilometers** around the boundary of the Wild Ass Sanctuary in the State of Gujarat as Wild Ass Sanctuary Eco-sensitive Zone (herein after referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-Sensitive Zone. -

(1) The extent of Eco-Sensitive Zone range from **zero to 1.2 kilometers** consisting of an area of **638. 83 square kilometer** from the boundary of the Sanctuary in the parts of Kachchh, Morbi, Surendranagar and Patan districts in the State of Gujarat.

(2) The boundary description of the Eco-Sensitive Zone is appended as **Annexure I.**

(3) The map of Wild Ass Sanctuary and Eco-Sensitive Zone along with location, land use and latitudes and longitudes are appended as **Annexure-II A, Annexure-II B and Annexure-II C.**

(4) The geo-coordinates showing prominent points of the boundaries of Protected Area and Eco-Sensitive Zone are appended to this notification as **Annexure III.**

(5) The list of villages falling in the in Eco-Sensitive Zone area in given at **Annexure IV.**

2. Zonal Master Plan for Eco-Sensitive Zone. -

i. The State Government shall, for the purpose of the Eco-Sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

ii. The Zonal Master Plan for the Eco-Sensitive Zone of Wild Ass Sanctuary shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

iii. The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said Plan, namely: -

(a) Environment;

(b) Forest and Wildlife;

(c) Agriculture;

(d) Revenue;

(e) Urban Development;

(f) Tourism;

(g) Rural Development;

(h) Irrigation and Flood Control;

(i) Municipal;

(j) Panchayati Raj;

(k) Public Works Department.

iv. The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

v. The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

vi. The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps and the Plan shall be supported by Maps giving details of existing and proposed land use features.

vii. The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for livelihood security of local communities.

viii. The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

ix. The Zonal Master Plan shall regulate development in Eco-Sensitive Zone so as to ensure eco-friendly development for livelihood security of local communities.

x. The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by State Government - The State Government shall take the following measures for giving effect to the provisions of this notification, namely: -

(1) Land use. –

(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone of shall not be used or converted into areas for commercial or residential complex or industrial activities;

(b) Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a), within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents such as:

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

(v) promoted activities and given under paragraph 4.

(c) Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007);

(d) Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change;

(e) Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph;

(f) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) Natural water bodies. -The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism/ Eco-tourism

(a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely: -

(i) no new construction of hotels and resorts shall be permitted within one kilometer from the boundary of the Wild Ass Sanctuary or upto the extent of the Eco Sensitive Zone, whichever is nearer; Provided that, beyond the distance of one kilometer from the boundary of the Wild Ass Sanctuary till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan.

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel /resort or commercial establishment construction is permitted within Eco-Sensitive Zone area.

(4) Natural heritage. - All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) Man-made heritage sites. - Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part Zonal Master Plan.

(6) Noise pollution. - Prevention and Control of noise pollution in the Eco-Sensitive Zone shall be carried out in accordance with Noise Pollution (Regulation and Control) Rules, 2000 under the Environment (Protection) Act, 1986 and amendments thereto.

(7) Air pollution. - Prevention and control of air pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder and amendments thereto.

(8) Discharge of effluents. - Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) Solid wastes. - Disposal and management of solid wastes shall be as under: -

(a) the solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone.

(b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) Bio-medical waste. – Bio medical waste management shall be as under:

(a) The bio-medical waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* Notification number GSR 343 (E), dated the 28th March, 2016.

(b) Safe and Environmentally Sound Management (ESM) of Bio-medical wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(11) Plastic waste management. - The plastic waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) Construction and demolition waste management. - The construction and demolition waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste. - The E- Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic. – The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution. - Prevention and control of vehicular pollution shall be carried out in accordance with applicable laws and efforts shall be made for use of cleaner fuel for example CNG, LPG, etc.

(16) Industrial units. –

(i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be permitted within Eco-Sensitive Zone as per classification of industries in the guidelines issued by the Central Pollution Control Board in February 2016, unless otherwise specified in this notification. In addition, non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes. – The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) no construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

4. List of activities prohibited or to be regulated within the Eco-Sensitive Zone. –

All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made there under including the Coastal Regulation Zone (CRZ), 2011 and the Environmental Impact Assessment (EIA) Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S No	Activity	Remarks
(1)	(2)	(3)
	A. Prohibited Activities	
1.	Commercial Mining.	(a) All new existing and mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.

2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	(a) No new industries and expansion of existing polluting industries in the Eco-sensitive Zone shall be permitted. (b) Only non-polluting industries shall be permitted within Eco-sensitive Zone as per classification of industries in the guidelines issued by the Central Pollution Control Board in February 2016, unless otherwise specified in this notification.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Setting of new saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
	B. Regulated Activities	
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities. Beyond one kilometer from the boundary of the Protected Area or upto the extent of Eco-sensitive Zone, whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
9.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-Sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 3 as per building byelaws to meet the residential needs of the local residents : (i) Widening and strengthening of existing roads and construction of new roads; (ii) Construction and renovation of infrastructure and civic amenities; (iii) Small scale industries not causing pollution termed as per Classification done by Central Pollution Control Board of February 2016; (iv) Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including homestays; and (v) Promoted activities listed in this Notification. (b) Provided further that the construction activity related to small scale industries not causing pollution shall

		be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (c) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent authority.
11.	Establishment of large-scale commercial livestock and poultry farms by firms, companies, etc .	Regulated (except as otherwise provided) as per applicable laws.
12.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
13.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
15.	Infrastructure including civic amenities.	Shall be done with mitigation measures, as per applicable laws, rules and regulations and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulations and available guidelines.
17.	Undertaking other activities related to tourism like over flying the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated under applicable laws.
18.	Protection of hill slopes and river banks.	Regulated under applicable laws.
19.	Movement of vehicular traffic at night.	Regulated, for commercial purpose, under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws for use of locals.
21.	Discharge of treated waste water/effluents in natural	The discharge of treated waste water/effluents shall be avoided to enter into the water bodies and efforts shall be

	water bodies or land area.	made for recycle and reuse of treated waste water, and the discharge of treated waste water/effluent shall be regulated as per applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated under applicable laws.
23.	Open well, bore well etc, for agriculture or other usage	Regulated and the activity should be strictly monitored by the appropriate authority.
24.	Solid waste management.	Regulated under applicable laws.
25.	Introduction of exotic species.	Regulated under applicable laws.
26.	Eco-tourism.	Regulated under applicable laws.
27.	Use of polythene bags.	Regulated under applicable laws.
28.	Commercial sign boards and hoardings.	Regulated under applicable laws.
	C. Promoted Activities	
29.	Rain water harvesting.	Shall be actively promoted.
30.	Organic farming.	Shall be actively promoted.
31.	Adoption of green technology for all activities.	Shall be actively promoted.
32.	Cottage industries including village artisans, etc.	Shall be actively promoted.
33.	Use of renewable energy and fuels.	Bio gas, solar light etc. to be actively promoted.
34.	Agro-forestry.	Shall be actively promoted.
35.	Plantation of horticulture and herbals.	Shall be actively promoted.
36.	Use of eco-friendly transport.	Shall be actively promoted.
37.	Skill development	Shall be actively promoted.
38.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
39.	Environmental awareness	Shall be actively promoted.

5. Monitoring Committee .- The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the provisions of this Notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of the following, namely: -

1.	Collector of Morbi, Surendranagar, Patan and Kutchh	Chairman
2.	A representative of Non-Governmental Organisation working in the field of environment (including heritage conservation) to be nominated by the State Government	Member
3.	Regional Officer, Gujarat State Pollution Control Board	Member
4.	A representative of the Department of Forest and Environment, Government of Gujarat	Member
5.	One expert in the area of ecology and environment to be nominated by the State Government	Member
6.	Member State Biodiversity Board	Member
7.	Deputy Conservator of Forest, Wild Ass Sanctuary	Member-Secretary

6. Terms of Reference. –

(1) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government, and subsequently the Monitoring Committee would be constituted by the State Government.

(2) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma given in Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to the provisions of this notification.

8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/45/2017-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

BOUNDARY DESCRIPTION FOR ECO-SENSITIVE ZONE OF WILD ASS SANCTUARY GUJARAT

SCHEDULE 'A'

Boundary Description

The boundary line of the Eco-Sensitive Zone of Wild Ass Sanctuary starts from a point with coordinates N23° 57' 28.196" E71° 18' 21.684" in the Zazam village. in the border of north Boru village, border of East Kalana village border of west GRK and border of South it joins the Varanasari village via N23° 55' 29.409" E71° 19' 16.578" then start the GPS coordinates N 23° 45' 22.948" E71° 15' 17.438" in the Rajusara Village Santalapura taluka in Patan District in the border of Par village, border of East Chanasara village, border of west Santalpur village, border of South

GRK. Then The boundary line of the Eco-Sensitive Zone of Wild Ass Sanctuary starts from Santalpur District of Atarnes village then the line runs through the Radhanpur taluka of Bismillaganj village and closed at south east border of Gadsai village, then start the line Santalpur taluka of GPS coordinates N23° 39' 5.411" E71° 26' 25.630" of Amarpur village border of north west Gadsai village , border of east Vahedpura,Ved , Badarganj of Sami Taluka border of south and border of west Amarpura village sanctuary area. then the boundary line of Eco sensetive Zone of Wild Ass sanctuary start from the Kodadha village of sami Taluka of Patan district and of then line runs through the Kodadha costom line, Subapura, Taranagar , Surel village of GPS coordinates N23° 29' E51.313" 71° 37' 8.139" Sankheswar Taluka it turn takes a Fatepura,Vachharajpura ,Ziznuvada village of GPS coordinates N23° 21' 57.767" E71° 42' 34.456" ,Nagavada village border of Dhama,Bhagalgam,Visavadi village then the turn of south east Mithagoda , Odu , Kharagodha village border of Jainabad, Chikasar,patadi village of Dasada taluka then line of the Eco-Sensetive Zone of Wild Ass Sanctuary starts from a south east corner of LRK boundry of Dehgam village of Dhangdhra Taluka of Sulatanpur village line runs through the Thala,Malavan,Jesada village of GPS coordinates N23° 4' 28.871" E 71° 28' 15.565" Nimaknagar, Narali, village border of Bharada ,Vavadi, Jasamat pur village then tha boundry turn the Koparani, Enjar village border of Ranamalpur, Ghanad village pass out the wild Ass sanctuary south point in Malaniyad village via N 23° 4' 37.271" E 71° 13' 11.013" border of Isanapur ,Ingorala village then line runs through the Kidi, Ajitgadh Tikar, village borade of Mayapur, Miyani ,Chadadhra ,Mayuranagar, Nana Gantila and Gantila village then line start from Mandarki village border of Gantila and kumbhariya village south west side then line runs through the Venasar, Chikali and Kajarada Village of GPS coordinates N23° 6' 14.932" E70° 47' 59.517" border of Khakharechi, Vardusar,Khiraiand, Maliya village. Then the Eco-Sensetive Zone of Wild Ass Sanctuary starts from a Nanda village of GPS coordinates N 23° 33' 15.672" E 71° 5' 42.751" border of LRK.

SCHEDULE 'B'

North: - Zazam, Rajusar and Antarnes.

West: - Nanda.

South: -Kajarada, Chikhli, Venasar, kumbhariya, Tikar, Mangadh, Ajitgadh, Khod, Jogad, Kidi, Malaniyad, Enjar, Koparani, Kuda, Narali, Jesada, Malavan, Thala and Sulatanpur.

East: - Gadsai, Amarpur, Kodadha, Subapura, Taranagar, Visanagar, Surel, Fatepur, Vachharajpura, Zinzuvada, Nagavada, Mithagoda, Chikasar, Odu and Kharagoda.

Details of Kutch district area to be declared as Eco-sensitive Zone.							
Sr. No.	**Name of village**	**Taluka and district**	**Total survey no.**	**Total geographical area of the village**	**Area falls under sanctuary**	**Area to be declared as a eco Sensitive area(Hectare)**	**Boundaries:**
1	2	3	4	5	6	7	8
1	Nanda	Rapar Kachchh	283	2650.96	1920.97	729.99	East::Boundary of Nanda bet West: Boundary of LRK North: Boundary of LRK South: Boundary of LRK
	Total			**2650.96**	**1920.97**	**729.99**	
Ditails of Morbi district area to be declared as Eco-sensitive Zone							
2	**Chikhali**	Maliya (M) Morbi	303	**3520.90**	**2817.96**	**702.94**	East: Boundary of Chikhli village
							West: Boundary of Maliya village
							North: Boundary of LRK
							South: Boundary of chirai village
3	**Kajarda**	Maliya (M) Morbi	367	**1117.10**	**412.89**	**704.21**	East: Boundary of chikhali village
							West: Boundary of maliya village
							North:Boundary of chikhalil village
							South: Boundary of chirai village
							West:Boundary of mandarki and vejalpar village

							North: Boundary of LRK
							South: Boundary of ghudkok and vejalpar
4	**Mandarki**	Maliya (M) Morbi	239	**1487.10**	**1042.87**	**444.23**	East: Boundary of juna ghatila village
							West: Boundary of venasar village
							North:Boundary of LRK
							South: Boundary of juna ghatila village
5	**Venasar**	Maliya (M) Morbi	365	**2579.50**	**1546.07**	**1033.43**	East: Boundary of manarki village
							West: Boundary of chikhali village
							North: Boundary of LRK
							South: Boundary of khakhrechi village
6	**Nava Ghantila**	Halvad Morbi	430	**935.94**	**29.95**	**905.99**	East: Boundary of Tikar village
							West: Boundary of Junaghantila village
							North: Boundary of LRK
							South: Boundary of Tikar village
7	**Tikar**	Halvad Morbi	2108	**4378.51**	**708.34**	**3670.17**	East: Boundary of Mangadh, AjitgadhandMiyani village
							West:"Boundary of navaghantila and Junaghantila village
							North::Boundary of LRK
							South:Boundary o fchaddha village
8	**Mangadh**	Halvad Morbi	949	**1686.26**	**388.72**	**1297.54**	East: Boundary of Ajitgadh
							West: Boundary of Tikar village
							North: Boundary of LRK
							South:Boundary of Ajitgadh village
9	**Ajitgrah**	Halvad Morbi	802	**2143.83**	**1151.13**	**992.70**	East:Boundary of Khod and Kidi village
							West:Boundary of mangadh and Tikar village
							North:Boundary of LRK
							South:Boundary of Miyani and Mayapur villag
10	**Khod**	Halvad Morbi	289	**855.91**	**0.00**	**855.91**	East:Boundary of JogadandKidi village
							West:Boundary of Ajitgadh village
							North::Boundary of LRK
							South:Boundary of Ajitgadh village
11	**Jogad**	Halvad Morbi	453	**1343.24**	**182.21**	**1161.03**	East:Boundary of JogadandKidi village
							West:Boundary of khod village
							North:Boundary of LRK
							South:Boundary of Kidi village
12	**Malniyad**	Halvad Morbi	960	**4084.96**	**1605.18**	**2479.78**	East:Boundary of Enjaranddhanad village
							West:Boundary of KidiandIsanpur village
							North:Boundary of LRK
							South:Boundary of Mangalpurandvegadvav village
13	**Enjar**	Halvad Morbi	743	**2841.24**	**933.73**	**1907.51**	East:Boundary of KudaandKoparni village
							West:Boundary of Malniyad village
							North:Boundary of LRK
							South:Boundary of DhanadandRanmalpur village
14	**Kidi**	Halvad Morbi	658	**1825.96**	**445.62**	**1380.34**	East:Boundary of malniyad village
							West:Boundary of KhodandAjitgadh
							North:Boundary of LRKandJogad village
							South:Boundary of Ingoradaandisanpur

		Total		28798.45	11264.67	17535.78	
Ditails of Patan district area to be declared as Eco-sensitive Zone							
15	**Zazam**	Santalpur Patan	133	3002.16	245.16	573.23	East: Boundary of kalana village West:Boundary of GRK North:Boundary of boru village South:Boundary of varnasari village North :Boundary of zazam
16	**Rajusra**	Santalpur Patan	266	1026.02	625.18	519.01	East : Boundary of Chansara West : Boundary of Santalpur North : Boundary of Par South : G.R.K
17	**Amrapur**	Sami Patan	295	12848.04	3557.55	9290.49	East: Boundary of badargng village West:Boundary of LRK North:Boundary of vahidpur village South:Boundary of koddha village
18	**Taranagar**	Sami Patan	291	2854.80	891.20	1963.60	East: Boundary of subapura village West:Boundary of LRK North:Boundary of Subapura village South:Boundary of visnagar village
19	**Koddha**	Sami Patan	341	6402.84	5143.14	1259.70	East: Boundary of amrapur village West:Boundary of LRK North:Boundary of amrapur village South:Boundary of LRK
20	**Subapura**	Sami Patan	412	2032.06	772.56	1259.50	East: Boundary of Rajpura and kodadhavillage West:Boundary of Kodadha and LRK North:Boundary of Kunvar village South:Boundary of taranagar South:Boundary of Gadsai village
21	**Bismillaganj**	Radhanpur Patan	55	924.82	501.96	422.86	East: Boundary of pedaspura village West:Boundary of antarnesh village North:Boundary of karsangadh village South:Boundary of gadsai village
22	**Atarness**	Santalpur Patan	261	12909.87	10228.69	2681.18	East: Boundary of joravgang village West:Boundary of LRK North:Boundary of Chansara village South:Boundary of LRK
				42000.61	**21965.44**	**17969.57**	

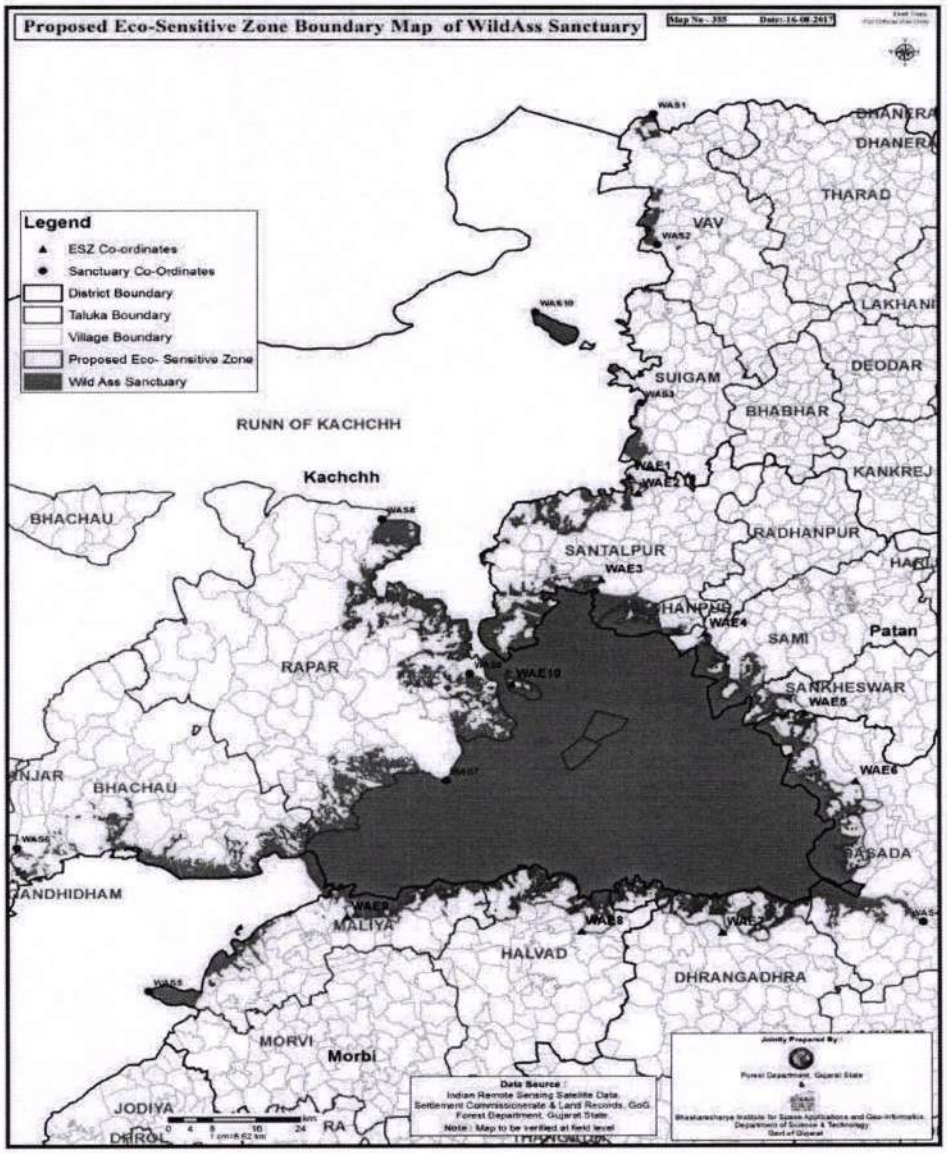
Ditails of Surendranagar district area to be declared as Eco-sensitive Zone

Sr. No.	Village	Taluka and district	Total survey no.	Geographical area of village	Area declared as a sanctuary	Area to be included in Eco-sensitive zone	Boundaries
23	**Koparni**	**Dhrangadhra Surendr Nagar**	311	1206.49	618.75	587.74	East:Boundary of Kuda village west:Boundary of Enjar village Nouth:north:Boundary of LRK South::Boundary of Enjar village
24	**Kuda**	**Dhrangadhra Surendr Nagar**	467	2480.85	972.59	1508.26	East:Boundary of NimaknagarandNarali village West:Boundary of KoparniandEnjar village North:Boundary of LRK South:Boundary of Kankavatiandjasmatpur village
25	**Nimaknagar**	**Dhrangadhra Surendr Nagar**	77	469.16	246.26	222.9	East:Boundary of Narali village West;Boundary of Kuda village North:Boundary of LRK South:Boundary o fKuda village
26	**Jesada**	**Dhrangadhra Surendr Nagar**	576	2428.81	903.67	1525.14	EastBoundary of Malvan village West:Boundary of Narali village North:Boundary ofLRK South:Boundary of sajjanpurandVirendragadh
27	**Narali**	**Dhrangadhra Surendr Nagar**	635	2607.04	1027.03	1580.01	East:Boundary ofJ esda village West:Boundary of NimaknagarandKuda village North:Boundary of LRK

							South:Boundary of Virendragadh village
28	Malvan	Dhrangadhra Surendr Nagar	1216	4194.12	823.96	3370.16	East:Boundary of ThalaandNarali village West:Boundary of JesdaandSajjanpur village North:Boundary of LRK South:Boundary of vavdi village
29	Thala	Dhrangadhra Surendr Nagar	1454	4094.47	1313.13	2781.34	East:Boundary of Sultanpur village West:Boundary of malvan village North:Boundary of LRK South:Boundary of Bharada village
30	Sultanpur	Dhrangadhra Surendr Nagar	362	1197.32	280.38	916.94	East:Boundary of Degam village West:Boundary of Thada village North:Boundary of LRK South:Boundary of bharada village
31	Odu	Dhrangadhra Surendr Nagar	937	9277.54	7081.08	2196.46	East: Boundary of Chikasar and kharaghod village West:Boundary of LRK North:Boundary of LRK and Mithagoda village South:Boundary of LRK
32	Mithaghoda	Dhrangadhra Surendr Nagar	440	1487.74	407.11	1080.63	East: Boundary of mulada and chikasar village West:Boundary of LRK North:Boundary of LRK and mithaghoda village South:Boundary of LRK
33	Nagvada	Dhrangadhra Surendr Nagar	877	4250.46	888.16	3362.30	East: Boundary of visavadi and jinabad village West:Boundary of Zinzuvada village North:Boundary of vishavadi and dhama village South:Boundary of mithaghoda village
34	Zinzuvada	Dhrangadhra Surendr Nagar	785	6281.16	3626.21	2654.95	East:Boundary o fDhamaandNagvada West:Boundary of LRK North:Boundary of FatepurandVachchharajpura village South:Boundary of nagvadaand LRK
35	Vacharajpur	Dhrangadhra Surendr Nagar	87	787.36	365.96	421.40	East:Boundary of Fatepur village West:Boundary of Zinzuvada village North:Boundary of Fatepur South:Boundary of LRK
36	Fatepur	Dhrangadhra Surendr Nagar	522	1870.64	426.02	1444.62	East: Boundary of dhama village West:Boundary of vachhajrajpur village North:Boundary of surel village South:Boundary of zinzuvada village
37	Surel	Dhrangadhra Surendr Nagar	778	4897.64	1510.67	3386.97	East:Boundary of RozvaandNavapur West:Boundary of Visnagar village North:Boundary of Subapuraand rajpural village South:Boundary of Fatepur village
38	Visnagar	Dhrangadhra Surendr Nagar	153	1833.82	1225.20	608.62	East:Boundary of Surel village West:Boundary of LRK North:Boundary of Taranagar village South:Boundary of LRK village
Total				**49364.62**	**21716.18**	**27648.44**	

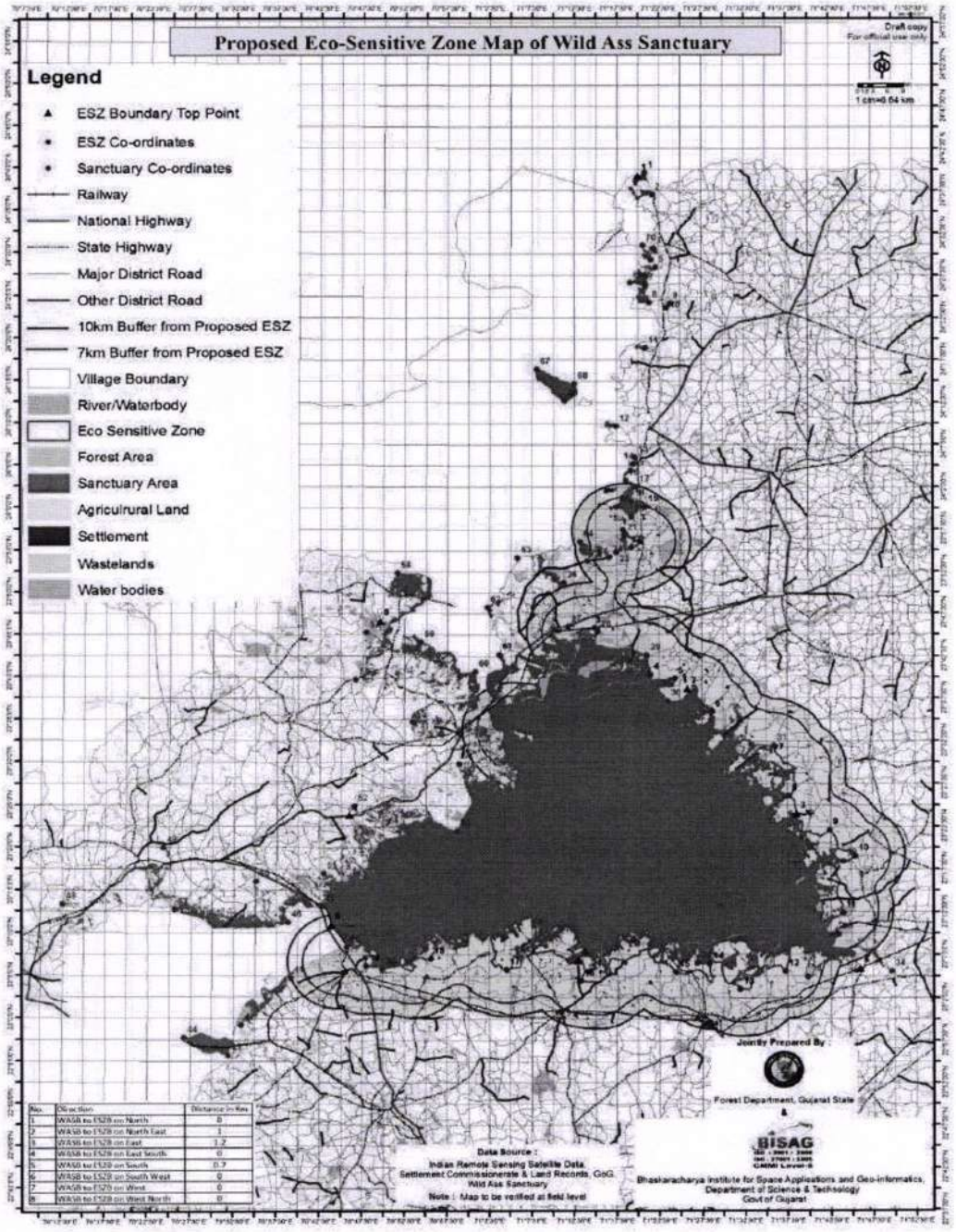
ANNEXURE- IIA

MAP OF WILD ASS SANCTUARY AND ECO-SENSITIVE ZONE ALONG WITH PROMINENT LOCATIONS



ANNEXURE- IIB

LANDUSE MAP OF WILD ASS SANCTUARY AND ECO-SENSITIVE ZONE ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE- IIC

GIS MAP OF WILD ASS SANCTUARY AND ECO-SENSITIVE ZONE



ANNEXURE-III

TABLE A: Geo-coordinates of Prominent Locations of Wild Ass Sanctuary

Sr. No.	Identification of Prominent Points	Location/ Direction of Prominent Points	Latitude (DMS Format)	Longitude (DMS Format)
1	1	North	24°39' 37.481" N	71°20' 52.965" E
2	2	North	24°37' 4.441" N	71°21' 45.703" E
3	3	North	24°30' 44.105" N	71°21' 54.623" E
4	4	North	24°29' 22.903" N	71°21' 38.035" E
5	5	North	24°28' 31.000" N	71°22' 6.832" E
6	6	North	24°26' 33.302" N	71 20' 55.714" E
7	7	North	24°26' 22.907" N	71°20' 57.020" E
8	8	North	24°24' 21.776" N	71°21' 22.672" E
9	9	North	24°24' 17.177" N	71°23' 48.616" E
10	10	North	24°23' 44.480" N	71°23' 24.825" E
11	11	North	24°18' 59.852" N	71°20' 55.680" E
12	12	North	24°9' 45.572" N	71°17' 24.026" E
13	13	North	24°6' 3.996" N	71°19' 37.341" E
14	14	North	24°5' 15.950" N	71°19' 27.366" E
15	15	North	24°4' 30.374" N	71°19' 12.155" E
16	16	North	24°3' 19.437" N	71°18' 34.516" E
17	17	North	24°2' 36.422" N	71°19' 47.559" E
18	18	North	24°0' 53.854" N	71°19' 14.415" E
19	19	North	24°0' 14.107" N	71°20' 52.654" E
20	20	North	23°59' 2.563" N	71°19' 16.104" E
21	21	North	23°56' 54.913" N	71°18' 23.809" E
22	22	North	23°55' 29.409" N	71°19' 16.578" E
23	23	North	23°54' 52.593" N	71°17' 27.397" E
24	24	North	23°54' 16.921" N	71°16' 36.726" E
25	25	North	23°53' 51.722" N	71°14' 2.286" E
26	26	North	23°51' 15.180" N	71°11' 15.745" E
27	27	North	23°46' 2.042" N	71°11' 45.309" E
28	28	North	23°45' 26.308" N	71°15' 14.990" E
29	29	North-East	23°42' 39.320" N	71°21' 4.613" E
30	30	North-East	23°37' 14.469" N	71°23' 29.653" E
31	31	North-East	23°32' 1.988" N	71°35' 54.731" E
32	32	East	23°18' 27.378" N	71°44' 1.705" E
33	33	East	23°9' 55.301" N	71°43' 27.171" E

34	34	South-East	23° 5' 37.065" N	71° 49' 42.271" E
35	35	South-East	23° 4' 59.488" N	71° 39' 50.744" E
36	36	South	23° 6' 35.196" N	71° 26' 53.595" E
37	37	South	23° 5' 37.457" N	71° 14' 7.725" E
38	38	South	23° 9' 28.279"	71° 4' 8.686" E
39	39	South-West	23° 5' 46.287" N	70° 49' 54.588" E
40	40	South-West	23° 8' 24.680" N	70° 45' 41.084" E
41	41	South-West	23° 4' 48.878" N	70° 39' 10.479" E
42	42	South-West	22° 59' 19.813" N	70° 33' 24.723" E
43	43	South-West	22° 55' 46.010" N	70° 31' 51.090" E
44	44	South-West	22° 57' 47.878" N	70° 26' 46.978" E
45	45	South-West	23° 13' 10.787" N	70° 42' 41.539" E
46	46	South-West	23° 11' 19.957" N	70° 38' 51.445" E
47	47	South-West	23° 12' 46.039" N	70° 25' 37.391" E
48	48	South-West	23° 13' 23.615" N	70° 12' 30.377" E
49	49	South-West	23° 20' 1.710" N	70° 24' 17.410" E
50	50	South-West	23° 16' 3.045" N	70° 35' 4.547" E
51	51	South-West	23° 17' 2.436" N	70° 42' 59.522" E
52	52	West	23° 24' 58.378" N	70° 46' 33.538" E
53	53	West	23° 22' 3.664" N	70° 58' 38.919" E
54	54	West	23° 29' 50.373" N	70° 58' 57.379" E
55	55	West	23° 34' 47.842" N	70° 53' 22.915" E
56	56	West	23° 39' 48.227" N	70° 46' 41.799" E
57	57	North-West	23° 45' 19.916" N	70° 47' 58.266" E
58	58	North-West	23° 52' 24.691" N	70° 51' 37.259" E
59	59	North-West	23° 44' 13.150" N	70° 54' 25.355" E
60	60	North-West	23° 40' 41.382" N	71° 0' 48.758" E
61	61	North-West	23° 42' 41.215" N	71° 3' 37.690" E
62	62	North-West	23° 48' 17.701" N	71° 2' 13.054" E
63	63	North-West	23° 54' 10.212" N	71° 5' 49.523" E
64	64	North	23° 56' 9.005" N	71° 13' 12.859" E
65	65	North	24° 0' 14.367" N	71° 17' 33.891" E
66	66	North	24° 12' 42.599" N	71° 11' 18.286" E
67	67	North	24° 16' 29.871" N	71° 8' 3.316" E
68	68	North	24° 14' 44.670" N	71° 12' 29.498" E
69	69	North	24° 26' 40.519" N	71° 19' 8.571" E
70	70	North	24° 31' 3.576" N	71° 20' 36.912" E

TABLE A: Geo-coordinates of Prominent Locations of Eco-Sensitive Zone

S. No.	Identification of Prominent Points	Location/ Direction of Prominent point	Latitude (North) (DMS Format)	Longitude (East) (DMS Format)
1	1	North	23° 57' 30.561" N	71° 18' 16.789" E
2	2	North	23° 56' 12.588" N	71° 20' 16.879" E
3	3	North	23° 45' 52.148" N	71° 14' 55.535" E
4	4	North-East	23° 40' 23.515" N	71° 21' 31.208" E
5	5	North-East	23° 39' 52.938" N	71° 24' 23.427" E
6	6	North-East	23° 35' 58.685" N	71° 28' 45.480" E
7	7	East	23° 31' 54.160" N	71° 36' 10.172" E
8	8	East	23° 26' 11.060" N	71° 37' 43.985" E
9	9	East	23° 22' 6.385" N	71° 42' 28.992" E
10	10	East	23° 19' 4.519" N	71° 45' 26.240" E
11	11	South-East	23° 12' 29.447" N	71° 43' 58.699" E
12	12	South-East	23° 5' 36.216" N	71° 37' 12.407" E
13	13	South-East	23° 3' 31.386" N	71° 31' 55.827" E
14	14	South	23° 6' 29.887" N	71° 28' 21.943" E
15	15	South	23° 5' 29.792" N	71° 24' 26.610" E
16	16	South	23° 4' 33.070" N	71° 13' 17.648" E
17	17	South	23° 5' 47.450" N	71° 4' 29.763" E
18	18	South-West	23° 7' 5.768" N	70° 55' 36.277" E
19	19	South-West	23° 6' 13.440" N	70° 48' 0.396" E

ANNEXURE-IV

LIST OF VILLAGES AND GLOBAL POSITIONING SYSTEM POINT IN ECO-SENSITIVE ZONE OF WILD ASS SANCTUARY GUJARAT

S. No.	Village Name	Tehsil/ Taluka	District	Latitude (North) (DMS Format)	Longitude (East) (DMS Format)
1	Nanda	Rapar	Kachchh	23°33'39.839" N	71° 6' 25.805" E
2	Rajusara	Santhal pur	Patan	23°45' 8.115" N	71°14' 8.084" E
3	Koddha	Sami	Patan	23°33' 8.075" N	71°29' 59.206" E
4	Subapura	Sami	Patan	23°31'38.412" N	71° 35' 40.241" E
5	Taranagar	Sami	Patan	23°31' 2.984" N	71°34' 15.877" E
6	Bisamilla ganj	Radhan pur	Patan	2°39' 21.992" N	71°24' 3.010" E
7	Antarnes	Santhal pur	Patan	23°41'52.090" N	71°18' 57.202" E

8	Zazam	Santhal pur	Patan	23°56'34.033" N	71°20' 4.842" E
9	Amrapur	Sami	Patan	23°35'42.144" N	71° 27' 6.004" E
10	Venasar	Maliya	Morbi	23°9' 13.379" N	70° 55' 20.750" E
11	Mandarki	Maliya	Morbi	23°9' 6.086" N	70°59' 13.230" E
12	Kajarda	Maliya	Morbi	23° 7' 11.312" N	70°48' 14.325" E
13	Chikhli	Maliya	Morbi	23°6' 15.665" N	70°52' 4.312" E
14	Ajitgadh	Halvad	Morbi	23°8' 19.537" N	71°7' 41.756" E
15	Khod	Halvad	Morbi	23°9' 6.432" N	71°9' 6.287" E
16	Enjar	Halvad	Morbi	23° 8' 30.630" N	71° 17' 31.848" E
17	Jogad	Halvad	Morbi	23° 9' 19.259" N	71° 12' 33.081" E
18	Kidi	Halvad	Morbi	23°7' 31.958" N	71°12' 27.365" E
19	Malaniyad	Halvad	Morbi	23°7' 12.769" N	71° 15' 37.834" E
20	Mangadh	Halvad	Morbi	23° 9' 20.799" N	71° 7' 4.260" E
21	Tikar	Halvad	Morbi	23° 8' 17.257" N	71° 6' 2.520" E
22	Nava ghatila	Halvad	Morbi	23°9' 6.914" N	71° 3' 51.706" E
23	Jesada	Dhrangadhra	Surendranagar	23°6' 42.579" N	71° 28' 14.524" E
24	Koparani	Dhrangadhra	Surendranagar	23° 9' 22.878" N	71°19' 33.601" E
25	Kuda	Dhrangadhra	Surendranagar	23°8' 9.994" N	71°22' 55.670" E
26	Malvan	Dhrangadhra	Surendranagar	23° 5' 36.492" N	71°31' 53.923" E
27	Narali	Dhrangadhra	Surendranagar	23° 6' 46.886" N	71° 25' 19.550" E
28	Nimaknagar	Dhrangadhra	Surendranagar	23° 8' 19.585" N	71°23' 49.880" E
29	Sultanpur	Dhrangadhra	Surendranagar	23° 7' 38.211" N	71°36' 12.736" E
30	Thala	Dhrangadhra	Surendranagar	23°6' 16.591" N	71° 33' 55.418" E
31	Fatepur	Dasada	Surendranagar	23° 24' 7.525" N	71°37' 48.441" E
32	Mithaghoda	Dasada	Surendranagar	23°16'19.710" N	71° 42' 20.115" E
33	Odu	Dasada	Surendranagar	23°13'50.521" N	71° 41' 40.418" E
34	Vachharaj pura	Dasada	Surendranagar	23°23'16.957" N	71° 36' 2.370" E
35	Visnagar	Dasada	Surendranagar	23°27'54.618" N	71°34' 0.607" E
36	Surel	Dasada	Surendranagar	23°28'45.536" N	71°37' 8.434" E
37	Zinzuwada	Dasada	Surendranagar	23°21'11.922" N	71°39' 13.053" E
38	Nagvada	Dasada	Surendranagar	23°19'35.085" N	71°42' 41.410" E

Annexure –V

Eco-Sensitive Zone Monitoring Committee - Performa of Action Taken Report: -

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006.

   Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

રોજકામ

તારીખ:- ૧૭/૦૫/૨૦૨૩
સમય:- ૪:૩૦ કલાકે બપોર
સ્થળ:- શિકારપુરની માણાવા
ભીમદેવકા, ગોંગોદર
ગામોની લાગુ ઘુડખર
અભયારણ્ય વિસ્તાર

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલનાં ડબ્લ્યુ.પી.
૨૭/૨૦૨૩ ના હુકમ અન્વયે ગઠન કરાયેલ રાજ્ય કક્ષાની
મોનિટર કમીટીની બેઠક તા: ૧૦/૦૫/૨૦૨૩ ના રોજ યોજેલ
સદર મુજબ કરછ જીલ્લાના ઘુડખર અભયારણ્ય તથા તેના
ઇકો-સેન્સેટીવ ઝોન ની મોનીટરીંગ કમીટી સ્થળ તપાસ (
સાઇટ વિજીટ) અંગેની હકીકતલક્ષી અહેવાલ મોનિટર
કમીટીને રજુ કરવાનો રહે છે. જેના અનુસંધાને તારીખ:
૧૭/૦૫/૨૦૨૩ ના રોજ નીચે સહી કરનાર અધિકારી, કર્મચારીઓ
મામલતદારશ્રી ભચાઉ. પ્રાદેશિક અધિકારીશ્રી જી.પી.સી.બી.
ગાંધીધામ તથા નાયબ વન સંરક્ષકશ્રી ઘુડખર અભયારણ્ય.
દ્વારકા એ કરછ જીલ્લાના ઘુડખર અભયારણ્ય વિસ્તારની
સ્થળ સ્થળ તપાસ નીચે મુજબ કરેલ છે

સૌ પ્રથમ શિકારપુર રેલ્વેક્રોસ્સીંગની પુર્વ દિશા બાજુ
ઘુડખર અભયારણ્ય વિસ્તારમાં આવેલ ઉભા થયેલ સદર
અભયારણ્ય વિસ્તારમાં અગરિયા બેંકર્સ દ્વારા સ્થળ પર
માટીના ઓઘા પાળા કરેલ જોવા મળેલ તથા અમુક બેંકર્સો
દ્વારા વાંસની ઝાળ બનાવેલા જમ્યે પડેલ તથા મજુરોને
રહેવા માટે અસ્થાઈ વસવાટની વ્યવસ્થા કરવામાં આવેલ
છે તથા અગરિયા બેંકર્સો દ્વારા મીઠુ વાહતુક કરવા માટે
દરિયાથી જોવા મશીનરીનો ઉપયોગ કરતા હોવાનું માલુમ પડેલ
આ બાબતે અગરિયા બેંકર્સના માલિકને રૂબરુ બોલાવી
પૃછા કરતા તેઓના દ્વારા જણાવેલ કે અગરિયા દ્વારા અગર-
કામ કરવા માટે દરિયાના વહેણના પાણીથી મીઠું પકવતા
હોવાનું જણાવેલ તથા તે માટે દરિયાના વહેણના પાણીને
પોતાના અગર સુધી લઈ જવા માટે કેનાલ બનાવી

(પાછળ)

કિમાલ માંચી કીમ્બ્લ-પંપનો ઉપયોગ કરી પાળામાં પાકની ભરવામાં આવે છે. તથા મીઠા પાળા તથા મશીનરી ના ઉપયોગ બાબતે અગરિયા સંઘોના માલિકને પૂછવામાં આવતા તેઓ દ્વારા કમીટી સમક્ષ અધિક-કલેક્ટરશ્રી સર્વે અને સેટલમેન્ટ ની કચેરી ઘુડખર અભયારણ્ય સુરેન્દ્રનગર દ્વારા તેઓને આપવામાં આવેલ વપરાશી હક્કના હુકમો રદ્દ કરેલ. ઉપરોક્ત કચેરી દ્વારા આવા રૂપ૩ વપરાશી હક્ક ના હુકમો ~~રદ્દ કરેલ~~ અગરિયા માલિકો દ્વારા રજુ કરવામાં આવેલ છે. જે ધ્યાને લેતા તેઓને આપવામાં આવેલ હુકમો નીચે જણાવેલ શરતોને આધિન વપરાશી હક્ક આપવામાં આવેલ છે.

શરતો

૧. સરકારશ્રીની વર્તમાન જોગવાઈઓ તથા વખતો વખતના હુકમો તથા કાયદાની જોગવાઈઓ બંધનકર્તા રહેશે.

૨. મીઠા ઉત્પાદનની કામગીરી માં જમીન ઉપયોગ માટે કરવામાં આવનારા સંપૂર્ણ મેનેજમેન્ટની તમામ શરતોનું પાલન કરવાનું રહેશે.

3. મીઠા ઉત્પાદન માટે ફાળવેલી જમીનમાં જરૂરીયાત અનુસાર મશીનરી નો ઉપયોગ કરી શકાશે.

૪. મીઠા ઉત્પાદન અંગેના સંગ્રહ તથા અવરજવર માટે જરૂરીયાત મુજબ પાળા બાંધી શકશો.

૫. મીઠા ઉત્પાદન માટે ફાળવેલ જમીન વિસ્તારમાં આવવા-જવા માટે રસ્તાના હક્ક રહેશે. અને રસ્તાઓ કાયમી ખુલ્લા રાખવાના રહેશે.

૬. મીઠા ઉત્પાદન માટે ફાળવેલ જમીન વિસ્તાર માં અગરીયાઓને રહેણાંક માટે કાયમી વ્યવસ્થા ઉભી કરી શકશો.

૭. આ જમીન ઉપર મીઠાનું ઉત્પાદન અને તેનું ગ્રાસેમિંગ માટે વીજળી લગાવી શકશો અને તેના સિવાય બીજા કોઈ ઉદ્યોગ માં ઉપયોગ કરી શકશો નહી.

ત્યારબાદ ભીમદેવકા ગામની હદને અડીને આવેલ કરદના નાના રણના અભયારણ્ય વિસ્તારમાં આવેલ અગરીયા સંઘની મુલાકાત લીધેલ જ્યાં સ્થળ પર મીઠાના મોટા ઢગલા જોવા મળેલ તથા વીજળી

ખાજટ નજરી પડેલ તથા માટી વાહનુક કરવા ડમ્પર જેવા સાધનો જેવા મળેલ તથા મજૂરોને રહેવા માટે અસ્થાઈ ઝૂંપડીઓ જેવા મળેલ

ઉપરોક્ત અનધારણ્ય વિસ્તારમાં સ્થળ તપાસ દરમિયાન નદીના પ્રવાહને અવરોધ થતો હોય તેમ માલુમ પડેલ નથી. અગાઉના ખેડૂતો દ્વારા ઢોરિયાના વહેણના પાણીને કેનાલ બનાવી પાળામાં ડાબવી માટી પકવવાની પ્રવૃત્તિ કરતા હોવાનું માલુમ પડેલ છે.

આમ ઉપરોક્ત રોજકામ અમો અધિકારીશ્રીઓ/કર્મચારી અો સ્થળ પર જઈ તપાસ કરી જેઈ તપાસની હકીકત લખાવી અમારી સહીઓ કરી આપેલ છે.

સહીઓ

અ.ન.	નામ	હોદો	સહી
૧.	રાજેશકુમાર પરમાર	રીજીયોનલ અસીસ્ટન્ટ જીઓલોજી	
૨.	જુવાનભાઈ અંબા. ગા.(૧)	માઈનર મામલતદાર	
૩.	કૌ. ડી. [illegible] ગોહેલ	ના.વ.અં. ડેપ્યુટેશન ચુડાસમા અસ્તપારણ, ધ્રાંગધ્રા	


આડેસર રેન્જ
23°16'45", 70°49'24", -37.6m, 148°
May 17, 2023 5:16:13 PM


આડેસર રેન્જ
23°13'52", 70°45'16", -46.8m, 3°
May 17, 2023 4:32:26 PM


આડેસર રેન્જ
23°16'45", 70°49'24", -38.6m, 157°
May 17, 2023 5:15:58 PM


આડેસર રેન્જ
23°16'45", 70°49'24", -38.0m, 160°
May 17, 2023 5:16:01 PM


આડેસર રેન્જ
23°13'52", 70°45'16", -47.3m, 25°
May 17, 2023 4:24:34 PM


આડેસર રેન્જ
23°13'52", 70°45'16", -47.0m, 22°
May 17, 2023 4:32:18 PM


આડેસર રેન્જ
23°16'45", 70°49'24", -36.9m, 41°
May 17, 2023 5:15:45 PM


આડેસર રેન્જ
23°16'45", 70°49'24", -35.8m, 44°
May 17, 2023 5:15:48 PM


આડેસર રેન્જ
23°13'52", 70°45'16", -47.5m, 10°
May 17, 2023 4:27:58 PM


આડેસર રેન્જ
23°13'52", 70°45'16", -47.3m, 2°
May 17, 2023 4:32:33 PM

Annexure - VII

આડેસર

ગુના કામનું પત્રક							સને ૨૦૧૮-૧૯ થી ૨૦૨૨-૨૩ સુધી			
અ.ન	રેંજ રાઉડ બીટનુ નામ	FOR NO અને તારીખ	ગુનાનો પ્રકાર	વન્યપ્રાણી ને લગત હોય તો વન્યપ્રાણી માહિતી	કોર્ટનુ નામ (high court taluka,dists,court/labor court)	ચાર્જશીટ દાખલ કરેલ છે કે કેમ જો દાખલ કરેલ હોય તો CC NO	કેસની હાલની સ્થિત	પેરાવાઈઝ રીમાર્કસ થયેલ છે કે કેમ ? જો થયેલ હોય તો તારીખ	એફીડેવીટ થયેલ છે કે કેમ? જો થયેલ હોય તો તેની તારીખ	રીમાર્ક્સ
૧	૨	૩	૫	૬	૮	૯	૧૦	૧૧	૧૨	૧૫
૧	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ. ન ૦૧/૨૦૧૭-૧૮ તા.૦૮/૦૩/૨૦૧૮	ધુડખર અભ્યારણ્ય આડેસર રાઉન્ડના વરણુ બીટના રણભાગ વિસ્તારમા સાધી સિમેન્ટ ૩૫ નંગ	...	...	તપાસણી રિપોર્ટ બાકી				
૨	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ. ન ૦૨/૨૦૧૭-૧૮ તા.૧૦/૦૩/૨૦૧૮	ધુડખર અભ્યારણ્ય કચ્છના નાના રણમા શિકારપુર ગામથી અંદાજે ૬ કીમી અંદર રણ ભાગમા ટેકટર અપ પ્રવેશ કરવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				
૩	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૦૧/૨૦૧૮-૧૯ તા:- ૨૬/૦૯/૨૦૧૮	ધુડખર અભ્યારણ્યના રાપર તાલુકાના મોજે ગાગોદર ગામથી અંદાજે ૨ કિ.મી ગોરાસર તળાવ વિસ્તારમાં મોર પક્ષી જીવને ધૌના ચણ નાખી કુલ ૩૦ જીવના મૃત્યુ થયેલ છે	મોર જીવ કુલ ૩૦ મૃત્યુ થયેલ છે.	રાપર કોટ હવાલે	c.c.NO ૧૬૮/ DATDE- ૧૨/૨/૨૦૨૦				
૪	આડેસર રેંજ આડેસર રાઉંડ આડેસર બીટ	આડેસર રા.ગુ.નં ૦૨/૨૦૧૮-૧૯ તા:- ૦૮/૧૦/૨૦૧૮	ધુડખર અભ્યારણ્યના મોજે લખાગઢ તા રાપર-કચ્છ અભ્યારણ્ય વિસ્તારમાં વગર રોયલ્ટીએ ચાઈના કલે/વ્હાઈટ કલે માટેનું ખોદાણ કરી ચાઈના કલે લઈ જવાની પ્રવુતિ કરાતા	...	રાપર કોટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				

૫	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૦૩/૨૦૧૮-૧૯ તા:- ૦૯/૦૧/૨૦૧૯	ધુડખર અભ્યારણ્ય કચ્છના નાના રણમા માણાબા ગામથી અંદાજે ૬ કીમી અંદર રણ ભાગમા ટેકટર અપ પ્રવેશ કરવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				
૬	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૦૪/૨૦૧૮-૧૯ તા:- ૦૭/૦૨/૨૦૧૯	ધુડખર અભ્યારણ્યના ભચાઉ તાલુકાના શિકારપુર/સુરજબારી પુર્વ ભાગમાં અંદાજે ૯ કિ.મી રણભાગમાં અપ પ્રવેશ કરી મહિંદ્રા ટેકટર	...	...	તપાસણી રિપોર્ટ બાકી				
૭	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૦૫/૨૦૧૮-૧૯ તા:-૨૭ /૦૨/૨૦૧૯	ધુડખર અભ્યારણ્યના ભચાઉ તાલુકાના સુરજબારી ગામથી અંદાજે ૨ કિમી દુર પુર્વ ભાગમાં પીળા કલરનું જે.સી.બી મશીન ડ્રાઈવર સાથે અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૮	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૦૬/૨૦૧૮-૧૯ તા:-૦૨ /૦૩/૨૦૧૯	ધુડખર અભ્યારણ્યના કચ્છના નાના રણમાં માણાબા ફુલપરા રણભાગમાં અંદાજે ૧૦ કિ.મી કુલ ૫ ટેકટરોએ અપ પ્રવેશ કરેલ છે	...	...	તપાસણી રિપોર્ટ બાકી				
૯	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૧/૨૦૧૯/૨૦ તા.૧૮/૦૨/૨૦૨૦	ધુડખર અભ્યારણ્યના સાંતલપુર તાલુકાના મોજે સાંતલપુર થી ૩ કિ.મી દક્ષિણભાગમાં ટેકટર ટાંકા સાથે અભ્યારણ્ય વિસ્તારમાં અપ પ્રવેશ કરેલ છે	...	...	તપાસણી રિપોર્ટ બાકી				
૧૦	આડેસર રેન્જ આડેસર રાઉંડ આડેસર બીટ	આડેસર રા.ગુ.નં ૦૧/૨૦૧૯-૨૦ તા:-૨૩ /૦૩/૨૦૨૦	ધુડખર અભ્યારણ્યના લખાગઢ ગામના ટ્રાસ.ન ૪૩૨ માં બિન અધિકૃત રિતે બદુક જેવા હથિયાર વડે નિલગાયનો શિકાર કરેલ છે.	...	રાપર કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				

૧૧	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૧/૨૦૨૦/૨૧ તા.૦૬/૦૨/૨૦૨૧	ધુડખર અભ્યારણ્યના સાંતલપુર તાલુકાના પીપરાલા ગામથી પુર્વભાગમાં પીપરાલા ગામથી અંદાજે ૭ કી.મી અંદર રણભાગમાં (છાયડો)અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૧૨	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૧/૨૦૨૦-૨૧ તા.૧૯/૦૨/૨૦૨૧	ધુડખર અભ્યારણ્યના ભચાઉ તાલુકાના સુરજબારી/પુર્વ ભાગમાં અંદાજે ૦૯ કી.મી રણ ભાગમાં અપ પ્રવેશ કરી મહિંદ્રા ટેકટર લાલ કલરનુ	...	...	તપાસણી રિપોર્ટ બાકી અને ટેકટર મુકત કરવાનુ બાકી છે.				
૧૩	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૨/૨૦૨૦-૨૧ તા.૧૧/૦૩/૨૦૨૧	ધુડખર અભ્યારણ્યના ભચાઉ તાલુકાના સુરજબારી/પુર્વ ભાગમાં અંદાજે ૦૯ કી.મી રણ ભાગમાં અપ પ્રવેશ કરી મહિંદ્રા ટેકટર લાલ કલરનુ જી.જે.૧૨ બી.જે.૦૬૧૨	...	...	તપાસણી રિપોર્ટ બાકી				
૧૪	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૨/૨૦૨૦/૨૧ તા.૨૩/૦૩/૨૦૨૧	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંન્ડના અભ્યારણ્ય વિસ્તારમાં પીપરાલા રણ વિસ્તારમાં ટેક્ટર સાથે અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૧૫	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૧/૨૦૨૧/૨૨ તા.૦૬/૪/૨૦૨૧	સાંતલપુર રાઉંન્ડના ગરામડી રણભાગમાં અંદાજે ગરામડી ગામથી અંદાજે ૮ કીમી દુર દક્ષિણ ભાગમાં ટેકટ્ર કુલ ૨ અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૧૬	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૨/૨૦૨૧/૨૨ તા.૧૩/૦૪/૨૦૨૧	સાંતલપુર રાઉંન્ડના રણ વિસ્તાર પૈકી મોમાઈ માતાના બેટકા વિસ્તારમાં છાયડો નંગ ૧ વગર પરમીશને અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				

૧૭	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૩/૨૦૨૧/૨૨ બીટ ગુના નં ૧ તા.૨૬/૦૫/૨૦૨૧	ધુડખર અભ્યારણ્યને લાગુ ટ્રા.સ ન ૬૫ પૈકી માં વન્યજીવ ધુડખર મૃત અવસ્થામા કોહોવાઈ ગયેલ હાલતમાં મૃતદેહ મળી આવેલ	ધુડખર જીવ ૧	...	તપાસણી રિપોર્ટ બાકી				
૧૮	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૪/૨૦૨૧/૨૨ બીટ ગુના નં ૨ તા ૩૧/૦૫/૨૦૨૧	ધુડખર અભ્યારણ્યને લાગુ રણકાઠી વિસ્તાર થી મઢુત્રા ગામથી અંદાજે ૪ કિ.મી પશ્ચિમ ભાગમાં રણકાઠી વિસ્તારમાં ધુડખર મૃત અવસ્થામાં સુકાયા ગયેલ કુલ ધુડખર ૨ મૃત દેહ મળી આવેલ	ધુડખર જીવ ૨	...	તપાસણી રિપોર્ટ બાકી				
૧૯	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૫/૨૦૨૧/૨૨ બીટ ગુના નં 3 તા.૧૧/૦૬/૨૦૨૧	સાંતલપુર બીટમાં પીપરાલાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ધરાવતા ના હોવા છતા બિન અધિકૃત ટેકટર દ્વારા હેવી હળના લીટા કરી અને માટીના પાળા કરેલ છે.વન્યજીવોના રહેણાકને ખલેલ ઉભો કરેલ છે.	...	...	તપાસ ચાલુ				
૨૦	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૬/૨૦૨૧/૨૨ તા.૧૧/૦૬/૨૦૨૧	સાંતલપુર બીટમાં પીપરાલાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ધરાવતા ના હોવા છતા બિન અધિકૃત ટેકટર દ્વારા હેવી હળના લીટા કરી અને માટીના પાળા કરેલ છે.વન્યજીવોના રહેણાકને ખલેલ ઉભો કરેલ છે.	...	...	તપાસ ચાલુ				
૨૧	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૭/૨૦૨૧/૨૨ તા.૧૧/૦૬/૨૦૨૧	સાંતલપુર બીટમાં પીપરાલાના રણમા અભ્યારણ્ય વિસારમાં હક્ક ધરવતા ના હોવા છતા બિન અધિકૃત પ્રવેશ કરી અંદાજીત ૧૦ થી ૧૨ હેકટર વિસ્તારમાં ટેકટર દ્વારા હેવી હળના લીટા કરી અને માટીના પાળા કરેલ છે.	...	...	તપાસ ચાલુ				

૨૨	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૮/૨૦૨૧/૨૨ બીટ ગુના નં ૪ તા.૧૨/૦૬/૨૦૨૨	સાંતલપુર બીટના ગરામડી અભ્યારણ્ય વિસ્તારમાં હક્ક ન ધરાવતા હોવા છતા બિન અધિકુત પ્રવેશ કરી રણ વિસ્તારમાં ટેકટર દવારા હેવી હળના લીટા માટીના પાળા કરેલ છે.	...	...	તપાસ ચાલુ				
૨૩	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૯/૨૦૨૧/૨૨ તા.૧૨/૦૬/૨૦૨૨	સાંતલપુર બીટના ગરામડી અભ્યારણ્ય વિસ્તારમાં હક્ક ન ધરાવતા હોવા છતા બિન અધિકુત પ્રવેશ કરી રણ વિસ્તારમાં ટેકટર દવારા હેવી હળના લીટા માટીના પાળા કરેલ છે.	...	...	તપાસ ચાલુ				
૨૪	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૧૦/૨૦૨૧/૨૨ બીટ ગુના ૦૫/૨૧-૨૨ તા.૦૮/૦૭/૨૦૨૨	ધુડખર અભ્યારણ્યના રણ વિસ્તારમાં વગ પરમીશને અપ પ્રવેશ કરતા ૩ ઈસમો સામે ગુનો નોધેલ છે	...	...	તપાસણી રિપોર્ટ બાકી				
૨૫	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૧૧/૨૦૨૧/૨૨ બીટ ગુના ૦૬/૨૧-૨૨ તા.૦૯/૦૭/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંન્ડના ગરામડી રણકાઠી વિસ્તારમાં બિન અધિકુત રિતે પ્રવેશ કરી ટેકટર દવારા હળથી લીટા મારી અને પાવડા દવારા માટીના પાળા બાધવામાં આવેલ છે	...	...	તપાસ ચાલુ				
૨૬	આડેસર રેંજ આડેસર રાઉંડ નાંદા બીટ	આડેસર રાગુ.ન ૧/ ૨૦૨૧-૨૨ તા.૧૦/૦૭/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રાઉંન્ડના નાંદા રણભાગ વિસ્તારમાં બિન અધિકુત રિતે પ્રવેશ કરી ટેકટર દવારા હળથી લીટા મારી અને પાવડા દવારા માટીના પાળા બાધવામાં આવેલ છે	...	...	તપાસ ચાલુ				

૨૭	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૨/૨૦૨૧-૨૨ બીટ ગુના ૦૭/૨૧-૨૨ તા.૨૩/૦૮/૨૦૨૧	ધુડખર અભ્યારણ્યના સર્વે નં ૬૭૮ માં બિન અધિકૃત રિતે વાહનો સાથે પ્રવેશ કરી સાદી માટી ખોદી વાહતુક કરી લઈ ગયેલ છે.	...	સાંતલપુર/વારા હી કોટ હવાલે	આરોપી પકડવાના બાકી છે અને તપાસ ચાલુ				
૨૮	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૩/૨૦૨૧-૨૨ બીટ ગુના ૦૮/૨૧-૨૨ તા.૨૯/૦૯/૨૦૨૧	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંડના સાંતલપુર બીટના ધુડખર અભ્યારણ્યના સર્વે નં ૩૫૫ ગરામડીના સર્વે નંબરમાં બિન અધિકૃત રીતે સિમેંન્ટની ઈંઠોથી સિમેંન્ટ દ્વારા ચણતર કરી દિવાલો ઉભી કરી તેના પર લોખડની ઈંગલો ગોઠવી ઉપર સિમેંન્ટના પતરા ઢાકી શેડ બનાવેલ છે	...	...	તપાસ ચાલુ				
૨૯	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૪/૨૦૨૧-૨૨ બીટ ગુના ૦૯/૨૧-૨૨ તા૨૮/૧૦/૨૦૨૧	ધુડખર આડેસર રેંજના સાંતલપુર રાઉડના સાંતલપુર બીટા વિસ્તારના સાંતલપુર રણકાઠી ના મોમાઈ માતાજીના બેટ વિસ્તારમા બિન અધિકૃત રિતે પ્રવેશ કરી મીઠાના ઢગલો કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૩૦	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૫/૨૦૨૧-૨૨ બીટ ગુના ૧૦/૨૧-૨૨ તા.૨૮/૧૦/૨૦૨૧	ધુડખર અભ્યારણ્ય આડેસર રેંજના સાંતલપુર બીટ વિસ્તાર ગરામડી ગામના રણકાઠી અભ્યારણ્ય બેટ વિસ્તારમાં બિન અધિકૃત રીતે પ્રવેશ કરી મીઠાનો ઢગલો કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				

૩૧	આડેસર રેંજ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.નં ૦૨/૨૦૨૧-૨૨ તા.૧૦/૧૨/૨૦૨૧	ધુડખર અભ્યારણ્યના મોજે માણાબાના સેચ્યુરી વિસ્તારમાં ધુડખર નર જીવ ૧ ને ગળાના ભાગે વાગેલાનું નિશાન તેમજ પગે વાગેલાનું નિશાન જે ધુડખર નરને ફાસલો કલ્ચ વાયર દવારા બનાવી અને ગળાના ભાગે ફાસ્લો નાખેલાનું નિશાન જોવા મળે છે.જે અજાણ્યા ઈસમો દ્વરા કુત્યુ કરવામાં આવેલ છે.	ધુડખર નર જીવ ૧	...	તપાસ ચાલુ				
૩૨	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૬/૨૦૨૧-૨૨ તા.૦૪/૦૧/૨૦૨૨	સાંતલપર બીટના રણભાગ અભ્યારણ્ય વિસ્તારમાં હક્ક ન ધરાવતા હોવા છતા બિન અધિકુત રીતે પ્રવેશ કરી રણમાં અંદાજે ૧૦ હેકટરમાં ટેકટર દ્વારા જમીનની ફરતે કલ્ટી મારી ખેડાણ કરેલ છે.	...	...	તપાસ ચાલુ				
૩૩	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૭/૨૦૨૧-૨૨ બીટ ગુના ૧૧/૨૦૨૧-૨૨ તા૦૮/૦૧/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંડના સાતલપુર રણ વિસ્તારમાં બિન અધિકુત રીએ પ્રવેશ કરી ૧૦ થી ૧૫ હેકટર વિસ્તારમાં મીઠા અગરના પાળા નવા બનાવેલ છે.	...	...	તપાસ ચાલુ				
૩૪	આડેસર રેંજ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.ન ૦૩/૨૦૨૧-૨૨ તા.૦૩/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રાઉંડના વરણુ રણ કાઠી વિસ્તારમાં ટેકટર નંગ ૨ બિન અધિકુત રીએ અભ્યારણ્ય વિસ્તારમાં અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૩૫	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૮/૨૦૨૧-૨૨ બીટ ગુના નં ૧૨/૨૦૨૧-૨૨ તા.૦૩/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રણ વિસ્તારમાં બિન અધિકુત રીતે પ્રવેશ કરી અંદાજે ૧૦ હેકટર વિસ્તારમાં મીઠા અગરના નવા પાળા બનાવેલ છે	...	...	તપાસ ચાલુ				

૩૬	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૯/૨૦૨૧-૨૨ બીટ ગુના નં ૧૩/૨૦૨૧-૨૨ તા.૦૩/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્યના સાતલપુર રાઉંડના સાંતલપુર રણ વિસ્તારમાં બિન અધિકૃત રીતે પ્રવેશ કરી અંદાજે ૨૦ થી ૨૫ હેકટર જેટલા વિસ્તારમાં કલ્ટી દ્વારા ખેડાણ કરેલ છે.	...	...	તપાસ ચાલુ				
૩૭	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૪/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૩/૨૦૨૧-૨૨ તા.૨૨/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેજના આડેસર રાઉંડના વરણૂ બીટના મોજે ભીમદેવકા ફુલપરા ને લાગુ રણ કાઠી વિસ્તારમાં બિન અધિકૃત રીતે પ્રવેશ કરી માટીના પાળા બનાવેલ છે.	...	...	તપાસ ચાલુ				
૩૮	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૫/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૪/૨૦૨૧-૨૨ તા.૦૨/૦૩/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેજના આડેસર રાઉંડના વરણૂ બીટના અભ્યારણ્યમાં બિન અધિકૃત રીતે ટેકટરો દ્વારા માટીના પાળા કરેલ છે ટેકટર ૧ અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૩૯	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૬/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૫/૨૦૨૧-૨૨ તા.૦૨/૦૩/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેંજના આડેસર રાઉંડના કાનમેર રણભાગ વિસ્તારમાં બિન અધિકૃત રિતે હીટાચી નુ પ્લેટ ફોર્મ અને હીટાચી મશીને અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૪૦	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૧/૨૦૨૨-૨૩ તા.૨૨/૦૪/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંડના પીપરાલા રણ કાઠી વિસ્તારમાં વિજ-વણિયર જીવ માદા ૧ મૃત હાલતમાં માથામાં લાગેલાનું નિશાન જોવા મળે છે.	વિજ વણીયર માદા -૧	...	તપાસ ચાલુ				

૪૧	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૨/૨૦૨૨-૨૩ તા.૨૬/૦૪/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેંજના સાંતલપુર રાઉડના સાતલપુર બીટના સાતલપુર રણકાઠી વિસ્તારમાં બિન અધિકૃત રીતે JCB મશીન GJ-24-S-0796 અભ્યારણ્ય વિસ્તારમાં પ્રવેશ કરી અને રસ્તો બનાવવાની કામગીરી કરતા અપ પ્રવેશ લેવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				
૪૨	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૩/૨૦૨૨-૨૩ તા.૦૯/૦૫/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેજના સાંતલપુર રાઉડના સાંતલપુર ગામથી દક્ષિણ ભાગમાં ગ્રેડર મશીન GJ-12-CM-1140 અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૪૩	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૪/૨૦૨૨-૨૩ તા.૧૯/૦૫/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેંજના સાંતલપુર બીટના પીપરાલા ગામથી દક્ષિણ ભાગમાં બિન અધિકૃત રીતે અપ પ્રવેશ કરી છાયડો ઉભો કરી બોર બનાવવાની કામગીરી કરતા અપ પ્રવેશ કરતા અટક કરેલ છે	...	...	તપાસણી રિપોર્ટ બાકી				
૪૪	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૫/૨૦૨૨-૨૩ તા.૨૩/૦૫/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેંજના આડેસર રાઉડના વરણૂબીટના કુલપરા ગાગોદર રણકાઠી વિસ્તારમાં હક્ક ન ધરાવતા હોવા છતા બિન અધિકૃત રીતે અપ પ્રવેશ કરી માટીના પાળા કરેલ છે	...	...	તપાસ ચાલુ				
૪૫	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૫/૨૦૨૨-૨૩તા.૨૬/૦૬/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર તાલુકાના સાંતલપુર બીટના રાજુસરા ગામના રણ કાઠી અભ્યારણ્ય વિસ્તારમાં કુલ ઈસમો ૨ અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				

૪૬	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૬/૨૦૨૨-૨૩ તા.૨૧/૧૧/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉડના સાંતલપુર બીટના પીપરાલા રણકાઠી વિસ્તારમાં બિન અધિકૃત રિતે ટેકટર નં GJ-24.AF-9219 અપ પ્રવેશ કરેલ છે	...	...	તપાસણી રિપોર્ટ બાકી અને ટેકટર મુકત કરવાનુ બાકી છે.				
૪૭	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૭/૨૦૨૨-૨૩ તા.૦૭/૧૨/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેંજના સાતલપુર રાઉડના સાંતલપુર બીટના આતરનેશ ગામના અભ્યારણ્ય રણ કાઠી વિસ્તારમાં અજાણ્યા ઈસમો દ્વારા નિલગાય જીવ ૧ (માદા) નો શિકર કરેલ છે.	નિલગાય(માદા) જીવ	...	તપાસ ચાલુ				
૪૮	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૨/૨૦૨૨-૨૩ તા.૦૮/૧૨/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેજના આડેસર રાઉડના વરણુ બીટના અભ્યારણ્યમાં બિન અધિકૃત રીતે અપ પ્રવેશ કરી રણભાગ વિસ્તારમાં હીટાચી તથા ટેકટર દ્વારા માટીના પાળા કરેલ છે	...	...	તપાસ ચાલુ				
૪૯	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૮/૨૦૨૨-૨૩ તા.૦૮/૧૨/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેજના સાંતલપુર બીટના પીપરાલા રણભાગ વિસ્તારમાં આકોડીયા બેટ ઉતરે લઈવાળા બેટની ચારે-બાજુ ટેકટર થી હળના લીટા મારી માટીના પાળા કરેલ છે.	...	...	તપાસ ચાલુ				

Preliminary Report Submitted by Office of

DCF, Wild Ass Sanctuary, Dhrangadhra

(A) Wildass Sanctuary Notification :

1. Primary Notification :

   As per Notification no. GH-KH-381/VPS-1068/M/13/WLP-1972/79736.P Dated : **12th January 1973,** under "Gujarat Vanya Pranni ane Vanya Paxio na Sarannxan Babatana Adhiniyam 1963, Department of Agriculture, Forests and Co-operative, Gujarat has notified 4840.899 Sq.KM area of Little Rann of Kachchh and Sarakari Padtar land of kachchh, Banaskantha, Mahesana, Surendrannagar and Rajkot districts as Wild Ass Sanctaury. (Annexure A)

2. Primary Notification :

   As per Notification no. GKH 13-78/WLP 1976-89899-P Dated : **13th January 1978**, under "Wildlife Protection Act 1972, Department of Agriculture, Forests and Co-operative, Gujarat has additionally notified 112.81 Sq.KM area of Santalpur and Vav Taluka of Banaskantha as Sanctaury. (Annexure B)

Final notification regarding declaration of wild ass sanctuary is yet to be notified by state government.

Scanned with CamScanner

Eco – Sensitive Zone Final Notification :

As per Notification no. GKH 13-78/WLP 1976-89899-P Dated : **1st October 2018**, under "Wildlife Protection Act 1972, Ministry of Environment, Forest and Climate Change has notified 638.83 Sq.KM area of Kachchh, SurendRannagar, Morbi and Patan districts as eco sensitive zone of Wildass Sanctaury. This Zone Rannges from 0 to 1.2 km from boundry of the said sanctuary. (Annexure C)

(C) **Survey and Settlement Procedure :**

Under Wildlife Protection Act 1972 , Settlement Officer has been appointed in the year. Primary report on Settlement of Wildass Sanctuary has been submitted, which is yet to be finalized by State Government.

As per the reports : Out of total salt production of Gujarat State, 31 % of salt production contributed by Little Rann of Kutch. There are 3 categories of Salt producers : (a) Company / Vendor, having land of more than 40 Ha. Area , (b) Individuals, having land of more than 4 Ha. But less than 40 Ha Area , (c) Co-operative Societies, having land of less than 4 Ha. Area. There are 3000 families of Agariya engaged in Salt production in the Sanctuary.

As per settlement report, re-settlement process (Pun Vasan) of these Agariyas is very time consuming and financially very expensive process. So, instead of re-settlement process, rights of dwellers and Agariyas have

Scanned with CamScanner

been recommended. In Register A, B, C, D, and E – User rights of Salt producers (both leased and Agariya), fisherman and Santhani have been recommended.

As per Register A, out of 2398 cases of Small Agariyas, Big and small Mitha na Karkhana and related vendors (Salt Factories), 398 cases have been sanctioned and user rights have been recommended in 2009 cases.

As per Register B, out of 1927 cases of Hak-Dava Santhani, Public purpose, Commercials purpose, Industrial purpose, 1116 cases have been sanctioned, 734 cases have not been sanctioned and 77 cases have been sanctioned as per "Khet Jamin Toch Maryada Dharo – 1960".

As per Register C, out of 412 Suo-moto cases of Big and small Salt factories – Agariyas associated with them and small Agariyas, 107 cases have been sanctioned and User right in 177 cases have been recommended.

As per Register D, out of 60 Suo-moto cases of Santhani, 5 cases have been sanctioned, 53 cases have been sanctioned as per "Khet Jamin Toch Maryada Dharo – 1960.

As per Register E, out of 31 cases of remanded by Hon'ble Highcourt of Gujarat, 18 cases have been partially sanctioned, 1 case of Santhanidar has been sanctioned and User rights in 12 cases of Agariya have been sanctioned.

Also, user right of Vachhara Dada Temple campus, Gaushala and grazing rights of Cows of Gaushala, User right of DhRanngadhra Chemical works have been

Scanned with CamScanner

recommended. User right of Hindustan Salt Works has been recommended subject to outcome of case no. 01/2008 of Hon'ble Highcourt of Gujarat.

As per Ecology study by GEER Foundation,1999, Creation of 6 Salt zones have been recommended :

1. Tikar Zone :
   (Area : 2785-00-00 Ha of Nava Ghantila, Tikar, Khod of Morbi district)
2. Enjar – KopRanni Zone :
   (Area : 5660-00-00 Ha of Enjar, Malaniyad, KopaRanni of SurendRannagar district)
3. Kuda – Sultanpur Zone :
   (Area : 33323-00-00 Ha of Kuda, Nimaknagar, Narali, Jesada, Malvan, Thala, Sultanpur of SurendRannagar district)
4. Jhinjhuvada Zone :
   (Area : 2704-00-00 Ha of West of Jhinjhuvada of SurendRannagar district)
5. Santalpur Zone :
   (Area : 2720-00-00 Ha of Jhaladiya Beyt, piparala of Patan district)
6. Manaba – Bhimdevaka Zone :
   (Area : 17400-00-00 Ha of Shikarpur, Manaba, Bhimdevaka of Kachchh district)

Scanned with CamScanner

(D) Process of Salt Production

As per draft report by Ministry of Environment, Forest and Climate change, Government of India titled : Economic Valuation of landscape Level Wetland Ecosystem and its Services In Little Rann of Kachchh, Gujarat, From centuries (Since 1874) , Salt production activity has been done by Agariya community In the sanctuary area (little Rann of Kachchh area). "around 59600 people from more than 102 villages involved In salt making and related activities in LRK. Every year during late October, when Rann starts drying. Agariyas migrate from their respective villages to Rann area for a period of 7 to 8 months and remain there till the end of May. i.e. just before the onset of monsoon."

Salt production is a seasonal process. It is not a continuous a year long process. Every year, in monsoon, water got accumulated in the Rann. After monsoon, when accumulated water level decreased in Rann, families of Agariya started to set in Rann. From field survey, it has been observed that, due to geographical variation, time needed for reduction in level of accumulated water vary from place to place in Rann. So, onset of salt producing season vary from place to place, for example onset of season is September –October in Bajana – DhRanngadhra region, whereas it is November –December in Halvad –Maliya region and it is December – January in Adesar – Santalpur region. Agariya families stay there for 8 to 9 months.

Scanned with CamScanner

As in Writ Petition (P.I.L.) 19 of 2023, petitioners states salt production a salt mining but as per the Mines Act 1952, Salt production is not a mining activity.

Salt pan, made up of sand, has been created and water has been stored there for few months and after evaporation process, salt has been formed. After formation of Salt and selling it out , on onset of monsoon, Agariya leave the sanctuary area until next season. And after that, during monsson, all salt pan have been vanished by rain water and water of rivers drain through the sanctuary. So, agariyas are not constructing permanent structure, so, no habitat destruction involved in salt formation activity.

Every year, Agariya will create new salt pan, not necessarily at the exact location as of previous year. So, location of salt pan of the same Agariya will not be fixed but shifting every year. Sometime distance salt pan of current year of the same Agariya from salt pan of previous year may be as far as 2 -3 km. So, only comparing satellite images of different years is not sufficient to give real field picture. Also Satellite Images will vary on month to month basis. During onset of season of salt production (from September to December), satellite image will show less salt pan as salt pan creation is going on during these period but during peak of the season (during late January to Mid May), satellite image will show more number of salt pan due to apparently visible white color of salt produced in the pan.

Sometime, water from salt pan - borewell is not of desired quality (degree in local language) for salt production,

Scanned with CamScanner

so, Agariya will make new salt pane in nearby area in the same year, leaving earlier salt pan of the same year as such. This will lead to showing increased number of Salt pan in satellite images and also in field observation.

Salt production activity depends on various factors like seasonal conditions of the area, timing and amount of rainfall, market demand of salt, price of salt. So, land cover by Agariya in respect to salt pan and also amount of salt production are varying year to year. Sometime, there will be increase and some time there will be decrease.

(E) Dependency of local communities on Salt production activity :

Due to life below poverty line, poor quality of agriculture land, adverse climatic conditions and therefore poor animal husbandry practices, lack of other employment opportunities, Agariyas are only dependent on salt production for their livelihood.

Petitioners in writ petition (PIL) 19/2023 states that area and number of salt pan are increasing mainly since last 2 years, but this information is misleading. Since notification of the said sanctuary (in the year 1973 and 1978) and initiation of settlement procedure (in the year 1997-98) , population of Agariya community has been increased manifold, so, there is rise in number of agraiyas and increase in area - number of salt pan. In draft report by Ministry of Environment, Forest and Climate change, Government of India titled : Economic Valuation of

Scanned with CamScanner

landscape Level Wetland Ecosystem and its Services in Little Rann of Kachchh, Gujarat, Figure 37 shows expansion of salt work in and around network of Surajbari creek system in different years, which shows 7646 Ha (in the year 1977), 14427 Ha (in the year 1990), 31124 Ha (in the year 1999), 32328 Ha (in the year 2005) and 44655 Ha (in the year 2014). At the same time, population of wild ass is also increasing : 362 (in the year 1969), 720 (in the year 1976), 1989 (in the year 1983), 2075 (in the year 1990), 2839 (in the year 1999), 3863 in the year (2004), 4038 (in the year 2009), 4451 (in the year 2014), 6082 (in the year 2020).

Apart from rise in procurement price of salt, due to various welfare schemes of state government like supply of subsidized solar panel for electricity, Shram Card, education related schemes (Rann school bus, mid day meal in the Rann, etc), have effective role in increased number of Agariyas and salt panes in the said sanctuary, over the years.

(F) Status of Wildlife in Wild ass sanctuary :

Wild ass sanctuary is well known for Indian wild ass, desert fox, wolves, Hyena, blue bull, caracals, blackbuck, wild boar, chinkara, etc. Petitioners state that these wild animals are only found in wild ass sanctuary but this information is misleading. All these wild animals can also be found outside wild ass sanctuary and also in other protected areas of Gujarat state and of India as well. Also in the said

Scanned with CamScanner

petition, the petitioner said that, Asiatic wild ass only found in little Rann of Kachchh in the world, actually Asiatic wild ass is found in Iran, Pakistan, India, Mongolia, Kazakhstan, Uzbekistan, Turkmenistan and china. The wild ass found in little Rann Of Kachchh is Indian Wild ass.

Due to constant conservation, protection measures by Forest Department and involvement of local communities for wildlife conservation, wild ass sanctuary has been a success story for wildlife conservation measures of the state forest department. Population estimate of wild ass shows that though there is manifold increase in number and area of salt pan, wild ass population improved from meager 362 in 1969 to 4451 in 2014 and 6082 in 2020. This shows that salt production related activities have no negative impoact on wildlife.

Petitioners says that wild ass have been listed in Red data book of IUCN. But this information is incomplete.There are many categories in Red Data Book of IUCN. After studying status of the concerned wild life, its status has been reviewed periodically by IUCN. In 2015, Wild ass was listed in endangered category of Red Data book of IUCN but due to protection and conservation measures of the forest department, its category has been improved to Near Threatened in Red Data Book of IUCN in 2019.

Scanned with CamScanner

(G) Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020 :

As petitioners state in writ petition (P.I.L.) 19/2023, national green tribunal has passed an order not to permit any activity within 10km radius from boundry of wild ass sanctuary. But, this information is too incomplete and misleading.

As per order of Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020, "It is further directed that no activities should be permitted within the radius of 10 kms or within the parameter as prescribed by the rules for any activities not permitted under the law", it is hereby humbly submitting that final notification for eco sensitive zone for wild ass sanctuary has been notified on 1st October 2018, where lists of regulated activities, promoted activities and prohibited activities have been issued, So, Forest department is already implementing provisions of the said eco sensitive zone notification.

(H) Activities of Forest Department in relation to protection and conservation of Wild ass sanctuary :

In terms of area, Wild ass sanctuary is a very big geographical area consisting of approx. 4912 Sq Km area. Each field staff has a very vast area under his/her

Scanned with CamScanner

jurisdiction. The sanctuary has no natural boundries like river, mountain or valley. The sanctuary has open boundry on all side. Administratively, wild ass sanctuary has been managed by Banaskantha Division, Patan Division, Kachchh (East) Division and Wild ass sanctuary Division Dhrangadhra. Field staff of all these division are regularly doing patrolling in the sanctuary area and make sure to implement provisions of Wildlife Protection Act 1972, Wild ass sanctuary notifications of 1973 and 1978, Eco-sensitive Zone notification of 2018, recommendation of survey and settlement primary reports and various acts – rules-regulations prevailing from time to time. If any illegal activity is noticed, legal actions are being followed by the department.

Petitioners in writ petition (PIL) 19/2023 states that no legal action has been taken by forest department to curb illegal activities. Forest department has already done survey to identify illegal encroachment and based on that survey even before that date of filing this PIL in the Hon. High court of Gujarat by petitioner, forest department has started taken legal action for removal of encroachment .(issuing legal notice , removal of encroachment) forest department will continue taking legal action against such illegal activities .

To get an overview about action taken by forest department to curb illegal activities, here is the summary for duration of June 2018 to March 2023, which shows field

Scanned with CamScanner

staff of forest department is vigilant and active to curb illegal activities.

Sr. No	Name of Division	Summary of legal action taken by Forest Department (2018 to 2023)	
		Name of Range	No & Details of offence booked
1.	Wild Ass Sanctuary, Division Dhrangadhra	Adesar	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 53 2. Hunting- 2 Cases 3. Illegal mining – 2 Cases
		Bajana	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 39 2. Illicit tree felling- 1 Cases 3. Hunting- 4 Cases
		Halvad	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed/Chemical – solid waste disposal – 35 Cases 2. Illicit tree felling- 8 Cases 3. Hunting- 1 Cases 4.Illegal mining – 1 Cases
		Dhrangadhra	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 19 Cases 2. Hunting- 2 Cases
2.	Patan Division	Radhanpur	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 1 Cases 2. Illicit tree felling- 24 Cases 3. Hunting- 1 Cases

As of now, no lease or no land has been given to any person or unit by the forest department in the sanctuary

(Dr. D. F. Gadhavi)
Deputy Conservator of Forest
Wild Ass Sanctuary
Dhrangadhra

Scanned with CamScanner

76988 772278
→ KM Trento R.F.O

નાયબ વન સંરક્ષકશ્રીની કચેરી,
ધુડખર અભયારણ્ય, મયુરનગર, હળવદ રોડ, ધ્રાંગધ્રા.
Email: dcf.dhg2014@gmail.com
ઓફિસ: (૦૨૭૫૪) ૨૫૦૨૧૬ ફેક્સ નં. (૦૨૭૫૪) ૨૨૨૬૨૦



કમાંક :- અ/જમન/ટે.૩ ૫૨૬૯૬૬/૨૦૨૩-૨૪
ધ્રાંગધ્રા :- તા:૪ / ૦૭ / ૨૦૨૩

પ્રતિ,
મેમ્બર સેક્રેટરીશ્રી,
ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,
ગાંધીનગર

વિષય: નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલમાં દાખલ થયેલ ઓરીજીનલ એપ્લીકેશન નં. ૪૭/૨૦૨૩ના તા.૨૪/૪/૨૦૨૩ના ઓર્ડર અન્વયે સુચન કરાયેલ મોનીટરીંગ કમીટીનો અહેવાલ સાદર કરવા બાબત.

સંદર્ભ:- (૧) Gujarat pollution control borad gandhinagar lettar no – GPCB/legal-NGT-Kutch (East)-298/741361, dated. /5/5/2023
(૨) તા. ૧૦/૦૫/૨૦૨૩ ના રોજ આપની અધ્યક્ષતામાં યોજાયેલ જોઈન્ટ કમીટીની મિટીંગ

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલમાં દાખલ થયેલ ઓરીજીનલ એપ્લીકેશન નં. ૪૭/૨૦૨૩ના તા.૨૪/૪/૨૦૨૩ના ઓર્ડર અન્વયે આપની અધ્યક્ષતામાં તા.૧૦/૫/૨૦૨૩ના રોજ જોઈન્ટ કમીટીની બેઠક યોજવામાં આવેલ હતી. જે બેઠકમાં આપના દ્વારા જણાવ્યા મુજબ ધુડખર અભયારણ્ય વિસ્તારને લાગુ પડતા કલેક્ટરશ્રીઓ દ્વારા સાઈટ વિઝીટનો રીપોર્ટ સબમીટ કરવા સુચન કરાયેલ હતું. જે અન્વયે ધુડખર અભયારણ્યના સુરેન્દ્રનગર જિલ્લાના ધ્રાંગધ્રા તથા દસાડા તાલુકાના લાગુ ધુડખર અભયારણ્ય તથા ઈકો સેન્સીટીવઝોન વિસ્તારનો રીપોર્ટ કલેક્ટરશ્રી દ્વારા નક્કી કરાયેલ કમીટી દ્વારા કલેક્ટરશ્રી, સુરેન્દ્રનગરની અધ્યક્ષતામાં કલેક્ટરશ્રીની મંજુરી તથા સુચના અનુસાર અહેવાલ તૈયાર કરવામાં આવેલ છે. જે આ સાથે પેટામાં સામેલ રાખી કલેક્ટરશ્રીની સુચના અનુસાર આપને સાદર કરવામાં આવે છે.

બિડાણ- ઉપર મુજબ

(ડો. ડી. એફ. ગઢવી)
નાયબ વન સંરક્ષક
ધુડખર અભયારણ્ય,ધ્રાંગધ્રા

નકલ સવિનય રવાના: કલેક્ટરશ્રી અને જિલ્લા મેજીસ્ટ્રેટશ્રી સુરેન્દ્રનગર તરફ જાણ સારૂ..
નકલ સવિનય રવાના: ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, સુરેન્દ્રનગર તરફ જાણ સારૂ..

Report of the Compliance Monitoring Committee, Surendranagar District

in
Pursuant to

Order dated 22-02-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (PB)
in
Original Application (O.A.) No. 27/2023

&

Order dated 24-04-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
in
Original Application (O.A.) No. 47/2023

In re: News item published in the Times of India dated 03.01.2023 titled "Encroachment alleged inside wild ass sanctuary"



For submission to the joint committee
Constituted by Hon'ble NGT (PB) vide its order dated 22-02-2023 in
Original Application (O.A.) No. 27/2023

Content

Sr No	Title/ Items	Page No
	List of Tables	03
	List of Annexures	04
1.0	Background and Structure of Report	06
2.0	Joint Committee and Deliberations	07
3.0	Compliance Monitoring Committee, Surendranagar District and Deliberations	08
4.0	Site Inspection of Dasada Taluka by Compliance Monitoring Committee, Surendranagar District and Deliberations:	09
5.0	Site Inspection of Dhrangadhra Taluka by Compliance Monitoring Committee, Surendranagar District and Deliberations:	12
6.0	Review meeting of Compliance Monitoring Committees, based on their site inspections and Deliberations	16
7.0	Suggestions	17

List of Tables

Table: A	Action taken by GPCB against the industries of Dasada Taluka
Table: B	Action taken by Forest Department against the industrial unit located in Dasada Taluka
Table: C	Action taken by Forest Department against the industrial unit located in Dhrangadhra Taluka

List of Annexures

Annexure-I	Copy of Hon'ble NGT (PB) Order dated 22-02-2023 in OA 27/2023
Annexure-II	Copy of Hon'ble NGT (WZ) Order dated 24-04-2023 in OA 47/2023
Annexure-III	Copy of Minutes of the Meeting of 1st meeting of the Compliance Monitoring Committee of Surendranagar District dated 12-05-2023
Annexure-IV	Copy of Panch Rojkam of Compliance Monitoring Committee for Dasada Taluka dated 15-05-2023
Annexure-V	Copy of written representation received from the Agariya Heet Rakshak Manch during the meeting held on 15-05-2023
Annexure-VI	Copy of the statement of Forest Official for Dasada Taluka
Annexure-VII	Copy of statement of Agariyas contacted during the inspection of Compliance Monitoring Committee dated 15-05-2023
Annexure-VIII	Copy of statement of representative of Unit namely M/s Vinayak Salt and Chemicals located at Kharagodha Village
Annexure-IX	Copy of Action taken by GPCB against the industrial units located in Dasada Taluka
Annexure-X	Copy of Action taken by Forest Department against the industrial unit located in Dasada Taluka
Annexure-XI	Photographs captured during the site inspection by Compliance Monitoring Committee of Dasada Taluka
Annexure-XII	Copy of Panch Rojkam of Compliance Monitoring Committee for Dhrangadhra Taluka dated 18-05-2023
Annexure- XIII	Copy of Forest & Environment Department, Govt. of Gujarat letter dated 06-11-1987
Annexure- XIV	Copy of Additional Collector, Wild Ass Sanctuary, Survey & Settlement, Surendranagar order dated 12-12-2005
Annexure- XV	Copy of lease renewed order of Collectorate Surendranagar dated 25/02/2015 issued to DCW Limited
Annexure-XVI	Copy of Consolidated Consent and Authorization (CC&A) granted by GPCB to DCW Limited
Annexure-XVII	Copy of Analysis results of samples collected during the joint inspection dated 18-05-2023
Annexure- XVIII	Copy of the statement of Forest Official for Dhrangadhra

	Taluka
Annexure- XIX	Copy of the statement of Agariyas contacted during the inspection of Compliance Monitoring Committee on 18-05-2023
Annexure- XX	Copy of letter issued by Office of Range Forest Officer, Wild Life Range, Dhrangadhra vide letter no. K/02/2023-24 dated 18-05-2023 to DCW Limited
Annexure- XXI	Photographs captured during the site inspection by Compliance Monitoring Committee of Dasada
Annexure- XXII	Copy of Minutes of the Meeting of 2nd meeting of the Compliance Monitoring Committee of Surendranagar District dated 06-06-2023
Annexure- XXIII	Copy of First Offence Report (FOR) filed by RFO office Dhrangadhra range vide FOR No. 1/2023-24 dated 06-06-2023 against DCW Limited
Annexure- XXIV	Copy of submission made by respective line departments of Surendranagar District regarding welfare activity carried out for Agariyas
Annexure- XXV	Copy of action taken by Forest Department since 2018-19
Annexure- XXVI	Copy of action taken by Gujarat Pollution Control Board against DCW Limited since 2020-21
Annexure- XXVII	Copy of Preliminary Report submitted by office of DCF, Wild Ass Sanctuary, Dhrangadhra.

1.0 Background and Structure of Report

The Hon'ble National Green Tribunal (NGT) (PB) Order

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled *"Encroachment alleged inside wild ass sanctuary"* published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 & 15 of National Green Tribunal Act, 2010.

Vide Para 2 of the order dated 22-02-2023 in OA 27/2023 (Annexure - I), Hon'ble NGT (PB) observed that,

"It is said that there are some big salt manufacturing units who have ***encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary****, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are* ***using heavy machinery like earth movers disturbing wild ass and also entire ecology****. It is further alleged that above encroachers are also engaged in* ***illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology****. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972."*

In the above context, Hon'ble NGT (PB) has constituted a joint committee comprising of following offices and directed to submit a factual report within two months.

1. Space Application Centre, Ahmadabad,
2. State Wetland Authority,
3. Gujarat, Gujarat Coastal Management Zone Authority,
4. Collector, Kutch and Surendranagar,
5. PCCF, Wildlife and
6. State PCB - nodal agency for coordination and compliance

As the Joint Committee has not submitted factual report, Hon'ble NGT (WZ), in the matter of O.A. 47/2023 (WZ), has ordered on 24-04-2023 to conduct the site inspection and to submit a factual report within a period of one month and kept the next hearing on 19-07-2023 **(Annexure - II)**.

2.0 Joint Committee and Deliberations

The 1st meeting of the Joint Committee, constituted by Hon'ble National Green Tribunal - Principal Bench, New Delhi in Original Application No. 27/2023, was convened on 10-05-2023 at 15:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference).

After detailed deliberations, following modalities were unanimously decided:

- Areas to be covered in site inspection shall include the Wild Ass Sanctuary and its Eco Sensitive Zone.
- Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan constituted vide Eco Sensitive Zone Notification dated 01-10-2018 shall conduct site inspection in their districts to:
  - ✔ Verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone.
  - ✔ Check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity.
- Monitoring Committees shall submit their factual report to the Joint Committee (GPCB being a Nodal agency) within 15 days.

The committee constituted by the Hon'ble NGT will review the report of Monitoring Committee of all four concern districts and will prepare and submit the factual report to the Hon'ble NGT.

3.0 Compliance Monitoring Committee, Surendranagar District and Deliberations

The 1st meeting of the Compliance Monitoring Committee of Surendranagar District as per the Eco Sensitive Zone Notification dated 01-10-2018 was convened on May 12, 2023 at 1600 Hrs at the Collectorate, Surendranagar under the chairmanship of Collector and District Magistrate, Surendranagar. The Minutes of the Meeting is attached as **Annexure - III**.

After detailed deliberations, following modalities were unanimously decided:

- The joint inspection of Dasada Taluka shall be carried out on 15-05-2023 to verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone and to check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity. It is also decided to inspect the area of Kharagodha Village located outside the Wild Ass Sanctuary and its Eco Sensitive Zone to verify the land and water pollution by Industrial Units in Sanctuary or Eco Sensitive Zone area, if any. Agariyas associated with the salt farming activity shall be contacted during the inspection and the Compliance Monitoring Committee shall submit the factual site inspection report for Dasada Taluka.
- The joint inspection of Dhrangadhra Taluka shall be carried out on 18-05-2023 to verify the ground reality about the encroachment in of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone and to check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity. Agariyas associated with the salt farming activity shall be contacted during the inspection and the Compliance Monitoring Committee shall submit the factual site inspection report for Dhrangadhra Taluka.

4.0 Site Inspection of Dasada Taluka by Compliance Monitoring Committee, Surendranagar District and Deliberations:

The joint inspection of Dasada Taluka area of Wild Ass Sanctuary and its Eco-sensitive Zone and area of Kharagodha Industrial Cluster is carried out by Compliance Monitoring Committee, Surendranagar District on 15-05-2023. The Panch Rojkam of the joint site inspection for Dasada Taluka is attached as **Annexure - IV.**

The written representation received from the Agariya Heet Rakshak Manch during the meeting held on 15-05-2023 is attached as **Annexure: V.**

The statement of forest officials for Dasada Taluka are attached as **Annexure: VI.**

The statement of Agariyas contacted during the inspection of Compliance Monitoring Committee on 15-05-2023 are attached as **Annexure: VII.**

The statement of representative of Unit namely M/s Vinayak Salt and Chemicals located at Survey No. survey no. 128/p1, 128/1/p2, 128/2/1, 128/2/2, Village: Kharagodha, Taluka: Dasada, Dist: Surendranagar and engaged in production of Bromine (Br2) - 60 MT/Month and Magnesium Chloride (MgCl2) - 3000 MT/Month is attached as **Annexure: VIII.**

Observations and findings:

1. Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2. No water ways are disturbed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.
3. Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
4. No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
5. Heavy Machineries like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass

Sanctuary area is restricted by Forest Department due to breeding period of Wild Ass.

6. No disposal of industrial effluent is observed from the industries located at Kharagodha Village which is existing outside the Wild Ass Sanctuary and its Eco-sensitive Zone.
7. No industrial activities existed in the Wild Ass Sanctuary Area.
8. No mining activity, as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957, is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.
9. Except activity mentioned in point no. 10 & 11, no other permanent structure is observed in area of Wild Ass Sanctuary and/or Wild Ass Sanctuary Eco-sensitive Zone.
10. Two Industrial Units, namely M/s Adinath Technochem Industries & M/s Sang Froid Marine Chem Private Limited, are inspected which are established in the Odu Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Production activity is yet not started but the establishment activity is initiated by the industries. Action taken by GPCB and Forest Department are narrated in Table: A. & Table B respectively.
11. One Industrial Unit, namely M/s Adhya Shakti Salt Suppliers, was established in the Zinzuwada Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Neither plant/machinery nor production activity is observed at site, during the inspection. Action taken by GPCB is narrated in Table: A.

Table : A
Action taken by GPCB against the industrial units located in Dasada Taluka (Annexure IX)

Sr No	Name & Address of Unit	Action taken by GPCB
1	M/s Adinath Technochem Industries, Survey No. 959, 960, 961, Vill. Odu, Ta. Dasada, Di. Surendranagar	• Show Cause Notice (SCN-736048) issued vide letter e-outward no. 623867 dated 14-03-2023. • Notice issued vide letter e-outward no. 741378 dated 05-05-2023 • Direction Order issued with immediate effect under the section 33-A of the Water (Prevention & Control of Pollution) Act 1974 vide letter e-outward no. 743414 dated 30-05-2023.

2	M/s Sang Froid Marine Chem Private Limited, Survey No. 947, 958, 963, Vill. Odu, Ta. Dasada, Di. Surendranagar	• Notice issued vide letter e-outward no. 741379 dated 05-05-2023. • Direction Order issued with immediate effect under the section 33-A of the Water (Prevention & Control of Pollution) Act 1974 vide letter e-outward no. 743412 dated 30-05-2023.
3	M/s Adhya Shakti Salt Suppliers, Survey No. 14, Vill. Zinzuwada, Ta. Dasada, Di. Surendranagar	• Show Cause Notice (SCN-623867) issued vide letter e-outward no. 623867 dated 23-02-2022. • Direction Order issued under the section 33-A of the Water (Prevention & Control of Pollution) Act 1974 vide letter e-outward no. 659857 dated 20-04-2022. • CTE-Fresh application was Rejected vide letter e-outward no. 659854 dated 20-04-2022 with a reason of "As per the MOEF&CC notification dated 01/10/2018 Village: Zinzuwada falls under Eco sensitive zone of Wild Ass Sanctuary, industry is classified as Red category with pollution potential and it is not permitted in this eco sensitive zone".

Table : B
Action taken by Forest Department against the industrial unit located in Dasada Taluka (Annexure X)

Sr No	Name & Address of Unit	Action taken by Forest Department
1	M/s Adinath Technochem Industries, Survey No. 959, 960, 961, Vill. Odu, Ta. Dasada, Di. Surendranagar	Notice issued by RFO, Bajana Range vide letter no. k/vps/1-2/23-24 dated 14.05.2023 having subject regarding removal of illegal construction in Eco Sensitive Zone.
2	M/s Sang Froid Marine Chem Private Limited, Survey No. 947, 958, 963, Vill. Odu, Ta. Dasada, Di. Surendranagar	Notice issued by RFO, Bajana Range vide letter no. k/vps/1-2/23-24 dated 14.05.2023 having subject regarding removal of illegal construction in Eco Sensitive Zone.

The photographs captured during the site inspection by Compliance Monitoring Committee of Dasada Taluka are attached as **Annexure-XI.**

5.0 Site Inspection of Dhrangadhra Taluka by Compliance Monitoring Committee, Surendranagar District and Deliberations:

The joint inspection of Dhrangadhra Taluka area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone is carried out by Compliance Monitoring Committee, Surendranagar District on 18-05-2023. The Panch Rojkam of the joint site inspection for Dhrangadhra Taluka is attached as **Annexure - XII**.

The effluent discharge point of M/s DCW Limited (Soda Ash Division) located at Survey No. 1341 Paiki, Vill. Thala, Ta. Dhrangadhra, Dist. Surendranagar is inspected by the compliance monitoring committee.

Forest & Environment Department, Govt. of Gujarat, vide its letter dated 06-11-1987, accorded the approval for the disposal of effluent by DCW Limited subject to following conditions (**Annexure: XIII**).

1. The effluent should be disposed of at Point "G" shown on the enclosed map.
2. The point of the final disposal should not be shifted towards the wild ass sanctuary from the point "G" shown on the map.
3. The effluent should only be released in deep soak pits and not on the surface.

Additional Collector, Wild Ass Sanctuary, Survey & Settlement, Surendranagar has accepted the user rights of DCW Limited for laying of underground pipeline in area admeasuring to 6 acre 25 Guntha, Vill: Malvan and for construction of soak pits in area admeasuring to 10 Acre 18 Guntha of Village Thala vide order dated 12-12-2005 (**Annexure: XIV**). The subject area is within the Wild Ass Sanctuary Area.

Collectorate Surendranagar has further renewed lease of total area 32 acres 30 Guntha area for 30 years for the laying of pipeline & disposal of wastewater to DCW Limited vide order dated 25/02/2015 (**Annexure: XV**).

The copy of Consolidated Consent and Authorization (CC&A) granted by GPCB to DCW Limited is attached as **Annexure: XVI.**

Total three samples of discharged effluent are collected during the site inspection. The analysis results of samples collected during the joint inspection are given in the table below (**Annexure: XVII**).

Sampling Location **Parameter Analyzed**	**From natural drain in wild ass sanctuary located near final discharge point of DCW limited**	**From final discharge point of DCW limited in LRK (Latitude 23.1472 N Longitude 71.5519 E)**	**From waste water ponding being accumulated on open land in huge area of wild ass sanctuary**	**Permissible Limit**
pH	5.03	9.76	7.36	6.5-8.5
Temperature, degree Celsius	32^0C	32^0C	32^0C	40^0C
Suspended Solids, mg/l	18	12	134	100
Oil & Grease, mg/l	BDL	BDL	BDL	10
Ammonical Nitrogen, mg/l	33.8	3.08	4.2	50
Biological Oxygen Demand (BOD) (03 days 27^0 C, mg/l	10	9	10.41	30
Total Dissolved Solids, mg/l	569844	198796	364380	200000

The statement of forest officials for Dhrangadhra Taluka are attached as **Annexure: XVIII.**

The statement of Agariyas contacted during the inspection of Compliance Monitoring Committee on 18-05-2023 are attached as **Annexure: XIX**.

Observations and findings:

1. Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2. No water ways are disturbed in Wild Ass Sanctuary and its Eco-sensitive Zone.
3. DCW Limited has constructed soak pits in @ 60*60 sq meter area for disposal of its wastewater at designated discharge point located within Wild Ass Sanctuary. No other permanent structure is observed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.
4. Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
5. No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
6. Heavy Vehicles like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass Sanctuary area is totally restricted by Forest Department due to breeding period of Wild Ass.
7. No industrial activity, except wastewater disposal activity of DCW Limited, is existed in the Wild Ass Sanctuary Area.
8. No mining activity as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957 is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.
9. M/s DCW Limited is discharging alkaline waste water at discharge/disposal point (located in the Wild Ass Sanctuary Area) and the discharged waste water at discharge point is observed being flown through designated area and further spread/entered into nearby Wild Ass Sanctuary Area. Unit is permitted only to dispose the waste water in deep soak pits at designated place and not on the surface. Unit is not complying with the waste water discharge conditions stipulated by Forest Department vide its letter dated 06-11-1987 and CCA order of GPCB.

The comments regarding the Analysis results of collected waste water samples are as under:

- The analysis results of the sample collected from natural drain in wild ass sanctuary located near final discharge point of DCW

limited shows that the concentration of pH (5.03), Total Dissolved Solids (569844 mg/l) are not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.

- The analysis results of the sample collected from final discharge point of DCW limited in LRK (Latitude 23.1472 N Longitude 71.5519 E) shows that the concentration of pH (9.76) is not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.
- The analysis results of the sample collected from waste water ponding being accumulated on open land in huge area of wild ass sanctuary shows that the concentration of Suspended Solids (134 mg/l), Total Dissolved Solids (364380 mg/l) are not meeting with the permissible discharge standards as prescribed in CCA given by GPCB.

Action taken by Forest Department against the industrial unit is narrated in Table: C.

Table : C
Action taken by Forest Department against the industrial unit located in Dhrangadhra Taluka (Annexure XX)

Sr No	Name & Address of Unit	Action taken by Forest Department
1	M/s DCW Limited, Vill. Dhrangadhra, Ta. Dhrangadhra, Di. Surendranagar	Office of Range Forest Officer, Wild Life Range, Dhrangadhra has issued a letter vide no. K/02/2023-24 dated 18-05-2023 to DCW Limited to stop the flowing of waste water from designated area to Wild Ass Sanctuary Area immediately and to make alternative facility to prevent spreading of waste water into Wild Ass Sanctuary Area.

The photographs captured during the site inspection by Compliance Monitoring Committee of Dhrangadhra Taluka are attached as **Annexure-XXI.**

6.0 Review meeting of Compliance Monitoring Committees, based on their site inspections and Deliberations:-

The 02nd meeting of the Compliance Monitoring Committee of Surendranagar District was convened on June 06 at 1700 Hrs at the Collectorate, Surendranagar under the chairmanship of Collector and District Magistrate, Surendranagar. The Minutes of the Meeting is attached as **Annexure - XXII.**

First Offence Report (FOR) has been filed against DCW Limited by RFO office Dhrangadhra range vide FOR No. 1/2023-24 dated 06-06-2023 as **Annexure - XXIII.**

The copy of submissions made by respective line departments of Surendranagar District regarding welfare activity carried out for Agariyas are attached as **Annexure - XXIV.**

The details of action taken by Forest Department since 2018-19 are attached as **Annexure - XXV.**

The details of action taken by Gujarat Pollution Control Board against DCW Limited since 2020-21 are attached as **Annexure - XXVI.**

The Preliminary Report submitted by the office of DCF, Wild Ass Sanctuary, Dhrangadhra is attached as **Annexure- XXVII.**

7.0 Suggestions

Suggestions of Surendranagar District Level Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone:

The conditions laid in the permissions for waste water disposal at the designated area in Wild Ass Sanctuary have been accorded, in a special case by Forest and Environment Department and Gujarat Pollution Control Board on the basis of user rights approved by the Additional Collector, Survey and Settlement, Wild Ass Sanctuary, Surendranagar are violated by the DCW Limited.

(1) In view of the above, following actions as short term preventive measures should be adopted by DCW Limited to prevent the spreading of waste water in Wild Ass Sanctuary Area other than the allotted area.

I. Immediate repairing and strengthening the earthen embankment around the existing designated area should be carried out to prevent the entry of waste water in the area of Wild Ass Sanctuary other than the designated area.
II. Unit should upgrade existing treatment facilities to increase its efficiency as the analysis results of discharge waste water at the time of inspection is not meeting with the prescribed standards of Gujarat Pollution Control Board.
III. Continuous online effluent monitoring system including SCADA & PLC system, with connectivity to the server of Gujarat Pollution Control Board and Central Pollution Control Board, should be installed on pipeline carrying waste water to the designated place for continuous monitoring of the quality of waste water discharged from the unit. If the quality of the waste water to be disposed does not meet with the prescribed norms of Gujarat Pollution Control Board then retreatment should be given instead of its disposal.

As per the observation of designated area for waste water disposal and nearby Wild Ass Sanctuary area during the site inspection, prima facia, it is noticed that discharged waste water is not fully disposed of through soak pits constructed in 60*60 square meter area of designated area of Thala Village in Wild Ass Sanctuary. This is resulting into spreading of waste water in nearby Wild Ass Sanctuary Area. In view of above, following actions as long term preventive measures should be adopted by DCW Limited to prevent the spreading of waste water in Wild Ass Sanctuary Area other than the designated area.

I. To determine the carrying capacity/assimilation capacity of the site designated for disposal by the unit, necessary technical studies such as hydro-geological survey should be conducted by the reputed institute/ agency. On the basis of the report of the study undertaken by the reputed institute/ agency, the approvals for the purpose of disposal of waste water, which have been previously given to the unit by concerned Department may be reviewed and canceled if deemed necessary, and the unit may be asked to provide any alternative facility for final disposal of the waste water as per the prevailing norms outside the Sanctuary area.

II. Adequate efforts should be made to reduce the quantum of industrial waste water generated from the manufacturing activity of the unit.

III. Adequate treatment facilities should be set up by the unit to reduce the quantity of industrial waste water discharged and for reusing/recycling the generated waste water.

(2) As per letter of Principle Chief Conservator of Forest, Wild Life, Govt of Gujarat, it is decided to issue the identity card to the approved Agariyas. Only such Agariyas should be allowed to enter the Wild Ass Sanctuary Area and entry in sanctuary area for all other persons should be prevented by considering them as illegal.

(3)Before the start of the salt manufacturing season, the Agariyas should submit evidence of their valid user rights and should register the vehicles and other mechanized vehicles to be used by them with the respective Wild Ass Sanctuary Range offices.

(4) Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, should obtain predefined routes from Wild Ass Sanctuary Range offices and to ensure the movement of Agariyas and Salt & bittern water carrying transport vehicles utilizing the predefined routes in Wild Ass Sanctuary area.

(5) Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, are selling the virgin bittern to the industrial units located outside the sanctuary area. The carrying capacity of vehicles (tankers) should be measured. It is also suggested that movement of vehicles in the Wild Ass Sanctuary Area should be only through routes predefined by Wild Ass Sanctuary Range offices.

(6) All user rights granted to any other persons except as approved in survey settlement report of Wild Ass Sanctuary should be cancelled.

(7) Welfare schemes operated by State Government like subsidy of solar panels, drinking water tankers, health camps, schools on wheels etc. in the sanctuary area should be done under the intimation of the Forest Department. Drinking water supplying vehicles and schools on wheels with its route should be registered with respective Wild Ass Sanctuary Range Office. This will help in passing the welfare activities to approved Agariyas as per the Survey Settlement Report and illegal persons will be prevented from getting undue benefit of welfare schemes.

(8) Vehicles used by Agariyas in the sanctuary area and vehicles used for transportation of bittern water by industrial units should be registered with respective Range Forest Office and all vehicles traveling in Wild Ass Sanctuary area should be equipped with real time monitoring system like GPS system to stop the unauthorized movement of vehicles in area other than identified routes of Wild Ass Sanctuary Area.

(9) Approved Agariyas can only build the salt pans in the land for which user rights have been allotted to them in the Survey Settlement Report.

(10) Agariyas should intimate Wild Ass Sanctuary Department before construction of new bunds in case of non-usage of old bunds. The old bunds should also be destroyed by the respective Agariyas to eliminate the visual presence of failed old bunds in satellite images.

(11) It should be decided that Agariyas working in 10 acres area should not install more than 16 solar panels and not to have more than 2 wells for fetching ground water.

(12) Fishermen, approved in the survey settlement report, should register with the Wild Ass Sanctuary Department before carrying out fishing activity in the sanctuary area during the monsoon season.

(13) In order to reduce the movement of vehicles in the sanctuary area and to reduce the disturbance to the wild animals, the pilgrims going to Vachchraj Dada Mandir and Mardak Bet Mandir in the sanctuary area should register at the check post of Wild Ass Sanctuary Department and the number of pilgrims visiting to Vachchraj Temple and Mardak Bet Temple during the day should be capped and Pilgrims beyond the prescribed number should not be allowed to enter. Overnight stay should be prohibited in both the temples.

(14) As per the Committee's observations, there is insufficient staff against the vast area of Wild Ass Sanctuary of 4953.sq.km.The Establishment set up of

Wild Ass Sanctuary should be improved. The staff should be increased by new recruitment for the sanctuary conservation work. The assistance of the armed force/SRP should be provided before the start of the salt farming season so that illegal Activity can be stopped.

(15) Intensive monitoring should be carried out periodically by the Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone to prevent air, water and soil pollution in the Wild Ass Sanctuary and its Eco Sensitive Zone area due to industrial units located outside the Wild Ass Sanctuary area (at 0 km area).

(16) The number of check posts around the Wild Ass Sanctuary area should be increased.

(17) Trench with 5 meter wide and 3 meter high trench should be constructed in periphery of the Wild Ass Sanctuary boundary excusing the area allotted for road network as per Survey Settlement Report to prevent illegal entry of large vehicles and machinery.

(18) Proper demarcation of boundaries of Wild Ass Sanctuary and its Eco Sensitive Zones shall be carried out by Forest Department.

F. M. Modi,
Regional Officer, Surendranagar
Gujarat Pollution Control Board &
Member, Surendranagar District
Compliance Monitoring Committee of
Wild Ass Sanctuary Eco Sensitive Zone

Rishit Gajjar,
Dy. Section Officer,
Forest & Environment Department,
Govt. of Gujarat &
Member, Surendranagar District
Compliance Monitoring Committee of
Wild Ass Sanctuary Eco Sensitive Zone

Dr. D. F. Gadhvi,
Dy. Conservator of Forest,
Wild Ass Sanctuary &
Member Secretary, Surendranagar
District Compliance Monitoring
Committee of Wild Ass Sanctuary Eco
Sensitive Zone

K. C. Sampat, IAS
Collector & District Magistrate,
Surendranagar &
Chairman, Surendranagar District
Compliance Monitoring Committee of
Wild Ass Sanctuary
Eco Sensitive Zone

Item No. 16 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 27/2023

In re : News item published in The Times of India dated 03.01.2023 titled **"Encroachment alleged inside wild ass sanctuary"**

Date of hearing: 22.02.2023

CORAM:

HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a complaint received by post/email

ORDER

1. This original application under Section 14& 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on the basis of Suo *moto* action on a newspaper report titled "Encroachment alleged inside wild ass sanctuary" written by Sh. Nimesh Khakhariya published in Times of India dated 31.01.2023.

2. It is said that there are some big salt manufacturing units who have encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are using heavy machinery like earth movers disturbing wild ass and also entire ecology. It is further alleged that above encroachers are also engaged in illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only

in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972.

3. In our view a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose we constitute a joint Committee comprising Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB who shall submit a report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. State PCB will be nodal agency for coordination and compliance.

5. List this matter for further consideration on 24.04.2023.

6. A copy of this order, alongwith copy of complaint, be forwarded to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 22, 2023
Original Application No. 27/2023
AB

Item No.1 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

ORIGINAL APPLICATION NO.47 OF 2023 (WZ)

News item published in The Times of India
Dated 03.01.2023 titled "Encroachment alleged
Inside wild ass sanctuary" .... Applicant

Versus

Gujarat Pollution Control Board & Ors. ....Respondents

Date of Hearing : 24.04.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Respondents : Mr. Aravindakshan V. Nair, Advocate for GPCB

ORDER

1. Cognizance has been taken by this Tribunal on 22.02.2023 of a news item published in Times of India dated 03.01.2023 regarding salt manufacturing units which have encroached on some parts of Little Rann of Kutch inside Wild Ass Sanctuary, which is threatening the protected animals i.e. wild animals. A Committee was directed to be constituted vide order dated 22.02.2023 in order to submit factual report . The nodal agency was State PCB, which is being represented today by learned counsel Mr. Aravindakshan V. Nair, who states that the report is under preparation. When enquired as to whether the inspection was conducted by the Committee as two months have elapsed, no specific reply has been given. He has also sent an e-mail dated 21.04.2023 informing this Tribunal that for the same cause of action, Writ Petition (PIL) No.19 of 2023 is pending before the Hon'ble High Court of Gujarat and it is listed for hearing on 24.04.2023 i.e. today, but he has not annexed the copy of

the memo of said PIL so as to facilitate us to know the facts stated therein. The learned counsel assured us that he shall be sending a copy of the said PIL. We direct him to send the same within a week.

2. We are more anguished that the Joint Committee has not yet started its task despite sufficient time having been given to it. We, therefore, direct the said Committee, by way of last opportunity, to conduct the inspection of the site, if not conducted as yet and submit the factual report before this Tribunal within a period of one month.

3. Our previous order dated 22.02.2023 also indicates that a direction was issued to the Registry of this Tribunal to forward a copy of that order along with a copy of the complaint to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance. In pursuance thereof, the Registry has reported that e-mail has been sent on 19.04.2023 to the said Authorities. It appears that the notice/order has been sent to the said Authorities after considerable delay from the side of the Registry. Therefore, we hope that by the next date, the said Authorities would submit the reply, if so required.

4. Put up this matter on 19.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 24, 2023
O.A. No.47/2023 (WZ)
npj

બેઠક ની કાર્યવાહી નોંધ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓ.એ. ૨૭/૨૦૨૩ ના હુકમ અન્વયે ગઠન કરાયેલ જોઇન્ટ કમિટી ની તા. ૧૦.૦૫.૨૦૨૩ ના રોજ ગાંધીનગર ખાતે મળેલ બેઠક માં થયેલ ચર્ચા ના આધારે તા.૧૨/૦૫/૨૦૨૩ ના રોજ માનનીય કલેકટર અને જીલ્લા મેજીસ્ટ્રેટ શ્રી સુરેન્દ્રનગર ના અધ્યક્ષસ્થાને હેઠળ સુરેન્દ્રનગર જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની બેઠક મળેલ જેની કાર્યવાહી નોંધ અત્રે સાદર કરેલ છે.

સદર બેઠકમાં હાજર રહેલ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની યાદી

(૧)ડો.ડી.એફ.ગઢવી - નાયબ વન સંરક્ષકશ્રી, ઘુડખર અભયારણ્ય,પ્રાગંધ્રા

(૨) શ્રીમતી ભાવનાબા ઝાલા, પ્રાંત અધિકારીશ્રી અને સબ ડિવિઝનલ મેજીસ્ટ્રેટશ્રી પાટડી

(૩) શ્રી એમ.પી.પટેલ -પ્રાંત અધિકારીશ્રી અને સબ ડિવિઝનલ મેજીસ્ટ્રેટશ્રી, પ્રાગંધ્રા

(૪)શ્રી. ફાલ્ગુન મોદી પ્રાદેશિક અધિકારી, પ્રા.ક. ગુ.પ.નિ. બોર્ડ,સુરેન્દ્રનગર

(૫)શ્રી એસ.બી.પારેજીયા – જનરલ મેનેજરશ્રી, જિલ્લા ઉદ્યોગ કેંદ્ર,સુરેન્દ્રનગર

(૬)શ્રી એસ.આર.ગાવડા ઈ.ચા. જિલ્લા શિક્ષણ અધિકારીશ્રી,સુરેંદ્રનગર

(૭) શ્રી આર.કે.ધરસેંડા ઈ.ચા. બાળ સુરક્ષા અધિકારીશ્રી,બાળ સુરક્ષા એકમ,સુરેંદ્રનગર

(૮) શ્રી કે.વી.કટારીયા જિલ્લા મહીલા અને બાળ કલ્યાણ અધિકારીશ્રી,સુરેંદ્રનગર

(૯) શ્રી વી.એ.પોહાણ- રેંજ ફોરેસ્ટ ઓફીસરશ્રી,વિસ્તરણ વન વિભાગ,સુરેંદ્રનગર

(૧૦) શ્રી ડી.કે.જાડેજા- ઈ.ચા.નાયબ કાર્યપાલક ઈજનેરશ્રી પી.જી.વી.સી.એલ. સુરેંદ્રનગર

(૧૧) શ્રીમતી વર્ષાબેન શ્રીમાલી પ્રો.આસિ. આઈ.સી.ડી.એસ. સુરેંદ્રનગર

(૧૨) ડો.પી.કે. શ્રી વાસ્તવ - આર.સી.એચ.ઓ. સુરેંદ્રનગર

(૧૩) શ્રી ડી.બી.વાલા જુ.ક્લાર્ક એ.સી.એલ. કચેરી,સુરેંદ્રનગર

(૧૪) શ્રી રાજેન્દ્રસિંહ રાયજાદા ડાયરેક્ટરશ્રી, ડી.આર.ડી.એ. ઈ.ચા. અધિક કલેક્ટરશ્રી, ધુ.અ.સર્વે સેટલમેન્ટકચેરી,સુરેન્દ્રનગર

(૧૫) શ્રી એસ.કે.ખાટ – ડી.ઈ.(પાર) ડીવીઝન કચેરી સુરેંદ્રનગર

(૧૬) શ્રી એસ.ડી.પટેલ . ડી.પી.ઈ.ઓ (એજ્યુકેશન)

બેઠક ની શરૂઆત માં કલેકટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી તેમજ અધ્યક્ષશ્રી સુરેન્દ્રનગર જીલ્લાની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટી દ્વારા બેઠકમાં હાજર રહેલ સર્વે નો પરિચય મેળવી સર્વેને આવકારી બેઠકની શરૂઆત કરવામાં આવી.

ત્યારબાદ પ્રાદેશિક અધિકારીશ્રી , પ્રા.ક. ગુ.પ.નિ.બોર્ડ,સુરેન્દ્રનગર દ્વારા સદર બેઠકના એજન્ડા થી હાજર સર્વે ને માહિતગાર કરવામાં આવ્યા તથા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ મેટર ઓ.એ. ૨૭/૨૦૨૩ અન્વયે થયેલ હુકમ તા. ૨૨.૦૨.૨૦૨૩ તેમજ ૨૪.૦૪.૨૦૨૩ બાબતે પ્રેઝન્ટેશન દ્વારા માહિતગાર કરવામાં

આવેલ તેમજ નાગદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ દ્વારા ગઠન કરાયેલ જોઇન્ટ કમિટી ની ગાંધીનગર ખાતે તા.૧૦.૦૫.૨૦૨૩ ના રોજ મળેલ બેઠક માં થયેલ ચર્ચાનુસાર જોઇન્ટ કમિટી દ્વારા તૈયાર કરાયેલ રોડ મેપ ના આધારે સુરેન્દ્રનગર જીલ્લાની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટી દ્વારા કરવાની થતી કામગીરી જેવીકે ઘુડખર અભયારણ્ય અને ઘુડખર અભયારણ્ય ઇકોસેન્સીટીવ ઝોનમાં મોટા પાયાઓ, મશીનરી નો ઉપયોગ , નદી ના પ્રવાહ તથા ઈન્ટર ટાઈડલ ફ્લો રોકાય છે કે કેમ? તે અંગેની જમીની વાસ્તવિકતા (ગ્રાઉન્ડ રીયાલીટી) મુકાસવી તેમજ જો કોઇ આવી પ્રવૃતિ ધ્યાને આવે તો તે પ્રવૃતિ ભારત સરકાર ના વન પર્યાવરણ અને જળ વાયુ પરિવર્તન મંત્રાલય દ્વારા તા.૦૧.૧૦.૨૦૧૮ ના રોજ પ્રસિધ્ધ કરાયેલ ઘુડખર અભયારણ્ય ના ઇકો સેન્સીટીવ ઝોન અંગેના જાહેરનામાની જોગવાઈ અનુસાર પ્રતિબંધિત પ્રવૃત્તિ (prohibited activity) , નિયંત્રિત પ્રવૃત્તિ (regulated activity) માં ની કયા પ્રકાર ની છે તે પણ તપાસવુ.સદર કમિટી દ્વારા સ્થળ તપાસ નો હકીકત લક્ષી અહેવાલ દિન ૧૫ માં તૈયાર કરીને નામદાર એન.જી.ટી. દ્વારા ગઠન કરાયેલ જોઇન્ટ કમિટી ને મોકલી આપવાનો રહેશે તે બાબતે હાજર સર્વે સભ્યો ને માહિતગાર કરાયેલ.

ત્યાર બાદ નાયબ વન સંરક્ષકશ્રી ઘુડખર અભયારણ્ય પ્રાગપ્રા તેમજ સભ્યસચિવશ્રી, સુરેન્દ્રનગર જીલ્લાની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટી દ્વારા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓ.એ. ૨૭/૨૦૨૩ બાબતે પ્રેઝન્ટેશન કરવામાં આવ્યુ તેમાં નેશનલ ગ્રીન ટ્રીબ્યુનલ વિરૂધ્ધ ટાઈમ્સ ઓફ ઈન્ડીયામા પ્રસિધ્ધ થયેલ અહેવાલમાં ઘુડખર અભયારણ્યના મુદ્દા તથા તેની હકીકતો ની વાકેફ કરવામાં આવેલ તથા ઈકો સેન્સીટીવઝોન ના ગામ તથા વિસ્તાર ની માહીતી, ઘુડખર અભયારણ્ય ના સર્વે સેટલમેન્ટ અહેવાલ ના કામગીરી ની પ્રગતી તથા સદર અહેવાલ સને ૨૦૨૦ થી સરકારશ્રીમાં મંજુરી અર્થે પડતર છે તે બાબતે માહીતગાર કરવામા આવેલ તથા અગરીયાઓ દ્વારા મીઠું પકવવાની કાર્ય પધ્ધતી તથા મીઠું પકવાની સીઝન ની માહીતી તથા ઘુડખર અને અગરિયા ઓ વચ્ચે નુ શાંતિ પૂર્ણ સહઅસ્તિત્વ(peaceful coexistence), વીશે માહીતી આપવામાં આવેલ તથા વન વિભાગ તરફથી ઘુડખર તથા અન્ય વન્યપ્રાણીઓના સંરક્ષણ તથા અભયારણ્ય ના પ્રોટેક્શન માટે કરવામાં આવેલ કામગીરી થી હાજર સર્વે ને અવગત કરવામાં આવેલ.

ત્યાર બાદ અધ્યક્ષશ્રી દ્વારા અગરિયા હિત રક્ષક મંચ તરફ થી મળેલ લેખિત રજુઆત અંતર્ગત મુદ્દાઓ જેવીકે સોલ્ટ ક્રાર્મીંગ અંગે નો ઐતિહાસિક સંદર્ભ , કચ્છ ના નાના રણ ના રેવન્યુ રેકોર્ડ સંદર્ભિત બાબત , પરંપરાગત અગરિયાઓના કલ્યાણ અર્થે નામદાર સર્વોચ્ચ અદાલત તેમજ ગુજરાત લો કમીશન ના અહેવાલ તથા સરકારશ્રીના અન્ય ડીપાર્ટમેન્ટ દ્વારા અગરીયાઓને સહાય તથા સુવિધીઓ પુરી પાડવામા આવે છે તે બાબતે ચર્ચા કરવામાં આવેલ.

અધિક કલેક્ટરશ્રી સ.સે. ધુ.અ. સુરેન્દ્રનગર દ્વારા સર્વે સેટલમેન્ટ એહવાલમાં, પરંપરાગત અગરિયાઓ ને વનરાજી હક માટે ની માન્યતા આપવા માટેની પ્રક્રિયા વિષયક ચર્ચા કરવામાં આવેલ.

કલેકટરશ્રી દ્વારા હાજર રહેલ અન્ય લાઇન ડિપાર્ટમેન્ટ ના અધિકારીશ્રી ઓને તેમના વિભાગ દ્વારા અગરિયાઓ ના વેલ્ફેર માટે કરવામાં આવતી કામગીરી બાબતે જરૂરી અહેવાલ નાયબ વન સંરક્ષકશ્રી,ધ્રાંગધ્રા અભયારણ્ય ને દિન ૪ માં મોકલી આપવા જણાવેલ.

ત્યારબાદ અધ્યક્ષશ્રી દ્વારા સુરેન્દ્રનગર જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન ના કોમ્પલાયન્સ મોનીટરીંગ કમિટી ના સભ્યો ને નામદાર નેશનલ ગ્રીન.જી.ટી. મેટર ઓ.એ. ૨૭/૨૦૨૩ ના સંદર્ભે તા.૧૫/૫/૨૦૨૩ ના રોજ કલેક્ટરશ્રી વતી પ્રાંત ઓફીસરશ્રી અને સબ ડિવિઝનલ મેજીસ્ટ્રેટ શ્રી ચાવડી ની અધ્યક્ષતા હેઠળ દસાડા તાલુકા માં આવેલ ઘુડખર અભયારણ્ય તેમજ ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન વિસ્તારની સ્થળ તપાસ કરીને જરૂરી હકીકતલક્ષી અહેવાલ તૈયાર કરવા જણાવેલ.વધુમાં સદર કમિટી ના સભ્યો ને ઘુડખર અભયારણ્યની બહાર અભયારણ્ય ની હદ ને અડી ને આવેલ ખારાઘોડા ઔદ્યોગીક વિસ્તાર ની મુલાકાત લઇ ને ઔદ્યોગીક પ્રવૃત્તિ ના કારણે ખારાઘોડા ને અડી ને આવેલ ઘુડખર અભયારણ્ય માં કોઇ ઔદ્યોગીક પ્રદૂષણ ફેલાય છે કે નહી તે ચકાસવા પણ જણાવેલ.

ત્યારબાદ અધ્યક્ષશ્રી દ્વારા સુરેન્દ્રનગર જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન ના કોમ્પલાયન્સ મોનીટરીંગ કમિટી ના સભ્યો ને નામદાર ગ્રીન.જી.ટી. મેટર ઓ.એ. ૨૭/૨૦૨૩ ના સંદર્ભે તા.૧૮/૫/૨૦૨૩ ના રોજ કલેક્ટરશ્રી વતી પ્રાંત ઓફીસરશ્રી અને સબ ડિવિઝનલ મેજીસ્ટ્રેટ શ્રી ધ્રાંગધ્રા ની અધ્યક્ષતા હેઠળ ધ્રાંગધ્રા તાલુકા માં આવેલ ઘુડખર અભયારણ્ય તેમજ ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન વિસ્તારની સ્થળ તપાસ કરીને જરૂરી હકીકતલક્ષી અહેવાલ તૈયાર કરવા જણાવેલ.

અંતમાં હાજર સભ્યો તરફ થી અન્ય કોઈ મુદા ઉપસ્થિત ન થતા અધ્યક્ષશ્રી દ્વારા હાજર સર્વે નો આભાર વ્યકત કરીને બેઠક પૂર્ણ જાહેર કરાયેલ.

કલેક્ટર અને જિલ્લા મેજીસ્ટ્રેટ
સુરેન્દ્રનગર

પંચ રોજકામ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના.ઓ.એ. ૨૭/૨૦૨૩ અંતર્ગત હુકમ અન્વયે ગઠન કરાયેલ રાજ્યકક્ષા ની જોઇન્ટ કમિટી ની બેઠક તા. ૧૦/૦૫/૨૦૨૩ ના રોજ થયેલ ચર્ચા મુજબ સુરેન્દ્રનગર જીલ્લાના ધુડખર અભ્યારણ્ય ઇકોસેન્સીટીવ ઝોનની મોનીટરીંગ કમિટી દ્વારા સ્થળ તપાસ(સાઇટ વીઝીટ) આદરીને ઠકીકત લક્ષી અહેવાલ રજુ કરવા જોઇન્ટ કમિટી એ જણાવતા તે બાબતે માન. કલેકટરશ્રી સુરેન્દ્રનગરના અધ્યક્ષ સ્થાને તા.૧૪/૦૫/૨૦૨૩ ના રોજ બેઠક યોજાયેલ જેમાં કલેકટરશ્રી સુરેન્દ્રનગર દ્વારા અત્રેના જિલ્લાના દસાડા તાલુકામાં આવેલ ધુડખર અભ્યારણ્ય અને ઇકો સેન્સીટીવ ઝોન વિસ્તાર તેમજ ધુડખર અભ્યારણ્ય ની હદ બહાર આવેલ નજીકના ખારાઘોડા ઔધોગિક વસાહતની મુલાકાત લઈ નજીકના અભયારણ્ય વિસ્તારમાં ઔધિગિક પાણી પ્રદુષણ તેમજ જમીન પ્રદુષણ થાય છે કે નહી તે ચકાસવા જણાવાયેલ તથા સોલ્ટ ફાર્મિંગ વ્યવસાય સાથે સંકળાયેલ અગરીયાઓનો સંપર્ક કરી સ્થળ તપાસ કરી ઠક્કીકતલક્ષી પંચરોજકામ સાથ અહેવાલ રજુ કરવા સૂચના થઇ આવેલ છે. જે અન્વયે આ કમીટીના અધ્યક્ષ કલેકટરશ્રી સુરેન્દ્રનગર પતી પ્રાંત અધિકારીશ્રી અને સબ ડીવીઝનલ મેજીસ્ટ્રેટશ્રી પાટડી તથા સુરેન્દ્રનગર જિલ્લાની ઈકો સેન્સેટીવ ઝોન ની મોનીટરીંગ કમીટીના સભ્યો નાયબ વન સંરક્ષકશ્રી,ધુડખર અભ્યારણ્ય, મદદનીશ વન.સંરક્ષકશ્રી,ધુડખર અભ્યારણ્ય , શ્રી [illegible]ષિત ગઢવી, પ્રતિનિધી, વન અને પર્યાવરણ વિભાગ, શ્રી ફાલ્ગુન મનુભાઇ મોદી, પ્રાદેશિક અધિકારીશ્રી,ગુ.પ્ર.નિ.બોર્ડ, સુરેન્દ્રનગર અને આમંત્રિત સભ્યો શ્રી વિપુલભાઈ વિરચંદભાઈ, રે.તલાટી– ખારાઘોડા, શ્રી દશરથભાઈ જેસિંગભાઈ સુરેલા,સરપંચ–ખારાઘોડા સાથે તા.૧૫/૦૫/૨૦૨૩ ના રોજ સ્થળ તપાસ અર્થે પ્રાંત કચેરી પાટડી ખાતે સવારના ૯.૦૦ કલાકે હાજર રહી આ બાબતે સ્થળ તપાસ પહેલાં પ્રાથમિક ચર્ચા કરવામાં આવેલ છે. જે ચર્ચા માં અગારિયા હિત રક્ષક મંચ ના પ્રમુખ અર્જુનભાઇ પંડ્યા તેં અગાઉથી ટેલીફોનીક જાણ કરી હાજર રહેવા જણાવતા તેઓશ્રી અને શ્રીમતી પંડિતબેન જોગ હાજર રહી અગરિયાઓ વતી મોનીટરીંગ કમિટી સમક્ષ ટેકનીકલ તેમજ મૌખિક રજુઆતો કરાયેલ જેમાં સોલ્ટ ફાર્મિંગ પ્રવૃત્તિ ના ૬૦૦ વર્ષ જુના ઈતિહાસ વિષયક, મીઠુ પકવવાની સીઝન નો સમય ગાળો , અગારિયાઓ ને રેવન્યુ રેકોર્ડ સંબંધિત સમસ્યાઓ જેપીકિ હજુ સુધી વપરાશ કર્તા તરીકે નો હક્ક મળેલ નથી તે બાબત , અગારિયાઓ ની સોલ્ટ ફાર્મિંગ એ એક માત્ર આજીવીકા હોવા અંગે, નામ. સુપ્રિમકોર્ટ તથા હાઇકોર્ટ ના આદેશાનુસાર અગારિયાઓ ને વેલ્ફેર એકટીવીટી અંતર્ગત સરકારી વિભાગો/એજન્સીઓ દ્વારા મળતા લાભો જેવાકે શ્રમ કાર્ડ, આરોગ્ય સંબંધિત મળતી સુવિધાઓ, સ્કુલ ઓન વીલ, સોલર વોટર પંપ , ટેન્કર દ્વારા પીવાના પાણી પુરૂ પાડવા, સેફ્ટી સાધનો પુરા પાડવા વિષયક માહિતી રજુ કરાયેલ તેઓ દ્વારા મૌખિક રીતે જણાવેલ કે, સમગ્ર ભારત માં ૬૦% મીઠાનું ઉત્પાદન ગુજરાત રાજ્ય દ્વારા કરવામાં આવેલ છે જે પૈકી ૩૦% મીઠાનું ઉત્પાદન સુરેન્દ્રનગર જિલ્લાના કચ્છના નાના રણ વિસ્તાર માં થાય છે.

પંચ રોજકામ શરૂ કર્યા તારીખ અને સમય : ૧૫/૦૫/૨૦૨૩ સવારે ૧૦: ૩૦ કલાક

સૌપ્રથમ સુરેન્દ્રનગર જિલ્લા ની ધુડખર અભ્યારણ્ય ઇકોસેન્સીટીવ મોનીટરીંગ કમિટિના સભ્યો તેમજ આમંત્રિત સભ્યો દ્વારા ધુડખર અભયારણ્યની બહાર આડીને આવેલ સુરેન્દ્રનગર જિલ્લાના દસાડા તાલુકાના ખારાઘોડા ઔધોગીક વિસ્તાર ની સ્થળ તપાસ શરૂ કરવામાં આવેલ . જે વિસ્તારનો ધુડખર અભયારણ્ય તથા ઈકો સેન્સેટીવ ઝોન વિસ્તારમાં સમાવેશ થતો નથી : સદર વિસ્તારમાં કચ્છના નાના રણ માંથી મીઠુ પકવ્યા બાદ નીકળતા પર્જીન બીટર્ન આધારિત બ્રોમીન ઉત્પાદન કરતા આઠેક એકમો આવેલ છે.અન્ય ૧૪ જેટલા એકમો ફકત ડિસ્ચાર્જ બીટર્નમાંથી મેગ્નેશીયમ ક્લોરાઇડ ઉત્પાદન કરતા એકમો આવેલ છે.અન્ય બે એકમો રણ વિસ્તારમાંથી નીકળેલ મીઠાને રિફાઇન્ડ કરે છે. અમોએ ખારાઘોડા વિસ્તારમાં ધુડખર અભ્યારણ્યની બહાર આવેલ મિનાયક સોલ્ટસ એન્ડ કેમીકલ્સના બ્રોમીન અને મેગ્નેશીયમ ક્લોરાઇડ ($MgCl_2.6H_2O$) મેન્યુફેકચરીંગ પ્લાન્ટની મુલાકાત લીધેલ. . સદર ઔધોગિક એકમના પ્રતિનીધી દ્વારા સદર એકમ ની ઉત્પાદન માટેની સમગ્ર પ્રોસેસ પ્રક્રિયા વિષયક જાણકારી આપવામાં આવેલ એકમના પ્રતિનિધિશ્રીએ જણાવેલ કે સમગ્ર પ્રક્રિયા માંથી કોઇ પણ જાતના ઔધોગીક ગંદા પાણીનો નિકાલ ધુડખર અભયારણ્ય વિસ્તારમાં કરવામાં આવતો નથી અને ઝીરો લિકવીડ ડીસ્ચાર્જ શરતોનું પાલન કરવામાં આવે છે.

ત્યારબાદ ધુડખર અભ્યારણ્ય ની લીધેલ મુલાકાત દરમ્યાન ખારાઘોડા ઔધોગીક વિસ્તારમાંથી ધુડખર અભ્યારણ્ય વિસ્તારમાં કોઇ પણ પ્રકારના ઔધોગીક ગંદા પાણી કે પ્રદુષિત વપરાશ માં થી નીકળતા ગંદા પાણી નો નિકાલ થતો

જોવા મળેલ નહીં.ખારાઘોડા ને અડીને આવેલ ધુડખર અભ્યારણ્ય વિસ્તાર (કચ્છ ના નાના રણ વિસ્તાર) માં ૧૦ એકર થી ઓછા વિસ્તાર ધરાવતા ઘણા બધા નાના સોલ્ટ પાન જોવા મળેલ. જ્યાં સ્થળ પર મીઠુ પકવતા પરંપરાગત અગરીયાઓ .(૧) શ્રી સાંતાભાઈ મગનભાઈ બામણીયા (૨)શ્રી કાળુભાઈ મોહનભાઈ ડોડવાણીયા (૩)શ્રી કરમશીભાઈ હીરાભાઈ માળકોલા સાથે રૂબરૂ પૃચ્છા કરતા જાણવા મળેલ કે સોલ્ટ ફાર્મીંગ પ્રવૃત્તિ માટે સપ્ટેમ્બર –ઓકટોમબર મહિના એટલે કે નવરાત્રિ તહેવાર ની આસપાસ અગરિયાઓ કચ્છના નાના રણ માં સ્થળાંતર કરે છે જે માટે તેઓ છપરા માટે સામાના સરકારશ્રીની સહાયથી મેળવેલ સોલાર પ્લેટો , ઘરવપરી પાણી, માટી કામ કરવા માટેના પાવડો કોદારી ના સાધનો જેવા ઓજારો લઈ જઈને પ્રથમ છપરા બનાવવાની કામગીરી કરે છે ત્યાર બાદ અંદાજે ૧૦ થી ૨૦ ફુટ સુધી પાણી નિકાળવા માટે માટીકામ હાથ થી ખોદવાનું હોય છે ૧૦ થી ૧૫ ફુટ હાથથી લોખંડનો વરો ફેરવી ડાર (ખાડો) કરવાનો હોય છે ત્યારબાદ તેમાં પી.પી.સી પાઈપ નાખી સોલાર પંપ ની મદદથી પાણી નીકાળવાનું હોય છે જે સમગ્ર પ્રકીયા હાથથી જ કરતા હોય છે ત્યારબાદ નાના પાળા કરી તેમાં પાણી ભરવામાં આવે છે જેમાં લાકડાની દંતારી, લાકડાની પાવડી ફેરવાની હોય છે જે પ્રકીયા માર્ચ એપ્રિલ સુધી ચાલું હોય છે મીઠુ પકવ્યા બાદ વધેલું પાણી(વર્જીન બિટર્ન) ટેન્કર દ્વારા ખારાઘોડા ઔધોગીક વિસ્તારમાં આવેલ કોમોન ની ઉત્પાદન કરતી અલગ અલગ કંપનીઓ ને વેચાણે આપવામાં આવે છે અને પકવેલ મીઠુ હીટાચી થી ડમ્પર ટ્રક માં ભરી વેચાણ કરવામાં આવે છે ત્યારબાદ મીઠાનું ઉત્પાદન પુરૂ થતા મે મહીનામાં અગરીયાઓ વતન તરફ પ્રયાણ કરતા હોય છે

મુલાકાત દરમ્યાન સોલ્ટ ફાર્મીંગ પ્રવૃત્તિ માટે આશરે ૨૦ થી ૨૫ ફૂટ-જેટલા ઊંડાઈ ના બોર સોલ્ટ પાન ની બાજુ માં કરાયેલ જોવા મળેલ જ્યાં સોલર પંપ જોવા મળેલ.મુલાકાત દરમ્યાન બ્યાત સોલ્ટ પાન માં એકાદ ફૂટ જેટલા ઊંચાઈ ના પાળા કરેલ જોવા મળેલ.મુલાકાત દરમ્યાન સ્થળ પર એક જેસીબી મશીન જોવા મળેલ જેની મદદ વડે પકવેલ મીઠા ને લિફ્ટ કરીને ડમ્પર માં લોડ કરવામાં આવે છે.અગરિયા ને પુછપરછ કરતા તેઓ એ જણાવેલ કે મીઠુ એપ્રિલ–મે માસના અંત સુધીમા તૈયાર થાય છે અને અષાઢના સમયમાં વરસાદની સંભાવના હોઈ તથા વાંરવાર થતા કમોસમી વરસાદ ને કારણે તૈયાર થયેલ મીઠાને ઝડપ થી નિકાલ કરવુ જરૂરી હોઈ તથા શ્રમિકોની અછતના કારણે જેસીબી જેવા મશીન નો સહારો કરવામાં આવે છે. મુલાકાત દરમ્યાન સીઝન પૂર્ણ થવાના આરે હોઈ પકવેલ મીઠા ને ડમ્પર માં લોડ કરીને અભ્યારણની બહાર પરિવહન કરાતા જોવા મળેલ. સદર મુલાકાત લીધેલ અભ્યારણ્ય વિસ્તારમાં અન્ય કોઈપણ મોટા પ્લાન્ટ, મશીનરીઝ જોવા મળેલ નહી કે અવરોધ રૂપ કાયમી ધોરણે કરાયેલ મોટા પાળાઓ જોવા મળેલ નથી. મુલાકાત દરમ્યાન કોઈ પણ પાણી ના વહેણ ને અવરોધ કરાયેલ જોવા મળેલ નથી.સુરેન્દ્રનગર જીલ્લાની હદમાં આવેલ ધુડખર અભ્યારણ્ય વિસ્તાર માં ઈન્ટર ટાઈડલ ઝોન આવેલ નથી. ખારાઘોડા વિસ્તાર માં આવેલ હિંદુસ્તાન સોલ્ટ વર્કર્સ તથા ધ્રાંગધ્રા વિસ્તાર માં આવેલ ધ્રાંગધ્રા કેમીકલ્સ વર્કર્સ ના તેજા હેઠળ સ્થાયેલ મંડળીઓ અંતર્ગત અગરિયાઓ તેમજ અન્ય પરંપરાગત સ્વતંત્ર અગરીયાઓ કચ્છના નાના રણ એટલેકે ધુડખર અભ્યારણ્ય વિસ્તાર માં સોલ્ટ ફાર્મીંગ કરે છે.સોલ્ટ ફાર્મીંગ પ્રવૃતિ માટે પાળા બનાવવા માટે કરાતા ખોદકામ તેમજ મીઠુ પકવવા ની પ્રવૃતિ એ માઈનીંગ એક્ટ ૧૯૫૨ મુજબ ખાણ ખનિજ વિભાગ હેઠળ આવતી માઈનીંગ એકટીવીટી કહી શકાય નહી.

ત્યારબાદ ભારત સરકાર ના વન, પર્યાવરણ અને જળ વાયુ પરિવર્તન મંત્રાલય નવી દીલ્હી દ્વારા ૦૧ ઓકટોબર ૨૦૧૮ ના રોજ ધુડખર અભ્યારણ્ય ના-ઈકોસેન્સીટીવ ઝોન બાબતે પ્રસિધ્ધ કરાયેલ નોટીફીકેશન માં ઈકોસેન્સીટીવ ઝોન વિસ્તાર માં દર્શાવેલ દસાડા તાલુકા ના ઓડુ, નગવાડા, મીકા ઘોડા તેમજ ઝીંઝુવાડા ગામો ની મુલાકાત લીધેલ. મુલાકાત દરમ્યાન ઓડુ ગામ ની હદમાં સર્વે નં. ૯૫૯–૯૬૧ ખાતે આદિનાથ ટેકનોકેમ ઈન્ડસ્ટ્રીઝનું પ્રીમાઈસીસ જોવા મળેલ સદર એકમ દ્વારા પ્લાન્ટ મશીનરીઝ જેવા કે ૩ ક્રેનેસ, બોઈલર,કુલીંગ ટાવર, સ્ટોમીન ટાવર પ્રસ્થાપિત કરવા માટે નું સ્ટ્રકચર, સિમેન્ટ કોંક્રીટ થી બનાવેલ મોટો સ્ટોરેજ શેડ ઊભા કરેલ જોવા મળેલ. સદર એકમ માં પ્લાન્ટ ઈન્સ્ટોલેશન વર્ક ચાલુ છે.ઉત્પાદન પ્રક્રિયા હજુ સુધી ચાલુ કરાયેલ નથી.સદર પ્રીમાઈસીસ માં એચડીપીઈ બોટમ લાઈનર ધરાવતા માટીના કુલ આઠ રીઝર્વોયર પોન્ડ જોવા મળેલ જેમાંથી એક રીઝર્વોયર પોન્ડ વર્જીન બીટર્ન થી ભરેલ જોવા મળેલ બાકીના સાત ખાલી જોવા મળેલ. ઉપરોકત સ્ટોમીન ઉત્પાદની કામગીરી કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા વખતોવખત પ્રસિધ્ધ કરાયેલ ઔધોગિક એકમોના કેટેગરી વાઈસમાં રેડ કેટેગરીના ઉધોગ તરીકે વર્ગીકૃત થયેલ છે જે પ્રવૃત્તિ ધુડખર અભ્યારણ્ય ના ઈકોસેન્સીટીવ ઝોન માટેના નોટીફીકેશન મુજબ પ્રોહીબીટેડ એકટીવીટી છે. સદર એકમ દ્વારા રાજ્ય સરકારી વિભાગ જેમાકે ફોરેસ્ટ (ધુડખર અભ્યારણ્ય), ગુ.પ્ર.નિ.બોર્ડ ની પુર્વ મંજુરી મેળવેલ નથી.સુરેન્દ્રનગર ખાતે ની પ્રા.ક. ગુ.પ્ર.નિ.બોર્ડ દ્વારા તા. ૨૨/૦૨/૨૦૨૩ ના રોજ સદર એકમ ની મુલાકાત લેવામાં આવેલ જેના અનુસંધાને એકમ ને કારણ દર્શક નોટીસ તા.૧૪/૦૩/૨૦૨૩, સાંભળવાની તક પુરી પાડવા માટે પત્ર તા. ૩૧/૦૩/૨૦૨૩ તેમજ ધુડખર અભ્યારણ્ય ના ઈકોસેન્સીટીવ ઝોન માં કોઈપણ પ્રકાર ની પ્લાન્ટ મશીનરીઝ સ્થાપિત નહી કરવા

કે પ્રોહીબીટેડ એકટીવીટી નહીં કરવા માટે તા.૦૫/૦૫/૨૦૨૩ ના રોજ નોટીસ પાઠવવામાં આવેલ છે.આર.એફ.ઓ. ઘુડખર અભ્યારણ દ્વારા પણ તા.૧૪-૦૫-૨૦૨૩ ના પત્રથી નોટીશ પાઠવવામાં આવેલ છે.

ત્યારબાદ ઓકુ ગામ ખાતે ઉપરોકત એકમ ને અડીને આવેલ સેંજ ફીશ્ડ મરીન ફેમ પા. લી. ના પ્રીમાઇસીસ ની મુલાકાત લીધેલ.સદર પ્રીમાઇસીસ માં એક સિમેન્ટ કોંકીટ થી બનાવેલ એક ઓરડી જોવા મળેલ તેમજ એચડીપીઇ બોરમ લાઇનર ધરાવતા માટીના બનાવેલ કુલ સાત ટીઝર્વોયર પોન્ડ જોવા મળેલ જેમાંથી ત્રણ પોન્ડ વર્જીન બીટર્ન થી ભરેલ જોવા મળેલ બાકીના ચાર પોન્ડ ખાલી જોવા મળેલ.સદર એકમ દ્વારા કોઇ પણ પ્રકાર ની ઉત્પાદન પ્રકિયા શરૂ કરાયેલ નથી. સદર એકમ દ્વારા સંલગ્ન સરકારી વિભાગ જેવાકે ફીશરીસ (ઘુડખર અભ્યારણ) તેમજ ગુ.પ્ર.નિ.બોર્ડ ની પુર્વ મંજુરી મેળવાયેલ નથી. સુરેન્દ્રનગર ખાતે ની પ્રા.ક. ગુ.પ્ર.નિ.બોર્ડ દ્વારા તા. ૨૨/૦૨/૨૦૨૩ ના રોજ સદર એકમ ની મુલાકાત લેવામાં આવેલ જેના અનુસંધાને એકમ ને સાંભળવાની તક પુરી પાડવા માટે પત્ર તા. ૩૧/૦૩/૨૦૨૩ તેમજ ઘુડખર અભ્યારણ ના ઇકોસેન્સીટીવ ઝોન માં કોઇપણ પ્રકાર ની પ્લાન્ટ મશીનરીઝ સ્થાપિત નહીં કરવા કે 'પ્રોહીબીટેડ એકટીવીટી નહીં કરવા માટે તા.૦૫/૦૫/૨૦૨૩ ના રોજ નોટીસ પાઠવવામાં આવેલ છે.આર.એફ.ઓ. ઘુડખર અભ્યારણ દ્વારા પણ તા.૧૪-૦૫-૨૦૨૩ ના પત્રથી નોટીશ પાઠવવામાં આવેલ છે.

ઝીંઝુવાડા ગામ ની હદમાં આવેલ આધશક્તિ સોલ્ટ સપ્લાયર નામની કંપની નુ પ્રીમાઇસીસ જોવા મળેલ. સદર પ્રીમાઇસીસ માં પ્લાન્ટ મશીનરીઝ જોવા મળેલ નહી. હાલ માં સદર એકમ પ્રીમાઇસીસ માં કોઇ પણ પ્રકાર ની ઔધોગીક ઉત્પાદન પ્રકિયા કાર્યરત નથી.અગાઉ સુરેન્દ્રનગર ખાતેની પ્રા.ક. ગુ.પ્ર.નિ.બોર્ડ દ્વારા તા.૧૧/૦૨/૨૦૨૨ ના રોજ મુલાકાત લેવાયેલ જે દરમ્યાન એકમ ગુ.પ્ર.નિ.બોર્ડ ની પુર્વ મંજુરી લીધા સિવાય ફેરસ સલ્ફેટ નુ ઉત્પાદન કરતુ જોવા મળેલ જેના અનુસંધાને ગુ.પ્ર.નિ.બોર્ડ દ્વારા એકમ બંધ કરવાનો હુકમ તા. ૨૦/૦૪/૨૦૨૨ ના રોજ પાઠવવામાં આવેલ અને એકમ નુ પીજીવીસીએલ કંપની દ્વારા વીઝ જોડાણ તા. ૨૬/૦૪/૨૦૨૨ ના રોજ કાપવામાં આવેલ હતુ.

કચ્છના નાનારણ વિસ્તાર માં વરછરાજ બેટ ઉપર આવેલ વરછરાજ દાદા ગૌ સેવા ટ્રસ્ટ નું પૌરાણીક મંદીર આવેલ છે સદર મંદીર અભયારણ્ય વિસ્તાર માં આવેલ છે સર્વે સેટલમેન્ટ ઓફીસર દ્વારા શ્રી સોલંકી વીક વાછડાદાદા ટ્રસ્ટ ના ઘુડખર કેશ નં-૨/૨૦૦૬ નો તા. ૨૩/૧૧/૨૦૦૬ નો વપરાશી હક્કવાળી જમીનનો ૪ ઓ.ડી.એ જમીનોમાં ફકત વપરાશી હક્ક માન્ય રાખેલ છે જેમાં વરછ રાજ બેટ માં આવેલ વાછરા દાદા ના મંદીર પરીસર અને ગૌશાળા તથા ગૌશાળાની ગાયોના ચરીયાણ માટેના ફકત વપરાશી હક્કો માન્ય રાખેલ છે.

નાયબ વન સંરક્ષકશ્રી (ઘુડખર અભયારણ્ય) ધ્રાંગધ્રા દ્વારા સર્વે સેટલમેન્ટ અહેવાલ માં અગરીયાઓના હક્ક હીત નક્કી કરવામાં આવેલ છે જે બાબતે સભ્યોને જાણકારી આપતા જણાવવામાં આવ્યું કે ઘુડખર અભયારણ્યનો સર્વે અને સેટલમેન્ટના આખરી અહેવાલ અધિક કલેક્ટરશ્રી ,સર્વે અને સેટલમેન્ટ ની કચેરી ઘુડખર અભયારણ્ય સુરેંદ્રનગર દ્વારા તૈયાર કરવામાં આવેલ છે જે સરકારશ્રીમાં મંજુરી અર્થે સને-૨૦૨૦ માં મોકલી આપવામાં આવેલ છે.અહેવાલમાં જુદા જુદા હેતું માટે હક્ક હીતો આપવામાં આવેલ છે અત્રેના સમિતિના રીપોર્ટ સાથે પેટામાં સામેલ કરવામાં આવશે.

વધુમાં નાયબ વન સંરક્ષકશ્રી ઘુડખર અભયારણ્ય દ્વારા સમિતિ ના સભ્યો સમક્ષ જણાવવામાં આવ્યું કે જયારે ઘુડખર અભ્યારણ્યની સને ૧૯૭૩માં ગણતરી કરવામાં આવેલ ત્યારે ઘુડખરોની સંખ્યા ૩૬૨ હતી તે સમયે પણ અગરીયાઓ દ્વારા ઘુડખર અભયારણ્ય માં મીઠું પકવવાની પ્રવૃતિ કરવામાં આવતી હતી ત્યારબાદ સને ૧૯૮૯ થી પછીથી દર પાંચ વર્ષે ઘુડખરોની ગણતરી કરતા ઘુડખરની વસ્તીમાં ઉત્તરોત્તર ઘણો વધારો થયેલ છે અને છેલ્લી સને ૨૦૨૦ ની ગણતરી મુજબ ઘુડખરોની સંખ્યા ૫૦૮૨ છે તેની સામે અગરીયાઓ ની સંખ્યા હાલ સને ૨૦૨૨-૨૩ ના વર્ષમાં ફીલ્ડ સ્ટાફ દ્વારા સર્વે કરતા સમગ્ર કચ્છના નાના રણ વિસ્તાર માં ૨૧૪૪ અગરીયાઓ કાર્યરત જોવા મળેલ છે આમ અભયારણ્ય વિસ્તારમાં ઘુડખરો નો વસવાટ તથા પરંપરાગત રીતે કામ કરતા અગરીયાઓ વચ્ચે શાંતિપુર્ણ સહ અસ્તિત્વ જોવા મળેલ છે અગરીયા તથા અત્રેના વિભાગ ખાતે અગરીયો દ્વારા ઘુડખર કે અન્ય કોઈ વન્યપ્રાણીઓના શિકારનો કે ખસેલ હોયાકંવાના બનાવો નોંધાયેલ ના હોય તેથી ઘુડખરો કે અન્ય વન્યજીવોને કોઈ વિપરીત અસર જોવા મળેલ નથી.

નાયબ વન સંરક્ષકશ્રી દ્વારા કમીટી સમક્ષ રજુ કરાયેલ પત્ર મુજબ અગ્ર મુખ્ય વન સંરક્ષક શ્રી,વન્યજીવ,ગુજરાત રાજ્ય, ગાંધીનગર દ્વારા સેટલમેન્ટ અહેવાલમાં જે લોકોના જેટલા વિસ્તારના હક્ક દાવાઓ માન્ય રાખવાની ભલામણ કરવામાં આવેલ છે તેને સેટલમેન્ટ અહેવાલ આખરી થાય ત્યાં સુધી યથાવત સ્થિતિ જાળવી રાખવી જરૂરી જણાય છે બાકીના તે સિવાય ના તમામ અગરીયાઓ અને ઈસમો ને ગેરકાયદેસર ગણી તેઓને હટાવા બાબતે નિયમોનુસારની કાર્યવાહી કરવાની થાય છે,

સર્વે સેટલમેન્ટ અહેવાલમાં પગરાશી હક્કો આપવામાં આવેલ અગરીયાઓને. ઓળખ પત્ર બનાવવાની પ્રક્રીયા ચાલુ કરવા વિભાગીય સ્તરે વિચારાધિન છે:

મુલાકાત દરમ્યાન સમિતિ ના સભ્યોને અગરીયાઓ અને ઘુડખર નું સહ અસ્તિત્વ ધ્યાને આવેલ છે અગરીયા દ્વારા કરવામાં આવતી માટી પકવવાની પ્રવૃતિ થી ઘુડખર અભયારણ્ય ની ઈકો સિસ્ટમને બાધારૂપ હોવાનું ધ્યાને આવેલ નથી

વધુ માં નાયબ વન સંરક્ષકશ્રી દ્વારા અભ્યારણ્ય વિસ્તાર માં હીટાચી જેવા મોટા મશીનો નો ઉપયોગ કરવામાં આવે છે તે બાબતે સમિતિના સભ્યો સમક્ષ નિવેદન કરેલ કે વન વિભાગ દ્વારા, સમગ્ર ઘુડખર અભયારણ્ય વિસ્તાર માં સ્થાનિક સ્ટાફ દ્વારા ફેરણા કરવામાં આવે છે તે દરમ્યાન મોટા વાહનો જોવા મળે તો તેઓની વિરૂધ્ધ ફર્સ્ટ ઓફેન્સ રીપોર્ટ (એફ.ઓ.આર) નોંધી કાયદેસરની કાર્યવાહી કરવામાં આવે છે.ઘુડખર વિભાગ દ્વારા છેલ્લા ૫ વર્ષમાં સુરેન્દ્રનગર જિલ્લા માં આવેલ ધ્રાંગધા રેંજ માં ૨૦ એફ.ઓ.આર તથા બજાણા રેંજ માં ૭૪ એફ.ઓ.આર એમ કુલ ૯૪ એફ.ઓ.આર નોંધી કાયદેસરની કાર્યવાહી કરવામાં આવેલ છે.

ઉપરોક્ત અવલોકનો સિવાય સુરેન્દ્રનગર જિલ્લા ના ઘુડખર અભયારણ્યની બજાણા રેન્જમાં આવેલ દસાડા તાલુકાના ઘુડખર અભ્યારણ્ય તેમજ તેના ઈકો સેન્સીટીવ ઝોન વિસ્તાર માં નોટીફીકેશન માં દર્શાવેલ પ્રતિબંધિત પ્રવૃત્તિ થતી હોય તેવુ તેમજ પાણીનું કોઈ વહેણ અવરોધાતુ હોય તેમ સુરેન્દ્રનગર જિલ્લા ની ઘુડખર અભયારણ્ય ઈકો સેન્સીટીવ ઝોન ની મોનીટરીંગ કમિટિ ના ધ્યાને આવેલ નથી.સ્થળ તપાસ દરમ્યાન ઘુડખર તેમજ અગારિયાઓ નું સહ અસ્તિત્વ હોય તેમ પ્રાથમિક દ્રષ્ટિએ જણાઈ આવેલ છે.

પંચ રોજકામ પૂર્ણ કર્યા તારીખ અને સમય : ૧૫/૦૫/૨૦૨૩ ૧૬:૩૦ કલાક

અ.નં	નામ	હોદ્દો	સહિ
૧	સોલંકી વિપુલભાઈ વિરચંદભાઈ	રેવન્યુ તલાટી – ખારાઘોડા	
૨	દશરથભાઈ જેસિંગભાઈ સુરેલા	સરપંચશ્રી–ખારાઘોડા	
૩	એસ.એસ.રાસલા	પરીક્ષેત્ર વન અધિકારીશ્રી – બજાણા રેંજ	
૪	જે.જી. મોદી	મદદનિશ વન સંરક્ષકશ્રી , ઘુ.અ.ધ્રાંગધ્રા .	
૫	ફાલ્ગુનભાઈ મોદી	પ્રાદેશિક અધિકારી ગુ.પ્ર. નિ. બોર્ડ સુરેન્દ્રનગર	
૬	રીશીત ગઢવ	ડી.વાય.એસ.ઓ. વન અને પર્યાવરણ પ્રતિનિધી ગુજરાત સરકાર	
૭	ડો. ધવલ ગઢવી	નાયબ વન સંરક્ષકશ્રી, ઘુડખર અભયારણ્ય, ધ્રાંગધ્રા.	
૮	શ્રીમતી ભાવનાબા ઝાલા	પ્રાંત અધિકારીશ્રી અને સબ ડીવીઝનલ મેજીસ્ટ્રેટશ્રી , પાટડી	

અગરિયા હિતરક્ષક મંચ
Agariya Heet Rakshak Manch

Date:17/04/2023.

To,
Shri K. C. Sampat (IAS)
Collector Surendrangar,
&
Member of the committee formed by NGT in Case. No. 27/2023.

Sub: Request to incorporate some important facts and information in the report to be submitted to NGT in the case 27/2023.

Respected Sir
Agariya Heet Rakshak Manch (AHRM) has been working with traditional Agariyas for past two decades. We have been supporting government efforts in LRK for reaching out with water supply, education, health services, etc. AHRM played key role facilitating sustainable development of the ecosystem.
We would like to draw your attention to some of the important historical facts and information regarding existence of Agariyas in LRK, wild life and peaceful co-existence of both. We request you to kindly send our submission to the NGT committee so that these facts are incorporated into the reports report to be submitted to NGT as per order in the case no. 27/2023, dated 22/02/2023.

Historical context of salt farming in Little Rann of Kutch:

- Salt farming in LRK is being done by traditional method, and it is customary livelihood activity with history over 600 years. The method of salt farming was well developed by 1680. (Doc. Zalawad,1977, Page 48). Firman by Mughal emperor Aurangzeb in 1669-70 says that the king of Halvad was re-established as owner of Agar. (Salt pans). This firman clearly mentions that the order by which Mohammadnagar alias Halvad was allotted to Nazir Ali as "Jagir" is being revoked and the rights of King Yashvant Sing are re-established as he is the rightful and traditional owner of the land. *(See Annexure 1, a copy of Firmaan by Aurangzeb)*
- Kernel Watsan in "Gujarat Sarvasangraha" published in 1887, has clearly mentioned about Vadagara Salt (Crystal salt). Document says that before British took over, Vadagara salt was farmed by king and community independently without any restrictions. But British had put provisions on independent production of salt, and salt making was taken under them. Kingdoms on the periphery were given

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજપાર્ક ચાર રસ્તા, અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન: (૦૭૯) ૨૬૮૨ ૧૫૬૩
B-3, Sahajanand Towers, Jivraj park Char Rasta, Ahmedabad-380 051, Gujarat, India
Phone: (079) 2682 1563
Email: ahrmgujarat@gmail.com Website: www.ahrmindia.org
Blog: www.saltpanwoker.blogspot.com

permission to produce salt only to satisfy their need. There is also mention and description about "Wild Ass" in this doc. (See annexure 2, relevant pages of the publication "Gujarat Sarvasangraha and The Salt industry of India", published in 1936)

- There are many other historical documents showing how salt was made in the same traditional method centuries back, like "The Salt" by Pramodrai Vakil, published in 1924, Saurastra Sarvasangraha, Kathaiwar Gazettier etc. (See annexure 3 - Yet to Be Freed by Charul Barwada, Vinay Mahajan). There is mention of "Agariya community was farming salt in all these historical documents.

Regarding Revenue records of Little Rann of Kutch

- Little Rann of Kutch was left un-surveyed by Survey of India, as it was wetland and desert. It was referred as "Little Rann of Kutch". Lately it was given single survey Number "ZERO". Thus 5000 sq. km area has single survey number. *(See annexure 4, reply given by DILR Bhuj, and survey and settlement collector, WAS)*
- In 1948, GoI, had constituted an "Expert Committee" for assessing salt production and taxing policy on salt. The committee took note of the 10 acre Agariyas and recommended for relaxation to small Agairyas. Thus GoI took decision that no license or registration needed for Agariyas below 10 acres to make salt. This made access to LRK easy for the communities after independence. *(See Annexure 5, press note regarding Notification by GoI in Salt Expert committee Report.)*
- Government issued a notification for making Wild Ass Sanctuary in 1973, and 1978. The survey and settlement process started in late September 1997. Since Agariyas has already migrated to Rann by September, they were not aware of survey and settlement process. There was no on-site survey to take suo-moto claims of Agariyas.
- As 10 Acre Agariyas were not required to take any license or lease (ss per GoI decision of 1948) they did not have revenue records of their salt farms. Neither government or nor survey settlement collector carried out any survey for registering Agairyas inside LRK. This is one of the reasons why traditional Agariyas were left out in the survey and settlement process, despite their presence in LRK since centuries.

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૫૩,

B-3, Sahajanand Tower, Jivrajpark Char Rasta,
Ahmedabad-380 051, Gujarat, India
Phone : (079) 2682 1553,

Email :ahrmgujarat@gmail.com, Website : www.saltpanworkerblogspot.com

Regarding Honourable SC order and Report of Gujarat Law Commission on welfare of Traditional Salt Farmers

- In the year 2003, Hon. SC has issued notice to Gujarat Govt. in the case WP(Civil) 9/2001 Narendra Malav V/S Govt. of Gujarat. Where in Gujarat government was asked to make specific action plan for the traditional slat farmers for holistic development and ensure basic services like education, water supply, safety kits, health services, Nutrition services etc. (See annexure 6, SC order)
- Each of the department made such action plan. State and district empowered committee was set up to focus on welfare of salt farmers. Schools were ensured at work place, and 7 hostels were built on the periphery of the Rann, Water supply was ensured, Safety kit consisting of gum boots, goggles, gloves, and cap were given to each of the family. nutrition services were reached to Rann areas and mobile health van programme was launched to cover entire Rann area. (Annexure 7, GR for the constitution of state and district empowered committee).
- Traditional Salt farmers were identified by conducting work-site survey, and each family was given an identity "Self Employed Traditional Salt Farmer family card" by GoG. (See annexure 8)
- In May 2014, JUSTICE M. B. SHAH Former Judge, Supreme Court of India AND Chairman, Gujarat State Law Commission submitted detailed report to Government (which is under consideration) regarding Salt farmers of Gujarat, covering wide range of issues like welfare measures, recognition of user rights on land, providing green energy for the salt farming, conducting time motion study to ensure better price of the salt etc. (Annexure 9, relevant pages of Report)
- As PMO was sensitive towards issues of Gujarat, a special focus was given to promote Solar Water Pump System at subsidized cost to traditional Agariyas. Accordingly, a special scheme was launched in the year 2017. All these efforts enhanced life standard of traditional Agariyas. (See Annexure 10, scheme GR, A letter from solar Energy Corporation of India Ltd, and response by GoG in state assembly regarding total number of traditional salt farmers who availed benefit of solar water pump system)
- Central Salt & Marine Chemicals Research Institute (CSMCRI) conducted Quality improvement and by-products recovery project at Bherai-Kathivadar & Santalpur of patan district, Adesar of Kutch and presently in Halwad area of LRK this project is running. Project

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૫૩,

B-3, Sahajanand Tower, Jivrajpark Char Rasta,
Ahmedabad-380 051, Gujarat, India
Phone : (079) 2682 1553,

Email :ahrmgujarat@gmail.com, Website : www.saltpanworkerblogspot.com

is supported by cluster development programme of Industry Commissioner office and Department of Science and Technology, GoI through CSMCRI. (Annexure 11, project letter)

Peaceful Co-existence of Wild Ass and Agariyas:-

- When first notification of Wild Ass sanctuary was declared, Wild Ass Population was below 700, today, the official figure of Wild Assess is 6068. (Annexure 12, Gujarat Forest Statistics 2021-22)
- Wild life in LRK and communities co-exist peacefully and there is no conflict between the both. Centre of Economic and Social Studies (CESS), Hyderabad has conducted a study on communities' role in the conservation of wild life & said that LRK can be presented as role model of co-existence, before the world. (Annexure 13, relevant pages of CESS monograph)
- Recent report by IUCN shows that, Wild Ass population is stable in LRK, and it has moved from "Highly endangered" category to "Near Threated", i.e that is two steps forward in last 50 years. (Annexure 14, screenshots of IUCN website report)

The process of recognition of user rights of traditional salt farmers:

- The process of recognising "Seasonal User rights of Agariyas" inside LRK is pending at policy decision. By recognizing user rights, land need not be diverted from "forest" to non-forest purpose. Community will use the land for a season. Renowned researcher Charul Bharwada and Vinay Mahajan (Sandarbh studies) submitted a detailed letter Survey and Settlement Office, WAS regarding Agariyas historical presence in LRK and need of incorporating them in the survey and settlement process. (see annexure 15)
- Agariya made detailed representation to Hon. CM Shri Narendra Modi regarding their traditional customary user rights in LRK regarding salt farming and drew attention to the fact that large number of Agariyas have been left out of the survey and settlement process of wAS. In response to which, department was asked to conduct suo-moto camps to include Agariyas in the process. (See annexure 16, letter to CM and response thereafter)
- National Commission for Nomadic, Semi-nomadic and De-notified tribes recommended for recognition of livelihood of Agariyas in WAS. Also elected representatives from time to time have recommended about recognising "Seasonal community user rights" to Agariyas. This communication indicate that the process is going on since 2006. (See annexure 17)

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૫૩,

B-3, Sahajanand Tower, Jivrajpark Char Rasta,
Ahmedabad-380 051, Gujarat, India
Phone : (079) 2682 1553,

Email :ahmgujarat@gmail.com, Website : www.saltpanworkerblogspot.com

- World Bank supported BCLRIP project was implemented in LRK, to put focussed efforts for bio-diversity conservation and promote livelihood diversification process, thereby reducing the sole dependency of the communities on LRK.

Thus, Little Rann of Kutch is unique ecosystem with oldest handmade salt, Agariyas, and wild life, which is being conserved with combined efforts of government and communities.
The policy decision for recognizing customary Seasonal Community User Rights of Agariyas inside LRK is pending. As suggested in many researches by Govt. and research institutes, a balance approach between conservation and livelihood is needed in the best interest of this unique ecosystem.

On behalf of traditional Salt farmers of LRK,
Thanks, and regards,

Harinesh Pandya
Trustee – AHRM
Mobile: 9824049942

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૬૩,

B-3, Sahajanand Tower, Jivrajpark Char Rasta,
Ahmedabad-380 051, Gujarat, India.
Phone : (079) 2682 1563.

Email :ahrmgujarat@gmail.com, Website : www.saltpanworkerblogspot.com

List of Annexures		
Sr. No	Description of Document	No. of Pages
Annexure 1	Copy Firmaan by Aurangzeb	1
Annexure 2	Relevant pages of the publication "Kathiawar Sarvasangraha & Gujarat Sarvasangraha	10
Annexure 3	Relevant report of the socio-economic study by Charul Bharwada, Vinay Mahajan	8
Annexure 4	DILR response and Survey and settlement collector response.	2
Annexure 5	Salt Expert Committee Report- 1948	23
Annexure 6	Hon SC order WP (civil) 9/2001	2
Annexure 7	State and District empowered committee GR	4
Annexure 8	Agariya Identity Card GR	4
Annexure 9	JUSTICE M. B. SHAH Former Judge, Supreme Court of India AND Chairman, Gujarat State Law Commission's Report with annexure 'E'	41
Annexure 10	Solar Water Pump System GR and letter from Solar Energy Corporation of India	6
Annexure 11	Letter from CSMCRI regarding quality improvement project with Agariyas in LRK	1
Annexure 12	Gujarat Forest Statistics 2021-22	1
Annexure 13	Relevant pages of CESS monograph on LRK	5
Annexure 14	IUCN Report on Wild ass Population being stable	3
Annexure 15	Letter from Sandarbh Studies to survey and settlement collector, WAS	2
Annexure 16	Letter to CM Narendrabhai Modi and response thereafter	2
Annexure 17	Representation to Survey and Settlement collector and letter from Shri Kaushik Patel, former minister of revenue, GoG.	4

બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ-૩૮૦ ૦૫૧, ગુજરાત, ભારત
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૫૩,

B-3, Sahajanand Tower, Jivrajpark Char Rasta,
Ahmedabad-380 051, Gujarat, India
Phone : (079) 2682 1553,

Email :ahrmgujarat@gmail.com, Website : www.saltpanworkerblogspot.com

APPENDIX No. I

Firman by the Emperor Aurangzeb (1669-1670)

"Translation of a Firman or Royal Mandate in Persian".

IN THE NAME OF THE MOST HIGH AND HOLY GOD

The exalted Firman of the Emperor ABDUL MUZUFFAR MOHAMMAD MOHEDDIN ALAMGIR the Conqueror.

(SEAL.)

Whereas there has come before the holy and glorious sight (of his Majesty) a petition from the possessor of generosity and excellence the servant (Khanazad) who is worthy of rewards and favours, the "Nazim" (or Governor) of the Subah of Ahmedabod dependent on Goojerat, (representing that the Mahal or district) of Mohammad Nagar, otherwise named Halud, containing one hundred and twelve villages, together with the salt pits, the revenue (of which is) Dams twenty five lacs and eight thousand Dams, was entirely assigned in accordance with the sanads of the former Rulers in Jagir to the ancestors of the Zamindar Rajput Jhala (namely), Jaswantsing (and his descendants) generation after generation without (fear of) obstruction (on the part) of (any) person and (without) the imposition of any condition and (or) conditions, and without (any) partnership with any other (person) and (as) up to this period the above-named Zamindar is the possessor and occupier (of the same) and (as) at this time (it is represented) that the abovementioned Mahal, together with the villages and the salt pits, was assigned in Jagir to Nazar Ali Khan by the Court of His Majesty and the Ruler of the World and (as) he (Nazar Ali

of holding the Jagir, and (as) the abovenamed (Jaswantsing) expects that by the grace and favour of the Emperor (the claim for) the abovementioned sum, may be rendered void the order of His Majesty, which must be acted upon, has attained the honour of manifestation as follows:—

In accordance with the representation of the Nazim of the Subah the "Mahal", together with the villages and the abovementioned salt pits, are to be recognized as having been given and delivered over the Jagir to the abovementioned Zamindar (and his descendants) generation after generation according to the ancient custom, without the partnership of any other person, and without (fear of) obstruction (in the part) of any condition and (or) conditions, (and the claim for) the abovementioned amount is to be considered as rendered void (Jaswantsing being free from responsibility for the same) in order that (he) the former expending the revenues thereof for his own (use), may perform as much as possible, the duties of well-wisher and (of taking) care (of the villages, &c) and the duties of loyalty and watchfulness. And he shall take care and keep the roads safe from (perpetration of) highway robbery. And he shall make an arrangement with regard to the rules and regulations of that place (in order) that all the subjects and the whole population may remain in safety and peace. It is necessary that the present and future Governors and Officers and Accountants and Jagirdars considering the abovementioned Mahal together with the abovementioned villages and the abovementioned salt pits as given to and confirmed in the possession and control of the former Jagirdar with his children and dependents, generation after generation, shall not demand Nazar Ali Khan's sum. And all suits with regard to deal-

ings (i.e. civil suits) and assaulting and beating (i.e. criminal matters) and other (matters) being referred to him (Jaswantsing, and officers, &c.) shall refrain from collecting the revenue from him). And they shall consider the Zamindar Rajput as the independent Jagirdar of that place without (his being in) partnership with any other person. And they shall neither change nor alter the same by any manner or means. And understanding that all demands of the Emperor and civil impositions are remitted and cancelled, they shall neither obstruct nor annoy him with regard to (demand payment of) the revenue received from the land (Malwajhat) and expenses (Akhrajat) and in respect of all the old and new customary payments and allowances, and shall not interfere (with him) in any way. And they are to consider the abovementioned Jagirdar as possessing full authority (Mookhtar-e-kull). In this matter they are not every year to ask for a new Sanad or Parvanah. And should (any persons) at any other place have (any other writings etc.) they (the said officers, &c.) shall not rely (on the same). Written on the fifteenth day of Shawal, in the twenty-fourth year of His Majesty's reign."

કાઠી આવાડ

સર્વસંગ્રહ.

ગુજરાતી ભાષાંતર.

મુંબઇ:
જ્ઞાનપ્રકાશન મોસાઈટી પ્રેસ.

૧૮૮૬.



મનુષ્યયત્ન ઈશ્વરકૃપા

વતન પ્રેમી

દીવાન માનસિંહજી

એક વિભૂતી

રાજરાણાશ્રી માનસિંહજી સુરજસિંહજી ઝાલા, સી. આઈ. ઈ.
માજી કેબિનેટ પ્રધાન જયપુર સ્ટેટ (રજપુતાના)
અને
નિવૃત્ત દીવાન, ધ્રાંગધ્રા સ્ટેટ (કાઠિયાવાડ)
નું જીવનચરિત્ર
અને

ધ્રાંગધ્રા દર્શન

લેખક, સંપાદક અને સંકલનકર્તા
અમુભા ઝાલા

આશુભા કોલા , ૧૯૭૩
દરબાર શ્રીની રિવાજ બાબતચિઠ્ઠી - ઓફ સિપાઈ
બાબતે ઈન્ક્વાયરી બાબત .

પ્રકરણ–૩

વકાલગરા મીઠાનો ઉદ્યોગ

પોરબંદર રાજ્યની આશરે ૨૮ વર્ષની નોકરી દરમ્યાન કુલ સોલ્ટ વર્કસનો ચીફ ઈન્સ્પેક્ટર હતો અને ત્યાર પછી સોલ્ટ કમીશનર હતો. પોરબંદર રાજ્યનું સૌરાષ્ટ્ર રાજ્યમાં વિલીકરણ થયું ત્યારે સંયુક્ત સૌરાષ્ટ્ર રાજ્યના સોલ્ટ ઓફિસર તરીકે ત્યાં ૨ વર્ષ નોકરીમાં રહ્યો તે દરમ્યાન સૌરાષ્ટ્ર દરિયાકાંઠાના જામનગર, પોરબંદર, નવલખી, વાનાનગર, વેરાવળ વિ. સ્થળોના સોલ્ટ વર્કસની તપાસણીમાં મારે જવાનું બનેલ અને છેવટે ભારત સરકારની પાંચ વર્ષની સોલ્ટ સુપ્રિન્ટેન્ડેન્ટ તરીકેની નોકરી દરમ્યાન સૌરાષ્ટ્ર તથા કચ્છના તમામ સોલ્ટ વર્કસની વારંવાર મુલાકાતો લેવાનું થયેલ. આ રીતે ૩૫ વર્ષ સરકારી નોકરીમાં મુખ્યત્વે મારા ફાળે મીઠા ઉદ્યોગનું નિરીક્ષણ કરવાનું જ કામ રહ્યું અને નોકરીમાંથી નિવૃત્ત થયા પછી બેએક વર્ષ અલાવાડ તથા મોદીસા સોલ્ટ વર્કસમાં અને ત્યાર બાદ સૌરાષ્ટ્ર ઈન્ડિયન સોલ્ટ મેન્યુફેક્ચરર્સ એસોસીએશનના સેક્રેટરી તરીકે ૧૪ વર્ષની આનુષંગી નોકરીમાં પણ મીઠા ઉદ્યોગની જ કામગીરી કરી.

મારી ૧૯૨૧ની સાલથી શરૂ થયેલી આ ૫૬ વર્ષની નોકરીના પ્રથમ દિવસે પહેલો જ પત્ર મીઠાને લગતો લખવાનું થયેલ અને ૧૯૭૭માં નોકરી છોડવાના છેલ્લે દિવસે પણ મીઠા સંબંધિનો પત્ર લખવાનું બનેલ તેવી મારી મીઠા ખાતાની સાથે નિરંતર રહેલી હતી. આ રીતે મીઠાના ઉદ્યોગ સંબંધે જે કાંઈ બાંધી લખેલ છે તે મારી અંગત અનુભવની અને અનુભવના આધારે લખવામાં આવેલ છે

આમ પોણોસો વર્ષની લાંબી નોકરીમાં મીઠા ઉદ્યોગના પ્રશ્નો અંગે જે કામ કરેલ કોઈ મીઠા ઉદ્યોગ સંબંધિ કુલ બે અભ્યાસોનો ઉલ્લેખ કરું તો બધું અધિકૃત કોણ તે સ્પષ્ટ થઈ જાય છે.

અને ૧૯૬૧માં લખાયેલા તાજ ગજસિંહજી રાજ આફેણના મોટા કુંવરશ્રી નામ અજીતસિંહજી હતું અને નાનાનું નામ જસવંતસિંહજી હતું. જસવંતસિંહજીએ સાદીના લોભમાં તેના મોટાભાઈ અજીતસિંહજી અને તેના પુત્રનું ખૂન કરાવવાનું કાવતરું રચ્યું હતું અને પોતે ૧૯૦૩માં ગાદી ઉપર બેસી ગયા હતા. અજીતસિંહના દીકરીના સોનપુર રહ્યા હતા. સોનપુરના જસવંતસિંહજી વાઘેલાને રાઉનસાહેબ ઓફ ગઢેળ ગુજરાતના મુખ્ય ગણ્યા હતા. ત્યારે અજીતસિંહજીના દીકરીએ મૃગાવતના રાજા જસવંતસિંહને પોતાના

પિતાશ્રી તથા ભાઈના ખૂન માટે જવાબદાર ગણીને તેના ઉપર વેર વાળવા માટે હળવદ ઉપર ચઢાઈ કરવાને ગુજરાતના સુબાને જણાવ્યું અને તેના પરિણામે સુબાનું લશ્કર હળવદ ગયું અને ત્યાં પહોંચી થતા જસવંતસિંહજી ઠાર પામીને ગોંડલ જતાવાડા તરફ નાસી ગયા એટલે હળવદ ગુજરાતના સુબા નીચે આવતા એક નજરબંદીના તાબામાં આવીને તે જગીરમાં આપવામાં આવ્યું, આવી રીતે જ્યારે હળવદ મુસલમાની જાગીર થઈ ત્યારે તેનું નામ હળવદને બદલે મહમદનગર રાખવામાં આવ્યું હતું અને તેનો નજરબંદીએ છ વર્ષ સુધી કબજો રાખ્યો હતો. પછી વાંકાનેરના ચંદ્રસિંહજી ઝાલાએ નજરબંદીને હાંકી કાઢીને તેનો વધુ વર્ષ કબજો રાખ્યો હતો. પરંતુ જસવંતસિંહજી જેઓ નાસી ગયા હતા તેમણે હળવદના તેમના અગાઉના વિશ્વાસુ માણસોની મદદથી વાંકાનેરના ચંદ્રસિંહજીને હળવદમાંથી દૂર કરીને હળવદની ગાદી ૧૬૮૬માં ફરીથી પ્રાપ્ત કરી અને તે વખતે તેમણે ઔરંગઝેબના પાસેથી હળવદના તમા મીંઢું પડવાના અગરોના માલિક તરીકે હેમીત સનદ મેળવી હતી જેમાં સ્પષ્ટ લખવામાં આવેલ હતું કે, "જે હુકમથી મહમદનગર ઉર્ફે હળવદ તેના નીચેના ગામડાંઓ અને મીંઠાના અગરો જે નાઝીરબંદીને જગિરમાં આપવામાં આવ્યા હતા તે હુકમ રદ કરવામાં આવે છે અને તેના બધા માલિક તરીકે વંશપરંપરા માટે તે બધું જસવંતસિંહજીને દરેક જાતના તરીકે કોઈ પણ ઉઘરાણી સિવાય પાછું સુપ્રત કરવામાં આવે છે."

સને ૧૬૮૨ પહેલાં પણ ઝાલા રાજાઓએ તેમની રાજધાની હળવદમાં સ્થાપી તે ઝાલાઓ જ્યારે તેઓ પ્રથમ ૧૨૫૦ સૈકામાં ઉત્તર ગુજરાતમાં આવ્યા ત્યારથી અને તેમની રાજધાની પાટડી તથા માંડલમાં હતી ત્યારે તેઓના તાબામાં કોલુન્દ્રા વિરમગામ વિગેરે પ્રદેશ હતો અને ત્યાં વધારામાં મીંઠું પકવવામાં આવતું. આવી રીતે ઝાલા રાજાઓને વધારામાં મીંઠું પકવવાનો હક્ક સને ૧૮૭૫ સુધી કાંઈ ટકાટોક વગર ચાલુ રહ્યો હતો અને વધારામાં મીંઠાનું ઉત્પાદન થતું અને તેની બહાર નિકાસ કરવામાં આવતી હતી. આમ છતાં ૧૮૭૫માં બ્રિટિશ સરકારે મીંઠાના ઉત્પાદન ઉપર અને તેની ઉપર ઉપરી પોતાનો જ અધિકાર છે તેમ જાહેર કરીને એક સરકારી સોલ્ટ વર્કસ ખારાઘોડા ખાતે ખોલ્યું અને તેના વિકાસની શરૂઆતની સાથે કાઠિયાવાડના કોઈ પણ રાજ્યોએ તેમની હદમાં નવું મીંઠું બ્રિટિશ હદમાં નિકાસ નહિ કરવાનો પ્રતિબંધ મૂક્યો. અને કુલ ખેતે રાજાને એક તૈયાર મીંઠું પકવવાનો હક્ક હતો તેની ઉઘરાણી કરીને વાર્ષિક ૬૭૦૦૦ રૂપિયા જેવું કિંમત બધું મળીને જ વધારે મીંઠું પકવવાનો સને ૧૮૮૦માં અમુક ટૂંકો તેવા આગળનું એક કરારનામું અંગ્રેજ સરકારે ઝાલા રાજા પાસે કરાવી લીધું.

ત્યાર પછી ફરી સને ૧૮૮૩માં બીજું એગ્રીમેન્ટ કરાવ્યું અને તેમાં વાર્ષિક ૪૦,૦૦૦ રૂપિયા જેવી કિંમત બધું મળીને જ વધારે મીંઠું ઉત્પન્ન કરવાની બાહેધરી લીધી.

છેલ્લે અને ૧૯૦૦ની સાલમાં પહું કબાજ કરીને ના૦ મા૦સિંહજી રા૦સાહેબ પાસે જેવું એગ્રીમેન્ટ કરાવ્યું કે જેમા વાર્ષિક રૂા. ૭૦૦૦ સાત હજારનું વળતર મુકવાની બદલે વડાગરા મીઠાનું ઉત્પાદન પોતાનો રાજસાહેબના વંશપરંપરા માટે સદંતર બંધ કરાવ્યું અને માત્ર પ્રાંગધ્રા રાજ્ય તથા કોઠારાવાડના વિસ્તારની વપરાશ માટે જ ઘસિયું મીઠું પકવવાની છૂટ આપવામાં આવી.

આમ ઉપરા સે કડો વર્ષથી ગલા રાજાઓને વડાગરા મીઠું બનાવવાની અને તેનો નિકાસ કરવાની છૂટ હતી તે કાયમ માટે ઝીનવાઈ ગઈ.

શ્રી માનસિંહજી મોરમાંડ હીવાન પણા ત્યારે પ્રાંગધ્રા રાજ્યની ઉપર વર્ણવવાની જે યોજના વિચારી રાખેલ તેમાં મીઠા ઉદ્યોગની બિલકુલ પ્રવેશ થતો હતો, પરંતુ ૧૯૦૦ સાલના ઉપરા એગ્રીમેન્ટ પ્રમાણે મીઠા ઉદ્યોગની કાંઈ બિલકુલ થઈ શકે તેમ કોઈ ચાલેગો હતા નહિ કારણ કે તેઓએ તે એગ્રીમેન્ટમાં જોયું કે ના૦ રાજસાહેબે આ એગ્રીમેન્ટમાં સ્પષ્ટ લખી આપ્યું છે કે,

Agreement:- H. H. the Rajsaheb of Dhrangadhra on behalf of himself and his successors recognising the rights of the Paramount power to regulate the production of salt in his state agrees as follows:-

(1) Salt manufactured within his state will be Ghasia salt and no Vadagara Salt shall be manufactured (2) In consideration of H. H. agreeing to give up the manufacture of Vadagara salt at Kinda salt works as secured by the agreement of 1884 he will receive from the British Govt. an annual amount of Rs. 7000, Rupees seven thousand only.

Dhrangadhra, the First August 1900 Sign in vernacular

Sd/- Mansinhji, Rajsaheb of Dhrangadhra

Rajkot, the seventh August 1900

J. M. Hunter, Lieutenant Colonel, Political Agent in Ka thiawad

Simla, 27th Sept. 1900, Approved and confirmed by the Govt. of India.

S. J. Cuningham, secretary to the Govt. of India

(ગુજરાતી ભાષાંતર) કરારનામું :—

પોતાની જાત અને પોતાના વારસો વતી સિદ્ધિત સર્વોપરી સત્તાનો આ રાજ્યમાં મીઠાના ઉત્પાદન ઉપર અંકુશ રાખવાના હકને માન્ય રાખીને મહારાજાના રાજસાહેબ નીચે પ્રમાણે લખી આપીને કબુલ થાય છે કે :—

(૧) આ રાજ્યની બંદર ફરતી ચારેયુ બાજુ ખનાવવામાં આવશે અને વહાણમાં મીઠાનું ઉત્પાદન કરવામાં મદદ આપે.

(૨) ૧૮૮૩ના કરારનામાથી કુલ્લા સોલ્ટ પર્વતમાં વહાણમાં મીઠું પકવવાની જે છૂટ આપવામાં આવી છે તે રાજસાહેબ જતી કરવાને બદલે મંજુર કરતાં તેના બદલામાં વળતર તરીકે બ્રિટિશ સરકાર તરફથી તેમને વાર્ષિક રૂપિયા ૭૦૦૦/-ચાલુ હક્ક મુકરર આપશે.

ખોંગપો, તા. ૧-૮-૧૯૦૦ ગુજરાતીમાં સહી, માનસિંહજી, રાજ્યાધિપ, ખોંગપો

રાજકોટ, તા. ૭-૮-૧૯૦૦

જે. એમ. હન્ટર લૈંગ, કર્નલ, પોલિટીકલ એજન્ટ, કાઠિયાવાડ

હિંદ સરકાર તરફથી મંજૂરી તથા બાંહેધરી આપવામાં આવે છે.

સિમલા તા. ૨૭-૯-૧૯૦૦

એસ. જે. કનીંગહામ, ભારત સરકારના સેક્રેટરી, ફોરેન ડીપાર્ટમેન્ટ

આ એગ્રીમેન્ટ વાંચીને દીવાન માનસિંહજી ખૂબ જ હતાશ થયા અને આ બાબતમાં હાલ તુરત વહાણમાં મીઠું પકવી શકાય તેમ નથી તે હકીકત સ્વીકારીને ધરીયું મીઠું બનાવવાની જે છૂટ છે તેમાંથી કંઈ લાભ મેળવી શકાય તેમ છે કે કેમ તેની વિચારણા તથા તપાસ કર્યા બાદ એવું જણાયું કે, મીઠાના વેચાણ પાછીમાંથી મેગ્નેશિયમ ક્લોરાઈડ જે કાયદા મીઠાનાં વપરાય છે તે બનાવી શકાય. એટલે તેની બનાવટ માટે ૧૯૧૫માં વિરમગામ મીઠાના સિ. નગીનદાસ મગનલાલ વગે તેમને બોલાવીને પ્રથમ પ્રયોગ તરીકે ખોડા પીરો મેગ્નેશિયમ ક્લોરાઈડના બનાવવાની પદ્ધતિની જડી ઉપર ઉકાળીને બનાવવાનું કહ્યું અને મીઠાના એગ્રીકલ્ચર ભારતર અને એંડુલાલ પીનાર્ડ એ મેગ્નેશિયમના બ્લોક બનાવ્યા. ત્યારે કુલ્લા ટુંબીની રેલ્વે નહીં હોવાથી બળદગાડાથી વિરમગામ મીઠાના આ બ્લોક મોકલવામાં આવ્યા હતા.

ખોંગપો રાજ્ય કુલ્લા સોલ્ટ પર્વતમાં મેગ્નેશિયમ ક્લોરાઈડ બનાવે છે તેની સરકારને જાણ થતાં એક બ્રિટિશ અમલદારને કુલ્લા સોલ્ટ પર્વતની તપાસણી માટે મોકલવામાં આવ્યા. જેઓએ દીવાન માનસિંહજીને જણાવ્યું કે, "તમો મેગ્નેશિયમ ક્લોરાઈડ બિલ્લો એગ્રીમેન્ટ ફુજબ બનાવી શકતા નથી." તેના જવાબમાં દીવાન માનસિંહજીએ જણાવ્યું કે "ઈલ્લા એગ્રીમેન્ટમાં વહાણમાં મીઠું પકવવાની બંધી સામેની છે એટલે અમો વહાણમાં મીઠું પકવતા નથી પરંતુ જમીનના મીઠામાંથી બનાવીએ છીએ." તો કચ્છ સરકારી અમલદારે જણાવ્યું કે "મેગ્નેશિયમ ક્લોરાઈડ તમો બનાવતા હોઈ તો તે માટે વહાણ મોકલો પરંતુ વહાણમાં જેવું મીઠું પણ બહારના પ્રમાણમાં પકાવો તો તે એગ્રીમેન્ટના ભંગથી ગણાશે.

[redacted]

ગુજરાત સર્વસંગ્રહ

[redacted]

[redacted]

[redacted]

Book No. 168

નેકનામ

મેહેરબાન

કર્નલ જે. ડબલ્યુ. વૉટસન,

સાહેબ બહાદૂર.

પોલિટિકલ એજન્ટ, કાઠીઆવાડ,

ઃ આ ઃ

ણાં વર્ષ અતિશય ચેકી, કાઠીઆવાડ પ્રાંત તથા ત્યાંના રજવાડાને પ્રસિદ્ધિમાં
આણવાના હેતુથી, કાઠીઆવાડના સર્વસંગ્રહનું અપ્રતિમ પુસ્તક લખી તેમાં
જે વિદ્વત્તા તથા સ્નેહભાવ એ પ્રાંત ઉપર દાખવ્યો તેના
સ્મરણાર્થે એ અમૂલ્ય પુસ્તકનું આ ગુજરાતી
ભાષાંતર રજવાડાની ઈચ્છાનુસાર
સાહેબ બહાદુરને ભાષાંતરકર્તાએ
માનપૂર્વક અર્પણ કર્યું છે.

[illegible] તથા રેવાકાંઠામાં ને મહીકાંઠામાં છે. ઈંટની રેતી પથ્થર કરીને સંધ [illegible] મહેસાણામાં છે. ખારમાં મીઠું તે કચ્છમાંથી આવી ખંભાત બંદરે ઊતરે છે; વળી કાઠિયાવાડમાં કાંઠાને બદલે અંદરના ભાગમાં ઘણેક ઠેકાણે મીઠું બને છે. સાબરમતીના પટમાંની વનેરા ખાણો; સુરેન્દ્રનગર જિલ્લાના આગળ તથા વીરમગામ તાલુકામાં અને કચ્છની વાંકા ચોકાસની મોટી કચ્છમાં છે.[૧] ગોળી ને પરબળાં તે કચ્છનાં ખાસ ઉત્પાદન થાય છે.[૨]

સુરત જિલ્લામાં માંડવી તાલુકામાં તડકેશ્વર આગળ નૂમુલિટ ચૂનાપથ્થર, મજબૂત આરા કાબરસ્ટિલ્સ રેતીપથ્થર ને નોમ્યુલાઈટ આગળ મોટેરે છે; બારડોલીથી તે ઉપર તાપીના બધુંબંધી ને બારડોલી તાલુકામાં ગોંદ તથા વાપેજ આગળ રેપ છે; ઓરપાડ તાલુકામાં બરસાડ, કોસાડ ને પરાજ આગળ ચૂનાના કાંકર છે. ગોસ્ટાસીનાં ફૂલસ, મગરલા, બારના અકીક રેતી તથા કાંકર સુરતમાં આવે છે. પલસાડ તાલુકામાં પારડી, કુંભરી ને વાપી આદી રેપ છે પણ સુરતના રસ્તા મુખ્ય છે તે કુંભરીના કાંકરાથી. બાંસવાડાના રાજસ્થાનમાં એક જાતનો કાળો કણવાળો પથ્થર બાંધકામને ઉપયોગી છે.

ખેડા જિલ્લામાં રેતીપથ્થર, રેપ, કાંકરમણિ, ચાનિઠ, બેસોલ્ટ, ચૂનાપથ્થર ને ચૂનાના કાંકરા એ મુખ્ય ખનિજો છે. કેટલાક પથ્થર મકાન બાંધવાનાં કામને માટે અમદાવાદ, વડોદરા વગેરે જિલ્લાઓમાં આવે છે. સૌથી ૬૦ ભાગ ચૂનો એવા ચૂનાપથ્થર દહેજમાં છે. ગોપરાનું ખનિજ પણ થાય છે. કાળો ઘાણાદાર બેસોલ્ટ પ્રાચીગઢની ટેકરીઓમાં છે.

---

૧ સીમેન્ટ નાંદોદમાં કેળની આસપાસ તથા ગોધરામાં પણ ખૂબ ખેતીલાયક જમીન છે; તેમાંના ખાતરની તપાસમાં શુદ્ધ સીમેન્ટના કાંકરા ૮૬ ભાગ હતા પણ રેતી માત્ર પાંચ ભાગ અને બાકીનું ચૂનાનું ખાતર નાંદોદની ફેક્ટરીમાં વપરાય છે; પણ તપાસી તાની ખોદાણી વેપારમાં ઉપયોગમાં લેવાતી નથી; રેવાકાંઠામાં પોર, નરોડામાં, સોજ ગામમાં અને મહીકાંઠામાં હાલમાં વીરપુર પાસેની, કાંકર કાંઠાના દાપ તથા તળપદી તાલુકામાં અને ધોળકાના અંદરોરામાં છે.

૨. માંડવી તથા ઝિલ્લાઓમાં નીચે મુજબ વપરાતું કામ કરતા કોઠારી છે. બારાબોલમાં માંડવી ને કુવા (વાસણો), ભોજપુર, ઝોડિયા, બામણિયા, મોરાધ, સુધ્યાનપુર ને જામનગર અહીં પોતે પોતે કામ થાય છે. કચ્છમાં પણ બને છે.

૩. પૂર્વના ભૂતાવસ્થાની મોટી (પ્રાપણ) ને રંગ પૈદા થાય તેવી ખાણની મોટી એ પણ છે.

૪. નવાનગરના કાંઠાને બજારના દરિયામાં મોતી સારાં પાકે છે; મોટાંક ચૂનામાટ ને ભાવનગરમાં ગોરાધ ને ચોમિ આગળ મળેછે. જો મોતી પાણીમાં ખસરાના ભીતીથી ઉતરતાં છે. ખરાબાં નવાનગરના કાંઠા ઉપર અને પશ્ચિમના તથા દક્ષિણપશ્ચિમના કાંઠા ઉપર; કોડીનાર મૂળા પછી

કુટ થી ૧૭ ફૂટ ને બેસાડ્યનો ૬. ૧૨ થી ૨૨ ચૂના કાંકરીના પત્થરનો ૬. પ્રકરણ ૨ જું.
ડા થી ૫ ફૂટ બેસા પણ સાદ કરેલા નહિ બેસા રેતીપત્થરની ઉમ્બત સો અનિજ ૫-
ફુટ ૬. ૮ થી ૧૨ હોયછે. દાર્થ

ખીજ. વડાગરે.

ખીજ વડાગરે. ખીજ વડાગરે. ખીજ વડાગરે.

કાઠિયાવાડનું અનિષ્ટ પરાધીન

કાઠિયાવાડ એ નાના નાના અગરો બંધ કરી રેતા અને જે છ મોટાં સંસ્થાનોમાં મીઠું પાકેછે તેના દરબારોએ પોતાના અગરોનો તમામ વહીવટ અંગ્રેજ સરકારને સોંપી દીધો; અગર,અગ્રેજી મુલકમાં જે ભાવે મીઠું વેચાતું હોય તેજ ભાવે તેમણે પણ વેચવું અને તે કેમ વેચાયછે તે ઉપર અને અગર ઉપર દેખરેખ રાખવા સારૂ એક બ્રિટિશ અમલદાર નીમવો. આ શરતો સંસ્થાનના દરબારોએ કબૂલ કરી નહિ. સને ૧૮૮૦ માં તેઓએ કાયદા દસ્તાવેજ કરી કબુલાત આપી કે અગરો વેચાતા ન રાખતાં એકજ ઠેકાણે ભાણવા, અમુક વજનથી વધારે મીઠું પકવવું નહિ, સમુદ્રવાટે દેશાવર મીઠું મોકલવું નહિ, કોઈપણ જાતની ગરબડ થવા પામે નહિ તેનેમાટે જોઈતાં માણસો રાખવાં, અને દુકડું અને ખોખા ભાવનું મીઠું અંગ્રેજ સરકારની દરમ્યાં જઈ શકે નહિ એને માટે જે મોકળણ કરવી ઘટે તે કરવી. આ કબુલાત કાંઠાના ભાગથી દૂર આવેલાં સંસ્થાનોના દરબારોને ગમી નહિ અને તે બડબડવા લાગ્યા કે બ્રિટિશ ઉપર જે ધોકા રાજનાં સંસ્થાન આવ્યાં તેજ મીઠું વેચી શકે અને તેનો કાયદો પણ તેઓજ બોગવે એ અન્યાય કરેવાય અને અમુક કચ્છાએઓજ તે લેવું એ તેમોને મોટું બંધન લાગ્યું. જે રાજ્યોની રૈયતને બહારથી મીઠું મફત મળતું તે દૂર બેઠ થશે એ બીકને તેઓને મોટું લાગ્યું. વેમનું વિશેષ કહેવું એ હતું કે આવી મોકળણ થાય તો નકો માત્ર ધોકાંજ રાજ્યોને મળે અને મીઠાની ચોરી અટકાવવા સારૂ માણસો રાખવાં પડે તેની બારે ખરચ તો સઘળાને આપવો પડે. હિંદુસ્તાન સરકારે આ બધી દલીલો ધ્યાનમાં લઈ આખરે એવો ઠરાવ કર્યો કે આ વરસ્યા આગતાં પહેલાં જે વહીવટ ચાલતો હતો તે કાયમ રાખવો; મીઠાની ચોરી થાય નહિ તેને સારૂ રાજ્યો પાસે કબુલત લેવી અને કાઠીઆવાડનું બિનજકાની મીઠું અંગ્રેજ મુલકમાં આવી શકે નહિ વેને સારૂ સરહદ ઉપર જે કસ્ટમ ખાતાનાં નાકાં રાખવામાં આવ્યાંછે તે કાયમ રાખવાં.

મોતી

કચ્છના અખાતના નવાનગર આગળના કાંઠાખાગળથી સારાં મોતી મળી આવેછે. આ મોતી બસરાના મોતી જેવાં પાણીદાર નથી. જુનાગઢ અને જાવનગરની પડોશનાં મેસણ અને ચાયમાંથી પણ થોડાં મોતી મળેછે. નવાનગરના મોતી બાહાર ગામ જતાં નથી. કેમો જેટલાં નિકળેછે તેટલાં બધાં પોતાના કારબારી અને લાગતાવળગતાઓને આપી દેછે. નવાનગરના કિનારામાંથી અને કોડીનારલગણના પશ્ચિમ અને

પરવાળાં

દક્ષિણપશ્ચિમ કિનારામાંથી સોનાં પરવાળાં મળી આવેછે. એ પરવાળાંની બજારમાં કિમ્મત ઘેમતી નથી. બોમરોળ અને સીલ બાગળથી થોડાં ઘણાં પરવાળાં કોઈ કોઈ વખતે મળીઆવેછે. મોરબી સંસ્થાનના

હોય એમ સંભવેછે. સિદ્દાદનું કહેવું કે સિદ્ધરાજ (મહારાજા) ની ઘોડીઓ પ્રકરણ ૨ જું.
દરીઆમાંથી નિકળતા ઘોડાને માટે બાંધી રાખતા તે આ તર્કને આધાર ઘાની ગધ.
આપેછે. વળી અસલ કાઠી ઘોડાનો રંગ અને તેના ચટાપટા તે રણના ખરગધના રંગ અને ચટાપટાને ઘણા મળતા છે. સને ૧૮૬૪માં રાજ-કોટમાં કરનલ કિટિંગે ઘોડાનું પ્રદર્શન કરેલું તેમાં ત્રણ વરસના ઘોડાને આપવાનું ઈનામ એક કાઠી ઘોડાને મળ્યું હતું. રંગે ને દેખાવે એ ઘોડો રણના ગધેડાના જેવો હતો. રાની ગધેડા દોડવે ઘણા જલદ ને પાડે નહિ તેવા છે. સારા ઘોડા હોય તોજ તેને પકડી પાડે.

અજગર, નાગ, કરસા, ધામણ અને બંબી વગેરે ઘણીજાતના સાપ પુષ્કળ છે. સાપ.

કાચબા ઘણા છે. એ બે જાતના છે, જમીન ઉપરના ને નદીમાંના. નદી- કાચબા.
માંના ઘણા મોટા છે. પાણીમાં જીવજંતુ વગેરે ખાઈ જઈ પાણી ચોખ્ખું રાખેછે. નદીમાં એનું જોર ઘણું છે. એકવખત મચ્છુનદીમાં ગોળી લાગેલી પણ જીવતી એક સુસવાટની આસપાસ કાચબાએ વીંટલાઈ વળી પોતાની શિંગડા જેવી ચાંચવડે તે બાપડીનો જખમી ભાગ પોલ્હોળો કરી માંહેથી આંતરડા ખેંચી કાઢ્યાં. આવી વેદનામાંથી બચવાસારૂ સુસવાટ કિનારા ઉપર ગઈ તો ત્યાં પણ કાચબા તેની પાછળ, અને તેનો જીવલીધો ત્યારેજ તેનો કેડો છોડ્યો.

શિકારનાં પક્ષીમાં મોર, મલહુક, બતર, પાણીચળ, ગવજેબદક, તુકતો, શિકારના પક્ષી
બતક, લાવરી, વગેરે છે. દરીઆળ તેમજ બીજાં હમેશ જોવામાં આવતાં પક્ષી ગીરનારમાં છે.

માછલી કાંઠાને લગતા કચ્છના અખાતમાં બે રીતે પકડવામાં આવેછે. માછલી.
નાની માછલી પકડવાને કિનારા ઉપર રેતીમાં અથવા કાદવમાં પત્થરની પાળ કરેછે. ભરતી ઉતરી જાય એટલે માછલી જમીન ઉપર અથવા તો પાળની અંદર નાનાં ખાબોચીઆમાં આવેછે. એ ખાબોચીઆમાંથી હાથે નાંખવાની જાળે તેને પકડેછે. સેરી બારીઆ, ગોરડીઆ, કરૂ, કચકી, સફેદર, રોઉસ, બોઈ અને ખેતર એ નામની માછલી આવી રીતે પકડેછે. મોટી માછલી પકડવાને કિનારાથી જરા આઘે પાણીમાં બાવળની ડાળીઓ રેતીમાં મજબૂત દાટી તેને પત્થર બાંધી આસપાસ કાંઠાની વાડ કરેછે. સુરમઈ, ગીરીઆલ, કુરલી, ગોણ, કોલમી, સુસી, ચીચન, સમરા દોલતી, છૂરી, માલાર, પ્રાણજરી, જાંઝણી, દાઈ અને દંતીઓ, એ માછલીઓ આ વાડમાં પકડાયછે. આજ નામની માછલી પત્થરની પાળમાં બાસ્યેજ આવેછે. ગોલ નામની મચ્છી હોડીમાં બેસી પકડેછે. એ કાંઠાની વાડમાં પણ વખતે વખતે આવેછે. મોતી જેમાં પાકેછે તે અને સાધારણ કાલુ માછલી, તેમ મગરમચ્છ એ કચ્છના અખાતમાં પણ ઘણા છે. બોઈ, કોન્ગા, એ ઘણી સ્વાદિષ્ટ છે. ગોલ માછલી ઘણી કિમતી ગણાયછે.

પ્રકરણ ૨ જું. છે. તરબૂચ ને ખડબુચાની ઘણી ખેતી છે અને જ્યાં એ ઉગેછે ત્યાં એ નકોદ વાળેછે.

રાની પશુ.

જંગલી સુવા. જંગલી સુવા ઘણા છે. ઝીડા ખાઈને રહેછે અને કોઈપણ જાતની ઈજા કરતા નથી. રાત્રેજ ફરવા નિકળેછે તેથી ઝાઝા દેખાતા નથી.

સાંભર. સાંભર ફક્ત ગીરના રાનમાં અને બરડાના ડુંગરમાં છે. ગીરમાં છે તેના શિંગડાં ગુજરાતના સાંભરનાં શિંગડાંથી નાનાં છે.

ચિતલ. ચિતલ (પશુ) ગીરના રાનમાં કેટલેક ઠેકાણે પુષ્કળ છે. ગુજરાતના ચિતલનાં શિંગડાં કરતાં એનાં શિંગડાં ઘણું કરીને વધારે લાંબાં હોયછે ને એ રૂપે પણ તેના કરતાં વધારે સારાં છે.

નીલગાય. નીલગાય (રોઝ) અસલ આખા કાઠીઆવાડમાં હતી. કપાસનું વાવેતર વધી પડવાથી ગણે ઠેકાણેથી તે જતી રહીછે, અને હાલ તળકાઠીઆવાડમાં અને ગીરના રાનમાંજ જોવામાં આવેછે. તેની ગરદન અને છાતીના આગડાની સારી હાલ બનેછે.

કાળીઆર. અસલ કાલીઆરનાં ટોળેટોળાં ઠામઠામ જોવામાં આવતાં,પણ થોડાં વરસ થયાં તેની સંખ્યા ઘણી ઘટી ગઈછે. તેમનાં શિંગડાં ઘણાં લાંબાં છે. કેટલાક તો સવા બે ફુટ લાંબાં હોયછે. થોળાં મરગલાં (નર અને માદા) વખત બે વખત જોવામાં આવેછે, અને કેટલાએકનો શિકાર પણ થયોછે.

ચુંચા. ચુંચાં એ નાનાં હરણ છે. એની બે જાત છે. એક ચાર શિંગડાંવાળી અને બીજી બે શિંગડાંવાળી. આ બેઉ ગીરના રાનમાં છે, પણ થોડાં.

છીકારવાં. છીકરવાં અસલ ઘણાં હતાં પણ હાલ તેટલાં નથી. નરનાં શિંગડાં ૧૪ ઈંચ સુધી લાંબાં હોયછે. માદાનાં શિંગડાં સાફ કર્યા પછી બહુ સુંદર દેખાયછે. છીંકવાની ટેવ ઉપરથી એનું એ નામ પડયુંછે. તેને નાની વારેઘડીએ હાલતી કાળી પૂંછડી હોયછે. અને એ ઉપરથી એને કાળપૂછ પણ કહેછે.

મરગધ. મરગધ ગરદન આગળ ૧૨-૧૩ મૂંઠ ઊંચો છે. ચામડીનો રંગ ફીકો, કાબરચિતરો, છાતી અને પેટના ભાગમાં સફેદ છે. મોં પણ સફેદ છે. પીઠ ઉપર એક લાંબી તપખીરીઆ રંગનો લીસોટો હોયછે. એ થાપા ઉપર ઘણો પોહળો ને પૂંછડી આગળ પાછળ ઘણો સાંકડો થઈ જાયછે. ખભા ઉપર પણ એક લીસોટો છે. પગ અઠાપદાવાળા છે. કચ્છના નાના રણમાં મરગધ ઘણા છે. શિયાળા તથા ઉન્હાળામાં આખો દહાડો રણમાં પડી રહી ત્યાં ઊગતું અડું ઘાસ ચરેછે. ચોમાસામાં રણના બેટો ઉપર ત્યાંનું ઘાસ ચરી ત્યાંજ વીયાયછે અને ચોમાસું વીતે પાછા પોતાના અસલ રહેઠાણમાં આવેછે. ઠીકર, ખોડ અને તેની આજુબાજુના ગામોમાં મરગધ ઘણા જોવામાં આવેછે. નાનાં બચ્ચાંને પકડ્યાં હોય તો તે ઘણાં હળી જાયછે. જૂના વખતમાં મરગધને ઘોડી દેખાડવાની રિવાજ

મહેનતુ સલાટ મહિને રૂ. ૧૫ પેદા કરે. સલાટો ઘણોખરો માલ રાવળ પ્રકરણ ૬ ઠું.
જોગી અને ચામઠાને વેચેછે અને એ લોકો દૂરના ભાગમાં વેચવા માટે હુન્નર.
લઈ જાયછે. એક ઘંટીની કિમ્મત રૂ. ૨ થી રૂ. ૪ સૂધી બેસેછે.

ભાંગદ્રા સંસ્થાનમાં કુલ ૧૦૭૬ કોળી જાતિના અગરીઆ મીઠું પકવેછે. મીઠું.
પહેલાં મીઠાના ઘણા અગર હતા અને દરબારને સારી ઉપજ થતી. પણ ૧૮૭૭ માં અંગ્રેજ સરકારે એવો હુકમ કીધોછે કે કાઠીયાવાડના દેશી રાજ્ય આસ લખાણથી મંગાવે તો તેમને મીઠું મોકલવું તે સિવાય મીઠું બહાર જવા દેવું નહી. અગર પર માલીકી દરબારની છે અને અગરીઆ રોજ કામ કરેછે. તેઓ દહાડામાં નવ કલાક કામ કરેછે. અને વરસ દહાડે આસરે રૂ. ૧૦૦ સરાસરી પેદા કરેછે. રણમાં પ્રથમ જમીન ઉપરથી ઘણ કાઢીનાંખી અગર બનાવેછે. અને પાસે નાના કૂવા ખોદેછે. આ કૂવામાંથી અગરમાં પાણી ભરેછે. અને તળિયું મજબૂત થાય ત્યાંસૂધી તેને ખૂંદેછે. અગરમાં ત્યારપછી દરરોજ પાણી રેડેછે, અને પંદરેક દિવસમાં ઉપર મીઠાનું પડ બાજેછે. તે પગે કચડી બાંગી નાખેછે. ત્યારપછી મહિનોએક સૂધી દરરોજ પાણી રેડયાં કરેછે અને મીઠું લઈ તેનો ઢગલો કરેછે. એ મીઠું દરબારી અમલદારની દેખરેખ નીચે ભાંગદ્રાના અને બીજા રજવાડાના પરવાનાવાળાઓને દર બંગાળી મણે ૧૦ આના લઈ વેચેછે. પરવાનાવાળાથી પરવાનામાં લખ્યા કરતાં વધારે મીઠું ખરીદાય નહિ, તેમ તે તેમાં લખેલી હદમાંજ વેચી શકાયછે.

ભાવનગરના હુન્નરમાં બે જણવાનેગ છે, શિહોરનાં તાંબા પિત્તળના વાસણો અને ભાવનગરનું સાચામાં વણાતું કાપડ. શિહોરનાં વાસણો બહાર ઘણાં વખણાયછે. અહીં આશરે ૪૦૦ કંસારા છે. મહમદ બેગડાએ સને ૧૪૮૪ માં ચાંપાનેર લીધું ત્યારે એ કંસારાઓ ભાગી અને આવ્યા હતા. એમાંના ઘણા થોડા પોતાને પૈસે પંપી કરેછે. ઘણો ભાગ કરજે પૈસા કાઢી વેપારીને વાસણ વેચેછે. અથવા તો વેપારીને મજૂરી લઈ વાસણો બનાવી આપેછે. આવી રીતે શિહોરમાં દરવરસે રૂ. ૫ થી ૬ લાખની કિમ્મતનાં વાસણો બની વેચાયછે. ત્રાંબુ, પિત્તળ વગેરે ધાતુ શિહોરની આઠ દશ વેપારીની પેઢીઓ મુંબઈથી મંગાવેછે અને કંસારાને વેચેછે. કંસારા ખરચમાં ઉડાઉ છે તેથી તેમની હાલત સારી નથી. એઓમાં લગભગ પોણો ભાગ કરજવાળા છે. તેઓને તાંબા કામમાં વાસણનાં કદના પ્રમાણમાં મણે રૂ. ૧ થી રૂ. ૧૦ સૂધી, પિત્તળ કામપર થાળી માટે મણે રૂ. ૧ અને બ્યાલા માટે શેરે ૪ આના, તથા કાંસાના કામપર મણે રૂ. ૬ મજૂરીના મળેછે. તેઓને કરજની નાણાંપર બાર ટકાનું બ્યાજ આપવું પડેછે. શિહોરના વાસણો.

PROPOSED WILD ASS SANCTUARY AND RIGHTS OF AGARIYAS
TIME LINE OF IMPORTANT EVENTS / CASES

Till 1887	Salt making was done both individually and by the local rulers along the Rann of Kutch and there was negligible tax on the salt. The gazetteer also mentions Agariya and his families being involved in Vadagaru salt production. Farmers, chamars and fishing people received the salt free of cost. Salt could be produced and sold by any one. However the Gazetteer also mentions the Koli community as the main salt producer. But in 1880 first time the rulers were asked to stop the small producers of their respective states and the centralization of the salt making forced upon the princely states the British government. (Kathiawar Gazetteer, 1887: 43-44)
1972	Then prime minister of India Indira Gandhi came to Gir and declared / supported the idea of declaring 21 sanctuaries and 4 national parks in Gujarat
12 January 1973	First notification of intent declaring an area of the little Rann of Kutch (3569.36 sq. km.) and Government wastelands of surrounding villages (1271.54 sq. km.) as the Wild Ass Sanctuary. The notified area also included the land under salt production which has been an age old activity in the Rann. Total of 84 villages and an area of 4840.90 sq. km. Notification No. GH/KH/13/WLP/1972/79736.P under section 20 and 21 of the Gujarat Wild Animal and Wild Birds Protection Act 1963 This notification also appoints the collectors of Kutch, Banaskantha, Mehsana, Surendranagar and Rajkot districts as enquiry offices for the purpose of section 3 of (what is this sec-3) the said act.
13 January 1978	Second notification of intent declaring additional 112.81 sq. km area as part of Wild Ass Sanctuary for the purpose of protecting and developing Wild life and its environment. Now, 107 total villages get covered under the notification. Notification No. GKH/78/WLP/1976/111189891 91 under the section 15 of the Wild Life (Protection) Act of 1972 making total sanctuary area 4953.71 sq. km.
5 June 1996	*Suo moto* PIL – 4047/96 Devjibhai Dhamecah v/s. State Government. Dhangadhra Prakruti Mandal filed petition in High court, SP C.A. No. 8487 of 1996
17 June 1996	Another PIL – 4056/96 filed by Ajit Padival after reading the reports in the Indian Express
15 July 1996	*Suo moto* PIL – 5012/96 Gondal Forest Youth Club v/s. State of Gujarat
4 November 1996	PIL-8487/86 Dhrangadhra Prakruti Mandal and others v/s. State of Gujarat

2 November 1996	SCA-8272/96 Naranbhai Bhima, Salt manufacturer v/s. State Government Salt manufacturers, traders and political representatives including Sanat Mehta, then Member of Parliament Surendranagar led a demonstration in Gandhinagar and submitted memorandum to the Chief Minister for demanding the permission o
1997	First Amendment in the Wild Life Protection Act granting the final power of declaration of the Sanctuary to the State Assembly.
11 April 1997	Additional Advocate General S N Shelat placed the letter dated 19 July 1996 by the Revenue Department to the collector, Surendranagar and Banaskantha directing them not to grant any land witin the Wild Ass Sanctuary.
28 April 1997	State Government appointed settlement officers for verification of the rights and demarcation vide letter No. WLP/3096/1642/G Also constituted a committee of 3 Additional Chief Secretaries to examine the issues of the Wild Ass Sanctuary. Notification for establishing office of survey an settlement commissioner and recruitment of staff
5 May & 15 July 1997	Meetings of the committee to discuss the matter and it came with a suggestion for an ecological study for further strategy
25 September 1997	Notification declaring 60 days period for claiming of the rights in proposed sanctuary area
2 February 1998	Letter from Add. Collector wild ass to Patan collector requesting to repeal the notification of verification of rights in the proposed sanctuary area.
4 July 1998	Letter from secretary Forest and environment recommending The rights of Patan collector withdrawn
24 October 1999	Department of Forest and Environment appoints GEER Foundation for the ecological study vide letter No. WLP/2079-80
March 1999	GEER Foundation Study completed and submitted to the Government
26 April 2000	Gujarat high Court disposes the petition as a similar petition was carried before the SC by CERC & SC delivered the judgment – which reported in JT 2000 (2) SC169pending at supreme court
November – December 2006	Forest Department begins to give notices to the Agariyas to not to enter the LRK stating that their rights have been rejected by the settlement commissioner. Notice also mentions a fine of Rs. 25,000 and/or 3 years imprisonment if they try to enter the LRK.
November 2006	*Gangdo Lage Whalo* programme informed community that governments intend to declare LRK as wild ass Sanctuary
7 December 2006 to	Agariyas begin to send their claim application to the Additional Collector, Wild Ass Sanctuary to grant them their customary rights for

March 2007	salt production in the Rann.
December – January 2007	Agariyas are denied their rights by the Additional Collector, Wild Ass denied the claims, stating that their application was not submitted within the stipulated period of 60 days.
12th Dec 2006	Additional collector Wild Ass replied that he received 1776 claims from individual Agariyas and 77 claims of cooperative societies in proposed wild ass sanctuary
January 2007 ….	Additional
January 2007….	Agariya replied to the additional collector that they were not aware of the notification. After listening *Gangdo Lage Whalo* programme
5th March 2007	Add. Collector Wild Ass recommended with his letter to Principle Chief Conservator of Forest, about considering Fishing Rights
6th March 2007	AHRM wrote to Secretary Forest and environment about traditional rights of Agariyas I proposed sanctuary area. Copy was also sent to Additional Collector Wild Ass, Suredranagar.
23rd March 2007	Secretary forest and environment responded.
23rd April 2007	AHRM wrote to Chief Minister of the state requesting him to intervene in the issue. The same was also sent to Labour Minister.
2nd June 2007	RTI application filed by Harinesh Pandya asking about number of Agariyas in LRK
21st June 2007	PIO, Industry Commissioner's office replied that there are 48399 Agariyas LRK
27th June 2007	A delegation of Agariya met Add. Collector wild ass and represented that they have traditional rights of slat production in LRK and are need to be considered in process of settlements of rights.
20th July 2007	PIO District inspector land record – Kutch replied that LRK was never surveyed hence survey number is NIL (0), and comes under Jurisdiction of collector Jamnagar, Kutch, Banaskantha, Surendranagar, Patan and Rajkot collectors

[1] Based on our discussion with Devjibhai Dhamecha, Drangadhra Prakruti Mandal, Gujarat dated 15 October, 2007.

History of Salt production in the Little Rann of Kutch

Some Important Issues

From various historical accounts it appears that the *Vadagaru* salt making by the Koli community has been many centuries old tradition in the Little Rann of Kutch.

1. The early history of salt making is not well documented but one of the references found by me indicates that the salt making in the LRK began in 10th century.[1] (Appendix – I)
2. By 1680s, vadagaru salt making was well developed activity in the little Rann of Kutch. (Jhala, 1977:48) and corresponding *firmaan* given in 1969-70 by Aurangzeb reinstating the traditional rights and ownership of agars, salt pans, to Haivad ruler Jashwantsingh further indicates that the vadagaru salt making is a very old activity in the LRK.
3. In 1886 Colonel Watson clearly writes that the salt making in the Rann had negligible taxes on the agariyas and there was no restriction on the production and sales of the salt till the British came. The British not only stopped the individual producers i.e. agariya's production and also restricted the rajwadas to produce only for their own consumption. (Appendix – II) This gazetteer also describes the wild ass and its characteristics. (p. 54-55)
4. Later in 1900 Vadagaru salt manufacturing by the rajwadas and agariyas in the little Rann of Kutch was completely banned by the British which was reallowed only in 1924 but only to the rajwadas and not to the agariyas. (Appendix – III and IV)
5. It is against such restrictions and its impact on the Indian people that Gandhiji had initiated his famous Dandi March which was followed by the Gandhi – Irwin pact in 1931. As demanded by Gandhiji, the British government was to allow, after almost 200 years of total control over salt, the people living in the villages adjoining salt areas to make or collect salt for domestic use and sale in their respective villages. (Appendix – IV, p. 529)
6. Despite many natural sources for salt making and known traditional technologies in many parts of India, including the LRK, India was heavily dependent upon the salt imports till the independence in 1947.
7. On 23 April, 1948 the new Indian Government took strong steps for increasing production and better distribution of salt keeping in view the interest of the the small salt producers who had become the labourers at the mercy of British Government till now. This allowed the individuals and groups to set up salt works less than 10 acres and freely produce salt in any land to which they had lawful access. (Appendix – IV p. 533) No licenses and no applications were required for this. In fact, it was explicitly written that "no applications for license need to be sent to any Government authority in such cases." (p.534)
8. In order to benefit small producers, 10 acre agariyas, were also exempt from any cess. (p.534 blue marking)
9. It is under this provision made by the Government of India that many agariyas began salt making in 10 acres salt pans and they came to be known as *'dus acre agariyas'* locally and as envisaged by the Indian government, the small producers - hard working agariyas and their families were able to gain from this provision.

---

[1] Campbell James. 1887. Gujarat Sarvasangrah (page 27)

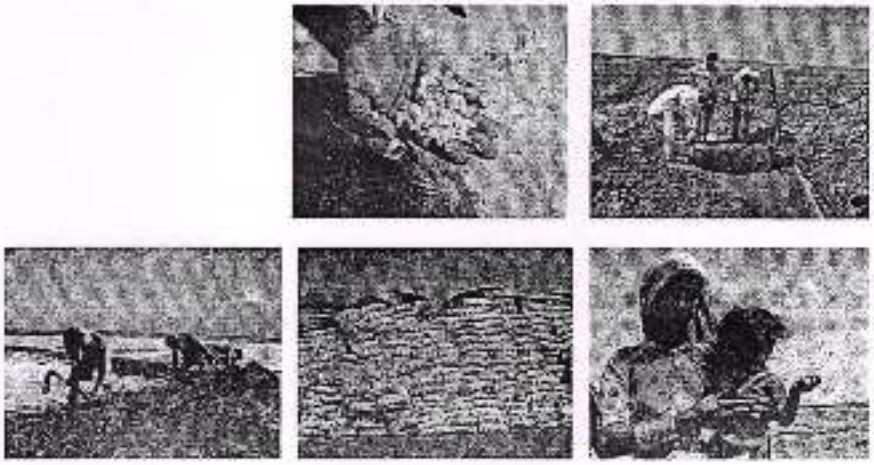
10. Noted teacher, senior social activist and ex-MLA Shri Arvind Acharya has been able to collect more than 55 traditional songs about agariya, their lives in LRK, their dreams and their miseries. He feels that there may be many more songs. Sheer number, their language and the descriptions also indicate the importance, spread and superiority of vadagaru salt in the pre-British and British times.

I hope that this will help you in understanding the status of many of the unlicensed and non lease holding agariyas who were re-granted their traditional rights immediately after the independence. This also helps us all in understanding that the wild ass and the agariyas have truly co-existed in the LRK for centuries.

Attached herewith: Appendix I, II, III and IV (Photocopies from the relevant historical documents)

Yet to be Freed

Agariyas' Lives and Struggle for Survival in the Little Rann of Kutch



Charul Bharwada
Vinay Mahajan

2008



BY
SANDARBH Studies, Ahmedabad

FOR
National Consultation on Salt Workers, India
On 11 April, 2008 at Mahatma Gandhi Labour Institute, Ahmedabad

Yet to be Freed

Agariyas' Lives and Struggle for
Survival in the Little Rann of Kutch

Charul Bharwada
Vinay Mahajan

Prepared For
National Consultation on Salt Workers, India
11 April, 2008

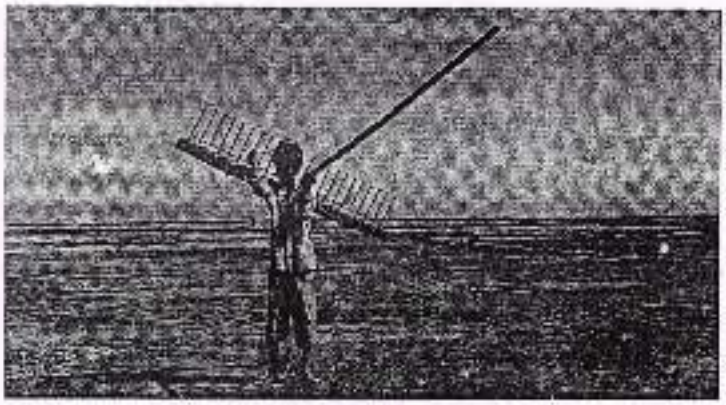
c/o Agariya Hit Rakshak Manch,
B-3, Sahjanand Towers, Jivraj Park, Vejalpur Road, Ahmedabad 380 015
Phone: + 91 79 2682 1553 / 2682 1130 e-mail: ahrm@rediffmail.com

SANDARBH Studies
103, Vaibhav Apartment, Nehru Park, Vastrapur, Ahmedabad 380 015
Phone: + 91 79 2675 3663 e-mail: loknaad@gmail.com

Charul Bharwada: Researcher, SANDRABH Studies.
[Architect and a planner from CEPT, Ahmedabad.]

Vinay Mahajan: Researcher, SANDRABH Studies.
[Agricultural engineer and management post graduate from IIM, Ahmedabad.]

After brief experience in the corporate sector, they began studying and understanding issues of natural resource dependent marginalized communities for better and effective interventions by the state and people's organizations. In order to share the findings of their studies with people; besides reports, they also write and compose songs.



Time has come
to free the Agariyas from generations of
'illegal' and 'unrecognized' status,
despite being the true producer.

To free the Agariyas from
debt, exploitation, poverty & uncertainty.

Time has come
to grant them a dignified future
in the 21st century.

Are we ready to Act?

Preface

While it's impossible to imagine our daily meals to be complete without salt and while salt remains part of our daily lives in many other ways; lives of the people making the salt remain both beyond concerns and imagination for most of us.

Like many other communities of Gujarat, Agariyas have also remained largely 'invisible' to the state and policy makers. For the same reasons, they have always been a subject of interest and concerns to both of us. But we never had an opportunity to get closer to them and their issues. This National Consultation gave us that much awaited opportunity to look into their lives, to understand their issues. Most rewarding in this whole process has been the personal learning from their unbelievable ability to remain dignified in such adverse conditions; their ability to continue to dream - dream for a better future despite perpetual threats and uncertainties of livelihood.

Agariyas are part of the same society we live in. Part of the same constitution that we all share. And thus they have the same Right to Livelihood and Dignity that we all have. This paper focuses on the Agariyas of the Little Rann of Kutch whose livelihood is threatened by multiple factors – market, resource and a conservation project.

We take this opportunity to thank all those who have helped us in many ways during the study. We would like to specially acknowledge Agariya Hit Rakshak Manch, Ahmedabad and the National Consultation team for all their support.

We hope this paper will be able to make a small contribution in realizing Agariyas' dreams and rights.

Charul Bharwada
Vinay Mahajan

Contents

Preface

1.0 Background 1
- 1.1 Overview of Salt Making in Gujarat

2.0 History and Ecology of the Little Rann of Kutch 2
- 2.1 People and Livelihoods in and around Little Rann

3.0 Salt in LRK: Long History & Traditional Occupation 5
- 3.1 History of Salt Making in Little Rann
- 3.2 Rann and Salt in the Folk Songs
- 3.3 Dandi March and Post 1947 Developments

4.0 Salt and Agariyas in the LRK 10
- 4.1 Salt Works
- 4.2 Types of Salts in LRK
- 4.3 People
- 4.4 Agariya: Producer or Worker?

5.0 Salt Production Process and Economics 15
- 5.1 Before the Season begins
- 5.2 Migration to Rann
- 5.3 Laying the Salt Pan
- 5.4 Seeding the Salt Crystals
- 5.5 Hard Work in the Salt Pans
- 5.6 Harvesting the Salt
- 5.7 Earnings at the End of the Season (Economics)
- 5.8 Lives Enveloped in Risks and Threats

6.0 Wild Ass Sanctuary and Agariyas 28
- 6.1 The Wild Ass Sanctuary (WAS)
- 6.2 Wild Ass, its Habitat and Salt Making
- 6.3 Agariyas' Right to Livelihood
- 6.4 WAS and Legal Issues
- 6.5 Case for Customary Rights

7.0 What Needs to be Done? 40
- 7.1 Wild Ass Sanctuary
- 7.2 Production Process
- 7.3 Institutional Measures

Rann, Salt Making and the Wild Ass – Some visuals 43 – 50
Appendices 51 – 72
List of People Met 73
Glossary of Terms 74 – 75
References 76

LIST OF FIGURES

1	Little Rann of Kutch	4
2	Current Salt Zones	11
3	Increasing Wild Ass Population	30
4	Changing Wild Ass Habitat	33

LIST OF TABLES

1	Salt Production in Recognised and Unrecognised Sector in Gujarat: 2005	2
2	Level of Education Among Agariyas in LRK	5
3	Salt Production in the LRK Villages: Estimated Spread and Involvement	11
4	Comparative Production Parameters of Vadagara and Poda Salt	12
5	Categories of Salt Units and Agariyas' Involvement in LRK	14
6	Characteristics Related to Production System in Various Zones of LRK	16
7	List of the Articles Carried by an Agariya to the Rann	17
8	Daily Diet of Agariya Family in Rann	20
9	Post Production Functions till Loading on the Trucks	22
10	Average Economics in Each Zone of LRK (for a 10 acre unit)	24
11	Crystal Salt Making: Case Studies	25
12	Geographical Spread of Wild Ass Sanctuary	28
13	Some of the Major Wild Life in WAS Area (1989-2005)	30
14	Prosopis Juliflora (Gando Baval) Invasion in WAS Area	31
15	Wild Ass Population Distribution in WAS and Beyond (1998-2004)	34
16	Significant Events and Processes in Wild Ass Sanctuary	37
17	Status of Settlement: Agariyas and Salt Cooperatives	38

LIST OF APPENDICES

1	*Firmaan* by the Emperor Aurangzeb (1669-1670)	51
2	Additional Information about Salt Making in Kathiawar	51
3	Post 1947 Legislations and Developments in Salt Industry	53
4	List of Villages around the Little Rann of Kutch from where People are involved in Salt Making	54
5	Zone wise Economics of Salt Making in Little Rann of Kutch	55
6	Case Studies – Detailed Economics for 2006 - 07	58
7	Wild Ass: Sheet	60
8	Anthropogenic Factors affecting Wild Life in WAS	61
9	Establishing a Sanctuary	62
10	Chapter – IV of the Wild Life Protection Act, 1972 [with amendments]	63
11	Wild Ass Sanctuary and Rights of Agariyas: Time Line of Important Events	68
12	GEER Ecology Study's Proposal for Salt Works	71

List of Abbreviations

AHRM	Agariya Hit Rakshak Manch
BOBP	Bay of Bengal Project
CEC	Central Empowered Committee
CERC	Consumer Education and Research Centre
CESC	Centre for Environment and Social Concerns
CSMCRI	Central Salt and Marine Chemical Research Institute
GEER	Gujarat Ecological Education and Research Foundation
LRK	Little Rann of Kutch
MoEF	Ministry of Environment and Forests
°B	Degree Beaume (Salinity measure for brine)
PA	Protected Area
PIL	Public Interest Litigation
PIO	Public Information Officer
RTI	Right to Information Act
SC	Supreme Court
WAS	Wild Ass Sanctuary
WLPA	Wild Life Protection Act

1.0 Background

Every map of Gujarat illustrates an area with dotted lines, labeled the Rann of Kutch – the Greater and the Little. For those who have not seen the Ranns, it is often an image of a desert - a landscape with sand and dunes. For those who have, it is a vast flat land mass in the winters and summers and a big lake in the monsoon. Most people may imagine it to be an area devoid of life and activity. But, the reality beyond these dotted lines has an interesting history and a complex present with many rulers, communities, animals and birds having diverse uses and of strong relations with this landmass.

Agariyas, the traditional salt makers living on the edge of the Little Rann of Kutch (LRK) is one such community having a unique livelihood relation with the Rann. Despite age old ingenious skills in making salt in the Rann and their significant contribution to meet salt needs, Agariyas, the traditional salt makers remain socio-economically poor; perpetually exploited; ecologically threatened due to the proposed Wild Ass Sanctuary and administratively unattended and uncared.

This paper is an exploration in Agariyas' livelihood system and their constant struggle for survival beyond the dotted lines of map. It briefly describes geological history and ecology of the Little Rann of Kutch and diverse livelihoods practiced around it. Through various historical documents, it attempts to bring out that salt making in the Rann has been centuries old occupation. It shows how irrespective of the ownership and scale of the salt making units, the primary producer on the ground is always Agariya. It further goes on to explore the economics of salt making from the Agariyas' perspective and various threats faced by them including the Wild Ass Sanctuary.

1.1 Overview of Salt Making in Gujarat

Gujarat is the largest salt making state of India. It accounts for more than 70 per cent of India's total salt production. Salt production in Gujarat gained momentum in the early fifties, when the Government of India decided to attain self-sufficiency in salt production. Subsequently, new areas were explored over the years and Gujarat emerged as the leading salt producer in the country. Gujarat is the only Indian state which uses both sea brine and sub-soil brine as the source of salt respectively known as marine and inland salt. Both types of brines are used in LRK.

Over the years, there has been reduction in the inland salt production. In 2005, Gujarat's total salt production was 15 million tons of which 3.3 million tons was inland salt, about 22 per cent of total production.[2] (Table 1) 31.46 per cent of the total recognized and 46.96 of the unrecognized salt making units are inland.[3]

Table – 1 : Salt Production in Recognized and Unrecognized Sector in Gujarat: 2005

Type of Unit	Salt area per unit	Salt Type	No of units	Area	Actual area worked	Land Used	Production ('000 ton)	Productivity (ton/acre)
Recognized								
Category I	More than 100 acres	Marine	449	276920	171757	62.74	11287.2	65.03
		Inland	129	48022	11180	23.28		-
Category II	10 to 100 acres	Marine	10	500	286	48.07	57.7	94.75
		Inland	11	661	323	47.43		-
Category III	Less than 10 acres	Marine	27	6297	5195	82.50	357.1	68.74
		Inland	86	16179	8098	50.24	1301.3	160.72
Unrecognized								
Category IV	Up to 10 acres	Marine	1134	-	8130	-	1360.8	167.38
		Inland	940	-	8894	-	1543.8	173.58
						Total Production	15908.1	
Source: Annual Report, 2005-06, Salt Department, Government of India. (p. 14-15)								

It is estimated that the salt industry of Gujarat employs about 1 lakh people. 30,000 to 40,000 of them are employed in the LRK. Salt production in the inland is highly labour intensive and per unit employment in the Rann is much higher as compared to the marine salt. Accepted production norm for the larger salt making units is 50 tonnes per acre. As can be seen from the Table 1 that the per unit production in the category IV, the 'unrecognised' category, is usually more than double the recognized category.

2.0 History and Ecology of the Little Rann of Kutch (LRK)

The Little Rann is spread over an area of 5180 sq km.[4] Little Rann of Kutch is a unique and interesting land mass having dual characteristics of saline desert and wetland. Despite all its richness, most people subconsciously equate the Rann with desert. In reality, LRK is a special geological formation, unique in the world. Rann word owes its origin to Sanskrit word *'Irina'*

---

[2] Salt Department, Annual Report, 2005-06

[3] BOBP Study, 2006:41. Those salt making units which have lease, licence and registration are called 'recognised' units. Those small producers, who have been making salt without getting registered with the Salt Department (as legally it was not necessary for the small salt producers to register) are known as 'unrecognised' units.

[4] Singh et. al. 1999:8 GEER Ecology Study

meaning 'the waste'. In north of the Little Rann is the Greater Rann of Kutch. At one time the Greater Rann was an extended shallow arm of the Arabian Sea. Rann was an estuary,[5] a meeting place of great Himalayan Rivers and the Arabian Sea.

Interestingly, the Rann lands are formed by the sediments brought down by the mighty Himalayan Rivers like Yamuna, Saraswati and Indus. The vast area of the Greater Rann, around 19,000 sq km, is the result of complex natural processes which went on for a long period.

Many evidences have been found to support that earlier Greater Rann was an estuary.[6] Rann is described as a great lake by the chroniclers of Alexander the Great in 325 BC when he came to this region. Al-Beruni (970-1039 AD) recorded that a branch of Indus met Arabian Sea near the western edges of Kutch.[7] Archaeological excavations of Dholavira have indicated that Dholavira was a port and it is likely that Kori Creek and Dholavira were connected by means of a sea-route.[8] In 1935, Peter Clutterbuck, British Inspector General of Forests, found "a small isolated patch of mangrove" in Banni near Kavadia on the east of Lodhai, another proof of the sea earlier.[9]

The process of silt deposition went on for thousands of years till both Indus and Yamuna changed their courses westward and eastward respectively. With time, the fresh water flow has stopped but the saline water from Kori creek and Gulf of Kutch still keeps flooding the Ranns. During the monsoons, eastward flow of water from the Gulf of Kutch inundates large parts of LRK transforming it into a huge seasonal lake which begins drying by September and becomes a dry saline land mass by November. It is these natural characteristics and geological history of Rann formation that make Rann a great natural supplier for the sub-soil brine to make salt.

Besides the mud flats, Ranns also have several elevated plateaus or islands locally known as *Bets*. LRK has 74 such bets. Pung is the largest bet spreading over 30.5 sq. km. and Mardak is the highest bet at 55 metre above the mean sea level. Sizes of these bets vary. (Figure – 1) Cumulatively the area of bets is about 185 sq. km.[10] whereas all the parts of the Rann have highly saline soil and saline ground water due to which the Rann lands have no vegetation; many of the bets have had good potable water and vegetation, including grasslands. These habitable conditions on the bets have always attracted several bird and animal species on the bets including the famous Wild Ass. For the same reasons some of the bets have also become good breeding grounds for animals like Wild Asses and grazing grounds for the livestock of traditional pastoralists. Due to the harsh living conditions, there are no permanent human habitations in the Rann or in Bets except on Nanda bet.

---

[5] Estuary is an area or a zone where rivers and the sea meet.

[6] Watson, 1886; Rushbrook, 1958; Singh, 1999.

[7] For more details see Rathod, 1959:243-258.

[8] Dholavira is an archeological site of harappan civilisation in the east of Khadeer Island. This is the largest and one of the best sites of Indus valley civilisation found till now. Initial work on this site began in 1970 and the excavation work is still going on.

[9] Mahajan and Bhanwada, 1997:8.

[10] Dixit, 2003:7

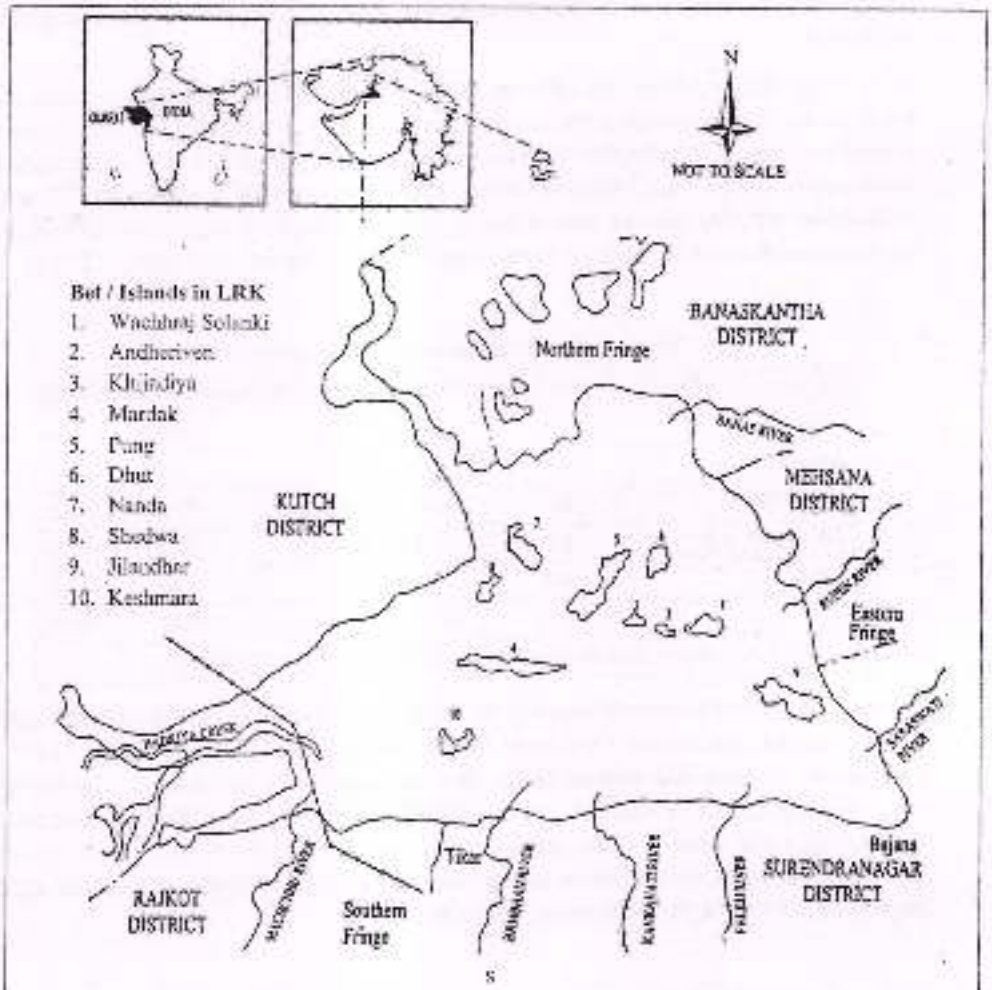


Figure – 1 : Little Rann of Kutch

(Source: GEER Ecology Study)

LRK was also an important route for travel across various princely states that ruled in the areas along its periphery. Late 19th century account of LRK in the Gazetteer of Kathiawar shows that there were five main routes through the LRK connecting Kutch and Kathiawar and people used to travel on the horses and camels through the Rann and in boats during the monsoon. Besides these main routes, people also used several smaller routes for walking through the Rann.[11]

2.1 People and Livelihoods in and around Little Rann

There are several traditional communities like Chunvalia Koli, Miyana, Sandhi, Wagher, Jat, Rabari, Bharwad, Patel, Darbar, Ahir, etc. living in the 106 peripheral villages spread across five districts along the LRK and are involved in diverse occupations. Agriculture still remains the

[11] Kathiawar Gazetteer, 1886 Reprinted in 2006 page 21 in reprint.

primary occupation in this region. Other occupations are agricultural labour, salt and charcoal making, fishing, pastoralism etc. Agriculture is largely rainfed. Cotton, Jowar (sorghum), Bajra (millet), Wheat, Jeera (cumin), Groundnut, Castor, some pulses and seasonal vegetables are grown here.

Most of the villages around the LRK are socio economically backward due to scarce water, fragile natural resource and poor land conditions of the area. Agricultural productivity is low and there is no industrial development. Education level among the people is low. A recent survey of 248 Agariyas by Agariya Hit Rakshak Manch (AHRM)[12] brought out that more than 50 per cent Agariyas are illiterate with the highest rate of illitesacy among the Agariyas of Surendrangar. Education level among the Agariyas of Patan and Rajkot is comparatively higher. (Table 2)

Table – 2: Level of Education Among Agariyas in LRK

Details	Kutch	Patan	Rajkot	Surendranagar	Total
Illiterate	32.3	25.9	17.9	71.1	56.4
Literate	0.0	0.0	1.7	0.9	0.9
1st to 5th class	36.9	61.5	49.6	15.8	27.0
6th to 10th class	26.2	11.6	29.1	11.2	14.5
> 10th class	4.6	0.9	1.7	0.9	1.3
	100.0	100.0	100.0	100.0	100.0
Analyzed and compiled from the survey data of AHRM survey, July 2007 (n=248)					

Of various livelihood activities pursued by the people here, salt making, fishing, charcoal making and pasturalism have strong dependence on the resources of LRK. Interestingly, all these activities are seasonal. Salt making begins after the rains till the mid summer (September to May). Fishing is practiced during the monsoon (July - September) when the Rann becomes one of the largest wet lands. Various grasses on the bets are used by the pasturalists for their livestock. Most of the studies indicate that the salt making is one of the largest economic activity for the people living in the peripheral or fringe villages.[13]

3.0 Salt in LRK: Long History and Traditional Occupation

3.1 History of Salt Making in Rann

Specific characteristics of many areas within the LRK have made it possible to make salt from the sub-soil brine besides marine brine. Various historical documents suggest that this is an age old activity in the Rann. Early history of salt making is not known but it is believed that large scale salt making has been going on in the areas of Patadi, Jhinjuwada and Kharaghoda since 10th century.[14] Salt making in the Dhrangadhra region is also quite old. When the Jhala rulers

---

[12] Ahmedabad based forum that works with Agariyas for their rights, livelihood, health and other issues.

[13] SAVE, undated; GEER Ecology Study, 1999; BOBP, 2006; Iyengar, 2001; Dixit, undated

[14] Campbell, 1880:27

arrived in north Gujarat around 1200 A.D. and later made Patadi and Mandal as their capital; *Vadagaru* salt making was already a well developed activity in this area.[15] Later they developed their salt works at Kuda which were lost by them in bloody conflicts among various rulers.[16] But the rights of the salt pans were reinstated to Halvad ruler Jashwantsinh by the emperor Aurangzeb through a detailed *firmaan*. [Appendix – I] From the *firmaan* it appears that in 1669 the salt was taxed but probably taxes were low. There were at least 125 salt pans under the Jhala rulers in Halvad.

Traditionally, Vadagara salt has been preferred for edible purpose and references of its superiority can be traced back to Meerat-I-Ahmadi which states that "the salt resembles pieces of sugar and is exported to Malwa . . . Gujarati word 'agar' means 'saltern' which is a form of the Sanskrit word 'akar' meaning mine."[17] In those days 2 types of salt were made in the Rann - Vadagaru and Ghasiyun. Vadagaru, or the crystal salt derives its name from Bada or Vada Agar meaning big salt pans or big salt probably due to big crystals of this salt. Local people and specifically Agariyas still consider this to be of superior quality salt as compared to free flow iodized salt of present times. Describing the physical quality of Vadagara salt Vakil writes,

> "The quality of salt manufactured at these works is known in the Presidency as Vadagara or Baragara salt. Vadagara salt is a cubical crystal from half an-inch to a three fourth inch in thickness built of a number of smaller crystals. In colour it ranges from pale brown to pure white. The crystals in some instances are very transparent but yellowish to gray in appearance. The opaque crystals are whiter and grayish in colour. A good quality of Vadagara salt is extremely hard, and for this reason it is very much valued for transport over long distances. The loss of Vadagara is considerably less than in the smaller conical sea salt." (Vakil, 1924:63)

Ghasiyun salt was made from the saline spring or the pits in the Rann or elsewhere by its natural solar drying. Today, both these traditional types of salts have undergone some changes. Vadagaru is modified and is called Podavalu or Poda salt having smaller crystal and whiter appearance. Ghasiyun is replaced by Karkach salt.

Traditionally *Chunvalia* Koli community has been known for its excellent salt making skills and their specialisation in salt making is also referred to in more than century old document, Kathiawar Gazetteer of 1886 which describes the method of making the salt and states that it was a family activity where women and children also participated in the production.[18]

> "After the ground has been cleared of dust, salt pans are made in the Rann and small wells dug by their sides. The pans are filled with water from these wells, and their bottoms trampled until they become firm. The salt pans are thereafter daily watered, till, at the end of about a fortnight, crystals are formed which are broken by trampling. The watering is continued for a month when the produce is raked into a heap, and, under the superintendence of a state officer, called salt commissioner, is sold at a fixed price . . . to

---

[15] Jhala, 1977:48

[16] Vakil, 1924:2

[17] Vakil, 1924: 2

[18] Kathiawar Gazetteer, 1886:199.

license-holders belonging to Dhrangadra and other states who bring a license from their chiefs to buy fixed quantities of salt and sell it within fixed limits." (Watson, 1886:262)

As it can also be seen from the above description that the salt was not a state monopoly item under the princely rule and the licenses were held by the people from other states too. Vadagara salt of Kuda, Dhrangadhra and Kharaghoda were well known. In some places like in Dhrangadhra Agariyas worked as daily wage earners on the state run *agars*.

"The manufacture of salt is carried on by Kolis called Agariyas about a mile and a half from Kuda in the Dhrangadhra state. The manufacture, for which there was formerly more than one salt pan, was an important source of revenue till, in 1877, (when) Government forbade the export of salt except when indented for by other Kathiawar states. The salt works belong to the state, and the workers are labourers. They work for nine hours a day and take no holidays. The women and children only occasionally help. Their average earnings are about £10 (Rs. 100) a year." (Watson, 1886:262)

In many other places Agariyas made their own salt and used to pay small royalty to the state. This salt was sold at low price and specific occupational groups like farmers; tanners etc. were even allowed to collect Ghasiyun salt for free.

"Salt was formerly of little or no value in Kathiawar. The states within whose limits it is produced charged a small royalty on the manufacture and paid no regard to its distribution. Salt hawkers attended the works with pack-bullocks or donkeys, and carried salt for sale to the interior paying a nominal sum for the salt and charging for it in proportion to the distance they had to carry it. Husbandmen, tanners and fish-curers were allowed to gather as much natural sea-water salt or Ghasia as they pleased. It was not until the question of excising the salt was raised in 1879, that salt was regarded as a source of revenue." (Watson, 1886:93)

In the native states of Kathiawar, the salt was produced and sold both by the State and the people. It is only when the British Government intervened and took control of salt production, distribution and began heavy taxation that the salt became monopoly of the Victorian rule. Oppressive control of British rule on salt making and its distribution in India is now well researched and documented.[9] To secure their heavy duties on the salt, a customs line was established across the whole of India.

"In 1869, it (customs line) extended from the Indus to the Mahanadi in Madras, a distance of 2300 miles; and it was guarded by nearly 12,000 men…It consisted principally of an immense impenetrable hedge of thorny tress and bushes."

After 1880 A.D. the salt production and distribution in the LRK was highly restricted and in order to exercise complete control over salt manufacturing and its market, by 1900 the making of Vadagara salt was completely banned by the British Government which was lifted in 1924 but only for the native states. People were still barred from making it. British rule had imposed

[9] For a detailed and interesting insight into how the salt was viewed and exploited by the British empire to amass huge revenues at the cost of the health and survival of the Indian people, read Roy Moxham's *The Great Hedge of India*. 2001. Constable Publishers. London. Or visit www.roymoxham.com

severe restrictions on the native states for expanding their sources of revenue including salt Appendix - 2 gives additional information related to Kathiawar's salt making.

Both Kathiawar and Kutch which were fully self sufficient and exporting the salt earlier had to agree to stringent conditions with regard to salt. Kutch situation is well captured by Rushbrook which is somewhat similar to that of Kathiawar.

> "Kutch's natural supplies of salt are probably unequalled in any other part of the world. In the course of the nineteenth century the British Government found that the old Mughal duty on salt was valuable source of revenue if systematically collected; and they began to take under their own control the existing salt supplies. Kutch with its unlimited natural facilities for salt production, its many ships, and its excellent sea communications, could easily have competed successfully in the Indian market with the Government establishments. It (Kutch) was not permitted to do this. In 1885 the durbar was obliged to sign an agreement, pledging itself to refrain from exporting salt to any part of India: and so to regulate the trade with foreign ports outside India so that no salt could find its way back. Vessels carrying salt as even part of their cargo from Kutch were forbidden to call at any Indian ports: salt could only be loaded into vessels sailing directly to the foreign port to which the salt was consigned. The result was to kill any possibility of using Kutch's natural resources in salt commercially." (Rushbrook, 1958:253)

3.2 Rann and Salt in the Folk Songs

Another interesting way to see the salt making as a historical occupation in the region is through the songs of this region which are widely known and sung by Agariyas and others even till date. For example, the song *Agariyo Agaani* is complain of a village girl to her parents for marrying her off to an Agariya and all the drudgeries and hardships involved in being wife of an Agariya.

અગરીયો અગાની મારી, મુને અગરિયાને શીદ આલી	Oh mother, the Agariya is ignorant and illiterate, why did you marry me to him?
કુંડીઓ ગળાવી ને કપ વળાવી, ડોલે ચેડવાની હાર્ય, ખાલી મુને . .	He makes me dig salt wells, pull the mud from the well and toss it out.

Another song describes how the salt pans of Odu city have brought prosperity to many of the people though it makes them dark by working in the sun and makes life difficult, it gives them money to be able to buy various things from the market.

ઓઢા પરતાપ કેર અગરુ ઝગારા, બારમી આંગે બીડ રે, આપ્યો ચાંલી લાંબો	The *agars*, salt pans of Odu town bring good luck. It brings lifetime respite to all of us. [And therefore] We all love the crystal of salt.
પૈસાની સાબુ બજારે મળશે, ધોયા થઈ ધરે આવો, ગોરડો . .	By paying, you can get the soap from the market. [through the money earned from salt] Go, wash, get fairer and then come home.

Yet another song *Chal Bhabhlad!* is a discussion between the sister in law with her younger brother in law. Here when the younger brother in law tells the *bhabhi*, sister in law to go to the Rann, she shares her difficulties and fears of living in the Rann and working in the salt pans.

Ghaladia re Agariya is song that describes how passionately the Agariyas are involved in the salt making in the Rann.

રણમાં હું અગર્યા રે,	Those passionate Agariyas, salt makers
મીઠિયા રે અગરિયા..	were digging salt wells in the Rann. .
ધરતી ધબકે અગર્યા...	They were tamping the pans.
પગેરે સંદેશો પીરસતા રે...	Sending messages through pigeons

A poem by the poet Rabbadia brings out various aspects of Rann, rulers, cropping, salt making and characteristics of various towns and villages around the Rann during the time of princely states. It describes how the land of Rann is land of salt and land of God fearing nice people. A deeper study of the poems and folk songs of this region can bring out many salt related aspects of history. Through these few songs, it is easy for us to understand that the relationship of Agariyas and Rann is an old one so is the salt making activity in the Rann.

3.3 Dandi March and Post 1947 Developments

Most of us have read about Dandi Yaatra in our history books but probably have not understood its significance. It is against such restrictions and its impact on the Indian people that Gandhiji had initiated his famous Dandi March which was followed by the Gandhi – Irwin pact in 1931. As demanded by Gandhiji, the British Government allowed, after almost 200 years of total control over salt of India, the people living in the villages adjoining salt areas to make or collect salt for domestic use and sale in their respective villages. It is only after the Dandi yaatra and Gandhi - Irwin pact that people of India and so also the Agariyas of LRK got their rights for independent salt making.

Despite many natural sources for salt making and known traditional technologies in many parts of India, including the LRK, due to British policies, India was heavily dependent upon the salt imports till the independence in 1947.

On 23 April, 1948 the new Indian Government took immediate steps for increasing production and improving its reach across the country keeping in view the interest of the small salt producers who had become the labourers at the mercy of British Government till now. This allowed the individuals and groups to set up salt works of less than 10 acres and freely produce salt in any land to which they had lawful access.[20] No licenses and no applications were required for this. In fact, it was explicitly conveyed that "no applications for license need to be sent to any Government authority in such cases." In order to benefit small producers, these 10 acre Agariyas were also exempt from any cess.[21]

It is under this provision made by the Government of India that many Agariyas began salt making in LRK in small salt pan units of up to 10 acres and locally they came to be known as *'dus acre Agariyas'*. As envisaged by the Indian government, the small producers - hard working

---

[20] Aggarwal, 1956:533

[21] Ibid: 534

ડીસ્ટ્રીક્ટ ઈન્સ્પેક્ટર લેન્ડ રેકર્ડઝ - કચ્છ - ભુજ

સેવા સદન બ્લોક નં. :-૨૩૪/૨૨૬ મુન્દ્રા રોડ, ભુજ - ૩૭૦ ૦૦૧ (કચ્છ).
ફેકસ / ફોન :- (૦૨૮૩૨) ૨૩૦૩૧૫
ગુજરાત રાજય

નંબર :- ડ્યાલ. ડી. ના°. ૫૩/૨૦૦૭ તારીખ :- ૨૦/૭/૨૦૦૭

પ્રતિ
ડી.વી. ડુડિયા
ડી-૩ સાંઈ બંગ્લોઝ રાવરી.
જુવારપાર્ક પાસે રાજકોટ.
ફેકસમા પ્રમાણે સુધારવું પુરતા ભાડેથી?
ટેલીફોન - ૩૮૦૦૪૬

વિષય :- ગામોની મિલકતોનાં ફાઈનલ વાલુ તથા સ.નં. ૨૦૦૬
છેલ્લું માંગવા બાબતે ગામો ની બાબત

સંદર્ભ :- ઉપરોક્ત વિષયે આપની તા. ૨૬/૬/૨૦૦૭ ની ટપાલ
(આફીસ નં. ૫૩/૨૦૦૭) આપશ્રી ગામોના વિગત જણાવવાની
બાબત.

ઉપરોક્ત વિષયે આપની તા. ૨૬/૬/૨૦૦૭ ની ટપાલ (આફીસ નં. ૫૩/૨૦૦૭) આપશ્રી ગામોના વિગત જણાવવાની બાબત.

મુદ્દા નં. ૧ :- ગામોની વિગત નીચે મુજબ છે.

મુદ્દા નં. ૨ → ગામોની વિગત નીચે મુજબ છે.

મુદ્દા નં. ૩ → ગામોનાં નામ નીચે મુજબ છે.

(૧) ગામોની વિગત ડાયરેક્ટર શ્રી. (૨) આમરાપર સાંતલપુરના
(૨) ગામોની વિગત ડાયરેક્ટર શ્રી. (૩) ભાનાસરી વિરાણાંજરના
(૩) મુંબઈના ગામોની વિગત ડાયરેક્ટર શ્રી
(૪) બાકીના ગામોની વિગત ડાયરેક્ટર શ્રી

મુદ્દા નં. ૪ :- આ વિષયની ફોલોઅપ આપશ્રીએ જાતે નીચે મુજબ
ગામોનું બાકીનું કામ પુરતા પછી જે ગામોની વિગત
ડાયરેક્ટર શ્રી ફોલોઅપ આપશ્રીના ને મોકલી
મુંબઈના ગામોનું ફોલોઅપ ડી. જે. ભાઈ પાસે

આપનો વિશ્વાસુ
માહિતી અધિકારી
અને
હેડ ક્વાર્ટર આસિસ્ટન્ટ
ડી.ઈ.એલ.આર. કચેરી
ભુજ - કચ્છ.

BY U.P.C.

માહિતી મેળવવાના અધિકાર બાબતનો અધિનિયમ–૨૦૦૫
નમૂનો–ચ
(જુઓ નિયમ–૪ (૧))
અરજદારને માહિતી પૂરી પાડવાનો નમૂનો

પ્રેષક:–
જાહેર માહિતી અધિકારી
અધિક કલેક્ટર કચેરી,
પુરવઠા અભ્યારણ્ય, (સ.કે.)
સર્વે ભુવન,સુરેન્દ્રનગર.

ન.પુ.અ./વહટ/આઈ,કો.૪૩/૦૮
તા.૨૬/૧૨/૦૮

પ્રતિ,
શ્રી પંડ્યા નરિન્દ્રકુમાર ઉમેશચંદ્ર
બી–૩, સહજાનંદ ટાવર,
જીવરાજપાર્ક ચાર રસ્તા,
શ્યામા પ્રસાદ મુખર્જી પુલ-ન્યુ રોડ,
અમદાવાદ- ૩૮૦૦૫૧

મહાશય,

(૧) આપની તા ૦૨/૧૨/૨૦૦૮ના અરજી (આઈ.કો. નં.૪૩, તા.૦૧/૧૨/૨૦૦૮) અન્વયે માગવામાં આવેલ માહિતી મુદ્દાસર નીચે મુજબ છે

(૧) કબજામાં આવતી જમીનનું નામ કબજાની મંજૂરી નથી.

(૨) આ વિસ્તારનો કોઈ સર્વેનંબર આપવામાં આવેલ નથી.

(૩) લાગુ પડતું નથી.

(૪) લાગુ પડતું નથી.

(૨) જો તમો ઉપરોક્ત નિર્ણયથી નારાજ થયા હોય તો, આ હુકમ મળ્યાના ત્રીસ દિવસમાં અપીલ અધિકારી અધિક કલેક્ટરશ્રી,(હુ.અ.) સુરેન્દ્રનગરને મોરબલાર અપીલ કરી શકશો.

આપનો વિશ્વાસુ,

જાહેર માહિતી અધિકારી,
અધિક કલેક્ટર કચેરી,
પુરવઠા અભ્યારણ્ય,(સ.કે.)
સર્વે ભુવન,સુરેન્દ્રનગર.
ટેલીફોન નં.૨૮૦૩૨૨૦

નકલ સાદર ર.ક.ન.
સેટેલાઈટ કનિંગ્રાર નવા જમીન કબજા નિયામકશ્રી,ગુ.રા. ગાંધીનગર.
આપના તા.૧૦/૧૨/૦૮ ના પત્ર અન્વયે જાણ કરાઈ.

Annexure-5

[Salt experts' Committee Report]

PERSONNEL OF THE COMMITTEE

P. A. Narielwala	Chairman.
K. L. Mondgill	Member.
M. D. Mithal	Member.
Shiv Charan Das	Member.
B. Shah	Secretary.

CONTENTS

Chapter	Description	
I	Introduction	1—5
II	Occurrence, production and uses of salt	6—10
III	Technology of salt manufacture	11—26
IV	Factors affecting production of solar salt	27—34
V	Manufacture of salt in India	35—48
VI	Sambhar lake	49—82
VII	Didwana	83—96
VIII	Pachbadra	97—105
IX	Kharaghoda	106—130
X	Other inland sources	131—140
XI	Mandi mines—rock salt	141—155
XII	Kathiawad and Kutch	156—169
XIII	Bombay	170—195
XIV	Travancore	196—212
XV	Madras	213—261
XVI	Orissa	262—284
XVII	West Bengal	285—298
XVIII	Recovery of by-products	299—309
XIX	Production, distribution and consumption of salt in India	310—344
XX	Model factories and research stations	345—359
XXI	Standardization and control of quality	360—366
XXII	Salt administration	367—387

APPENDICES

A. Questionnaire . . . . . 388—390

B, 1. Mutual solubilities of sodium carbonate (Na_2CO_3) and sodium chloride (NaCl) in 100 parts of solution (aqueous) at different temperatures. 391

2. Mutual solubilities of magnesium chloride ($MgCl_2$) and sodium chloride (NaCl) in 100 parts of solution (aqueous) at different temperatures. 392

3. Mutual solubilities of sodium chloride (NaCl) and potassium chloride (KCl) in 100 parts of solution (aqueous) at different temperatures. 393

4. Mutual solubilities of sodium chloride (NaCl) and sodium sulphate (Na_2SO_4) in 100 parts of water (H_2O) at different temperatures. 394—395

APPENDICES—*contd.*

		Pages
C.	Draft of the Indian Standards Institution for edible common salt . .	396—400
D.	Budgetary provision of payments to Indian States for 1949-50 on account of royalty and compensation.	401—402
E.	Comparative statement of terms and conditions of license in different states.	403—424
F.	Press note	425
G.	List of salt associations	426
BIBLIOGRAPHY		427—428
JOURNALS		429

CHAPTER I

INTRODUCTION

1. Appointment of the Committee.

1.1 The Salt Experts' Committee was constituted by the Government of India in Resolution No. Salt 18(1)I&S/48, dated the 15th April 1948, with the following personnel:

Sri P. A. Narielwala	Tata Industries Ltd.	*Chairman*
Dr. K. L. Moudgill	Director of Research, Travancore (now Deputy Director, Indian Standards Institution, Delhi).	*Member*
Sri M. D. Mithal	Director, Irrigation, Central Water-power, Irrigation and Navigation Commission, New Delhi (now Chief Engineer, Irrigation, Rajasthan).	*Member*
Shri Shiv Charan Das	Salt Controller, Government of India (since retired, Collector of Central Excise).	*Member*
Dr. B. Shah	Assistant Development Officer, Directorate General of Industries and Supplies (now Assistant Salt Controller).	*Secretary.*

2. Terms of Reference.

2.1 The Committee was set up in order to advise Government on the measures necessary to place the Salt Industry in India on a sound footing. The terms of reference were:

(i) to examine the existing methods of salt production in Government and private-owned salt works, and to make recommendations as to what steps should be taken to increase production, to improve quality and reduce costs; where possible to give an estimate of the costs involved in increasing production and improving quality;

(ii) to indicate the areas in which new salt works may be established with advantage and the technical standards which should be prescribed for these works;

(iii) to examine and report on the best method of enforcing minimum standards of quality of salt offered for sale and methods to prevent wasteful production of salt below such quality;

(iv) to report on the necessity and/or usefulness of model factories to guide production and to give concrete proposals for their establishment;

(v) to report on the character and extent of the technical assistance and supervision which must be provided to private salt works to enable them to increase the quantity and improve the quality of production. Should Government itself maintain a permanent technical staff for this purpose; if so, what should be the qualifications and experience of such staff;

(vi) to report on the desirability and possibility of establishing whether under state control or otherwise, modern installations for the production of salt otherwise than by solar evaporation, particularly for the manufacture of high quality edible salt, salt for industrial use and by-products of salt. For this purpose an assessment should be made of the industrial requirements of salt and

the proportion of such requirements which the consuming industries can economically buy from outside sources.

2.2 Apart from these terms of reference, the Committee were consulted from time to time by the Salt Controller, Government of India, on various matters connected with salt and its by-products. These points were separately attended to by the Committee and the more important ones have been incorporated in the report.

3. Previous Enquiries.

3.1 In 1928, the Taxation Enquiry Committee of the Government of India reported that if India could be made self-sufficient in salt by the granting of a purely temporary advantage to the local manufacturers, it would be a desirable end to achieve and they recommended that an enquiry should be made into this matter by the Tariff Board. The recommendation was examined by the Central Board of Revenue who, however, came to the extraordinary conclusion that, on the evidence available, a reasonable probability that India could be made self-supporting in salt could not be regarded as established.

3.2 About the same time, *i.e.*, in 1926, almost simultaneous efforts were made both in Kathiawad and Karachi to set up salt works in order to produce good white salt that would be acceptable to the Bengal market which then entirely depended upon foreign sources. When the shipments of salt from Kathiawad and Karachi began to be accepted in Calcutta, the importers of foreign salt made a determined bid to thwart the existence of the new salt factories by cutting down prices to an unremunerative level. The Indian factories had to struggle for their existence and when they found it impossible to continue to manufacture salt against this onslaught they appealed to the Government of India for protection. In 1929, Government referred the case for protection to the Tariff Board who, after a detailed enquiry, recommended that Tariff protection should be granted to the Indian Industry. The Board also expressed their conviction that fine, white crushed salt of the purity demanded by Bengal could be produced in India in sufficient quantities and at a reasonable price. They, therefore, recommended that the Government of India should undertake a thorough enquiry into the potentialities of the various salt sources in India, particularly with a view to determining how soon the country could be made independent of foreign imports.

3.3 The recommendation of the Tariff Board led to the appointment of the Salt Survey Committee in 1930, with Sir Chunilal V. Mehta as Chairman. This Committee confined its enquiry to the salt works of Bombay, Sind, Kathiawad and Rajputana only. It came to the conclusion that India had all the facilities for manufacturing salt of first class quality and becoming self-sufficient within a reasonable period of time, provided adequate assistance and protection were granted to the industry. Government of India thereupon accepted the recommendations of the Tariff Board and levied a protective duty of Rs. 7-10-6 per ton (Re. 0-4-6 per maund) on imports of all foreign salt. During the period of protection, private enterprise in India made a notable effort to increase the salt production in the country, particularly in Kathiawad and Kutch, where new salt works were established, helping considerably to reduce the imports of foreign salt.

3.4 Since 1930, except for departmental surveys and local investigations in Bengal and Orissa no exhaustive enquiry has been held on the development and growth of the Indian Salt Industry as a whole or of the causes which have hitherto prevented the country from becoming completely self-sufficient.

3.5 In 1946, Shri Shiv Charan Das was appointed Salt Adviser, Government of India, and after visiting the important salt works in the country he submitted a report to the Central Board of Revenue, suggesting ways and means for the

expansion and the control of the salt industry. Very soon after India achieved independence, shortage of salt was noticed in various parts of the country. Government set up an Inter-Departmental Committee under the chairmanship of Mr. H. M. Patel, then the Cabinet Secretary, to report on the measures necessary to overcome this shortage, and to recommend steps for securing a higher production and a better method of distribution in order to eliminate as far as possible the periodic complaints of shortage. This Committee submitted, within two months, a report to Government containing several short term proposals to overcome the shortage of salt. It also came to the conclusion that the Indian salt industry needed a closer examination of its production and quality, and recommended the setting up of an Experts' Committee to go into these questions more thoroughly and in all its aspects. The Government of India accepted the recommendation of the Patel Committee which led to the appointment of our Committee.

4. Enquiry of the Salt Experts' Committee.

4.1 Our committee started work soon after its formation and we visited 25 important salt producing areas in the country, *viz.*, the Marine Salt Works, on the sea board of India, the Inland Salt works in Rajasthan and other areas, and the Rock Salt Mines in Mandi. The places visited by the Committee are noted below:

Place	State	Character of the works.
Astrang	Orissa	Marine
Adirampatnam	Madras	"
Contai	West Bengal	"
Covelong	Madras	"
Cape Comorin	Travancore	"
Ennore	Madras	"
Gokurkuda	Orissa	"
Huma	"	"
Jamnagar	Saurashtra	"
Kandla	Kutch	"
Lavanpur	Saurashtra	"
Mithapur	Kathiawad	"
Naupada	Madras	"
Porbandar	Saurashtra	"
Sumadi	Orissa	"
Surla	"	"
Tuticorin	Madras	"
Vedraeyam	"	"
Velan	Kathiawad	"
Didwana	Rajasthan	Inland
Kharaghoda	Bombay	"
Kuda	Saurashtra	"
Pachbadra	Rajasthan	"
Sambhar	"	"
Mandi	Himachal Pradesh	Mines

4.2 The visits of the Committee to the different producing centres had to depend upon the season and were arranged during the fair weather so as to coincide with their period of manufacturing operations. The labours of the Committee have in consequence taken a somewhat longer time than was originally anticipated. In view, however, of the urgency of increasing the production in the country as quickly as possible, the Committee submitted two *Interim* Reports to the Government of India, the first in June 1948, and the second in January, 1949, to enable Government to adopt immediate remedial measures where necessary. The recommendations made in these reports have been incorporated in this report and the interim reports are not reproduced in the present text.

4.3. In order to collect full and up-to-date information on the salt industry, the Committee issued a detailed questionnaire (Appendix A) to all the salt factories, the State Governments and Associations of salt manufacturers. A considerable amount of useful information has been gathered which shows

that whilst the salt production in the country has increased considerably since 1931, the industry with a few fortunate exceptions is backward in many respects, even to the point of being characterised as primitive. The Committee is constrained to observe that the poor quality of Indian salt is to some extent due to the policy followed in the past by the Government of India. Until the advent of the National Government, the salt industry was looked upon solely as a source of revenue. Stringent rules were devised to collect the revenue as effectively as possible, without any regard or consideration being paid to the quality of the salt produced. Even in Government salt works sufficient attention was not paid to improvements in the method of manufacture. Such progress and improvement as have been noticed in Government salt works or in private factories have been due to the zeal of individuals, despite the fact that incentive was lacking. If a little more attention, properly directed, had been given to these improvements, the Indian industry would have been in a better state, producing not only a superior quality of salt but enough quantity to make India self-sufficient and perhaps exporting salt instead of importing it as at present. We are glad to note that in recent months the policy has undergone a radical change and Government are now regulating the imports by integrating them to the production within the country thus preventing indiscriminate imports of large quantities which would otherwise have detrimental repercussions on the indigenous production.

4.4. We cannot emphasise too strongly the importance of achieving self-sufficiency in the supply of such an important commodity as salt. It would have been possible for undivided India to attain it almost immediately by an expanded programme of production at all the existing works. By the partitioning of the country in 1947 most of the valuable and extensive rock salt deposits in the Punjab and the marine salt works in Sind have gone to Pakistan. Nonetheless, India still possesses a number of large works and, after our visits to them, we believe that large potentialities exist at all of them for an immediate and appreciable increase in production. To bring about this increase we had recommended in June 1948 as an interim measure, the issue of a directive by Government to all the salt works in the country, whether Government or privately-owned, urging them to increase their production, in the ensuing manufacturing season, by at least 10 per cent above the maximum production reached during the three years ending 31st March 1948. We were confident that even without any special effort or extension of the existing works, an increase in production could be achieved to this extent. We are glad to record that this recommendation was immediately accepted and acted upon by Government with the result that the production for the year ending 31st March 1949 has shown a substantial increase.

4.4.1 The production of salt in the India of today (*i.e.* after the partition of the country) has increased from 12,65,000 tons (9,44,00,000 mds.) in 1930 to 16,85,000 tons (5,13,10,000 mds.) in 1947; an increase of nearly 50 per cent. This increase has taken place principally in Kathiawad, Kutch, Madras, Sambhar and Travancore. In Kathiawad and Kutch, the expansion has been phenomenal; from a bare 14,700 tons (4,00,000 mds.) it has increased to 3,17,000 tons (86,29,000 mds.). In Madras production has risen from 3,64,000 tons (99,08,000 mds.) to 6,35,000 tons (1,72,85,000 mds.). Sambhar has shown an increase from 2,00,000 tons (57,00,000 mds.) to 3,67,000 tons (1,00,00,000 mds.). Travancore, where there was hardly any production in 1930, now contributes 60,000 tons (16,33,000 mds.) annually. Even with this increase, the production has not yet caught up with the consumption in the country which also continues to increase from year to year and which at present is over 22,50,000 tons (6,12,45,000 mds.) thus showing a shortage of 3,65,000 tons (99,35,000 mds.). This gap has to be met by import of foreign salt which is regrettable and which should be stopped as early as possible. Since the consumption of salt in the country is likely to increase progressively with the increasing

population and the growing industrial and agricultural demands merely filling up this gap would not be sufficient.

5. Report.

5.1 In the preparation of this report we have kept in view the fact that the present state of the salt industry in India requires a comprehensive discussion of the technical aspects of the industry in simple language in order to give information of the conditions that prevail in different parts of India and to suggest methods within the reach of the manufacturers by which the quality and yield of salt can be improved. The report has of necessity become long and contains repetitions at places which have been advisedly allowed to remain because we feel that the reader should be in the possession of a complete and easily understandable account of each aspect of the industry. The report starts with a general discussion of the technique of salt manufacture followed by a detailed account of the conditions that prevail in the chief producing regions of India. We have attempted to give an estimate of the potentialities of production at the various centres and how best they could be utilised. We have also dealt with the costs of production and the selling prices with suggestions for reducing the cost and improving the quality. We have further indicated the manner in which the Salt Department of the Government of India should function and the help it would render the industry particularly in areas where it is urgently needed, by establishing model factories and research stations. We have discussed also the need for laying down proper standards of quality for edible salt and the stages by which these standards could be reached and enforced. A summary of our recommendations is given at the end of each chapter.

5.2 Considerable confusion arises in Indian literature on salt because figures of production are expressed sometimes in tons and at others in maunds. While the figures in tons are important from the point of view of international trade, the practice in India has been to give them in maunds, chiefly because the maund was the unit on which the duty on salt was collected. We have, therefore, adopted the practice of giving the figures in tons and their equivalents in maunds, within brackets, using the conversion factor 1 ton = 27 ·22 mds. and rounding off to the appropriate significant digit in converting from one unit to the other. In expressing the results of analyses of samples of common salt, brines, etc., we have adopted the practice of giving figures on a dry basis so that the data may be directly comparable.

6. Acknowledgements.

6.1 We gratefully acknowledge the assistance that we have derived from the available literature on salt on which we have drawn freely. In order to avoid making frequent and repeated references to the original sources in the body of the report we have listed in the Bibliography the more important publications which we have consulted and used. We also wish to thank the Government of India and the State Governments for the assistance they have rendered us during the inspection of the salt works and for the courtesy and hospitality extended to us. We wish to express our appreciation and satisfaction at the promptness with which many of our interim recommendations have been acted upon by the Government of India. This is to a large measure due to the personal interest that the Hon. Dr. Syama Prasad Mookerjee, Minister for Industry and Supply, Government of India, has taken in the work of the Committee. We place on record our gratitude to him for the encouragement and kindness we have received at his hands.

6.2 The Committee acknowledge the valuable assistance they received from salt manufacturers and their trade associations. They record with appreciation the work of Dr. B. Shah, the Secretary, who collected and placed before the Committee valuable information which was of great assistance in presenting this report.

CHAPTER IX

KHARAGHODA

1. Description.

1.1 In the Little Rann of Kutch there are two salt works, one at Kharaghoda which is about 20 miles from Viramgam and the other at Kuda in the former State of Dhrangadhra. The Kharaghoda works are known as the Pritchard Salt Works and are owned by the Government of India. They are situated on the extreme south-east edge of the Rann. The works at Kuda belong to the Dhrangadhra Chemical Works Ltd. and are at a distance of about 20 miles to the west of Kharaghoda. The Rann is a flat low lying tract of barren waste land with no vegetation or human habitation and not much above the main sea level. It is about 60 miles long and 5 to 30 miles broad. According to geological investigations, it is of comparatively recent origin and forms part of a large salt marsh covering an area of about 9,000 sq. miles which itself was at one time a part of the sea with its northern mouth at Khori Creek joining the Arabian Sea and the southern opening at Hansthal Creek in the Gulf of Kutch. During the time of Alexander the Great (325 B. C.) there was a navigable sea, where the Rann is at present situated, with a number of sea ports on its banks. The Rann which is divided by a two mile wide strip between Pipraia and Ardesar into two parts, the Great and the Little Rann, was raised to the present level by later earth movements and cut off from the sea. The frequent earthquakes occurring in Kutch and the adjoining territory have affected the Rann and caused a noticeable rise or fall in the levels at several places. A further consequence of these earth movements has been a progressive retrogression of the sea towards the west.

1.2 During the rains, the strong winds from the south-west direction force the sea water into the Rann and this together with the flood waters of the rivers Luni, Banas, Saraswati, Rupan, Phulka, Bhamban, etc. from Sind, Rajputana, Kathiawad and Kutch, cover the entire area with a large sheet of water which varies in depth from one to seven feet. Much of this water ultimately percolates into the soil, but a part of it is left behind and evaporates during the summer, giving rise to salt encrustations over a wide area. Some of the powdered salt from the encrustations is carried by the winds further inland into the catchment area of the rivers from where it is again washed back into the Rann, with the annual floods. The river waters thus carry with them an appreciable quantity of salt in solution and sandy silt. This process repeated from year to year, helps to enrich the concentration of salt in the various strata of the Rann through which the brine percolates, and ultimately reaches the subsoil where it accumulates in the form of concentrated brine.

1.3 Geology.—The geology of the Rann consists of alternating layers of silt, clay, sand, etc. contributed by the sea and the rivers. The surface layer is composed of a sandy silt, a few feet thick. Below it is a sticky bluish clay which appears to be varying in thickness up to 10 ft. and contains gypsum. It is evidently a deposit of sea mud at the time when the Rann was a part of the sea. Below this mud is a yellow or brown sandy clay, resting on strata of sand, consolidated gritty sand, etc. indicating its fresh water origin. Further below there are again layers of clay, sandy clay, sand, etc. denoting incursion and retrogression of the sea at different periods. From a study of the sections of a large number of brine wells located in Kharaghoda, Kuda and other surrounding localities, it is observed that these layers are not uniformly distributed throughout the Rann and are mostly lenticular and patchy. The total thickness of the

Rann formation is not known, but two tube wells sunk in the Kharaghoda Works for fresh water, one reaching a depth of 327 ft. and the other 229 ft. have not touched the basic rock. The brine bearing strata at Kharaghoda contain a belt of highly porous, coarse sand, interspersed with grit, and is met generally 20 to 30 ft. below the ground surface, though brine sometimes occurs at a depth of 11 ft. whilst at other times it goes as low as 40 ft. The lower periphery of the brine bearing sand is not exposed; its depth in brine wells is usually 2 to 8 ft., but a maximum of 9 ft. has been recorded. Dr. B. C. Roy of the Geological Survey of India, who visited Kharaghoda at the instance of the Government of India, in 1947-48 has drawn up a general geological profile of these wells as under:

Strata	Depth in feet
Fine fresh water silt	3 to 4
Bluish grey clay, locally known as *gulli*	5 to 10
Brown or yellow sandy clay, locally known as *pilli mati*	2 to 6
Bluish grey clay with gypsum	2 to 10
Dry sand	2 to 6
Coarse, gritty, brine bearing sand	2 to 6

Although these strata are generally horizontal they are not uniform and vary in the order of succession. Moreover, they are interspersed with other layers, known by local names such as *kkori* (ash coloured mud), *Rico* (green mud), *damad* (jet black mud), *lappi* (wet mud mixed with sand), etc. A brown or yellow clay bed with kankar nodules, locally called *marund* is also met with. According to local belief, the presence of *gulli* is considered as a good sign for obtaining high density brine and if *marund* is found before brine is met with, it is invariably taken to indicate that no brine will be found below it.

2. Manufacturing Rights

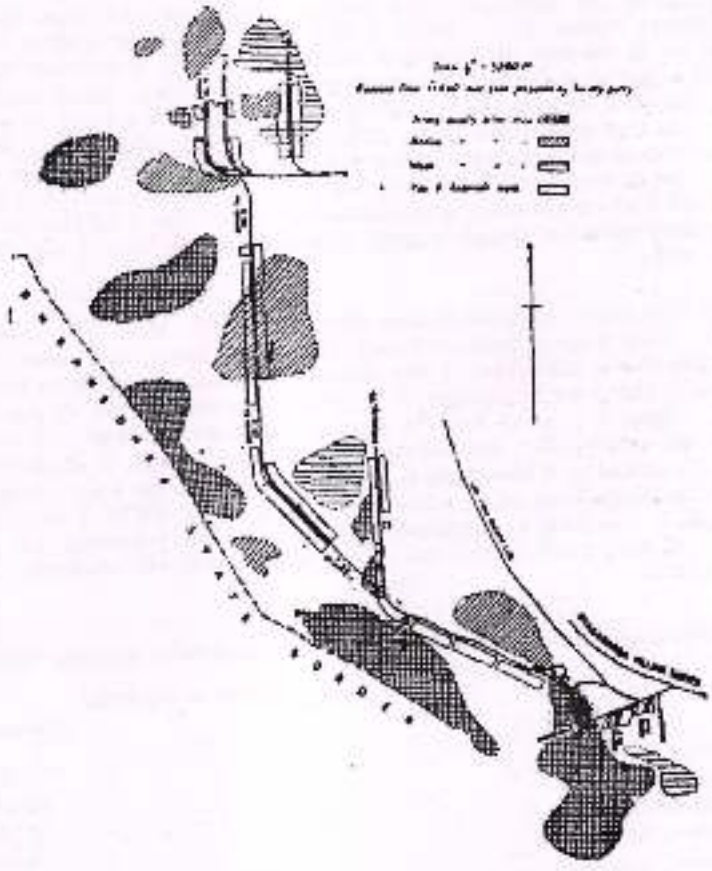
2.1 Salt has been produced in the Little Rann for a long time by a number of small States whose territories stretched over the Rann. More than a hundred years ago, as a part of the policy of the then Government of India to husband the salt resources of the country and derive revenue from salt duty, these small works were either closed down or taken over on lease and organised under direct Government auspices. Portions of the Kharaghoda salt works were originally within the territory of the former States of Patri, Jhinjhuwada, Radhanpur and the respective portions of the works which were within the territory of these States were leased to the Government of India under different agreements. The years in which these agreements were executed and the annual compensation paid to these States by the Government of India are shown below:—

Year	Name of State	Annual Compensation
1824	Patri	A cash compensation of Rs. 10,521 and about 36 tons (715 maunds) of duty free salt.
1821	Jhinjhuwada	A cash compensation of Rs. 7,788 and about 1 2·5 tons (340·5 maunds) of duty free salt.
1840	Radhanpur	A cash compensation of Rs. 11·038 and about 13 tons (350 maunds) of duty free salt.

3. Manufacturing Process.

3.1 The Kharaghoda salt works are spread over an area of 84 sq. miles of which the reservoirs cum condensers occupy 116 acres, crystallisers 393 acres and storage yards 9 acres, making a total of 518 acres. The rest of the area is a vast expanse of waste land which is available for the expansion of the works. The salt works are divided into two parts, one comprising Kharaghoda proper and the other at Udoo at a distance of about 8 miles from the Kharaghoda railway station. There is, however, no natural line of demarcation between the two sections of the Works. A number of broad gauge railway sidings are provided for both these sections and the brine wells and the pans are located on either side of the sidings. A plan of the Works is shown in Fig. 6.

Fig. 6 Plan of the Kharaghoda Salt Works



3.2 The manufacturing season commences immediately after the rains, *i.e.* about the middle of September and the crystallisation is over by the end of March when the collection, heaping and storage of salt commence and continue up to the end of May. As the surface of the Works is under water during the monsoon, the wells, channels, reservoirs and the pans get silted up and are cleaned every year at the beginning of each season by Agarias (agar = salt works), a clan of hereditary workers, to whom the pans are leased annually at the rate of one pan for at least two families. The Agarias manufacture salt on a contract basis. They work the pans themselves, providing at their own cost all

the implements and materials necessary for the purpose. They also employ extra labourers, known as *sathis*. The Agarias come mostly from Kharaghoda itself, but a few of them come for work from the neighbouring villages.

3.3 Brine is obtained from wells, which are dug 20 to 30 ft. deep and 9 ft. in diameter. The wells are generally not located near the crystallising pans, and sometimes, when a copious supply of brine cannot be tapped nearer the pan, the Agarias sink the wells even at distances of 5,000 to 7,000 ft. from the pans. There is at least one and sometimes two or more wells to a pan. A cylindrical bamboo or junglewood structure known as *kantwa*, is inserted in the well (generally up to a height of 5 ft. from the top of the well) to prevent the sides of the well from caving in, but in spite of this lining, the well collapses after a period of 4 to 5 years. When this happens or when the mouth of the well, due to periodical cleaning and wear, widens and becomes inconveniently large for lifting the brine, the well is abandoned. Brine is lifted manually by means of an earthern pot or leather bucket which is supported at one end of a locally made wooden structure known as *dhenkua*, the other end being counterpoised. This lifting is done in the early hours of the morning from 2 or 3 a.m. till 10 a.m. and again in the afternoon. The process is laborious and taxes the energy of the Agarias considerably. Brine is also lifted in a large leather vessel called *kos* which is operated by means of a rope and pulley and pulled up with the help of a pair of bullocks. No accurate data is available about the yield of the brine from the wells or the rate of its recuperation. The brine in some of the wells runs dry after a few hours of lifting operations when they have to be allowed to rest for recovery. It may take only half an hour or two to three hours or sometimes even more before the brine rises to the original level in the wells. The yield also varies within wide limits and the average is of the order of 300 to 400 gallons per hour, though a yield of 700 gallons per hour is reported for some of the wells.

3.4 The brine varies in density from 11° to 21° Be', the average being 17° Be'. The density varies not only in different areas, but also in adjacent wells and this is attributed to the variable thickness of the brine bearing strata as also to the possible dilution of brine by the subterranean seepage of fresh water. There is a belief that the Rann is connected underground with the sea which causes repeated replenishment of the brine; such a possibility is, however, discounted as Kharaghoda is too far inland from the sea. From the analysis of the Kharaghoda brine which is shown in Table XXXI it will be seen that although it is similar in composition to sea brine the proportion of magnesium chloride is very much higher and of magnesium sulphate relatively lower than in sea brine.

TABLE XXXI—COMPARATIVE COMPOSITION OF KHARAGHODA AND SEA BRINES

(Per cent on dry basis)

	Kharaghoda	Sea
Sodium chloride	70·80	77·76
Magnesium chloride	22·36	10·88
Magnesium sulphate	2·31	4·74
Calcium sulphate	2·12	3·60
Calcium carbonate	0·06	0·34
Potassium chloride	2·00	2·46
Magnesium bromide	0·35	0·22
	100·00	100·00

As the Kharaghoda brine also owes its origin to the sea, the reduction in its magnesium sulphate content and the inordinately high increase in magnesium chloride require some explanation. It has been suggested that a part of the magnesium sulphate is converted by double decomposition into calcium sulphate which separates out when the concentration of the brine rises. This is supported by the fact that thin layers of gypsum are found in the strata. Furthermore, owing to the exposure of the brine to the cold in the winter months, a part of the sulphate radical separates out as sodium sulphate and the percentage of magnesium chloride, therefore, rises. This question, however, deserves a closer study for which the analyses of representative samples from a large number of wells over a number of years would be required.

3.5 From the wells, the brine is led by gravity through kutcha earth channels into reservoirs cum condensers locally known as *gamdu*. Since the channel is no more than a trench about a foot deep, there is considerable loss of brine by percolation and collapse of its sides. This is specially so in the case of a newly made channel where much brine is lost before the channel becomes leakproof. The length of the channel depends upon the distance of the well from the condensers some of the wells are situated as far as two miles from the reservoirs and when the channels are long, they serve to raise the concentration of the brine. Whilst this would normally be considered an advantage, the long lead becomes a handicap when concentrated brine is lost by percolation. A more permanent and a better constructed channel is necessary in order to prevent the loss of high density brine. The care and attention which are paid to condensers and crystallisers are unfortunately not bestowed on the construction of suitable channels, and this should be remedied. The other alternative is to locate the pans in closer proximity to areas containing the concentrated brine.

3.6 Reservoirs cum condensers.—The reservoirs at Kharaghoda serve a double purpose; they act both as reservoirs and as condensers. Since the density of the initial brine is high separate areas for reservoirs and condensers are not necessary. There is one reservoir for every crystallising pan and it measures 60 ft. × 60 ft. × 18 in., with the floor sloping slightly towards the crystallising pans. After the rains, the reservoirs are cleared of the silt brought down by the rain water and the floor is puddled and tamped for about a week. This act of pudling and tamping is known locally as *kharavan* and is done twice and sometimes thrice to make the floor impervious to percolation of brine. The average quantity of brine that can be held in a reservoir is about 20,000 gallons if charged to a depth of 6 in. and it takes nearly a week to fill it up to this depth. Since the area of the reservoir is less than one third the area of the crystalliser it is inadequate and a part of the function of the condenser is thrown on the crystalliser. It is intended that the density of the brine in the condenser should be allowed to rise to 22°Be' and if this were done much of the calcium sulphate present in the brine would be eliminated. In actual practice, however, as the area of the condenser is not large enough, the brine is very often let into the crystallisers before it has reached this density and in consequence proper separation of calcium sulphate does not take place. For the density of brine available at Kharaghoda, which on an average may be taken as 18°Be'. the area of the reservoir should be nearly half the area of the crystallising pan.

3.7 Crystallisers—From the reservoirs the brine is fed by gravity to the crystallisers. There are 900 crystalling pans though all of them are not in use. Each pan measures 250 ft. × 80 ft. and the pans are laid parallel to the reservoir cum condenser with their length oriented in the direction of the prevailing wind. Before the brine is let in the floor of the crystallising pan is puddled and tamped in the same manner as the floor of the reservoir. It is then left to dry for a few days after which some brine is let in and allowed to evaporate to-

dryness. The thin crust of salt which is formed is puddled into the floor of the crystalliser and more brine is let in; this process is repeated till the floor has finally become hard and dry and free from cracks. If no crack develops within two days, the condensed brine from the reservoir is let into the crystalliser for further evaporation and deposition of salt. The crystallisers are filled initially to a depth of 2 to 3 inches and this level of brine is maintained above the layer of the salt all the time. The method of crystallisation followed is the multiple irrigation system. Normally speaking, the brine should be let into the pans when it has reached the density of about 23°Be', but as mentioned in the previous paragraph, it is taken soon after it has reached 20°Be', or even earlier. In the pan the density is allowed to rise upto 28°Be', when fresh brine is charged to maintain the density between 25° and 26° Be'. Ten days after the salt has started to deposit, the crust is broken and raked by a special type of wooden rake to prevent the formation of hollow or flaky crystals and to obtain the characteristic large size uniformly developed conglomerate known as *baragara* or *vadagara* meaning a big lump. The crystals are raked into ridges one day and spread on the next day and this process is continued till the salt is ready to be lifted from the pans. After one and a half months from the date of the initial feeding of brine, further supply of brine is stopped and the density is then allowed to rise upto 29° Be'. The bitterns are then drained into pits locally known as *farans* adjoining the crystallising pans, the pans are recharged with condensed brine and the whole process is repeated.

3.7.1 The collection of the salt starts towards the end of March by which time the crust reaches a thickness of 6 to 12 inches. The crystals which are agglomerates of smaller crystals are about ¼ inch. to ½ inch. in size; they are dense and hard and can stand transport for long distances without breaking up. Formerly, it was the practice to destroy salt that was considered not hard enough irrespective of its purity or appearance, but this has now been fortunately stopped. Salt is collected by shovels and piled into heaps in the crystallisers to allow the mother liquor or the bitterns to drain out into the *farans*. The yield of salt from a pan should be about 370 tons (10,000 maunds) per season, but due to various factors, the average production at present works out to only about 200 to 220 tons (5,500 to 6,000 maunds) per pan. The salt in the crystallisers is not subjected to any process of washing, but its raking and spreading every alternate day is looked upon as a process of washing. In our opinion, this can hardly be called washing and we shall discuss the question of washing in a subsequent paragraph.

3.7.2 From the preceding paragraphs it is possible to reconstruct a time table of manufacturing operations at Kharaghoda. Soon after the monsoon, i.e. by the beginning of September, and until the end of November, the cleaning and renovation of the wells, channels, reservoirs and the crystallisers is done. The renovation of the majority of the wells is actually completed before the end of September. The work of *Kharawan* or puddling of the condensers and the crystallisers is continued till the end of October when the brine is first let into the crystallisers. The first raking of the salt takes place about the middle of November and the first discharge of the bitterns is not done till the beginning of February when fresh brine is again taken for the second time into the crystallisers. By the end of March the second and final discharge of bitterns takes place and the collection of salt starts from about the beginning of April. This means that after the end of March no brine is drawn from the wells and no further concentration of the brine is carried out. The collection of salt continues up to the end of April and the whole of May is utilised for transporting it from the crystallisers into the central store.

3.8 Bitterns—The bitterns, discharged from the crystallisers twice in the season, are led through kutcha-channels into *farans* measuring 80 ft. x 80 ft. x 3 ft. In the *farans* the bitterns are allowed to rise in density to 36°Be' and then carried away by the Pioneer Magnesia Works to their factory near the Kharaghoda railway station for the recovery of the byproducts, most notably magnesium chloride and to a smaller extent magnesium sulphate and potassium chloride. We shall deal with the question of the disposal of bitterns at a greater length in later paragraphs.

3.9 When the mother liquor has been drained off, the salt is transported from the crystallisers to the central store in open broad gauge wagons for which purpose the B. B. & C. I. Railway place the requisite number of locomotives at the disposal of the Works for a period of one month. The store is situated near the railway station and the wagons are carried over two trestle bridges each of which is 251 ft. long and 24 ft. high. The store covers an area of 9 acres and has a capacity to hold 2 lakh tons (65 lakh mds.) of salt. The salt is shovelled from the wagons by manual labour to the ground below to form long heaps on either side and in between the bridges. From the store the salt is bagged and despatched to various parts of the country. A part of the store, to the length of 400 ft. on one of the bridges, is covered and is used for bagging the salt during the monsoon; the quantity that can be stored under cover is about 18,500 tons (5 lakh mds.).

4. Annual Production and Quality.

4.1 The quantity to be produced during any year is fixed by the Salt Department before the opening of the season and the manufacturing programme is drawn up accordingly. The production of salt at Kharaghoda during the years 1946-46 to 1947-48 and the number of wells and pans employed is given in Table XXXII.

Table XXXII—Production at Kharaghoda

Year	Tons	Maunds	No. of wells	No. of pans
1945-46	1,19,200	32,45,000	630	514
1946-47	1,32,750	36,11,000	766	584
1947-48	1,32,900	36,18,000	656	554

The analysis of Kharaghoda salt is shown in Table XXXIII.

Table XXXIII—Analysis of Kharaghoda Salt.

(*Per cent, on dry basis*)

Sodium chloride	96·68 to 98·60
Calcium sulphate	0·71 to 1·55
Magnesium sulphate	0·05
Magnesium chloride	0·44 to 1·13
Insolubles	0·00 to 1·42

The quality of the salt is fairly uniform and though the sodium chloride content is 96/97 per cent. the colour of the salt is not satisfactory and could be considerably improved. Also a fairly high percentage of magnesium salts are present in addition to gypsum; the latter could to a great extent be eliminated where the crystallisers fed only with brine of 23° Bé.

5. Improvements and Extensions.

5.1 The Kharaghoda Works have felt for some time that the supply of brine in the wells was gradually depleting and in support of this belief they have pointed out that (a) the depth of the wells is increasing year after year, (b) the quantity and quality of the brine is becoming weaker, (c) the old wells take much longer time to recoup and (d) the new wells are being dug more and more in the westward direction. At the Kuda Salt Works which is west of Kharaghoda there was a contrary belief that the Kharaghoda wells yielded better brine. No definite conclusions could, therefore, be drawn from the data available at the Works. The Central Excise and Salt Department were naturally exercised over this question of supply of brine and in 1943 they requested the Geological Survey of India to depute a Geologist to Kharaghoda for the purpose of locating suitable areas for supply of brine and for determining the cause of variations in the output and density of brine in the existing wells. Dr. M. R. Sahni of the Geological Survey inspected Kharaghoda during the manufacturing Season 1943-44 and made a useful report; he arranged for a topographical survey of the Little Rann to be started for collection of data. He emphasised the need for collecting proper data for a number of years. As a result of the recommendations made by Dr. Sahni, records of geological sections for new wells have been maintained since October 1945 and they show the variation in the levels at which brine is found as also in the thickness of the brine bearing strata which sometimes peter out completely, when no brine is struck.

5.2 In 1947, Rai Bahadur Shiv Charan Das who was then the Salt Adviser to the Central Board of Revenue asked the Central Water, Power, Irrigation and Navigation Commission to examine the question of augmenting the brine supply at Kharaghoda in various ways. Mr. M. D. Mithal, Director of Irrigation of the Commission, who was later appointed a Member of this Committee, was deputed to study the problem. Mr. Mithal was asked to suggest ways and means of (a) storing the surface water after the rains in a reservoir or reservoirs for the manufacture of salt, (b) protecting the condensers and crystallising pans from flooding during the rains, (c) increasing the production of salt to about 1,47,000 tons (40 lakh maunds) or more per annum, (d) effecting economy in the manufacture of salt by mechanising the process of lifting the brine (e) collecting data of brine output and the soil strata met in the wells, and (f) completing at an early date the topographical survey started by Dr. Sahni.

5.2.1 In 1947 Dr. B. C. Roy of the Geological Survey of India was also asked to examine the possible effects of the proposed railway connection between Bombay and Sind which was then under contemplation, on the brine wells of Kuda and Kharaghoda and to investigate the possibility of reclaiming the Rann for agricultural purposes. He was requested by Rai Bahadur Shiv Charan Das, to visit Kharaghoda jointly with Mr. M. D. Mithal and submit a report on the alternative possibilities of (a) constructing percolation canals leading to a central reservoir, (b) laying subterranean perforated pipelines operated from a central pumping station, (c) sinking tube wells, and (d) introducing mobile pumps for drawing brine.

5.3. Dr. Roy and Mr. Mithal visited Kharaghoda to carry out these investigations towards the end of February 1948 and we have had the benefit of studying the reports which they have individually submitted. Their conclusions are nearly identical.

5.3.1 Dr. Roy has agreed tentatively with Dr. Sahni that there might be several horizons of concentrated brine strata in the Little Rann at different depths, which could be reached by deep borings going down to 150 ft. or more. He suggested the digging of 12 exploratory borings to a depth of 100 ft. with a

view to ascertaining the nature of the strata and the yield and density of the brine that might be available at different depths. We understand that this work has already been taken in hand by the Salt Department under the supervision of the Geological Survey of India and that the locations given by Dr. Roy have been accepted for the purpose of making the trial bores. We share with Dr. Roy his apprehension that a high density brine may not be available at lower depths, but boring to these depths is necessary to obtain a correct picture of the underground resources as also the geology of the Rann.

5.3.2 Dr. Roy has classified the Kharaghoda wells into three groups, viz. high, medium and low, according to the density of brine obtained from them. The high density wells contain brine between 18° to 20° Be'; the medium density from 16° to 10° Be' and the low density between 10° to 16° Be'. The location of the three areas is shown in Figure 6. It will be seen that the source of good brine is in the west on the seaward side of the works though areas of high density brine are sometimes met with towards the landward side also. Dr. Roy considers this natural, as there is a greater chance for the brine in the eastern portion to get diluted with subsoil seepages of sweet water currents. The fact that the new wells yield a more copious supply of brine which later on deteriorates is probably due to incomplete replenishment and the closing of the pores of the brine bearing strata by the earth falling from the sides of the wells. This is further borne out by the fact that the supply of these wells improves if they are allowed to rest for a while and opened after a lapse of some years. The question of a slight deterioration in the density of the brine does not, therefore, materially affect the potentialities and production at Kharaghoda, because the density of the Kharaghoda brine is about five times higher than that of sea brine and a vast untapped area is available for further expansion. In order that time and money may not be wasted in digging wells in a haphazard fashion as at present, leading to some wells yielding dilute or no brine at all, Dr. Roy has suggested a topographical and hydrographical survey together with geophysical investigation of the entire Works area to locate sources of sub terranean brine. We strongly support this recommendation. It is possible that as a result of this survey it may become necessary to shift the existing pans and sidings to a more favourable location or at least nearer to the areas of rich brine, as the future development of the Works depends largely on the question of brine supply.

5.4 Central Reservoir—Dr. Roy and Mr. Mithal are agreed that the surface water that collects in the Rann after the rains is poor in sodium chloride. Unlike Sambhar, the soil also is too porous for any brine to be stored in a reservoir except at an enormous cost for providing an impervious floor. As no reliable information was available on the topography of the Rann, Mr. Mithal has suggested the collection of data, at a series of stations across the Rann, on the depth, velocity and discharge of water and its salt content with a view to determining at a later date, whether it would be advantageous to build a central reservoir to collect the surface flood water having a higher concentration of salt. We agree with Mr. Mithal that without a very elaborate investigation of the kind suggested by him no proposal in support of a reservoir could possibly be entertained. The chances of getting a brine of suitable concentration by such a survey are remote and the difficulties of storing it, even if it were found, are so insurmountable that we are of the opinion that this proposal may be left out of consideration altogether.

5.5 Protective Embankments.—On the question of providing a protective embankment to prevent the condensers and crystallisers from flooding, Mr. Mithal has expressed the view that there is no necessity of building embankments to protect the Works since they are not flooded in any serious manner except in years of heavy rainfall. The only flooding which he noticed was on the railway sidings which was due to strictly local causes, namely, the undulating ground below, and he has suggested the raising of the permanent way by one foot. We are in agreement with this view and would add that such reservoirs and crystallisers as lie in low lying areas and are liable to similar hazards be gradually raised so that the cost of renovating them may be reduced substantially.

5.6 Percolation Canals and Perforated Pipelines.—The suggestion of constructing percolation canals to tap concentrated brine in the strata of its occurrence was examined by Dr. Roy and was rightly held to be not feasible. The depth at which the brine horizon occurs varies from 15 to 40 ft. If the brine is to be tapped to the maximum quantity the canals would have to be dug at a uniform depth of 40 ft. and it is estimated that a net work of canals totalling 50 miles in length will have to be built if the subsoil brine resources over an area of 50 sq. miles of the Rann is to be tapped. Also as excessively porous strata would be encountered at this depth at some places, it would rule out the possibility of retaining the brine in the percolation canals. The possibility of striking sweet water currents also could not be ignored. If water is met with, it would dilute the brine considerably and any advantage that might accrue from percolation canals would be thus totally lost. The cost of construction of 50 miles of canals would be prohibitive and the maintenance of such canals by sheet piling or masonry retaining walls or stone pitching would be exacting and financially uneconomical. In view of these considerations any possibility of constructing the percolation canals of the type which have been found so successful at Sambhar have been ruled out and we concur with this view. For the same reasons, Dr. Roy has discounted the suggestion of laying perforated pipelines in the brine strata and connecting them to a central pumping station. Whilst theoretically it is possible to lay out subterranean perforated pipes there are too many practical difficulties involved and it will be found impossible to tap sufficient brine by this method efficiently and economically. In the first instance, the pipes will have to be run along the brine bearing horizon and as it occurs at various levels the pipes will have to be laid out in a zigzag fashion. Further, it will be necessary to excavate up to a depth of 40 ft. to lay the pipes if the brine at various depths is to be tapped. Such a scheme will also involve 50 miles of pipelines to be laid at an enormous capital expenditure. Besides, the perforations are likely to be chocked by running sand in spite of strainers and other devices being provided. Corrosion of the pipelines will also be a serious factor and the cost of maintenance will be very high if not prohibitive. This proposal has, therefore, been ruled out and we are in agreement with Dr. Roy.

5.7 Tube Wells and Pumps.—The only course left open to tap the brine at different spots is either through wells of the present type or through tube wells. As there is no protective wall around the wells to prevent them from flooding during the rains, the cost of reconditioning an old well or of digging a new one is about Rs. 150, but with the rise in the cost of labour it is likely to increase from year to year. Moreover, by the present method much brine is lost in lifting and its transfer to the condenser. A considerable saving in this loss can be expected if the lifting is done mechanically by means of pumps. Mr. Mithal estimates that about 800 tube wells will be required for the present production of 1,84,000 tons (50 lakh mds.) of salt. Mr. Mithal has further suggested that the tube wells be sunk in the brine horizon at a distance of 150 ft. apart and in 50 groups of 16 wells each and preferably located in the existing wells wherever

possible. While Dr. Roy is of opinion that these wells, in the first instance, may be fitted with hand pumps, Mr. Mithal has expressed the view that they should be operated mechanically by mobile pumps, driven by electricity, generated by diesel engines. We accept Mr. Mithal's recommendation and are in agreement with him that one-fifth of the total number of 800 tube wells, i.e., 160 wells may be sunk each year so that the whole work may be completed in five years. This gradual process of sinking the wells has been suggested with a view to enabling the Agarias to adjust themselves to changed conditions. As the pumps will have a fairly high delivery, the pumping from the wells will have to be done intermittently, allowing sufficient time to the wells for recuperation in between the pumpings. Mr. Mithal has, therefore, proposed that one mobile pump should provide suction for a group of 16 wells at a time and one pump should serve three groups of wells in separate shifts. The pumping will be carried out in each group for a period of 2 hours followed by a rest period of 4 hours. In this manner, while brine is being pumped from one group of wells, 2 groups would be resting thus securing a rest period of 4 hours for all the wells in each group. The pumps, however, will be in actual operation all the 24 hours. 17 pumps will be sufficient for 50 groups of wells but allowing for breakdowns three additional standby pumps may be provided making a total number of 20 pumps for the entire Works.

5.7.1 Cost—Mr. Mithal has estimated the cost of the entire installation of tube wells, pumps, electric supply, etc., at about Rs. 11 lakhs for capital works and Rs. 2 lakhs for annual recurring expenditure. The details of the estimate are shown in Table XXXIV.

TABLE XXXIV—ESTIMATE FOR PUMPS AND TUBE WELLS AT KHARAGHODA

S. No.	Item	Cost per unit	No. of units	Total cost
		Rs.		Rs.
A.	Capital expenditure—			
1.	(a) Tube wells with 3 inch strainers (5 ft. long) @ Rs. 25 per foot	125		
	(b) Reducer 5" × 3"	15		
	(c) 3" pipe about 30 ft. long @ Rs. 1-13-0 per foot	55		
	(d) Well and pipe sinking including carriage and labour	100	800	2,36,000
		295		
2.	Connecting Pipes (3") 50 × 12 × 150 ft.=90,000 ft. @ Rs. 1-13-0 per ft.		90,000	1,63,125
3.	Connecting pipes (3") 50 × 2 × 200 ft.=20,000 ft@ Rs. 3 per ft.		20,000	60,000
4.	Lead pipes 2,000 × 50 ft.=1,00,000 ft.@ Rs. 4 per ft.		1,00,000	4,00,000
5.	Sheds for housing pumps and motors	500	50	25,000
6.	One generating unit with 60 KWH Diesel engine	15,000	2 (1 spare)	30,000
7.	Pumps (3 H.P.) with electric motor, mounted on rollers	1,500	20	30,000
8.	Electric wiring switches, poles, etc.		Lump sum	50,000
9.	Miscellaneous items roads, etc.	..	..	1,05,875
	Total	..	..	11,00,000

TABLE XXXIV—contd.

S. No.	Item			Cost per unit	No of units	Total cost
				Rs.		Rs.
B.	Recurring Annual Expenditure—					
1.	Interest @ 3% on capital cost					33,000
2.	Depreciation @ 5% on capital cost					55,000
3.	Maintenance @ 3% on capital cost					33,000
	Fuel (Diesel oil) @ Re. 0·4 lbs/BHP/hr. (75 BHP for 24 hrs. a day for about 200 days in a year) $\frac{0{\cdot}4 \times 75 \times 24 \times 200}{8}$ = 18,000 gls. @ Re. 1 per gallon					18,000
5.	Lubricating oil, kerosene oil, cotton waste etc.					2,000
6.	Tools and Implements					5,000
7.	Staff:—					
		No.	Rate	Yearly amount Rs.		
	(a) Engine drivers	3 @	75 p.m.	2,700		
	(b) Cleaners	3 @	50 p.m.	1,800		
	(c) Electricians	3 @	75 p.m.	2,700		
	(d) Helpers	6 @	50 p.m.	3,600		
				10,800	Say	15,000
8.	Field labour for 8 months— 3 men per pump 3 × 16 = 48 say 50 @ 50/- p.m.					20,000
	Total running cost					1,81,000
					Say	2,00,000

For an outturn of 50 lakh maunds of salt per year cost per maund of salt extracted = 8 pies against 8 annas at present.

In the estimate we find a provision of lead pipes to the extent of 1,00,000 ft. This has been suggested with a view to preventing corrosion of the pipes. We feel that cast iron pipes will serve just as well and their cost will be considerably less. Also cast iron pipes are made in the country whilst lead for lead pipes will have to be imported. The estimate will, therefore, have to be scrutinised. The cost of lifting and conveying the brine to the reservoirs has been worked out to Rs. 1-2-1 per ton (8 pies per maund) as against Rs. 5-1-8 per ton (Re. 0-3-0 per maund) of salt incurred at present. There is thus a distinct advantage in mechanising the lifting of brine. We, however, feel that in the estimate the depreciation of Rs. 55,000 per annum is low and we should like it to be increased to at least Rs. 1·5 lakhs. Similarly we consider the provision for wages and salaries for the operation of the pumps and engines at Rs. 15,000 insufficient and in our opinion it should be doubled, if not more. On this basis the annual recurring

expenditure is more likely to be about Rs. 3 lakhs instead of Rs. 2 lakhs estimated and the cost of lifting the brine will, therefore, come to Rs. 1-11-3 per ton (1 anna per maund) of salt. Even this higher figure is highly attractive as compared with the present cost of Rs. 5-1-8 per ton (Re. 0-3-0 per maund). There will be a saving of Rs. 3-6-5 per ton (Re. 0-2-0 per maund) which for a production of 1,84,000 tons (50 lakh maunds) will work out to over Rs. 6 lakhs per annum. Thus in the course of 2 years or so, the entire capital cost on the tube well installation can be recovered from the saving in the cost of manufacture. There is another way of looking at this question. In 8.1.1 we have shown the expenditure incurred by the Agarias on digging the wells, preparing the reservoirs and crystallisers and providing implements. The initial cost annually on this account for the year 1947-48 came to Rs. 1,150 per pan when 722 pans were in use. On this basis the amount spent by the Agarias exceeded Rs. 9,00,000. Thus the cost for two seasons would far exceed the amount required for providing the tube-wells and the necessary pumping equipment.

5.8 In 3·6 we have indicated that the area of the reservoir cum condensers is only 6,400 sq. ft. and that of the crystalliser 20,000 sq. ft. As no data of the rate of evaporation during different seasons is available it is not possible to arrive at a correct estimate of the quantity of brine which evaporates daily in the reservoir and which should be replenished. Assuming that the evaporation in the reservoir and crystalliser is at the rate of 0·33 in. per day as reported by the late Kapilram Vakil the quantity evaporated will be about 1,100 gallons in the reservoir and 3,475 gallons in the crystalliser. In addition some provision should be made for the loss of brine by percolation, leakage, etc., which may be assumed at one per cent. of the total quantity of 34,000 gallons of brine impounded in the reservoir and crystalliser or 340 gallons. Thus the total reduction in volume will be of the order 5,415 gallons or say 5,400 gallons per day. As a single well on an average does not give more than 3,000 gallons per day of 9 hours, two wells will be required for replenishing this quantity of brine daily.

5.8.1 Looking to the density of brine available at Kharaghoda which is on an average 18° Be', we are of the opinion that for a crystalliser of the present size, the area of the reservoir should be about 9,600 sq. ft. This is based upon the following calculations:

(a) Area of crystalliser	20,000	sq. ft.
(b) Area of reservoir	6,400	,,
(c) Volume of 23° Be' brine in the crystalliser when filled to 3 in. depth	31,250	gallons
(d) Volume of water evaporated per day in a crystalliser of the above area assuming the rate of evaporation @ 0·33 in. per day	3,475	,,
(e) Volume of bitterns of 29·5° Be' resulting from 31250 gal. of brine at 14%	4,375	,,
(f) Number of days required to evaporate 31,250 gals. of 23° Be' brine to 4,375 gals. of bitterns of 29·5° Be'	8	,,

The quantity of 23° Be' brine which will have to be fed into the crystalliser every day will, therefore, be as under:

(i) Average daily loss by evaporation	3,475	gallons
(ii) Average daily loss of percolation at 1%	312	,,
(iii) Average daily equivalent of volume to be eliminated as bitterns 4,375 ÷ 8,	347	,,
Total	4,334	,,
(iv) Corresponding volume of 18° Be' brine	about 6,000	,,
(v) Area required to evaporate 6,000 gallons of 18° Be' brine to 23° Be' assuming the rate of evaporation to be 0·33 in. per day	9,506	sq. ft.
or say approximately	9,600	,, ,,

The rate of evaporation during the manufacturing season will, however, vary from time to time and will depend upon a number of factors, but the extent to which the evaporation is affected by these factors will be the same both for the crystalliser and the reservoir. The ratio of evaporation under these two sets of conditions will, therefore, be constant, even if the actual daily rate varies. Provided the assumption regarding loss by percolation on which this ratio is based is correct, the relative sizes of the reservoirs and the crystallisers will not require alteration to suit the variations in the daily rate of evaporation. We, therefore, recommend that the size of the reservoir be enlarged to 9,600 sq. ft. for crystallisers of 20,000 sq. ft. Should for some reason the size of the crystallisers be made larger or smaller the ratio of area between the crystalliser and reservoir should be maintained, viz. that the reservoir should be very nearly equal to half the area of the crystalliser. This ratio, however, should be verified by a number of experiments at the Works during the different periods of the manufacturing season and alteration in the size of the reservoir should be effected only on the basis of the figures obtained by such experiments.

5.8.2 A proper reservoir crystalliser ratio has also an important bearing on the quality of salt produced. If the reservoir were to be extended it would be possible to concentrate the brine in it to a degree sufficient to induce the deposition in them of gypsum to a large extent. This will increase the sodium chloride content of the salt and bring about an improvement in its quality.

5.9 It should be added that apart from acting as a condenser the reservoir has to serve as a storage for raw brine. To increase the total capacity of the reservoir we would also recommend that the depth of charge in it may be increased to meet the varying exigencies of pumping and the need for charging the crystalliser. We foresee that when the crystalliser has to be charged with fresh brine, whether after the mid-season discharge of the bitterns when the density reaches 29.5° Be' as at present or for filling up the crystalliser *de novo* after the raising of the first crop, as proposed by us in later paragraphs, the reservoir will be required to supply a large quantity of brine. This can be done only if it is charged to a greater depth, well in time for the necessary condensation to take place, to supply a total volume of 31,250 gallons of 23° Be' brine, to fill the crystalliser to the usual depth of three inches. If the revised ratio of reservoir to crystalliser is adopted and an adequate quantity of brine is made available for replenishment, the existing crystallisers will yield a larger quantity of salt per unit area.

5.10 Washery.—The quality of salt can be improved if the percentage of magnesium salts is reduced by subjecting the salt to a process of mechanical washing in a washery similar to that suggested for Sambhar. No washing tests of Kharaghoda salt have been undertaken hitherto and we suggest that such tests should be carried out in some laboratory. Since the composition of Kharaghoda salt is not materially different from that of marine salt, we are confident that washing will considerably improve the colour and quality of the salt, but in view of the preference of the public for large size crystals which are a characteristic feature of Kharaghoda salt, washing trials should be first conducted to determine whether the size of the crystals is altered in any serious manner. In view of the experience of two bore wells sunk in Kharaghoda, there is no likelihood of shortage of fresh water supply. One of these wells is reported to yield 6,000 gallons of water per minute and ample water should be available for the washing of salt if a washery is decided to be established.

5.11 Increase in Production.

5.11.1 During our visit to the Works in May 1948, we noticed that a number of pans had been kept idle; even in the pans that were in use the manufacturing operations had closed by the middle of May. There is a belief at Kharaghoda

that after the 15th of May it is not feasible to continue production, because of—

(a) the trying working conditions due to excessive summer heat,

(b) the likely shortage of brine supply in the wells,

(c) the fear of heavy sand-storms which might affect the quality of salt by deposition of sand, and

(d) the bottleneck in internal haulage.

We did not consider that the above reasons justified the stoppage of the manufacturing operations at a period which is otherwise the most favourable for salt manufacture. It is our considered opinion that production at Kharaghoda can be increased very considerably by utilising all the available pans each year, as also by extending the manufacturing season till the middle, if not, the end of June. It is a normal practice in all salt works to continue manufacturing operations till the break of the monsoon. As the monsoon does not break in Kharaghoda till the beginning of July we cannot stress too strongly the need to adopt at these Works the practice followed in all other salt works. This practice is followed even in Government salt works at Sambhar, Didwana and Pachbadra and it should be the aim of the Kharaghoda Works to overcome the inherent difficulties rather than to take the line of least resistance.

5.11.2 We recognise the inconvenience caused to the labourers during the periods of excessive summer heat, but the conditions are no worse than those in other works where the hours are so adjusted as to allow a recess during the hottest part of the day. It should be possible for Kharaghoda to adopt the same practice and avoid working between the hours of noon and 3 P.M.

5.11.3 In view of what has been stated in earlier paragraphs regarding geological and other observations, we do not share the fear of the Works that the brine in all the wells will run dry during the summer months and thus interfere with the manufacturing operations. During our visit many of the wells were still full of brine and we have no reason to believe that adequate supplies will not be available during the prolonged manufacturing season if the wells are suitably located.

5.11.4 We appreciate the difficulties of working when the dust-storms occur. On some days it may not be possible to work when a dust-storm is blowing continuously and makes working conditions intolerable, but we consider that on most days it should be possible to conduct normal operations. No records are available, as far as we are aware, of the number of days on which the dust-storms blow or of their intensity or peak hours. It was mentioned to us that these storms usually blow between 12 noon and 4 P.M. and this is the very period which we ourselves have suggested for recess, when the work may be suspended. The belief that the quality of the salt would deteriorate considerably because of the dust that settles on it is considerably exaggerated. It is not an uncommon sight to find at all works in India a layer of dust on salt heaps lying in the open. The quantity that might be affected will be less than 1 per cent of the total production and the dust covered layer might well be rejected without causing any serious loss.

5.11.5 With regard to the haulage difficulty, the present system, as explained before, is to confine the haulage and storage of salt to a period of only one month (about the middle of April to the middle of May) when the B.B. & C.I. Railway supply locomotives for haulage. It is this limitation that creates the bottleneck and it can be remedied by arranging with the Transport Ministry for the loan of locomotives for a longer period, now that the general transport situation has eased considerably.

5.11.6 In our Interim Report we had recommended an immediate increase in production at Kharaghoda to about 1,47,000 tons (40 lakh maunds) by bringing a larger number of pans into use, extending the manufacturing season, and making a trial of collecting the salt from the crystallisers twice during the season instead of once, the first crop being collected early in March and the second by the end of May. We are glad to note that in the manufacturing season 1948-49 the production actually increased to about 1,84,000 tons (50 lakh mds.) by bringing 722 pans into use as against 554 in the previous year. Our recommendations for extending the manufacturing season and collecting two crops were, however, not acted upon by the Works for a number of reasons which are briefly summarised below:

(a) If two crops are raised, the salt crystals will not have had the time to mature and will not be appreciated in the market.

(b) The beds of the pans would require extensive repairs after the first crop, thus causing interruption in the manufacture.

(c) If the first crop is stored on the sidings it would suffer wastage and would get spoiled by duststorms. The extra labour required for heaping and storage would not be available, except during the limited period for which it is at present employed.

(d) The proposal to give a long recess during the summer heat would reduce the number of working hours and prolong the storage operations.

(e) The Agarias would protest against the raising of two crops as they might fear excessive wastage and rejection.

(f) The labourers would not agree to stay on as they would wish to get back to their homes before the rains set in.

(g) The wagons would depreciate much more if they were employed over a longer period.

(h) The railway sidings, high banks and the trestle bridges would not be ready to receive the salt earlier than the month of May.

(j) There would be extra expenditure on account of additional staff such as pointsmen, flagmen, mechanics, drivers in charge, Station Master, etc.

5.11.7 Some of these reasons advanced are patently unconvincing and border on the ridiculous. For instance, the argument that the rolling stock which at present lies idle, for a good part of the year, would suffer a greater depreciation, not commensurate with the service it would render, by merely extending its period of utility each year is frivolous. Likewise, the trifling expenditure on account of additional railway staff would be negligible compared with the very much larger output that we visualise; in fact the incidence of cost per maund of salt will be lower. We also fail to appreciate that the railway sidings, trestle bridges, etc. could not be got ready before the beginning of May. The monsoon ceases by the end of August and if all the other operations, *viz.* cleaning and renovation of the wells, reservoirs, crystallisers, etc. could be started at the beginning of September, it should be equally possible to start the cleaning and renovation of the sidings and bridges also about the same time and complete them by the middle of January or the beginning of February at the latest.

5.11.8 The argument that by raising two crops the bed of the crystallisers would suffer damage and require extensive repairs is utterly unjustified. The salt works of Kathiawad and Kutch harvest more than one crop in a season and we do not know of any extensive repairs being carried out at any of these works after the removal of each crop. It is true that the floor of the pans has to be levelled after harvesting a crop, but this does not involve the thorough puddling and tamping of the kind which is done only once a year at all the works at the

commencement of the season. We also do not appreciate the force of the argument that the salt crystals will not have time to "mature" if two crops are raised. Provided care is taken to let the brine into the crystallisers at 23° Be' and the present practice of raking the salt on alternate days is continued, the crystals will have the same opportunity to set and "mature" as they do at present and the resulting salt will not be inferior either in chemical composition or in the compactness of the crystals. We had not contemplated at any time the necessity to store the salt in heaps along the sidings. In fact our intention was to see that the salt was moved to the central store as early as possible and this would not expose it to any wastage on account of rainfall or by exposure to dust-storms. We recognise that the Agarias and the labour being steeped in tradition and conservative methods of working might show some hesitation in adjusting themselves to any new proposal even if it is to their own ultimate advantage. But the solution of this problem should not be beyond the supervisory staff at Kharaghoda. During the discussions that we have had with private parties at Kharaghoda (not Agarias) we found them anxious to take up the production of salt as licensees and to carry out the manufacturing operations on the lines we have suggested. This is well known to the Agarias and it is extremely unlikely that they would push their opposition to this proposal to the point of being displaced from their traditional occupation. The difficulties in regard to finding the necessary labour are not an uncommon feature of any proposition involving an extension of production. It is up to the supervisory staff to draw up a schedule for proper staggering of the labour so as to avoid excessive work during some periods and comparative idleness during others.

5.11.9 We are convinced that if an effort were made, it should be possible to carry out our recommendations at least as an experiment to begin with. We do not suggest that the whole of the Works should be brought into this schedule of production of two crops at once, but it should be possible to make a start in a small section of the Works as an experimental measure and, if necessary, on a departmental basis or with the help of private agencies to prove the feasibility of our proposal. We, therefore, reiterate the recommendations we had made in our Interim Report and would emphasise that the experiment be carried out during the next manufacturing season.

5.12 Stores.—In the event of an increase in production at Kharaghoda, the capacity of the stores will not be sufficient and we have received from the Works two proposals for increasing the storage capacity:

(a) to demolish the existing closed store and replace it by a larger one covering both the trestle bridges and long enough to accommodate a full rake of eighteen wagons. At present in the space adjoining the closed stores and below the second trestle bridge, no salt can be stored as the roof of the closed store slopes towards it and during the rains some of the salt stored in this open portion may be washed away. We, however, see no necessity to demolish the existing closed store and suggest instead that a similar closed store be erected over the second trestle bridge. The existing closed store can accommodate only 17 wagons at present while a rake normally contains 18 wagons. The last wagon has, therefore, to be uncoupled and hand shunted to the open store. The extension in length of the store's building may be carried out so as to permit all the 18 wagons being handled under cover. By this extension, about 3700 tons (1 lakh mds.) more salt can be stored under cover;

(b) to extend the width of the store to 223 ft. by shifting the railway sidings on either side. At present the railway sidings are not equidistant from each of the corresponding trestle bridges and by shifting the sidings by 12 ft. on one side and 21 ft. on the other a uniform increase in the width of the stores is

sought to be brought about. By doing this, the Works expect the capacity of the open stores to be increased by about 37,000 tons (10 lakh mds.). For any further increase in the capacity, either a third trestle bridge parallel to and of the same length as the existing two bridges or increasing the length of the existing bridges has been proposed. In our opinion, the modifications proposed are not as simple as they appear and will involve an expenditure which will not be proportionate to the advantage that is likely to accrue. The shifting of the sidings may mean shifting of all the tracks in the marshalling yard. The present method of storage involves carrying the salt up a ramp to the maximum height of the heap. The wagons and locomotives which form over 75 per cent of the total weight are a dead weight which has to be carried unnecessarily each time to the full height of the ramp. This method of storing may have to give place to a more economical method. The possibility of using belt conveyors running along the length of the rake for raising the salt to the required height should be investigated. This would anyhow be indispensable if a system of washing the salt is undertaken. The present method also involves an excessive expenditure of labour for spreading out the salt on a base which is considerably wider than the normal angle of repose of salt would allow. To increase the width of the base, as is proposed by the Works, would further add to this labour cost and prolong the spreading out operations. We are, therefore, not in favour of this proposal but we support instead the proposal to extend the present trestle bridges. The advantages gained thereby will be more commensurate with the expenditure involved. No estimate of the cost of these extensions was submitted and we recommend that estimates be called for on the basis of our proposals.

5.13 Workshop.—If the recommendations for the installation of tube wells, pumps, washery, etc. are accepted by Government, it will become necessary to provide a well equipped workshop at Kharaghoda to maintain and repair the mechanical equipment. At present a small workshop is in existance at the Works for the repairs and maintenance of the wagons and the permanent way and this workshop will have to be extended and improved considerably. As we are unable to anticipate the extent and the stages in which these proposals will be implemented, we are not able to give a forecast of the likely expenditure on this account. We, therefore, recommend that estimates for equipping and extending the existing Workshop be obtained as a necessary part of implementing the various recommendations.

6. Staff and Organisation.

6.1 Present Staff.—The organisation at Kharaghoda for the management of the Works consists of

1 Assistant Salt Controller,

1 Accountant,

21 clerical staff·

for the field operations and for the distribution of salt there are

1 Superintendent,

1 Deputy Superintendent,

3 Inspectors,

1 Surveyor, and

the necessary subordinate staff.

6.1.1 The Assistant Salt Controller is in charge and exercises general supervision over the entire Works. At the beginning of each season his principal duty is to allocate the pans to the Agarias who are required to sign an agreement of lease under which they bind themselves to comply with certain terms and conditions and agreeing to sell the salt produced by them at a certain fixed rate. The field staff guide the Agarias and generally supervise the following operations—

(a) preparation of the wells, reservoirs and pans,

(b) charging of brine of proper density,

(c) removal of bitterns,

(d) rejection of such salt as is considered dirty or inferior in quality, and

(e) loading of wagons and haulage to the central stores.

6.2 Additional Staff.—For Works of this dimension there is no technical staff. Neither a Chemist nor an Engineer is provided to control the operations or to look after the proper maintenance of the Works. We strongly recommend that a qualified chemist be appointed and provision be made for establishing a laboratory for carrying out routine chemical analyses of the brine and the salt produced at the Works. To enable the Chemist to carry out field experiments, one or two sets of reservoirs and crystallisers should be placed at his disposal. Appointments of one civil and one mechanical and electrical engineer should also be made. The civil engineer should be entrusted with the location of sites for tube wells, their construction and maintenance and the maintenance of the railway sidings. The mechanical and electrical engineer should be in charge of the workshop, power house, the mechanical equipment and the maintenance of the rolling stock. We also recommend that the Superintendent and the Deputy Superintendent be technically qualified, i.e., they should have basic technical qualifications either in Chemistry or Engineering. We suggest that when additional staff is appointed to meet the requirements of expansion or when filling up vacancies men with technical qualifications should be appointed. There should be two separate branches of accounts as proposed for Sambhar; one to look after the normal routine accounts and the other the costing section.

6.3 Labour.—As one set of reservoir and pan is allotted at present to two families of Agarias it is computed by the Works that about ten persons work on each set. In addition, the Agarias engage a *sathi* for each pan. In other words, about 11 persons work on a pan and a reservoir. As 500 to 600 pans are in use annually nearly 5,500 to 6,600 persons thus work on salt manufacture at Kharaghoda. When the number of pans is increased this number will go up correspondingly. Besides, at the time of storage of salt, additional labour is employed for loading and unloading the wagons. This labour is employed by Government and the payment made to it is deducted from the final payment made to the Agarias. Often Government share a part of this charge for giving relief to the Agarias. The bagging of salt for despatch to the markets is arranged by Government on a contract basis for which additional labour is engaged. For the production at Kharaghoda, the number of men engaged in salt manufacture is enormously high. A considerable saving in the labour cost can be brought about by mechanising the lifting of brine. In an earlier paragraph we have shown the saving in lifting cost by the installation of tube wells. Further saving in labour can be effected by installing mechanical bagging equipment and introducing belt conveyors for the storing of the salt. During the rainy season most of the Agarias engage themselves in agriculture and this migration is used as an argument for not keeping the Works in operation till the break of the monsoon. If some of the processes are mechanised, the number of Agarias can be reduced and some of them can be spared for agriculture without unduly interfering with the operation at the Works. In this

connection, a comparison of the labour employed at Sambhar, where also a reduction is possible by mechanisation, will not be out of place. For a production of about 8,67,000 tons (100 lakh mds.) at Sambhar the number of labourers is only about 3,000 whereas at Kharaghoda for half the production the labour is more than double. The need for reducing the labour strength at Kharaghoda cannot, therefore, be too strongly emphasised.

7. Capital Block.

7.1 The capital block of the Works as assessed on the 30th June 1947 is about *Rs. 21.81 lakhs*. The main items of the assets are as under:

	Rs.
(a) Land and buildings	54,100
(b) Water pipes	1,53,600
(c) Bridges and platforms	12,14,700
(d) Weigh bridges	14,900
(e) Railway sidings	6,13,000
(f) Salt wagons	1,30,700
	21,81,000

This figure, we understand, has been arrived at without providing any depreciation of the capital equipment since its inception. If the depreciated value were to be taken the net cost of the capital block today would be very much less. A careful itemised valuation of the total assets of the works should be carried out as suggested in the case of Sambhar.

8. Cost of Production.

8.1 Salt is purchased from the Agarias at a price which is fixed at the beginning of each manufacturing season and the system is very similar to that at *Didwana* and Pachbadra. This rate does not include a charge for the loading and unloading of salt at the central stores. Before the War the rate paid was Rs. 3-6-5 per ton (Re. 0-2-0 per maund) and was increased on 1st April 1946 to Rs. 6-12-10 per ton (Re. 0-4-0 per maund) and on 1st April 1948 to Rs. 10-3-8 per ton (Re. 0-6-0 per maund). As soon as the storage operations are over, the quantity of salt stored by each Agaria is credited to his account and payment is made to him after taking into consideration the following debits—

(a) *tacavi* advances if any. Formerly the Agarias received these advances in two instalments during the manufacturing season; now advances are made by their own Co-operative society.

(b) the share of the Agarias at the rate of Re. 0-9-6 per wagon on account of loading. The charge for loading a wagon has been fixed at Re. 0-14-0 of which Re. 0-9-6 is payable by Agarias and Re. 0-4-6 by Government; and

(c) house rent and land assessment in respect of arable land, if any, leased for cultivation.

The entire amount, even after these deductions, is generally not paid and a certain portion is held back so that the Agarias come to work in the succeeding manufacturing season.

8.1.1 We show in Table XXXV a comparative statement of expenditure incurred by the Agarias in the manufacture of salt in the pre-war year 1938-39 and in 1947-48:

TABLE XXXV.—EXPENDITURE (PER PAN) INCURRED BY AGARIAS

For average production of 220 tons (6000 mds.) of salt per pan	Manufacturing season			
	1938-39		1947-48	
	Rs.	Rs.	Rs.	Rs.
(a) Lifting of brine		158·5		938·0
(i) cost of digging well and providing *kanawa* (casing)	27·0		100·0	
(ii) cost of *mandan*, counterpoised wooden beam and other accessories	10·0		40·0	
(iii) cost of earthen pots, ropes and earthen pipes	7·5		30·0	
(iv) cost of *kos* (leather vessel) and iron rings	12·0		32·0	
(v) cost of a pair of bullocks	42·0		310·0	
(vi) cost of fodder, etc., for the bullocks	60·0		420·0	
(b) Preparation of channels, reservoirs, pans, *farans*		42·0		168·0
(i) cost of cleaning the channels	12·0		48·0	
(ii) cost of cleaning the pans	10·0		48·0	
(iii) cost of *kharwan*	10·0		48·0	
(iv) cost of making reservoir	4·0		8·0	
(v) cost of making *farans*	6·0		14·0	
(c) Cost of implements		11·5		36·0
(i) spade, rake, shovel, baskets, etc.	11·5		36·0	
(d) Labour charges at pans		80·0		302·5
(i) feeding the pans with brine	8·0		0·0	
(ii) ridging of salt	6·0		34·0	
(iii) heaping of salt	26·0		78·0	
(iv) wages of a *sathi*	20·0		75·0	
(v) charges of a *sathi*	20·0		115·5	
(e) Loading into wagons		8·0		25·5
(f) Temporary Huts		8·0		24·0
(g) Interest paid to the co-operative societies		0·0		30·0
(h) Miscellaneous charges		5·0		32·0
TOTAL		313·0		1,554·0

For the year 1938-39 the price paid to the Agarias for salt was Rs. 3-6-5 ton (Re. 0-2-0 per md.) and their realisation from an average production 220 tons (8,000 mds.) per pan was Rs. 750. The nett return per pan w was shared between two families of Agarias was Rs. 437 giving each fa Rs. 218-5. For the season 1947-48 the rate paid was Rs. 2,250 per p (Re. 0-6-0 per md.) which yielded to the Agarias a sum of Rs. 2,250 per pa of 220 tons (6,000 mds.) of salt. The nett return per pan which was share between two families of Agarias was Rs. 696 or Rs. 348 per family. Economica ly the Agaria is, therefore, much worse off today than before the War. Thoug he receives a rate which is 300 percent higher than before the War, his net earning has increased only from Rs. 218-5 to Rs. 348 or about 60 percent. W consider that this question of payment to the Agarias needs to be closel examined so that they may receive adequate relief and their economic condition may improve.

8.2 The B. B. & C. I. Railway who haul the salt to the central store s paid for the haulage and the hire of the locomotives. Till December 1943, th rate charged by the Railway was Re. 0-10-0 per ton (4·5 pies per md.), bu when the salt wagons were purchased by the Works, this charge was reduce to Re. 0-4-9 per ton (2.1 pies per md.). In addition to this charge a furthe payment at certain fixed rates is made to the Railway for the services the render in looking after the rolling stock.

8.2.1 Besides these payments there are other items of cost such as main tenance and depreciation of buildings, sidings, weigh-bridges and trestle bridges supervision, overheads and rent.

8.3 We have reconstructed under different heads the cost per ton (27½ mds.) of salt for the year 1947-48 in Table XXXVI.

TABLE XXXVI.—COST OF PRODUCTION AT KHARAGHODA

	Per ton Rs.	a.	p.
(a) Labour and manufacturing cost including loading and unloading	10	3	3
(b) Haulage to the stores (paid to the Railway)	0	10	8
(c) Maintenance and repairs	0	12	8
(d) Supervision	0	9	5
(e) Depreciation	0	4	11
(f) Interest	0	11	4
(g) Rent	0	0	12
(h) Overheads	0	0	10
(j) Miscellaneous	0	0	4
TOTAL	13	3	7
or Rs.	0	7	10 per md.

It will be seen that the cost of manufacture at Kharaghoda is higher than at other Government works. This is understandable, considering the extensive preliminary operations that are carried out by the Agarias at the commencement of the season and the method adopted by them for lifting the brine. The depreciation on the capital investment of Rs. 21·81 lakhs at Rs. 0·81 per ton (2 pies per md.) is a little over one percent. This is very low for any salt works and this practice should give place to one of charging depreciation at the normal rate allowed under the Indian Income-tax Act. Had such a provision been made in the past, a considerable reserve fund would have been created which could have been spent usefully on the improvement of the works.

9. Sales and Distribution.

9.1 The selling price of Kharaghoda salt upto 15-4-1947 was Rs. 9·77 per ton (Re. 0-5-9 per md.), when it was increased to Rs. 10·20 per ton (Re. 0-6-0 per md.). This price has been further increased since May 1948 to Rs. 16-2-7 per

ton (Re. 0-9-6 per md.) owing to the increase in payments made to the Agarias. To this price a cess of Rs. 5-95 per ton (Re. 0-2-6 per md.) is to be added which brings the total price to Rs. 21-4-3 per ton (Re. 0-12-6 per md.) in bulk ex-Works. At this price no profit is made and our comments on this practice have already been made in the Chapter on Sambhar which are applicable to Kharaghoda and all Government salt works.

9.2 From Kharaghoda salt works the salt is distributed in three different ways: (a) 50 percent through registered dealers, (b) 33 percent under direct requisition by district nominees and (c) the remainder 17 percent to indents received from the Government salt agents, Messrs. Nawrojee Pestonjee & Co. who distribute the salt to about 30 Government Salt Depots situated at the principal railway stations of Gujerat. There is not much difference between the distribution through the registered dealers and by direct requisitioning by district nominees as in both cases salt is despatched by the registered dealers who charge a commission of Rs. 1-4-5 per ton (9 pies per md.) over and above the issue price fixed by Government. This method of selling is different from the method in vogue at Sambhar where the registered dealers are required to sell their entire quota to the district nominees, but the latter have nonetheless to place their indents through these registered dealers. As in Sambhar, the bags are supplied by the registered dealers, but the bagging is done departmentally by the Works through a contractor who charges Rs. 1-2-2 per ton (8 pies per md.) to the buyer for the cost of filling, sewing and loading the bags.

9.2.1 There are 52 registered salt dealers at Kharaghoda of whom 30 have formed themselves into a Limited Company under the name of "Kharaghoda Salt Dealers Ltd." who have about 90 percent of the salt sales in their hands. Previously, before the formation of the Limited Company these registered dealers worked in open competition, but since the movement of salt is zonalised they are being given a quota based on their past performances. Messrs. Nowrojee Pestonjee & Co. hold a controlling interest in this combine of registered dealers and have practically a monopoly for the distribution of a major production of Kharaghoda salt. Grant of monopoly to a single firm naturally leads to a certain amount of criticism from the public. An indenting system which would allow a large number of buyers to purchase the salt would have a more beneficial effect on the price of salt in the markets. The only caution to be exercised is to see that the salt does not go beyond the zone fixed for Kharaghoda and that the buyers are *bona fide* traders.

9.3 In the case of salt which is sold through Government Depots the salt agents get a commission of Rs. 2-8-10 per ton (Re. 0-1-6 per maund). This commission was increased in 1933 from Rs. 1-4-5 per ton (9 pies per maund) to Rs. 1-11-3 per ton (Re. 0-1-0 per md.) and again in 1947 to the present rate of Rs. 2-8-10 per ton (Re. 0-1-6 per maund). The selling price of salt at the Agencies is fixed by Government taking into account the issue price of salt, the cost of bags, railway freight and commission to the agents. The minimum quantity which is sold at the Depots is a bag load of 3 maunds. The higher commission given to the agents as compared with the registered dealers is to enable them to meet the cost of maintaining the godown and the establishment at different places. The quotas for the depots are fixed on the basis of the average sale of salt by them during the years 1939, 1940 and 1941. Any additional requirements of the districts in which these depots are situated are supplied by the registered salt dealers as well as by the district nominees.

10. Preferential Treatment for Agarias.

10.1 Our attention was drawn to the practice that had been adopted in recent years of leasing a large number of pans to parties other than Agarias for the manufacture of salt. Their terms of lease were different from those given to the Agarias inasmuch as they were not required to sell their salt at a fixed

price to Government but were free to dispose of it through their own agencies. It was represented to us on behalf of the Agarias that this infiltration of private parties in an undertaking which was otherwise virtually their monopoly might prove a menace to the Agaria community as a class and drive them from their present status of licensees to that of mere hired labourers. We understand that from the season 1948-49 this practice has been stopped and the pans are again given only to the Agarias. While we have no opinion to offer on the sociologies aspect of the matter, we wish to record our opinion that the production of salt by scientific and upto-date method should be a condition precedent to the employment of Agaria licensees for the production of salt. We are in favour of giving preferential employment to Agarias in pursuit of their hereditary occupation, but it should be made clear to them that they have to move with the times and bring about improvements in the technique of production as recommended by us and not raise imaginary difficulties. Should such difficulties arise it may become necessary to resort to granting the licences to any outside parties who offer to adopt improved methods of manufacture on the lines of our recommendation. This, however, should be done only if methods of persuasion fail to impress on the Agarias the need of changing their hereditary methods.

11. Summary of Recommendations.

(a) Greater care and attention should be bestowed on the construction and maintenance of channels in order to reduce loss of brine by percolation and leakage. (3.5)

(b) The recommendation of Dr. B. C. Roy, Geological Survey of India, for a topographical and hydrographical survey together with geophysical investigation of the entire Kharaghoda area for locating sources of subterranean brine should be carried out. (5.3.2)

(c) The suggestion of building a reservoir on the Little Rann to collect surface brine after the rains is not feasible and its consideration need not be pursued. (5.4)

(d) The permanent railway track should be raised by one foot as recommended by Mr. M. D. Mithal. The reservoirs and crystallisers in low lying areas be similarly raised, by stages, to reduce the annual cost of renovating them. (5.6)

(e) The construction of percolation canals is not a practical proposition and the idea should be abandoned. Similarly it is not feasible to provide perforated pipelines for collecting and carrying the subsoil brine to a central pumping station. (5.6)

(f) The present type of wells should be replaced by tube-wells in stages over a period of 5 years and should be sunk in the brine horizon 150 ft. apart in 50 groups of 10 wells each. The brine should be lifted by mobile pumps driven by electricity. (5.7)

(g) The size of the reservoir should be to 9,000 sq. ft. for a crystalliser of 20,000 sq. ft. Should the size of the crystalliser be made larger or smaller, the reservoir should be maintained at very nearly half the area of the crystalliser. This ratio should be verified by actual experiments at the works during the different periods before it is adopted. (5.8.1)

(h) The quality of Kharaghoda salt can be considerably improved by mechanical washing. Washing tests should be carried out in some laboratory to determine the improvement in quality as also the effect, if any, on the size of the crystals. (5.10)

(j) The production at Kharaghoda should be increased by utilising all the available pans each year as also by extending the manufacturing season till the middle, if not the end of June. To avoid inconvenience caused to labourers working during the period of excessive summer heat, the working hours should be so adjusted as to allow recess during the hottest part of the day. Salt from the crystallisers should be collected twice during the season, the first crop early in March and the second at the end of May. To facilitate haulage, the B. B. & C. I. Railway should be asked to loan their locomotives for a longer period, *i.e.*, from 1st April to 30th June. (5.11)

(k) The extension in the length of the stores building be carried out to accommodate a rake of 18 wagons under cover. The present method of storing should eventually give place to a more economical method. The possibility of using belt conveyors running along the length of the rake for raising the salt to the required height of the heap should be investigated. If this is not found feasible the present trestle bridges should be extended in length. (5.12)

(m) A well-equipped workshop to maintain and repair the mechanical equipment should be provided, once the recommendations for the installation of tube wells, pumps and washery are accepted by Government. (5.13)

(n) A qualified Chemist should be appointed and provision made for establishing a laboratory for carrying on routine chemical tests. To carry out field experiments one or two sets of reservoirs and crystallisers should be placed at the disposal of the Chemist. A Civil Engineer should be appointed and entrusted with the work of sinking tube wells and maintaining the railway sidings. A mechanical and electrical engineer should also be appointed to take charge of the workshop and power house and look after the maintenance of the mechanical equipment and rolling stock. A costing section should also be erected. (5.2)

(p) Labour at Kharaghoda is excessive and should be reduced by employing labour saving devices. (6.3)

(q) A careful itemised valuation of the total assets of the works should be carried out. (7.1)

(r) The present system of entrusting the marketing of the salt to combines of registered dealers should be modified and an indenting system which would allow a larger number of buyers to purchase salt directly from the Works should be adopted. (9.2)

CHAPTER X

OTHER INLAND SOURCES

1. General Description.

1.1 In the previous chapters we have discussed the major inland sources of salt which are under direct Government control. In addition to these sources, there is the important privately-worked Kuda salt works in Dhrangadhra, Saurashtra, which we visited. There are also other tracts in Rajasthan, Kutch and Punjab (India) where salt was produced at one time or another, but either because of lack of communications and the inability of these centres to sell salt in competition with the better organised salt works of Sambhar, Pachbadra, etc. or in order to safeguard the salt revenue of the Central Government, the production died out or was stopped. We did not visit these areas nor have we examined their potentialities in detail, because they are not of sufficient consequence to the immediate problem of making India self-sufficient, but we understand that the Rajasthan Government have recently appointed a Committee to make a preliminary survey of these sources. We may look upon these sources as reserves which may be either developed in the future, if the developed resources are unable to meet the increasing demand of the country, or brought into production to meet emergencies should they arise. It may be possible to revive some of these centres of production and attempts are being made in this direction. This exploratory work, especially for meeting the local demand, may be continued.

2. Kuda (Saurashtra).

2.1 MANUFACTURING RIGHTS.—The Kuda salt works are situated on the southern boundary of the Little Rann of Kutch in the former State of Dhrangadhra (now Saurashtra), but 9 miles to the north of Dhrangadhra town and 24 miles to the west of Kharaghoda. The salt works were formerly owned by the Dhrangadhra State, but in 1939 they were sold to the Dhrangadhra Chemical Works Ltd. Salt has been manufactured at Kuda from time immemorial, but in 1888, along with the other Kathiawad States, Dhrangadhra State agreed to restrict its manufacture for consumption in Kathiawad only. In 1900, the Dhrangadhra State which until then was permitted to manufacture the *baragara* type of salt, a concession which was not allowed to any of the other salt works in Gujarat and Kathiawad surrendered this concession in return for an annual compensation of Rs. 7,000. They were, however, permitted to manufacture only the light flaky variety locally known as *ghasia*. Production of *baragara* salt was, however, revived in 1922-23 to meet the requirements of the soda ash factory which had been started by the State and with it the payment of the annual compensation to the State was stopped. As the *baragara* salt produced at Kuda was in excess of the requirements of the soda ash factory, the Government of India agreed to purchase the surplus production and distribute it along with Kharaghoda salt to obviate the risk of its being smuggled. During the second World War Kuda salt was allowed to be despatched direct to Nepal and also by sea to Bengal. It was not able to reach the latter market as the port nearest to the Works is Navakhi (in the former State of Morvi, now merged into Saurashtra) which is at a distance of over 100 miles. On the abolition of the salt excise duty in 1947, the State was allowed to distribute its salt freely to any part of India, but in 1949, on the introduction of the zonal system, its markets were localised and fixed as Nepal and parts of Madhya Bharat, U.P. and Bombay.

2.2 When the soda ash factory was converted into a public limited company in 1939, they bought over the Kuda Salt Works and the factory was given the sole and exclusive right to manufacture salt on payment of a nominal rent of Rs. 450 per annum to the State and on its undertaking to sell salt at cost for domestic consumption within the State. It was also given the right to sell salt in excess of the requirements of the factory outside the State limits on payment to the State of a royalty of Re. 0-6-10 per ton (three pies per maund). This royalty was to be paid only on salt exported out of the State and not on salt sold for domestic consumption in the State or consumed by the factory. In 1946 the State withdrew the monopoly given to the factory and licences were granted to two or three other parties to manufacture salt at Kuda. None of these new works has yet come into operation.

2.3 Manufacturing Process.—The Kuda Salt Works extend over an area of 5428 acres and there are about 320 pans in operation. The works are served by a metre gauge railway siding, as they are 9 miles from the Dhrangadhra station and the Chemical Works. The method of manufacture followed is very similar to that adopted at Kharaghoda. The brine is, however, drawn at much shallower depths from wells only 9 to 10 ft. deep and its density ranges from 17° to 19° Bé. The supply of brine is copious which is attributed to the fact that Kuda is nearer to the sea than Kharaghoda and that the sea penetrates upto Kuda while it remains about 20 miles further west of Kharaghoda. The pans are allotted in early September to the Agarias as in Kharaghoda, but this depends upon the rainfall. If the rainfall is heavy the works are under 2 to 3 ft. of water and the manufacturing operations are delayed till the flood waters recede. The salt manufactured is of the *baragara* type, and is used both in the Chemical Works and for sale. The salt is very similar in quality to Kharaghoda salt, but in colour it does not compare well with Kharaghoda.

2.4 Annual Production and Quality.—The production at Kuda during the three years 1946-47 to 1948-49 as also the number of pans worked during these years are given in Table XXXVII.

TABLE XXXVII. PRODUCTION AT KUDA (1946-47 to 1948-49)

Year	Production		
	Tons	Maunds	Pans
1946-47	47,800	13,01,000	193
1947-48	67,200	18,29,000	302
1948-49	72,350	19,70,000	315

The Chemical Works utilise about 30,000 tons (8,17,000 mds.) of salt in the soda ash plant, whilst the surplus is sold for edible purposes. An analysis of a sample of salt drawn by the Committee during its visit is given in Table XXXVIII.

TABLE XXXVIII. COMPOSITION OF KUDA SALT

(*Percent; on dry basis*)

Sodium chloride	96·50
Calcium sulphate	1·60
Magnesium sulphate	1·30
Magnesium chlorides	0·13
Insolubles	0·30
Undetermined	0·27
Total	100·00

2.5 Improvement and Extensions

2.5.1 As the brine used in the manufacture of salt at Kuda is very similar to that at Kharaghoda and the Dhrangadhra Chemical Works have not introduced any improvements in the quality of salt or the process of manufacture, our observations and recommendations with regard to Kharaghoda apply *mutatis mutandis* to Kuda. While the results of the geological investigations proposed for Kharaghoda will be of great use in regard to the development of the Kuda works, we strongly recommend that local geological investigations on the lines recommended for Kharaghoda should also be carried out independently by the Kuda salt works. The good offices of the Geological Survey of India should be secured for this investigation.

2.5.2 Whilst it is true that the *baragara* type of salt is appreciated in certain markets for edible purposes and has the advantage of resisting mechanical shock and rough handling, it has to be recollected that a good deal of manual labour has to be spent in the raking of the salt crystals in the crystallisers to secure the *baragara* type of crystals. For use in chemical manufacture where the grinding and or dissolution of hard crystals may actually involve further processing and additional expenditure, the production of *baragara* type is not necessary nor can it be recommended. Though we do not wish to discourage the production of this variety of salt for any markets which fancy it, we recommend that some experimental production of salt by the methods generally prevalent in Kathiawad marine salt works be carried out to determine the economy that can be effected by the change over to this process as also the improvement in the quality of salt that may be obtained thereby.

2.5.3 As stated by us in an earlier paragraph, two new salt works are proposed to be constructed at Kuda, one of which estimates to manufacture 50,000 tons (13,60,000 mds.) of salt per annum. We had mentioned in our Interim Report that both the Government of India and the Government of Saurashtra should consider whether adequate rail transport facilities and markets would be made available to these new works for disposal of their production. Unless this can be assured it would be advisable to delay the establishment of these two salt works. If as a result of this inquiry it is found that new works can be established and convenient markets found for their production, we would strongly recommend that the new works be designed to produce *kuriadeh* salt as its cost of production would be lower than that of *baragara*. The layout of these works should be properly planned with due regard to the relative areas of condensers and crystallisers and the use of tube wells and groups for the lifting of brine.

2.6 Cost of Production.—The break-up of the cost of production as furnished by the Kuda Works is given in Table XXXIX.

TABLE XXXIX. COST OF PRODUCTION AT KUDA.

	Per ton Rs. a. p.
(a) Cost of obtaining brine into reservoirs and labour	10 5 11
(b) Power and fuel, maintenance (including betterment and repairs)	0 0 6
(c) Supervision, rents, rates and taxes	2 2 10
(d) Depreciation	0 2 9
(e) Miscellaneous charges	0 0 4
Total	13 2 4
or Re. 0-7-0 per md.	

The manufacturers have stated that no account has been taken of interest and overheads as also loss of salt during rain. The cost as given is already higher than that of Kharaghoda and when the other items are adde, this cost will go still higher. The cost of labour as also of supervision is considerably higher than at Khargodha and both these itmes of cost need to be looked into by the manufacturers at Kuda. We see no reason why it should not be possible to produce salt at Kuda at the same cost as that at Khagodha.

10. *Sales and Distribution.*

2.7.1 Before the advent of the Saurashtra Government, the Kuda salt was sold by the Dhrangadhra Chemical Works to a number of dealers on Dhrangadhra who, in turn, used to distribute it in the various markets. After the formation of the Saurashtra Government, this method of distribution was stopped and the Government of Saurashtra undertook instead to purchase from the Chemical Works their surplus production at the rate of Rs. 17-12-10 per ton (Re. 0-10-6 per maund) which the Saurashtra Government sold at Rs. 28-14-0 per ton (Re. 1-1-0 per maund). If the Government had purchased the salt for the purpose of cheapening its cost to the markets where it sells, we would have welcomed this move, but we cannot defend a policy of the Government making a large profit of about Rs. 11 per ton (Re. 0-6-6 per maund). The Saurashtra Government evidently appreciated that this policy could not be justified and from April 1949 they have arrived at a fresh arrangement with the Chemical Works under which the latter have undertaken to produce a minimum of 50,000 tons of salt, over and above the requirement of the factory, for sale within and outside Saurashtra and pay the Saurashtra Government a cess of Rs. 3-12-3 per ton (Re. 0-2-3 per maund) for the total quantity of salt manufactured by them. They are, however, exempted from the cess for such quantity of salt as is consumed by them for the manufacture of soda ash and other chemicals. The Chemical Works have also been given the freedom to sell the salt directly to such parties as are approved by the Saurashtra Government, the selling price being fixed at the same rate as may be determined by the Salt Controller for Kharaghoda salt.

2.7.2 During our visit to Rajkot, the Saurashtra Government and the salt dealers of Dhrangadhra represented to us that the zone allotted to Kuda by the Salt Controller was insufficient and would not absorb more than 10,000 tons (2,72,000 mds.) of salt annually, leaving a balance of about 15,000 to 18,000 tons (4,08,000 to 4,90,000 mds.) undistributed. In view of the fact that *baragara* salt of Kuda is very similar to the salt produced at Kharaghoda and also since the salt works at Khuda are being served by a metre gauge railway we had recommended in our Interim Report that the Kuda salt should be given an adequate zone for distribution, particularly as the meter gauge line could transport the salt up to Kanpur and beyond. We understand that this recommendation has been accepted by the Salt Controller, as a result of which Kuda salt can now be sold in Nepal and in parts of Rajasthan, Madhya Bharat U.P. and Bombay.

2.7.3 In our Interim Report we had suggested that the Saurashtra Government might re-examine the possibility of railing the salt from Kuda to Navlakhi for shipment to Calcutta where, we believe finely crushed salt of Kuda will find a ready sale. This undoubtedly will be a long route for the Kuda Works and they will be at some disadvantage in the matter of transport charges as compared with other Kathiawad salt works which are at or near a port. The Saurashtra Government have not reacted favourably to this suggestion and are of the opinion that this method of disposal would be uneconomical. The Saurashtra Government have perhaps overlooked the fact that the cost of manufacture of salt at Kuda is less than at the marine salt works due to the initial high density of the brine, more arid climate, and, therefore, more favourable conditions for

alt manufacture. The density of brine at Kuda is of the order of 17° to 19° Bé as against 9·5° Bé at the marine salt works. Moreover, the capital outlay s much less as a much smaller area is needed to lay out the reservoirs (ondensers) as compared with the marine salt works. Whilst the Government of ndia have accepted our recommendation and allotted to Kuda a larger zone han was previously given, the Saurashtra Government should also appreciate hat if they do not attempt to despatch this salt to Bengal where it is so much eeded, the programme of expansion at Kuda will be hampered. The distance etween Kuda and Navlakhi is about 125 miles. This is not such a long distance r salt to travel to the port, particularly when there is a deficit in the country nd a gap has to be met from indigenous production as soon as possible. We, herefore, reiterate our recommendation that this question be examined more losely and, if necessary, tried out on a small experimental basis to determine ts feasibility.

3. Rajasthan.

3.1 The whole of Rajasthan is rich in saliferous earths and subsoil brine which could be used for the production of salt. Some of these potential sources re in the Luni tract; Falodi; Lonkaran Sarr and Kanod; Bharatpur; Kumhar nd Dig.

3.1.1 THE LUNI TRACT.—As the name Luni itself signifies, the Luni river arries along its course to the Rann of Kutch substantial quantities of salt in olution. During the dry season, this river dries up completely leaving behind xtensive areas covered with a thin salt encrustation which was at one time athered and sold for local consumption. As it was found uneconomical to ontinue the collection when other sources of salt came to be developed, it was abandoned. The development of the Luni tract appears to us as a feasible roposition if brine is drawn from subsoil sources and evaporated by solar nergy in the usual manner as is done at Didwana and Sambhar.

3.1.2 FALODI.—This source is located in a depression of about 15 sq. miles, idway between Jaisalmer and Bikaner. Salt was manufactured at Falodi in he same manner as at Didwana and some 550 tons (15,000 mds.) were produced nnually, but after the opening of the Jodhpur Bikaner Railway, connecting Sambhar and Pachbadra, the Falodi works were closed down in 1897 as they ould not compete with salt produced at Sambhar and Pachbadra.

3.1.3 LONKARAN SARR AND KANOD.—Lonkaran Sarr, in the former State of Bikaner, is also a depression covering an area of 3 to 4 sq. miles where brine s found at shallow depths. Brine was obtained from pits to produce salt by olar evaporation to meet strictly local requirements. Salt was also manuactured at Kanod, in the former State of Jaisalmer, by a similar process. As o data are available regarding the composition of the concentration of the subsoil brines in these several places during different parts of the dry season, we ecommend that the Rajasthan Committee or the Salt Department of the overnment of India should arrange to conduct a survey of the quality of the ines with a view to ascertaining the quality of salt that could be manufactured om them should the need arise to utilise these sources in future. It would e advisable also to consult the Geological Survey of India regarding the subsoil onditions, and the quality of brine available in the different regions.

3.1.4 BHARATPUR, KUMHAR AND DIG.—The salt tracts in the former State of haratpur were once an important source of salt and, before the suppression of s manufacture in 1879, the average annual production in the State was 44,000 ons (12 lakh mds.). The method of manufacture adopted in olden days ppears to have consisted in drawing brine from wells 30 to 40 feet deep with he help of draught animals and evaporating it in pans lined with lime plaster. Even today remnants of brine wells and salt pans for the manufacture of salt by

solar evaporation survive in Bharatpur, Kumhar and Dig where the old factories were located. As the Ruler of the State was unwilling to lease out the work to the Government of India, the latter, in order to safeguard their revenue from salt, offered to the Ruler an annual compensation of Rs. 1,50,000 and 37 tons (1,000 mds.) of salt from Sambhar Lake free of cost, in return for the stopping of manufacture. This was accepted by the Ruler and the production was stopped. After the abolition of duty on salt in 1947, the annual compensation paid to the Ruler of Bharatpur was stopped and the State was allowed to restart the production. A small beginning was made during the 1948-49 season and about 37 tons (1,000 mds.) were manufactured at different places in this area. The following account describes the recent attempts made to restart this industry.

(a) The analyses of samples of brine drawn by one of the Officers of the Salt Department of the Government of India from the salt producing areas are given in Table XL.

TABLE XL.—COMPOSITION OF BRINES FROM BHARATPUR, KUMHAR AND DIG

Sample Number	Kumhar area I	Kumhar area II	Bharatpur area III	Bharatpur area IV	Dig area V	Dig area VI
Density of brine in degrees Be'	3·5	4	4	3·5	1·5	3·25
	(Per cent ; on dry basis)					
Sodium chloride	75·82	79·33	79·96	97·14	71·31	88·09
Calcium sulphate	7·19	2·23	4·89	1·43	10·60	6·58
Calcium chloride	..	..	..	2·60	1·64	..
Magnesium sulphate	10·46	7·54	9·19	..	..	2·51
Magnesium chloride	..	..	..	8·72	6·56	0·63
Sodium sulphate	3·02	8·94	5·95	..	..	..
Calcium carbonate	2·61	1·96	0·01	3·21	9·83	2·19
	100·00	100·00	100·00	100·00	100·00	100·00

We comment on these analyses with a certain amount of hesitation. It is not known when and how the samples of brine were collected and whether these samples are representative of the brine throughout the season. These wells having been in disuse, it is a matter of speculation whether the composition of the brine would not be different once they are brought into regular use and the brine is not allowed to stagnate in them for long periods. The figures of proximate analysis supplied to us as were found defective in some respects and we have, therefore, given the figures in Table XL which have been obtained by recalculation on the basis of the radicals reported by the analyst. We feel that these recalculated values are more likely to be representative of the actual salts in solution than the figures supplied to us. Excepting sample No. V collected from the Dig area, the brine is more or less of the same density as sea water. The low density of sample No. V may probably be due to the occurrence of fresh water springs in the wells. As such springs may occur at any place, the area cannot be condemned on the basis of the density of brine obtained from a solitary well. The proportion of sodium chloride to other salt found in most of the samples is higher than that commonly found in sea water. The percentage of other

salts varies very greatly but one peculiar feature is that all the brines appear to be saturated with regard to calcium carbonate. Notwithstanding the diversity of the composition it should be possible to produce common salt of good quality from all these brines by solar evaporation. Special care will have to be taken however, to allow the brines to settle down and to deposit their calcium carbonate and calcium sulphate before the brines are led into the crystallisers. The removal of soluble magnesium salts could also be effected satisfactorily provided the bitterns are discharged regularly.

(b) Only a small quantity of salt was produced in 1948-49 and it was of inferior quality. The local authorities attributed this to the fact that people were shy of investing money and coming forward to start this industry at a time when changes in the political structure were impending. Leases were offered only for one year. Furthermore, there were very few people who possessed the necessary knowledge and experience of salt manufacture. The manufacturers had not used separate condensers and crystallisers and had made no attempts to separate the impurities from common salt. All these factors stood in the way of production being taken in hand in earnest with appropriate financial backing or under proper technical guidance.

(c) The Rajasthan Union Government, which has now taken over the administration of these areas has proposed an experimental unit for carrying out investigations—

(i) to reduce the cost of lifting brine from wells by using either hand pumps or pumps worked by power or wind mills;

(ii) to test plastic clay available in ponds and other low lying areas near the Fort of Bharatpur for preparing impervious beds in place of masonry pans; and

(iii) to evaporate brine to different ranges of densities separate pans for obtaining a purer grade of common salts and for recovering byproducts.

The Rajasthan Union have requested the Government of India for the services of some experienced officers from the Salt Works at Sambhar to guide the experiments. The Geological Survey of India have also been requested to survey the area and to locate richer sources of brine.

3.1.5 We feel that if any production of salt is to be established in Bharatpur, it should be based upon a carefully planned and fairly complete investigation lasting over a full manufacturing season. Besides the directives issued by the authorities to which we have referred in the previous paragraph, the composition, density and quantity of the brine available in different localities should also be examined systematically. There is every likelihood that the prospective licensees will start the production on unscientific lines. Further they will be hampered by the fact that skilled workmen trained in traditional methods of manufacture are not available in the locality. We therefore feel that it would not be prudent to grant licences on an extensive scale except as an experimental measure, till a proper technique for dealing with Bharatpur brine has been worked out in the proposed experimental station. We would, therefore, recommend that licences should be granted only to a limited number of persons and in the granting of the licenses a condition should be imposed that the licensee would be prepared to change over, when required, to a properly standardised method of production in the light of the results obtained in the experimental unit. Care should also be taken that small units are not allotted to these licensees which might prove uneconomical to run in the face of competition from Sambhar and other areas. For this purpose we would tentatively suggest that a compact area of 100 acres should be treated as the

minimum prospective unit of manufacture. We also recommend that the entire area of a single unit should not be brought under production until the results from the experimental station are available. For the present the operation should be carried out more or less on an exploratory basis.

4. Kutch.

4.1 In the chapter dealing with Kharaghoda, we have stated that geologically the Rann of Kutch formed originally a part of the sea which was subsequently raised owing to earth movements. The northern part of Kutch forms a part of the Great Rann. The geology of the Great Rann has not been investigated systematically, but it is traditionally reputed to be a rich store-house of salt. Reports have appeared periodically that deposits of salt, covered up by sand, lie buried under it. In our opinion, the Rann is not likely to contain massive deposits of rock salt, but it undoubtedly contains extensive layers of efflorescent salt. We recommend that a systematic investigation of the Great Rann be conducted to determine the extent of such deposits. A hydrographical survey will probably reveal the presence of rich subsoil brine sources which could be utilised for salt production as at Kharaghoda. Apart from the Rann there is justification to believe that saliferous earths, rich in sodium chloride, occur in the interior of Kutch in large quantities. It will be a matter for investigation as to whether, depending upon the availability of supplies of water, these earths could not be utilised for the production of common salt by a process of lixiviation and subsequent solar evaporation. The arid condition of Kutch and the prevailing temperatures are ideal for the manufacture of salt. We, therefore, recommend that geological investigation for the occurrence of saliferous earths may also be conducted in the interior and the availability of water or brine in the subsoil investigated.

5. Sultanpur (Punjab I.)

5.1 Sultanpur salt sources are situated at a distance of about 30 miles west of Delhi in the Gurgaon District of Punjab (India). They consist of saline tracts spreading over 10 villages and covering an area of 20 sq. miles. Salt manufacture is reported to have been carried on for a long time in these villages by solar evaporation of brine obtained from wells, and the industry flourished till 1900 producing about 7,350 tons (2 lakh maunds) of salt annually. These works, however, could not compete with the Sambhar Salt Works and the manufacture slowly died out. A few of the works in the villages of Sultanpur, Mahmoodpur and Saidpur struggled for some time and were finally closed down in 1922. Attempts to start the industry were again made in 1931 when factories were opened at Sultanpur and Mubarkpur villages, but they did not survive. Most of the areas where salt was produced have now been utilised for agricultural purposes except in the villages of Sultanpur and Mubarkpur. Some remnants of salt manufacture, like abandoned wells and pans, still exist in these villages. These wells go down to a depth of about 30 ft. and contain brine of 2° to 4° Be'. No regular study of the geology of the areas has been made, but the profile of the abandoned wells, shows a 6 ft layer of clayey soil followed by 2 ft. of limestone, 4 to 6 ft. of sandy clay and finally coarse brine bearing sand which forms the rest of the strata in the well.

5.2 Salt manufacture can be conducted at Sultanpur for about 9 months in a year by solar evaporation if adequate supplies of brine are available. The variations in the composition of brine obtained from twenty wells are shown in column (1) of Table XI.1 below. The Salt Department conducted experimental manufacture in a small unit consisting of 6 pans lined with lime morter, four measuring 10 ft. x 15 ft. and two measuring 10 ft. x 7 ft. each. One of the smaller pans was used as a crystalliser and the rest as condensers. The brine was obtained from one of the abandoned wells and its density varied from 2°

to 3° Be'. The experiment was conducted from October 1948 to the end of June 1949. Analyses of the brine used and the salt obtained from it and of the bitterns left behind are given in Table XLI below. For purposes of comparison, analysis of sea brine is also given in the table.

TABLE XLI.—ANALYTICAL DATA OF EXPERIMENTAL PRODUCTION OF SALT AT SULTANPUR

	Range of 20 samples of brine	Brine used	Salt produced	Bitterns left behind	Sea Brine
	1	2	3	4	5
	(Percent, on dry basis)				
Sodium Chloride .	65·70 to 53·09	60·83	97·50	15·77	60·22
Calcium Sulphate .	12·30 to 0·15	11·02	1·68	..	3·60
Magnesium Sulphate .	20·35 ..	4·92	0·86	28·07	4·74
Magnesium Chloride .	0·57 to 21·57	20·71	0·71	64·16	10·86
Calcium Carbonate .	1·02 to 1·34	1·06	..	..	0·34
Calcium Chloride .	.. 14·85	1·30	..	..	..
Insolubles Undetermined .	.. ..	.. 0·16	0·09 0·26	.. ..	.. 0·22
	100·00 100·00	100·00	100·00	100·00	100·00

5.2.1 On comparing the composition of the well brine with that of sea brine, it will be seen that the well brine is much richer in *calcium sulphate* as well as magnesium chloride and the sodium chloride content is considerably lower. It would not be correct to come to a final conclusion about the quality of brine available in this area merely from the results of analysis of samples drawn from wells which had *not* been in use for a long period. If, however, this analysis is fairly typical of the Sultanpur brine, salt of good quality can be produced and gypsum and magnesium chloride can also be recovered as byproducts in appreciable quantities.

5.3 We understand that the East Punjab (I) Government have a proposal to organise a Co-operative Society to run a salt factory in this area. We would suggest that before any attempt is made to produce salt on a large scale, the availability of brine, its composition and areas where it is present in abundance should be determined first trial bores to depths lower than 30 ft. to see if higher density brine is available in larger quantities. As the soil is sandy, masonry pans were used in the past for the evaporation of the brine, but investigations should be carried out with the locally available plastic clay to find out whether impervious clay beds could not be introduced instead of the more costly masonry beds. Also we do not recommend the starting of a large scale works until the economics of manufacture are worked out in an experimental unit of at least 10 acres of evaporating area.

6. SUMMARY OF RECOMMENDATIONS.

6.1 Kuda

(a) Local geological investigation of the strata at Kuda on the lines recommended for Kharaghoda should be carried out, the good offices of the Geological Survey of India being secured for them. (2.5.1)

(b) The manufacture and use of *baragara* salt for the soda ash plant is unnecessarily expensive and the salt works at Kuda should experiment with producing the ordinary type of *kurkutch* salt by adopting methods prevalent in the marine salt works of Kathiawad. (2.5.2)

(c) The development of new salt works at Kuda should not be undertaken unless adequate rail transport facilities and markets are made available. The new salt works, when started, should be laid out on scientific lines. (2.5.3)

(d) The Saurashtra Government should carefully re-examine the possibility of railing the Kuda salt to Navlakhi for shipment to Calcutta. This will grant a wider market for the Kuda salt and offer opportunities for expansion of production at Kuda. (2.7.3)

6.2 Rajasthan.—Carefully planned and fairly complete investigations lasting over a full manufacturing season, should be carried out with a view to determining the possibility and details of process of manufacture in Bharatpur. Licences should be granted for salt manufacture only to a few licensees till a proper technique for dealing with the available brine has been worked out in the experimental unit. Though a compact area of 100 acres should be considered as the minimum economic unit of manufacture and units smaller than this area should not be allotted, these licensees may conduct manufacture on an exploratory basis till the results of the experimental station are available (3.1.5)

6.3 Kutch.—A systematic investigation of the Great Rann and the interior of Kutch should be conducted to determine the extent and availability of crust of salt, saline earths and brines. (4.1)

6.4 Sultanpur.—Before any attempt is made to produce salt on a large scale, the availability of brine and its composition and the areas where it is present in abundance, should be determined by trial bores. Investigations should be carried out with the locally available clay to ascertain whether impervious clay beds could not be prepared. The economics of manufacture in this area should first be determined in an experimental unit which should be at least 10 acres in extent. (5.3)

CASE NO.:
Writ Petition (civil) 9 of 2001

PETITIONER:
NARENDER MALAV

RESPONDENT:
STATE OF GUJARAT & ORS.

DATE OF JUDGMENT: 19/05/2006

BENCH:
Dr.AR.LAKSHMANAN & LOKESHWAR SINGH PANTA

JUDGMENT:
J U D G M E N T

Dr.AR.Lakshmanan, J.

Heard Mr. Sanjeev Kumar Choudhary, learned counsel appearing on behalf of the petitioner and Ms.Hemantika Wahi, learned counsel appearing on behalf of the respondent-State and the counsel for Union of India. This Writ Petition was sent by Narender Malav by post to this Court expressing some grievances in regard to the working conditions of salt workers in Kachchh District, Gujarat. The letter sent by Mr. Narender Malav was considered and numbered as a Writ Petition by this Court. The matter is pending in this Court from 2001. Several Orders were passed issuing several directions to the State of Gujarat and other functionaries. Several reports have also been filed. Finally, an Order was passed by this Court on 20.04.2005 issuing certain directions. By the said Order, the Education Department was directed to look into the issue of education of children of salt pan workers at the work place, where currently no educational facility is made available. The matter was adjourned to facilitate the respondent-State Department to file further status report in regard to what is stated in paragraph 12 of the affidavit. A further direction was also issued directing the Department of Education along with Department of Labour, State of Gujarat to give particulars of number of children of school going age who are actually attending school and also who are not attending school in this area where educational facilities are available. This Court also requested the two NGOs, Ganter and SEWA to also file their own assessment of the children as prevailing now so that this Court can verify the same with the report of the Departments.

Pursuant to the above directions, a detailed Status Report on salt workers in Gujarat was submitted to this Court by Mr.K.B.Vasava, Deputy Secretary (Labour), Government of Gujarat. We have perused the Status Report. The said report deals with the land used for salt production, structure of the salt industry and the action taken which has been divided into four categories namely, Category-I, Category-II, Category-III and Category-IV and the action taken by the State Government with the support and assistance of the Salt Commissioner (under Ministry of commerce, Government of India) and NGOs which has taken a number of remedial

APPENDIX 'F'

PRESS NOTE

Policy to step up salt production

Small scale manufacture not subject to licensing

The Government of India are formulating comprehensive measures to step up indigenous production of salt so that India attains complete self-sufficiency in this vital commodity in as short a time as possible. Details of the Government plan including a licensing system for large scale manufacturers and measures to encourage production by cooperative societies will be released to the Press shortly.

2. Meanwhile Government consider that the first instalment of the plan should be made public immediately so that small scale manufacturers may take full advantage of the current salt season.

3. Henceforth individuals or groups may freely produce salt in any land to which they have lawful access for this purpose and by whatever process they desire, i.e. construction of pans and solar evaporation or boiling of brine or scraping or excavation of saline earth or natural formations of salt provided that the total area of land covered by the salt works set up by any individual or group is not more than 10 acres. No licences are needed and no applications for licence need be sent to any Government authority in such cases. The provisions of the Central Excise and Salt Act, 1944, will not stand in the way of the right of the small scale manufacturer mentioned above.

4. It will be appreciated that Government's new policy is greatly in advance of the concession which was given as a result of the Gandhi-Irwin Pact in 1931 to villagers. At that time the Government of India merely permitted manufacture and collection of salt by local residents in villages immediately adjoining areas where salt could be collected or made. Even this small concession was hedged in with restrictions. The salt produced could not be sold for purposes of trade outside the villages nor could it be carried except on foot. Under Government's new policy salt produced in units covering not more than 10 acres will not be subject to any restrictions by way of storage, transport and sale.

5. As, however, salt has an intimate bearing on human health, Government attach considerable importance to the quality of the salt produced by small scale manufacturers without licence. While the high quality of salt produced by large-scale factories will automatically set a standard inviting emulation by small scale manufacturers, Government reserve the right to take suitable preventive measures against the sale of unwholesome salt for human consumption.

steps for the welfare of salt workers and proper monitoring and evaluation. The steps taken by the above authorities are listed in the Status Report particularly with regard to the medical facilities provided by 21 mobile medical vans of the SEWA (NGO) and Bhansali Trust (NGO) are also having one mobile van for salt workers and some salt associations are having ambulances. It is seen from the Report that there are 59 balwadis for children of salt workers out of which 16 are run by SEWA. The Status Report also deals with the educational facilities provided to the salt workers and their children and the housing facilities provided for the salt workers. The Status Report also deals with the ration cards issued to all the salt workers and that the Empowered Committee has sanctioned Rs.48 lacs for 3 mobile fair price shops (FPS) covering Rapar/Santhalpur, Patdi/Dhrangadra, Halved/Malia areas. The report deals with the providing of technical training to salt workers. It also deals with the sustainable development and the monitoring and evaluation and the inspections made by the team of officers of Labour Department and the seminar/workshop which was jointly organised by the Government of India and Government of Gujarat and Confederation of Indian Industries at Ahmedabad. It is further stated that on 19.05.2005, a major workshop on 'salt workers - Issues, Challenges and Areas of Intervention' was organised by CARE India (Gujarat) based on the study on salt workers by SAVE (Saline Area Vitalization Enterprise Ltd.). A number of important recommendations which were made in this workshop have also been elaborately mentioned in para 7.5. The report further deals with outline of plan of action and the organisational issues, technological issues, registration/vocational training, lease of land/Railway shipment quota and the financial assistance to NGOs/salt workers co-operatives and also the issue of schooling. In conclusion, it is stated in the report that a draft copy of this report was discussed with NGOs like GANTAR, CARE India, SAVE, Agariya Hitrakshak Manch, Bhansali Trust, in a meeting held on 29.7.2005, at Mahatma Gandhi Labour Institute, Ahmedabad. Besides representatives of Government Departments, Chairman cum Managing Director of M/s. Hindustan Salt Works, Dy. Salt Commissioner, Rural Labour Commissioner, Addl. Industries Commissioner, Director of Primary Education, representative of Director, Central Salt & Marine Chemicals Research Institute, Bhavnagar were present.

It is thus seen from the detailed Status Report that the Government of Gujarat is taking up this issue of socio-economic development of salt workers in a holistic and sustainable manner, in collaboration with the NGOs in Gujarat along with the Government of India. We place on record the status report submitted by Mr.K.B.Vasava in August, 2005.

Mr.K.B.Vasava, Deputy Secretary (Labour), Government of Gujarat has also filed an affidavit on behalf of the State and furnished the details in regard to a number of measures, short term and long term, taken by the State of Gujarat for the welfare of the children of the salt workers and for providing them with adequate number of schools/teachers on priority. On 09.01.2006, the 11th meeting of the Empowered Committee for salt industry and salt workers welfare was held, wherein a number of important decisions were taken namely:-

"i In addition to the grant of Rs.593.32 lakhs sanctioned on 3.11.2004 for providing drinking water to salt works and salt workers by the Gujarat Water Supply and Sewerage Board, Gandhinagar, it was decided to approve Rs.535.63 lakh as additonal grant for remaining 12 districts subject to final decision on operating and maintenance charges.

CASE NO.:
Writ Petition (civil) 9 of 2001

PETITIONER:
NARENDER MALAV

RESPONDENT:
STATE OF GUJARAT & ORS.

DATE OF JUDGMENT: 19/05/2006

BENCH:
Dr.AR.LAKSHMANAN & LOKESHWAR SINGH PANTA

JUDGMENT:
J U D G M E N T

Dr.AR.Lakshmanan, J.

Heard Mr. Sanjeev Kumar Choudhary, learned counsel appearing on behalf of the petitioner and Ms.Hemantika Wahi, learned counsel appearing on behalf of the respondent-State and the counsel for Union of India. This Writ Petition was sent by Narender Malav by post to this Court expressing some grievances in regard to the working conditions of salt workers in Kachchh District, Gujarat. The letter sent by Mr. Narender Malav was considered and numbered as a Writ Petition by this Court. The matter is pending in this Court from 2001. Several Orders were passed issuing several directions to the State of Gujarat and other functionaries. Several reports have also been filed. Finally, an Order was passed by this Court on 28.04.2005 issuing certain directions. By the said Order, the Education Department was directed to look into the issue of education of children of salt pan workers at the work place, where currently no educational facility is made available. The matter was adjourned to facilitate the respondent-State Department to file further status report in regard to what is stated in paragraph 12 of the affidavit. A further direction was also issued directing the Department of Education along with Department of Labour, State of Gujarat to give particulars of number of children of school going age who are actually attending school and also who are not attending school in this area where educational facilities are available. This Court also requested the two NGOs, Gantar and SEWA to also file their own assessment of the children as prevailing now so that this Court can verify the same with the report of the Departments.

Pursuant to the above directions, a detailed Status Report on salt workers in Gujarat was submitted to this Court by Mr.K.B.Vasava, Deputy Secretary (Labour), Government of Gujarat. We have perused the Status Report. The said report deals with the land used for salt production, structure of the salt industry and the action taken which has been divided into four categories namely, Category-I, Category-II, Category-III and Category-IV and the action taken by the State Government with the support and assistance of the Salt Commissioner (under Ministry of commerce, Government of India) and NGOs which has taken a number of remedial

ii.An amount of approximately Rs.150 lakhs was approved for providing health facilities to the salt workers (and including maintenance grant). This includes mobile comprehensive Health Care Units, additional medicines, organising medical camps etc.
iii. In addition to 3 mobile ration shops sanctioned earlier, it was decided to sanction one more mobile ration shop for Kachchh district and also provide grant for operating and maintenance. Proposal for Rs.16.62 lakhs was approved.
iv.It was decided to increase the amount sanctioned earlier for uniforms for school children.
v.Under the Nanak Awas Yojna, the progress was reviewed and it was found that 417 houses are completed, 1219 houses are under construction and 1373 houses remain to be constructed."

It is thus seen from the various reports and the affidavit filed by the State of Gujarat that they are making sincere efforts for the welfare of salt workers and their children in collaboration with the Government of India. Since all the necessary steps have already been taken, there is no need to keep the Writ Petition pending. The Writ Petition is accordingly stands disposed of.

We place on record our deep appreciation for the assistance rendered by Mr.Yashank Adhyaru, Sr.Adv.(A.C.) and the services rendered by Mr.Sanjeev Kumar Choudhary, learned counsel appearing on behalf of the petitioner, Ms.Hemantika Wahi, learned counsel appearing for the respondent-State and Ms.Kiran Bhardwaj, learned counsel appearing on behalf of Union of India.

JUDIS

High Level Empowered Committee for according sanction to the Formulation and Implementation of the Schemes for Development of Salt Industry and Welfare of Salt Workers, Constitution of the -

GOVERNMENT OF GUJARAT
Industries and Mines Department
Resolution No.SALT-10-2000-40R-87-CH
Sachivalaya, Gandhinagar
Dated : 05.07.2000.

Read :

(1) Note forwarded by the single file system of the Commissioner of Industries.

(2) Government Resolution, Industries and Mines Department, No.SALT-102000-UOR-87-CH, dated 05.07.2000.

(3) Government Resolution, Industries and Mines Department, No.SALT-102000-UOR-87-CH, dated 18.01.2001.

(4) Government Resolution, Industries and Mines Department, No.SALT-102000-UOR-87-CH, dated 28.12.2001.

(5) Government Resolution, Industries and Mines Department, No.SALT-102000-UOR-87-CH, dated 05.06.2003.

(6) Government Resolution, Industries and Mines Department, No.SALT-102003-2277-87-CH, dated 21.03.2004.

(7) Government Resolution, Industries and Mines Department, No.SALT-102003-CH, dated 20.08.2004.

(8) Letter No.IC-SALT-2611, dated 21.08.2006 from the Commissioner of Industries.

(9) Government Resolution, Industries and Mines Department, No.SALT-142006-1730-CH dated 20.11.2006.

RESOLUTION :

With a view to providing necessary infrastructural facilities for salt industry and formulating various schemes so that work thereunder can be taken up for welfare of salt workers, labourers and members of their families connected with salt industry and for improvement of their standard of living, a provision of Rs.500 lakh has been made first time in the Budget for the year 2000-2001, out of the schematic provision of the Department. Out of this provision, mainly the schemes relating to roads for salt units, construction of shelter of multipurpose use so that preliminary protection may be

available at the time of natural calamities and the salt workers may take rest in ordinary circumstances and they may use as Balwadi / Anganwadi, assistance for facility of Electricity at salt units, residential place of salt workers, various health facilities and nutritional food / vitamins etc. to salt workers and the members of their families, modern equipment of warning at the time of natural calamities, facility of jetty. It was found necessary to constitute one high level committee for the problems coming in the way of development of this industry and survey for solution thereof, the question of constituting high level empowered committee was under consideration of the Government.

At the end of adequate consideration in this behalf, keeping in mind the above objectives, with the object that proper policy for development of industry is formulated and welfare schemes are implemented and for according sanction to the finalisation of schemes in respect of use of the Budget provisions, the State Government is pleased to constitute one high level empowered committee consisting the following members under the Chairmanship of the Minister, development of salt industry.

LIST OF MEMBERS / INVITEES OF EMPOWERED COMMITTEE

Sr. No	Members of Empowered Committee	Name of Member	Designation	Signature
1.	The Hon'ble Minister of State (Industry), Office of the Minister, Sachivalaya, Block-2, Third Floor, Gandhinagar.	Chairman		
2.	The Principal Secretary (Industries and Mines), Industry and Mines Department, Block No. 5 / 3, Sachivalaya, Gandhinagar			
3.	The Principal Secretary, Revenue Department, Block No.11 / 4, New Sachivalaya, Gandhinagar			
4.	The Principal Secretary / Secretary (Expenditure), Finance Department, Block No.4 / 7, Sachivalaya, Gandhinagar			
5.	The Principal Secretary, Education Department, Block No.5 / 7, New Sachivalaya, Gandhinagar			
6.	The Principal Secretary, Forests and Environment Department, Block No.14 / 8, New Sachivalaya, Gandhinagar			
7.	The Principal Secretary, Labour and Employment Department, 5th Floor, Block No.5, New Sachivalaya, Gandhinagar			

8.	The Principal Secretary, Health Department, Block No.7 / 7, New Sachivalaya, Gandhinagar			
9.	The Commissioner of Industries, Udyog Bhavan, Gandhinagar			
10.	The Commissioner, Health and Medical Services and Medical Education, Block No.5 / 1, Dr. Jivraj Mehta Bhavan, Gandhinagar.			
11.	The Secretary, Water Supply Department, Block No.7 / 9, New Sachivalaya, Gandhinagar			
12.	The Secretary, Food and Civil Supplies Department, Block No.14/6, New Sachivalaya, Gandhinagar			
13.	The Special Secretary, Roads and Buildings Department, Block No.14 / 2, New Sachivalaya, Gandhinagar			
14.	The Labour Commissioner, Office of the Labour Commissioner, Udyog Bhawan, Second Floor, Gandhinagar			
15.	Rural Labour Commissioner and Member Secretary, Gujarat Rural Labour Welfare Board, Block No.6 / 3, Old Sachivalaya, Gandhinagar			
16.	The Deputy Salt Commissioner, B / 4, Ajanta Commercial Centre, Ashram Road, Ahmedabad			
17.	The Deputy Secretary (Small Industries), Industries and Mines Department, Block No.5 / 4, Sachivalaya, Gandhinagar.			
18.	The Director / Representative, Central Salt and Marine Research Institute (C.S.M.C.R.I.), Bhavnagar			
19.	The Director, Primary Education Department, Block No.12 / 1, Old Sachivalaya, Gandhinagar.			
20.	The President, Kachchh Small Scale Salt Manu. Asso., 104, and 104 / A, 1st Floor, Chetna Chamber, Plot No.38, Sector No.9, Gandhinagar Kachchh.			

21.	The President, The Indian Salt Manu. Asso. 51 / A, Mittal Chambers, 5th Floor, Nariman Point, Mumbai.			
22.	Shri Harinesh Pandya, Agariya Hit Rakshak Manch, B-3, Sahjanand Complex, Jivraj Park, Ahmedabad.			
23.	The President, Kharaghoda Todise Salt Manu. Asso. Near Bank of Baroda, Patdi, Surendranagar.			
24.	The President, Central South Gujarat Salt Manu. Asso. 304, Narmada Commercial Centre, Panchbhatti, Bharuch.			
25.	The President, Santalpur Salt Manu. Assn., C / o. Ramesh Salt Works, Santalpur, Tal. Varahi, Dist. Patan			
26.	The President, Bhavnagar District Salt Manu. Asso., Block No.155, Krishnanagar, Jamnagar.			
27.	The Additional Commissioner of Industries (Development), Office of the Commissioner of Industries, Gandhinagar.	Member Secretary		
	INVITEES			
28.	The Director, Rural Technology Institute, Near GH-4, Sector No.12, Gandhinagar.			
29.	The Commissioner, Mid Day Meal, Block No.12 / 1, Old Sachivalaya, Gandhinagar.			
30.	The Managing Director, Gujarat Rural Industry Market Corporation (GRIMCO), Block No.1815, Udyog Bhavan, Gandhinagar.			
31.	The Director, The Gujarat Energy Development Agency, Block No.17/4, Udyog Bhavan, Gandhinagar			

2. Besides, the Officer concerned may be called as a 'Special Invitee' for work that may be found corresponding to the schemes under consideration of the committee.

મીઠા એકમોમાં કામ કરતાં અગરિયાઓની કલ્યાણકારી પ્રવૃત્તિની સમીક્ષાના હેતુસર જીલ્લા કક્ષાએ કલેકટરશ્રીના અધ્યક્ષપદે કમીટીની રચના કરવા બાબત.

ગુજરાત સરકાર,
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંકઃસોલ્ટ-૧૪૨૦૦૪-૨૪૯૦-ચ
સચિવાલય, ગાંધીનગર.
તારીખઃ ૬-૧૨-૨૦૦૪

વંચાણે લીધાઃ-

ઉદ્યોગ કમિશ્નરશ્રીની કચેરીનો પત્ર ક્રમાંકઃ ઉક-સોલ્ટ-સુપ્રીમકોર્ટ-૪૯-૪૩૨૯, dt. ૧૩-૧૦-૨૦૦૪.

પ્રસ્તાવનાઃ-

રાજયમાં મીઠા એકમોમાં કામ કરતાં અગરીયાઓ માટેની કલ્યાણકારી પ્રવૃત્તિઓ જુદા-જુદા વિભાગો ધ્વારા હાથ ધરવામાં આવે છે. વિવિધ વિભાગો ધ્વારા હાથ ધરવામાં આવતી આવી કલ્યાણકારી પ્રવૃત્તિઓની સમીક્ષા નિયમિત રીતે થઈ શકે તે હેતુસર માન. રાજયકક્ષાના મંત્રીશ્રી (ઉદ્યોગ)ના અધ્યક્ષપદે યોજાયેલ ૭ મી એમ્પાવર્ડ કમીટીની બેઠકમાં જીલ્લા કક્ષાએ સબંધિત કલેકટરશ્રીના અધ્યક્ષપદે કમીટીની રચના કરવાનું નકકી કરવામાં આવેલ અને તદાનુસાર આમુખમાં દર્શાવેલ ઉદ્યોગ કમિશ્નરશ્રીની કચેરીના તા. ૧૩-૧૦-૦૪ ના પત્રથી આ સમિતિની રચના માટેની દરખાસ્ત કરવામાં આવેલ હતી જે રાજય સરકારની વિચારણા હેઠળ હતી.

ઠરાવઃ-

કાળજીભરી વિચારણાના અંતે મીઠા એકમોમાં કામ કરતાં અગરિયાઓ માટે વિવિધ વિભાગો ધ્વારા હાથ ધરવામાં આવતી કલ્યાણકારી પ્રવૃત્તિઓની અસરકારકતા વધે તે હેતુસર તેની નિયમિત સમીક્ષા હાથ ધરી શકાય તે માટે મીઠું પકવતા રાજયના ૧૫ સબંધિત જીલ્લાઓમાં સબંધિત કલેકટરશ્રીના અધ્યક્ષપદે નીચેના સભ્યોની બનેલ એક સમિતિની રચના કરવાનું રાજય સરકારે આથી નકકી કરેલ છે.

૧. કલેકટરશ્રી - અધ્યક્ષ
૨. જિલ્લા વિકાસ અધિકારીશ્રી
૩. પ્રાથમિક શિક્ષણ અધિકારીશ્રી
૪. જિલ્લા આરોગ્ય અધિકારીશ્રી

૫. જિલ્લા પૂરવઠા અધિકારીશ્રી
૬. કાર્યપાલક ઈજનેરશ્રી, માર્ગ અને મકાન વિભાગ
૭. કાર્યપાલક ઈજનેરશ્રી, પાણી પૂરવઠા વિભાગ
૮. જિલ્લામાં અગરિયાઓની પ્રવૃત્તિ nth સંકળાયેલ એન.જી.ઓ.
૯. જિલ્લાના સ્થાનિક મીઠા એસોસીએશનના પ્રતિનિધિ
૧૦. જિલ્લાના અગરિયાઓના પ્રતિનિધિ
૧૧. જનરલ મેનેજરશ્રી જિલ્લા ઉદ્યોગ કેન્દ્ર - સભ્ય સચિવ

ઉકત સમિતિની બેઠક દર માસે એકવાર યોજવાની રહેશે.

આ સમિતિએ મીઠાના અગરિયાઓ માટેની વિવિધ કલ્યાણકારી યોજનાઓના અમલીકરણની સમીક્ષા કરવાની રહેશે અને તેનો અહેવાલ ઉદ્યોગ કમિશ્નરશ્રીને સાદર કરવાનો રહેશે.

સંબંધિત જિલ્લાઓમાંથી એમ્પાવર્ડ કમિટિ સમક્ષ રજૂ થતી દરખાસ્તો ઉપર પ્રથમ આ સમિતિએ વિચારણા હાથ ધરી સમિતિના અભિપ્રાય સહ એમ્પાવર્ડ કમિટિ સમક્ષ રજૂ કરવા માટે ઉદ્યોગ કમિશ્નરશ્રીને સાદર કરવાની રહેશે.

આ સમિતિમાં સંબંધિત જિલ્લાઓના એન.જી.ઓ. તથા મીઠા એસોસીએશન તેમજ અગરિયાઓના પ્રતિનિધિઓની નિમણૂક બાબતે સંબંધિત જિલ્લા કલેકટરશ્રીએ નિર્ણય લેવાનો રહેશે.

ગુજરાતના રાજયપાલશ્રીના હુકમથી અને તેમના નામે.

(ડી.બી.શુકલ)
સેકશન અધિકારી
ઉદ્યોગ અને ખાણ વિભાગ

પ્રતિ,

- માન.રા.ક.મંત્રીશ્રી (ઉદ્યોગ)ના અંગત સચિવશ્રી.
- અગ્રસચિવશ્રી (ઉ.ખા.),ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
- ઉદ્યોગ કમિશ્નરશ્રી, ઉદ્યોગભવન, ગાંધીનગર.
- કલેકટરશ્રી,જામનગર,આણંદ,જૂનાગઢ,વલસાડ,અમરેલી,ભરૂચ,સુરેન્દ્રનગર, રાજકોટ, પોરબંદર, નવસારી, અમદાવાદ, ભાવનગર,પાટણ, સુરત, કચ્છ-ભૂજ.
- જનરલમેનેજરશ્રી, જામનગર, આણંદ, જૂનાગઢ, વલસાડ, અમરેલી,ભરૂચ, સુરેન્દ્રનગર, રાજકોટ,પોરબંદર,નવસારી,અમદાવાદ,ભાવનગર,પાટણ, સુરત, કચ્છ-ભૂજ.
- એ.જી.કચેરી, અમદાવાદ- રાજકોટ
- સચિવાલયના સર્વ વિભાગો.
- પસંદગી ફાઈલ.

☎ 0079-23253372/23220889

ગુજરાત ગ્રામ શ્રમયોગી કલ્યાણ બોર્ડ

બ્લોક-૧,૬, ૩જો માળ, ડૉ. જીવરાજ મહેતા ભવન,
ગાંધીનગર.

ક્રમાંક : ગશ્રકબોર્ડ/મીઠા/ઓ.૫./[illegible]

તારીખ: ૬/૦૮/૦૮

પ્રતે,
સરકારી શ્રમ અધિકારી(ગ્રામ),
અને ઈન્ચાર્જ અધિકારી,
(મીઠા શ્રમયોગી ઓળખકાર્ડ યોજના)
.....,
.....

વિષય :: મીઠા શ્રમયોગીઓને કુટુંબ ઓળખપત્ર વહેંચવા અંગેની યોજના બાબત.

ઉપર્યુક્ત વિષય પરત્વે જણાવવાનું કે, મીઠાનાં શ્રમયોગીઓને કુટુંબ ઓળખપત્ર આપવાની કામગીરી જે તે તાલુકામાં આવેલ મીઠા શ્રમયોગી કલ્યાણ કેન્દ્રોના માનદ સંચાલકો મીઠા સ્વૈચ્છિક સંસ્થાઓ અને જિલ્લા ઉદ્યોગ કેન્દ્રના પ્રતિનિધિ અને સ્થાનિક મદદનીશ સરકારી શ્રમ અધિકારીશ્રી મારફત હાથ ધરવાની થાય છે. આ અંગે નીચે મુજબની સુચનાઓ અને મંજૂરીઓ આપવામાં આવે છે. જે ધ્યાને લઈને ઉક્ત કામગીરી સમય મર્યાદામાં અચૂક પૂર્ણ થાય તેની તકેદારી રાખવા અને તે માટે જીલ્લા કક્ષાએ જરૂરી આયોજન કરવા જણાવવામાં આવે છે:

૧. મીઠા શ્રમયોગીઓને આપવાના કુટુંબ ઓળખપત્ર અંગે અનુસરવાના નીતિ-નિયમોની નકલ આ સાથે બિડેલ છે. જે ધ્યાને લઈને આ કામગીરી કરવાની રહેશે.

૨. આ કુટુંબ ઓળખપત્ર ઈસ્યુ કરવા માટે જે તે વિસ્તારના ઈન્ચાર્જ મદદનીશ સરકારી શ્રમ અધિકારીશ્રીઓને સત્તા આપવામાં આવી છે. આથી ઉપર દર્શાવેલ મુજબ અધિકારીશ્રીઓએ આ ઓળખકાર્ડ વહેંચણીની / ચકાસણી અંગેની કામગીરી કરવાની રહેશે.

૩. આ કુટુંબ ઓળખપત્રની કામગીરી માટે સૌ પ્રથમ જે તે જિલ્લાના ઉપરોક્ત ટુકડીએ નિયત નમુનાના અરજીપત્રકમાં શ્રમયોગી પાસેથી જરૂરી વિગતો રૂબરૂમાં મેળવીને, સહી કરાવીને અરજીપત્રક કાગના સ્થળ ઉપર ભરી તેના જરૂરી પુરાવા મેળવવાના રહેશે. અરજીપત્રક ભરાવતી વખતે સ્થળઉપર જ ફોટો પાડવાનો રહેશે. અરજીપત્રકમાં જે વિગતો ભરી હોય, તેના જરૂરી પુરાવાઓ મેળવવાના રહેશે. ટુકડીએ પુરાવાના બિડાણો સહીત પોતાના પૂર્વપત્ર સાથે નક્કી થયેલ મદદનીશ સરકારી શ્રમ અધિકારીશ્રીને મોકલી આપવાના રહેશે. આ પૂર્વપત્રનો નમુનો (પરિશિષ્ટ-૧) આ સાથે બિડેલ છે.

૪. દરેક મીઠા શ્રમયોગી દ્વારા નિયત નમુનાના અરજીપત્રકમાં કુટુંબની તમામ વિગતો સાથેની અરજી મળ્યા બાદ સક્ષમ મદદનીશ સરકારી શ્રમ અધિકારી તરફથી તે શ્રમયોગી મીઠા શ્રમયોગી છે કે કેમ" તેની તેમજ અન્ય વિગતોની ચકાસણી અને ખરાઈ કરીને જો તેઓને વ્યાજબી જણાય તો કુટુંબ ઓળખપત્ર આપવા માટે પાત્ર ગણવાના રહેશે.

Scanned with CamScanner

૫ (અ) જિલ્લા ઉદ્યોગકેન્દ્રના મેનેજરશ્રી અને સ્થાનિક સંસ્થાઓના પ્રમુખ–મંત્રીની જિલ્લા ની આખરી યાદીમાં ચકાસણીએ સહી લેવાની રહેશે.

દરેક તાલુકા દીઠ જે મીઠા શ્રમયોગીઓને કુટુંબ ઓળખપત્ર માટે માન્ય ગણવામાં આવેલ હોય, તેની વિગતો નિયત નમુનાના રજીસ્ટરમાં (પરિશિષ્ટ–૨) સંબંધિત સંચાલકો/કારકુન દ્વારા ભરીને રજીસ્ટર તૈયાર કરવાનું રહેશે. તેની ચકાસણી બાદ મદદનીશ સરકારી શ્રમ અધિકારીએ ને બદલ સહી કરવાની રહેશે. આ રજીસ્ટરો જે તે મદદનીશ સરકારી શ્રમ અધિકારીની કચેરીમાં રાખવાના રહેશે.

૫ (બ) અરજીપત્રકમાં દર્શાવેલ તમામ બાબતોની જરૂરી ચકાસણી અને ખરાઈની કામગીરી થઈ ગયા બાદ, કુટુંબ ઓળખપત્ર માટે પાત્ર અગરિયાઓની યાદી તૈયાર કરવાની રહેશે.

૬. આ કામગીરી સમય–મર્યાદામાં પૂર્ણ કરવાની હોઈ, તેને ટોચ અગ્રતા આપવાની રહેશે. આથી આ કામગીરી ચાલુ હોય ત્યારે ઈન્ચાર્જ સરકારી શ્રમ અધિકારી તેમજ મદદનીશ સરકારી શ્રમ અધિકારીની પૂર્વ મંજૂરી વગર રજા ઉપર નહી જવા સંબંધિત તમામને સૂચના આપવામાં આવે છે. સરકારી શ્રમ અધિકારી અને મદદનીશ સરકારી શ્રમ અધિકારી દ્વારા ગ્રામ શ્રમ આયુકતશ્રીની પૂર્વ મંજૂરી વગર તેમજ બોર્ડની મીઠા શાખાને જાણ કર્યા વગર રજા ઉપર નહિ જવા સૂચના આપવામાં આવે છે. આ સમયગાળા દરમ્યાન વિશિષ્ટ સંજોગો સિવાય રજા મંજૂર કરવાની રહેશે નહિ.

૭. કુટુંબ ઓળખપત્ર ના અરજીપત્રકો ભર્યા બાદ જે અરજીપત્રક મદદનીશ સરકારી શ્રમ અધિકારી દ્વારા ખરાઈ બાદ માન્ય ઠરે તેટલા જ અરજીપત્રક દીઠ રૂા. ૫/– (રૂા. પાંચ) લેખે માનદ કેન્દ્ર સંચાલકોને તેમજ માન્ય સ્વૈચ્છિક સંસ્થાના પ્રતિનિધિને માનદ વેતન ચુકવવાની આથી મંજૂરી આપવામાં આવે છે. અર્થાત, જે અરજીપત્રકો ચકાસણી બાદ અમાન્ય ઠરે, તેવા અરજીપત્રકો ભરવા માટે આ માનદ વેતન ચૂકવવાનું રહેશે નહિ. આથી અરજીપત્રક ભરતાં પહેલાં પૂરતી ખાત્રી અને ચકાસણી કરવાની થશે.

૮. માન્ય સ્વૈચ્છિક સંસ્થાઓએ તેઓના આ કામગીરીના પ્રતિનિધિ કાર્યકરોના નામો–સરનામા અંગેની બોર્ડ કચેરી તેમજ જે તે જીલ્લાના ઈન્ચાર્જ સરકારી શ્રમ અધિકારીને અગાઉથી લેખિતમાં જાણ કરવાની રહેશે.

૯. આ અરજીપત્રકો ભરવાની કામગીરી માટે સંચાલકોને દૈનિક ભથ્થું મળવાપાત્ર રહેશે નહિ.

૧૦. આ કામગીરી માટે કરવામાં આવતાં પ્રવાસો માટે મદદનીશ સરકારી શ્રમ અધિકારી અને સરકારી શ્રમ અધિકારીશ્રીઓને પ્રવાસ ભથ્થું મળવાપાત્ર રહેશે.

આ કામગીરી માટે કરવામાં આવતાં પ્રવાસો માટે પ્રવાસભથ્થું મંજુર કરવાની સત્તા જે તે જીલ્લાના સરકારી શ્રમ અધિકારીને સોંપવામાં આવે છે. આ હેતુ માટે નાણાંની ચુકવણી આ બોર્ડનાં જીલ્લા કક્ષાના બેંક ખાતામાંથી ઉપાડીને કરવાની રહેશે.

૧૧. અરજીપત્રકો ભરવા સંબંધી માર્ગદર્શક સુચનાઓ આ સાથે સામેલ છે.

જોડાણો: પરિશિષ્ટ–૧ થી ૨.

સભ્ય સચિવ,
ગુજરાત ગ્રામ શ્રમયોગી કલ્યાણ બોર્ડ,
ગાંધીનગર.

Scanned with CamScanner

પરિશિષ્ટ–૨

ગુજરાત ગ્રામ શ્રમયોગી કલ્યાણ બોર્ડ, ગાંધીનગર

મીઠા શ્રમયોગી કુટુંબ ઓળખપત્ર યોજના હેઠળ વિતરણ કરેલ કુટુંબ ઓળખપત્ર અંગેની માહિતી દર્શાવતા રજીસ્ટરનો નમુનો.

મદદનીશ સરકારી શ્રમ અધિકારીની કચેરી, ... જીલ્લો :

રજી. ક્રમાંક	મીઠા શ્રમયોગીનું નામ	અરજદાર માલીકનું નામ / મંડળીનું નામ અને સરનામું / ગામ	તાલુકો	ઉંમર	કઈ સામગ્રી કરે છે? (ઉત્પાદન / હેરફેર / કે પ્રક્રિયા)	સ્થાયી / કે સ્થળાંતરીત	કુલ રોજગારી / કે શ્રમયોગી	કુટુંબ ઓળખપત્ર ઈસ્યુ કર્યા તારીખ	કુટુંબ ઓળખપત્ર નંબર	ઈસ્યુ કરનાર મ.સ.શ.અ. નું નામ	કુટુંબ ઓળખપત્ર મેળવનારની સહી	વિશેષ નોંધ
૧	૨	૩	૪	૫	૬	૭	૮	૯	૧૦	૧૧	૧૨	૧૩

Scanned with CamScanner

મીઠા શ્રમયોગીઓના કુટુંબ ઓળખપત્ર માટે ભરેલ અરજીપત્રકોના શ્રમયોગીઓની યાદી

અ. નં.	નામ	ગામ	તાલુકો	સ્થાયી/ સ્થળાંતરીત	વિશેષ નોંધ
૧	૨	૩	૪	૫	૬

ગુજરાત ગ્રામ શ્રમયોગી કલ્યાણ બોર્ડ, ગાંધીનગર

મીઠા ઉદ્યોગ સાથે સંકળાયેલ શ્રમયોગીઓને કુટુંબ ઓળખપત્ર આપવા માટેના નિયમો

૧. ગુજરાત રાજ્યના મૂળ વતની હોય, તેવા જ મીઠા શ્રમયોગીઓને આ કુટુંબ ઓળખપત્ર આપવાનું રહેશે.

૨. મીઠાનું ઉત્પાદન, વેચાણ તેમજ તેને સંબંધી પ્રક્રિયાઓને લગતી કોઈપણ કામગીરી અને આવી કામગીરીના બદલામાં મહેનતાણું(વેતન) મેળવતા ૨ શ્રમયોગીઓને આવું કુટુંબ દીઠ ઓળખપત્ર ઇસ્યુ કરવાપાત્ર રહેશે.

૩. આવું કુટુંબ ઓળખપત્ર ૨ો પ્રથમ વખત આપવામાં આવે ત્યારે "વિનામૂલ્યે" આપવાનું રહેશે અને ત્યારબાદ જો ખોવાઈ જાય કે ફાટી જાય તેવા સંજોગોમાં, ફરીથી આપવાના પ્રસંગે, નિયત થતી ફી લઈને તે આપવાનું રહશે.

૪. કુટુંબ ઓળખપત્રની માંગણી માટે નિયત અરજીપત્રકમાં શ્રમયોગીઓએ ગ્રામ શ્રમ તંત્રને અરજી કરવાની રહેશે. આ અરજીપત્રકની તમામ વિગતો સંપૂર્ણ રીતે ભરીને આપ્યા બાદ આવું કુટુંબ ઓળખપત્ર ઇસ્યુ કરવા અંગે ગ્રામ શ્રમ તંત્ર દ્વારા નિયત તપાસ-ખરાઈ-ચકાસણીઓ કર્યા બાદ ઉચિત જણાયે, કુટુંબ ઓળખપત્ર આપવામાં આવશે. *કોઈ શ્રમયોગીને આવું કુટુંબ ઓળખપત્ર આપવું કે કેમ, તે અંગે સંબંધિત મદદનીશ સરકારી શ્રમ અધિકારીને સત્તા આપવામાં આવે છે. તેઓના નિર્ણય સામે લેખિત અપીલ સરકારી શ્રમ અધિકારી (ગ્રામ) અને હેલ્લી ગ્રામ શ્રમ આયુક્ત અને સભ્ય સચિવશ્રી સમક્ષ કરી શકાશે. તેઓનો નિર્ણય આખરી અને બંધનકર્તા રહેશે.*

૫. જે મીઠા શ્રમયોગીઓને આવું કુટુંબ ઓળખપત્ર મેળવવું હોય તેણે, નિયત અરજીપત્રક કુટુંબ દીઠ ભરવાનું રહેશે અને તેમને કુટુંબદીઠ ઓળખપત્ર મળવાપાત્ર રહેશે.

૬. સામાન્ય રીતે, ૧ વર્ષ કે તેથી વધુ સમયથી ક્રમ-૨માં દર્શાવેલ મીઠા કામગીરી કરતાં શ્રમયોગીઓને આવું કુટુંબ ઓળખપત્ર આપવાપાત્ર ગણાશે.

૭. જ્યારે મીઠા ઉત્પાદનની સીઝન ચાલુ હોય ત્યારે, મીઠા શ્રમયોગીઓ કામના સ્થળે જ ઉપલબ્ધ થશે તેથી તેઓની મીઠા શ્રમયોગી હોવા અંગેની ખરાઈ મદદનીશ સરકારી શ્રમ અધિકારી દ્વારા સરળતાથી શક્ય બનશે અને આથી આ યાદીમાં ખોટી/અયોગ્ય વ્યક્તિઓ કુટુંબ ઓળખપત્ર મેળવવા માટે પાત્ર બનશે નહિ. આ સંજોગોમાં, જ્યાં સુધી મદદનીશ સરકારી શ્રમ અધિકારીને શંકા/વિવાદ ઉપસ્થિત ન થાય ત્યાં સુધી, આ જોગવાઈમાંથી મુક્તિ રહેશે.. જો મદદનીશ સરકારી શ્રમ અધિકારીને કોઈ અરજદાર મીઠા શ્રમયોગી છે કે

...૨...

Scanned with CamScanner

કેમ? તે અંગે વિવાદ/શંકા જણાય તો, તેટલાં પુરતું ગ્રામ સભાની મંજુરી મેળવીને ખરાઈ કર્યા બાદ કુટુંબ ઓળખપત્ર આપવા અંગે નિર્ણય લેવાનો રહેશે.

૮. જે મીઠા શ્રમયોગીઓને કુટુંબ ઓળખપત્ર આપવાનું નક્કી કરવામાં આવે, તેમનો ફોટો અરજીપત્રક ભરવાની પ્રક્રિયા સાથે જ પાડવાનો રહેશે. અરજદારે ફોટો પડાવવા નિયત સ્થળે ઉપસ્થિત રહેવાનું થશે અને જો નિયત સમયે અને સ્થળે શ્રમયોગી ઉપસ્થિત ન રહે તો, ત્યારબાદ, તેમણે સ્વખર્ચે પોતાની રાહી સાથેના બે પાસપોર્ટ ફોટા ગ્રામ શ્રમ તંત્રને પૂરા પાડવાના રહેશે. ત્યારબાદ, કુટુંબ ઓળખપત્ર તૈયાર કરવાની કાર્યવાહી હાથ ધરવામાં આવશે.

૯. સ્થળાંતરિત મીઠા શ્રમયોગીઓ કે જેઓ પોતાના મૂળ રહેઠાણના જિલ્લામાંથી, અન્ય જિલ્લામાં મીઠાને લગતી કામગીરી –શ્રમ– માટે અન્ય જિલ્લામાં સ્થળાંતર કરે છે, તેઓની વિગતો કામના સ્થળે અરજીપત્રકમાં ભરાવીને અને મીઠા શ્રમયોગી હોવાની ખરાઈ કર્યા બાદ, તે અરજી તેમના મૂળ જિલ્લામાં મોકલી આપવામાં આવશે અને તેઓને તેમના મૂળ જિલ્લામાંના ગ્રામ શ્રમ તંત્ર દ્વારા જરૂરી ખરાઈઓ કર્યા બાદ, મૂળ રહેણાંકના જિલ્લાના ગ્રામ શ્રમ તંત્ર દ્વારા જ કુટુંબ ઓળખપત્ર ઈસ્યુ કરવામાં આવશે.

૧૦. મીઠા શ્રમયોગીઓને ઓળખકાર્ડ આપવાની આ કામગીરીમાં સ્વૈચ્છિક સંસ્થાઓ અને માન્ય મંડળોની મદદ લઈ શકાશે. હાલમાં, પ્રથમ તબક્કે ગ્રામ શ્રમ તંત્રને આ કામગીરીમાં મદદ કરવા માટે જે તે જિલ્લાના સ્થાનિક સંસ્થાના પ્રતિનિધિને માન્ય કરવામાં આવે છે. જો અન્ય કોઈ સંસ્થા આ કામગીરીમાં મદદ કરવા ઈચ્છે, તો તેણે આ માટે ગ્રામ શ્રમ આયુક્તશ્રીની મંજુરી મેળવવાની રહેશે. આવી માન્ય સંસ્થાઓ આ કામગીરીમાં માર્ગદર્શક અને મદદની ભૂમિકામાં કાર્યવાહી કરશે અને, ગ્રામ શ્રમ તંત્રને આ કામગીરી વધુ ઝડપી, અસરકારક અને સોફ્ટકલ રીતે પૂર્ણ કરવામાં મદદરૂપ નીવડશે.

૧૧. જો કોઈ અરજદાર દ્વારા, અરજીપત્રકમાં ખોટી અને ગેરમાર્ગે દોરનારી વિગતો જાહેર કરવામાં આવશે તો, તેમનું કુટુંબ ઓળખપત્ર તાત્કાલિક રદ કરવામાં આવશે.

૧૨. આ કુટુંબ ઓળખપત્ર આપવાની કામગીરી અંગે સંકળાતો તેમજ રસ ધરાવતી વ્યક્તિઓ પાસેથી સૂચનો, કે સુધારા–વધારા ગ્રામ શ્રમ તંત્ર દ્વારા આવકારવામાં આવે છે. આ અંગે ગ્રામ શ્રમ આયુક્તશ્રીની ઓફીસ, પહેલો માળ, બ્લોક નં. ૭, ડૉ. જીવરાજ મહેતા ભવન, ગાંધીનગર (ફોન નંબર ૦૭૯–૨૩૨૫૩૩૫/ ૨૩૨૫૩૩૭૨, ફેક્સ: ૨૩૨૨૬૪૪૬) ઉપર સંપર્ક કરવા વિનંતી છે.

O O O

Scanned with CamScanner

મીઠા ઉધોગ સાથે સંકળાયેલ શ્રમયોગીઓને કુટુંબ ઓળખપત્ર

-:: ઓળખપત્ર નું અરજીપત્રક ભરવા માટેની સામાન્ય સૂચનાઓ ::-

મીઠાનાં શ્રમયોગીનું ઓળખપત્ર ભરવા માટે નીચેની સૂચનાઓનું ધ્યાન રાખવાનું રહેશે :-

(૧) મીઠા શ્રમયોગીનું પૂરેપુરું નામ લખવાનું રહેશે. (૧/૧) ફોટો સ્થળે જ પાડવાનો રહેશે.

(૨) મીઠા શ્રમયોગી ની જન્મ તારીખ કે ઉમર લખવી અને તેનો આધાર પુરાવો લેવાનો રહેશે.
(જન્મનો દાખલો, ચૂંટણી આઈ.કાર્ડ, શાળા છોડયાનો દાખલો વિ.)

(૩) રેશન કાર્ડ નો નંબર જોઈને લખવાનો રહેશે.

(૪) બીપીએલ યાદી માં નામ હોય તો તેનો નંબર લખવો.

(૫) લક્ષ્માર્થીનું ઓળખચિહન શરીરમાં બરાબર દેખાતું હોય તે લખવાનું રહેશે.

(૬) નોધણી સમયે જે તે માલીકને ત્યાં કામ કરતા હોય તેનો આધાર પુરાવો લેવાનો રહેશે.

(૭) લીઝની જમીન હોય તો, તેની નકલ લેવાની રહેશે.

(૮) શ્રમયોગી કયા પ્રકારનું કાર્ય કરે છે તે સ્પષ્ટ લખવાનું રહેશે. જે કાર્ય વધુ સમય કરતો હોય તે લખવાનું રહેશે.
(મીઠું પકવતાં, લોડીંગ, અનલોડીંગ, ટ્રકનો ક્લીનર/મજૂર/ડ્રાયવર, બોર ઓપરેટર, અને મીઠા વ્યવસાય સાથે સંકળાયેલ તમામ)

(૯) શ્રમયોગીનો જો અંગુઠો કરાવેલ હોય તો તેને ઓળખવાનો રહેશે.

(૧૦) શ્રમયોગીનાં કુટુંબની સભ્યોની વિગત વ્યવસ્થિત ભરવાની રહેશે.

(૧૧) શ્રમયોગીને કોઈ સરકારી લાભ મળેલ હોય તો તેની વિગત લખવાની રહેશે.

શ્રમયોગીને સૂચના આપવાની રહેશે કે ઓળખપત્ર નીસૂચનાઓ ધ્યાનપૂર્વક વાંચી તેનો અમલ કરે.

તથા આ ઓળખપત્ર ફકત કલ્યાણકારી યોજનાઓનાં લાભ માટે જ છે તેવું જણાવવાનું રહેશે.

Scanned with CamScanner

SALT PRODUCTION
AT THE COST OF HEALTH OF
AGARIYAS & THEIR FAMILY MEMBERS
— A NEED FOR SPECIAL LEGISLATION —
IN THE STATE OF GUJARAT

MAY, 2014

VOLUME: I

JUSTICE M. B. SHAH

Former Judge, Supreme Court of India
AND
Chairman, Gujarat State Law Commission

INDEX

VOLUME: I

SR. NO.	PARTICULARS	PAGE NO.
1.	Executive Summary	i-iii
2.	Salt production at the cost of health of agariyas & their family members — A need for special legislation — in the State of Gujarat.	1
3.	References	58
4.	**Annexure: A** Study Report on "Prevention and Control of Occupational Health Hazards among salt workers working in remote desert areas of Gujarat and Western Rajasthan" submitted by National Institute of Occupational Health, Ahmedabad (Indian Council of Medical Research, Delhi).	60
5.	**Annexure: B** Report on "Salt Industry in Gujarat" prepared and submitted by Industry Department, State of Gujarat.	133

* * *

INDEX

VOLUME: II

SR. NO.	PARTICULARS	PAGE NO.
1.	**Annexure: C** Study Report on "A Pinch of Salt – A study of salt workers of Kutch, Patan, Rajkot and Surendranagar Districts of Gujarat" conducted by Saline Area Vitalization Enterprise Limited (SAVEL), Ahmedabad.	146
2.	**Annexure: D** Report on "Salt Pan Workers' Welfare Project" prepared and submitted by Students of Gujarat National Law University, Gandhinagar who were part of the Committee appointed by this Commission for spot verification of the conditions of agariyas.	291
3.	**Annexure: E** Representation on "Agariyas", made by Harinesh Pandya on behalf of Agariya Heetrakshak Manch, B–3, Sahajanand Tower, Jivraj Park Cross Road, Ahmedabad.	299
4.	**Annexure: F** Article on "Salt Pan Workers in Gujarat: Examining the need for a special legislation".	314

SR. NO.	PARTICULARS	PAGE NO.
5.	**Annexure: G** Article of Raman Sachdev, Desert Medicine Research Centre, New Pali Road, Jodhpur: 342005 on "Work-related health problems in salt workers of Rajasthan" published in the website of Indian Journal of Occupational & Environmental Medicine (IJOEM).	332
6.	**Annexure: H** Execution of labour welfare schemes and development works for the benefits of salt works from the Cess Proceeds – Revision of Code of Principles **(dated 20.12.2010)** of Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Government of India.	337
7.	**Annexure: I** Scheme for Salt Workers **(13.01.2013)** published by Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Government of India.	349
8.	**Annexure: J** Letter dated 21.03.2014 of the office of the Deputy Salt Commissioner, Ahmedabad (Government of India) to this Commission, supplying information regarding staff working in Gujarat Salt Region (Non-Plan and Plan) as on **18.03.2014.**	368
9.	**Annexure: K** Proforma – Receipts and Expenditure from the Cess Proceeds for the year 2012-13, of the Office of Salt Commissioner, Jaipur) enclosed with the Annual Report for the year 2012-13 of the Salt Department, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion, Government of India.	373

EXECUTIVE SUMMARY

1. In the State of Gujarat, 77% of the total salt production of the country is produced. The production of salt is hazardous to health and agariyas are the victims who suffer from various diseases related to eye, skin, etc.

2. Despite the fundamental "right to life" and "right to education", enshrined under Articles 21 and 21A respectively of the Constitution of India, the conditions of agariyas and their children are miserable. Agariyas are forced to work (begar) (violation of Article 23) for 8 to 9 months in Rann of Kutch where temperature varies from 3°C to 50°C during the working days.

   In addition, there are chances of multiple-disaster including drought, cyclone and earthquake which pose continuous threat to the life of poor and marginalized communities.

3. Further, agariyas are required to work for more than the prescribed working hours and are getting less than the minimum wages.

4. Not only this, they are also subjected to exploitation economically by the money lenders/contractors/local ration shop owners/traders from whom they are compelled to borrow money at very high rate of interest.

5. The Central and State Governments have, on paper, framed various welfare schemes for the benefits of agariyas. However, the same has not percolated; may be due to lack of co-ordination between the Government Departments; may be due to dearth of staff or no desire to implement the same by the staff. In any case, percentage of administrative expenses is much more which frustrates the purpose of welfare schemes.

6. Hence, for protection of agariyas, Special Legislation is a need of hour, where duties could be cast on the lessee/s to provide benefits under various welfare schemes; **namely**:–

(i) The lessees should provide basic facilities to the agariyas, such as, pure drinking water, medical facility, protective devices, housing, etc. which are discussed in detail in the Report.

(ii) At the same time, the welfare schemes framed by the Central and State Governments should be implemented in their right spirit so that the agariyas can get the benefits. For achieving that object, there should be proper planning and co-ordination amongst concerned Departments of the Central and State Governments.

(iii) Necessary financial assistance through nationalized Banks, other Government Financial Institutions, etc. should be made available at the reasonable rate of interest to the agariyas so that they may not be required to borrow money at the high rate of interest from the money lenders/ contractors/local ration shop owners/traders.

7. For achieving the aforesaid objects, the State/Central Government should provide adequate infrastructure such as, roads, water facility and if required, subsidy to the lessees for which schemes are framed by the Governments.

8. Finally, legislation should be short, specific, categorical and unambiguous, which can be implemented without loss of time and may not require any lengthy and delayed litigation. There should be summary procedure for recovery of penalty in case of default and subsequently cancellation of lease.

For the time-being, the law can be implemented for the saltpan which is operating in 100 acres of land or more. From the record made available, it appears that there are big saltpans admeasuring 2000/1000/500 acres of land. It is to be stated that huge chunk of land (i.e. 23,000 acres) at Kharaghoda (District: Surendranagar) for salt production is in possession of the Central Government.

Date : May, 2014
Place : Ahmedabad

JUSTICE M. B. SHAH

Former Judge, Supreme Court of India
AND
Chairman, Gujarat State Law Commission

SALT PRODUCTION AT THE COST OF HEALTH OF AGARIYAS AND THEIR FAMILY MEMBERS

— A NEED FOR SPECIAL LEGISLATION — IN THE STATE OF GUJARAT

1. India is the third largest producer of salt in the world after United States of America (U.S.A.) and China. Salt manufacturing from sea water is carried out in costal State of Gujarat and other States. In every urban and rural setup in the country, whether large or small, there is mushrooming of the industries under small-scale and unorganized sectors.[1]

2. Little Rann of Kutch area admeasuring 4,953 sq. km. is mud desert which was left un-surveyed. Recently, it is being declared as Survey No. **Zero**. Some area falls within the jurisdiction of Wild Ass Sanctuary (WAS). It is not a part of any revenue village.

It is pointed out that since centuries, Chunvaliya koli community is making salt in Little Rann of Kutch which is unique wetland. That land turns into brackish water body during monsoon and a dry terrain for rest of 8 months. Thereafter, once water is evaporated, Chunvaliya Koli community migrates for making salt. Chunvaliya koli community belongs to de-notified tribes, and does not possess land and depends on their

traditional livelihood activity. Before independence, they migrated to Sindh area in paddy fields for labour work for some part of the year.

3. In State of Gujarat, 77% of the total salt production of the country is produced. For this, State of Gujarat provides land on lease to the individuals/companies for production of salt and salt based industries. Salt industry is labour intensive. It is estimated that an average of 1.12 lacs labourers are employed in industry.[2]

In the State, salt is produced in Kutch, Surendranagar, Bhavnagar, Rajkot, Jamnagar, Junagadh, Porbandar, Patan, Anand, Valsad, Bharuch, Navsari, Surat, and Amareli Districts.[2] Details of Salt produced in the state during last 3 years are as under:-

SALT PRODUCTION [2]

PRODUCTION DURING LAST THREE YEARS

(Figures in LACS METRIC TON)

Year	Country Production	Gujarat State Production
2009-2010	239.51	178.71
2010-2011	186.10	145.15
2011-2012	221.79	170.19
2012-2013 *	245.47 *	194.24 *

* added on the basis of further information...

DISTRICT-WISE AVERAGE SALT PRODUCTION [2] IN GUJARAT STATE

(Figures in LACS METRIC TON)

Sr. No.	Name of District	Production
1	Kutch	55.72
2	Jamnagar	28.44
3	Bhavnagar	24.10
4	Surendranagar	19.25
5	Bharuch	16.79
6	Amreli	8.60
7	Rajkot	7.81
8	Patan	7.50
9	Others	1.95
	Total	**170.16**

Nos. of salt manufacturing units : 2,328

Land under salt cultivation : 425,328 acre

CATEGORY-WISE SALT MANUFACTURING UNITS AND AREA [2]

Sr. No.	Category of unit	Category	Numbers
1.	Exceeding 100 Acres	I	541
2.	Exceeding 10 Acres but upto 100 Acres	II	20
3.	Co-Operative Sociites	III	110
4.	Upto 10 Acres (except Co-Op. Socities)	IV	1657
		Total	**2328**

CATEGORY-WISE SALT PRODUCTION [2]

DURING LAST THREE YEARS

IN GUJARAT STATE

(Figures in LACS METRIC TON)

YEAR	CATEGORY			
	I	II	III	IV
2009-10	130.36	0.48	14.76	33.11
2010-11	107.39	0.27	12.21	25.29
2011-12	124.28	0.3	17.36	28.24

Category – I is that of salt units exceeding 100 acres of land and the said units are producing maximum salt (about 130 lacs MTs per year).

4. For production of salt, about 1 lac labourers (agariyas) are engaged for 8 to 9 months of a year (i.e. from October to June).

Further, the total number of workers engaged in salt production and the allied activities is estimated to **five lakhs** all over Gujarat. The little Rann of Kutch in Western Gujarat occupies an area about 5000 sq. km. Salt manufacturing is a major occupation involving 50,000 hectares of land. These workers are staying at the salt manufacturing sites in the arid desert areas and working for most part of the year (during October to June). The work sites are remote, isolated and even the nearest village is situated more than 5-10 kms. away.[1]

(i) Basic amenities:—

Basic amenities for living such as housing, regular supply of essential commodities like drinking water and food are practically non-existent in these remote areas. The primary health care facilities run by the State Government are operating at the village level only and are therefore not amenable to these salt workers.[1]

(ii) Distance between saltpan and residence:—

The salt manufacturing sites in the little Rann of Kutch are located quite away from the residential areas or nearby villages. These remote and isolated sites are distributed over a long span in the desert areas. A distance of one to ten or even more kilometers further separates two adjacent saltpan units. The workers reach the work place either by walking or on a bicycle.[1]

As stated above, the area of the saltpan in most of the cases is 100 acres of land or more which is mentioned as Category I. Therefore, movement in the saltpan itself takes much time.

(iii) Temperature:—

Typical geographic conditions of the desert prevail all around the work area. There are lack of vegetations and absence of milestones for commuters. The temperature in the winter may drop to 5°C, whereas in the summer, it varies from 48–50°C. Dry, salty and high-speed winds flow all over the area.[1]

The diurnal temperature variations range from 29–48°C. The intensity of the reflected sunlight is of the order of 60,000 lux. The high temperatures and resultant high evaporation rate throughout the salt manufacturing season starting from October to June are very helpful for salt production. However, these geographic conditions are hazardous to the health of the salt workers.[1]

(iv) Natural Disaster:—

The area is one of the driest in the State with average annual rainfall ranging between 350 to 450 mm. **The multiple-disaster including drought, cyclone and earthquake pose continuous threat to the life of poor and marginalized communities.**[3]

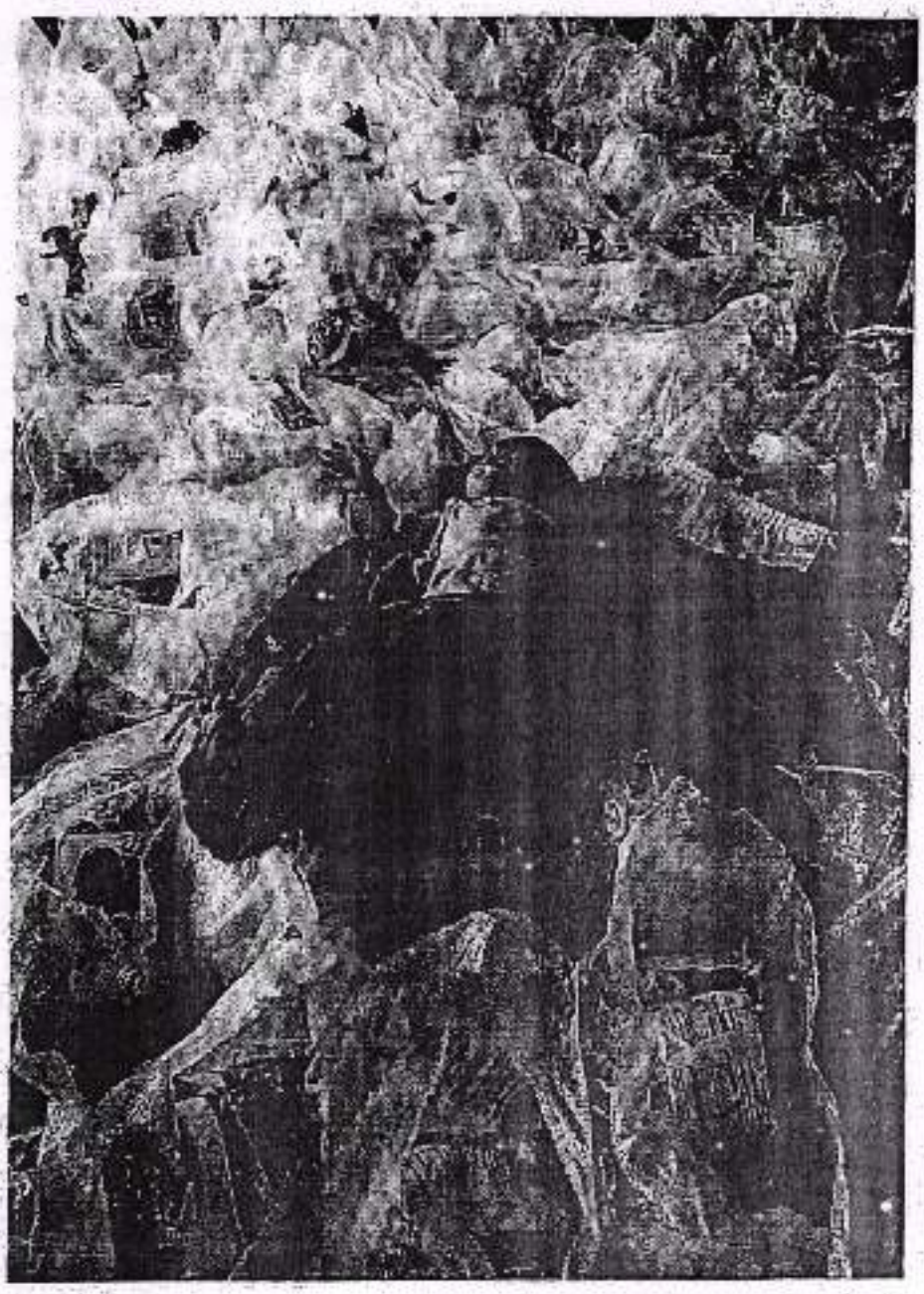
5. The salt making is a family business, where all members of the family participate, at one or the other stage of salt production process. They have maintained their skills at a high level of efficiency over successive generations and hence their services are very much in demand in the present salt industry.[3]

Usually, the entire family including husband, wife and children has to continuously work between months of September and April/May. It is an important source of employment for the poor during the non-agricultural season. The villagers living in the coastal areas and the region adjoining to Little Rann of Kutch are either unemployed or under employed for this part of the year, as their agricultural is rain-fed and they have small landholdings. A majority of the villagers continue to remain under-employed even during the peak agricultural season due to recurring droughts and limited irrigation facility.[3]

The Committee appointed by this Commission visited some saltpan areas of State of Gujarat on 19th & 20th March, 2014 and noticed that:—

Children were found playing freely around the large salt processing machines unsupervised. **There was a baby wrapped in blankets resting atop the packed salt bags near the manual packing unit,**

convulsing from prolonged inhalation of salt and dust particles.[4] The photograph[4] thereof is as under:-



Apart from the constitutional provisions, this violates basic human rights.

6. Processes for manufacturing salt:—

The processes involved in manufacturing of salt from subsoil brine can be categorized mainly as manual ones, except lifting of brine from the wells for which the diesel pumps are used. These processes are described below:-[1]

- **Bore digging:—**

  The wells are manually dug 25-30 feet deep into the salt deposit of gravel, sand clay and mud. **The potential work hazards are accidents or injuries and exposure to toxic gases liberated from the earth during this process.**

  Diesel pumps are used to lift the natural brine from the well. The density of brine obtained varies from 15-20 degree brine concentration (BC).

- **Making of pans and ground hardening:—**

  In the next stage, pans measuring 150 X 200 feet are prepared by removing salt precipitates from the land (locally known as 'Mati Kam').

  The earth in these pans is then pressed with feet with stamping gait to make the surface hard. This process of ground hardening is locally called 'Pagali' and helps to prevent the seepage of brine into the earth.

The whole family including children takes part in this activity. The potential health hazards in this activity are skin problems due to contact with the salt present in the ground.

A child working in the saltpan was photographed by the Committee appointed by this Commission:—



(Apparent offence)

The brine pumped out from wells is led through make shift channels into a pan called 'condenser' which is about 20 X 20 feet in size. From this condenser, the water is further fed into the pans prepared as described above. In pans, water gets evaporated under the effect of direct sunlight with an eventual increase in the concentration of brine.

- **Salt seeding (See weeding):—**

When the brine attains concentration of 24 degrees, the salt starts precipitating. To facilitate this, locally growing weeds are used. These are spread all over the saltpan. The surface of these weeds acts as a nidus where salt precipitation occurs.

- **Raw salt heap making and transport:—**

When the salt is ready, it is extracted onto the edge of the pan with a tool locally known as 'Pavadi'. From here, it is loaded on trucks for the final transport. **These activities are also associated with exposure to brine, salt crystals, reflection of sunlight and heat leading to related health hazards.**[1]

7. Lack of road facilities:—

There should be mapping of all approach roads to salt siding, salt dumping/storage sites as well as approach road to Rann areas. As wear and tear of these roads is more, there should be planning of repairing and resurfacing at regular intervals.

Secondly, many of roads that are sanctioned are pending, as they need clearances from Sanctuary Department. Such clearances are required to be made so that the pending work move ahead.[5]

In Rann of Kutch, approach roads are required to be planned and constructed so as to facilitate the movement of agariyas and other people.

8. Housing:—

Agariyas engaged in salt production, spent eight months of a year in remote locations devoid of any infrastructure for housing, health, education and drinking water.[3]

Agariyas make their house (hut) every year during September. However, it is not sufficient to prevent hot and cold winds of Rann from entering. Also, due to high velocity winds, there are many incidences of hut catching fire, causing accidents. To prevent this, a folding, movable "housing structure" needs to be designed.[5]

Hence, as the agariyas are required to stay at the work site for about 8 months, the lessees should be directed to construct a small pucca house which can withstand vagaries of weather.

9. Social mobilization:—

As most of the salt pans are far away from each other, social life is not possible. Also, there is no connection for the main land (native village) for almost 8 months. Male member of the house visits native place for carrying grocery and taking advance from the trader. However, for the female member in an agariya family, 8 months of work in the salt pan is "an isolated life" with very less interaction with rest of the world.[5]

10. Adverse effect to health:—

In Rann of Kutch, Districts Surendranagar, Rajkot, Bhavnagar, Jamnagar, Junagadh, Porbandar, etc. where the salt is produced, working conditions are hazardous, adverse and unfavourable which affect the health of agariyas and their position is precarious. Admittedly, the labourers are totally unorganized and they are exposed to adversity of environmental conditions.

There is no sufficient staff in Primary Health Centre (PHC), Central Health Centre (CHC) on the periphery of Little Rann of Kutch or salt work areas.[5] **In PHC and CHC, most of the time, doctors or staffs are not available and there is absolute dearth of required medicines.**

For Rann and salt work areas, Government does have a provision of mobile health vans. Due to lack of female health worker/s in mobile health van, women agariyas are left without services. Mobile health vans have to cover villages and Rann areas both. But their visits to villages and Rann areas are irregular and limited.[5]

The absence of health facilities creates severe damage to quality of human life which itself violates Article 21 of the Constitution of India.

The Committee appointed by this Commission noticed that the mobile van was not functional at Block Health Office, Bhachau since last more than 2 years.

The photograph of the said van[4] is:–



It is reported that there were very irregular public health facilities and the medical van was covered under a thick layer of dust. Doctors reported that there were not more than 5 cases a month of any ailments/health concerns of agariyas.

11. Occupational diseases:—

'If you're a saltpan worker, you have three ways to die: first gangrene, second tuberculosis or third blindness. In every house, people die this way only.'

– A saying among the salt pan workers[6]

The occupational health hazards among salt manufacturing workers are mainly in form of **eye and skin related lesions**, as reported by different studies.

Eye lesions such as hyperaemia conjunctiva (53.82%), pterygium (42.52%), cataracts of various types (16.27%) and hypertrophic conjunctivitis not touching the cornea (13.28%) are reported among 301 workers engaged in solar salt production in Brazil. Of 347 salt workers examined in Brazil, 97.7% were found to suffer from skin lesions due to their occupation. The most frequently encountered skin lesions were: atrophied scars (81.8%), plantar keratodermia (78%), callosities (76%), fissures (22.4%), palmar keratodermia (16.1%), necrotic ulcers (6.6%), onychomycosis (4.3%) plantar warts (4%) and muscular hypertrophy of shoulders (64.8%).

Another study carried out by Desert Medicine Research Centre (DMRC), Jodhpur, also reported dermatological, respiratory, musculoskeletal, gastrointestinal and ophthalmic morbidities in 2120 salt workers at different salt sites in Rajasthan.[1]

12. Symptoms of occupational diseases:—

The workers complain of thickness of skin mainly over palms of male workers. Symptoms pertaining to other systems like giddiness, headache, pain in joints, pain in muscles and general weakness were more prevalent in females (73.9%) than in males (48.0%) (P<0.005). Giddiness was particularly complained of while standing up from sitting posture during working hours. Headache, joint pain and muscular pain were other work-related symptoms and the severity of these symptoms reduced after taking some rest. Breathlessness was complained of by 6.2% of workers.[7]

Working in salt industry exposes the working population to direct contact with inhalable salt dust, salt crystals as well as concentrated brine, physical stress of hard manual labor, direct bright sunlight and glare due to sunlight reflected by salt crystals and brine surface. Most common symptoms observed among salt workers were those pertaining to eyes. These might be due to irritation caused by exposure to salt dust and reflection of bright sunlight by salt crystals and brine. **Itching, cracks and burning sensation in skin might be caused by direct contact with salt and the impurities found in salt, like sulfates, magnesium, calcium, potassium, etc.** Ulcers on skin were mostly traumatic in origin.

These were present on feet, legs and hands. When workers collect the salt crystals using spades, the crystals hit the feet and legs, while hands sustain injury from the spade. Thickening of skin over palms and feet may be due to hyperkeratosis caused by friction with spades and salt crystals.

The physical stress of hard work in sunlight might be a potent cause of headache, giddiness, muscular pain, joint pain and general weakness present among the workers. These symptoms were more common in females, probably due to higher prevalence of anemia in them. Notable prevalence of visual defects (7.7%), hypertension (4.7%) and musculoskeletal problems has also been reported among fishermen, who are also exposed to salty sea water and sunlight.[7]

Hence, there is absolute need for providing medical facilities for prevention of occupational health problems to the workers engaged in salt production, by regular check-up at the work site at least once a week.

13. Educational facility:—

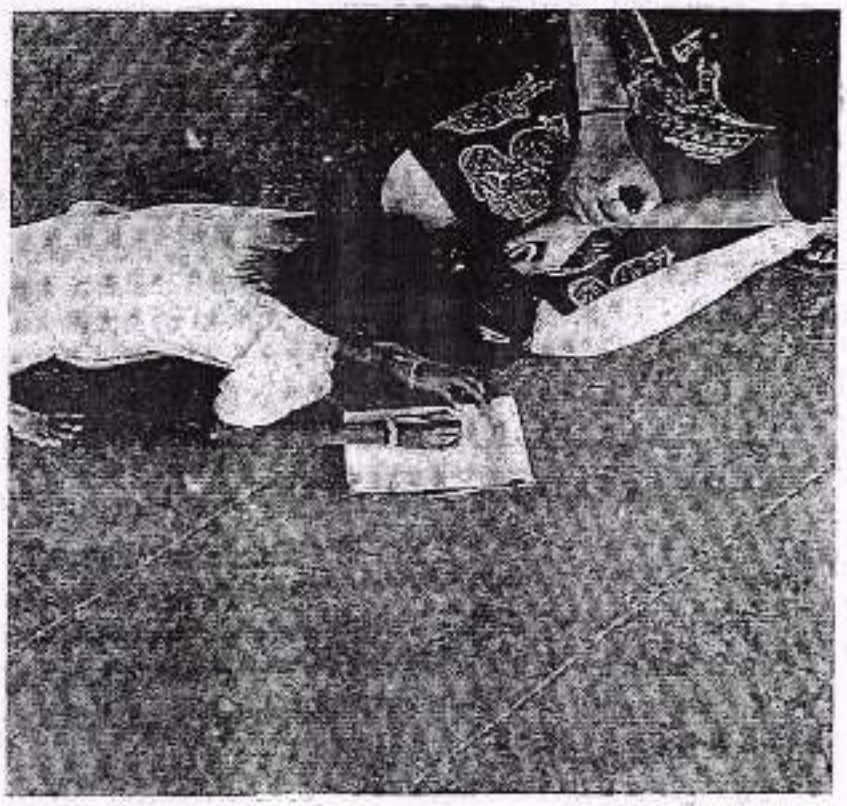
The absence or limited access of agariyas to basic amenities of education and health leads to a highly deprived state of being. Eight months of migration and non-availability of education facilities force an agariya child to work in an agar at the age less than even 14 years. In addition, adverse working condition causes several diseases and occupational hazards.[3]

Primary Education at work place needs to be taken up by concerned Department and in **continuum** to the village school. Such schools need to have mid day meal (MDM), full time trained teacher, etc. Appropriate budget provisions may be made for such schools.[5]

School infrastructure for salt pan areas (Rann and along sea coast) needs standardization with uniform design. Current "Tent school" design is small in size, uncomfortable for full day class and also not protecting children from cold-hot winds.[5]

Apart from this aspect, the Committee appointed by this Commission reported that:—

(i) **Generally, children are home-schooled, with a part-time teacher from a nearby school coming to teach for a few hours (this is a reported fact). The photograph[4] thereof is as under:-**



(ii) **The Salt Inspector mentioned that children go to a nearby school whereas the children and their parents were not even aware of its existence or its location.**

The Salt Inspector seemed generally misinformed about the living conditions of the agariyas.[4]

14. Integrated Child Development Services (ICDS):—

As per estimates of Industries Department, around 12 to 15 thousand families reside in Little Rann of Kutch for 8 months. **Hundreds of children below age of six do not get nutritional support due to lack of anganwadi centres**. Nutritional status among agariya children is low due to lack of green vegetables and milk in the desert.[5]

Various services under ICDS such as, Supplementary Nutrition, Immunization, Health Check-up, Referral Services, Pre-School Education, Nutrition & Health Education, are not provided to the family members of agariyas.

15. Drinking water supply:—

Water supply to saltpan areas has been always a crucial issue. Scarcity of water leads to severe health and hygiene problems. Skin diseases, water born diseases, urinary tract infections, etc. are very common amongst women and adolescent girls. Government needs to co-ordinate with respective Department to resolve this issue immediately.[5]

16. Safety Kits:—

Safety kit includes Goggles, Gum Boots, gloves, and a cap. Also cotton socks need to be included in the safety kits.[5]

Safety kits, as stated above, should be provided to the saltpan workers for their protection.

17. Exploitation:—

The salt workers called 'Agariyas" are not only vulnerable people in the region **but they also face economical and physical exploitation by other communities. The exploitation is keeping them away from accessing their basic rights for living life with dignity.** The primary salt producers "agariyas" are the bottommost part of the flourishing and revenue earning salt industry in India, living under highly exploitative and inhuman conditions.[3]

Additionally, the economical and physical exploitations by moneylenders and traders make their condition worst. The indebtedness and market practices have converted agariyas from primary producers to wage labourers. They receive only 1–2% of market price towards physical labour input in salt making, while the traders and others share nearly 98–99% of market price. Under economically bonded situation, all the labour rights of salt workers are violated. Apart from this, the economic vulnerability leads to their exploitation by others in the region. There are many more people in the 'exploitation channel' of agariyas. Some of these are local ration shop owners, crude oil suppliers, water suppliers, etc. The low access to information and illiteracy prevent them from thinking about alternative livelihood options.[3]

Further, agariyas have traditional knowledge and skill of making salt which is their family livelihood. **Since they do not have access to formal credit for making salt, they have to totally depend on non-formal, private money lenders to credit to meet the production cost for 8 months.**

Most of the time, they do not get any profit at the end of the season and thus, they have lost their bargaining power in deciding the cost.[5]

Hence, necessary financial assistance through nationalized Banks, other Government Financial Institutions, etc., should be made available at the reasonable rate of interest to the saltpan workers so that they may not be required to borrow money from the traders/money lenders at the higher rate of interest, even for purchasing their ration from local ration shop owners.

18. Condition of saltpan workers – a case of unique vulnerabilities:—

The salt manufacturing season begins with the closure of monsoon in October and lasts until June of the next year, with the onset of monsoon again. Consequently, in the manufacturing season, the workers are required to be present at the site in the desert i.e. the Rann of Kutch. During the monsoon, the

workers retreat to nearby villages which skirt the Rann, the largest of which is Kharagodh.[6]

Most of the problems faced by the saltpan workers arise out of the uniquely migratory nature of their occupation. For a community that in many ways lives a dual existence and exists in a constant state of dependence on seasonal rains, the plethora of vulnerabilities that present themselves are obvious.[6]

19. Susceptibility to natural disasters:—

For a community that lives a hand-to-mouth existence, the visitation of a natural disaster only serves to worsen their misery, pushing them further into the clutches of moneylenders and contractors, harbingers of **cyclical poverty** of the worst kind. The agariyas are no different, with their already difficult life made tougher by a deadly triumvirate of natural disasters at the beginning of the past decade i.e. the cyclone in 1998, droughts in 1999 & 2000 and a deadly earthquake in 2001.[6]

Not only are the agariyas, by virtue of their poverty–stricken life a vulnerable group, but also what worsens matters is that the archaic manual production process used by them, being completely dependent on natural factors, serves to ensure their impoverishment on the occurrence of a natural disaster.[6]

Unseasonal rains are a classic example of this phenomenon, with the rains in November, 2009 washing away the saltpans prepared by the workers during the previous month. Large initial investments on crude oil for the saltwater pumps too get washed away alongwith their much-laboured over saltpans. Such disasters destroy the temporary houses and flood their extremely scarce freshwater wells, leaving the agariyas deeper in debt, **tying them down to a life of penury.**[6]

20. For this, some suggestions are made in the representation on "Agariyas", by Mr. Harinesh Pandya on behalf of Agariya Heetrakshak Manch, Ahmedabad; for the welfare of agariyas, which require consideration:—

(i) Crop Insurance:—

Self Employed Agariyas have to take all the risks of natural & man-made calamities and bear all the losses on their own. The pre-fixed price will not vary or cover the loss. Any of the calamities, like, un-seasonal rains, cyclones, dust storms, release of water from Narmada Canal and sudden decrease in sub-soil brine source may affect the life of agariyas very severely, due to their poor economic conditions.[5]

(ii) Long Term Solution:—

Salt Crop Insurance schemes can be worked out by Government or Director of Insurance or various agencies can be asked to submit a scheme. Government can subsidize upto 50%, while rest will be borne by the agariyas.[5]

(iii) Short Term Solution:—

Till such a scheme is worked out, Government can immediately conduct a survey of the crop loss in case of any of calamities stated above. **An immediate relief to affected families and a compensation package may be given by the Government to meet the losses.**[5]

(iv) Support Price Mechanism:—

Cost of salt is actually less than the cost of the packing material used for the same. Saltpan workers do not have any control or access to the market. The rate of increase in the price of salt is very low as compared with inflation rate or rate at which the final price of the salt in the market has increased. **Hence, there should be support price mechanism for agariyas which ensures fair price so as to cover cost of production and labour charges.**[5]

21. Schemes framed by the Central Government for betterment of agariyas:—

A. The Department of Industrial Policy and Promotion, Ministry of Commerce & Industry, Government of India, in revision of Code of Principles (dated 20th December, 2010), provided various schemes, beneficial to the salt workers and Industry.

(i) Labour Welfare Schemes benefiting the salt workers:—

(a) Water supply schemes including provisions of water coolers, storage tanks, water tankers mounted on trailers.

(b) Construction of labour rest shed, crèches, toilets, etc.

(c) Provision of augmentation of medical facilities including conducting general health cum eye camps.

(d) Provision of community centres and recreation facilities including organization of sports meets, installation of TV sets, etc.

(e) Provision of augmentation of educational facilities for the children of salt workers employed in the salt industry including grant of rewards to meritorious children of salt workers for purchase of books etc.

(f) Labour housing, subject to the provision of the schemes formulated in this regard.

(g) Provision of audiovisual aids in the salt department for improving skills in production of salt / iodised salt / quality control, etc.

(h) Provision of supplying bi-cycles for salt workers.

(i) Provision for supplying safety kits containing gloves, cap, goggles, gumboots, etc. to the salt workers.

(j) Any labour welfare works (connected with salt industry) not covered by the above priority but considered necessary in interest of industry/ workers at large.[5]

(ii) Schemes benefiting the Industry:—

(a) Schemes for augmentation of brine supply.

(b) Construction of or improvements to the roads, culverts, bridges and protective bunds.

(c) Improvement of Port/jetty for export of salt and railway sidings common to a number of salt manufacturers.

(d) Research and development schemes for improved process and mechanization for harvesting of salt and recovery of byproducts from brine and bitterns (excluding commercial schemes).

(e) Undertaking / Sponsoring feasibility studies for improving salt productivity.

(f) Any development works (connected with salt industry) not covered by the above priorities but considered necessary in the interest of the salt industry.[8]

Notwithstanding the above schemes, it has been widely reported that the Salt Commissioner is providing only for water supply and for the rest, they are depending on the State. Welfare schemes are not a priority for them, though it is so stipulated under the Salt Cess Act. The thrust of the Salt Commissioner is for improving the skills in the production of the salt and its quality control.[8]

B. With a view to improving the access of the salt workers to standard healthcare facilities and educating salt workers and artisans for improving the quality of salt to meet the stringent standards of industrial and edible salt to compete in the domestic and international market, **the Department of Industrial Policy and Promotion, Ministry of Commerce & Industry, Government of India, has approved to implement the "Scheme for Salt Workers", a Central Sector Scheme for the salt workers during the 12th Five Year Plan (13.01.2013).**

The said scheme has the following two components:–

(i) Namak Mazdoor Swasthya Bima Yojana (NMSBY); and

(ii) Training for technology upgradation.[9]

Despite the aforesaid so called various schemes, at present, agariyas are in a most vulnerable position because welfare schemes are not at all implemented, may be, due to lack of staff and desire of the staff not to work.

22. Staff employed by the Central Government:—

For implementation of various schemes framed by the Central Government, information was sought by this Commission from the Dy. Salt Commissioner, Ahmedabad. In response thereto, information regarding staff working in Gujarat Salt Region (Non-Plan & Plan-NIDDCP) as on **18.03.2014** was provided, from which it appears that:-

(i) Sanctioned strength **(Non-Plan)** was 122, out of which 35 posts were vacant & 87 posts were filed up which includes 01 Dy. Salt Commissioner, 02 Superintendent of Salt, 06 Dy. Superintendent of Salt, 23 Inspector of Salt/C.A., etc.[10]

(ii) Sanctioned strength **(Plan-NIDDCP)** was 17, out of which 04 posts were vacant & 13 posts were filed up which includes 01 Asst. Salt Commissioner, 01 Superintendent of Salt, 04 Dy. Superintendent of Salt, etc.[10]

From further information supplied by the Dy. Salt Commissioner, Ahmedabad, total area for salt production is as under:-

(i) No. of salt works including 5 Union Territory

Above 10 Acres	:	679 (Private – 567; **and** Co. Op. Soc.: 112)
Upto 10 Acres	:	1827

(ii) Area covered under salt work

Above 10 Acres	:	3,89,459 Acres
Co. Op. Society	:	21,621 Acres
Upto 10 Acres	:	18,270 Acres
Total	**:**	**4,29,350 Acres**

23. Provisions governing recovery of Cess by the Central Government:—

The salt subject is at Entry No.58 of List–1 of Schedule–7 of the Constitution of India which empowers the Central Government to make appropriate enactment for manufacture, supply and distribution of salt by Union agencies, regulation and control of manufacture, supply and distribution of salt by other agencies. On that basis, the Central Government has enacted Salt Cess Act, 1953.

Clause (v) of Section 4(b) of the Salt Cess Act, 1953 specifically provides that the proceeds of the duty levied under Salt Cess Act reduced by the cost of collection, are *inter–alia* to be utilized for promoting the welfare of labour employed in the Salt Industry.

Rates of salt Cess under the said Act:—

(i) In the case where lease–hold land for production of salt is more than 100 Acres, salt Cess is being levied @ Rs.3.50 per Metric Tonne.

(ii) In the case where the lease–hold land is less than 100 Acres and more than 10 (Ten) Acres, salt Cess is being levied @ Rs.1.75 per MT.

(iii) In the case where lease–hold land is held by a co–operative society upto 500 Acres, then 100% exemption is granted from levy of Cess.

The details regarding recovery of Salt Cess by the Central Government and the amount spent out of it, for welfare of "Agariyas", are as under:-

Year	Recovery of Salt Cess from the State of Gujarat (Rs. in Lacs)	Amount spent from the Cess Recovery for welfare of Agariyas (Rs. in Lacs)
2008-09	250.07	11.42
2009-10	282.93	21.53
2010-11	285.18	19.41
2011-12	313.63	31.42
2012-13	299.33	28.39

The aforesaid figures are taken from the Annual Reports of the office of the Salt Commissioner. The said figures establish that the Central Government is spending **less than 1% of salt Cess** recovered by it for welfare schemes.

According to established law, the Cess is required to be utilized for the benefit of agariyas as well as for betterment of the Industries.

Administrative expenses:—

Further, from **Annexure: 21.1 (Proforma – Receipts and Expenditure from the Cess Proceeds for the year 2012-13, of the Office of Salt Commissioner, Jaipur)**[11] enclosed with the **Annual Report for the year 2012-13** of the Salt Department, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion, Government of India; it appears that:-

(i) **Rs.3,48,99,031/-** was collected on account of Cess and **Rs.2,74,28,702/-** was treated as creditable to the Cess collection. Hence, the total receipt comes to **Rs.6,23,27,733/-**.

(ii) As against this, amount incurred for:-

Salt Commissioner's Office, Jaipur	:	Rs.3,59,98,706/-
Pay & Accounts Office (Salt), Jaipur	:	Rs.64,80,672/-
Regional Head Quarter's Office, Jaipur	:	Rs.5,62,27,155/-
Expenditure on—		
Supervisory Estt. and staff employed in Regions (i.e. factory staff)	:	Rs.13,52,69,672/-
Total	:	**Rs.23,39,76,205/-**

The afore-stated figures reveal that the collection of Cess and the amount granted by the Central Government is mainly used for administrative expenses. Importance is not given to welfare schemes.

24. Schemes framed by the State Government for betterment of agariyas:—

A. Group Insurance Scheme for Salt Workers – Gujarat:—

(i) Under the scheme, Rs.25,000/- are paid in case of accidental death or complete disability and Rs.12,500/- is paid in case of partial disability. **This has since been discontinued;**

(ii) **45 Salt Workers Welfare Centers** are being run where activities such as balwadi, primary health, sports and culture programmes are run;

(iii) State Government is also running balwadis during salt production season at 50 places. Rs.22,500/- are provided as assistance for the construction of pucca house and Rs.3,000/- are provided for tent accommodation; and

(iv) Financial assistance is also given for serious diseases for arranging tours for salt workers.[3]

B. Schemes for assistance for development of Salt Industries and Labour Welfare Scheme for agariyas:—

For sanction and approval of assistance for the said scheme, Empowered Committee has been constituted by the State Government. The brief details of approved assistance provided for various schemes in the State, are as under:-

(i) Construction of approach roads for salt works;

(ii) Scheme for drinking water supply for agariyas;

(iii) Mobile medical van and Mobile ration van for agariyas;

(iv) Construction of class rooms for children of agariyas;

(v) Distribution of uniform to children of agariyas;

(vi) Distribution of Safety kit to agariyas;

(vii) Distribution of cycles to agariyas;

(viii) Jan Shri Bima Yojna for agariyas; and

(ix) Construction of multipurpose centre [Bahuhetuk Kendra] for agariyas.[2]

C. Effectiveness of Government Schemes:—

Most of the expenditure of Salt Commissioner Office is spent to create better infrastructure for the industry, by way of construction of sheds, loading platforms, bridges, etc. However, sufficient attention is not paid to the welfare activities except for providing drinking water. The efforts are hampered by poor human resource deployment and lack of strategic vision for sustainability of the efforts and remote and scattered settlements.[3]

The under utilization of the available and allocated funds is a major draw back of the State Government Schemes. The State Tenth Plan Outlay (2002–07) has made provision of Rs.3,350 Lakh for development of salt industry in the State, against which out of total planned expense of Rs.930 Lakh, only Rs.708.50 Lakh could be utilized during period of 2002 to 2005.[3]

25. Recovery of royalty and expenditure by the State Government:—

The State Government allocates land on lease for manufacturing of salt. The State Government also collects royalty @ Rs.8/– per ton on removal of salt from salt works. However, agariyas having land upto 10 acres, co-operative society having land upto 500 acres (individuals upto 4 hectors land) and salt exported from the State is exempted from payment of royalty.[2]

Details of royalty recovered during last 3 years are as under:–[2]

Year	Royalty recovered (Rs. in lacs)
2009–10	987.86
2010–11	1024.65
2011–12	1034.76

Assistance provided for works related to development of salt works and welfare works during last 3 years is as under:–[2]

Year	Expenditure (Rs. in lacs)		Total (Rs. in lacs)
	Welfare Activity	Development Schemes	
2009–10	2308.26	1444.29	3752.55
2010–11	382.03	3745.97	4128.00
2011–12	383.14	4116.86	4500.00

26. **In view of the aforesaid discussion, it is to be highlighted that though there are number of welfare schemes of Central and State Governments on paper, the same have not been monitored and implemented and, ultimately, benefits thereof have not percolated to the agariyas and their families. The reason may be lack of staff for implementation of the schemes and / or no desire to work or to implement the schemes by the staff.**

Therefore, it is a real challenge to reach health (by providing medical facilities), education, Anganwadi, water supply, Ration supply services, roads to Little Rann of Kutch. The cost of reaching the services is high as compared to that of village. **If all Departments co-ordinate during off season for prior planning for Rann, execution will be easier, impact of services will increase, if they are planned with integrated approach.**[5]

Not only this, it appears that:-

(i) There is the lack of co-ordination between various Departments of Central and State Governments;

(ii) There is inadequate staff appointed by the Central and State Governments for implementation of welfare schemes framed by them; **and**

(iii) For implementation of the schemes, administrative expenditure is much more. **Instead of incurring huge administrative expenditure, if subsidy is given to the lessees for providing various facilities to agariyas, it would be more beneficial.**

27. Production of salt in U.S.A.:—

In U.S.A., currently, the world's largest salt producer, full scale production in open pits or quarries began in 1862, during the Civil War. Solar salt making began on San Francisco Bay, California in 1770. Mechanical methods like evaporation open 'grainer' pans began in about 1833, alongwith scientific methods to purify brine before evaporation. Further developments during the 1800s at Silver Springs, New York, produced the concept of crystallizing salt in enclosed vacuum pans.[6]

Salt production in Kansas, Utah, Louisiana and Michigan in the U.S. has enriched local history and culture. Also, the salt from certain areas marketed under a locality-based brand name has fetched a higher price at the market.

Several Departments of Labour of initiatives ensure manual saltpan workers stay constantly supplied with the specified safety equipment.[6]

A. Various labour laws:—

In our country, we are having Contract Labour (Regulation and Abolition) Act, 1970 wherein the provisions are made to provide various facilities such as, canteens, rest-rooms and other facilities.

Few provisions of the said Act read as under:-

"16. Canteens:-

(1) The appropriate Government may make rules requiring that in every establishment-

(a) to which this Act applies,

(b) wherein work requiring employment of contract labour is likely to continue for such period as may be prescribed, and

(c) wherein contract labour numbering one hundred or more is ordinarily employed by a contractor,

one or more canteens shall be provided and maintained by the contractor for the use of such contract labour.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for-

(a) the date by which the canteens shall be provided;

(b) *the number of canteens that shall be provided, and the standards in respect of construction, accommodation, furniture and other equipment of the canteens; and*

(c) *the foodstuffs which may be served therein and the charges which may be made thereof.*

17. Rest-rooms:-

(1) In every place wherein contract labour is required to halt at night in connection with the work of an establishment-

(a) *to which this Act applies, and*

(b) *in which work requiring employment of contract labour is likely to continue for such period as may be prescribed,*

there shall be provided and maintained by the contractor for the use of the contract labour such number of rest-rooms or such other suitable alternative accommodation within such time as may be prescribed.(2) The rest rooms or the alternative accommodation to be provided under sub-section (1) shall be sufficiently lighted and ventilated and shall be maintained in a clean and comfortable condition.

18. Othcr facilities:-

It shall be the duty of every contractor employing contract labour in connection with the work of an establishment to which this Act applies, to provide and maintain-

(a) a sufficient supply of wholesome drinking water for the contract labour at convenient places;

(b) a sufficient number of latrines and urinals of the prescribed types so situated as to be convenient and accessible to the contract labour in the establishment; and

(c) washing facilities.

19. First-aid facilities:-

There shall be provided and maintained by the contractor so as to be readily accessible during all working hours a first-aid box equipped with the prescribed contents at every place where contract labour is employed by him.

20. Liability of principal employer in certain cases:-

(1) If any amenity required to be provided under section 16, section 17, section 18 or section 19 for the benefit of the contract labour employed in an establishment is not provided by the contractor within the time prescribed thereof, such amenity shall be provided by the principal employer within such time as may be prescribed.

(2) All expenses incurred by the principal employer in providing the amenity may be recovered by the principal employer from the contractor either by deduction from any amount payable to the contractor under any contract or as a debt payable by the contractor.

21. Responsibility for payment of wages:-

(1) A contractor shall be responsible for payment of wages to each worker employed by him as contract labour and such wages shall be paid before the expiry of such period as may be prescribed.

(2) Every principal employer shall nominate a representative duly authorized by him to be present at the time of disbursement of wages by the contractor and it shall be the duty of such representative to certify the amounts paid as wages in such manner as may be prescribed.

(3) It shall be the duty of the contractor to ensure the disbursement of wages in the presence of the authorized representative of the principal employer.

(4) In case the contractor fails to make payment of wages within the prescribed period or makes short payment, ***then the principal employer shall be liable to make payment of wages in full or the unpaid balance due****, as the case may be, to the contract labour employed by the contractor and recover the amount so paid from the contractor either by deduction from any amount payable to the contractor under any contract or as a debt payable by the contractor."*

B. Interpretation by Apex Court:—

In the case of **People's Union for Democratic Rights V/s. Union of India, 1982 (3) SCC 235,** the Hon'ble Supreme Court of India has, *inter-alia*, held that,

"... ... ordinarily no one would willingly supply labour or service to another for less than the minimum wager, when he knows that under the law, he is entitled to get minimum wage for the labour or service provided by him. It may therefore be legitimately presumed that when a person provides labour or service to another against receipt of remuneration which is less than the minimum wage, he is acting under the force of some compulsion which drives him to work, though he is paid less than what he is entitled under law to receive. ***What Article 23 prohibits is 'forced labour' that is labour or service which a person is forced to provide and 'force' which would make such labour or service 'forced labour' may arise in several ways.*** *It may be physical force which may compel a person to provide labour or service to another or it may be force exerted through a legal provision such as a provision for imprisonment or fine in case the employee fails to provide labour or service* ***or it may even be compulsion arising from hunger and poverty, want and destitution.*** *Any factor which deprives a person of a choice of alternatives and compels him to adopt one particular course of action may properly be regarded as 'force' and if labour or service is compelled as a result of*

such 'force', it would be 'forced labour'. ***Where a person is suffering from hunger or starvation, when he has no resources at all to fight disease or feed his wife and children or even to hide their nakedness, where utter grinding poverty has broken his back and reduced him to a state of helplessness and despair and where no other employment is available to alleviate the rigour of his poverty, he would have no choice but to accept any work that comes his way, even if the remuneration offered to him is less than the minimum wage.*** *He would be in no position to bargain with the employer; he would have to accept what is offered to him. And in doing so, he would be acting not as a free agent with a choice between alternatives but under the compulsion of economic circumstances and the labour or service provided by him would be clearly 'forced labour.' There is no reason why the word 'forced' should be read in a narrow and restricted manner so as to be confined only to physical or legal 'force' particularly when the national charter, its fundamental document has promised to build a new socialist republic where there will be socioeconomic justice for all and every one shall have the right to work, to education and to adequate means of livelihood. ..... It is not unoften that in capitalist society economic circumstance exert much greater pressure on an individual in driving him to a particular course of action than physical compulsion or force of legislative provision. ..... We are therefore of the view that where a person provides labour or service to another for remuneration which is less than the*

minimum wage, the labour or service provided by him clearly falls within the scope and ambit of the words 'forced labour' under Article 23. Such a person would be entitled to come to the court for enforcement of his fundamental right under Article 23 by asking the court to direct payment of the minimum wage to him so that the labour or service provided by him ceases to be 'forced labour' and the breach of Article 23 is remedied.

So far as the Contract Labour (Regulation and Abolition) Act 1970 is concerned, it is clear that under Section 20, if any amenity required to be provided under Sections 16, 17, 18 or 19 for the benefit of the workmen employed in an establishment is not provided by the contractor, the obligation to provide such amenity rests on the principal employer.

... whenever any construction work is being carried out either departmentally or through contractors, the government or any other governmental authority including a public sector corporation which is carrying out such work must take great care to see ***that the provisions of the labour laws are being strictly observed and they should not wait for any complaint to be received from the workmen in regard to nonobservance of any such provision before proceeding to take action against the erring officers or contractor, but they should institute an effective system of periodic inspections coupled with occasional surprise inspections by the higher officers in order to ensure that there are no violations of the provisions of labour laws and the***

workmen are not denied the rights and benefits to which they are entitled under such provisions and if any such violations are found, immediate action should be taken against defaulting officers or contractors. That is the least which a government or a governmental authority or a public sector corporation is expected to do in a social welfare state."

Highlighted portion of the aforesaid Judgment applies by all force to the plight of agariyas. Grinding poverty has broken the back of expert producers of salt (agariyas). For giving protection of the law/schemes, periodic inspection coupled with occasional surprise inspections by the higher officers, is the necessity of the hour.

Not only this, Minimum Wages Act, 1948 is made applicable to the saltpan workers. **(Digvijaysinghji Salt Works V/s. State of Gujarat, AIR 1971 Guj 14)**

However, the object of the said Act is frustrated by appointing Contractor who would bring agariyas and pay them less than minimum wages by all sorts of exploitation. Further, it is to be stated that in almost all cases, though agariyas are required to work for day and night, overtime wages are not at all considered or paid.

28. Hence, it would be proper to direct by legislation that even though Contractor has brought agariyas, it would be the duty of the employer i.e. saltpan lessee to pay minimum wages and to provide other facilities to the agariyas.

In conformity with the aforesaid statutory provisions and various schemes framed by the Central and State Governments, statutory provisions can be made for providing adequate residential, medical and other basic facilities including water at the work place where agariyas are required to stay for 8 to 9 months in a year in most adverse conditions.

For this, it is suggested that by legislation, welfare benefits to the agariyas should be given through lessees, if required by giving some subsidy to the lessees. Giving of subsidy to the lessees would save large administrative cost of maintaining staff and various offices.

Secondly, the law on the subject should be vigorously and strictly implemented.

There should also be proper co-ordination between the various Departments of the Central as well as State Governments so that the agariyas can get the benefits of the legislation and the welfare schemes.

29. Suggestions:—

In view of the aforesaid discussions, by appropriate legislation, the agariyas are required to be protected from the health hazards which they are compelled to face for their livelihood and also to protect them from exploitation by the contractors / saltpan owners / ration shop owners / money lenders / other middlemen.

For achieving the aforesaid objects, there should be legislation, providing that the employer (lessee of the saltpan) and also the State Government should give various facilities for protecting the agariyas.

Let us reverse the following saying among the saltpan workers:–

'If you're a saltpan worker, you have three ways to die: first gangrene, second tuberculosis or third blindness. In every house, people die this way only.'

30. Recommendations:—

A precise legislation on the subject should contain duties of lessee as well as of the State Government.

A. Duties of the lessee:—

(i) During eight to nine months, agariyas are required to stay at the saltpan. Therefore, residential facility, including drinking water facility should be made available at the work place.

In any case, where lease area is more than 100 acres of land, lessee should be directed to construct one or more rooms admeasuring atleast 10 by 15 feet, on the basis of requirement of family and persons working in the saltpan, with proper foundation so as to meet with adverse environment conditions, namely, high velocity winds and heat.

[This would be in conformity with Section 16 of the Contract Labour (Regulation and Abolition) Act, 1970]

(ii) Protective devices such as, gum shoes, hand gloves, sun cap and sun glasses etc. should be provided by the lessee of the saltpan without fail and it should be made compulsory for the agariyas to use the same at the work place.

(iii) Lessee should make available medical facilities at the nearby work place, in any case, by mobile van, at least once a week. For that, lessee should maintain register and Medical Practitioner shall sign the same after his visit.

This could be implemented easily.

(iv) It should be the duty of the lessees, not contractors, to pay minimum wages to the agariyas. As such, they are required to be paid fair wages because they are required to

work in hazardous conditions, particularly hazardous to health and life. In any case, payment by contractor should not be considered to be sufficient.

To avoid any exploitation, the amount be directed to be deposited in nearby bank from where the loan facility is obtained by the agariyas.

Further, it is made clear that providing meals or giving other facilities by the employer/lessee to the agariyas should not be taken into account for payment of minimum wages.

B. Duties of the State Government:—

(i) State Government, as far as possible, should make provision for easy availability of loan facilities, may be through some nationalized or co-operative banks, as at present, agariyas are exploited by contractors, lessees, traders or money lenders and local ration shop owners.

(ii) As agariyas are required to stay at work place, male member is required to go at a long distance for purchasing grocery after taking advance. As most of the agariyas are

below poverty level (BPL), they can be provided grocery including food items at a fair price by a mobile van so that they have not to go far of, for purchasing the same and also by taking advance from any trader or money lenders but from the bank. There should be scheme for such purpose.

[For tribal area, such scheme was previously existing in State of Gujarat].

(iii) Further, there should be sufficient staff in PHC, CHC on the periphery of Little Rann of Kutch or salt work areas.

(iv) Educational facilities should be made available at nearby areas. As the family members of agariyas are staying 8 to 9 months at the saltpan, some hostel facilities are required to be provided to their children, if possible, at the nearby Taluka.

[This would be in conformity with Article 21A of the Constitution of India.]

(v) Crop Insurance Policy which is discontinued should be started because of vagaries of weather.

C. **The law should be short & simple as far as possible and its implementation should also be without delay, that is to say, without creating any additional office/staff for its implementation, it should be implemented vigorously.**

(i) **The law to be implemented by a Committee:—**

(a) headed by the Principal Civil Judge of the Taluka which is nearby to the saltpan, and

(b) assisted by two persons, namely,

- Mamlatdar or Dy. Mamlatdar from the said Taluka, and
- representative of the agariya community.

The said Committee should visit atleast once a month the saltpan without informing the lessees. Record thereof should be kept in the office of Principal Civil Judge.

(ii) **Penalty:—**

(a) If it is found by the Committee on visit to the site that the Act is not implemented by the lessee by not providing facilities as required, penalty amount of **Rs.10,000/–** should be levied for the first default.

(b) On second occasion, if there is the default and violation by the lessee in providing facilities, penalty should be **Rs.20,000/-**.

If the penalty, as stated above, is not deposited within 30 days, the same should be recovered under the Land Revenue Code.

(c) In case of third default by the lessee in providing facilities, as required, the Committee shall report to the State Government for terminating the lease.

The State Government would act accordingly.

D. For the aforesaid objects and purpose, special legislation in the State is required. **Such legislation would have its own impact, if properly implemented. The said law would be in conformity with the fundamental rights and with the fundamental duties of the State, as provided under the Constitution of India and various labour laws such as, Minimum Wages Act, 1948; Factories Act, 1948; Contract Labour (Regulation and Abolition) Act, 1970; etc.**

The legislation would be in conformity with the schemes framed by the State Government and also with the constitutional provisions, namely:-

(a) Article 21 of the Constitution provides for "Protection to life", as right to livelihood is an integral facet of right to life.

(b) Article 21A provides for "Right to education" which reads —

"The State shall provide free and compulsory education to all children of the age of six to fourteen years in such manner as the State may, by law, determine."

(c) Article 23 provides for "Prohibition of traffic in human beings and forced labour" which reads—

"(1) ***Traffic in human beings and begar and other similar forms of forced labour are prohibited*** *and any contravention of this provision shall be an offence punishable in accordance with law."*

(d) Article 39 *inter-alia* reads —

"The State shall, in particular, direct its policy towards securing—

(a) that the citizens, men and women equally, have the right to an adequate means of livelihood."

(e) Article 42 *inter-alia* provides that the State shall make provisions for securing just and humane conditions of work.

(f) Article 46 provides for Promotion of educational and economic interests of Scheduled Castes, Scheduled Tribes and other weaker sections, which reads—

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

For the time-being, the law can be implemented for the saltpan which is operating in 100 acres of land or more. From the record made available, it appears that there are big saltpans admeasuring 2000/ 1000/500 acres of land. It is to be stated that huge chunk of land (i.e. 23,000 acres) at Kharaghoda (District: Surendranagar) for salt production is in possession of the Central Government.

Date : May, 2014
Place : Ahmedabad

JUSTICE M. B. SHAH

Former Judge, Supreme Court of India
AND
Chairman, Gujarat State Law Commission

References

1. Study Report on "Prevention and Control of Occupational Health Hazards among salt workers working in remote desert areas of Gujarat and Western Rajasthan" submitted by National Institute of Occupational Health, Ahmedabad (Indian Council of Medical Research, Delhi) **(Annexure: A)**.

2. Report on "Salt Industry in Gujarat" prepared and submitted by Industry Department, State of Gujarat **(Annexure: B)**.

3. Study Report on "A Pinch of Salt – A study of salt workers of Kutch, Patan, Rajkot and Surendranagar Districts of Gujarat" conducted by Saline Area Vitalization Enterprise Limited (SAVEL), Ahmedabad **(Annexure: C)**.

4. Report on "Salt Pan Workers' Welfare Project" prepared and submitted by Students of Gujarat National Law University, Gandhinagar who were part of the Committee appointed by this Commission for spot verification of the conditions of agariyas **(Annexure: D)**.

5. Representation on "Agariyas", made by Harinesh Pandya on behalf of Agariya Heetrakshak Manch, B-3, Sahajanand Tower, Jivraj Park Cross Road, Ahmedabad **(Annexure: E)**.

6. Article on "Salt Pan Workers in Gujarat: Examining the need for a special legislation" **[http://ssrn.com] (Annexure: F)**.

7. Article of Raman Sachdev, Desert Medicine Research Centre, New Pali Road, Jodhpur: 342005 on "Work-related health problems in salt workers of Rajasthan" published in the website of Indian Journal of Occupational & Environmental Medicine (IJOEM) **[http://www.ijoem.com] (Annexure: G)**.

8. Execution of labour welfare schemes and development works for the benefits of salt works from the Cess Proceeds – Revision of Code of Principles **(dated 20.12.2010)** of Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Government of India **(Annexure: H).**

9. Scheme for Salt Workers **(13.01.2013)** published by Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Government of India **[http://dipp.nic.in] (Annexure: I).**

10. Letter dated 21.03.2014 of the office of the Deputy Salt Commissioner, Ahmedabad (Government of India) to this Commission, supplying information regarding staff working in Gujarat Salt Region (Non-Plan and Plan) as on **18.03.2014 (Annexure: J).**

11. Proforma – Receipts and Expenditure from the Cess Proceeds for the year 2012–13, of the Office of Salt Commissioner, Jaipur) enclosed with the Annual Report for the year 2012–13 of the Salt Department, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion, Government of India **(Annexure: K).**

* * *

ANNEXURE: E

Representation on "Agariyas", made by Harinesh Pandya on behalf of Agariya Heetrakshak Manch, B–3, Sahajanand Tower, Jivraj Park Cross Road, Ahmedabad.

Brief History:—

Since centuries, Chunvaliya koli community is making salt in Little Rann of Kutch. Chunvaliya koli belongs to de–notified tribes and possess traditional knowledge of making salt. During period, kharagodha is one of biggest salt station. Hindustan Salt Company was established by British rule. Dandi Satyagraha lead mile stone in Indian freedom struggle. After independence, Government of India issued notification in 1948, which said that salt production below 10 acre will be free of CESS and will not require any permission or license. This was done to encourage salt production as India was not salt sufficient in salt.

Even before independence, Gujarat had major share of India's total production. However, share of Inland salt was more than marine one. Today, Gujarat produces 73% of India's salt production with 65% of marine and 35% share of inland salt.

Inland salt is produced in Little Rann of Kutch, which lies between Patan, Rajkot (now Morbi Dist.), Kutch and

Surendranagar Districts. Chunvaliya koli, ahir, Miyana community of around 108 villages in the first line and around 100 villages in the second line periphery and around 100 villages on the second line India produce majority of salt.

Little Rann Kutch is 4953 sq. km. area mud desert which was left un-surveyed. Recently, it is being named as being declared as Survey No. Zero. Most of the area falls into the jurisdiction of Wild Ass Sanctuary (WAS). It is not part of any revenue village.

LRK is unique wetland which turns into brackish water body during monsoon and a dry terrain for rest 8 months, once water is evaporated and Chunvaliya koli community migrate here for making salt.

Chunvaliya koli community belongs to de-notified tribes, and does not possess land and depend on their traditional livelihood activity. Before independence, they use to migrate to Sindh area in paddy fields for labour work for some part of the year.

As land around LRK is saline, so is water and wind, which limits the livelihood options for these communities.

About salt produced in LRK:—

Salt produced by Agariyas is "Vadagaru" now called as "Poda" salt, which is purely organic and made using

traditional skills. Agariyas for generations have been engaged in this activity. They migrate in LRK in the month of September and return back to their native village in month of April or May. Their location in the desert is fixed and in most of the cases, they do not change their salt pan location.

As LRK is sanctuary area, Agariyas access to land is limited. They do not get any loan from banks and thus borrow money from private money lenders. The price of the salt is thus fixed at the time of taking money and Agariya have to sell their crop at pre-fixed price to the trader.

In addition to above, Agariyas do not have access to market for selling their crop, or capacity to store the salt. Thus their life is depending on "advance cycle". At the end of the season, most of the Agariyas do not make any profit, but still have to engage themselves in salt making in absence of any other livelihood option or skill.

During their migration period, access to ration, health service, education, water supply, communication, transport becomes really limited, which again makes their life sub-standard or vulnerable. Though there are several schemes for welfare of salt workers, there are crucial issues at delivery end. And LRK gets poor quality of above mentioned services. At the cost of their children's education, at the cost of their health, Agariyas of LRK are making salt for a society.

Issues of Agariyas can be broadly divided into two categories -- first one, core/Principal Issues & second one, Peripheral/Subsidiary issues. In both types of issues, certain needs to be taken immediately followed by long term measures.

Core Issues:—

Recognizing customary, traditional Community User rights over common land LRK for making of salt by Agariya community is one of the crucial issue pending for over 43 years.

Agariyas and Wild assess have been co-existing for centuries. In fact, LRK is best model of community based conservation of wild life with no conflict. In last 40 years of existence, there is not a single case of conflict between human and wild life. On the contrary, population of wild assess have increased from 230 to over 4500.

Currently, Gujarat Government is implementing Biodiversity Conservation and Livelihood Restoration Programme (BCLRIP) in LRK addressing the needs of key important stakeholders and their dependency on LRK.

If traditional salt workers can be mapped for 3-5 years along with their locations, it will easy to understand the exact number of families depending on LRK for their livelihood.

Due to sanctuary related issues, community's access to common property resource gets restricted, which is affecting their livelihood. As most of the Agariya community totally depends on salt making activity as their major livelihood source, such restriction directly affects their socio-economic status, health and well being.

Government need to initiate dialogue and co-ordination with Wild Life Advisory Board, Forest Department, and Sanctuary Authority to work out comprehensive Sanctuary management plan which will also include the livelihood dependency of communities.

Access to Formal Credit:—

Agariyas have traditional knowledge and skill of making salt. It's their family livelihood. However, they do not have access to formal credit for making salt. Thus, have to totally depend on non-formal, private money lenders to credit to meet the production cost for 8 months. Price fetched by them is so low that most of the time they do not get any profit at the end of the season. Thus, they loss their bargaining power in deciding the cost. If they are given access to formal credit (Micro-finance) through banks, then they will be able to fetch fair higher price for their produce.

Salt workers do not possess any asset which can be mortgage for getting credit. Government may set up **Agariya**

Development Board through which institutional credit can be made available to Agariyas. Such credit can also be in the form of revolving fund or through Credit Card system.

Crop Insurance:—

Self Employed Agariyas have to take all the risks of natural and man-made calamities and bear all the losses on her/his own. The pre-fixed price will not vary or cover the loss. As on today, there is no scheme or insurance policy covering these risks. Some of the frequently occurred calamities affecting salt crop are:—

1. Un-seasonal rains
2. Cyclones
3. Dust storms
4. Release of water from Narmada Canal
5. Sudden decrease in sub-soil brine source

Due to poor economic conditions of Agariyas, any of above mentioned calamity affects their life very severely.

Long Term Solution:—

Salt Crop Insurance schemes can be worked out by government, or director Insurance, or various agencies can be asked to submit a scheme. Government can subsidize upto 50% while rest will be paid by the Agariyas.

Short Term Solution:—

Till the time, such a scheme is worked out, government can immediately conduct a survey of the crop loss in case of any of above mentioned calamities. An immediate relief to affected families and a compensation package may be given by the government to meet the losses.

Support price mechanism:—

Cost of salt that is fetched by the self employed Agariyas is actually less than the cost of the packing material used for the same. Salt pan workers do not have any control, or access to the market. As said earlier, the price is pre-fixed by the money lender. The rate of increase in price is very low as compared with inflation rate or rate at which the final price of the salt in the market has increased.

There should be support price mechanism for Agariyas to ensure fair minimum price. Organization like Grimco can play key role in working out such mechanism.

Road:—

Road works are taken up at district and state level through Road and Building Department, and the budgets for salt pan work areas are being matched by Empowered Committee wherever required. However, there should be mapping of all approach roads to salt siding, salt dumping/

storage sites, as well as approach road to Rann areas. As wear and tear of these roads is more, there should be planning of repairing, and resurfacing at regular intervals.

Secondly, many of roads that are sanctioned are pending as they need clearances from Sanctuary Department. Government should immediately conduct meeting with Sanctuary Department, to get clearance of these roads, so that the pending work move ahead.

Solar pump:—

Fuel cost constitutes more than 50% of the total cost of production of Salt. As on today, Agariyas use crude oil or diesel to run the sub-marine diesel pumps to extract brine from underneath. The cost of crude oil is upto 1.5 lakh rupees for a production of 1500 tonnes of salt. The costs are even higher where in level of sub-soil brine has gone down.

Crude oil or diesel pump can be replaced by solar pumps. Various models of solar pumps have been worked out and tested for the Rann conditions. The cost of the pump varies from 1.15 lakh upto 4.5 lakh depending on depth of the brine, and availability of water.

Government can introduce a scheme and can be worked out in negotiations with banks phase-wise, wherein the subsidy for solar technology can be directly paid to the bank, the rest amount can be covered into a loan of 3–5 years.

Depending on the funds availability, government may also give some subsidy on interest on the loan amount. Such a scheme should be available for self employed Agariyas.

As LRK is sanctuary area, solar technology will add value to its conservation, and also give carbon credits.

Peripheral or Subsidiary Issues:—

After the order of the Supreme Court in PIL regarding conditions of salt pan workers, Gujarat being the State with highest salt production and number of salt pan workers, initiated welfare measures for salt worker by constituting "High level Empowered Committee". As part of which the State intervened into following issues in some or the other way:—

- Health
- ICDS
- Water Supply
- Safety Kits
- Education
- Identity Cards

Drinking Water Supply:—

Water supply to Salt pan areas has been always a crucial issue. Scarcity of water leads to severe health and hygiene problems. Skin diseases, water born diseases, urinary tract infections are very common amongst women, adolescent girls.

Water supply for Little Rann of Kutch and other salt pan areas along marine belt is done through tankers. Except some parts of Surendranagar district, water supply is irregular and adhoc. In some parts, it is done by private tanker suppliers.

In some parts of the Rann, it is possible to supply water through pipelines. However, sanctuary department has to give permission to lay pipelines. Government need to co-ordinate with respective department to resolve this issue immediately.

Till pipelines are laid down in LRK, water supply through tanker should be started by the government Water Supply Department. The planning for which can be carried out during off season to calculate need of tankers area wise.

Health:—

There is no sufficient staff in PHC, CHC on the periphery of Little Rann of Kutch, or salt work areas.

For Rann and Salt work areas, government does have a provision of mobile health vans. However, they are lesser than required in numbers. Due to lack of female health worker in mobile health Van, women Agariyas are left without services. Mobile health vans have to cover villages and Rann areas both. But their visits of Rann are irregular and limited.

Maternal and child health services have not reached due to quality and limitation of mobile health vans. Bare feet

community health workers (men & women) need to be identified, trained, promoted and support with health kits, first aid boxes, etc.

Last year, separate planning was done by District Health Officers of four districts which included specialized health camps, screening of women, children during off season to identify problems, etc. However, there are serious gaps at implementation level.

Education:—

Primary Education at work place needs to be taken up by line department and in continuum to the village school. This is possible with quick survey of migrating children with locations and planning by respective DPEO during off season. Such schools need to have mid day meal (MDM), full time trained teacher. Appropriate budget provisions may be made for such schools.

Teachers who are deputed in the desert need to be given transportation allowance, or reimbursement of transportation cost. (As distance from periphery varies from 10 km. to 60 km.)

School infrastructure for salt pan areas (Rann and along sea coast) needs standardization with uniform design. Current "Tent school" design is small in size, not comfortable for full day class, also not protecting children from cold-hot winds.

In addition to above mentioned schools at work place in LRK, there should permanent hostel facility at all block places for boys and girls, so that children above age of 10 can avoid migrating to work places. This will ensure quality education and reduction is drop-out ratio.

ICDS:—

Integrated Child Development Scheme plays key role material and Child Health. As per estimates of Industries department around 12 to 15 thousand families reside in LRK for 8 months. Hundreds of children below age of six do not get nutritional support due to lack of anganwadi centres. Nutritional status among Agariya children is low due to lack of green vegetables and milk in the desert. Thus, ICDS programme implementation becomes extremely crucial and important to address these needs.

Mobile nutrition center can be started to supply nutrition packets to pregnant women, lactating mother and children below age of six years. Currently, in Santalpur Rann (Patan district), such mobile Anganwadis has been started with the help of government and Bhansali Trust.

What is much needed is co-ordination between health and ICDS Department so that maternal health issues can be addressed jointly through mobile health Vans & mobile Anganwadis.

Housing:—

Agariyas make their house, every year during September. House is made of up local grass, jute bags. However, it is not sufficient to prevent hot and cold winds of Runn from entering. Also due to high velocity winds, there are many incidences of hut catching fire, causing accidents. To prevent this, a folding, movable "housing structure" needs to be designed. The scheme can be worked out with 50% subsidy for self employed Agariyas, whereas for people working in salt works, contribution can be paid by owners of the salt works.

Housing at native village should also be considered as one of the important issue. Most of the Agariyas do not have their own housing plot or a Pakka house. However, current housing schemes are for the families below poverty line (BPL). Though Agariyas live in very poor conditions due to their migration cycle, only 12% of them are included in the BPL list. Thus, agariyas cannot avail benefit of existing Housing schemes.

About Namak Majdoor Awas Yojana (NMAY):—

This scheme is jointly supported by State and Central Governments. As per current provisions, houses can be made in the cluster or "colony" form. Thus, benefit cannot be given to individual Agariyas. Such colony or cluster is obviously away from the village, which is culturally not acceptable to the

communities. As on today, most of NMAY colonies are lying vacant. If guidelines of the schemes are changed, that might prove very useful.

Social Mobilization:—

Living in salt pans, means living in isolations. As most of the salt pans are far away from each others, social life is not possible. Also, there is no connection for the main land (native village) for almost 8 months. Male member of the house visits native place for carrying grocery and taking advance from the trader. However, for the female member in an agariya family, 8 months of work in the salt pan is "an isolated life" with very less interaction with rest of the world.

A communication tool such as radio programme has proven very much effective. "A weekly programme called "Gangdo Lage Whalo" is broadcasted from Ahmedabad, Rajkot, Bhuj station of AIR. This gives information about programmes, schemes, provision, also invites Agariyas to write letters, and their problems, difficulties, views are recorded over phone. Government officials are invited for sharing information on provisions of the scheme.

AHRM has been doing this programme for past 6 years and has proven very effective for information dissemination, and getting them linked with government programmes.

Safety Kits:—

Government distributed around 48000 pairs of Safety kits in last 5 years. Safety kit includes Goggles, Gum Boots, gloves, and a cap. Community is still getting used to safety kits and gum boots. However, kit needs modification in size and shape as per community's preference. Also cotton socks needs to be included in the safety kits.

Co-ordination between various departments:—

It is really a challenge to reach health, education, Anganwadi, water supply, Ration supply services to LRK. The cost of reaching the services is high as compared to that of village. If all departments co-ordinate during off season for prior planning for Rann, execution will be easier, impact of services will increase, if they are planned with integrated approach.

Current mechanism for co-ordination at District and State level is through Empowered Committee. It can be made more effective, if department's co-ordinate with one another at planning and service delivery end.

Also existing schemes need modification to suit work place environment, and situation. Information dissemination is also equally important. People need to be given information on schemes, provision, process, monitoring mechanism, etc.

* * *

Annexure - 10

રાજ્યના અગરીયાઓને મીઠાના ઉત્પાદન માટે સોલારપંપ સિસ્ટમ ફાળવવા અંગેની યોજના.

ગુજરાત સરકાર,
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંક: નમક-૧૦૨૦૧૪-૫૨૬૫૧૫-ચ
સચિવાલય, ગાંધીનગર.
તારીખ:-૨૪/૧૦/૨૦૧૭.

44

Date of Issue: 27/10/17
Voucher: IC
Cash: 625787

વંચાણે લીધા-

(૧) ઉદ્યોગ કમિશ્નરશ્રીની તા.૨૨/૮/૨૦૧૭ની દરખાસ્ત.

આમુખ:-

વિશ્વમાં મીઠાના ઉત્પાદનમાં ચીન અને અમેરીકા પછી ભારત ત્રીજું સ્થાન ધરાવે છે. સમગ્ર દેશમાં મીઠાના ઉત્પાદનમાં ગુજરાત અગ્રેસર છે. સમગ્ર દેશના કુલ ઉત્પાદન પૈકી ૭૭ ટકા મીઠાનું ઉત્પાદન ગુજરાતમાં થાય છે. ગુજરાતમાં મુખ્યત્વે સુરેન્દ્રનગર, કચ્છ તેમજ મોરબી જીલ્લાના માળીયા-મીયાણા અને હળવદ તાલુકાઓમાં મીઠાનું ઉત્પાદન થાય છે. અગરીયાઓ બ્રાઇનથી મીઠું બનાવવા માટે પરંપરાગત સ્વદેશી કુશળતા ધરાવતા મીઠું ઉત્પાદક સમુદાય છે. સરકાર અગરીયાઓને મીઠા ઉત્પાદન માટે જમીન લીઝથી આપે છે. મીઠું ખાસ કરીને દરીયાઇ પાણીનો ઉપયોગ કરીને બનાવવામાં આવે છે.

ભૂગર્ભમાંથી બ્રાઇન બહાર કાઢવા માટે (જયાં પાણીનું સ્તર ૩૦ મીટર સુધી છે ત્યાં) તથા દરિયા-કિનારે દરિયાના પાણીનો ઉપયોગ કરી મીઠાનું ઉત્પાદન કરવા જયાં કીક દ્વારા પાણી ખેંચવામાં આવે છે ત્યાં અગરીયાઓ હાલમાં ડીઝલ પંપના ઉપયોગ કરે છે. પરંતુ, અદ્યતન ટેકનોલોજી દ્વારા સોલરપંપની મદદથી સૌર ઉર્જાના ઉપયોગથી પણ પાણી ખેંચી શકાય છે. આ રીતે સોલ્ટ વર્કસને સંપૂર્ણ રીતે સૌર ઉર્જા આધારીત બનાવી શકાય છે. આમ, સોલારપંપ સિસ્ટમ યોજના અમલમાં લાવી મીઠાના ઉત્પાદન માટે ડીઝલ પંપની કે થર્મલ પાવરની ઉર્જાને તિલાંજલી આપી પુનઃ પ્રાપ્ય અને પ્રદૂષણ-મુકત સૌર ઉર્જાને ઉપયોગમાં લાવવાની બાબત સરકારશ્રીની વિચારણા હેઠળ હતી.

Scanned by CamScanner

ઠરાવઃ-

પુખ્ત વિચારણાના અંતે રાજયના ૧૦ એકર સુધીની જમીન ધરાવતા અગરીયાઓને સોલારપંપ સિસ્ટમ માટેની સહાય યોજના અમલમાં લાવવાનું આથી ઠરાવવામાં આવે છે.

યોજનાઃ-

મીઠું પકવતા મુખ્ય જીલ્લાઓ/તાલુકાઓના અગરીયા લાભાર્થીઓનો આ યોજના હેઠળ સમાવેશ કરવામાં આવશે. પ્રસ્તુત યોજનામાં લાભાર્થી અગરીયાએ સૌ પ્રથમ પોતાની જરૂરીયાત અનુસાર જે તે સોલારપંપ સીસ્ટમ ખરીદવાની રહેશે અને ત્યારબાદ સરકાર દ્વારા માન્ય કરવામાં આવેલ સોલારપંપના મોડલ અનુસારની કિંમતના આધારે જે તે સહાયની સંબધિત અગરીયાને રીએમ્બર્સમેન્ટ સ્વરૂપે ચૂકવણી કરવામાં આવશે.

નાણાકીય સહાયની વિગતઃ-

પ્રસ્તુત યોજનામાં લાભાર્થી અગરીયાને ૮૦ ટકા જેટલી સહાય તેમજ ૨૦ ટકા લાભાર્થીનો ફાળો તે ધોરણે અમલ કરવાનો રહેશે, રાજય સરકાર દ્વારા ૮૦ ટકા જેટલી સહાય તેમજ લાભાર્થી દ્વારા ૨૦ ટકા જેટલો ફાળો એમ સહાયનું માળખુ રહેશે.

યોજનાનું અમલીકરણઃ-

રાજયમાં આવેલા અને શ્રમયોગી કલ્યાણ બોર્ડ દ્વારા ઓળખપત્ર મળેલ હોય તેવા ૧૦ એકર સુધીની જમીનમાં મીઠાનું ઉત્પાદન કરતાં અગરીયા તેમજ મીઠા ઉત્પાદિત સહકારી મંડળીના સભ્યોને પ્રસ્તુત યોજનામાં લાભાર્થીઓ તરીકે સમાવવાનાં રહેશે. અગરીયાઓએ સોલારપંપ સીસ્ટમ ખરીદ કર્યા બાદ ૬ માસની અંદર જીલ્લા ઉદ્યોગકેન્દ્રમાં અરજી કરવાની રહેશે અને લાભાર્થી દ્વારા બેંક/નાણાકીય સંસ્થામાંથી લોન લીધી હોય તો તેની લોન મેળવ્યા અંગેના તેમજ અન્ય આનુશાંગિક પુરાવા રજુ કરવાનારહેશે જેના આધારે અરજી મળ્યા બાદ અગરીયા પાસે જરૂરી તમામ વિગતો મળ્યેથી જીલ્લા ઉદ્યોગ કેન્દ્રના જનરલ મેનેજર જરૂરી ચકાસણી કરી લાભાર્થીને રોકડ સહાય (કેપીટલ સબસીડી) મંજુર કરશે જે સીધેસીધી લાભાર્થીના બેંક ખાતામાં જમા કરાવવામાં આવશે.

શરતોઃ-

(૧) અગરીયાએ મીઠાની સીઝનમાં મીઠાનું ઉત્પાદન કરતો હોવો જોઇએ.

(૨) અગરીયા પાસે શ્રમયોગી કલ્યાણ બોર્ડનું ઓળખપત્ર હોવું જોઇએ.

(૩) અગરીયાએ નવા સોલાર-પંપ સિસ્ટમની કિંમતના ૨૦ ટકા રકમ ભોગવવાની રહેશે.

Scanned by CamScanner

(૪) સોલાર-પંપ સિસ્ટમ સ્થાપિત થયા બાદ તેના દ્વારા ઉત્પાદન શરૂ કર્યેથી સહાયની ચૂકવણી કરવામાં આવશે.

(૫) અગરીયાએ(એકમે) ઉત્પાદન શરૂ કર્યેથી જિલ્લા ઉદ્યોગ કેન્દ્રમાં ઉદ્યોગ આધાર નોંધણી મેળવવાની રહેશે.

(૬) આ યોજના હેઠળ લાભ લેનાર લાભાર્થીએ વાર્ષિક મીઠાના ઉત્પાદન અને વેચાણની વિગતો સંબંધિત જિલ્લા ઉદ્યોગ કેન્દ્રને રજુ કરવાની રહેશે.

(૭) યોજના અંતર્ગત લાભ મેળવનાર અગરીયા/એકમે વસાવેલ સોલાર-પંપ સિસ્ટમ ઓછામાં ઓછા ૫ સીઝન માટે ચાલુ રાખવાનો રહેશે.

(૮) યોજના અંતર્ગત વસાવેલ સોલાર-પંપ સિસ્ટમ સહાય મળ્યેથી પાંચ વર્ષના સમયગાળાના અન્યને વેચાણ કે અન્ય રીતે આપી શકાશે નહિ.

(૯) આ યોજના હેઠળ સહાય મેળવનાર લાભાર્થી રાજ્ય સરકારની અન્ય કોઇ સમાન પ્રકારની પ્રોત્સાહન યોજના હેઠળ લાભ મેળવી શકશે નહીં.

યોજનાનો સમયગાળોઃ-

આ યોજના ઠરાવની તારીખથી અમલમાં આવશે અને આગામી પાંચ વર્ષ માટે અમલમાં રહેશે.

પ્રસ્તુત યોજના અંગેનો ખર્ચ નીચેના બજેટ સદરે ઉધારવાનો રહેશે.

માંગણી ક્રમાંકઃ ૪૯ (આયોજન)

૨૮૫૧-ગ્રામ્ય અને લઘુ ઉદ્યોગ, પેટા સદર (૧૦૨) (૧૫)

ઓ.આઇ.એન.-૭, મીઠા ઉદ્યોગનો વિકાસ,

પ્લાન સ્કીમ નં. ૫૧૩૬૦૮ કોડ નં. ૨૮૫૧ ૦૦ ૧૦૨ ૧૫

આ હુકમો આ વિભાગની સરખાં ક્રમાંકની ફાઇલ ઉપર સરકારશ્રીની તા.૨૩/૧૦/૨૦૧૭ થી મળેલ અનુમતિ અનુસાર બહાર પાડવામાં આવે છે.

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

(આનંદ બિહોલા)
નાયબ સચિવ,
ઉદ્યોગ અને ખાણ વિભાગ

પ્રતિ,
૧ નામદાર રાજ્યપાલશ્રીના સચિવશ્રી, અંગત સચિવશ્રી, રાજભવન, ગાંધીનગર.

Scanned by CamScanner

૨. માનનીય મુખ્યમંત્રીશ્રીના સચિવશ્રી, અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.
૩. માનનીય મંત્રીશ્રી(ખાણ-ખનિજ કુ.ઉ., મી.ઉ., સરકારી મુદ્રણ અને લે.સા.) ના અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.
૪. તમામ માન.મંત્રીશ્રીઓના અંગત સચિવશ્રીઓ, ગુજરાત સરકાર, સચિવાલય, ગાંધીનગર.
૫. તમામ માન.રા.કા.મંત્રીશ્રીઓના અંગત સચિવશ્રીઓ, ગુજરાત સરકાર, સચિવાલય, ગાંધીનગર.
૬. તમામ માન.સંસદીય સચિવશ્રીઓના અંગત સચિવશ્રીઓ, ગુજરાત સરકાર, સચિવાલય, ગાંધીનગર
૭. અગ્ર સચિવશ્રી, ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
૮. ઉદ્યોગ કમિશ્નરશ્રી, ઉદ્યોગભવન, ગાંધીનગર.
૯. કમિશ્નરશ્રી એમ.એસ.એમ.ઇ. ઉદ્યોગભવન, ગાંધીનગર.
૧૦. માઇક્રો, સ્મોલ અને મીડીયમ એન્ટર પ્રાઇઝના વિકાસ માટે સલાહકાર બોર્ડના સર્વે સભ્યશ્રીઓ(ઉદ્યોગ કમિશ્નરશ્રીની કચેરી મારફત)સચિવાલયના સર્વે વિભાગો.
૧૧. પગાર અને હિસાબી અધિકારીશ્રી, અમદાવાદ/ગાંધીનગર.
૧૨. નિવાસી ઓડિટ અધિકારીશ્રી, અમદાવાદ/ગાંધીનગર.
૧૩. નાણાંકીય સલાહકારશ્રી(ઉદ્યોગ અને ખાણ), નાણા વિભાગ, સચિવાલય, ગાંધીનગર.
૧૪. એકાઉન્ટન્ટ જનરલશ્રી(૧) ઓડિટ, ગુજરાત રાજ્ય,અમદાવાદ.
૧૫. એકાઉન્ટન્ટ જનરલશ્રી(૧) ઓડિટ, ગુજરાત રાજ્ય,રાજકોટ.
૧૬. હિસાબ અને તિજોરી અધિકારી, ગાંધીનગર/અમદાવાદ.
૧૭. આઇટી શાખાકોમ્પ્યુટર સેલ, ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
૧૮. સિલેક્ટ ફાઇલ.

Scanned by CamScanner

ગુજરાત સરકાર, ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગરના તા.૨૪/૧૦/૨૦૧૭ (ઠરાવ ક્રમાંક: નમક-૧૦૨૦૧૪-૫૨૬૫૧૫-ચ) ના ઠરાવ મુજબ રાજ્યના અગરિયાઓને મીઠાના ઉત્પાદન માટે સોલાર પંપ સબસીડી અંગેની યોજનાના અમલીકરણ અંગેની કાર્ય પદ્ધતિ

ગુજરાત રાજ્યના મીઠાના અગરિયાઓને મીઠા ઉત્પાદન માટે સોલાર પંપ સીસ્ટમની સબસીડી આપવા અંગેની યોજના અંતર્ગત ઉદ્યોગ અને ખાણ વિભાગના તા.૨૪/૧૦/૨૦૧૭ના ઠરાવ ક્રમાંક:નમક-૧૦૨૦૧૪-૫૨૬૫૧૫-ચ અનુસંધાને જનરલ મેનેજરશ્રી, જિલ્લા ઉદ્યોગ કેન્દ્ર દ્વારા નીચે મુજબની કાર્યવાહી કરવા જણાવવામાં આવે છે.

૧) અત્રેથી જે ફોર્મ નો નમૂનો આપવામાં આવેલ છે તેના પર જિલ્લા ઉદ્યોગ કેન્દ્ર દ્વારા નીચે મુજબ Unique Identification Number આપવાનો રહશે.

- જિલ્લા ઉદ્યોગ કેન્દ્ર (DIC) / (જિલ્લાનું નામ) / (તાલુકાનું નામ) / (Unique Identification Number – ક્રમાંક ૦૧ થી શરૂ કરીને)

૨) ઉપરોક્ત મુજબ દરેક ફોર્મ પર Unique Identification Number નાખી આ નંબરનું ફોર્મ જેને અપાય તે અગરિયા પોતે જ હોવા છે, તેની ખરાઈ કરીને જિલ્લા ઉદ્યોગ કેન્દ્ર ખાતે રજીસ્ટરમાં (નીચેના કોષ્ટક મુજબ) તથા કોમ્પ્યુટરમાં એક્સેલમાં ડેટા એન્ટ્રી કરવાની રહેશે. જેથી એક જ લાભાર્થી એક કરતા વધારે વાર લાભ લઇ જાય તે બાબત નિવારી શકાય.

રાજ્યના અગરિયાઓને સોલાર પંપ સિસ્ટમ ફાળવવા અંગેની યોજનાનું રજીસ્ટરનો નિયત નમુનો							
ક્રમ નં	Unique Identification Number	અરજદાર અગરિયાનું પૂરું નામ	અગરિયા ઓળખકાર્ડ નંબર	ગામ	તાલુકો	સંપર્ક નંબર	અગરિયાની સહી/ અંગુઠાનું નિશાન

૩) ફોર્મ લેવા આવનાર અરજદાર પાસેથી નીચે જણાવ્યા મુજબના આધાર પુરાવાની ખરાઈ કરવાની રહેશે.

- સોલાર પંપ સિસ્ટમ ખરીદ્યાનો પુરાવો (અરજદારના નામનું ખરીદ બિલ)
- અરજદારને ગ્રામ શ્રમયોગી કલ્યાણ બોર્ડ દ્વારા આપવામાં આવેલ અગરિયાઓના ઓળખકાર્ડ (અસલ)
- અરજદાર અગરિયાઓના આધારકાર્ડ (અસલ)

૪) ફોર્મ લેવા આવનાર અરજદારને જિલ્લા ઉદ્યોગ કેન્દ્ર ખાતે ના નિયત સ્ટાફની મદદથી ઉદ્યોગ આધાર કાઢી આપવું. જેથી ભરેલા ફોર્મ સાથે બિડાણ કરી શકે.

૫) નિયત કરેલ ચેકલીસ્ટ મુજબના તમામ જરૂરી દસ્તાવેજો રજૂ થયા બાદ જ જિલ્લા ઉદ્યોગ કેન્દ્ર દ્વારા ફોર્મની સ્કુટીની કરીને સહાય ચૂકવવાની કાર્યવાહી કરવાની રહેશે.

૬) GEDA તથા વિવિધ અગરિયા એસોસિએશનો સાથે થયેલ બેઠકમાં GEDA દ્વારા સોલાર પંપ સિસ્ટમની અગાઉ અન્ય યોજનામાં માન્ય રાખેલ મહત્તમ કિંમત જણાવવામાં આવી. જે મુજબ ૩ હોર્સ પાવરના સોલાર પંપ મોડ્યુલ માટે મહત્તમ રૂપિયા બે લાખ એકાવન હજાર (રૂ. ૨,૫૧,૦૦૦/-) અને ૫ હોર્સ પાવરના સોલાર પંપ મોડ્યુલ માટે મહત્તમ રૂપિયા ત્રણ લાખ એકાવન હજાર (રૂ. ૩,૫૧,૦૦૦/-) ની મર્યાદા નક્કી કરવામાં આવી. આથી જનરલ મેનેજરશ્રીઓએ અરજદાર દ્વારા ખરીદેલ પંપની બિલ વેલ્યુ ચકાસી, જો ખરીદ કિંમત ઉપરોક્ત મર્યાદાથી વધારે હોય તો ઉપર જણાવ્યા મુજબની કિંમતની મર્યાદામાં જ સહાય પાત્રતા ગણી ૮૦% લેખે ચુકવવાની રહેશે.

૭) જો કોઈ કિસ્સામાં ૨ હોર્સ પાવરનો એક અથવા ૧ હોર્સ પાવરના બે સોલાર પંપ લગાવવાની જરૂરિયાત હોય અને અરજદારે તે પ્રમાણે ખરીદી કરી હોય, તો પણ તેમને ૨ હોર્સ પાવર માટે મહત્તમ કિંમત રૂપિયા ૨ લાખ (રૂ. ૨,૦૦,૦૦૦/-) ની મર્યાદામાં સહાય પાત્રતા ગણી ૮૦% લેખે સહાય આપવી.

૮) અરજીપત્રકમાં લાભાર્થીએ જણાવ્યા મુજબના આધાર કાર્ડ સાથે લીંક કરી બેંક અકાઉન્ટમાં RTGS દ્વારા નાણાંકીય સહાયની રકમ ચૂકવવાની રહેશે. જિલ્લા ઉદ્યોગ કેન્દ્ર દ્વારા આ માટે અંદાજીત ગ્રાન્ટની વડી કચેરી પાસેથી અગાઉથી માંગણી કરવાની રહેશે.

૯) અરજદારે અરજી સાથે સોલાર પંપ સિસ્ટમના ઈન્સ્ટોલેશન થયા પહેલાનાં છેલ્લા ઉત્પાદન/વેચાણની ૦૧ વર્ષની અંદરના સમયની કોટા પાવતી પૂરી પાડવાની રહેશે. ઠરાવનાં શરતોના મુદ્દા નં (૪) માટે

રાજ્ય કક્ષાની એમ્પાવર્ડ કમિટીમાં લેવાયેલ નિર્ણય મુજબ આ સહાયની ચુકવણી માટે સોલાર પંપ સિસ્ટમ સ્થાપિત થયા બાદ તેના દ્વારા ઉત્પાદન શરૂ થયા સુધી વિલંબ કરવાનો રહેતો નથી.

૧૦) નિયત નમુનાનું અરજીપત્રક તથા આ કાર્યપદ્ધતિ મળ્યા બાદ જિલ્લા ઉદ્યોગ કેન્દ્ર દ્વારા તમામ અગરિયાઓને યોજનાની જાણ થાય તે સુનિશ્ચિત કરી ઉપરોક્ત ગાઈડલાઈન મુજબ યોજનાનો અમલ ચાલુ કરવાનો રહેશે. (તમામ એસોસિયેશનોને, લગત ગ્રામ પંચાયત, મામલતદાર કચેરી, કલેકટર કચેરીઓને જાણકારી પહોંચાડવાની રહેશે. આ માટે મામલતદાર કચેરીઓમાં તલાટીની સાપ્તાહિક બેઠક યોજાય છે, તેમાં જિલ્લા ઉદ્યોગ કેન્દ્રના પ્રતિનિધિ દ્વારા જાણકારી આપવામાં આવે તે પણ સુનિશ્ચિત કરવાનું રહેશે.)

૧૧) સોલાર પંપ સિસ્ટમ માટે MNRE દ્વારા SPV પેનલનાં તમામ સ્પેસીફીકેશન તથા સપ્લાયર્સની યાદી બનાવેલ છે, જે MNRE ની વેબસાઈટ http://mnre.gov.in/ પર ઉપલબ્ધ છે. અરજદારે આ સ્પેસીફીકેશન મુજબના SPV પેનલ સિસ્ટમ ખરીદેલ છે તે તથા સપ્લાયર્સ પણ આ યાદી પૈકીના છે તે સુનિશ્ચિત કરવાનું રહેશે. તદુપરાંત, આ સિસ્ટમમાં જે પંપ ખરીદવાના થાય છે, તે અગરના ખારાશપૂર્ણ વાતાવરણમાં વાપરવાનાં હોવાથી, Stainless Steel ના હોવા જોઈએ, અને તેનો ગ્રેડ SS316 હોય તે જોવાનું રહેશે.

૧૨) આ યોજનાના ઠરાવની તારીખ ૨૪/૧૦/૨૦૧૭ બાદ જે અગરિયાઓએ જાતે અથવા કોઈ NGOની સહાયથી આ પ્રકારના સોલાર પંપ વસાવેલ હોય, તો તેઓને પણ ઉપરોક્ત તમામ શરતો અને ચકાસણીઓને અધીન યોજના મુજબનો લાભ આપી શકાશે.

૧૩) આ યોજનાને બેંક લોન સાથે સાંકળવામાં આવે તો અગરિયાઓને આર્થિક રીતે ઘણું ફાયદાકારક રહે તેમ છે. આ બાબતે અરજદાર બેંક સાથે જોડાણ કરી લાભ લઇ શકશે. જરૂર જણાયે બેંકો સાથે બેઠક કરી બેંક મારફતે લોન પૂરી પડવાની પણ કાર્યવાહી કરવામાં આવશે.

સયુંકત ઉદ્યોગ કમિશનર (સોલ્ટ/ટેક્ષ)
ઉદ્યોગ કમિશ્નરશ્રીની કચેરી

પંદરમી ગુજરાત વિધાનસભા

બીજું સત્ર, ૨૦૨૩

તારાંકિત પ્રશ્નોત્તરી

શનિવાર, ૧૮મી માર્ચ, ૨૦૨૩

જવાબ આપનાર મંત્રીશ્રીઓ :

(૧) માનનીય મંત્રીશ્રી : નાણાં, ઊર્જા અને પેટ્રોકેમિકલ્સ

(૨) માનનીય મંત્રીશ્રી : જળસંપત્તિ અને પાણી પુરવઠા, અન્ન, નાગરિક પુરવઠા અને ગ્રાહક સુરક્ષાને લગતી બાબતો

(૩) માનનીય મંત્રીશ્રી (રાજ્યકક્ષા)(સ્વતંત્ર હવાલો) : સહકાર, મીઠા ઉદ્યોગ, છાપકામ અને લેખનસામગ્રી, પ્રોટોકોલ

૫

સુરેન્દ્રનગર જિલ્લામાં અગરિયાઓ માટે સોલારપંપ સીસ્ટમ યોજના હેઠળ સહાય

* ૨૨૫૬ **શ્રી પરસોત્તમભાઈ પરમાર** (દસાડા) : માનનીય મીઠા ઉદ્યોગ મંત્રીશ્રી (રાજ્યકક્ષા) જણાવવા કૃપા કરશે કે.–

પ્રશ્ન	જવાબ
(૧) તા.૩૧-૧૨-૨૦૨૨ની સ્થિતિએ છેલ્લા બે વર્ષમાં સુરેન્દ્રનગર જિલ્લામાં અગરિયાઓ માટેની સોલારપંપ સિસ્ટમ યોજના હેઠળ કુલ કેટલો ખર્ચ થયેલ છે, અને	(૧) ૩,૭૭,૦૮,૦૪,૯૭૮/–
(૨) ઉક્ત સ્થિતિએ આ યોજના હેઠળ કેટલા અગરિયા કુટુંબને લાભ મળેલા છે ?	(૨) ૩૯૧૫ અગરિયા કુટુંબને લાભ મળેલ છે.

૪૪

ખંભાત તાલુકા અને શહેરમાં મીઠા ઉદ્યોગ પ્રભાગ અંતર્ગત થયેલ બજેટની જોગવાઈ

* ૧૭૧૬ **શ્રી ચિરાગકુમાર પટેલ** (ખંભાત) : માનનીય મીઠા ઉદ્યોગ મંત્રીશ્રી (રાજ્યકક્ષા) જણાવવા કૃપા કરશે કે.–

પ્રશ્ન	જવાબ
(૧) નાણાકીય વર્ષ ૨૦૨૦-૨૧ અને ૨૦૨૧-૨૨ના બજેટમાં મીઠા ઉદ્યોગ પ્રભાગ માટે વર્ષવાર કેટલી રકમની જોગવાઈ કરવામાં આવેલ છે, અને	(૧)

વર્ષ	બજેટ જોગવાઈ
૨૦૨૦-૨૧	૩,૨૩૦૦ લાખ
૨૦૨૧-૨૨	૩,૧૬૫૦ લાખ

(૨) ઉક્ત રકમ પૈકી ઉક્ત વર્ષવાર આણંદ જિલ્લાના ખંભાત તાલુકા અને શહેર માટે કેટલી રકમનો ખર્ચ કરવામાં આવેલ છે ?

(૨) અગરીયાઓની કલ્યાણકારી યોજના સંબંધે કોઈ અરજી મળેલ ન હોઈ, કોઈ ખર્ચ થયેલ નથી.

	Solar Energy Corporation of India Ltd. (A Government of India Enterprise)
	D-3, First Floor, A-Wing, Religare Building, District Centre, Saket, New Delhi - 110017
Dr. Dinesh Kumar Goyal, *I.A.S.* **(Retd.)** *Adviser*	Mobile +91-98290-55522 E-mail dineshkumargoyal@gmail.com www.dineshkumargoyal.com

DO No. Adviser/SECI/2016-17/3 Dated 1st Sept 2016

Addl. Chief Secretary to Govt. of Gujarat
Industry and Mines Department
Block No. 5, 3rd Floor
New Sachivalaya,
Gandhinagar, Gujarat *Email* – secimd@gujarat.gov.in

Sub: 'Solar Pump Scheme for Salt Workers in Gujarat'

Dear Sir,

Please recall SECI letter of 9th Aug 2016. I am in constant touch with Sh. H.D. Shrimali, Addl. Comm. Industries, Govt. of Gujarat on the subject and awaiting response after he has studied the scheme.

2. In the meantime, MNRE has been kind enough to agree for sanction of 1000 solar pumps if Govt. of Gujarat could arrange additional subsidy and issue a commitment letter. Pl peruse enclosed letter dated 18.8.2016 of Dr. Prasad, Director, MNRE. This is an excellent opportunity to implement a program for the Salt workers and, I hope, the Govt. of Gujarat will sanction this scheme as soon as possible.

3. As requested in earlier letter, kindly convene and give date/time for a meeting under your chair to discuss the issues in detail and for firming up the scheme, after which a field visit could be arranged for SECI officials with Gujarat Govt. officials and other concerned.

Yours sincerely,

(Dr. Dinesh Kumar Goyal)

Encl: MNRE letter of 18.8.16 - Annex 1

Copy to:

GoI

1. Sh. Upendra Tripathy, IAS, Secretary, MNRE, Delhi, Email – secy-mnre@nic.in
2. Sh. Santosh Vaidya, IAS, JS, MNRE, GoI, Delhi. Email – santosh.vaidya@gov.in

SECI

3. Dr. Ashvini Kumar, MD, SECI. Email ashvinikr@seci.gov.in
4. Sh. Rakesh Kumar, Director (PS), SECI. Email rakesk.k@seci.gov.in

Govt. of Gujarat

5. Ms Mamta Verma, IAS, Comm. Industries, Gujarat. Email - comind@gujarat.gov.in
   Halo, Mamta Verma ji, I wonder if you could peruse the details and we could talk. My cell - +91-98290-55522
6. Sh. HD Shrimali, Addl. Commissioner Industries, Gujarat. Email - icaice@gujarat.gov.in

(Dr. Dinesh Kumar Goyal)

Annexure – II

केन्द्रीय नमक व समुद्री रसायन अनुसन्धान संस्थान
गिजूभाई बधेका मार्ग, भावनगर – 364002
CENTRAL SALT & MARINE CHEMICALS RESEARCH INSTITUTE
(Council of Scientific and Industrial Research)
Gijubhai Badheka Marg, Bhavnagar 364 002, Gujarat, India
www.csmcri.res.in
CSIR-CSMCRI

Dr. Arvind Kumar
Principal Scientist & Head,
Salt & Marine Chemicals Div.

Date: 09/07/2019

Mr. Harinesh Pandya,
Trustee, Agariya Heet Rakshak Manch
B-3; Sahajanand Tower,
Jivrajpark Char-Rasta,
Ahmedabad-380051

Sub: Salt cluster development programs in Rajula, Santalpur & Adesar region of Gujarat.

Dear Mr. Harinesh Pandya,

This is in response to your letter dated: 08/07/2019. Here we mention that CSIR-CSMCRI has done the project entitled "Improving the quality and yield of salt produced from sea brines by the marginal agarias of various regions in Gujarat (Rajula, Santalpur & Adesar) through technology up-gradation and improving their income through value addition of bittern" under the cluster development program of Industries Commissionerate, Govt. of Gujarat in collaboration with Agariya Heet Rakshak Manch.

Under this project agarias have been trained to produce good quality salt and marine chemicals (mixed salts containing potassium, magnesium etc.) using scientific processes developed and patented by CSIR-CSMCRI (US Patent No. US 8282690B2, US 8021442B2, US 6776972). The main objective of the project was to improve the livelihood of small scale salt manufacturers (agarias) by improving quality of their salt and recovery of byproducts such as gypsum, potassium and magnesium chemicals so that they can sell their produce at high cost.

Since the project has been completed, the solar operated pumps installed at various locations are no longer the property of CSIR-CSMCRI. AHRM is authorized to install these pumps in the salt works of interested agarias participated in above mentioned cluster development programs.

Thanking you,

Yours Sincerely,

(Arvind Kumar)

☎ : (O) 0278-2567780 (Extn. No. 7460) Fax : 0278-2567562 / 2566970 E-mail: arvind@csmcri.res.in

Annexure - I



GUJARAT FOREST STATISTICS

YEAR : 2021-22

COMPILED AND PUBLISHED BY
MONITORING AND EVALUATION WING
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS &
HEAD OF THE FOREST FORCE
GUJARAT STATE

6.3: STATUS OF WILDLIFE POPULATION ESTIMATION.

Sr.No.	Species	Population Estimation Year								
		2011	2014	2015	2016	2017	2018	2019	2020	2021
1	2	3	4	5	6	7	8	9	10	11
1	Lion (*Panthera leo leo*)		-	523	-	-	-	-	674	-
2	Panther (*Panthera pardus*)	1160	-	-	1395	-	-	-	-	-
3	Spotted Deer- Chital (*Axis axis*)	43978	-	72247	-	-	-	-	-	-
4	Sambar (*Cervus unicolor*)	4497	-	7176	-	-	-	-	-	-
5	Roz, Nilgai - Blue Bull (*Boselaphus tragocamelus*)	119546	-	186770	-	-	-	-	251378	-
6	Chausingha - Four Horned Antelope (*Tetracerus quadricornis*)	-	-	1811	-	-	-	-	-	-
7	Chinkara (*Gazella gazella bennetti*)	4882	-	11165	-	-	-	-	-	-
8	Barking Deer (*Muntiacus muntjac*)	-		-	417	-		-	-	-
9	Sadgar - Blackbuck (*Antilope cervicapra*)	-	-	1428	-	-	-	-	-	-
10	Ghoud- Wild Boar (*Sus scrofa*)	-	-	179500	-	-	-	-	-	-
11	Hanuman Monkey (*Presbytis entellus*)	-	-	246888	-	-	-	-	-	-
12	Wild Ass (*Equus hemionus khur*)	-	4451	-	-	-	-	6002	-	-
13	Sloth Bear (*Melursus ursinus ursinus*)	293	-	-	343	-	-	-	-	-
14	Great Indian Bustard (*Ardeotis nigriceps*)	-	-	-	-	25	-	-	-	-
15	Vultures Species			-		999	820		-	-
16	Nal Sarovar- Water Birds	-	-	-	-	313361	-	315528	-	254128
17	Thol -Water Birds	-	-	-	-	61438	-	57011	-	48981

Source: Wildlife Wing, PCCF & HoFF Office, Gujarat State

CESS MONOGRAPHS 34
RULNR MONOGRAPH - 20

Livelihoods of Agariyas and Biodiversity Conservation in the Little Rann of Kutch, Gujarat

Jyothis Sathyapalan
Ajoy M Bhatt
P S Easa
Jeena T Srinivasan
Nimisha Shukla
Pankti Jog

RULNR
RESEARCH UNIT FOR LIVELIHOODS AND NATURAL RESOURCES
(Supported by Jamsetji Tata Trust)
CENTRE FOR ECONOMIC AND SOCIAL STUDIES
Begumpet, Hyderabad-500016
July, 2014

The second issue-the movements of trucks for lifting of salt from the LRK-cause disturbance to wildlife. However since most of the Agariyas still prefer to produce traditional varieties like *Vadagare and Pade*, the frequency of truck movement is not uniform throughout the season. These verities are lifted once in a season from salt pans. Therefore, truck movements for lifting of salt start only in summer, particularly from March to May. This is the time when most of the animals are out of salt zones as they turn into a virtual desert. There is no water or food available in the salt producing areas during summer. But an intensification of these activities as a livelihood strategy through promoting *Kothachh verities* of salt, can lead to a more uniform truck movements which can adversely affect wildlife conservation. Therefore, it is important to devise livelihood strategies, while taking into account traditional salt verities, which are more conservation-friendly. All the same, the present system is found to be more traditional and friendly towards wildlife management.

5.3 Agariyas attitude towards Conservation

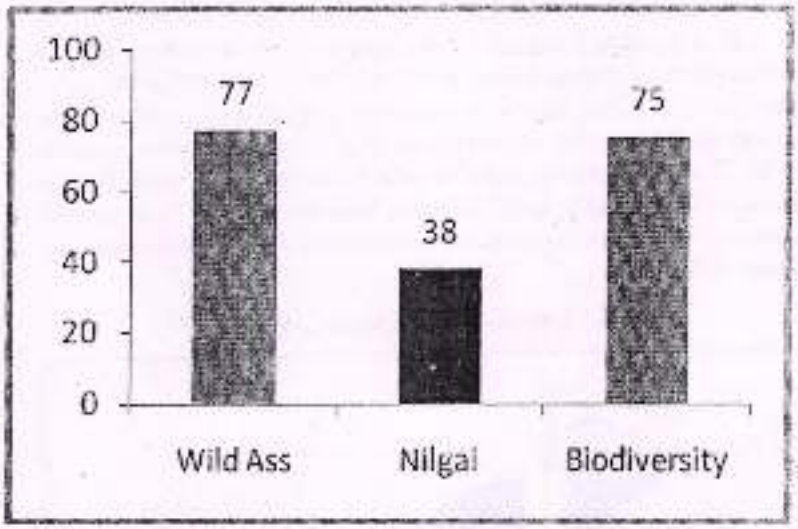
The elicitation of environmental preferences is found to be very important to arrive at conclusions regarding how an individual values conservation efforts. In this survey, the preference elicitation was done to know the respondent's preference towards biodiversity conservation in general and of wild ass and Nilgai in particular. Several questions were posed to elicit the Agariyas' preferences towards biodiversity conservation. Most of these were in the form of statements. An example has been given in Table 5.2.

Table 5.2 : Preference Elicitation for Wild Ass Conservation

1. Do you feel it is important to conserve Biodiversity? Yes = 1 No = 2
2. Do you feel it is important to conserve Wild Ass? Yes = 1 No = 2
3. Do you feel it is important to conserve Nilgai? Yes = 1 No = 2
CONSERVATION OF WILD ASS IS IMPORTANT BECAUSE
(I shall explain certain benefits from Wild Ass conservation and you please rank it according to your preference)
4.Wild Ass is a beautiful animal, can create an opportunity for recreation
5. Wild Ass has its own right to exist
6. Wild Ass has educational value
7. Wild Ass may be useful for certain domestic work in future
8. We may find new uses for Wild Ass in the future
9. Any other (specify)

The first three questions were general; some specific questions (4 to 9) were posed to the respondents to elicit the reasons why they think wild ass conservation in LRK was important. It is evident that most of the respondents consider biodiversity conservation as important in the LRK (Figure 5.1). About 75 percentage of the respondents think biodiversity conservation is important. Out of the 210 respondents, around 77 per cent are in favour of wild ass conservation. Nearly 55 per cent of those who like wild ass attribute their liking to the beauty of the animal and believe that the animal has its own right to exist. Those who feel 'the conservation of wild ass is not important', attribute their reason to livelihood concerns. Nearly 26 percent of the Agariyas opine that conservation of wild ass is a threat to their livelihood sources.

Figure 5.1 : Agariyas' Preference for conservation of Wild life

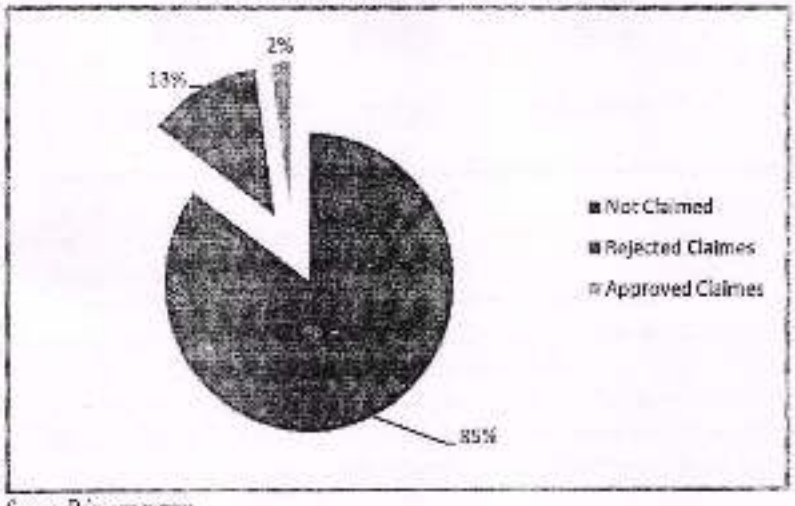


Source: Primary survey

In general, the Agariyas are not against the conservation of wild ass. At the same time, some of them are worried about their livelihood due to the fear of a possible eviction from the LRK. Today, governing the livelihood of salt pan workers is the most important challenge in the context of wild ass conservation. The policy needs to address issues so as to achieve a balance between conservation and livelihood concerns of Agariyas. Recognising of the present salt production as a livelihood source and the areas under salt production as salt zones, merits prime attention in this respect.

Addressing the livelihood concerns of the 26 percent of the Agariyas is very important to gaining local support for conservation efforts. This is especially true considering that their objection is mainly because of a possible threat to their livelihood. Recognising the land rights of Agariyas is an important issue in respect of the LRK. The issue of land rights assumes a greater significance in the context of the establishment of Wild Ass Sanctuary (WAS) in 1973. It has remained a contentious issue in administrative and academic circle since the formation of WAS. The chronologically arranged information related to land rights of Agariyas as given by Bharwada and Mahajan (2008) shows that Agariyas livelihood concerns did not receive much attention in the process of establishing a wild life sanctuary although there exist evidences to show the use of the LRK for traditional salt production by Agariyas. It is reported that the Rann of Kutch, laying in the north of Kathiawar and north east of Kutch state, has been exploited for the manufacture of salt from times immemorial and that many smaller works used to function prior to the advent of the British rule in India (Aggarwal 1938). It is also reported that as an incentive for salt production, the government India promoted a policy of no permit or licence to Agariyas as they happened to be small and marginal groups in salt production. They were allowed to produce salt anywhere provided the area was less than or equal to 10 acres. Therefore, registering themselves with the salt department was optional to them. Some of them chose to register themselves, while others did not. The unregistered salt producers later became unrecognised salt producers of the LRK (Bharwada and Mahajan, 2008).

Figure: 5.2: Recognition of Agariyas Land Rights



Source: Primary survey

Chapter-VI
Summary and Conclusion

The concept, 'livelihood', has been extensively discussed in academic and development practitioners circles. The most widely used definition of livelihood stems from the work of Robert Chambers and Gordon Conway (1992): 'a livelihood comprises the capabilities and assets including both material and social'. The later modification of the definition shows 'a livelihood gained by an individual or household is jointly determined by the activities, assets, and access to resources'. The basic characteristic of the discourse on livelihood is the consensus that it is about the ways and means of 'making a living'. The livelihoods of Agariyas depend up on what they own. They own very limited productive assets such as agricultural land, livestock etc. The most important asset they own is their own labour with traditional knowledge and skill to produce salts. The only chance to utilise their labour power is when they migrate to the LRK for a period of 9 months; they can earn income by producing salt or working in others' salt farms. The money earned out of traditional salt production or wage labour is the main source of income that supports their livelihoods for the entire year. Nevertheless, they face a number of challenges in eking out a living from salt production. First, the restrictions imposed by the department of forest on their access to the LRK as part of wild Ass conservation. The main argument is that expanding salt production might adversely affect the habitats of Wild Ass. The second challenge they face is the scarcity of brine for producing salt, though it is not yet common in all parts of the LRK. The other factors that influence their livelihood insecurity are salt market imperfections and debt trap. Recognising the land rights of Agariyas is an important issue in respect of the LRK. The issue of land rights emerged as part of establishing a Wild Ass Sanctuary (WAS) in 1973. It has remained a contentious issue in administrative and academic circles since the formation of WAS. During the salt season, they are exposed to the direct sunlight of the desert with temperature above 45 degrees in day time. There is a high chance of occupation and environment related illnesses breaking out during this period. Secondly, Agariyas' children lack educational opportunities during the season since they miss regular classroom teaching in the desert. The life in the desert is in a low level equilibrium that is characterised by low income, poverty, occupational illness, and fewer opportunities for education.

Incidences of high poverty, malnutrition, lack of basic amenities are attributed to this low level of living. Therefore, the basic objective of the study was to examine the techno-economic viability of salt production and to find ways to improve their livelihoods without compromising on the conservation needs of the LRK ecosystem. The study finds an immense scope for improving the livelihoods of Agariyas without compromising on the biodiversity conservation concerns. From the analysis, it is clear that livelihood augmentation of Agariyas in terms of improved incomes is possible by improving the quality of salt through brine management and developing market strategies (not good to use etc. here). The livelihood security can be ensured through institution building to correct market imperfections and risks involved in the production of salt. The study has noted that Agariyas take all possible steps to maximise the quantity of salt production rather than quality since it is seasonal besides being subject to various natural risks. They are not paying adequate attention to improving the quality of salt because there is no guarantee of getting a better price for quality salts in the local markets due to high market imperfections. During the course of production, they face risks from nature, market as also eviction threats. Unexpected rains, declining brine yields, fatal gases from wells and high velocity winds are the main natural risks. Market imperfections and price volatility often create problems in selling the output on time. The risk of a possible eviction from the salt zones due to conservation of wild ass is also creating fear of losing livelihood sources permanently. All these factors act as a downward pushing force in respect of Agariyas' livelihoods, keeping them in a low level equilibrium. Therefore, in this context, livelihood augmentation simply means lifting them from the low level equilibrium position, through various actions at the farm level, while focusing on technology, awareness about scientific methods of production etc. In this respect, the study recommends the following short term and long term measures to bring about an improvement in the livelihoods through ensuring livelihood security and striking a balance between livelihoods and conservation. The recommendations focus on three aspects: (a) improving livelihoods by way of improving the quality of sodium Chloride;(b) improving livelihoods through extracting non-common salts; (c) securing livelihoods through a collective approach towards the local market; (d) securing livelihoods by pooling risks through their own organisations; (e) achieving a balance between conservation and livelihoods.

The availability and chemical composition of the brine are the key factors to the success of salt production in terms of maximising quality output. The deficiency of sulphate in brine is a concern while introducing measures to improve the quality of brine. The precipitation of calcium sulphate (Calcium sulphate $2H_2O$) gets delayed due to a low

level of sulphate in the LRK brine. Sometimes, calcium sulphate crystallises simultaneously with sodium chloride, adding impurities to it. This is one of the crucial issues that requiring to be addressed for improving the quality of NaCl. These can be addressed by way of introducing scientific training and awareness building in brine management. In this respect, the collaborative works of AHRM and CSMCRI in Rajula can be a model for the LRK.

Agariyas are not very keen on producing calcium sulphate due to a low price it commands in the market and a relatively high opportunity cost of labour in the extraction of Calcium sulphate. These act as a disincentive for Agariyas to extract calcium sulphate. Agariyas are also unaware of the advantages of removing Calcium sulphate before the recovery of common salt. At present, the percentage of Calcium sulphate in common salt (NaCl) remains at higher levels as an impurity, affecting its quality. The removal of Calcium sulphate can improve the quality of common salt, in addition to fetching a high price in the open market. But, a minor change in the quality of NaCl would not make any difference to the price due to market imperfections and the role of middlemen. A price change can happen only when the quality of common salt is improved to the industrial grade. Therefore, any interventions in the extraction of gypsum must consider its two aspects of production and marketing: (a) Agariyas' ignorance about the scientific advantages of gypsum recovery for improving the quality of NaCl; (b) gypsum recovery must be linked to a programme for improving the quality of sodium chloride to the industrial grade so that they get high benefits from the market. Therefore, it is important to impart training on brine management for extracting calcium sulphate.

We also have noted that the production of low quality salt along with gypsum can add more value to the production of industrial grade NaCl in the LRK. The field level experiments (using sea brine) by AHRM and CSMCRI also show a successful recovery of sulphate of potash from bittern. Sulphate of potash is a highly valued commodity in India as it is a net importer of potash. The recovery of potash from bittern is found to be the cheapest and easily available source of potash for the fertilizer Industry in India. Farm level experiments need to be promoted in the LRK to explore the possibility of extracting sulphate of potash particularly in areas that are close to the sea.

Another important salt is crystalline magnesium chloride (Suya). The current method of production results in high levels of impurities and, therefore, it is sold at low prices. There is an immense scope for augmenting the livelihoods of Agariyas through extracting crystalline magnesium chloride (Suya).The extraction of non-common salts need to be promoted through measures like capacity building programmes.

The production preference of Agariyas lies with Vadagara type of salt which is big in crystal size. Different lab tests have already proved that this variety has high levels of impurities compared to Karkachh and Pucka varieties. This variety of salt with high levels of impurities is difficult to iodise. The promotion of Vadagara is still a contentious issue. Moreover, there is a high livelihood risk involved in a complete ban on Vadagara production. Therefore, the first and best solution is to improve Vadagara production through better management practices. In this respect, the recommends further scientific studies on the iodisation process of Vadagara salt and its health impacts. The promotion of Karkachh has been suggested as a second best solution to improving salt quality and thereby livelihoods of the people because it can lead to more frequent truck movements which in turn, however, can affect the conservation objective. The promotion of Karkachh needs to be considered after a study on its impact on wild Ass conservation. Karkachh should be promoted in all zones of the LRK only after examining the adverse impacts its production can have on wildlife.

The distribution of cost across materials and labour shows that crude oil cost for pumping subsoil brine takes a major share followed by family labour. This gives an indication that the cost minimisation strategies of salt production should focus on saving crude oil consumption. The promotion of energy saving methods of production and the use of alternative sources of energy might help them reduce the cost of production. A further investigation may be promoted in this direction. The cost can be minimised in various ways such as minimising wasteful charging of brine to condensers, adopting measures to stop percolation of brine, minimising extra costs on additional wells in distant places etc. It is recommended that educational or training programmes for Agariyas can help minimise the activities that generate wasteful expenditures in the process of salt production.

Adding more number of wells or deepening the existing wells for pumping additional quantity of brine only adds to an increased consumption of crude oil in the production process without addressing the issue of brine scarcity. Agariyas need to be discouraged from digging more number of wells at distant places from their farms.

The market imperfections, through local traders' collusion, keeps the farm gate price of salt at low levels which, in turn, affects the livelihoods of Agariyas, leaving them with no surplus or sometimes even with a loss. The debt trap created by traders through advance lending makes Agariyas vulnerable to risks, which act as a downward pushing factor in respect of income, resulting in a livelihood insecurity. Addressing natural and market risks through institutional mechanism is a primary condition for ensuring the livelihood

security of Agariyas. A practical study in this direction, particularly focused on institutions like AHRM is recommended. Considering that the local traders are very strong and united, it is not easy to reform the salt market through government policy changes. However, collective efforts on the part of Agariyas can improve their bargaining capacity. Therefore, this study recommends collective efforts to improve their bargaining capacity as well as for pooling various types of risks and developing new marketing strategies.

Finally, the promotion of a livelihood augmentation programme, using the available resources of the LRK must respect the status of the ecosystem. It is also important for the forest department to realise that the most important governance challenge in respect of the LRK is the livelihoods of salt pan workers. Short term measures like immediate evictions, policing etc can prove counterproductive to conservation initiatives. The study could not find any significant external cost of salt production on wildlife. Besides, the present system is found to be more traditional and wildlife conservation-friendly. The elicitation of environmental preferences of Agariyas also shows that they are not against the conservation of wild ass, but some of them are worried about their livelihood due to the fear of a possible eviction from the LRK. Governing the livelihoods of salt pan workers is the most important challenge in the context of wild ass conservation. The policy need to address all such issues so that there is a balance between conservation and livelihoods of Agariyas. Recognising the present salt production as a major livelihood source and the areas under salt production as salt zones merits a prime attention in this respect. It is important to recognise salt zones under the wildlife management plan as a space supporting local livelihoods. It is also important to recognise Agariyas as a forest dwelling community under the Indian Forest Right Act 2006. The risk of a possible eviction from the LRK has been disturbing the Agariyas which may hinder the conservation initiatives. The non-settlement of the land rights even after 40 years of the declaration of the sanctuary has remained a major concern which needs to be resolved on a priority basis. The eviction of salt pan workers from the LRK does not seem to be a practicable solution. Interactions between Agariyas and the State can lead to a more meaningful governance system in the LRK. The issue should be addressed by taking both the livelihoods and conservation concerns into consideration. An action plan needs to be developed in this direction.

Annexure - 14

Asiatic Wild Ass (*Equus hemionus*)

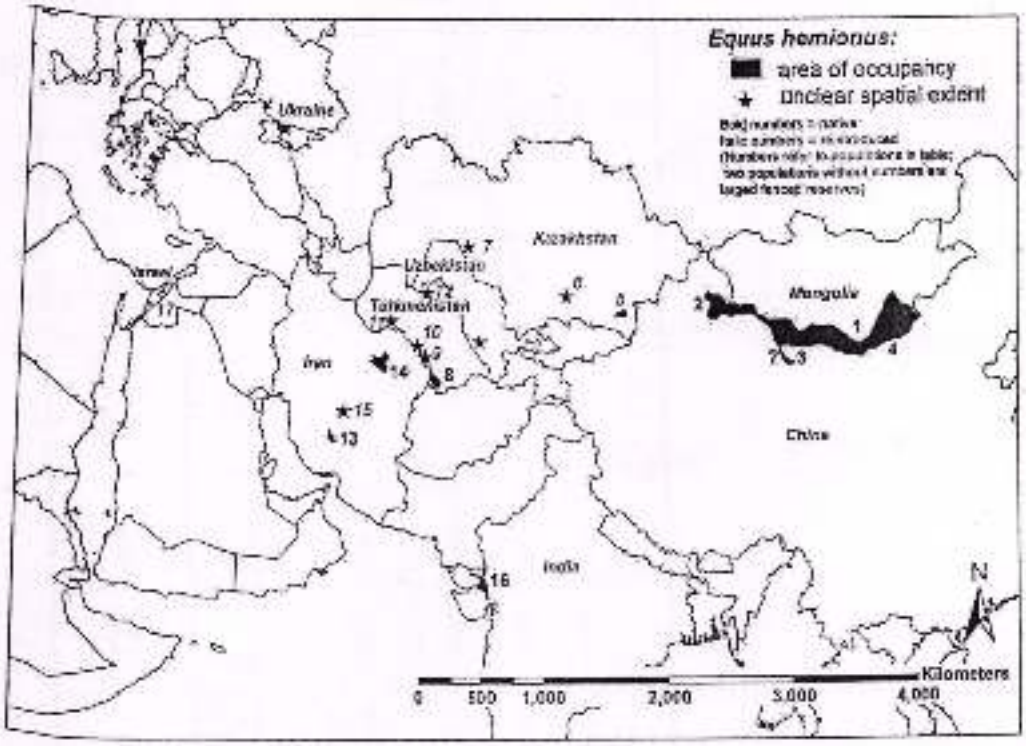
Table 1: Asiatic Wild Ass (*Equus hemionus*) population assessment (Kaczensky *et al.* 2015).

Population	Subspecies	Country	Population size	Trend	Date of census	Origin	Reference	Mature individuals (50% of mean)	Area of occupancy (AOO) in km²	by country	% of global	Area of occupancy (AOO) by subspecies in km²
Mongolian Gobi	*E. h. hemionus*	Mongolia	41,911	stable	1997; 2010; 2013	autochtonous	Reading et al. 2001 (Transaltai Gobi); Ransom et al. 2012 (Dzungarian Gobi); Norton-Griffith et al. 2013 (SE Gobi)	20,856	240,000	41,911	75.2	273,584
Kalamaili	*E. h. hemionus*	China	3,379–5,318	increasing	2006-2007	autochtonous	Chu et al. 2009	2,257	33,000	4,734	8.5	
Mazongshan	*E. h. hemionus*	China	0-10	data deficient	2005-2006	autochtonous	Bi 2007	3	??			
Wusate Youqi	*E. h. hemionus*	China	180-250	data deficient	2005-2006	autochtonous	Bi 2007, Bi pers. comm. 2014	108	8,584			

Population	Subspecies	Country	Population size	Trend	Date of census	Origin	Reference	Mature individuals (50% of mean)	Area of occupancy (AOO) in km²	by country	% of global	Area of occupancy (AOO) by subspecies in km²
Altyn Emel NP	E. h. kulan	Kazakhstan	2,500–3,000	increasing	2014	reintroduced	Plakhov et al. 2012, R. Habiarakhmanov pers. comm. 2014	1,375	4,500	3,132	5.6	30,500
Andassay Sanctuary	E. h. kulan	Kazakhstan	35	data deficient	2012	reintroduced	Levanov et al. 2013	18	??			
Barsa-Kelmes Island	E. h. kulan	Kazakhstan	347	stable	2009 or 2010	reintroduced	Meldebekov et al. 2010	174	??			
Badkhyz	E. h. kulan	Turkmenistan	420	declining	2013	autochtonous	N. Khudaykulyev pers. comm. 2014	210	7,000	921	1.7	
Meana Chascha (Eastern Kopaldag)	E. h. kulan	Turkmenistan	100	data deficient	2013	reintroduced	V. Kuznetsov unpubl. data 2012, 2013	50	??			
Kuruhhauzan / Kalnih	E. h. kulan	Turkmenistan	10-15	data deficient	2013	reintroduced	V. Kuznetsov unpubl. data 2012, 2013	6	??			
Western Kopaldag	E. h. kulan	Turkmenistan	13	data deficient	2013	reintroduced	V. Kuznetsov unpubl. data 2012, 2013	7	??			
Kaplankyr Reserve at Serakamysh lake / Ustyurt plateau	E. h. kulan	Turkmenistan / Uzbekistan	300-400	increasing	2012-2013	reintroduced	Kuznetsov 2014, N. Mamezinskaja unpubl. data 2012, 2013	188	19,000			

Population	Subspecies	Country	Population size	Trend	Date of census	Origin	Reference	Mature individuals (50% of mean)	Area of occupancy (AOO) in km²	by country	% of global	Area of occupancy (AOO) by subspecies in km²
Bahram-e-Goor	*E. h. onager*	Iran	632	increasing	2014	autochtonous	Hemami and Momeni 2013, M. Hemami pers. comm. 2014	316	3,774	789	1.4	~11,000 (not the entire PAs are inhabitat by Onager)
Touran	*E. h. onager*	Iran	145	declining	2014	autochtonous	M. Hemami pers. comm. 2014, Hamidi et al. 2012	73	14,649			
Kalmand Protected Area	*E. h. onager*	Iran	12	increasing	2014	reintroduced	M. Hemami pers. comm. 2014	6	2,291			
Little Rann of Kutch	*E. h. khur*	India	4,000	increasing	2009	autochtonous	N. Shah pers. comm. 2014	2,000	16,000	4,000	7.2	16,000
Negev	*E. h. onager x E. h. kulan*	Israel	250	increasing	2013	reintroduced		125	1,000	250	0.4	1,000
Global total population			55,737					27,868	347,798	55,737	100	326,084

Figure 1: *Equus hemionus* populations (Kaczensky *et al.* 2015).




Species
Featured Regions
Documents
Red List Indices
SEARCH FILTERS
Taxonomy
Red List Category
Land Regions
Country Legends
Marine Regions
Threats
Habitats
Conservation Actions Needed
Research Needed
Geographical Scope
Global
Include
Species
ANIMALIA · MAMMALIA
GLOBAL
Asiatic Wild Ass
Equus hemionus
— Stable
ANIMALIA · MAMMALIA
GLOBAL
African Wild Ass
Equus africanus
Decreasing

Annexure - 1

संदर्भ

SANDARBH STUDIES

25 October, 2007

To
Mr. A B Parmar
Additional Collector
Wild Ass Sanctuary
Survey Bhuvan
Surendranagar

Sub: Some of the historical documents found during our research establishing the status of the Agariyas and Vadagaru salt as an old traditional activity in the little Rann of Kutch

Dear Mr. Parmar

Greetings. This is with reference to our talk during my meeting with you at your office. At the outset, I must say that it was very useful to meet you and understand the complexity of the issues related to wild ass, maldharis, fishing people and the salt workers for my ongoing research work.

I have always been wondering that if the salt making has been traditional activity there must be some ways in which it may have been governed or regulated during the pre British and British periods. It is only after going through some of the historical accounts of Kathiawar states (rajwadas), the freedom movement and the Dandi March led by Gandhiji that I have been able to put many things in a perspective and find answers to some of the questions regarding the salt activity in the little Rann of Kutch.

I hope this information will be useful to you to establish the traditional / customary rights of the agariyas in the Little Rann of Kutch which they enjoyed since times immemorial without any restrictions but were snatched from them by the British and in a way were again reinstated in 1948.

I wish that as the wild ass and agariyas have co-existed for centuries, this time too they will be able to do so, albeit with a proper plan and management.

Thanking You,
Sincerely,

Charul Bharwada (Architect – Planner)
Senior Researcher, SANDARBH Studies

Attached herewith: A Note on some of the historical issues about the agariyas and vadagaru salt production in the little Rann of Kutch along with four appendices from relevant references. (in Gujarati)

Initiative of Abhigam Collective
103, Vaibhav Apartment, Nehru Park, Vastrapur, Ahmedabad 380 015
Phone: 079 – 2675 3663 / 2675 2162 e-mail:abhigam@icenet.net

संदर्भ SANDARBH STUDIES

કચ્છના નાના રણના અગરિયા અને વડાગરા મીઠાના ઈતિહાસ અંગેનાં કેટલાક મહત્ત્વના મુદ્દાઓ

By Charul Bharwada, Senior Researcher
25 October, 2007

કચ્છ નાના રણમાં મીઠું બનાવવા વિષેનો વિગતવાર ઈતિહાસ નથી પણ તેના અનેક ઉલ્લેખો જોવા મળે છે.

૧. ૧૮૮૭માં લખાયેલ ગુજરાત સર્વસંગ્રહ મુજબ અહીં ૧૦મી સદીથી મીઠું બનાવવામાં આવે છે. (Appendix - I, p. 27)

૨. સન ૧૬૮૦ સુધીમાં નાના રણમાં વડાગરૂ મીઠું બનાવવાની પદ્ધતિ ઘણી સારી રીતે વિકસી ગઈ હોવાના પુરાવાઓ છે. (ઝાલા, ૧૯૭૬ : ૪૮) ૧૬૬૯-૭૦માં મુગલ બાદશાહ ઔરંગઝેબે પ્રસિદ્ધ કરેલ ફરમાન દ્વારા હળવદના રાજાને રણના અગરોના માલિક તરીકે પુનઃ સ્થાપિત કરવામાં આવ્યા. લેખિત સનદમાં સ્પષ્ટ લખ્યું છે કે, "જે હુકમથી મહમદનગર ઉર્ફે હળવદ તેના નીચેના ગામડાઓ અને મીઠાના અગરો જે નાઝીરઅલીને જાગીરમાં આપવામાં આવ્યા હતા તે હુકમ રદ કરવામાં આવે છે અને તેના ખરા માલિક તરીકે વંશપરંપરા માટે તે બધું જસવંતસિંહજીને સ્વતંત્ર જાગીરદાર તરીકે કોઈ પણ કોઈની ડખલગીરી સિવાય પાછું સુપ્રત કરવામાં આવે છે." (Appendix - III, p. 48) આ બાબત પણ વડાગરા મીઠું બનાવવાની સદીઓ જૂની પરંપરાને પ્રસ્થાપિત કરે છે.

૩. ૧૮૮૬માં કર્નલ વૉટસને વડાગરા મીઠાનો અને નાના રણનો ખાસ ઉલ્લેખ કર્યો છે. તેમના લખવા મુજબ અંગ્રેજોએ મીઠાનો વહીવટ તેમના હસ્તક લીધા પહેલા લોકો અને રાજ્ય સ્વતંત્ર રીતે મીઠું પકવતા અને મીઠાના ઉત્પાદન અને વેચાણ ઉપર કોઈ રોકટોક ન હતી. પરંતુ અંગ્રેજ સરકારે વ્યક્તિગત મીઠા ઉત્પાદન પર પૂરો પ્રતિબંધ મૂક્યો અને રણકાંઠાના રજવાડાઓને પણ ફક્ત પોતાના પુરતું ઉત્પાદન કરવાની જ છૂટ આપી હતી. (Appendix - II, p. 41-42) આ ગેઝેટીયરમાં ઘુડખરનો ઉલ્લેખ, તેની ખાસિયતો વગેરેની વિગત પણ છે. (Appendix - II, p. 54-55)

આ જ પુસ્તકનાં હુન્નર વિભાગમાં કુદા પાસે થતા રણના મીઠાનો ઉલ્લેખ છે અને તે કોણી જ્ઞાતિના અગરિયાઓ પકવે છે તેવો ઉલ્લેખ છે. જેમાંથી પણ એ ચોક્કસપણે સાબિત થાય છે કે મીઠું બનાવવું એ રણકાંઠાના કોણી જ્ઞાતિના લોકોનું પરંપરાગત હુન્નર છે. (પાના નં. ૧૯૯)

૪. સન ૧૯૦૦માં વડાગરા મીઠાના ઉત્પાદન પર અંગ્રેજોએ પૂર્ણ પ્રતિબંધ મૂક્યો જે ૧૯૨૪માં હટાવવામાં આવ્યો પણ ફક્ત રજવાડાઓ માટે જ. અગરિયાઓને સ્વતંત્ર ઉત્પાદનની હજીયે છૂટ ન હતી.

૫. દેશભરમાં ઠેર ઠેર અંગ્રેજો દ્વારા થતા આવા અન્યાય અને વ્યક્તિગત મીઠા ઉત્પાદનના પ્રતિબંધના વિરોધમાં ગાંધીજીએ દાંડીકૂચનું આયોજન કર્યું. જેના ફળ સ્વરૂપે ૧૯૩૧માં ગાંધી-ઇરવીન કરાર થયા. આ કરાર મુજબ અંગ્રેજ સરકારે દેશભરમાં લગભગ ૨૦૦ વર્ષ રાજ કર્યા બાદ પહેલીવાર મીઠાના વિસ્તારોમાં રહેતા લોકોને ફક્ત ઘરવપરાશ પૂરતું મીઠું બનાવવાની, ભેગું કરવાની, વીણવાની અને તેમના ગામમાં વેચવાની છૂટ મળી. (Appendix - IV, p. 529)

Initiative of Abhigam Collective
103, Vaibhav Apartment, Nehru Park, Vastrapur, Ahmedabad 380 015
Phone: 079 – 2675 3663 / 2675 2162 e-mail:abhigam@icenet.net

૬. કચ્છના નાના રણની જેમ દેશમાં અનેક સ્થળે મોટા પાયે મીઠું પકવવાની શક્યતા અને લોકોમાં તેને બનાવવાનું હુન્નર હોવા છતાંયે ૧૯૪૭માં આઝાદી મળી ત્યારે અંગ્રેજ સરકારની નીતિના કારણે દેશ મોટાપાયે મીઠાની આયાત પર નિર્ભર હતો.

૭. ૨૩ એપ્રિલ, ૧૯૪૮માં નવી ભારત સરકારે દેશને મીઠાની બાબતમાં સ્વનિર્ભર બનાવવા અને મીઠાના બહેતર વિતરણ માટે એક ખૂબ સારી શરૂઆત કરી. એક વખતના સ્વતંત્ર મીઠું પકવનાર અગરિયાઓ જે અંગ્રેજ સરકારની મીઠા નીતિને કારણે મજૂર થઈ ગયા હતા તેમને ફરી ઉત્પાદક બનાવવા માટે પણ આ અભિગમ ઘણો સફળ રહ્યો. ૧૯૪૮ની આ નવી નીતિ હેઠળ કોઈપણ વ્યક્તિ કે જુથ તેમના વિસ્તારમાં બેરોકટોક ૧૦ એકર સુધીના મીઠાના એકમ શરૂ કરી શકે. આ કામ માટે તેમને કોઈ લાયસન્સ લેવાની કે અરજી કરવાની જરૂર ન હતી. (Appendix - IV, p.533) આ નોંધમાં લખ્યું છે કે, "આવા કેસોમાં લાયસન્સ માટેની કોઈ અરજી સરકારના કોઈપણ ખાતાને મોકલવાની જરૂર નથી."(Appendix - IV, p.534)

૮. નાના ઉત્પાદકો આગળ આવે તે માટે ૧૦ એકર અગરિયાઓને કોઈપણ પ્રકારના સેસમાંથી પણ મુક્તિ આપવામાં આવી. (Appendix - IV, p. 534 blue marking)

૯. ભારત સરકારની આ નીતિ મુજબ આઝાદી પછી અનેક અગરિયાઓ દસ એકર અગરના મીઠા ઉત્પાદનમાં જોડાયા અને '૧૦ એકરીયા અગરીયા' તરીકે ઓળખાયા. નાના રણમાં કામ કરતા અનેક અગરીયાઓ પણ આ નીતિ હેઠળ ઉત્પાદન કરતા હોય તેવું જણાય છે.

૧૦. વઢવાણના ખ્યાતનામ શિક્ષક, ઓરલ ઈતિહાસવિદ્ અને ભૂતપૂર્વ MLA શ્રી અરવિંદભાઈ આચાર્યએ અગરિયાની જિંદગી પર ૫૫ જેટલા લોકગીતો ભેગા કર્યા છે. તેમના મતે તે હજુ વધારે પણ હોઈ શકે. આવા લોકગીતોની આટલી મોટી સંખ્યા, તેમાં વપરાતી ભાષાના શબ્દો અને વર્ણન પણ વગારા મીઠાનું ઐતિહાસિક મહત્ત્વ, તેની ઉત્પાદન પદ્ધતિ અને તે જમાનામાં તેનું ચઢીયાતાપણું (superiority) દર્શાવે છે.

મને લાગે છે કે આ બધી ઐતિહાસિક બાબતો અને આ સાથે બીડેલ સંદર્ભો તમને આજે રણમાં કામ કરતા લીઝ વગરના અને unlicenced નાના અગરિયાઓને આ પરિપ્રેક્ષમાં સમજવામાં ઉપયોગી રહેશે. આ સંદર્ભો પરથી એ પણ સાબિત થાય છે કે અગરિયાઓ જેમ કહે છે તે મુજબ ખરેખર જ નાના રણમાં અગરિયા અને ઘુડખરનું સહઅસ્તિત્ત્વ સદીઓ જૂનું છે.

સંદર્ભ સૂચિ :

૧. અમુભા ઝાલા. ૧૯૭૭. વતન પ્રેમી દીવાન માનસિંહજી એક વિભૂતી અને પ્રાંગધ્રા દર્શન. પ્રકાશક : ઉમેદસિંહ ઝાલા (Appendix – I)

૨. કર્નલ વૉટસન. ૧૮૮૬. કાઠિયાવાડ સર્વસંગ્રહ. પ્રકાશક : એજ્યુકેશન સોસાયટી પ્રેસ, મુંબઈ. (Appendix – II)

૩. જેમ્સ કેમ્પબેલ. ૧૮૮૭. ગુજરાત સર્વસંગ્રહ. પ્રકાશક : ગવર્નમેન્ટ સેન્ટ્રલ બુક ડીપો, મુંબઈ. (Appendix – III)

૪. S.C. Aggarwal. 1936 & 1956. The Salt Industry in India. Vol. 1 & 2. Government of India Press Delhi. (Appendix – IV)

103, Vaibhav Apartment, Nehru Park, Vastrapur, Ahmedabad 380 015
Phone: 079 – 2675 3663 / 2675 2162 e-mail:abhigam@icenet.net

Annexure - 16

Agariya Heet Rakshak Manch

૨૩ એપ્રિલ, ૨૦૦૭

પ્રતિ,
મા. શ્રી નરેન્દ્રભાઈ મોદી
મુખ્યમંત્રીશ્રી,
ગુજરાત રાજ્ય

મુરબ્બી શ્રી નરેન્દ્રભાઈ,

કુશળ હશો,

આટલી બધી વ્યસ્તતા વચ્ચે અગરિયાઓના મુદ્દે ગોથી એપ્રિલ ૨૦૦૭ના રોજ સાંજે ટૂંકી ચર્ચા માટે આપે સમય ફાળવ્યો તે બદલ સૌ અગરિયા મિત્રો વતી આપનો આભાર માનું છું.

મુરબ્બી શ્રી વસંતભાઈ તેમના અંતીમ દિવસોમાં અગરિયાઓના મુદ્દે ખૂબ ચિંતિત હતા અને માટે જ આપની ટૂંકી મુલાકાત માટે સમય પણ માગ્યો હતો. સમય માંગતા પત્રની સાથે અગરિયાઓની આજની સમસ્યાઓ અંગે એક નાની મારે પાનાની નોંધ પણ મોકલી હતી. આજે ચુંમ્માર વર્ષના લીધે કચ્છના નાના રણમાંથી હજારોની સંખ્યામાં પરંપરાગત મીઠું પકવતા અગરીયાઓનું વિસ્થાપન થવાનો ભય ઉભો થયો છે. આ બાબતે આપની સાથે ટૂંકી ચર્ચા દરમ્યાન અમે આપનું ધ્યાન દોરતાં આપશ્રીએ માનનીય શ્રમ મંત્રી શ્રી મુળુભાઈને મહેસુલ મંત્રાલય, વન અને પર્યાવરણ મંત્રાલય, ઉદ્યોગ મંત્રાલય અને શ્રમ મંત્રાલયની સંયુકત બેઠક તેમના અગ્રસચિવો સાથે ગોઠવવાનું સુચન કર્યું હતું.

આપશ્રી દ્વારા અગરિયાના પ્રશ્નો અંગે આવા ત્વરીત પ્રતિભાવથી અગરિયા મિત્રોમાં નવી આશા જન્મી છે. કચ્છના નાના રણમાં પરંપરાગત રીતે મીઠું પકવતા હજારો અગરિયાઓ કે જેમની પાસે પોતાના પરંપરાગત અધિકારો સાબિત કરવા ગ્રામ સભા સિવાયનું બીજુ કોઈ માધ્યમ ઉપલબ્ધ નથી. આ પરિસ્થિતિમાં અભ્યારણ્યની હકકોકસીની કાર્યવાહીમાં ૧૯૭૩ના જાહેરનામાની જાણકારી અને દસ્તાવેજી પુરાવાઓના અભાવના કારણે હકકોકસીની કાર્યવાહીમાંથી બહાર ફેંકાઈ જવાથી વિસ્થાપિત થવાના આરે આવીને ઉભા છે. મુરબ્બીશ્રી વસંતભાઈ પરીખની આગેવાનીમાં સંગઠીત થયેલા આ અગરિયા મિત્રોને આપની નેતાગીરીમાં નવું આશાનું કિરણ જણાય છે અને આથી આપની પાટણ મુલાકાતના દિવસને અગરિયા ઉત્કર્ષ દિન તરીકે દર વર્ષે મનાવવાનો નિર્ધાર કર્યો છે.

કચ્છના નાના રણ પર આજીવિકાનો આધાર રાખતા આ હજારો અગરિયા આપની મુલાકાત વેળા રજુઆત કરવા માંગતા હતા પણ સંમેલનમાં અવ્યવસ્થા ઉભી ન થાય તે ઉદ્દેશથી, મંચની વિનંતીને માન આપી આ રજુઆતો આપને સુપ્રત કરવા મંચને મોકલી આપી છે. અગરિયા મિત્રો વતીથી રજુઆતો આ પત્ર સાથે આપને રજૂ કરું છું.

અગરિયાઓને આપની નેતાગીરીમાં પુરો વિશ્વાસ છે અને આશા છે કે આપ રસ લઈ આ મુદ્દાને ઉકેલવામાં મદદરૂપ થશો.

આભાર

(હરિદ્વેશ પંડ્યા)
ટ્રસ્ટી
અગરિયા હિતરક્ષક મંચ

મુખ્ય મંત્રીશ્રીનું માલિક
નિવાસસ્થાન, ગાંધીનગર

બિડાણ : (૧) પેજ ૧ થી ૧૧ આવેદનપત્રોની સમરી તથા યાદી
(૨) કમ ૧ થી ૩૬૦ અગરિયાઓ, મંડળીઓ તથા તેમની પંચાયતો તરફથી મળેલ રજૂઆતો

C/o. JANPATH, B-3, Sahajanand Tower, Vejalpur Road, Jivrajpark, Ahmedabad - 380 051
Phone : (079) 2682 1553, 2682 0719 Email : ahrm@rediffmail.com

ક્રમાંકઃ-સોલ્ટ-૧૪૨૦૦૭-મુખક-૪-ચ,
ઉદ્યોગ અને ખાણ વિભાગ,
સચિવાલય, ગાંધીનગર.
તારીખઃ-૨-૭-૨૦૦૭

પ્રતિ,
અગ્ર સચિવશ્રી,
વન અને પર્યાવરણ વિભાગ,
સચિવાલય, ગાંધીનગર.

વિષયઃ- ઘુડખર અભિયારણના અગરિયાઓના હીત બાબત.

શ્રીમાન,

ઉપર્યુક્ત વિષયે આ વિભાગના તા.૭-૨-૦૭ ના સરખા ક્રમાંકના પત્ર તરફ આપનુ ધ્યાન દોરૂ છું.

અગરિયા હીત રક્ષક મંચ દ્વારા એપ્રિલ,૨૦૦૭ દરમ્યાન માન. મુખ્યમંત્રીશ્રીને આવેદન પત્ર આપવામાં આવેલ જે અસીલમાં આ સાથે સામેલ કરેલ છે.

તેઓની રજુઆતના મુદા તપાસતા જણાય છે કે ઘુડખર અભિયારણના વન્ય પ્રાણી સંરક્ષણ તથા મીઠા ઉદ્યોગ બાબતે ઉચ્ચકક્ષાની સમિતિ નીમવામાં આવેલ હતી. આ સમિતિએ ગીર ફાઉન્ડેશન અહેવાલમાં કરેલ ભલામણોમાં સોલ્ટ ઝોન અલગ તારવી મીઠું પકવવા મંજુરી આપવાનો ભલામણનો સ્વીકાર કરવામાં આવેલ. આ ભલામણ નીતિ વિષયક હોઈ નિર્ણય લેવાના સરકારશ્રી સમક્ષ રજુઆતમાં છે તો તેની આખરી સ્થિતિની જાણ કરવા વિનંતી છે.

વન્ય પ્રાણી સંરક્ષણ અધિનિયમ-૧૯૭૨ અન્વયે અભિયારણ વિસ્તારમાં સ્થાનીક લોકોના હક્ક અને હીતી સેટલમેન્ટ થી નક્કી કરવા તા.૨૮-૪-૯૭ ના ઠરાવથી અધિક કલેકટરશ્રી (ઘુડખર અભિયારણ), સર્વને સેટલમેન્ટ, સર્વે ભુવન, સુરેન્દ્રનગર દ્વારા તા.૨૫-૯-૯૭ ના રોજ જાહેર નામુ બહાર પાડી ૬૦ દિવસમાં હક્કદાવા રજુ કરવા જણાવવામાં આવેલ. આ સબંધમાં જણાવવાનું કે, અગરિયાઓ વર્ષનો મોટો ભાગ ગામથી ખુબ દૂર તેઓને ફાળવેલ જમીન પર રહેતા હોય છે. અને કોઈ સંપર્કના સાધનો હોતા નથી. આમ કુલ ૪૫,૦૦૦ અગરિયાઓ છે. તેઓને આ જાહેર નામાની યોગ્ય જાણકારી ન થતા અને તેઓમાં અભ્યાસનુ પ્રમાણ પણ નહીવત હોવાના કારણે. ફક્ત ૧,૭૭૬ અગરિયાઓ જ દાવો રજુ કરી શકયા છે.

આ સંદર્ભમાં વિનંતી સહ જણાવવાનું કે, કચ્છ, સુરેન્દ્રનગર, પાટણ અને રાજકોટ જીલ્લામાં કામ કરતાં અગરિયા હીત રક્ષક સંઘ/એસોસિએશનના હોદેદારોના પરામર્શ રહી અધિક કલેકટરશ્રી (ધુડખર અભિયારણ) જો ૧૫ દિવસના કેમ્પ રાખી અગરિયાઓને આ બાબતે તેઓના હક્ક રજુ કરવા પુરતી સમજણ આપે તો અગરિયાઓ તેઓના હકકલાવા રજુ કરી શકે તેમ આ વિભાગનો અભિપ્રાય છે.

આ સંદર્ભમાં આપના દ્વારા સબંધિત સૌને યોગ્ય જરૂરી સુચના આપવામાં આવે તેવી વિનંતી છે.

આપનો વિશ્વાસુ,

(ડી. એ. ભટ્ટ)
નાયબ સચિવ,
ઉદ્યોગ અને ખાણ વિભાગ.

જિ.ડા.ક્ષ:- ઉપર મુજબ.

નકલ રવાના:-
(૧) ઉદ્યોગ કમિશ્નરશ્રી,
ઉદ્યોગભવન, ગાંધીનગર જાણ અર્થે.
(૨) માન. મુખ્યમંત્રીશ્રીનું કાર્યાલયના પત્ર ક્રમાંક:-મુમક-વીઆઇપી-૧૩૧૮૫૪, તા.૨૭-૪-૦૦ અન્વયે જાણ સારુ.

Annexure - 17

Agariya Heet Rakshak Manch

તારીખ ૨૭ જૂન ૨૦૦૭

પ્રતિ,
શ્રી અધિક કલેક્ટર (ધુડખર અભ્યારણ્ય)
સર્વે અને સેટલમેન્ટ,
સર્વે ભુવન, જીલ્લા પંચાયત પાસે,
સુરેન્દ્રનગર

વિષય : ધુડખર અભ્યારણ્ય સંદર્ભે

માનનીયશ્રી,

ઉપરોક્ત વિષય સંદર્ભે મુખ્ય વનસંરક્ષકશ્રી તરફથી તા. ૨૩/૩/૨૦૦૭ના રોજ મંચને કરવામાં આવેલી લેખીત વિનંતીને ધ્યાનમાં રાખી અગરિયાઓ વતીથી નીચે મુજબ રજૂઆતો કરીએ છીએ.

ઉપરોક્ત પત્રની નકલ આ સાથે અનુસૂચિ-૧થી સામેલ કરેલ છે.

ઉપરોક્ત પત્રમાં કરવામાં આવેલા તમામ વિધાનો સાથે અમે સહમત નથી જેની નોંધ લેશો.

(૧) તા. ૬ માર્ચ ૨૦૦૭ના રોજ અગ્રસચિવશ્રી વન અને પર્યાવરણ વિભાગને આપવામાં આવેલ આવેદનપત્રની નકલ આપને પણ જાણ સારું રવાના કરવામાં આવેલ છે. જેની એક નકલ આ સાથે અનુસૂચિ-૨થી સામેલ કરેલ છે. આ રજૂઆત સંદર્ભે વધુમાં જણાવવાનું કે ઉપરોક્ત પત્રમાં સચિવશ્રી સમક્ષ કરવામાં આવેલી રજૂઆતોને આ પત્ર દ્વારા આપની સમક્ષ થયેલ રજૂઆત ગણાશો.

(૨) તા. ૨૫-૯-૧૯૯૭નું જાહેરનામું કે જે આપશ્રીની કચેરીને સર્વે અને સેટલમેન્ટની સત્તા આપે છે. આજ પ્રકારની સત્તાઓ આજ સમય દરમ્યાન પાટણ જિલ્લા કલેક્ટર પણ તેમના દ્વારા બહાર પાડવામાં આવેલા જાહેરનામા દ્વારા ભોગવતાં આવ્યા છે. તે જાહેરનામુ રદ કરતો હુકમ આપની કચેરી દ્વારા તા. ૨-૨-૧૯૯૮ના રોજ પત્રક્રમાંક ધુડખર/જાહેરનામુ/૨૧૯૮ દ્વારા કરવામાં આવેલ છે. આવોજ એક હુકમ ઉપસચિવ વન અને પર્યાવરણ વિભાગ દ્વારા પણ તા. ૪/૭/૯૮ ના રોજ પાટણ જિલ્લા કલેક્ટર સામે કરવામાં આવ્યો છે. આમ એકજ વિસ્તારની હકુમતોની કાર્યવાહી એક સાથે બે સત્તાધિકારીઓ દ્વારા કાયદાનુસાર કરવી શક્ય નથી. આથી આ બંને જાહેરનામાઓ કાયદા વિરુદ્ધના હોવાથી તે લાગુ પાડી શકાય નહિ અને તેના આધારે હકુમતોની કાર્યવાહી હાથ ધરી શકાય નહિ અને જો કોઈ સંજોગોમાં બંને સત્તા મંડળો અથવા બેમાંથી કોઈ એક સત્તા મંડળ દ્વારા પણ જે કોઈ કાર્યવાહી હાથ ધરવામાં આવી હોય તે કાયદા વિરુદ્ધની હોવાથી મૂળમાંથી જ રદબાતલ છે. અને તે અગરિયાઓને બંધનકર્તા નથી અને આ પરિસ્થિતિમાં પણ સમગ્ર કાર્યવાહી નવેસરથી જાહેરનામુ બહાર પાડી કરવાની થાય છે. જેની નોંધ લેશો. *ઉપરોક્ત બંને પત્રો અત્રે અનુસૂચિ - ૯ અને ૧૦ થી સામેલ છે.*

ઉપરોક્ત રજૂઆતોને તથા વિધાનોને બાધ લાવ્યા સિવાય વધુમાં નીચે મુજબની રજૂઆત અત્રે કરીએ છીએ.

(૩) કચ્છના નાના રણની માપણી થઈ નથી તથા આ વિસ્તાર કાંઠાના કોઈપણ જિલ્લા કલેક્ટરની હદ કે હકુમતમાં દર્શાવવામાં આવ્યો નથી. આમ આ વિસ્તાર સર્વે નંબર અને હદ હકુમત વિનાનો વિસ્તાર હોવાથી આ વિસ્તારમાં પરંપરાગત રીતે મીઠું પકવતા અગરિયાઓના પારંપારિક અધિકારો અંગે સરકારના દફ્તરે કોઈ નોંધ કે દસ્તાવેજો ઉપલબ્ધ નથી. અગરિયાઓ ઓછુ ભણેલા, નહિવત્ શિક્ષણ ધરાવતા અને અજ્ઞાન

(પાના નં. ૨ પાછળ)

C/o, JANPATH, B-3, Sahajanand Tower, Vejalpur Road, Jivrajpark, Ahmedabad - 380 051
Phone : (079) 2682 1553, 2682 0719 Email : ahm@rediffmail.com

હોવાથી અને વર્ષના આઠ માસ ઉપરાંતનો સમય સ્થળાંતર કરી કુટુંબ સાથે રણમાં વિતાવતા હોવાથી અને આ સ્થળાંતર પેઢીદર પેઢી પારંપારિક રીતે કરતા આવ્યા હોવાથી તેમણે ક્યારેય આ મીઠું પકવવાના પારંપારિક અધિકારો માટે (કસ્ટમરી રાઈટ્સ) જમીન કે લીઝ મેળવવા અરજી કરી નથી. આથી તેમાના મોટાભાગના અગરિયાઓ પાસે તેમને કસ્ટમરી રાઈટ્સ સાબીત કરવા કોઈ દસ્તાવેજી પુરાવાઓ ઉપલબ્ધ નથી.

(૪) સર્વે અને સેટલમેન્ટની કાર્યવાહી દરમ્યાન પણ પારંપારિકરીતે મીઠા ઉત્પાદન હેઠળનાં વિસ્તારોની કોઈ મોજણી કે મેપીંગ કરવામાં આવ્યું ન હોવાથી આ બાબત ધ્રુડખર અભ્યારણ્યના સર્વે અને સેટલમેન્ટ કલેક્ટરના ધ્યાન પર આવી નથી અને આથી હજારોની સંખ્યામાં પારંપારિક રીતે મીઠું પકવતા અગરિયાઓના આજીવિકાના અધિકારો જોખમાવાની પરિસ્થિતિ ઉભી થઈ છે. આ પરિસ્થિતિના પરિણામે કુદરતી ન્યાયના સિદ્ધાંત વિરુદ્ધ બચાવ કે રજૂઆતની કોઈપણ તક મળ્યા વિના અગરિયાઓનું વિસ્થાપન થવાની પરિસ્થિતિ આવીને ઊભી છે. આ પરિસ્થિતિમાં આપને વિનંતી સહ જણાવવાનું કે કચ્છના નાના રણમાં પેઢી દર પેઢી વંશપરંપરાગત રીતે મીઠું પકવતા અગરિયાઓના આજીવિકાના એકમાત્ર આધારને માન્ય રાખી તેમને આ વિસ્તારમાં મીઠું પકવવાની છૂટ આપવામાં આવે તે માટે રાજ્યના યોગ્ય સત્તાધિકારીને રજૂઆત અને ભલામણ કરવા જણાવીએ છીએ.

(૫) ૧૯૭૩ના પ્રથમ જાહેરનામા હેઠળ આવરી લેવાયેલ સમગ્ર વિસ્તાર એટલે કે કચ્છનું નાનું રણ જેની કોઈ માપણી થઈ ના હોવાથી અને સર્વે નંબર વિનાનો વિસ્તાર હોવાથી આ વિસ્તાર માટે બહાર પાડવામાં આવેલું ઉપરોક્ત જાહેરનામું કાયદાની દૃષ્ટિએ અસ્તિત્વમાં હોવાથી ગેરકાયદેસર અને રદબાતલ ઠરે છે.

તેમ છતાં આ વિસ્તારમાં કાઠાગ્રા જિલ્લાના જિલ્લા કલેક્ટરોએ તેમની હકુમત કે સત્તા ના હોવા છતાં આ વિસ્તારમાં લીઝ મંજૂર કર્યાના ઘણા દાખલા છે. આજ વિસ્તારમાં જુદી જુદી ગ્રામ પંચાયતોએ પણ હકૂમત કે સત્તા વિના જાહેર હેતુઓ માટે જમીનો ફાળવી દીધેલ છે.

આ પૈકી હક્કચોકસી દરમ્યાન રજૂ કરવામાં આવેલા દસ્તાવેજો પણ ગેરકાયદેસર/બિનસત્તાધાર હોવાથી મૂળમાંથીજ રદબાતલ હોવા છતાં તેના આધારે કેટલાક અધિકારો માન્ય ગણવામાં આવ્યા છે, સર્વે અને સેટલમેન્ટ કલેક્ટરનું આ પગલું તે કાયદા વિરુદ્ધનું ગેરબંધારણીય હોવાથી રદ થવાને પાત્ર બને છે. જેની નોંધ લઈ યોગ્ય હુકમ કરવા વિનંતી કરીએ છીએ.

(૬) તા. ૨૫/૯/૧૯૯૭ના જાહેરનામાના અંતે નકલ રવાનાના અનુક્રમ નં. ૮ પર લાઈટ રેજીમેન્ટ પ્રાંગધ્રાને અલગથી જાહેરનામાની નકલની બજવણી કરી જાણ કરવામાં આવી છે. આ પ્રકારે અન્ય અસરગ્રસ્તો તરીકે અગરિયાઓને વ્યક્તિગત જાણ કરવામાં આવી નથી. અને આમ જેતે વખતના અધિક કલેક્ટર ધ્રુડખર અભ્યારણ્યએ અસરગ્રસ્તો પ્રત્યે ચાહલા દવાલાની નીતિ અપનાવી ભેદભાવ રાખી ઈરાદાપૂર્વક અગરિયાઓ પોતાની રજૂઆત ન કરી શકે તેવી ગોઠવણ કરી હોવાનું સ્પષ્ટ તરી આવે છે. *જાહેરનામાની નકલ અને અનુસૂચિ - ૩ થી સામેલ છે.*

(૭) તા. ૨૫/૯/૯૭ના જાહેરનામાની દાંડી પીટાવી એક પણ અગરિયાને જાણ કરવામાં આવી નથી. આથી મોટાભાગના અગરિયાઓ સમયસર પોતાની રજૂઆત કરી શક્યા નથી. રાઈટ ટુ ઈન્ફર્મેશનના કાયદા અંતર્ગત કરેલ અરજીનો જવાબ આપતો આપના તા. ૨૪-૧-૨૦૦૭ના પત્રના મુદ્દા નં. ૨ માં આપની કચેરી તરફથી જણાવ્યા પ્રમાણે ૨૩ ગામોના રોજકામની નકલો આપની પાસે ઉપલબ્ધ નથી તેનો અર્થ બી થાય કે આપની કચેરી દ્વારા સદર ૨૩ ગામોમાં જાહેરનામાની નકલ પહોંચી નથી અને તેની અગરિયાઓને જાણ થઈ નથી તે સિવાયના બંને જાહેરનામા હેઠળ આવરી લેવાયેલ ગામો પૈકી એક પણ ગામમાં જાહેરનામાના અંતમાં જણાવ્યા મુજબ દાંડી પીટાવી જાહેરનામાની જાહેરાત કરવામાં આવી નથી. આપના દ્વારા પુરા પાડવામાં આવેલા રોજકામની ખરાઈ કરતાં માલૂમ પડ્યું છે કે... મોટાભાગના ગામોમાં આ રોજકામ ખોટા તથા પંચોને ગેરમાર્ગે દોરી અને કેટલાક કિસ્સામાં તો પંચો અને સરપંચોની ખોટી સહીઓ અને અંગૂઠા કરી આટલી મહત્વની કામગીરીમાં અધિક કલેક્ટર (ધ્રુડખર અભ્યારણ્ય) અને અગરિયા બંનેને ગેરમાર્ગે દોરવામાં આવ્યા છે. આ પરિસ્થિતિમાં જ્યારે અગરિયાઓને જાહેરનામાની જાણ જ ન

(પાના નં. ૩ પાછળ)

બી- ૩, સહજાનંદ ટાવર, જીવરાજપાર્ક ચાર રસ્તા, અમદાવાદ - ૩૮૦૦૫૧,
ફોન: (૦૭૯) ૨૬૮૨ ૧૫૫૩, ફેક્સ : ૨૬૮૨ ૦૭૧૯, Email : ahrm@rediffmail.com

કરવામાં આવી હોય ત્યારે જાહેરનામા હેઠળ ત્યાર પછી કરવામાં આવેલી તમામ કાર્યવાહી કાનુની દૃષ્ટિએ ગેરકાયદેસર થતી હોવાથી અગરિયાને લાગુ પડતી નથી અને તે કાયદાની આંખમાં ધૂળ નાંખવા બરાબર બને છે. *ઉપરોક્ત તા. ૨૪-૧-૨૦૦૭નો પત્ર અનુસૂચિ - ૪ થી સામેલ છે.*

(૮) આ સાથે આપની સમક્ષ રજૂ થયેલી કેટલાક *હકકદાવા સંબંધી કેસોના ઓર્ડર અમે અનુસૂચિ-૫થી રજૂ કરીએ છીએ.* આ હુકમોમાં પંચાયતો દ્વારા કરવામાં આવેલી અરજીઓમાં જાહેર હેતુ જેવા કે ગૌચર, રિયાલ વગેરે કે જેમાં ગામના ભૂમિહિનો તથા અન્ય લોકોના આજીવિકાના પરંપરાગત અધિકારો અને આધારિતપણુ બને છે તેવી જમીનોને અભ્યારણ્યમાંથી બાકાત રાખવાની રજૂઆતો થતાં આપની કચેરી દ્વારા રજૂઆતો માન્ય રાખી આ અંગેની યોગ્ય ભલામણો કરવાના હુકમો કરવામાં આવ્યા છે. આજ પ્રમાણે માછીમારો ચોમાસાના ચાર મહિના કચ્છના નાના રણમાં માછલી પકડવાનું કામ પેઢી દર પેઢી વંશપરંપરાગત રીતે કરવા હોવાથી તા. ૫/૩/૨૦૦૭ના પત્રથી આપના દ્વારા મુખ્ય વનસંરક્ષકશ્રીને માછીમારોના અધિકારોને માન્ય રાખવા ભલામણ કરવામાં આવી છે. *ઉપરોક્ત પત્ર અમે અનુસૂચિ-૬થી સામેલ કરીએ છીએ.* આ બાબતે અમારી રજૂઆત છે કે કચ્છના નાના રણ તરીકે ઓળખાતા વિસ્તારમાં અગરિયાઓ છેલ્લા આઠસો વર્ષથી વંશ પરંપરાગત રીતે પેઢી દર પેઢી મીઠુ પકવતા આવ્યા છે. આ વિસ્તારમાં વસતા ચુંવાળીયા કોળી તથા અન્ય વિચરતા વિમુક્ત સમુદાયના લોકો પારંપારિક રીતે આ વ્યવસાય સાથે સંકળાયેલા રહ્યા છે. આથી આ વિસ્તારમાં તેમના આજીવિકા રળવાના પારંપારિક અધિકારો એટલે કે કસ્ટમરી રાઈટ્સ બને છે. આથી આ અરજી દ્વારા આપને વિનંતી કરવાની કે અગરિયાઓના આજીવિકાના પારંપારિક અધિકારો અને તે માટે કચ્છના નાના રણ ઉપરના તેમના અવલંબનને માન્ય રાખી આ વિસ્તારોને અભ્યારણ્ય વિસ્તારમાં બાકાત રાખવા માગ કરીએ છીએ.

કચ્છના નાના રણમાં ઘુડખર અને અગરિયા સદીઓથી શાંતિપુર્ણ સહઅસ્તિત્વથી જીવી રહ્યા છે. અત્યાર સુધી ક્યારેય તેમના સંબંધો વિપરીત કે વિરોધાભાસી રહ્યા નથી. આથી ૧૯૭૩માં ૩૦૦ ઘુડખર હતા તે વસ્તી આજે ૫૦૦૦ થવા જાય છે. જો કોઈ પરિસ્થિતિમાં અગરિયાઓના અધિકારો માન્ય ન રાખી તેમની આજીવિકા ઝુંટવાશે તો અગરિયો અને ઘુડખરના સંબંધો વિરોધાભાસી બનશે તથા તેમની પાસે આજીવિકાનો અન્ય કોઈ વિકલ્પ ના હોવાથી આ વ્યવસાય સાથે સંકળાયેલા વિચરતા-વિમુક્ત સમુદાયના ૧ લાખ ઉપરાંત લોકોને ભૂખે મરવાનો વારો આવશે.

(૯) અગાઉ જણાવ્યું તેમ અગરિયા તરીકે વંશપરંપરાગત રીતે કામ કરતા આ લોકો મોટાભાગના ચુંવાળીયા કોળી, સિપાઈ, મિયાણા તથા અન્ય વિચરતા સમુદાયોના છે. આ સમુદાયો ભારતના બંધારણ પ્રમાણે અનુસૂચિત જનજાતિઓમાં ગણવતા હોવાથી તેમની અત્યારની આજીવિકા કોઈપણ સંજોગોમાં ઝુંટવી શકાય નહિ. તાજેતરમાં સંસદમાં પસાર થયેલા ફોરેસ્ટ બીલમાં આ પ્રકારના વિસ્તારોમાં વસતા જનજાતિઓના આજીવિકાના પારંપારિક અધિકારોને માન્યતા આપી તેને કાયદાનું રક્ષણ આપવામાં આવ્યું છે. આથી પણ આપને વિનંતી કરતાં જણાવવાનું કે આ વિસ્તારમાં પારંપારિક રીતે મીઠુ પકવતા અગરિયાઓના કસ્ટમરી રાઈટ્સને માન્ય રાખવામાં આવે.

(૧૦) કેટલાય વર્ષોથી ગુજરાત સરકાર દ્વારા આ વિસ્તારમાં મીઠુ પકવતા અગરિયાઓના કલ્યાણ માટે કેટલીક યોજનાઓ બનાવી તે અંતર્ગત અગરિયાઓના જીવનમાં બદલાવ આવે તે માટે ઘણા પ્રયાસો થયા છે. અગરિયાઓને રણમાં કામના સ્થળે પ્રાથમિક સુવિધાઓ જેવી કે... પાણી, સ્વાસ્થ્ય, શિક્ષણ, આવાસ, વ્યાવસાયિક રોગો સામે રક્ષણ વગેરે પૂરી પાડવાની યોજનાઓ સરકાર દ્વારા હાથ ધરવામાં આવી છે. આ ઉપરાંત ગયા વર્ષે રાજ્યના શિક્ષણ વિભાગે અગરિયાના બાળકો માટે કામના સ્થળે શાળાઓ અને ગામમાં રિઝનલ હોસ્ટેલની યોજના અમલમાં મૂકી છે. *આ અંગેના દસ્તાવેજો આ સાથે અનુસુચી -૭ (કલેક્ટરીવ)*

અગરિયાઓ માટેની સ્ટેટ એમ્પાવર્ડ કમિટીના સહયોગથી ગુજરાત ગ્રામ કામદાર કલ્યાણ બોર્ડની ફ્રેમ્બરેજ નીચે અગરિયાઓને ઓળખપત્રો આપવાની યોજના બનાવવામાં આવી છે. આ યોજના હેઠળ તૈયાર કરવામાં આવેલી પ્રાથમિક યાદી CD પર આ સાથે સામેલ છે. આ ઉપરાંત અગરિયાઓના વ્યવસાયિક સ્વાસ્થ્યને ધ્યાનમાં રાખી તેમને સેફટીકીટનું વિતરણ રાજ્ય સરકાર દ્વારા કરવામાં આવે છે. ૨૫,૦૦૦ની

(બાકી નં. ૪ પાછળ)

બી-૩, સહજાનંદ ટાવર, જીવરાજપાર્ક ચાર રસ્તા, અમદાવાદ - ૩૮૦ ૦૫૧,
ફોન : (૦૭૯) ૨૬૮૨ ૧૫૫૩, ફેક્સ : ૨૬૮૨ ૦૩૧૯, Email : ahrm@rediffmail.com

સંખ્યાની મર્યાદામાં થયેલા વિતરણની યાદી પણ ઉપરોક્ત CDમાં આ સાથે સામેલ કરી છે. આ ઉપરાંત રાજ્ય પાણી પુરવઠા બોર્ડ દ્વારા અગરિયાઓ માટે કરવામાં આવેલી યોજનાઓ અને તે હેઠળ આવરી લેવાયેલા અગરિયાઓની સંખ્યા દર્શાવતો દસ્તાવેજ આ સાથે સામેલ કર્યો છે. તદ્‌ઉપરાંત ઉદ્યોગ કમિશનરની કચેરી દ્વારા તૈયાર કરવામાં આવેલા અહેવાલમાંથી કચેરીની વેબસાઈટ પરથી ડાઉનલોડ કરેલા ટેબલ આ સાથે બીડ્યા છે. સાથે સાથે ઉદ્યોગ કમિશનરની કચેરીએ માહિતી અધિકારના કાયદા હેઠળ તા. ૨૧/૬/૨૦૦૭ના પત્ર દ્વારા આપેલી માહિતીમાં ૪૮,૩૯૯ અગરિયા આ વિસ્તારમાં પારંપારિક રીતે આઠ માસ મીઠું પકવતા હોવાનું જણાવ્યું છે. *તેની નકલ આ સાથે અનુસૂચિ ૮ થી સામેલ છે.* આ સમગ્ર દસ્તાવેજો પર નજર નાંખતા ખૂબ સ્પષ્ટ રીતે જણાઈ આવે છે કે કચ્છના નાના રણમાં પારંપારિક રીતે પેઢી દર પેઢીથી મીઠું પકવવા જતાં અગરિયાઓની સંખ્યા દિન-પ્રતિદીન વધતી ગઈ છે, જે અત્યારે આશરે ૪૮,૦૦૦ ઉપરાંત થવા જાય છે. આ પરિસ્થિતિમાં આપને અત્યાર સુધી મળેલ રજૂઆતો અગરિયાઓની ખરેખર સંખ્યાના ૧૦% પણ થતી નથી. આમ, આજેપણ અગરિયાઓ હક્કાચોકસીની કાર્યવાહીથી અજાણ છે તથા રણમાં આઠ મહિના સ્થળાંતર કરી મીઠું પકવવા પરંપરાગત રીતે જતા હોવાથી તેમજ બજાર સાથે તેમનો કોઈ સંપર્ક ન હોવાથી અને પારંપારિક વ્યવસાય હોવાના નાતે તેમણે ક્યારેય લીઝ મેળવી ન હોવાથી તેમના આજીવિકાના પારંપારિક અધિકારો સાબીત કરવા માંડીમારોની જેમજ અગરિયાઓ પાસે કોઈ આધાર પુરાવાઓ નથી. હકીકત એ છે કે કચ્છના નાના રણની માપણી થઈ ના હોવાથી તથા આ વિસ્તારમાં અધિકારોની ખરાઈ માટે કોઈ દસ્તાવેજ પુરાવાઓ ઉપલબ્ધ ન હોય તે સ્વાભાવિક છે.

કચ્છના નાના રણની ફરતે આવેલા જિલ્લાઓની હદ અને હકુમત રણની કાંધીએ પૂરી થતી હોવા છતાં મોટાભાગનાં જિલ્લા કલેક્ટરોએ તેમની હકુમતમાં ન આવતા કચ્છના નાના રણ વિસ્તારમાં અત્યારસુધી બિનસત્તાવાર અને અનિયમસર રીતે લીઝ મંજૂર કર્યાના દાખલા છે. આ પ્રકારના દસ્તાવેજોને કોઈપણ સંજોગોમાં આધારભુત પુરાવા તરીકે ગ્રાહ્ય રાખી શકાય નહીં.

કચ્છના નાના રણમાં પાકતું મીઠું ગરીબાવાપ્રું મીઠું આજે પણ સંપૂર્ણ પણે માનવશ્રમથી પકવવામાં આવે છે. તેમાં અદ્યતન સાધનો સરંજામનો ઉપયોગ કરવામાં આવતો નથી. આથી જ આ વિસ્તાર આજુબાજુના ગામમાં વસતા પેઢી દર પેઢીથી પરંપરાગત રીતે મીઠું પકવતા હજારો અગરિયાઓને રોજીરોટી આપે છે. આ ઉપરાંત આપનું ધ્યાન દોરતા જણાવવાનું કે કચ્છના નાના રણની ભૌગોલિક તથા વાતાવરણીય પરિસ્થિતિ અહીં મીઠું પકવવા માટે ઉત્તમ ગણાય છે. આથી ઉપરની સમગ્ર રજૂઆતોને ધ્યાને લઈ અગરિયાઓના વંશપરંપરાગત પેઢી દરપેઢી મીઠું પકવવાના અને આજીવિકા રળવાના અધિકારોને ગ્રાહ્ય રાખી તે વિસ્તારો અભ્યારણ્યમાંથી બાકાત રાખવા હુકમ કરવા વિનંતી કરીએ છીએ. આ સાથે રાજ્ય સરકાર દ્વારા અગરિયાઓને કરવામાં આવેલ સેફ્ટીકીટ વીતરણ તથા ઓળખપત્ર આપવાની યોજનાની યાદી CD પર આપની જાણ માટે રજૂ કરીએ છીએ. આ યાદીમાં કેટલાંક બોટાં નામ સામેલ થયાં છે જ્યારે હજી ઘણા સાચા પારંપારિક પેઢી દરપેઢીથી મીઠું પકવતા અગરિયાઓનો સમાવેશ થવો રહી ગયો છે.

ઉપરોક્ત રજૂઆતોને ધ્યાને લઈ અગરિયાઓના વંશપરંપરાગત રીતે પેઢી દર પેઢી મીઠું પકવવાના અધિકારોને માન્ય રાખી જે વિસ્તારોમાં મીઠા ઉત્પાદન થાય છે તે વિસ્તારોને અભ્યારણ્ય વિસ્તારોમાંથી બાકાત રાખવાનો હુકમ કે તે બાબતે યોગ્યતેલાજરૂરી રજૂઆત કરવા ભાર કરીએ છીએ. વધુમાં જણાવીએ છીએ કે ઉપર મુજબના વિસ્તારો અભ્યારણ્યમાંથી બાકાત થવાના કારણે અભ્યારણ્ય વિસ્તાર કે તુડબરને કોઈ વિપરીત અસર થઈ શકે તેમ નથી જ્યારે અગરિયાઓ માટે મીઠું પકવવા સિવાય આજીવિકાના અન્ય કોઈ વિકલ્પો નથી તે નિર્વિવાદ બાબત છે. આથી ફરી એકવાર આપને નિવેદન કરવાનું કે અમારી આ અરજીથી કરેલી રજૂઆતો ગ્રાહ્ય રાખી યોગ્ય કાર્યવાહી કરવા વિનંતી.

(હરિજોશપંડ્યા)
ટ્રસ્ટી
અગરિયા હિતરક્ષક મંચ

બિડાણ : અનુસૂચિ ૧ થી ૧૦ કુલ પાના (૩૨)

બી- ૩, સહજાનંદ ટાવર, જવરાજપાર્ક ચાર રસ્તા, અમદાવાદ - ૩૮૦૦૫૧,
ફોન : (૦૭૯) ૨૬૮૨.૧૫૫૩, ફેક્સ: ૨૬૮૨ ૦૭૧૯, Email: ahrm@rediffmail.com

Speed Post

सत्यमेव जयते

भारत सरकार
राष्ट्रीय विमुक्त, घुमंतू तथा अर्धघुमंतू
जनजाति आयोग (एन.सी.डी.एन.टी.)
सामाजिक न्याय और अधिकारिता मंत्रालय
Government of India
National Commission for Denotified,
Nomadic and Semi Nomadic Tribes (NCDNT)
Ministry of Social Justice and Empowerment

11011/15/2017-NCDNT-3860 **Date: 22/06/2017**

To
The Managing Trustee
Agariya Heetrakshak Manch
B-3 SAHAJANAND TOWER,
JIVARAJPARK,AHMEDABAD-380051
GUJARAT (INDIA)

Subject: De-Notified Tribes in Gujarat – Presentation before Full Commission – reg:-

Dear Mrs. Pankti Jog

Greetings from NCDNT !

This has reference to your presentation before the full commission on 7th June 2017. The presentation that your organization made to the Commission put forth some of the most vital and basic issues faced by the De-notified, Nomadic& Semi-Nomadic Communities, especially Chunvaliya Koli, Miyana and Sanchi Communities in Ittle Rann of Kutch areas in Gujarat.

The commission is examining the narrations and recommendations,presented by your organization, specifically the following points :

- Chunvaliya Koli, Miyana and Sandhi communities inclusion into Nomadic Tribes list
- Continue to pursue traditional occupation notwithstanding any new blockade in the name of any sanctuaries
- Caste certificate procedure to be simplified
- Issue Antyodaya Ration Cards to all eligible & deserving families
- Monitor the proper execution of Anna Brahm Scheme
- Include Chunvaliya Koli, Miyana and Sandhi communities into the village BPL list,
- Simplify the process of acquiring driving license,
- Issue identity card permitting them to pursue their traditional occupation, even in wild ass sanctuaries.

-2/-

9वां तल, जीवन प्रकाश भवन, 25, कस्तूरबा गांधी मार्ग, नई दिल्ली-110001
9th Floor, Jeevan Prakash Building, 25 K.G. Marg, New Delhi-110001
Tel. No. : 011-23739773, 74

भारत सरकार
राष्ट्रीय विमुक्त, घुमंतू तथा अर्धघुमंतू
जनजाति आयोग (एन.सी.डी.एन.टी.)
सामाजिक न्याय और अधिकारिता मंत्रालय
Government of India
National Commission for Denotified,
Nomadic and Semi Nomadic Tribes (NCDNT)
Ministry of Social Justice and Empowerment

- All meetings of District Collectors to have an exclusive session on problems faced by denotified tribes and resolving them,
- Immediate allotment of residential plots,
- Refer the GR for plot allotment in Gujarat statevise the housing assistance to Vadi families
- Increase the outreach of Vicharti-Vimukt Jati Nigam
- Separate Budget allocation for NTDNTs without return
- Enforcing RTE and health support / facilities to the DNT and ,
- Protection against police harassment
- Ensure access to various Welfare Schemes for poor.

Besides others .

All the above points are well noted and necessary support will be extended to pursue till a logical and natural justice is reached.

We wish you all the successes in all your ventures and services to the De-notified, Nomadic, & Semi-nomadic Tribes of Gujarat and India.

Thanking You,

Yours faithfully,
For National Commission for De-notified,
Nomadic & Semi-Nomadic Tribes of India

(B R Idate)
Chairman, NCDNT

કૌશિક પટેલ
કાર્યકારી અધ્યક્ષ

ક્રમાંક : રા મુ.અ.કા/૧૪૨૧૪/૨૦૧૬
રા મુખ્ય કાર્યક્રમ અમલીકરણ સમિતિ,
ગુજરાત રાજ્ય,
તારીખ : 6 OCT 2016

સ્નેહીશ્રી,

અગરિયા હિતરક્ષક મંચ, અમદાવાદના ટ્રસ્ટીશ્રી હરિણેશ પંડ્યાના તા.૬/૯/૨૦૧૬ના પત્ર અન્વયે (બિડાણ સહ સામેલ છે) કચ્છના નાનાં રણમાં પરંપરાગત રીતે મીઠું પકવતા અગરિયાઓના સામુદાયિક અધિકારોને માન્યતા આપવા અંગેની રજૂઆત આ સાથે રાખીને જણાવું છું કે, કચ્છનું નાનું રણ ધુડખર અભયારણ્ય તરીકે જાહેર થયેલ છે. રાજ્ય સરકારે "વન અધિકારોનો કાયદો-૨૦૦૬" અમલી બનાવેલ છે. પ્રસ્તુત કાયદા અન્વયે વનવિસ્તારમાં રહેતા આદિવાસીઓને પરંપરાગત વનવાસીઓ કે જેઓ પેઢીઓથી વનવિસ્તાર પર નભે છે અને વનની જમીનનો તથા અન્ય સંસાધનોનો ઉપયોગ કરી પોતાનું જીવન નિર્વાહ ચલાવે છે. તેઓના સીઝનલ સામુહિક અધિકારોને આ કાયદા હેઠળ માન્યતા આપવામાં આવી છે એટલું જ નહિ સરકારના આદિજાતિ વિકાસ વિભાગે તેમના તા.૨૨/૮/૨૦૧૨ ના ઠરાવ અન્વયે આ કાયદો બિન અનુસુચિત વિસ્તારોને પણ લાગુ કરી તેના અમલીકરણની વ્યવસ્થા કરવા સૂચવાયું છે. આ કાયદાની કલમ ૨-ડી અન્વયે જંગલ વિસ્તારની વ્યાખ્યામાં અભયારણ્યનો સમાવેશ થયેલ હોઇ કચ્છનું નાનું રણ ધુડખર અભયારણ્ય હોવાથી આ કાયદાની જોગવાઇઓનો લાભ આ વિસ્તારને આપવામાં આવે તો આ વિસ્તારના અગરિયા સમુદાયના આજીવીકાના પરંપરાગત અધિકારોને માન્યતા મળશે એટલુંજ નહીં પરંતુ અહીંના અગરિયાઓનું જીવન ધોરણ ખૂબ ઉંચું આવે તેવી શકયતા છે, જેથી અગરિયા હિતરક્ષક મંચ દ્વારા

કાર્યાલય : બ્લોક નં.૨/૩૦૧ બીજો માળ, સરદાર પટેલ ભવન, સચિવાલય, ગાંધીનગર-૩૮૨૦૧૦.
ફોન-(૦૭૯) ૨૩૨૫૧૯૫૫, ૨૩૨૫૧૯૫૬ ફેક્સ નં. : (૦૭૯) ૨૩૨૫૧૯૫૩

કૌશિક પટેલ
કાર્યકારી અધ્યક્ષ



ક્રમાંક : ૨૦ મુ.સ.સ./_____/૨૦૧
૨૦ મુદ્દા કાર્યક્રમ અમલીકરણ સમિતિ,
ગુજરાત રાજ્ય,
તારીખ :

કરવામાં આવેલી રજૂઆત પરત્વે નિયમાનુસાર જરૂરી ચકાસણી કરી યોગ્ય કાર્યવાહી કરવા સબંધિત વિભાગને સૂચના આપવા વિનંતી છે.

આપનો સ્નેહાધીન,

(કૌશિક પટેલ)

બિડાણઃ ઉપર મુજબ

પ્રતિ,
શ્રી ગણપતભાઇ વસાવા,
માન.મંત્રીશ્રી,
આદિજાતિ વિકાસ, પ્રવાસન,વનનું કાર્યાલય,
સ્વર્ણિમ સંકુલ-૧,સચિવાલય, ગાંધીનગર.

નકલ રવાનાઃ-
શ્રી હરિણેશ પંડયા,
ટ્રસ્ટીશ્રી,
અગરિયા હિતરક્ષક મંચ,
બી-૩, સહજાનંદ ટાવર્સ, જીવરાજ પાર્ક ચાર રસ્તા,
અમદાવાદ- ૩૮૦ ૦૫૧.

કાર્યાલય : બ્લોક નં.૬/૧૦૧, સરદાર પટેલ ભવન, સચિવાલય, ગાંધીનગર-૩૮૨૦૧૦.
ફોન-(૦૭૯) ૨૩૨૫૧૯૫૫, ૨૩૨૫૧૯૫૬ ફેક્સ નં. : (૦૭૯) ૨૩૨૫૧૯૫૩

જવાબ

પ્રતિ : પ્રાંત અધિકારીશ્રી
ની કચેરી પાટણ

તા. ૧૫/૫/૨૦૨૩

વિષય :- ગામ રામસણના શ્રીમતી રીનાબેન ના વ૨/૨૦૨૩ નંબરના જેઠા ભાં સાતુમેધાની આજીજ મોનીટરીંગ કમીટી ના જોઇન્ટ કમીટીની મા.ધ. સે. મા ધુ.ઝ. ધ્રાંગધ્રા પ.ધ.ઝ. સાહેબ કલાસ તમારી શ્રી આરાધોટો ૨સ્પેપમ શ્રી આરાધોટો ચુંટણુ નગર વિસ્તાર ધુકાર સબધારણ ઇ જોજ દ્વારા સોસ્સોસીય ની ઉમરૂ માંરિ જવાબ કરવાનું ફરિયાદ ઇ માંગી જવાબ નીચેની વિગતે તમારું ઉંરે

સાહેબ મારૂ નામ જે.વી. કરપડા ઇ તમારાને જાણવા કે જાણવા જેવું છે કે મારી ઉંમર ભાં રામસણ રાઉન્ડ ના વિસ્તાર માં ફિરતું કરું ઇ તેમજ ઉપરી ઓ દ્વારા સોપવામાં આવતી જુદા જુદા કામગીરી પાલન કરવું ઇ મારું ફરજ છે ઇ કોઇના વાર મોકાણી ના વિસ્તારમાં ફરજ દરમ્યાન ઇ મારા ફરજોના વિસ્તારમાં રામસણ નો વિસ્તાર કોઇને કોઇ સમયે મારા ધ્યાનમાં વિસ્તાર / રાહિશ ધ્યાનમાં ફિરતું સંજોગોવશ હોય મારા ધ્યાનમાં વિસ્તારમાં નામા અરજી કરેલ વિસ્તાર બાબતે તેમજ ના ધ્યાનોકાર ઓફિસો રામસણ વિસ્તાર માં કોઇ ફરિયાદ પુરવા પારખી કરેલ નથી કે મારે ફરિયાદ પુરવા પારખી કરવા બાબતે પારા ધ્યાને નથી

ઉપર જેમ ની મારો જવાબ મે આપવા ધ્યાને લેવા વિનંતી સહ

ઇ.ચા.મ.

Karpada. R.V

તબાવ

પ્રતિ, શ્રીમ અધિકારીશ્રી
નીકોરા પારડી
તા :- ૧૫/૧૧/૨૦૨૩

આથી કાર તીકાલ રદીના કીજાતુને તા. ૨૦/૨૦૨૩ના

કુદરતી ઇનવાસે પારડી કસબાના સરકારી ઓફિસ કામોની ઓફિસના કામકુને કામને સરકારીક ઓફિસરોના કામની કોમ્પ્યુટર મા.ન. ડેપ્યુ. સા. જુ ઇન, મુખ્યાધ્યા, પ.પ. શા. ઓફિસર ઉમરાળા, વલ્લભીપુર ઉપરાષ્ટ્રીય, ધોધાસીટ ઉપરાષ્ટ્રીય, કુદરતીવાતાવરણ જીલ્લાના કુદરતી કામધારાઓનું બેજ કીકોશીકરોકીના કુલ્ય કામ વધારા પ્રેમ કામકિકારીકીક કોમી બેઠકમાં આરો જવાબ આપવું કરેલ કે આરોજવાબ વિગેરે માટે બોલાવું કરેલ છે

આકેસ્ટ્રા ગામુગામ કી.કી.ઓફિસ કે વલ્લભ તરીકે ઉમરાળા કોર્ટના ઉમરાળા જુ. ફોર્ટ્સ મા કુલ્ય ઉમરાળ જુ આવી કુલ્યમાં ઉમરાળા કામકાજમાં / કોમોકોમીયલ વિસ્તારમાં કુદરતી કરેલ કુ કોમ્પ્યુ ઉમરાળા કુદરતી. કોમ્પ્યુ કામકાજમાં કામની મુખ્યાધ્યાકીમાં વધારે કુલ્યમાં કોમ્પ્યુ કે કે કોલા કામે પણ કામકાજમાં કુદરત ઉમરાળ કુ કે આવા મુખ્યિકોન-વિસ્તારમાં કોમ્પ્યુ, ઉમરાળા, વધારાવીજ, કીડુ વિસ્તાર કામધિન છે. કે કોમ્પ્યુ કોમ્પ્યુકાર કોમ્પ્યુ રાની કોમ્પ્યુ કુદરતી કુદરતી કોમી કામકાજ-કોમ્પ્યુકારમાં આવા કોમ્પ્યુ વધારી કુલ્ય ટ્રસ્ટ કોમ્પ્યુ કોમ્પ્યુ કોમ્પ્યુ

જવાબ

પ્રાંત અધિકારી શ્રી
ની કચેરી પાટડી
તા - ૧૫/૫/૨૦૨૩

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ૨૦/૨૦૨૩ ના મુખ્ય અપીલ દાખલ કરવા સારુ રાજ્ય કક્ષાની કોસ્ટલ કમીટીની બેઠક માં અનુસંધાને આજરોજ મીનીટરીંગ કમીટીના સભ્યો તેમજ મા.વ.કો.મા.પ્રુ.અ. ધ્રાંગધ્રા પ.વ.અ. સાહેબ પ્રભારી સભાજી શ્રી ખારાઘોડા, મંડપમ શ્રી ખારાઘોડા વૂરેન્સ્ટ્રુ નગર જિલ્લા સુરેન્દ્રનગર અત્યારસુધી નું તેમજ ઈકો સેન્સેટીવ ની કુલ કુલ ૨૫ તપાસ પ્રાંત અધિકારી શ્રીની કચેરી ની બેઠક માં આવી જવાબ લેવાનું હતું આવી જવાબ નીચેની વિગતે આપવા છું કે સાહેબ આકુ નામ કે.કે. તોલાણી છું વનરક્ષક તરીકે પ્રભાસ પાટણ રેન્જની ચોટીલા રાજ્યમાં પ્રભાસપાટણ ની. ૨૫ જીરમાં કુલ ૨૫ ની કરમાં પાટડી ની. ૨૫ જીરમાં વિસ્તારમાં ફરવાનું કરું છું તેમજ ઉપલા કક્ષા એથી આપવામાં આપતી સુચના ઓની પાલન કરવાનું રહેશે કે હું છેલ્લા ચાર મહિનાથી આ વિસ્તારમાં ફરજ બજાવું છું આવા કાર્યક્ષેત્ર વિસ્તાર માં દરિયા કાંઠો તેમજ પ્રભાસ વિસ્તાર આવેલ છે કે કયો કયો સમયસર દિવસ રાત્રિ દરમ્યાન ફરવાનું રહેશે છીએ. આવા કાર્યક્ષેત્ર વિસ્તારમાં નાના-મોટા કોઈ ઔદ્યોગિક એકમો આવેલ નથી અને ઔદ્યોગિક વસાહત અત્યારના વિસ્તાર બહારની તેમજ આ ઔદ્યોગિક એકમો દ્વારા અત્યારના વિસ્તાર માં કોઈ ડિસ્પોસલ પ્રવાહી પાણી છોડવામાં આવતું નથી આવું ડિસ્પોસલ પ્રવાહી પાણી આવવા સ્થાને પાણી આવેલ નથી

ઉપર મુજબ નો મારો જવાબ મે લખાવ્યા પ્રમાણે નો ચોપ નીચે આવી મારી કરી આપું છું

Dhakolanak
વનરક્ષક
પ્રભાસ પાટણ

Lalpuri
મ.વ.અ. પ્રભાસ

રાજીનામું

પ્રતિ,
[illegible]
[illegible]

તા. ૧૫/૦૧/૨૦૨૩

વિષય:- [illegible] રાજીનામું આપવા બાબત.

હું [illegible] તરીકે [illegible] ખાતે [illegible] તારીખથી [illegible] તરીકે ફરજ બજાવું છું. મારા અંગત કારણોસર હું મારી ફરજ પરથી રાજીનામું આપવા ઇચ્છું છું. મારું રાજીનામું સ્વીકારી મને છૂટો કરવા વિનંતી છે.

મારા રાજીનામાની જાણ મારા ઉપરી અધિકારીને કરવામાં આવી છે. મારી ફરજ દરમ્યાન મારાથી જાણતાં-અજાણતાં કોઈ ભૂલ થઈ હોય તો તે બદલ હું દિલગીર છું. મારી ફરજ દરમ્યાન મારા સહકાર બદલ આપનો આભાર માનું છું.

આપ મારું રાજીનામું સ્વીકારી મને છૂટો કરવા કૃપા કરશો.

આપનો વિશ્વાસુ

[illegible]

જવાબ

સ્થળ : પ્રાંત અધિકારીશ્રી ની
કચેરી, પાદરી
તા : ૨૫/૫/૨૦૨૩

જાગૃતદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના ૨૦/૨૦૨૩ના
હુકમ અન્વયે ગઠન કરાયેલ રાજ્યકક્ષાના મોનેટરીંગ કમિટીના
સભ્યો સમક્ષ અ.વ.સં. શ્રી દુ. અમલાકલ્પ ઘાંગડા, પ.પ.અ.શ્રી
બનાલા., તલાટી શ્રી પ્યારાઘોડા, સરપંચ શ્રી પ્યારાઘોડા, ચુનિંદાનગર
જુલ્લાના ઇડખર અલાયાકલ્પ સમજ ઇકો-સેન્સેટીવ ઝોનની
રજુ થયા તપાસ પ્રાંત અધિકારીની કચેરી બેઠકમાં
મારો જવાબ લેખનું કહેતા કે મારો જવાબ નિચેની
વિગતે રજુ કરું છું કે.

સર્વે આરોપ પરત્વે જાદીશકુમાર કાલીદાસ
કે. કે વનરક્ષક તરીકે બનાલા રેંજની પ્યારાઘોડા બનાલા
(દુ) રાઉન્ડમાં પ્યારાઘોડા બીટમાં ફરજ બજાવું છું. મારી ફરજો
બજાવતા અલાયાકલ્પ / ટ્રીશંકરીયમ રસ્તારમાં કેટલુ કચરુ સમજ
ઉપલી કચેરીઓથી વખતોવખત આવતી સૂચના મુજબ પાલન
કરવામાં આવ્યું છે કે છેલ્લા પાંચ મહિનાથી આ રસ્તારમાં
ફરજ બજાવું છું મારા કાર્યક્ષેત્ર રસ્તારમાં પ્યારાઘોડા વગ
રસ્તાર આવેલ છે. જે વખતો વખત રિવસ / રાત્રી
દરમિયાન ફેરવણ કરીએ કીએ મારા કાર્યક્ષેત્ર રસ્તારમાં
આના મોટા મળીને કુલ ૨૨ એકોલોજિક એકમો આવેલા છે
જેઓની અમે સમયાંતરે ફેરવણ કરતા રહીએ છીએ. આ
એકોલોજિક એકમો ઇકો-સેન્સેટીવ ઝોનમાં આવેલા નથી. અમને
આ એકોલોજિક વસાહતો કોલયાકલ્પ રસ્તાર બહાર છે.
થોડુ વાગ્યા એકોલોજિક એકમો બે જગ્યાએ આવેલ છે કોઈને
તા. ૨૪/૫/૨૦૨૩ના રોજ નોટીસ આપવામાં આવેલ છે.

સમજ આ એકોલોજિક એકમો મારા અલાયાકલ્પ
રસ્તારમાં કોઈ કેમિકલ યુકત પાણી છોડવામાં આવતુ
નથી. કે આવું કેમિકલ યુકત પાણી અમારી જાણમાં પણ
આવેલ નથી.

(પાછળ)

ધ્યાન ઉપર મુજબનો મિલ્કત મે. તમારા
મુજબનો દોષ નીચે મારી સહી કરી કરી આપવુ છુ

Jeep
Compass
ખા.પા.મામલતદાર

JK Patel
વહીવટદાર ઝાલોદા(દે)

જવાબ

પ્રતિ: પ્રાંત અધિકારીશ્રીની
કચેરી, પાટડી
તા: ૧૫/૧૧/૨૦૨૩

વિષય: નેશનલ ગ્રીન ટ્રીબ્યુનલના ૨૦/૨૦૨૩ ના કેસના આદેશ તા ૧૬ ના રોજ ઉચ્ચાધિકાર સમિતિની બેઠક અનુસંધાને આજરોજ મીટિંગ કમિટીના સભ્યો તેમજ મા.વ.અં.શ્રી ધુ. આસિસ્ટન્ટ એન્જીનીયર, પા.પુ.વિભાગ શ્રી બ્રાહ્મણવાડા, તલાટી શ્રી ધામાસણોડા, સરપંચ શ્રી ધામાસણોડા, મુખ્યત્વે મુદ્દાઓ ધ્યાને લઈ આસિસ્ટન્ટ તેમજ ઈકો-સેન્સેટીવ ઝોનની હદનું સ્થળ તપાસ પ્રાંત અધિકારીની કચેરી પાટડીમાં આવેલ બ્યાન લેવાનું કહેલ તે આવેલ બ્યાન નીચેની વિગતે લખાવું છું કે,

સર્વે નં ૪૩ નાવ કુકડીયા હિંમતકુમાર ખેમ કે. ધુ વનરક્ષક તરીકે બનાવ્યા બેંકની બ્રાન્ચ પાટડી(નો) રાઉન્ડમાં બનાવ્યા (નો) નજરમાં ફરજ બજાવું છું જાની ફરજમાં બનાવ્યા આસિસ્ટન્ટ / ફોરેસ્ટરશ્રી વિસ્તારમાં કેસનું કરવું તેમજ ઉપરની કચેરીથી આપવામાં આવતી સુચનાઓ પાલન કરવાનું હોય છે. કેસના દસ મહિનાથી આ વિસ્તારમાં ફરજ બજાવું છું. આવા કાર્યક્ષેત્ર વિસ્તારમાં બનાવ્યા (નો) રહ્યો વિસ્તાર આવેલ છે કે આવો અભયારણ્ય કિલ્લા/ શ્રી દરમિયાન કેસનું કરીએ છીએ. આવા કાર્યક્ષેત્ર વિસ્તારમાં વસ્તીવિહીન કોઈપણ આવેલા નથી. અમો ખોરાકવિહીન વસાહતો આવેલા આવેલ વિસ્તાર બહાર છે.

આ ઔદ્યોગિક એકમો દ્વારા આસપાસના વિસ્તારમાં કોઈ કેમિકલ યુક્ત પાણી છોડવામાં આવતું નથી. અમારું કેમીકલ યુક્ત પાણી આમારી દેખરેખ નીચે આવેલ નથી. આમ ઉપર મુજબનો આ જવાબ મે. લખાવ્યા મુજબનો લખાણ વાંચી સંભળાવી/ હોઈ નોંધ બરાબર સહી કરી આપેલ છે.

Thakor
Van Rakshak Bhyama(N)

જવાબ

સ્થળ:- જાંબુ અધિકારીશ્રીની
કચેરી પાસે
તારીખ:- ૧૫/૫/૨૦૨૩

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના.અ.ખો. 20/2023 ના હુકમ અન્વયે ગઠિત કરાયેલ શાસ્ત્રીકક્ષાની અંદિત કમિટી બહેક સ્થળસંધાન અન્વયે મોનીટરીંગ કમીટીના કમીટીના સભ્યો તેમજ મ.વ.સં.શ્રી ધુ.અ. ઠોળકિયા, પવન્ય શ્રી બભાણા, તલાટીશ્રી ખારાઘોડા, સરપંચશ્રી ખારાઘોડા, સુરેન્દ્રનગર જીલ્લાના ધુડખર અભયારણ્યનું તેમજ ઈકકો સેન્સેટીવઝોન ની ટીમનુ સ્થળ તપાસ જાંબ અધિકારીશ્રીની કચેરી બેઠકમાં મારો જવાબ નિચે વિગતે લખાવું છુ કે,

સાહેબ મારુ નામ વી. આર. પરમાર છે કું — વતનકક તરીકે બભાણા જેમાની ખારાઘોડા(નો) બીટમાં ફરજ બજાવું છું મારી ફરજના ખારાઘોડા(નો) રેવીન્યુલ વિસ્તારમાં કિલ્લો કરુ છું. તેમજ ઉપલી કક્ષાએ થી આપવામાં આવતી સુચનાઓનું પાલન કરવાનું હોય છે. કું છેલ્લા ૧૫ મહિનાથી આ વિસ્તારમાં ફરજ બજાવું છું મારો કાર્યક્ષેત્ર વિસ્તાર નાનો મોટો કુલ ૨૨ ચોરસ કિ.મી. જેવડો છે. જે આમો સમયસર વિસ્તારની દરકાર કિલ્લો કીધ મારા કાર્યક્ષેત્ર વિસ્તારમાં નાના મોટા મળીને કુલ ૨૨ ચોરસ કિ.મી. જેવડો વિસ્તાર આવેલ છે. જે આમોની આ આમો સમયાંતરે કિલ્લો કરતા રહીએ છીએ આ ચોરસ કિ.મી. વિસ્તારમાં આવેલા નવી આજ આ ચોરસ કિ.મી. વસાહતો અલ્પ વિસ્તાર બહાર છે. ચોકકું વાળા ચોરસ કિ.મી. આમોમાં જ કણાઈ આવેલ છે. જેઓને તા.૧૦/૫/૨૩ ના રોજ નોટીસ આપવામાં આવે છે.

તેમજ આ ચોરસ કિ.મી. વિસ્તારમાં ૩૧૨ અભયારણ્ય વિસ્તારમાં કોઈ કેમિકલ યુકત પાણી છોડવામાં આવતું નથી. કે આવું કોઈપણ યુકત પાણી આપણી જમીન પડ્યા આવેલ નથી.

આમ ઉપર મુજબનો મારો જવાબ જે લખાવ્યો મુજબનો કોઈ નીચ મારી મરજી કુની આપે છું

Yours
Vaupurs
વા.પ.પરમાર

જવાબ

પ્રાંત અધિકારીશ્રી ની
કચેરી પારડી
તારીખ- ૧૫/૫/૨૦૨૩

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના.અર્જી ૨૦/૨૦૨૩ ના હુકમ અન્વયે ગઠન કરાયેલ સામ્યકકમાની કોમ્પ્લેટ કમીટી ની બેઠક અનુસંધાને ફોનરોજ મોનીટરીંગ કમીટી ના સભ્યો તેમજ મા.ધા.સે.શ્રી ધુ.અ ધ્રાગધા પ્રા.અ.શ્રી જાલા, તલાટી શ્રી ખારાઘોડા 'સરપંચ શ્રી ખારાઘોડા મુનિરૂદ્દીનભાઈ ટીક્કા ના હુકમ અનુસાર પ્રાંત અધિકારીશ્રી ની કચેરી ખાતે મીટીંગ યોજવામાં આવેલ જે મીટીંગ માં મારા ધ્યાન ઉપર લાવવામાં આવેલ મુદ્દા નીચે મુજબ છે.

૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૨૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૩૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૪૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૫૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૬૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૭૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૮૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૯૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૦૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૧૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૨૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૩૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૪૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૫૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૬૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૭૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૬) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૭) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૮) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૮૯) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૦) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૧) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૨) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૩) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૪) સર્વે નં. ૨૫૫ પૈકી ૧ વાળી જમીન ની ફરતે ૧૫ ફુટ ઉંચી દિવાલ બનાવવા બાબત

૧૯૫) સર્વે નં. ૨૫૫ પૈકી ૧ વાળ

જવાબ

પ્રતિ - પ્રોબેશનરી પી.એસ.આઈ.શ્રી
ડભોઈ પોલીસ સ્ટેશન

તારીખ - ૧૫/૫/૨૦૨૩

વિષયઃ બિનવારસી હાલતમાં ટ્રેક્ટર મળી આવ્યા બાબત

આથી આપ સાહેબને જણાવવાનું કે તા. ૧૪/૫/૨૦૨૩ ના રોજ સવારે ૧૦/૩૦ વાગ્યાની આસપાસ હું મારા ઘરે હાજર હતો ત્યારે મારા મોબાઈલ ફોન પર મારા મિત્ર ભરતભાઈ ચુનીલાલ પટેલ રહે. ગોપાલપુરા વાળાનો ફોન આવ્યો કે તમારા ગામના ઉત્તર તરફના રોડ પર એક ટ્રેક્ટર બિનવારસી હાલતમાં પડેલ છે. જેથી હું તાત્કાલિક મારા ઘરેથી મારા મોટર સાયકલ લઈને ગોપાલપુરા ગામના ઉત્તર તરફના રોડ પર ગયો ત્યાં જોતા એક ટ્રેક્ટર બિનવારસી હાલતમાં પડેલ હતું. જેથી મેં તે ટ્રેક્ટરની આજુબાજુ તપાસ કરતા ટ્રેક્ટરમાં કોઈ માણસ જોવા મળેલ નહીં. જેથી મેં ટ્રેક્ટરના ચાલક તથા માલિક બાબતે ગામમાં તપાસ કરતા ટ્રેક્ટર ચાલક તથા માલિક બાબતે કોઈ માહિતી મળી આવ

વિષય :- બારાધોડા
તા :- દસાડા પંચાયત
કિ :- સુ.નગર
તા :- ૨૫/૦૪/૨૦૨૩

હલકુ ગ્રામ

શૌચાલય

નામ :- શાંતાબાઈ ભગવાનજી બારોટીયા

ઉંમર :- ૬૦

વ્યવસાય :- ખેતીકામ

રહેવાસી :- બારાધોડા - નવાગામ

અમારું ગામ નાનું છે. કુલ ૨૨૬ ઘર છે. ગામમાં બધા ખેતીકામ કરીને પોતાનું ગુજરાન ચલાવે છે. ગામમાં ૧૦૦ ટકા શૌચાલય બનાવેલ

પી.વી.સી. પાઈપ નાખવાનો હોય છે. અને પાણી નીકાળવાનું હોય છે. આ સમગ્ર પ્રક્રિયા અમો અગરીયા સાથે મળીને કરતા હોય છીએ.

ત્યારબાદ પાણી નીકાળી નાના-નાના હોજોથી આકીકાર કરી ઓગાળવા જ્યાં બનાવવામાં આવે છે. જેમાં શરૂમાં બનાવેલા કુવાનું પાણી નાખવાનું હોય છે કે ૨૩ થી ૨૮ ડીગ્રી પાણી હોય છે પછી તેમાં ક્રોસેસ કરી હોય છે કે ૨૩ થી ૨૮ ડીગ્રી પાણીનું તાપમાન બનાવવાનું હોય છે. જેમાં મીઠું પકવવાનો પારો હોય તે આકીકાર કરી પગથી દબાવી જોને મીઠું પકવવાનો હોય છે. અને ગામડાઓમાં પાણી પાવામાં આવે દિવસ તૈયાર કરવાનો હોય છે. અને ગામડાઓમાં પાણી પાવામાં આવે દિવસ હોય છે પછી મીઠું પમ્પવાની પ્રોસેસ ચાલુ થતી હોય છે. જેમાં લાકડાનો ઢંગારો, લાકડાની પાવડી ફેરવવાની હોય છે જેના સમગ્ર પ્રક્રિયા સાંજે-સોમ્રિલ સુધી ચાલુ હોય છે. પછી મીઠું ક્રીસ્ટલ કરી પાવાને આદિકમાં લાવવાનું કામ હોય છે. ત્યારબાદ વધેલું વેસ્ટેજ પાણી ને વધારવાનું હોય છે. જે ચેનલો દ્વારા અનેક અલગ કંપનીઓમાં અમો અગરીયાઓ આપતા હોય છીએ. અને પકવેલ મીઠું ટ્રક અને રેલ્વેની બી લાઈને વેચાણ કરીએ છીએ ત્યારપછી મીઠાનું ઉત્પાદન ચુકવ્યા પછી "ઈ ગરીબ" માં અમો અગરીયાઓ વતન તરફ પ્રયાણ કરતા હોઈએ છીએ.

અમો અગરીયાઓની સરકારશ્રી દ્વારા વિવિધ યોજનાઓનો લાભ કેમ કે. વ્યવહાર રહેતો, મીઠાનાં પાણીથી બચવાનાં ગામ પુકારનાં ચુકે, અગરીયા સહીતનું ક્રામકરી, અમોનાં બાળકોનાં ભણતર અંગેના સરકાર શ્રી દ્વારા ચિંતા કરી રહ્યાંછે ગામ મિલાપ ચુકે પાડવામાં આવે છે. અને અગરીયાઓનાં સ્વાસ્થ્ય અંગે આરોગ્ય વિભાગ દ્વારા વાત કરેલવા માં આવે કે, તથા પાણી લિપાનાં દરકારી પણ ચુકે પાડવામાં આવે છે.

અમો અગરીયાઓના વિવિધ ગામોના રસ્તાઓ બનેલા ઉમરી ૭૦ ગંડળોની હતી તે સરકારશ્રી દ્વારા આપણી પણ કરેલ હતી અને નિયમોનુસાર પેવર-વિધુતી લાઈટ પણ છે. ત્યારબાદ ફોરેસ્ટ દ્વારા અલગ અલગ મહિર કરતાં ગંડળોઓના રીપુના કામગીરી બાબતે

ઉપરોક્ત બાબતો અમોની પોતાની/અંગત જાણકારીને આધારે છે તે બાબતે અમો નીચે સહી કરી આપીએ છીએ.

આથી રૂબરૂમાં મામલતદાર સાહેબશ્રી

[signature]
લાખણકા, તા.સા.

[signature]
ડી.ડી. ચૌધરી
ના. પ્રા.સં. શ્રી
ધ્રાંગધ્રા

[signature]
ગામ અગ્રણી પાણી

[signature]
ગામ અગ્રણી ધ્રાંગધ્રા

[signature]
રે. તલાટી
ધ્રાંગધ્રા

ફોમ્પા :- ખારાઘોડા
(અગરિયાઓ)
તા.:- દસાડા
જિ.:- સુ.નગર
તા.:- ૧૧/૦૧/૨૦૨૩

રોજકામ

નામ :- કાળુભાઈ ભોગાભાઈ કોડેવાદીયા

ઉંમર/આ :- ૫૫

વ્યવસાય :- અગરીયા

સરનામું :- ખારાઘોડા - અગરાંત

આજ રોજ અમો તા. ઈન્સ્પેક્ટરશ્રી, પાટડી સાહેબ સુરજ ઉર્ફે અમો અગરીયા તરીકે વારસાગત વ્યવસાય કરતા હોય તે અનુસંધાને અમોને સામુહ કરતા અમો નીચે મુજબનો રોજકામ નોંધાવીએ છીએ.

સને-૧૯૬૦માં ખારાઘોડામાં ફિટરીયલનું રાજ રહ્યુ ત્યારે ફિટરીયલ આવ્યા હતાં. અમોનાં વડીલો દ્વારા વ્યવસાય સને૧૯૬૦માં ફિટરીયો દ્વારા રણમાં માટી પડવવાનું ચાલુ કરેલ ત્યારબાદ સને૧૯૭૨ માં ભારત રણવાડામાંથી માટી પાથરવાનું ચાલુ કરેલ ત્યારબાદ અને ખારાઘોડા અગરીયાઓને લાયકે ગામ વસવાટ કરીને કાયમ નિવાસ અને ખેતી તરીકે અગરિયામ કરી. સને૧૯૭૨માં ૯૦૦ પરિવારો રહેતાં હતાં પરંતુ અમો વંશપરંપરાગત અગારી કરી કરીએ અને અમારી માલીકીની વ્યવસાય કરીએ અને અમારી અગરીયાઓની જમીનના ક્ષાર પણ ઘટાડવા લાગી.

આ ગામના જંત્રાઈ પત્રક ૧૪૦૦૦ ની વસ્તી હતાંથી ગામ છે. જેમાં નિવાસગામ અને સ્થળાંતર વસ્તી દસાડા રણમાં માટી પાથરવાની વ્યવસાય ઉપર નિર્ભર છે. જે અમોમાં વડવાઓ દ્વારા માટી પાથરવાનું કાર્ય આજ દિન સુધી કરીને અસ્તિત્વમાં રહીએ છીએ.

અમો અગરિયાઓ માટી પાથરવાનાં વ્યવસાય કરીએ ત્યારબાદ - ઓકોટોબર મહિને કે વ્યવસાયનો પ્રારંભથી રણમાં કાચા માર્ગ કરીએ છીએ રણમાં જવા પછી અમો અગરીયાઓ સામાનમાં ઘાસલેટનો સ્ટવ, રસોઈનાં સાધનો, કપડાંઓ, ઓઢવા પાથરવાનું, પાણી-કાચા કરવા માટેનાં પાત્રો - કોદાળી નો સાધનો રણ અંદર લઈ જઈને પ્રથમ કાચુ ઝુંપડું બનાવવાનું કામ કરીએ છીએ ત્યારબાદ કોદાળી ૧૦ થી ૨૦ ફૂટ ઊંડો પાણી નિકાલવા માટે માલેકામ રણથી જાદવાનું હોય છે. ૧૦ થી ૧૫ ફૂટ રણથી ખોદકામ નો વગે કેટલા ડાર(ઓટલો) કરવાનો હોય છે. અને તેના અંદર ખારીકરી પાણિ નાખવાનો હોય છે. અને

પાણી નીકળવાનું હોય છે, આ સમગ્ર પ્રક્રિયા આપણે આગામી ચોમાસામાં કરવા હોય છીએ

ત્યારબાદ પાણી નીકળી જાય ત્યારબાદ ઘઉંની જાતોમાં ડી બોરમાં ઓ જણાવવામાં આવે છે કેમાં ઘઉંની વાવણી કયું પાણી હોય છે પછી તેમાં ફોસ્ફો કરી તેમાં ૨૩ થી ૨૪ કીગ્રા પાણીનું પ્રમાણ જળવાવાનું હોય છે કેમાં બીજ પાકવાનો પોષ હોય તે જાતોમાં કરી પાણી ઉભાળ કરી તૈયાર કરવાનો હોય છે. અને ત્યારબાદમાં પાણી પાવામાં આવતું હોય છે પછી બહું પાકવાની પ્રોસેસ ચાલુ થતા હોય છે કેમાં માવડા નો દંતારો, માવડાના માવડી ફૂટવાના હોય છે કેના સમગ્ર પ્રક્રિયા માટે ફોસ્ફિલ ચુથી આપવા હોય છે પછી બીજું ઓપ્શિયો કરી પાયવે સાઈડમાં લાવવાનું કામ હોય છે ત્યારબાદ વધેલું પોષણ પાણી જે વધારવાનું હોય છે કે ખેડૂતો દ્વારા જગ્યા જગ્યા કેનાલોમાં આવો આવતા હોય છીએ અને પાકેલ બીજ કરી કાપણી કરીને છીએ ત્યાર પછી બીજાનું ઉભાળ ૧૩ ના વાતાવરણ કરીને છીએ ત્યાર પછી "૯ મહીના" માં આપણે ખેડૂતોને પાક તૈયાર કરવા સંદર્ભે છીએ,

આપણે ખેડૂતોને સરકારથી દ્વારા વિવિધ યોજનાઓ સારૂપ કેમકે ટ્રાક્ટર પંપો, બીજાનાં પાણીમાં જમવામાં બાળ પ્રકારનાં ખાતર, બાગોના વગેરે જે પ્રમાણે, આપણે ગામડામાં ખેડાણ કરવા સરકારથી દ્વારા ટ્રાક્ટર ખેડાણ માટે વિભાગ દ્વારા પાકવામાં આવે છે અને ખેડૂતોમાં સ્વાસ્થ્ય અર્થે આરોગ્ય વિભાગ દ્વારા બાળ સંરક્ષણમાં આપે છે તથા પાણી વિષયમાં ખેડૂતો સમય પુરુ પાડવામાં આવે છે.

આપણે ખેડૂતોની વિવિધ જાતોના ટ્રાક્ટર ચલાવે ૩૫ થી ૪૦ જાતોમાં હતા તે સરકારથી દ્વારા પાણી પણ ટ્રાક્ટર અને નિયમોનુસાર વેરો-વિગતો લઈને પણ ડી. ત્યારબાદ ફોટોટ્રાક્ટર દ્વારા અત્યારથી અહિ કરવા જાતોના ટ્રાક્ટરના ફાયદાની બાબતે વધુ

ઉપરોક્ત માહીતી અમારા વાંચ્યા/વંચાવી/સાંભળી સમજાવ્યે છે તે સરળ ભાષા લાગે નથી રાખે છીએ

કાનુભાઈ CHT

15/5

ભાવનાબા. ચુડા

15/5

ડી.ડી.ચાવડા
ના. ક્લા. સાંઢી,
ચુડાનાર ચાલુ

નોંધણી
અધિકારી

ના.ક્લા.સાંઢી

પ્રતિ :- જામાધોડા
તા:- દ્વારકા (દેવભૂમિ દ્વારકા)
વિ :- મુ.નમૂના
તા.:- ૧૧/૦૫/૨૦૨૩

જાહેરનામું

વિષય :- કુદરતના આઈ કોપવાળી જાહેરાત

ઉપોદ્ઘાત :- પત્ર

વ્યવસાય :- માછીમારી

ફરિયાદ :- જામાધોડા - નવાગામ

વિનંતી છે કે અમો તા. ૬૯/૩૨૨૩, ગરવી શક્તિ ટગ્બુ ડ્રાઈવ અમો માછીમારી તરીકે વારસાગત વ્યવસાય કુદરતી કોપ ને અનુલક્ષીને અમોની સમક્ષ કુદરતે અમો ઉપર મુકેલી કુદરતી આપત્તિ સંજોગોની સમજુતી આપવા અમો નીચે મુજબનો કુદરતી પ્રકોપ સંજોગો છીએ.

સને - ૧૯૬૦ની સાલમાં વિનાશકારી વાવાઝોડું થયું ત્યારે ઉપરવાસ ગામોમાં વડીલો દ્વારા જણાવ્યા અનુ. ૧૯૭૦ની સાલમાં ફરી વાવાઝોડું થયું જેમાં અમોની વડીલોપાર્જિત મિલકત જેમાં ૨૨ વહાણો તથા ૨૨ નાની હોડીઓ તથા ૨૨ જાળ તથા ૨૨ મોટર તથા ૨૨ ઘરવખરી નાશ પામ્યા હતા. જેમાં ૨૨ ખલાસીઓ દરિયામાં ગુમ થયા હતા. જેની યાદી અમો રજૂ કરીએ છીએ. જેમાં ૨૨ પરિવારો આધેડ છે. જે પેઢીનાં અમો વંશપરંપરાગત માછીમારો છીએ અને અમો મોટાભાગે વ્યવસાયને આધારિત હોવાથી અમો માછીમારોનો ઉપરના જણાવ્યા પ્રમાણે ૨૨ વહાણો તથા ૨૨૦૦૦ની વસ્તી ધરાવતું ગામ છે જેમાં નવાગામ અને સોમનાથ વસ્તી ૧૫૦૦૦ની વસ્તી ધરાવતું ગામ વ્યવસાય ઉપર આધારિત છે. જે અમોનાં વડવાઓ દ્વારા મળેલ પરંપરાગત વ્યવસાય હોવાથી અમો અભણ હોવાથી અમોને બીજો કોઈ વ્યવસાય આવડતો નથી.

અમો માછીમારો મારફતે જાણવા મળેલ છે કે આ વર્ષે ચોમાસાની ઋતુ ખૂબ જ ભયંકર રહેશે તેવી આગાહી કરવામાં આવેલ છે. જેથી અમો માછીમારો ઉપર આવનાર આપત્તિ સંજોગોને ધ્યાને લઈ અમોની વડીલોપાર્જિત મિલકત જેમાં વહાણો, ૨૨ બોટો, ૨૨ જાળો, ૨૨ મોટર તથા ૨૨ ઘરવખરી વગેરે જેવી મિલકતોને સુરક્ષિત રાખવા અમોને જરૂરી સમય મળી રહે તે માટે અમો માછીમારો - ખેડૂતોની જમીન ધોવાણ થવાની ભીતિ સેવી રહ્યા છીએ. જેથી અમોને ૧૫ દિવસની મુદત આપવા વિનંતી છે.

[પાછળ...

ચોમાસામાં પાણી ભરાઈ જવા-વાવા સંબંધી ગામોમાંથી ફરિયાદો આવે છે. જેમાં ઘણીવખત ઘરોમાં પાણી ભરાવવાનું હોય છે. જો ૧૩ થી ૧૮ ફીટથી પાણી હોય છે. પછી તેમાં સુધારો કરી તેમાં ૨૩ થી ૨૮ ફીટનું પાણીનું લેવલ જળવાવું જોઈએ છે. જેમાં ભરેલું પાણીનો પરિવાહ હોય તે મુજબ કરી પાણી દબાવી શકે તેવી ગોઠવણ કરવાનો હોય છે. અને ગામડાઓમાં પાણી પહોંચ્યા પછી ટેન્કનું હોય છે. પછી ભરેલું પાણીનું ટેન્કરોને ક્યાં કેટલા ફેરા થવા જોઈએ. જેમાં ગામડાનો દૂરાંતો, ગામડાના પાણીની ફેરવણીના હોય છે. જેના આધારે પુરતા- પ્રમાણમાં પુરતા ફેરા થાય છે. પછી ભરેલું પાણીનું વિતરણ કરી પાણીને- ગામોમાં સપ્લાય કરવાનું થતા હોય છે. ત્યારબાદ વધારે પ્રેશરથી પાણી જોઈએ છે. જે ટેન્કરો દ્વારા જુદા જુદા કુંવાઓમાં ઉતારો આપવામાં હોય છે. જેની, અને પ્રજાને ભરેલું પાણી ઘરે ઘરે જોઈએ છે. જેને વિતરણ કરીને કહીએ છીએ. ત્યારપછી ગામડાનું ઉપરાંતના ટેન્ક ઘણા પછી "ને મહીના" માં ઉતારો આપીએ તેવા ટેન્ક ફરીથી ભરવા કરવા જોઈએ છીએ.

ઉપરોક્ત આપેલ આપીએ તેમાં ગામડાની ટેન્ક વિષે વ્યવસ્થાઓના અભાવ જેમ કે, ખોદાણ રહ્યો, ગામડાનાં પાણીની ઉપરવાળાં ભાગ ખુલ્લાં છુટ, ઉપરોક્ત ગંદકીનું પ્રમાણ છે. જેમાં ગામડાઓ ખોદાણ તેમાં સરકાર ની ટેન્ક ઉપરાંત ખાસ સિમેન્ટ કુંડ બાંધવામાં આવે છે. અને ટેન્કની ઉપરનું સ્વાસ્થ્ય અને ગામોમાં વિવિધ રોગો ફેલાવા ન પામે તેમાં પાણી વિતરણ કર્યા બાદ ટેન્કરો પણ કુંડ બાંધવામાં આવે છે.

ઉપરોક્ત ગામોમાં વિવિધ ગામોના ટેન્કર વપરાશ કર્યા પ્રમાણે ગામોમાં સરકારની ટેન્ક માંથી પણ કેટલા ફેરા અને કેટલા દિવસોમાં થવું તે સરકારની ટેન્ક માંથી પણ કેટલા ફેરા અને કેટલા દિવસોમાં થવું તે ત્યારબાદ ફેરા-ટેન્કર આપવામાં આવે છે. અને ફેરાં જોડવામાં થવાના કામગીરી પણ કરી.

ઉપરોક્ત માહીતી અમારી વાંચી/વંચાવી સંભળાવી તે બધાએ કહ્યું અને અમે બધાએ સહી કરેલ છે.

આભાર

પંચોના નામ

૧. મલાણી
આગેવાનો

૧. [illegible]
ગામના આગેવાનો

૧. ડી. એન. ગઢવી
ના.વ.સં. શ્રી,
ચુડાર વિભાગ,
ચોટીલા.

Compiled
પંચાયત અમલી

પેઢી-રોજકામ

ક્રમ	નામ	અટક	વ્યવસાય	રહેવાસી
૧.	ઇશ્વરભાઈ કેશવજીભાઈ	કુંભી	ખેતી	ખારાઘોડા
૨.	ભગુભાઈ માઉજીભાઈ	સોમાણી	ખેતી	ખારાઘોડા
૩.	મોતીબા	ભાણજીભાઈ	ગૃહિણી	નારણપુરા
૪.	મોતીબા	ઈશ્વરભાઈ	ગૃહિણી	ખારાઘોડા

આજ રોજ અમો પેઢી ના. કલેક્ટરશ્રી, પાટણ સાથે કામ કરવા કરાર કરેલ આકારીપાત્રો દ્વારા ચારણકામ વ્યવસાય કરવા કરેલ છે અનુસંધાને વસ્તીની સમજુતી કરવા જરૂરિયાત મુજબની રજાચિઠ્ઠી આપવામાં આવી

સને ૧૯૭૦ માં આરણસરમાં ઉદ્યોગખાતું દ્વારા કુંભી ઉદ્યોગો વિકાસ કરવા આકારીપાત્રોમાં પડીયો દ્વારા રજાચિઠ્ઠી આપી ૧૯૭૦ માં ઉદ્યોગો દ્વારા રજાચિઠ્ઠી આપવામાં આવ્યા ત્યારબાદ સને ૧૯૭૨ માં બાજુ ગામડાંઓમાંથી આવેલ પ્રજાએ આકારીપાત્રો બનાવી તેમાં ખારાઘોડા ગામ વસવાટ કરેલ છે. ત્યાં ઘણાવાસ આવે રહેવાની સગવડ છે. સને ૧૯૭૨ માં ૬૦૦ પરિવારો આવેલ છે તેમનો વ્યવસાય આકારીપાત્રો આપી વસવાટ કરે છે અને આજનાં વ્યવસાયની આવક રજાચિઠ્ઠીઓ આપી વસવાટ કરે છે અને તેમાંથી કુટુંબનું ભરણપોષણ કરે છે. આકારીપાત્રોની મોત પેઢીના કુંભી અને તેમાંથી કુટુંબનું ભરણપોષણ કરે છે.

ઉત્પાદન પદ્ધતિ વર્ણવો

આ ગામના વસ્તિમાં વસતા ૧૪૦૦૦ની વસ્તી વસવાટ ગામ છે. જેમાં નવાવાસ આવે રહેવાની વસ્તી વસવાટ કરેલ છે. આકારીપાત્રો વ્યવસાય ઉપર આધાર રાખે છે કે કુંભીમાંથી વાસણો દ્વારા આકારીપાત્રો વ્યવસાય કરે છે. આકારીપાત્રો દ્વારા આકારીપાત્રો કરીને વ્યવસાય કરે છે. આકારીપાત્રો દ્વારા આકારીપાત્રો વ્યવસાય કરે છે કે જાવાસીઓમાં ગારેથી રજાચિઠ્ઠી આપવામાં આવે છે. આકારીપાત્રો દ્વારા આકારીપાત્રો વ્યવસાય કર

ખાલવાનું થાય છે. ૧૦ થી ૧૫ કુટ ચાલ્યા બાદ નાનો વળાંક ફેરવવો કાર ને બાજુએ કરવાનો થાય છે અને ત્યાંથી ફરીથી પાછો પાણીમાં ચાલવાનું થાય છે. અને પાછો આવવાનું થાય છે એમ સમગ્ર પ્રક્રિયા આગોતરાને સમજાવવામાં આવે છે.

પ્રારંભે પાણી ભરાયા બાદ-બાદ કોલેજની આરોગ્ય ટીમ ગોગડા ઉપર લગાવવામાં આવે છે જેમાં સમયની ગણતરીમાં જુવાનું પાણી નાખવાનું હોય છે. જો ૧૭ થી ૧૮ ડીગ્રી પાણી હોય છે પહેલીમાં ફરીને ૧૦ મિનિટ ૨૩ થી ૨૪ ડીગ્રી સુધીનું તાપમાન લગાવવામાં આવે છે. જેમાં બીજુ પરીક્ષણો માટે હોય તે આરોગ્ય ટીમ પાસેથી દવાના ડોઝ નક્કી કરવામાં આવે છે. અને ગોગડાઓમાં પાણી પારામાં ત્યારબાદ ફરીથી બીજું પરીક્ષણ કરવામાં આવે છે. જેમાં લાલાશ, ફોલ્લા, ફોલ્લાઓ કાઢવામાં આવે છે. જેમાં સમગ્ર પ્રક્રિયા માત્રને ત્રણ કલાક ચાલુ હોય છે અને બીજા બીજું ફરીથી પારાને ગાઈડમાં લાવવામાં આવે છે અને ત્યારબાદ બધાજ ઉંદરોને પાણી ની બહાર વધારવું હોય છે જે ઉંદરો ૨૪ કલાક બાદ ફોલ્લા ફોલ્લા ઓછા થયા હોય તેમને આરોગ્યને આપવામાં આવે છે. બધાજ બીજું ૨૪ અને ફોલ્લા ની સંખ્યાને ધ્યાનમાં લઈને ઉપયોગ કરવામાં આવે છે અને ત્યારબાદ ૪૮ કલાક બાદ ૧૫ દિવસ અને ૧ મહિના માં આવી આરોગ્યને ચાલુ ફરી ફરીથી કરવામાં આવે છે.

આરોગ્યોને આ સમગ્ર વિવિધ પ્રક્રિયાઓ બાદ આપવામાં આવે છે. જરૂરી પાણીની ઉપયોગમાં લાગ્યા બાદ, આગોતરું પ્રમાણે આરોગ્યોમાં લાક્ષણિકતા આધારે અને ઉપયોગમાં લાવવા ફરીથી ઉપયોગમાં આવે છે અને ત્યારબાદ ને વિદ્યાર્થીઓ પાસે ફરીથી ઉપયોગમાં આવે છે. પાણી-બિયા માં ઉંદરો બધા ફરી પાછા ઉપયોગમાં આવે છે.

આમ બધી ઉપરોક્ત પ્રક્રિયા બોલી/બોલાવી/બોલાવી પ્રક્રિયા કરવામાં આવે છે. ને પ્રક્રિયા આવી રીતે આખરી કરવામાં આવે છે.

આભાર

૧) [illegible]

૨) [illegible]

૩) [illegible]

ભાવનાબા ગોહિલ
મુખ્ય સહાયક
પાણી

ડૉ. ડી. એન. ચૌહાણ
ગા.વ.સંસ્થા
ઘુડખર અભયારણ્ય,
ધ્રાંગધ્રા

ડૉ. ડી. એન. ચૌહાણ
ગા.વ.સંસ્થા

પ્રા.ડૉ. [illegible]
પ્રા.ડૉ. [illegible]

ન્યાયપુ

સ્થળ:- આમરાધોડા
તારીખ:- ૨૫/૦૫/૨૦૨૩
સમય:- ૧૦:૫૮ કલાકે

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના.ધો. એ. ૨૭/૨૦૨૩ના હુકમ અન્વયે ગઠન કરાયેલ રાજ્યકક્ષાની જોઈન્ટ કમીટીની બેઠક તા. ૨૫/૦૫/૨૦૨૩ના રોજ યોજાઈ જેમાં મુખ્ય સુરેન્દ્રનગર જીલ્લાના ધ્રુજ્યર સમાવારણ્ય દક્ષિ સેન્સીટીવ ઝોનની મોનીટરીંગ કમીટી દ્વારા સ્થળ ઉપરાંતમાં એકીસાથ મળી અહેવાલ આવતે વિનાયક સોલ્વ કેમીકલના ગુનાકારી દરમીયાન માટે ઉપસ્થિત રહેવાનું હતું. જે માટે નિયેની બાબતે રજુ કરવા છું.

મારું નામ પરમાર પરેશભાઈ કીશોરભાઈ ઉ.વર્ષ ૨૭ ધંધો કેમીકલ ફેકટરીમાં નોકરી રહે. મુ. પલવ ઓબલા (તા. શિહોર) હું વીનાયક સોલ્વ કેમીકલ ફેકટરીમા છેલ્લા એક વર્ષથી ખાતરે ધ્રુજ્યર વાપરીને તરીકે ફરજ બજાવું છું. જેમા ઉત્પાદન વખતે પ્રોડકશન રૂમ તરીકેની પણ ફરજ બજાવું છું. આમરાધોડા ઔદ્યોગીક વિસ્તાર ધ્રુજ્યર સમાવેશ વિસ્તારમાં કે ઈકો સેન્સીટીવ ઝોનમાં સમાવેશ થતો નથી, આથી વિસ્તારમાં આવું પકડાયા બાદ નીકળતા વધુમાં ઓટર્ન આધારિત પ્રોજેક્ટ ઉત્પાદક કરતા આવેલ છે. અમુકસમયે એકમો ઈકો સિસ્ટમી ઝોનમાંથી મેગ્નેશીયમ ક્લોરાઈડ ઉત્પાદન કરતા એકમો આવેલા છે. અમુક બે એકમો આ વિસ્તારમાં નીકળતા માલના રિફાઈનરી કરે છે. અમોએ સમાવારણ્ય વિસ્તારની બહાર આવેલ વિનાયક સોલ્વ કેમીકલ

P.T.O

પ્રોમાગ અને મેગ્નેશીયમ ક્લોરાઈડ ($MgCl_2 6H_2O$) મેન્યુફેક્ચરીંગ પ્લાન્ટ ચલાવીએ છીએ.

માટી પકડવા માટે વિદેશના વર્ષોના અનુભવ ધરાવતા ટેક્નીકલ હેલ્પ દ્વારા પ્રોડક્ટની ગુણવત્તા જાળવીએ છીએ ત્યારબાદ અમેરીકાથી ઓટોમેટીક ફોર્મ મશીન દ્વારા ટીશ્યુ પેપર પાઉચમાં પેકીંગ કરીએ છીએ જેમાંથી પ્રોમાગ ઘરમાં હોટ પ્રોડક્ટ ની ફ્રાગરન્સ ગંધ પ્રસાર કરતો પ્રોમાગનું ઉત્પાદન કરવામાં આવે છે. ગ્રાહકની પ્રોમાગના બોરીંગ પ્લાન્ટમાં પેકીંગ કરવામાં આવે છે. પ્રોમાગ ઘરમાંથી ઉડતી ગંધ વાળા ગંધમાંથી પ્રોડક્ટોને નિયંત્રિત કરવા કે જેથી ગ્રાહકની ક્વોલીટી મુજબમાં આવેલ છે ક્વોલીટી કંપની બાદ પ્રોસેસ વેસ્ટમાંથી વાતાવરણમાં ઝેરમાર કરવામાં આવે છે. પ્રોમાગ તૈયાર થયા બાદ ડિસ્પોઝેબલ બોરીઓ તે જુદા જુદા વજનના ગ્રેડીંગ મશીન દ્વારા ટીશ્યુ પેપર પાઉચમાં સંગ્રહિત કરવામાં આવે છે. ડિસ્પોઝેબલ બોરીઓ ને જુદા જુદા તાપમાનોમાં ગરમ કરીને તેમાંથી મેગ્નેશિયમ ક્લોરાઈડ ($MgCl_2 6H_2O$) નું ઉત્પાદન કરવામાં આવે છે. પધારવા ડિસ્પોઝેબલ બોરીના ખાસ્સાડા વિસ્તારમાં આવેલ તેમાં મેગ્નેશિયમ ક્લોરાઈડ ($MgCl_2 H_2O$) નું ઉત્પાદન કરતા ગ્રાહકોને પહોંચાડવામાં આવે છે, જે ગ્રાહકોમાંથી મોટાભાગના ગ્રાહકો ઓર્ગેનિક બોટા માલીકો ઉત્પાદન ગ્રાહકોમાં વેચવામાં આવતો નથી.

ઉપર મુજબનો માનો જવાબ કોમ્પુર્ણ શુદ્ધ-પુરતો પુરક્ક તથા ચર્ચા ટેક્નીકલી કે ધ્યાનમાં લેવાર બોરી-બંધમાં કોમળ જે માનવ ભાષાના મુજબ ને અનુસરવા જોઈએ મારી માહિતી મેં આપી છે.

વિનાયક સોલ્ટ પ્રા લિમિટેડ

P.K. Patel પ્લાન્ટ સુપરવાઈઝર

15-05-2023

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** Adinath Technochem Industries

Outward No: 24644-14/03/2023

Email : adinathtechnochem@gmail.com

Telephone : 9879730000

PLOT NO:S. No. 959-961, Bock/S. No. 959,960 \u0026 961, Vill: Odu, Odu - 382750
DIST : Surendranagar, TAL : Dasada , SIDC : Not In Gidc

Inspection Id : 706017 (Routine Visit) **Ro Name :** SurendraNgr

2 **Type / Scale / Sector / Status :** RED / SMALL / Basic chemicals and electro chemicals and its derivatives including manufacturing of acid / In Operation

3 Inspection Dt & Time : 22/02/2023 11:45 / Air , Water , Hazd **Person Contacted :** Prakashchandra M Rolaniya - Manager

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 01/12/2022 **Production Start Dt :** 31/12/2022 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 28.040 Dom : 0.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.400 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Tanker

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** Zero Discharge / zero discharge

10 **Status of water consent Under the Water Act,1974:** - Last Inward:

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Collection Cum Equalization

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =1, Process =1 , ETP Cap = 10 , Capacity of All =**
APCM Details : Alkali Scrubber,Multi Cyclone ,Water Scrubber
Fuel Used : Agro Waste/Briquettes
Stack Attached to : .... Any Other,Boiler

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending :** NIL **Water Cess Charges Pending :** NIL

16 **Last Env. Form V :** — **Water Cess Return :** **HW Monthly Return :** Defaulter

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
22/02/2023	SCN	14/03/2023	...	706017	SCN	ROU	736048

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

f	-	Display Board Provided at the Entrance ?	Yes
h	-	Regd with T.S.D.F	----Not Regd with any TSDF
i	-	Recyclable Hazd Waste Disposal to	N.A
k	-	Recycler Registration Valid ??	N.A
j	-	Name & Address of MAIN Re-Cycler	N. A.
l	-	CETP Name	BEP-Ravla Eco Project, Tal Ravla, Dist: Ahmedabad. (SAN-10653)

General Observation

a	-	R.O File No	-
a	-	Is the Industry in Operation ??	No.
b	-	Industry Operating without CCA	No.
c	-	Has Production exceeded (last 3 MTHs) than C.C.A-Qty	No.
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.
f	-	Industry Name CHANGED in recent times ??	No.
g	-	Has Rego with CETP or TSDF expired ??	No.
h	-	Seperate Energy Meter for A.P.C.M ?	No
h	-	Provision of any STAND-BY Pump ??	No.

Remarks :

Site Observations during Inspection . PCB-ID: (90825)

Unit located at Survey No. 959, 960, 961, Vill. Odu, Ta. Dasada, Di. Surendranagar is inspected with reference to the routine monitoring program. During the inspection, it is observed that unit has started the establishment activity. Plant/machineries like three Furnaces, Boiler, Water Cooling Tower, 08- material storage lagoons, steel structure for Bromination Tower, Material Storage Building, Weigh Bridge etc. observed at site. Unit has neither applied nor obtained prior permission i.e. Consent to Establish of the Board. Unit has not started the production activity. The land is converted to NA for multipurpose vide Collectorate, Surendranagar Orders dated 22-06-2022. The Odu village is enlisted at sr. no. 31 in the Schedule-B - Eco Sensitive Zone of Wild Ass Sanctuary notified by Ministry of Environment, Forest and Climate change - New Delhi vide Notification dated 01-10-2018. As per the technical profile data, the unit has shown Bromine as a product and as per the site inspection plant/machinery for production of Bromine as well as Magnesium Chloride is also observed at site. Unit, engaged in products i.e. Bromine, Magnesium Chloride, is categorized as Red Category Industry. On asking about the electricity connection details, person contacted at site furnished the copy of PGVCL Bill having consumer no. 74255007306. Unit is asked about the NOC of Forest Department as the Odu village is enlisted at sr. no. 31 in the Schedule-B of Eco-Sensitive Zone of Wild Ass Sanctuary Notification. Instructions for corrective measures are given to the person contacted. The photographs captured during the inspection and copy of PGVCL Bill are attached as PDF document. [688]-26/02/2023

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I recommend : a. Keep on Records + Notings

W.C Notings:

Specific Instructions given to Industry at the time of visit . for Pt to Pt Compliance

૧. ગુલાબ્સ સમરી એકમ ખાતે બોમીન અને મેગ્નેશીયમ ક્લોરાઇડના ઉત્પાદન હેતુ ધરવા માટે પ્લાન્ટ/મશીનરી જેવી કે વધુ જરૂરત, બોઇલર, વોટર ફુલીંગ ટાવર, ટ્રાન્સફોર્મર લગ્યુન્સ વિગેરે ઇન્સ્ટોલ છે.

૨. આપના દ્વારા બોર્ડના પુર્વ મંજુરી Consent to Establishment મેળવેલ નથી.

૩. Ministry of Environment, Forest and Climate change નાથી દિલ્હીના નોટીફીકેશન તા. ૦૬-૧૦-૨૦૧૮ ના schedule-II મા બોરૂ ગામનો સમાવેશ થયેલ હોય. આ બાબતે ખુલાસો કરવો તથા Eco sensitive zone હેઠળ prohibited/regulated/restricted activities મુજબ Forest department ની મંજુરી બાબતે ખુલાસો કરવો.

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (90825)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	8	bromine plant	ASC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Comp-Unit	Insp Remk
1	Boiler	25	capacity-1.5 TPH	YES	MUL,WSC	Agro Waste/Briquette s	1.50 MT/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	1 -35.3	2.000-M.T	COL,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Bromine	0.000	0.000 - M.T	35.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	chlorine	21.000 - M.T
2	HCl	20.328 - KLT
3	sea bittern	10000.000 - MT3

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 28.540	WWG : 0.400	Water Source	Remark
1	Boiler Feed	18.000	0.000	Tankers	
2	Cooling Water	0.040	0.000	Tankers	
3	Domestic Purpose	0.500	0.400	Tankers	
4	Mnfg Process	5.000	0.000	Tankers	
5	Wash Water	5.000	0.000	Tankers	

H Solid Waste

Inspection Team : Virda Rikeshkumar R - MR. DASHRATHBHAI JESANGBHAI NADODA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Virda Rikeshkumar R)

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 21 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Adinath Technochem Industries**

Outward No: 24756-22/05/2023

Email : adinathtechnochem@gmail.com

Telephone : 9879730000

PLOT NO:S. No. 959-961, Bock/S. No. 959,960 \u0026 961, Vill: Odu, Odu - 382750
DIST : Surendranagar, TAL : Dasada , SIDC : Not In Gide

Inspection Id : **737986 (After SCN Inspection)** **Ro Name : SurendraNgr**

2 Type / Scale / **Sector / Status :** RED / SMALL / Basic chemicals and electro chemicals and its derivatives including manufacturing of acid / In Operation

3 **Inspection Dt & Time :** 15/05/2023 12:30 / Water **Person Contacted :** ---

4 **Env Audit Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 01/12/2022 **Production Start Dt :** 31/12/2022 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 28.040 Dom : 0.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.400 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Tanker

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** Zero Discharge / zero discharge

10 **Status of water consent Under the Water Act,1974:** - Last Inward:

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Collection Cum Equalization

12 Whether Industry is a **member of CETP ?** No

13 Boilers=1 , DG Sets=0 , **Flue Gas =1, Process =1 , ETP Cap = 10 , Capacity of All =**

APCM Details : Alkali Scrubber,Multi Cyclone ,Water Scrubber

Fuel Used : Agro Waste/Briquettes

Stack Attached to : .... Any Other.Boiler

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending : Nil. Water Cess Charges Pending : Nil.**

16 **Last Env. Form V : -- Water Cess Return : HW Monthly Return : Defaulter**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
22/02/2023	SCN	14/03/2023	---	706017	SCN	ROU	736048

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz
e	-	Electric Company Name (Power Supply)	PGVCL
p	-	On East Direction of the location of the Company	12 mt wide road
p	-	On North Direction of the location of the Company	s.no:956
p	-	On South Direction of the location of the Company	s.no:241
p	-	On West Direction of the location of the Company	s.no:962
o	-	Production since (Date) or Proposed	21/12/2022
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A.	Primary
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP –	0, 0, 0
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes

General Observation

a	-	Is the Industry in Operation ??	No.	No activity observed at site
a	-	R.O File No	-	
b	-	**Industry Operating without CCA**	Yes	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No	
f	-	Industry Name CHANGED in recent times ??	No	
g	-	**Has Regn with CETP or TSDF expired ??**	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	-	Source of Water Supply	Tanker	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Yes	No activity observed at site during inspection
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection . PCB-ID: (90825)

Gujarat Pollution Control Board

PCB Id: 90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

This unit has been visited by Surendranagar District Eco Sensitive Zone Compliance Monitoring Committee w.r.t. Hon'ble NGT OA 27/2023 dated 22.02.2023.During visit, We have noticed that plant machineries for manufacturing Bromine from virgin Bittern i. e three Furnaces, Boiler, Water Cooling Tower, 08- material storage lagoons. steel structure for Bromination Tower, Material Storage Building, Weigh Bridge etc. have been installed. Total 8 nos. earthen reservoir with HDPE bottom line for storage of virgin bittern & Discharge bittern. Out of which, one reservoir is observed full with virgin bittern. Unit is having electric connection no. 74255007306. Bromine tower has not yet been installed. Unit has installed plant & machineries without obtaining prior permission from forest (Wild ass sanctuary) & GPCB. [4752]-22/05/2023 [4752]-22/05/2023 [4752]-22/05/2023 [4752]-22/05/2023

– RO Query to Staff: pl. discuss [378]-22/05/2023–This unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10-2018. [378]-22/05/2023

– RO Comments/Reply :strict action may be initiated against unit on the basis of they started installation work of Plant machinaries in ESZ area and without permission from Forest (Wid Ass Sanctuary) & GPCB.-22/05/2023

I recommend : g. Recommend Strict Action

W.C Notings: ----------[4752-AEE]--

Specific Instructions given to Industry at the time of visit . for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions In Previous Visits and Reply	Insp Dat	Instruction Status
૧. ઘુલાસણ સમયે બોરમ ખાતે બોમીન અને મેગ્નેશીયમ ક્લોરાઈડનો ઉત્પાદન હાલ પડવા માટે પ્લાન્ટ/મશીનરી જેવી કે ત્રણ ફરનેશ, બોઈલર, વોટર કુલીંગ ટાવર, ૮ -સ્ટોરેજ લગુન્સ વિગેરે બેસાડેલ છે.	706017(22/02/23)	Still Pending
૨. આપના હાલ, બોઈલ પુર્વ મંજુરી Consent to Establishment મેળવેલ નથી.	706017(22/02/23)	Still Pending
3. Ministry of Environment, Forest and Climate change નાની ઈકોફ્રેન્ડલી નોટીફીકેશન તા. 01-10-2018 ના schedule-II મા કોઈ પ્લાનનો સમાવેશ થયેલ હોય, આ બાબતે ધુલાસી કરવી હતી. Eco sensitive zone ઉપર prohibited/regulated/restricted activities ધુંધળ Forest department ની મંજુરી બાબતે ધુલાસો કરવો.	706017(22/02/23)	Still Pending

Gujarat Pollution Control Board

PCB Id:90825

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (90825)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Any Other	8	bromine plant	ASC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	25	capacity 1.5 TPH	YES	MUL,WSC	Agro Waste/Briquettes	4.50 MT/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	2.000-M.T	COL,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Bromine	0.000	0.000 - M.T	35.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	chlorine	21.600 - M.T
2	HCl	28.328 - KLT
3	sea bittern	10000.000 - MT3

G Water Consumption & Generation Break up

Sr	Water Code (Qty in Klpd - Kilo Ltr per Day)	WC : 28.540	WWG : 0.400	Water Source	Remark
1	Boiler Feed	18.000	0.000	Tankers	
2	Cooling Water	0.040	0.000	Tankers	
3	Domestic Purpose	0.500	0.400	Tankers	
4	Mnfg Process	5.000	0.000	Tankers	
5	Wash Water	5.000	0.000	Tankers	

H Solid Waste

Inspection Team : F.M.Modi, ROH - MR. DASHRATHBHAI JESANGBHAI NADODA - MR. HASMUKHKUMAR DINESHCHANDRA SONARA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Signature By(F.M.Modi, ROH)

SHOW CAUSE NOTICE

PCB ID : 90825

Legal ID : 60748

Gujarat Pollution Control Board
SurendraNgr
KRUSHNA BHUVAN,JADESHVAR SOCIETY
NR. PTC HOSTEL Wadhwan - 363 030
SurendraNgr
Tele : 02752-242121, 242122

W.P.(Water

Show Cause Notice DATE : 14/03/2023

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 22/02/2023 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

(1) Unit has neither applied nor obtained prior permission i.e. Consent to Establish of the Board and started construction activity and installed plant and machineries.
(2) The Odu village is enlisted at sr. no. 31 in the Schedule-B - Eco Sensitive Zone of Wild Ass Sanctuary notified by Ministry of Environment, Forest and Climate change - New Delhi vide Notification dated 01-10-2018 but you have started construction activity and installed plant and machineries.

NOW THEREFORE, in exercise of the powers vested with this Board
Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974
notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Act which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of

Gujarat Pollution Control Board

F.M.Modi, ROH

NO : SCN-736048 , 14/03/2023

Adinath Technochem Industries,
S. No. 959-961, Block/S. No. 959,960 \u0026 961,
Vill: Odu,
Odu,
Dist : Surendranagar, Tal : Dasada, SIDC : Not In GIdc
Phone : 9879730000

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

NO.GPCB/C-SN-253/ID-90825/ Date: - /03/2023

To,
M/s. Adinath Technochem Industries,
Survey No. 959-961,
Village: Odu,
Tal-Dushada,
Dist.- Surnedranagar.

Sub: Chance of being heard.
Ref.: Inspection of your industrial plant dtd. 10/03/2023

Sir,

In connection with above mentioned subject, during inspection on 10/03/2023 w.r.to routine monitoring, it is observed that;

1. You have started the establishment activity without prior permission of CTE/CCA of Board.
2. You have installed plant/machineries like three Furnaces, Boiler, Water Cooling Tower, 08-material storage lagoons, steel structure for Bromination Tower, Material Storage Building, and Weigh Bridge etc. at site.
3. As per the Moef&CC Notification dtd. 01/10/2018, Village- Odu is registered at sr. no.31 in Schedule-B of Eco-Sensitive Zones of Wild Ass Sanctuary; you have not submitted the NOC from the Forest Department for the proposed site.

In this regard, you are directed to furnish/submit reply with reference to above and observations within 03 days. If you have not submitted reply; it will be consider that you have to say nothing in this regard and further action will be initiated industrial plant. This letter issued as an "opportunity of being Heard" following Principle of Natural Justice prior taking any stringent action.

Thanking You.

Outward No-737972, 31/03/2023

For and on behalf of
Gujarat Pollution Control Board

31/3

(Mehul Patel)
Unit Head

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

NOTICE

WHEREAS M/s. Adinath Technochem Industries, is having industrial plant at S. No.959-961, Village: Odu, Tal-Dashada, Dist.- Surnedranagar.

AND WHEREAS the officers Board has carried out inspection of your industrial plant on dt.10/03/2023w.r.to routine monitoring and following was observed:-

1. You have started the establishment activity without prior permission of the Board.
2. You have installed Plant/machineries like three Furnaces, Boiler, Water Cooling Tower, 08- material storage lagoons, steel structure for Bromination Tower, Material Storage Building and Weigh Bridge etc.
3. The Odu village is enlisted in Eco Sensitive Zone of Wild Ass Sanctuary notified by Ministry of Environment, Forest and Climate change - New Delhi vide Notification dated 01-10-2018.
4. You have not submitted reply for the letter issued as chance of being heard by the Board on dt.31/03/2023.

In view of above, You are instructed not to, start any construction activity, not to install any plant/machineries and not to carry out any activities which are prohibited in Eco Sensitive Zone of Wild Ass Sanctuary and submit action taken report with reference to above within 15 days. Failure to which further action will be initiated industrial plant.

For and on behalf of
Gujarat Pollution Control Board

5/5/23

(Mehul Patel)
Unit Head-Surendranagar

NO.GPCB/C-SN-253/ID-90825/ **Date: - /05/2023**

To,
M/s. AdinathTechnochem Industries.
Survey No. 959-961,
Village: Odu,
Tal-Dashada,
Dist. - Surnedranagar.

Received No: 7413 Dt: 05/05/2023

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION OF CLOSUR UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Adinath Technochem Industries is having industrial plant at Survey No. 959-961, Village-Odu, Tal: Dashada Dist.: Surendranagar for manufacturing of Bromine, Magnesium Chloride.

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 15/05/2023, w.r.to NGT OA 27/2023 and it is observed that: -

1) You have started installation of machinery and the establishment activity without prior permission of CTE/CCA of Board.
2) Your unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10- 2018.

UNDER THE CIRCUMSTANCES, I Mehul Patel (Unit Head-Surendranagar) Gujarat Pollution Control Board is directed to issue the directions under Section 33A of the Water (Prevention And Control Of Pollution) Act-1974 with 15th day effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity after 15 day from date of issue of this order.
3. You have to submit Bank Guarantee of Rs. 2,00,000/- (Two Lakh Rupees) at the time of revocation.
4. You have to pay Interim Environment Compensation (EC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.
5. You shall stop installation of plant & machinery in this area.

If the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

30/5/23

(Mehul Patel)
Unit Head

NO: GPCB/C-SN-253/1D: 90825/ **Date: - /05/2023**

Issued to
M/s. Adinath Technochem Industries,
Survey No. 959-961, Odu Road,
Village: Odu,
Tal-Dashada,
Dist. Surendranagar-382750

Outward No: 3214, 30/05/2023

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

C.C: -

1. The Chairman,
   Pachim Gujarat Vij Company Ltd.
   Corporate Office, Laxminagar,
   Nana Mava Main Road, Rajkot

2. The Dy. Engineer, (O&M),
   The Pachim Gujarat Vij Co. Ltd(GEB),
   Circle Office Surendranagar,
   Bus stand Road, Surendranagar.

3. The Dy. Engineer, (O&M),
   The Pachim Gujarat Vij Co. Ltd (GEB),
   Sub-Division-Surendranagar, Tal- Dasada,
   Dist. Surendranagar.

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 15 days from date of issue of this order & intimate to us accordingly in written.

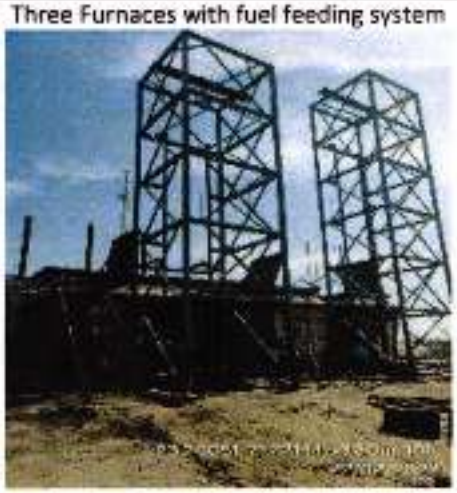
For and on behalf of
Gujarat Pollution Control Board

30/5/23

(Mehul Patel)
Unit Head

Outward No:743414, 30/05/2023

Adinath Technochem Industries, GPCB ID – 90825, Inspection dated 22-02-2023.

Storage Lagoons, Structure for Bromination Tower, Stack, Storage Shed 	Three Furnaces with fuel feeding system 
Three Furnaces with stacks 	Shed structure, Boiler 
copy of PGVCL Electricity Bill 	Storage Shed and Bromination Tower Structure 

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **SANG FROID MARINE CHEM PRIVATE LIMITED**

Outward No: 24608-02/03/2023

Email : sangfroidmarinechem@gmail.com

Telephone : 9825215994

PLOT NO:Survey No. 947, 958, 963.,
Survey No. 947, 958, 963, Odu Road, Village : ODU, Taluka : Dashada,
, Survey No. 947, 958, 963, Odu Road, Village : ODU, Taluka : Dashada,
ODU - 382760
DIST : Surendranagar, TAL : Surendranagar, SIDC : Not In Gidc

Inspection Id : **706019 (Routine Visit)** **Ro Name :** **SurendraNgr**

2 **Type / Scale / Sector / Status :** RED / SMALL / Organic Chemicals manufacturing / In Operation

3 **Inspection Dt & Time :** 22/02/2023 12:40 / Air , Water **Person Contacted :** Mr. Shankar C. Rabari - Manager

4 **Env Audit Detail : Sch : N.A . , Year : , On Dt :**

Commissioned Dt : 15/03/2023 **Production Start Dt :** 15/03/2023 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 16.500 Dom : 2.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Tankers / Private Suppliers.

8 **Disposal Mode of Industrial / Domestic :** ReCycling / Septic Tank

9 Discharge Pt / **Final Receiving Body (Ultimate):** Not Applicable. / Not Applicable.

10 Status of water consent **Under the Water Act,1974:** - Last Inward:

11 Effluent Treatement **plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =3, Process =2 , ETP Cap = 0 , Capacity of All =**

APCM Details : Alkali Scrubber,Cyclone ,Dust Collector,Natural Draft
Fuel Used : Lignite,Wood
Stack Attached to : .... Any Other,Boiler,Furnace,Hot Air Generator

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : —** **Water Cess Return :** **HW Monthly Return : Defaulter**

17 **Last 3 Legal Action :**

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

e	-	Electric Company Name (Power Supply)	PGVCL	
p	-	On East Direction of the location of the Company	Survey No. 945 / Paiki of Village : Odu.	
p	-	On North Direction of the location of the Company	Survey No. 952 / Paiki of Village : Odu.	
p	-	On South Direction of the location of the Company	Survey No. 961 & 962 / Paiki of Village : Odu.	
p	-	On West Direction of the location of the Company	Survey No. 958 & 963 / Paiki of Village : Odu.	
a	-	Production since (Date) or Proposed	15/03/2023	Proposed.
0	-	Air - Water - Haz. ACTs Applicability ?	Air, Water	
g	-	Nos of Stacks (Flue Gas & Process)	6, 1	
d	-	Is Industry ZERO DISCHARGE Cnfg (If Yes, HOW ?)	Yes	Yes Zero Discharge Industry
n	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A.	Not Applicable	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

General Observation

a	-	R.O File No	-	
a	-	Is the Industry in Operation ??	No.	
h	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No	
d	-	Any products NOT in CCA, manufactured-Last 3 MONs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CA/EP or HSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Remarks :

Site Observations during Inspection , PCB-ID: (92231)

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Unit located at Survey No. 947, 958, 963, Vill. Odu, Ta. Dasada, Di. Surendranagar is inspected with reference to the routine monitoring program. During the inspection, it is observed that unit has started the establishment activity by constructing raw 09-material storage lagoons. No other activity is observed at site. Unit has applied for CTE Fresh vide inward no 271778 dated 27-12-2022 for the production Bromine, Magnesium Chloride, Magnesium Sulfate, Calcium Chloride which is under scrutiny stage. Unit has not started the production activity. The land is converted to NA for multipurpose vide Collectorate, Surendranagar Orders dated 25-01-2023. The Odu village is enlisted at sr. no. 31 in the Schedule-B - Eco Sensitive Zone of Wild Ass Sanctuary notified by Ministry of Environment, Forest and Climate change - New Delhi vide Notification dated 01-10-2018. Unit engaged in products i.e. Bromine, Magnesium Chloride, Magnesium Sulfate & Calcium Chloride is categorized as Red Category Industry. On asking about the electricity connection details, person contacted verbally informed that electricity is yet not obtained. Unit is asked about the NOC of Forest Department as the Odu village is enlisted at sr. no. 31 in the Schedule-B of Eco-Sensitive Zone of Wild Ass Sanctuary Notification. Instructions for corrective measures are given to the person contacted. The photographs captured during the inspection are attached as PDF document. [688]-26/02/2023

I recommend : a. Keep on Records + Notings

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

૧. મુલાકાત સમયે સ્થળ પર ફુલ-૯ સ્ટોરેજ લગુન બનાવેલ હોવાનું ધ્યાને આવેલ છે.

3. Ministry of Environment, Forest and Climate change શ્રી દિલ્હીના નોટીફીકેશન તા.. ૦૧-૧૦-૨૦૧૮ ના schedule-II મા ઓડુ ગામનો સમાવેશ થયેલ હોય. આ બાબતે ખુલાસો કરવો તથા Eco sensitive zone હેઠળ prohibited/regulated/restricted activities મુજબ Forest department ની મંજુરી બાબતે ખુલાસો કરવો.

૨.આપના દ્વારા Inward ID: 271778 તા. 27/12/2022 થી બ્રોમીન, મેગ્નેશીયમ ક્લોરાઈડ, મેગ્નેશીયમ સલ્ફેટ, કેલ્શીયમ ક્લોરાઈડ નિર્દેશના ઉત્પાદન માટે CTE-Fresh અરજી કરાયેલ છે.

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (92231)

A Sample Details

B Process Stacks

Sr	stack attached to	Mtr	Remark	Details of APCM	Probable Pollutants
1	De Bromination tower	20	bromine recovery plant. (condenser).	ASC	HCL-20,CHI-9,HBr-30,
2	... Any Other	0	pollutizer machine no.1	CYC,DUS	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mtr	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Hot Air Generator	15	Hot Air Generator No. A (1 No.)	YES	DUS	Lignite	5 MT per Day.	
2	Boiler	10	Steam Generating Boiler No.A (1 No.)	YES	DUS	Wood	1 MT per Day.	
3	Furnace	15	Wood Fired Furnaces No. A,B,C & D (4 Nos.)	YES	NDR	Wood	10 MT per Day.	

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Bromine.	150.000	150.000 - M.T	150.000	
2	Calcium Chloride.	3000.000	3000.000 - M.T	3000.000	
3	De – brominated Bittern.	25000.000	25000.000 - MT3	25000.000	
4	magnesium chloride.	15000.000	15000.000 - M.T	15000.000	
5	Magnesium Sulphate.	500.000	500.000 - M.T	500.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Calcium Oxide (Lime Stone)	3000.000 - M.T
2	Chlorine.	350.000 - M.T
3	De – brominated Bittern.	20000.000 - MT3
4	H. C. L.	5400.000 - M.T
5	H.C.L.	1500.000 - M.T
6	Ready By product Liquid of Calcium Chloride. (Inlieu of Calcium Oxide & HCL)	8000.000 - M.T
7	Virgin Bittern	40000.000 - MT3

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 19.000	WWG : 0.000	Water Source	Remark
1	Boiler Feed	2.000	0.000	Tankers	
2	Domestic Purpose	2.500	2.500	Tankers	
3	Mnfg Process	12.500	0.000	Tankers	
4	Others	2.500	0.000	Tankers	

H Solid Waste

Inspection Team : Virda Rikeshkumar R - MR. DASHRATHBHAI JESANGBHAI NADODA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Virda Rikeshkumar R)

Gujarat Pollution Control Board

PCB Id: 92234

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 21 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** SANG FROID MARINE CHEM PRIVATE LIMITED

Outward No: 24753-22/05/2023

Email :
sangfroidmarinechem@gmail.com

Telephone :
9825215994

PLOT NO:Survey No. 947, 958, 963.,
Survey No. 947, 958. 963, Odu Road, Village : ODU, Taluka : Dashada,
, Survey No. 947, 958, 963, Odu Road, Village : ODU, Taluka :
Dashada,
ODU - 382760
DIST : Surendranagar, TAL : Surendranagar, SIDC : Not In Gidc

Inspection Id : 737987 (**Others/Higher Authority**) **Ro Name :** SurendraNgr

2 Type / **Scale / Sector / Status :** RED / SMALL / Organic Chemicals manufacturing / In Operation

3 Inspection Dt & **Time :** 15/05/2023 13:05 / Water **Person Contacted :** ---

4 Env Audit Detail : **Sch : N.A. , , Year : , On Dt :**

Commissioned Dt : 15/03/2023 **Production Start Dt :** 15/03/2023 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 16.500 Dom : 2.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Tankers / Private Suppliers.

8 Disposal Mode of Industrial / **Domestic :** ReCycling / Septic Tank

9 **Discharge Pt / Final Receiving Body (Ultimate):** Not Applicable. / Not Applicable.

10 **Status of water consent Under the Water Act,1974:** - Last Inward:

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =3, Process =2 , ETP Cap = 0 , Capacity of All =**

APCM Details : Alkali Scrubber,Cyclone ,Dust Collector,Natural Draft

Fuel Used : Lignite,Wood

Stack Attached to : .... Any Other,Boiler,Furnace,Hot Air Generator

14 TSDF Name : Not Regd with any TSDF

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form(X) : ---** **Water Cess Return :** **HW Monthly Return : Defaulter**

17 **Last 3 Legal Action :**

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water	
e	-	Electric Company Name (Power Supply)	PGVCL	
p		On East Direction of the location of the Company	Survey No. 945 / Paiki of Village : Odu.	
p	-	On North Direction of the location of the Company	Survey No. 952 / Paiki of Village : Odu.	
p	-	On South Direction of the location of the Company	Survey No. 961 & 962 / Paiki of Village : Odu.	
p	-	On West Direction of the location of the Company	Survey No. 958 & 963 / Paiki of Village : Odu.	
e	-	Production status (Date) or Proposed	15/03/2023	Proposed.
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Not Applicable	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	Yes Zero Discharge Industry.

General Observation

a	-	Is the Industry in Operation ?)	No	Unit was not in operation.
a	-	R.O File No	-	
b	-	Industry Operating without CCA	Yes	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No	
e	-	Any Odour Nuisance Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ?)	No.	
g	-	Has Road with CETP or TSDF expired ??	N.A	
i	-	Separate Energy Meter for A.P.C.M.S	N.A	
h	-	Provision of any STAND-BY Pump ?)	N.A	

Water Parameter

b	-	Source of Water Supply	Tankers / Private Suppliers.	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	No activity observed at site during inspection.
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection. PCB-ID: (92231)

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

This unit has been visited by Surendranagar District Eco Sensitive Zone Compliance Monitoring Committee w.r.t. Hon'ble NGT OA 27/2023 dated 22.02.2023.During visit; we have noticed that unit has started the establishment activity by constructing 07-material storage lagoons. Total 7 nos. earthen reservoir with HDPE bottom line for storage of virgin bittern & Discharge bittern. Out of which, Three reservoir is observed full with virgin bittern. No other activity observed at site. Unit has started construction activity without obtaining prior permission from forest (Wild ass sanctuary) & GPCB. [4752]-22/05/2023 [4752]-22/05/2023

~ RO Query to Staff: pl. discuss [378]-22/05/2023 -This unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10-2018. [378]-22/05/2023

~ RO Comments/Reply :strict action may be initiated against unit on the basis of started installation activity in ESZ area and without permission from Forest (Wid Ass Sanctuary) & GPCB.-22/05/2023

I recommend : g. Recommend Strict Action

W.C Notings: ----------[4752-AEE]-

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Dat	Instruction Status
૨. પ્રોજેક્ટના અમલી અંગે કુલ-૭ સ્ટોરેજ લગુન બનાવેલ હોવાનું કામે ચાલેલ છે.; Yes. To pace with the Project Implementation Work, the Excavation of 7 (Seven) Nos. Storage Lagoons is under Progress but No Raw Materials in the Form of Raw Bittern stored there in. @#$ (24/02/2023)	706019(22/02/23)	Still Pending
3. Ministry of Environment, Forest and Climate change તારીખ ડિસેમ્બર્ગ નોટીફિકેશન તા. ૦૧-૧૦-૨૦૧૮ ના schedule-II માં બતાવ્યા પ્રમાણે કામ કરવા કરેલ છે?, કામ બાબતે મુખ્યત્વે કરવી તકેદારી Eco sensitive zone ઈકો prohibited/regulated/restricted activities મુજબ Forest department ની મંજુરી બાબતે મુલાકાત કરવી. ; Sir, Complying : We are doing needful to submit : No objection Certificate (N.O.C.) - Permission to establish Magnesium Chloride, Magnesium Sulphate, Calcium Chloride, Bromine & De - brominated Bittern manufacturing Unit, on a Survey No. 947, 958 & 963, Village : O D U, Taluka : Dashada, Dist.: Surendranagar. The aforesaid Plot Land is meant for the Industrial Use as per N. A. and N. O. C. No. 98 / 08 / 03 / 057 / 2023, 97 / 08 / 03 / 057 / 2023 & 96 / 08 / 03 / 057 / 2023, All Dated : January 25, 2023, issued by the Collector of Surendranagar District, Surendranagar. Note : The Copy of N. A. and N. O. C. No. Even, All Dated : January 25, 2023, Consist : 15 Pages, enclosed herewith as an ANNEXURE - 1 and also upload as a Tag - DLP (LPD.pdf) and Tag - 0 (000.pdf). @#$ (24/02/2023)	706019(22/02/23)	Still Pending
૪.ઓનલાઈન ફાઈલ Inward ID: 271778 તા. 27/12/2022 થી ભૂમિકા, મેગ્નેશીયમ ક્લોરાઈડ, મેગ્નેશીયમ સલ્ફેટ, કેલ્શીયમ ક્લોરાઈડ, બ્રોમાઈન માટે CTE-Fresh મંજુરી કરાવેલ છે.; Yes, we have applied for the C.T.E. - Fresh of the Board (G.P.C.B.), to manufacture : Magnesium Chloride, Magnesium Sulphate, Calcium Chloride, Bromine & De - brominated Bittern etc., at : Village : O D U, Dist.: Surendranagar, vide Inward ID : 2 7 1 7 7 8, Dated : December 27, 2022. We have also submitted (upload) the Additional Documentary Evidences & Supporting Details, which are Part of the C. T. E. Fresh Application on (Date) : January 10, 2023, the Check Points No. 1, 2, 4, 5, 6, 7, 8, 9 & 10 in response to G.P.C.B. Online Query, Dated : January 03, 2023. @#$We are also doing needful to comply (submit) on Check Point No. 3 (submission of No Objection Certificate of Deputy Forest Conservator Office Forest Department for Proposed Land Parcel), at an early Date. (24/02/2023)	706019(22/02/23)	Still Pending

Gujarat Pollution Control Board

PCB Id: 92231

(Inspection Report) - Air,Water,Hazardous

(Under Section 22 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (92231)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APC(s)	Probable Pollutants
1	De Brominarion tower	20	bromine recovery plant. (cracdenser)	ASC	HCL-20,CHB-9,HBr-30,
2	... Any Other	0	pallatizer machine no.1	CYCLDUS	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Quantity	Fuel Remark
1	Hot Air Generator	15	Hot Air Generator No. A (1 No.)	YES	DUS	Lignite	5 MT per Day.	
2	Boiler	10	Steam Generating Boiler No.A (1 No.)	YES	DUS	Wood	1 MT per Day.	
3	Furnace	15	Wood Fired Furnaces No. A,B,C & D (4 Nos.)	YES	NDR	Wood	10 MT per Day.	

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Bromine.	150.000	150.000 - M.T	150.000	
2	Calcium Chloride.	3000.000	3000.000 - M.T	3000.000	
3	De – Brominated Bittern.	25000.000	25000.000 - MT3	25000.000	
4	magnesium chloride.	15000.000	15000.000 - M.T	15000.000	
5	Magnesium Sulphate.	500.000	500.000 - M.T	500.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Calcium Oxide (Lime Stone)	3000.000 - M.T
2	Chlorine	350.000 - M.T
3	De – brominated Bittern.	20000.000 - MT3
4	H. C. L.	5400.000 - M.T
5	H.C.L.	1500.000 - M.T
6	Ready By product Liquid of Calcium Chloride. (in lieu of Calcium Oxide & H.C.L.)	8000.000 - M.T
7	Virgin Bittern	40000.000 - MT3

G Water Consumption & Generation Break up

Sr	Water Code (Qty in kl/d - kilo Ltr per Day)	WC : 19.000	WG : 0.000	Water Source	Remark
1	Boiler Feed	2.000	0.000	Tankers	
2	Domestic Purpose	2.500	2.500	Tankers	
3	Mnfg Process	12.500	0.000	Tankers	
4	Others	2.500	0.000	Tankers	

H Solid Waste

Inspection Team : F.M.Modi, ROH - MR. DASHRATHBHAI JESANGBHAI NADODA - MR. HASMUKHKUMAR DINESHCHANDRA SONARA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(F.M.Modi, ROH)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

NO.GPCB/C-SN-252/ID-92231/ Date: - /03/2023

To,
M/S. Sang Froid Marine Chem Private Limited,
Survey No. 947, 958, 963, Odu Road,
Village: Odu,
Tal-Dashada,
Dist.- Surnedranagar.

Sub: Chance of being heard.
Ref.: Inspection of your industrial plant dtd.22/02/2023

Sir,

In connection with above mentioned subject, during inspection on dt.22/02/2023 w.r.to routine monitoring, it is observed that:-

1. You have applied for CTE Fresh vide inward no 271778 dated 27-12-2022 for the production Bromine, Magnesium Chloride, Magnesium Sulfate, Calcium Chloride which is under scrutiny stage .
2. As per the Moef&CC Notification dtd. 01/10/2018, Village- Odu is registered at sr. no.31 in Schedule-B of Eco-Sensitive Zones of Wild Ass Sanctuary; you have not submitted the NOC from the Forest Department for the proposed site.

In this regard, you are directed to furnish/submit reply with reference to above and observations within 03 days. If you have not submitted reply; it will be consider that you have to say nothing in this regard and further action will be initiated industrial plant. This letter issued as an "opportunity of being Heard" following Principle of Natural Justice prior taking any stringent action.

Thanking You.

Inward No:737973,31/03/2023

For and on behalf of
Gujarat Pollution Control Board

(Mehul Patel)
Unit Head

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010.
(T) 079-23232152

By R.P.A.D.

NOTICE

WHEREAS M/S. Sang Froid Marine Chem Private Limited, is having industrial plant at S. No. 947, 958, 963, Odu Road, Village: Odu, Tal-Dashada, Dist. - Surnedranagar.

AND WHEREAS the officers Board has carried out inspection of your industrial plant on dt.22/02/2023 w.r.to routine monitoring and following was observed:-

1. You have started the establishment activity without prior permission of the Board.
2. You have constructed 09 nos. of raw material storage lagoons.
3. The Odu village is enlisted in Eco Sensitive Zone of Wild Ass Sanctuary notified by Ministry of Environment, Forest and Climate change - New Delhi vide Notification dated 01-10-2018.
4. You have not submitted reply for the letter issued as chance of being heard by the Board on dt.31/03/2023.

In view of above, You are instructed not to, start any construction activity, not to install any plant/ machineries and not to carry out any activities which are prohibited in Eco Sensitive Zone of Wild Ass Sanctuary and submit action taken report with reference to above within 15 days. Failure to which further action will be initiated industrial plant.

For and on behalf of
Gujarat Pollution Control Board

15/5/23

(Mehul Patel)
Unit Head-Surendranagar

NO.GPCB/C-SN-252/ID-92231/ **Date: - /05/2023**

To,
M/s. Sang Froid Marine Chem Private Limited,
Survey No. 947, 958, 963, Odu Road,
Village: Odu,
Tal-Dashada,
Dist. - Surnedranagar.

Outward No: 741379, 02/05/2023

Sang Froid Marine Chem Private Limited, GPCB ID – 92231, Inspection dated 22-02-2023.

Storage Lagoons





GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION OF CLOSUR UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Sang Froid Marine Chem Pvt. Ltd. is having industrial plant at Survey No.. 947,958,96, Odu Road, Village-Odu, Tal: Dasada, Dist.: Surendranagar for manufacturing of Bromine, Magnesium Chloride, Magnesium Sulfate & Calcium Chloride

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 15/05/2023, w.r.to NGT OA 27/2023 and it is observed that: -

1) You have started construction and establishment activity without prior permission of CTE/CCA of Board.
2) Your unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10- 2018.

UNDER THE CIRCUMSTANCES, I **Mehul Patel (Unit Head)** Gujarat Pollution Control Board is directed to issue the directions under Section 33A of the Water (Prevention And Control Of Pollution) Act-1974 with 15 day effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity after 15 day from date of issue of this order.
3. You have to submit Bank Guarantee of Rs. 2,00,000/- (Two Lakh Rupees) at the time of revocation.
4. You have to pay interim Environment Compensation (EC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.
5. You shall stop installation of plant & machinery in this area.

If the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

30/5/23

(Mehul Patel)
Unit Head

NO: GPCB/C-SN-252/ID: 92231/ **Date: - /05/2023**

Issued to:
Ms. Sang Froid Marine Chem Private Limited,
Survey No. 947, 958, 963, Odu Road,
Village: Odu,
Tal- Dasada,
Dist: Surendranagar-382760

Outward No: A-342, 30/05/2023

92231

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

C.C:-

1. The Chairman,
   Pachim Gujarat Vij Company Ltd.
   Corporate Office, Laxminagar,
   Nana Mava Main Road, Rajkot.

2. The Dy. Engineer, (O&M),
   The Pachim Gujarat Vij Co. Ltd(GEB).
   Circle Office Surendranagar.
   Bus stand Road, Surendranagar.

3. The Dy. Engineer, (O&M),
   The Pachim Gujarat V j Co. Ltd (GEB),
   Sub-Division- Dhrangdhra, Tal- Dasada,
   Dist. Surendranagar.

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 15 days from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

30/5/23

(Mehul Patel)
Unit Head

Outward No: 743412, 30/05/2023

Gujarat Pollution Control Board

PCB Id: 86212

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **ADHYA SHAKTI SALT SUPPLIERS**

Outward No: 24758-22/05/2023

Email : npcs8873@gmail.com

Telephone : 9106949537

PLOT NO:Survey No.: 14,
Survey No.: 14, Main Bazar, Zinzuwada, Ta.: Pardi,
Zinzuwada - 382755
DIST : Surendranagar, TAL : Dasada , SIDC : Not In Gidc

Inspection Id : 738120 (Others/Higher Authority) **Ro Name : SurendraNgr**

2 **Type / Scale / Sector / Status :** RED / SMALL / Inorganic Chemical Manufacturing, i.e. ferrous sulphate, zinc sulphate, manganese sulphate, magnesium sulphate, ferric chloride, ferrous chloride, potassium chloride etc. / In Operation

3 **Inspection Dt & Time :** 15/05/2023 13:40 / Water **Person Contacted :** ---

4 Env Audit **Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 09/12/2020 **Production Start Dt :** 01/03/2022 **Applicability of CRZ Rules :** No

5 Water Consumption in Kilo Lts Per Day Ind : 2.180 Dom : 1.000 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.500 Dom : 0.800 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Local Body

8 **Disposal Mode of Industrial / Domestic :** ReCycling / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** DOM: SOAK PIT, IND: REUSE / DOM: SOAK PIT, IND: REUSE

10 **Status of water consent Under the Water Act,1974:** - Last Inward:

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=1 , Flue Gas =2, Process =1 , ETP Cap = 0 , Capacity of All =**

APCM Details : Alkali Scrubber,Dust Collector

Fuel Used : Agro Waste/Briquettes,Diesel

Stack Attached to : .... Any Other,Baby Boiler,D.G. Sets

14 TSDF Name : Not Regd with any TSDF

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : ---** **Water Cess Return :** **HW Monthly Return : Defaulter**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
06/04/2022	DIR	20/04/2022	33A,PMM,	656503	DIR	APP	659857
11/02/2022	SCN	23/02/2022	---	638772	SCN	COM	623867

Gujarat Pollution Control Board

PCB Id: 86212

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations				
o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	PGVCL	
p	-	On East Direction of the location of the Company	Open Land	
p	-	On North Direction of the location of the Company	Open Land	
p	-	On South Direction of the location of the Company	Open Land	
p	-	On West Direction of the location of the Company	Open Land	
o	-	Production since (Date) or Proposed	01/03/2022	
n	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
General Observation				
a	-	Is the Industry in Operation ??	No.	No activity observed at site.
a	-	R.O File No	-	
b	-	**Industry Operating without CCA**	No.	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	
Water Parameter				
b	-	Source of Water Supply	Local Body	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Yes	No activity observed at site.
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection , PCB-ID: (86212)

This unit has been visited by Surendranagar District Eco Sensitive Zone Compliance Monitoring Committee w.r.t. Hon'ble NGT OA 27/2023 dated 22.02.2023. Direction Order issued under the section 33-A of the Water (Prevention and Control of Pollution) Act – 1974 vide letter e-outward dated 20-04-2022. Power connection of unit has been disconnected dated 26/04/2022. During visit, No any plant machineries observed at site. No production activity observed at site. [4752]-22/05/2023 [4752]-22/05/2023

I recommend : a. Keep on Records + Notings

W.C Notings: ----------[4752-ABE]-

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Dat	Instruction Status
એકમમા સ્ટોર કરાયેલ જોબમી કચરા (આશરે ૩૦૦-૫૦૦ kg) ના અધિકૃત નિકાલ માટે One Time Permission બોર્ડના મેળવી તેનો અધિકૃત નિકાલ કરવો તથા તેની આધારરાઢ માહિતી રજુ કરવી.	669963(06/05/22)	Still Pending
એકમની મુલાકાત દરમિયાન ચલાવેલ પ્લાન્ટ/મશીનરી ના dismantling કાર્ય કરેલ હોવાનું ધ્યાને આવેલ છે જે પૂર્વ પ્રત્યેની આધારસઠ માહિતી રજુ કરવી તથા XGN માં upload કરવા.	669963(06/05/22)	Partial Compliance
બોર્ડ દ્વારા પાઠવવામાં આવેલ Direction Order નું પાલન કરવું તથા જરૂરી મંજૂરી સિવાય કોઈ ભૌતોગિક પ્રવૃતિ કાર્ય કરવી નહીં.	669963(06/05/22)	Partial Compliance
2. Forest વિભાગની જરૂરી NOC રજૂ કરવી.	656503(06/04/22)	Still Pending
3. બોર્ડની જરૂરી મંજુરી મેળવ્યા વિના ઉત્પાદન કરવું નહીં.	656503(06/04/22)	Still Pending
4. મુલાકાત દરમિયાન પ્લાન્ટ મશીનરી ઈન્સ્ટોલ કરેલ હોવાનું ધ્યાને આવેલ હોય તે અંગેની late fees ભરવી.	656503(06/04/22)	Still Pending
1. એકમની મુલાકાત દરમિયાન એકમની પૂર્વ દિશાએ ૧૦૦ મીટરના વિસ્તારમાં વિવિધ રહેણાંક વિસ્તાર આવેલ હોવાનું ધ્યાને આવેલ છે. સદર બાબતે ખુલાસો કરવો.	656503(06/04/22)	Still Pending
4. ઉત્પાદન શરૂ કરતા પહેલા જરૂરી ETP, APCM લગાવવા.	656503(06/04/22)	Still Pending
5. H2SO4 ના ગ્રાહકોની વિગત રજૂ કરવી.	656503(06/04/22)	Still Pending
1. એકમનો CTE-Fresh Application ના Query ની પુર્તતા કરવી.	638772(11/02/22)	Partial Compliance
2. એકમના Flue gas તથા Process Gas Stack માટે Adequate SMF with ladder પ્રોવાઈડ કરવા.	638772(11/02/22)	Still Pending
4. એકમના મુખ્ય પ્રવેશદ્વાર પર નામદાર NGT ના આદેશાનુસાર વિગતો દર્શાવતા ડિસપ્લે બોર્ડ લગાવવા.	638772(11/02/22)	Still Pending
5. Raw Material Supplier ની વિગતો Details મુલાકાત સમયે રજુ કરેલ ન હોય, ફિનન્સ માં રજુ કરવી.	638772(11/02/22)	Still Pending
3. એકમમા ઉદ્ભવતા ગંદા પાણીના શુધ્ધીકરણ માટે તાત્કાલિક ETP લગાવવા, તથા જોબની કચરાના સંગ્રહ માટે અલાયદો સ્ટોરેજ રૂમ બનાવવા.	638772(11/02/22)	Still Pending

Gujarat Pollution Control Board

PCB Id: 86212

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 18 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (86212)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Any Other	18	mixing vessel (12 nos.)	ASC	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Consp-Remk
1	Baby Boiler	18	Steam Boiler (0.8 TPH)	YES	DUS	Agro Waste/Briquettes	400 Kg/Day	
2	D.G. Sets	9	1Kg Set (65 KVA)	YES	N.A	Diesel	4 Lit/Hr	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	1 -5.1	0.006-M.T	COL,REU,STO
2	Chemical sludge from waste water treatment	1 -35.3	50.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Ferrous Sulphate	80.000	80.000 - M.T	80.000	Total Production: 80 MT/Month

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Iron Scrap	60.000 - M.T
2	Sulphuric Acid	30.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in Klpd - Kilo Ltr per Day)	WC : 3.180	WWG : 1.300	Water Source	Remark
1	Agriculture	1.500	0.000	Local Body	
2	Boiler Feed	0.200	0.020	Local Body	
3	Domestic Purpose	1.000	0.800	Local Body	
4	Mnfg Process	0.400	0.400	Local Body	
5	Wash Water	0.080	0.080	Local Body	

H Solid Waste

Sr	Solid Waste Name	Qty/Unit	Coll Mode	Disp Mode
1	Solid Waste	5.000 - M.T	OTH	OTH

Inspection Team : F.M.Modi, ROH - MR. DASHRATHBHAI JESANGBHAI NADODA - MR. HASMUKHKUMAR DINESHCHANDRA SONARA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(F.M.Modi, ROH)

Dismantled Filter Press 	Plant/machinery dismantling activity initiated 
Loading of dismantled machinery in Truck 	Plant/machinery dismantling activity initiated 
Generated Hazardous Waste 	Plant/machinery dismantling activity initiated 

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Adhya Shakti Salt Suppliers, is having a industrial plant at, Survey no.14, Vill-Zinzuwada, Tal; Dasada , Dist: Surendranagar for manufacturing of Ferrous Sulphate.

AND WHEREAS, you have applied for CTE-Fresh for manufacturing of Ferrous Sulphate on dt.28/03/2022 and it is rejected on dt.20/04/2022 for the reasons mentioned therein.

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 06/04/2022, following was observed:

(1) You have started production activity without prior permission i.e CTE/CCA of the Board.
(2) As per the MOEF&CC notification dated 01/10/2018 Vilage: Zinzuwada falls under Eco-Sensitive Zone of Wild Ass Sanctuary of Gujarat. Your industry is classified as Red Category industry and has pollution potential which is not permitted in this Eco Sensitive Zone.

AND WHEREAS written instructions were given to you during visit as part of opportunity of being heard following the principal of natural justice. Reply made in response is devoid of technical justification & evidences & hence not acceptable. .

UNDER THE CIRCUMSTANCES, I D. M. Thaker (Environmental Engineer) Gujarat Pollution Control Board is directed to issue the directions under Section –33A of the Water (Prevention And Control Of Pollution) Act-1974 with immediate effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site with immediately from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity.
3. If your plant runs on captive power plant or DG-Set, than you shall stop them immediately from date of issue of this order.
4. You shall to pay Environment Damage Compensation (EDC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.

IF the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board
D. M. Thaker 20/4/2022
(D. M. Thaker)
Environmental Engineer

NO: GPCB/ CCA-SN-775/ID:86212/ **Date: /04/2022**

Issued to:
M/s. Adhya Shakti Salt Suppliers
Survey no.14,
Vill-Zinzuwada,
Tal; Dasada, Dist: Surendranagar

Outward No: 85 20/04/2022

C.C:-

To,

1. The Chairman ,
   Paschim Gujarat Vij Company Ltd ,
   (PGVCL) Laxminagar, Rajkot.

2. The Dy. Engineer,(O&M),
   The Paschim Gujarat Vij Co.Ltd(GEB),
   Sub –Divisor - Surendranagar,
   Dist- Surendranagar,.

3. The Dy. Engineer,(O&M),
   The Paschim Gujarat Vij Co.Ltd(GEB),
   Sub –Divison- Dasada, Tal- Dasada.
   Dist- Surendranagar,.

I am directed to request you to disconnect industrial supply of electricity (except single phase) from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker 20/4/2022

(D. M. Thaker)
Environmental Engineer

Outward No: 659857, 20/04/2022

રેન્જ ફોરેસ્ટ ઓફિસરશ્રીની કચેરી,
પુડમેર બ્લોક,
રેન્જ ઓફિસ, નાયકી રોડ, પુડમેર, જિ.પાટણ ૩૮૫૨૪૧
Email : rfobajana@gmail.com

કચેરી પત્રાંક/ફો-૨/૨૦૩૩-૨૪

તા: ૧૪/૧૨/૨૦૨૩

પ્રતિ,

વિષય: હદ્દી સેન્સેટીવ ઝોનમા બીન પાવરલેસ બાંધકામ કરવા બાબત

આથી આપને માલુમ કરવામાં આવે કે રેન્જ ફોરેસ્ટ દરમિયાન ઓફિસ ઓફિસના ધ્યાનપોર્ટમા આવેલ છે કે આપ પોતાના ખેતરમા બીન પાવરલેસ પાણીની ટાંકુ અને અન્ય બાંધકામ આપના દ્વારા કોઈપણ જાતની NOC કે પરમીશન વગર ઉભુ કરી રહ્યા આવેલ છે. જે હદ વિસ્તાર હદ્દી સેન્સેટીવ ઝોન મા આવતો વિસ્તાર હોવાથી હદ વિસ્તારમા કોઈપણ પ્રકારનુ કામ કરવા અગાઉથી મંજુરી લેવાની હોય છે. અને જો તેમ કરવામા આવેલ નથી તો હદ વિસ્તારના કાયદા વિરુધ્ધ ફોરેસ્ટગાર્ડશ્રી પાસેથી કરવામા આવતી જોવા જોગ છે.

પ્રતિ

(૧) આસિસ્ટન્ટ ટેક્નીકલ ઓફિસરશ્રી પુડમેર

(૨) રેન્જ ફોરેસ્ટ ઓફિસર પાટણ મુ.ઓફિ

રેન્જ ફોરેસ્ટ ઓફિસર
પુડમેર બ્લોક,
પાટણ

o/c

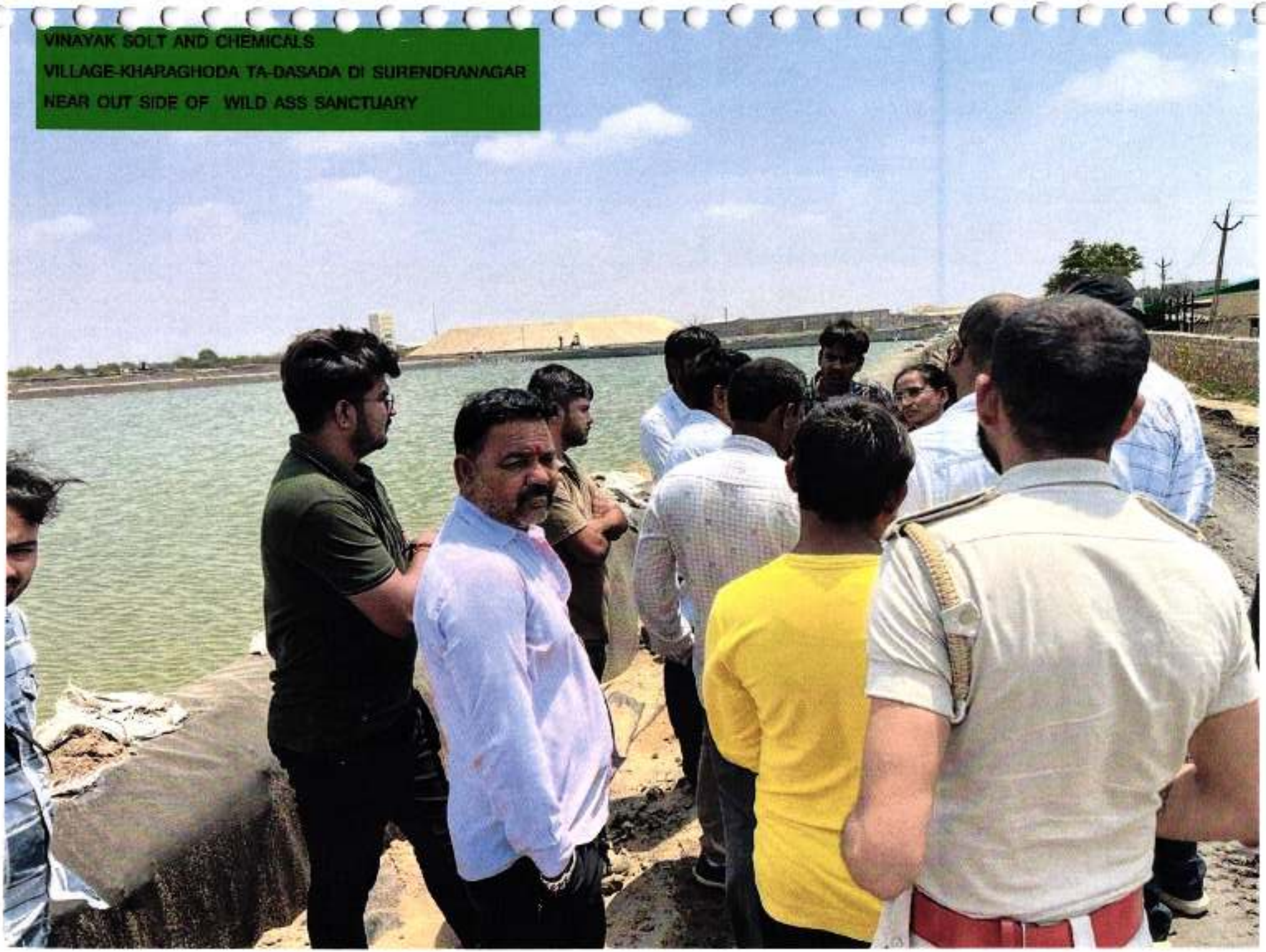
નકલ સાદર રવાના, જાણ અને જરૂરીકાર્યવાહી પુડમેર બ્લોકપંચાયત પોરેપા તરફ જાણ અર્થે મોકલી આપવા વિનંતી.

જુગલજી ઠાકોર
જુગલજી ઠાકોર

LITTALE RUNN OF KUTCH (KHARAGHODA RUNN AREA)

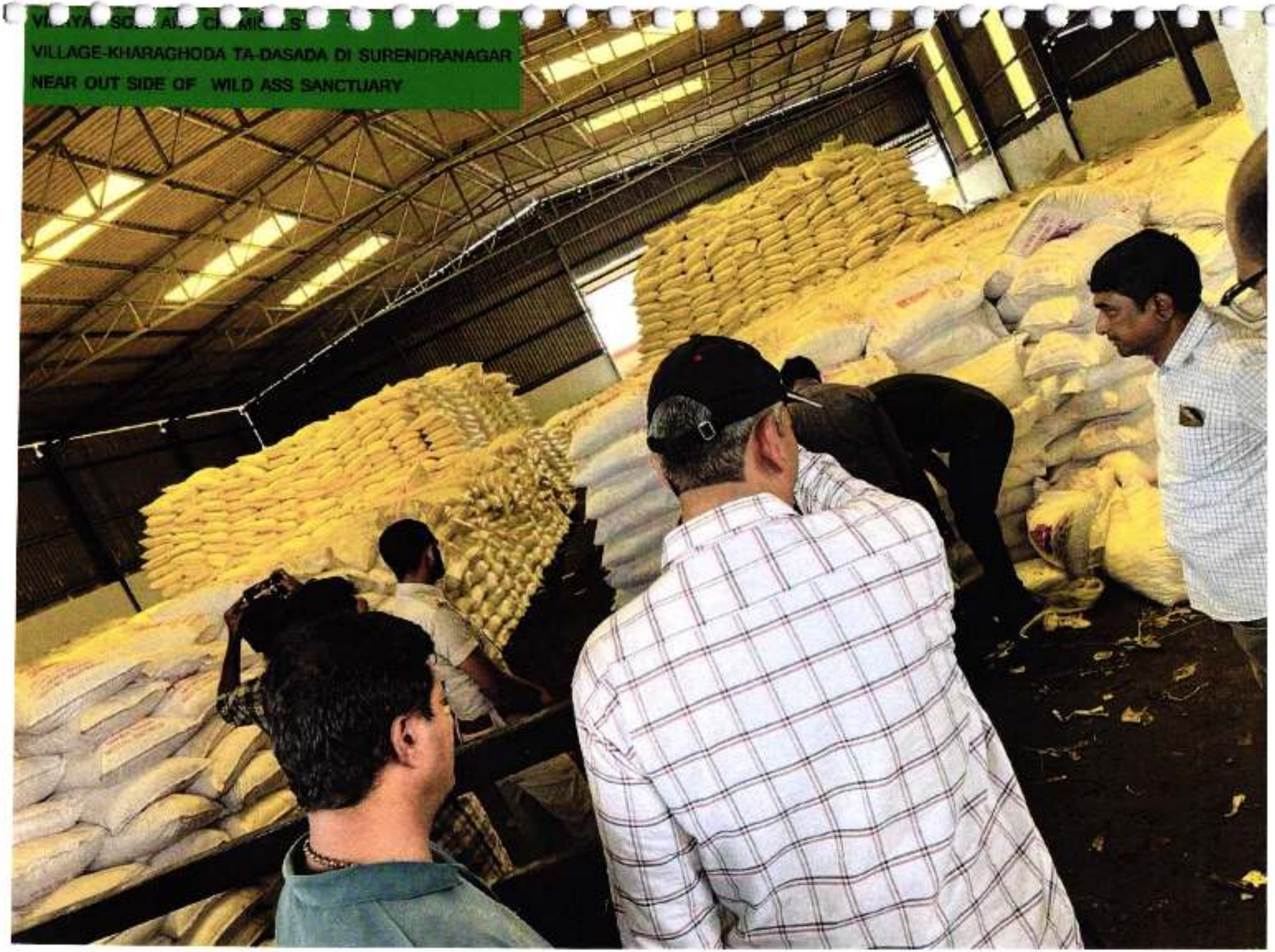
WILD ASS SANCTUARY AREA




VINAYAK SOLT AND CHEMICALS
VILLAGE-KHARAGHODA TA-DASADA DI SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY


11:32
VINAYAK SOLT AND CHEMICALS
VILLAGE KHARAGHODA TA DASADA DI SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY
23°10'27"N 71°42'51"E
3D
Dropped pin
23°10'27"N 71°42'51"E • 27 m
Imagery date: 31 Mar 2022– newer
Measure


VINAYAK SOLT AND CHEMICALS
VILLAGE KHARAGHODA TA-DASADA DI SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY


VILLAGE-KHARAGHODA TA-DASADA DI SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY


VIJAYA SOLT AND CHEMICALS
VILLAGE-KHARAGHODA TA-DASADA DI SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY


VINAYAK SOLT AND CHEMICALS
VILLAGE -KHARAGHODA TA- DASADA DI- SURENDRANAGAR
NEAR OUT SIDE OF WILD ASS SANCTUARY

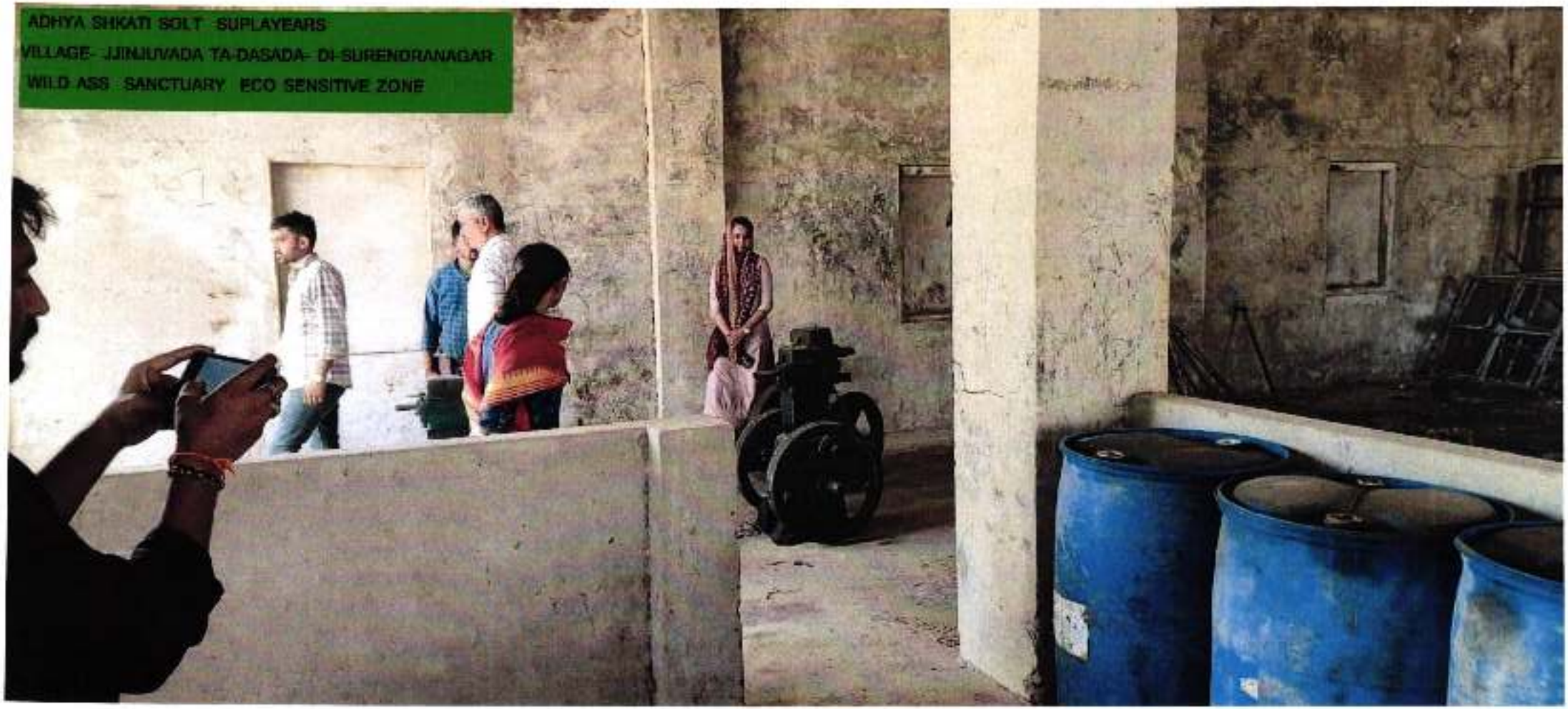

SENG FROIDE MARINE CHEM PRA.LTD
VILLAGE- ODU TA-DASADA DI-SURENDRANAGAR
WILD ASS SANCTUARY ECO ENSITIVE ZONE


SPNG PROJECT MARINE CHEM PRJCTD
VILLAGE ODU TA-DABADA DI-SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSITIVE ZONE
Latitude: 23°12'7"N
Longitude: 71°43'25"E
Elevation: 18.56±28 m
Accuracy: 11.3 m
Time: 15-05-2023 12:48


ADHYA SHKATI SOLT SUPLAYERS
VILLAGE- JINJUVADA TA-DASADA- DI- SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSITIVE ZONE
May 15, 2023
23.3513N 71.6538E

તા.૦૬/૦૬/૨૦૨૩ના રોજ યોજાયેલ નેશનલ ગ્રીન ટ્રીબ્યુનલ ઓ.એ. કેસ નં. ૨૭/૨૦૨૩ બાબતે રાખવામાં આવેલ બેઠનું હાજરી પત્રક.

ક્રમ	નામ	હોદ્દો	સહી
૧			
૨	ડૉ. ડી. એચ. પાઠવી	ના. જ. સા.	
૩	ફાલ્ગુન મોદી	આ.અ., ગુ.પ્ર.નિ.બોર્ડ	
૪	A.M. Godil	IO, DJC	
૫	R.D. Mary	Sr.J.J. DCC	
૬	મા. ઈન્ચા. અધિકા		
૭			


ADHYA SHIKATI SOLT SUPLAYEARS
VILLAGE- JJINJUVADA TA-DASADA- DI-SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSITIVE ZONE


ADHYASHKATI SOLT SUPLAYERS
VILLAGE- JINJUVADA TA- DASADA DI :-SURENDRANAGAR
WILDASS SANCTUARY ECO SENSITIVEZONE
May 15, 2023
23.3546N 71.6505E


ADHINATH TECNOCHEM INDUSTRISE
VILLEGE-ODU TA-DASADA DI-SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSETIVE ZONE


ADINATH TECNOCHEM INDUSTRISE
VILLAGE-ODU TA-DASADA DI- SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSFTIVE ZONE


ADINATH TECHNOCEM INDUSTRISE
VILLAGE-ODU TA-DASADA DI -SURENDRANAGAR
WILD ASS SANCTUARY ECO SENSITIVE ZONE


DHYASHAKTI SOLT SUPLAYERS
VILLEGE -JINJUVADA TA- DASADA DI- SURENDRANAGAR
WILD ASS SANCTUARY ECO-SENSETIVEZONE


LITTALE RUNN OF KUTCH (KHARAGODA RUNN AREA)
WILD ASS SANCTUARY AREA


LITTALE RUNN OF KUTCH (KHARAGHODA RUNN AREA)
WILD ASS SANCTUARY AREA
Latitude: 23°10'26"N
Longitude: 71°41'23"E
Elevation: 26.51±56 m
Accuracy: 13.3 m
Time: 15-05-2023 12:03

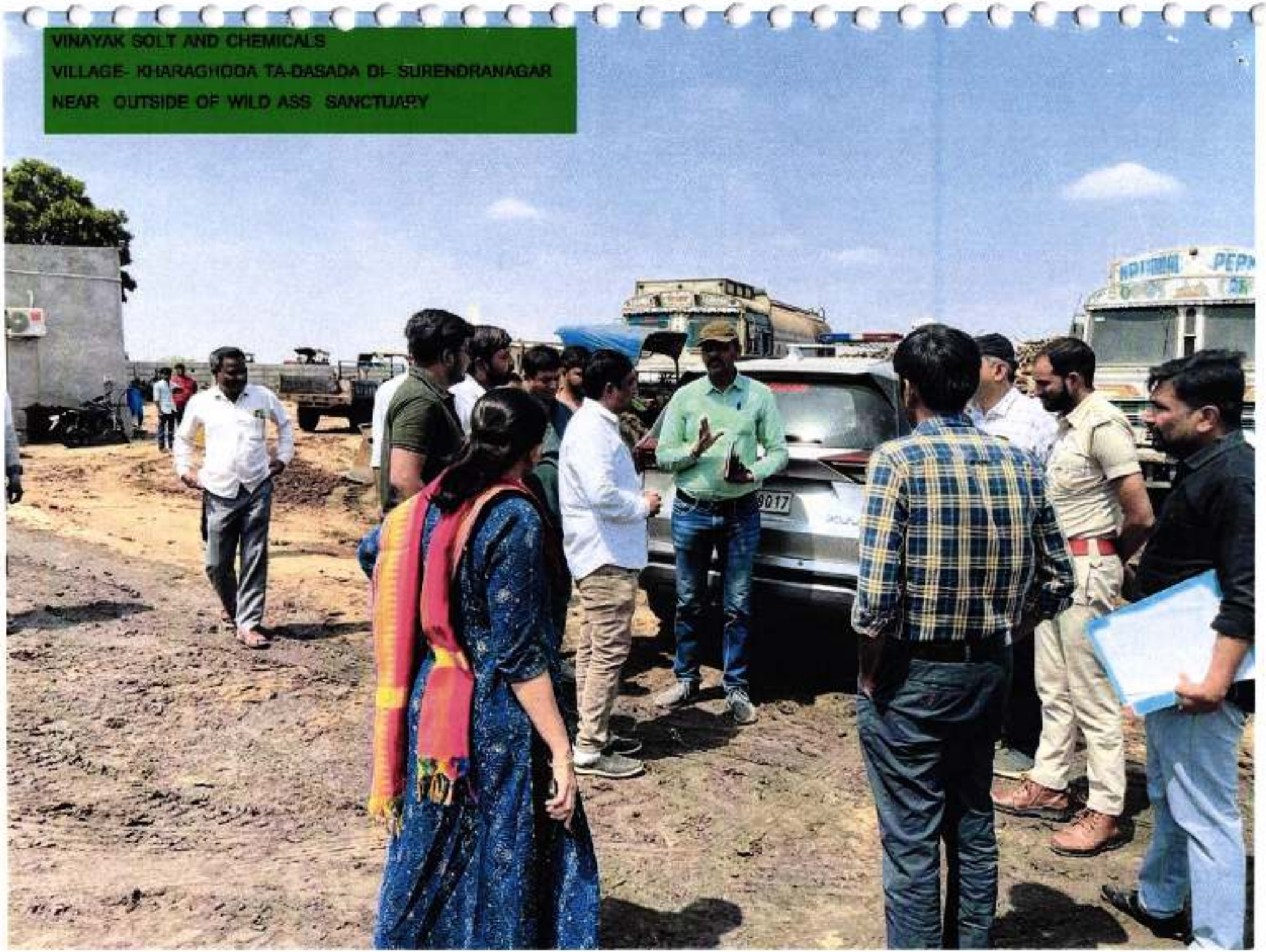

LITTALE RANN OF KUTCH (KHARAGHODA RANN AREA)
WILD ASS SANCTUARY AREA
Latitude: 23°10'26"N
Longitude: 71°41'22"E
Elevation: 26.51±56 m
Accuracy: 15.2 m
Time: 15-05-2023 12:03
Powered by NoteCam


LETTALE RUNN OF KUTCH (KHARAGHODA RUN AREA)
WILD ASS SANCTUARY AREA
Latitude: 23°10'26"N
Longitude: 71°41'22"E
Elevation: 26.51±56 m
Accuracy: 15.2 m
Time: 15-05-2023 12:02
Powered by NoteCam

VINAYAK SOLT AND CHEMICALS

VILLAGE- KHARAGHODA TA-DASADA DI- SURENDRANAGAR

NEAR OUTSIDE OF WILD ASS SANCTUARY



પંચ રોજકામ

સ્થળ :- કોપરણી

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓ.એ. ૨૭/૨૦૨૩ અંતર્ગત હુકમ અન્વયે ગઠન કરાયેલ રાજ્યકક્ષા ની જોઇન્ટ કમિટી ની બેઠક તા. ૧૦/૦૫/૨૦૨૩ ના રોજ થયેલ ચર્ચા મુજબ સુરેન્દ્રનગર જીલ્લાના ધુડખર અભ્યારણ ઇકોસેન્સીટીવ ઝોનની મોનીટરીંગ કમિટી દ્વારા સ્થળ તપાસ(સાઇટ વીઝીટ) આદરીને હકીકત લક્ષી અહેવાલ રજુ કરવા જોઇન્ટ કમિટી ને જણાવતા તે બાબતે માન. કલેકટરશ્રી સુરેન્દ્રનગરના અધ્યક્ષ સ્થાને તા.૧૨/૦૫/૨૦૨૩ ના રોજ બેઠક યોજાયેલ જેમાં કલેકટરશ્રી સુરેન્દ્રનગર દ્વારા અત્રેના જિલ્લાના ધ્રાંગધ્રા તાલુકામાં આવેલ ધુડખર અભ્યારણ અને ઇકો સેન્સીટીવ ઝોન વિસ્તાર ની મુલાકાત લેવા તથા સોલ્ટ ફાર્મિંગ વ્યવસાય સાથે સંકળાયેલ અગરીયાઓનો સંપર્ક કરી સ્થળ તપાસ કરી હક્કીકતલક્ષી પંચરોજકામ સહ અહેવાલ રજુ કરવા સુચના થઇ આવેલ છે. જે અન્વયે આ સમિતિ ના અધ્યક્ષ કલેકટરશ્રી સુરેન્દ્રનગર વતી પ્રાંત અધિકારીશ્રી અને સબ ડીવીઝનલ મેજીસ્ટ્રેટશ્રી ધ્રાંગધ્રા તથા સુરેન્દ્રનગર જિલ્લાની ઈકો સેન્સેટીવ ઝોન ની મોનીટરીંગ સમિતિ ના અન્ય સભ્યો નાયબ વન સંરક્ષકશ્રી, ધુડખર અભ્યારણ, પ્રાદેશિક અધિકારીશ્રી, ગુ.પ્ર.નિ.બોર્ડ, સુરેન્દ્રનગર સાથે તા.૧૮/૦૫/૨૦૨૩ ના રોજ સ્થળ તપાસ કરવામાં આવેલ. સ્થળ તપાસ દરમિયાન પરિક્ષેત્ર વન અધિકારીશ્રી, ધુડખર અભયારણ્ય, ધ્રાંગધ્રા રેન્જ હાજર રહેલ.

પંચ રોજકામ શરૂ કર્યા તારીખ અને સમય : ૧૮/૦૫/૨૦૨૩ સવારે ૧૦: ૦૦ કલાક

સૌપ્રથમ સુરેન્દ્રનગર જિલ્લા ની ધુડખર અભ્યારણ્ય ઇકોસેન્સીટીવ મોનીટરીંગ સમિતિના સભ્યો દ્વારા ધ્રાંગધ્રા તાલુકા ના ધુડખર અભયારણ્ય ના ઇકો સેન્સીટીવ ઝોન વિસ્તાર ના સમાવિષ્ટ ગામ કોપરણી,કુડા,નિમકનગર,નરાળી,જેસડા ગામો ની મુલાકાત લેવાયેલ.સદર મુલાકાત દરમ્યાન ઉપરોક્ત ગામોમાં ભારત સરકાર ના વન પર્યાવરણ અને જળ વાયુ પરિવર્તન મંત્રાલય દ્વારા પ્રસિધ્ધ કરાયેલ ધુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન અંગેના નોટીફીકેશન તા.૦૧/૧૦/૨૦૧૮ માં દર્શાવેલ પ્રતિબંધિત પ્રવૃત્તિઓ માં ની કોઇ પ્રવૃત્તિ થતી હોય તેવુ ધ્યાને આવેલ નથી. ત્યારબાદ નિમકનગર ગામ ના ધુડખર અભયારણ્ય વિસ્તાર ની મુલાકાત લેવામાં આવેલ. મુલાકાત દરમ્યાન ધુડખર અભ્યારણ્ય વિસ્તારમાં (કચ્છ ના ના ના રણ વિસ્તાર) માં ૧૦ એકર થી ઓછા વિસ્તાર ધરાવતા છુટા છવાયા નાના સોલ્ટ પાન જોવા મ ળેલ. જ્યાં સ્થળ પર મીઠુ પકવતા પરંપરાગત અગરીયાઓ (૧) ગુણવંતભાઈ માલજીભાઈ મા નકીયા (૨) પ્રહલાદભાઈ ધીરૂભાઈ વહાણીયા (૩)છનાભાઈ દશરથભાઈ કોપરાણીયા (૪) ગોપાલભાઈ પ્રભુભાઈ મુલાડીયા સાથે રૂબરૂ પૃચ્છા કરતા જાણવા મળેલ કે સોલ્ટ ફાર્મીંગ પ્રવૃત્તિ માટે સપ્ટેમ્બર -ઓક્ટોમબર મહિના એટલે કે નવરાત્રિ તહેવાર ની આસપાસ અગરિયાઓ કચ્છના નાના રણ માં સ્થળાંતર કરે છે જે માટે

તેઓ છપરા માટે સામાના સરકારશ્રીની સહાયથી મેળવેલ સોલાર પ્લેટો , ઘરવખરી પાણી, માટી કામ કરવા માટેના પાવડા કોદારી ના સાધનો જેવા ઓજારો લઈ જઈને પ્રથમ છપરા બનાવવાની કામગીરી કરે છે ત્યાર બાદ અંદાજે ૧૦ થી ૨૦ ફુટ સુધી પાણી નિકાળવા માટે માટીકામ હાથ થી ખોદવાનું હોય છે ૧૦ થી ૧૫ ફુટ હાથથી લોખંડનો વરો ફેરવી ડાર (ખાડો) કરવાનો હોય છે ત્યારબાદ તેમાં પી.વી.સી પાઈપ નાખી સોલાર પંપ ની મદદથી પાણી નીકાળવાનું હોય છે જે સમગ્ર પ્રકીયા હાથથી જ કરતા હોય છે ત્યારબાદ નાના પાળા કરી તેમાં પાણી ભરવામાં આવે છે જેમાં લાકડાની દંતારી, લાકડાની પાવડી ફેરવાની હોય છે જે પ્રકીયા માર્ચ એપ્રિલ સુધી ચાલું હોય છે. એપ્રિલ માસના અંત કે મે માસની શરૂઆતમાં મીઠુ તૈયાર થતું હોય છે. મીઠું પકવ્યા બાદ વધેલું પાણી(વર્જીન બિટર્ન) ટેન્કર દ્વારા ખારાઘોડા ઔદ્યોગીક વિસ્તારમાં આવેલ બ્રોમીન નુ ઉત્પાદન કરતી અલગ અલગ કંપનીઓ ને વેચાણે આપવામાં આવે છે અને પકવેલ મીઠું હીટાચી થી ડમ્પર ટ્રક માં ભરી વેચાણ કરવામાં આવે છે ત્યારબાદ મીઠાનું ઉત્પાદન પુરૂ થતા મે મહીનાના અંત ભાગમાં અગરીયાઓ વતન તરફ પ્રયાણ કરતા હોય છે

મુલાકાત દરમ્યાન સોલ્ટ ફાર્મીંગ પ્રવૃત્તિ માટે આશરે ૨૦ થી ૨૫ ફૂટ જેટલા ઊંડાઇ ના બોર સોલ્ટ પાન ની બાજુ માં કરાયેલ જોવા મળેલ જ્યાં સોલર પંપ જોવા મળેલ.મુલાકાત દરમ્યાન હયાત સોલ્ટ પાન માં એકાદ ફૂટ જેટલા ઊંચાઇ ના પાળા કરેલ જોવા મળેલ.મુલાકાત દરમ્યાન સ્થળ પર એક જેસીબી મશીન જોવા મળેલ જેની મદદ વડે પકવેલ મીઠા ને લિફ્ટ કરીને ડમ્પર માં લોડ કરવામાં આવે છે.અગરિયા ને પુછપરછ કરતા તેઓ એ જણાવેલ કે મીઠું એપ્રિલ-મે માસના અંત સુધીમા તૈયાર થાય છે અને નજીકના સમયમાં વરસાદની સંભાવના હોઈ તથા વારંવાર થતા કમોસમી વરસાદ ને કારણે તૈયાર થયેલ મીઠાને ઝડપ થી નિકાલ કરવુ જરૂરી હોઇ તથા શ્રમિકોની અછતના કારણે જેસીબી જેવા મશીન નો વપરાશ કરવામાં આવે છે. મુલાકાત દરમ્યાન સીઝન પૂર્ણ થવાના આરે હોઇ પકવેલ મીઠા ને ડમ્પર માં લોડ કરીને અભ્યારણની બહાર પરિવહન કરાતા જોવા મળેલ. સદર મુલાકાત લીધેલ અભ્યારણ વિસ્તારમાં અન્ય કોઈપણ મોટા પ્લાન્ટ, મશીનરીઝ જોવા મળેલ નહી કે અવરોધ રૂપ કાયમી ધોરણે કરાયેલ મોટા પાળાઓ જોવા મળેલ નહી. મુલાકાત દરમ્યાન કોઇ પણ પાણી ના વહેણ ને અવરોધ કરાયેલ જોવા મળેલ નહી. મોટા કાયમીધોરણે કરાયેલ બાંધકામ જોવા મળેલ નથી. સુરેન્દ્રનગર જીલ્લાની હદમાં આવેલ ઘુડખર અભ્યારણ વિસ્તાર માં ઇન્ટર ટાઇડલ ઝોન આવેલ નથી. તથા ધ્રાંગધ્રા વિસ્તાર માં આવેલ ધ્રાંગધ્રા કેમીકલ વર્ક્સ ના નેજા હેઠળ રચાયેલ મંડળીઓ તથા અન્ય સરકારી મંડળીઓ અંતર્ગત અગરિયાઓ તેમજ અન્ય પરંપરાગત અગરીયાઓ સ્વતંત્ર રીતે કચ્છના નાના રણ એટલેકે ઘુડખર અભ્યારણ વિસ્તાર માં સોલ્ટ ફાર્મીંગ કરે છે.સોલ્ટ ફાર્મીંગ પ્રવૃત્તિ માટે

પાળા બનાવવા માટે કરાતા ખોદકામ તેમજ મીઠુ પકવવા ની પ્રવૃત્તિ એ માઇનિંગ એક્ટ ૧૯૫૨ મુજબ ખાણ ખનિજ વિભાગ હેઠળ આવતી માઇનીંગ એકટીવીટી કહી શકાય નહી.

ત્યારબાદ સમિતિ ના સભ્યો ઘુડખર અભયારણ્ય ની અંદર થળા ગામ ના અભ્યારણ્ય વિસ્તાર માં આવેલ DCW Limited ફેકટરી ના ફાઇનલ એફ્લુયન્ટ ડિસ્ચાર્જ/ડિસ્પોઝલ લોકેશન ની મુલાકાત લીધેલ.DCW Limited ફેકટરીમાં થી ઉદ્ભવતા એફ્લુયન્ટ ને આશરે ૨૦ કિ.મી. લંબાઇ ધરાવતી પાઇપલાઇન દ્વારા નિયુક્ત કરાયેલ ફાઇનલ ડિસ્ચાર્જ લોકેશન કે જે થળા ગામ ના સર્વે નં ૧૩૪૧ પૈકી ની ૧૦ એકર ૧૦ ગુંઠા વિસ્તાર માં આવેલ છે. સદર જગ્યા ની ફરતે માટીના કાચા પાળા બનાવી અને તેની અંદર ના આશરે ૬૦*૬૦ ચો.મીટર વિસ્તાર માં સોકપીટ બનાવેલ છે જ્યાં સદર એકમ થી નીકળતી અંડર ગ્રાઉન્ડ પાઇપલાઇન ખુલતી જોવા મળેલ જેમાંથી આલ્કલાઇન (૧૨ પી.એચ. પી.એચ.સ્ટ્રીપ પર) એફ્લુયન્ટ નો નિકાલ થતુ હોવાનુ ધ્યાને આવેલ.નિકાલ કરાયેલ એફ્લુયન્ટ બનાવેલ ૬૦*૬૦ ચો. મી. વિસ્તાર માં બનાવેલ સોકપીટમાં શોષાવા ને બદલે વહીને તુટેલ કાચા માટીના પાળા વિસ્તાર માંથી આગળ વહી ને નિયુક્ત કરાયેલ લોકેશન થી બહાર નજીક ના ઘુડખર અભ્યારણ્યના વિસ્તાર માં ફેલાય છે.મુલાકાત દરમ્યાન કુલ ત્રણ પાણી ના નમૂનાઓ અલગ અલગ સ્થળ જેવા કે (૧) DCW Limited ફેકટરીના ફાઇનલ ડિસ્ચાર્જ પોઇન્ટ ના નજીક ના ઘુડખર અભયારણ્ય માં આવેલ કુદરતી નાળા(Lat. 23.1457N ,Long 71.5531 E) (૨) DCW Limited ફેકટરીના ફાઇનલ ડિસ્ચાર્જ પોઇન્ટ(Lat. 23.1472N ,Long 71.5519 E) (૩)ઘુડખર અભયારણ્ય ના વિસ્તારમાં ખુલ્લી જમીન પર ગંદા પાણી ના ખાબોચિયા(ponding) (Lat. 23.1482N ,Long 71.5544 E) પર થી પ્રયોગશાળા માં પૃથક્કરણ હેતુ એકત્રિત કરાયેલ. DCW Limited ને એફ્લુયન્ટ ડિસ્ચાર્જ માટે નિયુક્ત કરાયેલ લોકેશન ની બહાર નજીક ના ઘુડખર અભયારણ્ય ના વિસ્તાર માં ગંદા ઔદ્યોગીક પાણી ખાબોચિયા સ્વરૂપે , અવષેશો રૂપે અને વ્હાઇટીશ સ્પોટ રૂપે જોવા મળેલ.જેને લગતી ગુગલ ઇમેજ અત્રે સાદર રજુ કરાયેલ છે. ગુ.પ્ર.નિ.બોર્ડ દ્વારા એકમને સોડા એશ – ૭૬૫૦ મે.ટન/માસ, સોડા બાયકાર્બ – ૧૩૦૦ મે. ટન/માસ, એમોનિયમ બાયકાર્બ – ૫૫૦ મે. ટન/માસ અને ડીર્ટજન્ટ પાવડર – ૩૦૦૦ મે. ટન/માસ ના ઉત્પાદન માટે Consolidated Consent & Authorization અપાયેલ છે. એકમને દૈનિક ૩૩૦૦ ક્યુબીક મીટર એફ્લ્યુએન્ટને નિયત કરાયેલ માત્રાની અંદર નિયત જગ્યાએ ડિસ્ચાર્જ પોઇન્ટ પર કચ્છના નાના રણમાં નિકાલ અર્થે, તેની આસપાસ આવેલ ઘુડખર અભયારણ્ય વિસ્તારમાં ન પ્રવેશે તે બાબતની પુરતી તકેદારી રાખવાની શરતે, મંજુરી પાઠવેલ છે. કન્સેન્ટમાં ઉપરોક્ત એફ્લ્યુયન્ટ નિકાલ અંગેની શરતોનો ભંગ થતો હોય તેમ ધ્યાને આવેલ છે.પરિક્ષેત્ર વન અધિકારીશ્રી ,ઘુડખર અભયારણ્ય ધ્રાગંધ્રા દ્વારા ઉપરોક્ત બાબતે DCW Limited એકમ ને નોટીશ

પાઠવવામાં આવેલ છે. તથા અધિક કલેક્ટરશ્રી, સર્વે અને સેટલમેન્ટ, ધુડખર અભયારણ્ય, સુરેંદ્રનગરની કચેરી દ્વારા ધ્રાગંધ્રા કેમીકલ વર્ક્સ લી. (DCW Limited) ના કેસ નં – A-૬૧ નો તા. ૧૨ ડીસેમ્બર ૨૦૦૫ ના રોજનો કાયમી વપરાશી હક્ક માન્ય રાખેલ છે. જે હુકમ ની નકલ આ સાથે સામેલ છે

નાયબ વન સંરક્ષકશ્રી (ધુડખર અભયારણ્ય) ધ્રાગંધ્રા દ્વારા સર્વે સેટલમેન્ટ અહેવાલ માં અગરીયાઓના હક્ક હીત નક્કી કરવામાં આવેલ છે જે બાબતે સભ્યોને જાણકારી આપતા જણાવવામાં આવ્યું કે ધુડખર અભયારણ્યનો સર્વે અને સેટલમેન્ટના આખરી અહેવાલ અધિક કલેક્ટરશ્રી ,સર્વે અને સેટલમેન્ટ ની કચેરી ધુડખર અભયારણ્ય સુરેંદ્રનગર દ્વારા તૈયાર કરવામાં આવેલ છે જે સરકારશ્રીમાં મંજુરી અર્થે સને-૨૦૨૦ માં મોકલી આપવામાં આવેલ છે.અહેવાલમાં જુદા જુદા હેતું માટે હક્ક હીતો આપવામાં આવેલ છે અત્રેના સમિતિના રીપોર્ટ સાથે પેટામાં સામેલ કરવામાં આવશે.

વધુમાં નાયબ વન સંરક્ષકશ્રી ધુડખર અભયારણ્ય દ્વારા સમિતિ ના સભ્યો સમક્ષ જણાવવામાં આવ્યું કે જ્યારે ધુડખર અભ્યારણ્યની સને ૧૯૭૩ માં ગણતરી કરવામાં આવેલ ત્યારે ધુડખરોની સંખ્યા અંદાજે ૩૬૨ હતી તે સમયે પણ અગરીયાઓ દ્વારા ધુડખર અભયારણ્ય માં મીઠું પકવવાની પ્રવૃતિ કરવામાં આવતી હતી ત્યારબાદ સને ૧૯૮૯ થી પછીથી દર પાંચ વર્ષે ધુડખરોની ગણતરી કરતા ધુડખરની વસ્તીમાં ઉત્તરોત્તર ઘણો વધારો થયેલ છે અને છેલ્લે સને ૨૦૨૦ ની ગણતરી મુજબ ધુડખરોની સંખ્યા અંદાજે ૬૦૮૨ છે તેની સામે અગરીયાઓ ની સંખ્યા હાલ સને ૨૦૨૨-૨૩ ના વર્ષમાં ફીલ્ડ સ્ટાફ દ્વારા સર્વે કરતા સમગ્ર કચ્છના નાના રણ વિસ્તાર માં ૨૧૨૪ અગરીયાઓ કાર્યરત જોવા મળેલ છે આમ અભયારણ્ય વિસ્તારમાં ધુડખરો નો વસવાટ તથા પરંપરાગત રીતે કામ કરતા અગરીયાઓ વચ્ચે શાતિંપુર્ણ સહ અસ્તિત્વ જોવા મળેલ છે અગરીયા તથા અત્રેના વિભાગ ખાતે અગરીયો દ્વારા ધુડખર કે અન્ય કોઈ વન્યપ્રાણીઓના શિકારનો કે ખલેલ હોચાડવાના બનાવો નોંધાયેલ ન હોય તેથી ધુડખરો કે અન્ય વન્યજીવોને કોઈ વિપરીત અસર જોવા મળેલ નથી.

નાયબ વન સંરક્ષકશ્રી દ્વારા કમીટી સમક્ષ રજુ કરાયેલ પત્ર મુજબ અગ્ર મુખ્ય વન સંરક્ષક શ્રી,વન્યજીવ,ગુજરાત રાજ્ય, ગાંધીનગર દ્વારા સેટલમેન્ટ અહેવાલમાં જે લોકોના જેટલા વિસ્તારના હક્ક દાવાઓ માન્ય રાખવાની ભલામણ કરવામાં આવેલ છે તેને સેટલમેન્ટ અહેવાલ આખરી થાય ત્યાં સુધી યથાવત સ્થિતિ જાળવી રાખવી જરૂરી જણાય છે બાકીના તે સિવાય ના તમામ અગરીયાઓ અને ઈસમો ને ગેરકાયદેસર ગણી તેઓને હટાવા બાબતે નિયમોનુસારની કાર્યાવાહી કરવાની થાય છે, સર્વે સેટલમેન્ટ અહેવાલમાં વપરાશી હક્કો આપવામાં આવેલ અગરીયાઓને ઓળખ પત્ર બનાવવાની પ્રકીયા ચાલુ કરવા વિભાગીય સ્તરે વિચારાધિન છે.

મુલાકાત દરમ્યાન સમિતિ ના સભ્યોને અગરની નજીકના વિસ્તારમાં ૧૨-૧૫ ઘુડખરનું એક સમુહ જોવા મળેલ. આમ, અગરીયાઓ અને ઘુડખર નું સહ અસ્તિત્વ ધ્યાને આવેલ છે અગરીયા દ્વારા કરવામાં આવતી મીઠું પકવવાની પ્રવૃતિ થી ઘુડખર અભયારણ્ય ની ઈકો સિસ્ટમને બાધારૂપ હોવાનું ધ્યાને આવેલ નથી.

વધુ માં નાયબ વન સંરક્ષકશ્રી દ્વારા અભ્યારણ્ય વિસ્તાર માં હીટાચી જેવા મોટા મશીનો નો ઉપયોગ કરવામાં આવે છે તે બાબતે સમિતિના સભ્યો સમક્ષ નિવેદન કરેલ કે વન વિભાગ દ્વારા સમગ્ર ઘુડખર અભયારણ્ય વિસ્તાર માં સ્થાનિક સ્ટાફ દ્વારા ફેરણા કરવામાં આવે છે તે દરમ્યાન મોટા વાહનો જોવા મળે તો તેઓની વિરૂધ્ધ ફર્સ્ટ ઓફેન્સ રીપોર્ટ (એફ.ઓ.આર) નોંધી કાયદેસરની કાર્યવાહી કરવામાં આવે છે.ઘુડખર વિભાગ દ્વારા છેલ્લા ૫ વર્ષમાં સુરેન્દ્રનગર જિલ્લા માં આવેલ ધ્રાગંધા રેંજ માં ૨૦ એફ.ઓ.આર તથા બજાણા રેંજ માં ૪૪ એફ.ઓ.આર એમ કુલ ૬૪ એફ.ઓ.આર નોંધી કાયદેસરની કાર્યવાહી કરવામાં આવેલ છે.

ઉપરોક્ત અવલોકનો સિવાય સુરેન્દ્રનગર જિલ્લા ના ઘુડખર અભયારણ્યની ધ્રાગંધ્રા રેન્જમાં આવેલ ધ્રાગંધ્રા તાલુકાના ઘુડખર અભયારણ્ય તેમજ તેના ઇકો સેન્સીટીવ ઝોન વિસ્તાર માં નોટીફીકેશન માં દર્શાવેલ પ્રતિબંધિત પ્રવૃત્તિ થતી હોય તેવુ તેમજ પાણીનું કોઈ વહેણ અવરોધાતુ હોય તેમ તથા ઈન્ટર ટાઈડલ ઝોન કે નદીનું વહેણ આવતુ હોય તેમ સુરેન્દ્રનગર જિલ્લા ની ઘુડખર અભયારણ્ય ઇકો સેન્સીટીવ ઝોન ની મોનીટરીંગ કમિટિ ના ધ્યાને આવેલ નથી તથા સ્થળ તપાસ દરમ્યાન ઘુડખર તેમજ અગારિયાઓ નુ સહ અસ્તિત્વ હોય તેમ પ્રાથમિક દ્રષ્ટિએ જણાઇ આવેલ છે.

પંચ રોજકામ પૂર્ણ કર્યા તારીખ અને સમય : ૧૮/૦૫/૨૦૨૩ ૧૭:૧૦ કલાક

અ.નં	નામ	હોદ્દો	સહિ
૩	કે.એમ.ત્રમટા	પરીક્ષેત્ર વન અધિકારીશ્રી - ધ્રાગંધ્રા રેંજ	
૫	ફાલ્ગુનભાઈ મોદી	પ્રાદેશિક અધિકારી ગુ.પ્ર. નિ. બોર્ડ સુરેન્દ્રનગર	
૭	ડો. ધવલ ગઢવી	નાયબ વન સંરક્ષકશ્રી, ઘુડખર અભયારણ્ય, ધ્રાગંધ્રા.	
૮	શ્રી એમ.પી.પટેલ	પ્રાંત અધિકારીશ્રી અને સબ ડીવીઝનલ મેજીસ્ટ્રેટશ્રી ,ધ્રાગંધ્રા	

No. WPC.4785/M-46(6)-P
GOVERNMENT OF GUJARAT
FOREST AND ENVIRONMENT DEPARTMENT
Sardar Patel Bhavan, Block No.14/8
Gandhinagar 382 010
Date: 6-11-1987

8

To
The Member Secretary
Gujarat Pollution Control Board
Sector - 7, Gandhinagar

Sub: Effluent disposal from Dhrangadhra Chemical Works, Dhrangadhra.

Sir,

Please refer to the letter No. GPCB/PS/327/87 dated 15-10-87 of the Chairman G.P.C.B., addressed to the Secretary, Forest & Environment Deptt., on the subject mentioned above.

2/- The revised proposal submitted by the Chairman, GPCB regarding approval for the disposal of the effluent by the -Dhangadhra Chemical Works, Dhangadhra is hereby approved subject to the following conditions.

(1) The effluent should be disposed off at point 'C' shown on the map enclosed herewith.
(2) The point of the final disposal should not be shifted further towards the Wild Ass Sanctuary from the point 'G' shown on the map.
(3) The effluent should only be released in deep soak pits and not on the surface.

3/- The orders issued vide Govt. letter of even No. dated 15.9.87 is hereby cancelled.

4/- In view of above you are requested

C-21

9

to take necessary action in the matter immediately. You are also requested to submit bimonthly progress report without fail. One copy of the above map may be furnished to the Govt. duly signed by you for record in the Govt.

Yours faithfully,

Sd/-
Signed
(K.J. Patel)
Under Secretary
Forest & Environment Deptt.

Encl: Map in
Original.

Copy for information and necessary action to:-

(1) The Chief Conservator of Forest (W.L.)
Gujarat State, Kothi Building, Baroda

(2) The Collector
Surendranagar, for information.

SHAH 21187.

શ્રી એ.બી.પરમાર, અધિક કલેક્ટર, ધુડખર અભ્યારણ્ય, સર્વે અને સેટલમેન્ટ, સુરેન્દ્રનગર સમક્ષ વન્ય પ્રાણી (સંરક્ષણ) અધિનિયમ– ૧૯૭૨ની કલમ –૨૨ હેઠળની તપાસ :–

કેસ નંબર: A- ૬૧

શ્રી ધ્રાંગધ્રા કેમીકલ વર્કસ લી.

રહે. ધ્રાંગધ્રા, તાલુકો: ધ્રાંગધ્રા, જિલ્લો: સુરેન્દ્રનગર .....વાદી.

વિરૂધ્ધ

શ્રી સરકાર.....પ્રતિવાદી

બાબત: ગુજરાત વન્ય પ્રાણી સંરક્ષણ અધિનિયમ–૧૯૭૨ અન્વયે ધુડખર અભ્યારણ્ય સર્વે અને સેટલમેન્ટ અન્વયે હકક માન્ય કરવા બાબત.

ઠરાવ

આ કામની ટુંકમાં વિગત એવી છે કે, ગુજરાત વન્ય પ્રાણી સંરક્ષણ અધિનિયમ–૧૯૭૨ અન્વયે ધુડખર અભ્યારણ્ય સર્વે અને સેટલમેન્ટ અન્વયે તા.૧૨/૧/૧૯૭૩વાળું જાહેરનામું બહાર પાડવામાં આવતા ધ્રાંગધ્રા કેમીકલ વર્કસ,ધ્રાંગધ્રા તરફથી કંપનીને આપવામાં આવેલ જમીન અન્વયે અભ્યારણ્યમાં સમાવિષ્ટ જમીનોના હકક માન્ય કરવા માટે હકક દાવા અરજી તા.૧૧/૧૧/૧૯૯૭ના રોજ દાખલ કરવામાં આવેલ છે.

અરજદાર કંપનીને વિવિધ રીતે આપવામાં આવેલ જમીનો-નો અભ્યારણ્ય માટે જાહેર કરવામાં આવેલ વિસ્તારમાં સમાવેશ થાય છે. જે જમીનો નીચેની વિગતે દર્શાવેલ છે.

અ.નં.	ગામનું નામ તથા સર્વે નંબર	ક્ષેત્રફળ એ.ગું.	ધારણ કર્યાની તારીખ	હેતુ	કેવા હકકથી ધારણ કરે છે.
૧	કુડા રણની	૫૪૨૮–૩૦	૨૯/૧/૧૯૩૯	મીઠાના ઉત્પાદન માટે	કાયમી
૨	કુડા સ.નં. ૬૯ પૈકી	૧૦૬–૩૦	૨૯/૧/૧૯૩૯	મીઠાના ઢગલા કરવા માટે	કાયમી
૩	કુડા સ.નં. ૬૯ પૈકી	૭–૨૮	૧૭/૧૨/૧૯૭૫	ઝોગીન પ્લાન્ટ માટે	સરકારશ્રી પાસેથી કબ્જા હકકની રકમ ભરી ખરીદ કરેલ છે.
૪	માલવણ સ.નં.૧૧૭૩ પૈકી	૬–૨૫	૧/૯/૧૯૮૫	અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન માટે	૩૦ વર્ષના પટ્ટેથી
૫	થળા સ.નં.૧૩૪૧ પૈકી	૧૦–૧૮	૧/૯/૧૯૮૫	અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન તથા સોકપીટ માટે	૩૦ વર્ષના પટ્ટેથી

ઉપર જણાવેલ વિગતે રજુ થયેલ કેસના કાગળો તથા આધારો વંચાણે લઈ સદરહુ જમીનો ધુડખર અભ્યારણ્યની જમીનમાં સમાવિષ્ટ થતી હોઈ કેસ રજીસ્ટરે લઈ કંપનીને સાંભળવા માટે નીચે જણાવેલ વિગતે મુદતો આપવામાં આવેલ છે.

પાના નં.–૨ ઉપર

C-21

E 769-A

અનું નં.	તારીખ	મુદત	વિગત
૧	૨૭/૧૧/૯૭	૦૯/૧૨/૯૭	જવાબ લેવામાં આવ્યો.
૨	૦૬/૦૪/૯૮	૧૬/૦૪/૯૮	મુદત લીધી.
૩	૧૪/૦૯/૯૯	૩૦/૦૯/૯૯	મુદત લીધી.
૪	૧૦/૦૫/૦૪	૨૭/૦૫/૦૪	જવાલ લીધો.
૫	૦૩/૧૨/૦૪	૨૦/૧૨/૦૪	મુદત લીધી.
૬	૨૭/૧૨/૦૪	૧૦/૦૧/૦૫	મુદત લીધી.
૭	૧૦/૦૧/૦૫	૨૧/૦૨/૦૫	મુદત લીધી.
૮	૨૧/૦૨/૦૫	૧૦/૦૩/૦૫	લખિત જવાબ રજુ કર્યો.
૯	૧૦/૦૩/૦૫	૦૪/૦૪/૦૫	મુદત લીધી.
૧૦	૦૪/૦૪/૦૫	૧૩/૦૪/૦૫	મુદત લીધી.
૧૧	૧૩/૦૪/૦૫	૦૧/૦૫/૦૫	મુદત લીધી.
૧૨	૦૬/૦૫/૦૫	૦૯/૦૫/૦૫	દલીલ રજુ કરી.

ઉપર જણાવેલ વિગતે કંપનીને સાંભળવા તથા રજૂઆત કરવા માટે પૂરતી તક આપવામાં આવેલ છે. કંપની તરફથી કંપનીને આપવામાં આવેલ જમીનો પરત્વે જમીન વાર રજૂઆત કરવામાં આવી.

(૧) કંપનીને કુડા,તા.ધ્રાંગધ્રા ગામે કચ્છના નાના રણમાં મીઠાના ઉત્પાદન અંગેની એ.૫૪૨૮—૩૦ચું. જમીન તથા કુડા ગામના સ.નં.૬૯ પૈકી એ.૧૦૬—૩૦ચું.મીઠાના ઢગલા માટે આપવામાં આવેલ જમીન પરત્વે કંપની તરફથી મુખ્યત્વે રજૂઆત કરવામાં આવી કે, સદરહુ કંપની મુળ જુના ધ્રાંગધ્રા રાજ્યના મહારાજા હસ્તકની શ્રી શક્તિ આલ્કલીઝના નામથી ઓળખાતી કંપની હતી. ધ્રાંગધ્રા કેમીકલ વર્કસના નામની કંપનીએ આ શક્તિ આલ્કલીઝ કંપની તા.૨૯/૦૧/૧૯૩૬ના રોજ જુના ધ્રાંગધ્રા રાજ્ય સાથે કરારમત કરી ખરીદ કરેલ છે.તે મુજબ શક્તિ આલ્કલીઝ કંપની દ્વારા કુડા ગામે કચ્છના નાના રણમાં મીઠાના ઉત્પાદન માટે સર જયોર્જ સોલ્ટ સોલ્ટ વર્કસના નામથી મીઠાનું ઉત્પાદન કરવામાં આવતું હતું. તે જમીન તથા કુડા ગામે ઉત્પાદન કરેલ મીઠાના ઢગલા કરતી હતી તે જમીનોનો આ તા.૨૯/૦૧/૧૯૩૬ના કરારમાં સમાવેશ થઈ જાય છે. તે મુજબ ધ્રાંગધ્રા કેમીકલ વર્કસ કંપની આ જમીનનો ઉપયોગ કરે છે અને રણની જમીન એ.૫૪૨૮—૩૦ચું. તથા મીઠાના ઢગલા માટે જમીન એ.૧૦૬—૩૦ચું. કબ્જો ધરાવે છે. જે કબ્જો સદરહુ કાયદાની જોગવાઈ મુજબ તા.૧૬/૧/૧૯૭૩ પહેલાથી કાયમીરીતે ધારણ કરે છે. જેથી આ જમીનો પરત્વે હક્ક માન્ય કરવાનો થાય છે.

(૨) ધ્રાંગધ્રા તાલુકાના કુડા ગામે સરકારી ટ્રાન્સ્ફર્સ સ.નં. ૬૯ પૈકી જમીન એ.૭—૨૮ચું. બ્રોમીન પ્લાન્ટ માટે કલેકટરશ્રી,સુરેન્દ્રનગરના હુકમ નં.જમન—૨—ઓધો.વ.૩૫૯૭/૭૫, તા.૧૭/૧૨/૧૯૭૫થી કબ્જા હકકની રકમ રૂા.૧૫૪૦૦/— લઈને અપાયેલ તે જમીન કંપની તા.૧૭/૧૨/૧૯૭૫થી ધારણ કરે છે.જેના હુકમની ઝેરોક્ષ નકલ રજૂ કરી. આ જમીન કબ્જા હકકની રકમ ભરી સરકારશ્રી પાસેથી મેળવેલ હોઈ, હક્ક માન્ય કરવા માટે રજૂઆત કરી છે.

શ્રી સરકાર તરફે અધિકકશ્રી, પુરવઠા અભ્યારણ્ય,ધ્રાંગધ્રાએ હાજર રહી રજૂઆત કરેલ છે કે, કંપનીને અપાયેલ જમીન સદરહુ સને ૧૯૭૨ના અધિનિયમ અન્વયેના તા.૧૨/૧/૧૯૭૩ના જાહેરનામા બાદ અપાયેલ હોઈ આપી શકાય નહી તેમ જણાવી હક્ક માન્ય ન કરવા રજૂઆત કરી છે.

બંને પક્ષો તરફથી થયેલ રજૂઆત ધ્યાને લેતાં સદરહુ જમીન સ.નં.૬૯ પૈકી એ.૭—૨૮ચું કબ્જા હકકની રકમ રૂા.૧૫૪૦૦/— લઈને તા.૧૭/૧૨/૧૯૭૫વાળા હુકમથી સદરહુ અધિનિયમ અન્વયે તા.૧૨/૧/૧૯૭૩નું જાહેરનામું બહાર પાડયા બાદ અપાયેલ છે તે કેવા સંજોગોમાં અપાયેલ છે તે સાબીત કરવામાં કંપની નિષ્ફળ ગયેલ હોઈ તા.૧૨/૧/૧૯૭૩ના જાહેરનામા બાદ જમીન અપાયેલ હોઈ, હક્ક માન્ય કરી શકાય નહી.

પાના નં.—૩ ઉપર

(૩) અરજદાર કંપનીને ધ્રાંગધ્રા તાલુકાના માલવણ ગામની સરકારી ટ્રાવર્સ સ.નં.૧૧૭૩ પૈકી એ.૬-૨૫ગું. અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન માટે તથા ઘળા ગામે સરકારી ટ્રાવર્સ સ.નં.૧૩૪૧ પૈકી એ.૧૦-૧૮ગું. અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન માટે તથા એફલ્યુઅન્ટના સ્ટોરેજ માટે સોકપીટ બનાવવા માટે કલેક્ટરશ્રી,સુરેન્દ્રનગરના હુકમ નં.જમન.૧.વ.૧૫૧૩/૧૫૨૨,તા.૦૭/૦૪/૧૯૮૬ તથા સુધારા હુકમ નં.જમન.૧.વ.૧૫૧૩/૧૫૨૨, તા.૧૭/૦૬/૧૯૮૮વાળા હુકમથી તા.૦૧/૦૮/૮૫ થી ૩૦ વર્ષના ભાડાપટ્ટેથી આપવામાં આવેલ છે તે જમીનનો ભાડાપટ્ટો સને ૨૦૧૫માં પૂર્ણ થાય છે.હાલ આ જમીન તા.૦૧/૦૮/૮૫થી કંપનીના કબ્જામાં છે. તે જમીનમાં હકક માન્ય કરવા માટે રજૂઆત કરી છે તેમાં કંપની તરફથી મુખ્યત્વે નીચે મુજબ રજૂઆત કરવામાં આવેલ છે.

૧. સવાલવાળી જમીનો કંપનીને કલેક્ટરશ્રી,સુરેન્દ્રનગરના તા.૦૭/૦૪/૮૬ તથા સુધારા હુકમ તા.૧૭/૦૬/૮૮વાળા હુકમથી સને ૧૯૮૫થી ૩૦ વર્ષના ભાડાપટ્ટેથી અપાયેલ છે. જે પટ્ટાની મુદત સને ૨૦૧૫માં પૂર્ણ થાય છે. આ જમીન ભાડાપટ્ટે આપવા માટે કલેક્ટરશ્રી,સુરેન્દ્રનગર સક્ષમ સત્તાધિકારી છે.

૨. આ કારખાનામાં દરરોજનું ૩૦૦ મે.ટન સોડાએશ,૬૦ મે.ટન સોડા બાયકાર્બન,૨૫ મે.ટન એમોનીયા બાયકાર્બન તથા ૧૦૦ મે.ટન ડીટરજન્ટ પાવડરનું ઉત્પાદન થાય છે. ૨૦૦૦ કરતા વધુ લોકો કામગીરી કરે છે.દરમાસે ૮૦ લાખ જેટલું પગાર વિ.નું ચૂકવણું થાય છે.

૩. કારખાનામાંથી નીકળતા એફલ્યુઅન્ટ (વેસ્ટ વોટર) અ.નં.૪ તથા ૫ વાળી જમીનમાં અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન નાંખી તેના થ્વારા અ.નં.૫ વાળી જમીનમાં બનાવવામાં આવેલ સોકપીટમાં છોડવામાં આવે છે.

૪. આ કારખાનું જુના ધ્રાંગધ્રા સ્ટેટની માલિકીનું હતું. જે શકિત આલ્કલીઝના નામથી સને ૧૯૨૫માં શરૂ કરવામાં આવેલ હતું. ભારત સરકારના સને ૧૯૧૩ના કંપની એકટની નીચે ૭/૧૯૧૩થી નોંધાયેલ હતું.સને ૧૯૩૯માં જુના ધ્રાંગધ્રા સ્ટેટે આ કારખાનું ધ્રાંગધ્રા કેમીકલ વર્કસ, ધ્રાંગધ્રા (ડી.સી.ડબલ્યુ.)ને તા.૨૯/૦૧/૧૯૩૯વાળા કરારથી વેચાણ કરેલ હતું. ત્યારથી આ કંપની એફલ્યુઅન્ટ ફલકુ નદી મારફતે આ જમીનમાં છોડતા હતા અને કચ્છના નાના રણમાં ખુલ્લામાં છોડતા રણમાં ફેલાઈ જતું. તેમજ કરારના મુદ્દા નં.૧૫થી ભવિષ્યમાં સ્ટેટ, કંપનીને જમીન આપશે તેમ ઉલ્લેખ છે.

૫. સદરહુ કંપની તરફથી એફલ્યુઅન્ટ વાયા ફલકુ નદી, રણમાં છોડવામાં આવતું હતું. તેમજ વેસ્ટેજનો ઢગલો ધ્રાંગધ્રા ગામના સરકારી સર્વે નં.૧૫૫૭માં કરવામાં આવતો હતો.આ અંગે ના.કલે.શ્રી,ધ્રાંગધ્રા પાસે બોમ્બે લેન્ડ રેવન્યુ કોડની કલમ-૩૭(૨) અન્વયે દાવો દાખલ કરેલ આ હકકચોકસી કેસ ન.૬/૬૭વાળા કેસમાં કંપનીએ સ્પષ્ટતા કરી હતી કે, અમે આ જમીન અંગે માલિકીનો કોઈ દાવો દાખલ કરતા નથી. પરંતુ માત્ર કંપનીનું એફલ્યુએન્ટ આ જમીનમાંથી પસાર થાય અને ફલકુ નદીમાં છોડવામાં આવે, આમ થતાં આ ૩૭(૨) કોડની ઈન્કવાયરી પડતી મુકવામાં આવી. મામલતદારશ્રી,ધ્રાંગધ્રાએ કેસ નં.૩૨/૬૭થી લેન્ડ રેવન્યુ કોડની કલમ-૬૧ અન્વયે ઈર્ષાવાળી થાવુ કરી આ કેસમાં મામલતદારશ્રીએ હુકમ કર્યો કે જમીનનો કબ્જો ૬ માસમાં ખાલી કરવો અને આખા સર્વેનંબરનો ઉપયોગ ગણી પેનલ્ટી સહિત રૂા.૬૭૩૯૭૦/૫૦ પૈ.વસુલ લેવાનો હુકમ કર્યો. આ હુકમ ના.કલે.શ્રી, તથા કલેક્ટરશ્રીમાં પણ માન્ય રખાયેલ. તેની સામે જયારે ગુજરાત મહેસુલ પંચએ તેના અપીલ નં.૧૨૭/૭૧માં તા.૦૮/૦૫/૭૩ના હુકમથી ના.કલે.શ્રી અને કલેક્ટરશ્રીના હુકમો રદ કર્યા પણ મામલતદારશ્રી, ધ્રાંગધ્રાના હુકમને સ્પર્શ કર્યો નહી. પરંતુ પછીથી તા.૧૫/૧૦/૭૫ના રોજ અપીલ નં.૨૫૪/૭૩માં હુકમ કરીને કંપનીની અપીલ અંશતઃ માન્ય રાખીને ઈડની રકમ ઘટાડી.

ત્યારબાદ કંપનીએ વૈધાનિક નોટીસ આપીને સીવીલ સ્યુટ નં.૧૮૨/૭૬ દાખલ કર્યો. જેમાં વખતો વખત અપીલ કર્યા બાદ કંપનીને છેવટે આસી.જજ,સુ'નગરના તા.૨૯/૦૩/૮૯ના હુકમ સામે નામ.ગુજરાત હાઈકોર્ટમાં સીવીલ એપ્લીકેશન નં.૮૩૭/૯૦,સેક-૬ અપીલ નં.૫૩/૯૦ દાખલ કરી જેમાં નામ.હાઈકોર્ટે તા.૧૨/૧૨/૯૦ના હુકમથી અપીલ દાખલ કરી વચગાળાનો મનાઈ હુકમ આપ્યો જે હાલ ચાલુ છે.

આ થ્વારા કંપની પ્રસ્થાપિત કરવા માગે છે કે, સોડાએશ બનાવતી કોઈપણ કંપની તેના એફલ્યુઅન્ટનો નિકાલ કર્યા વિના ચાલી જ ન શકે અને આ કંપની ૧૯૩૯થી એફલ્યુઅન્ટ કાઢે છે. કચ્છના નાના રણમાં વાયા ફલકુ નદીમાં છોડતી હતી. અને ખુડખર અભ્યારણ્ય અંગેનું જાહેરનામુ ૧૯૭૩માં આવ્યુ છે તે પહેલાથી કંપની થ્વારા એફલ્યુઅન્ટ કચ્છના નાના રણમાં છોડવામાં આવતું હતું.

પાના નં.-૪ ઉપર

૬. ફલકુ નદી કાંઠા ઉપર આવેલા ગામોના લોકો તરફથી ખાસ કરીને ગાલવડા,થળા ગામ લોકોએ વાંધો લેતાં સદરહુ ડી.સી.ડબલ્યુ. તરફથી નામ.ગુજરાત હાઈકોર્ટમાં એસ.સી.એ. નં.૪૭૨૫ ઓફ ૧૯૮૩વાળી દાખલ કરતા નામ.ગુજરાત હાઈકોર્ટની સુચના મુજબ ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડના કન્વીનર પદે કમીટી બનાવી સ્કીમ રજૂ કરવા સુચના કરતા કમીટીના અભિપ્રાય મુજબ એફલ્યુઅન્ટ ખુલ્લી નદીમાં તથા રણમાં નહી છોડતા નદીના કાંઠાની બાજુમાં અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન દ્વારા રણ સુધી લઈ જઈ ખરાબાની જમીનમાં સોકપીટ બનાવી તેમાં છોડવા અંગે નામ.ગુજરાત હાઈકોર્ટમાં તા.૨૫/૦૩/૮૬ના રોજ પક્ષકારો વચ્ચે એક સ્કીમ રજૂ થયેલ છે. આ સ્કીમ અમલમાં આવતા પાઈપ લાઈન તથા સોકપીટ માટેની જરૂરી જમીન અ.નં.૪ તથા ૫ વાળી કલેકટરશ્રી,સુ'નગર દ્વારા સને ૧૯૮૬ તેમજ સુધારા હુકમ ૧૯૮૮થી સને ૧૯૮૫ થી 30 વર્ષના પટ્ટેથી આપવામાં આવેલ હતી.જે જમીનનો પટ્ટો સને ૨૦૧૫માં પુરો થાય છે. કલેકટરશ્રી,સુરેન્દ્રનગર પણ કમીટીના સભ્ય હતા. નામ.હાઈકોર્ટના તા.૧૧/૧૨/૯૭ના જજમેન્ટથી સ્કીમનો અમલ થયો છે તેમ સ્વીકારી એસ.સી.એ.નં.૪૭૨૫/૮૩ વાળીનો નિકાલ થયેલ છે.

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડના મેમ્બર સેક્રેટરીશ્રીએ સેન્ચ્યુઅરી સુપ્રિ.શ્રી,ધ્રાંગધ્રાને તા.૧૭/૦૧/૮૭ તથા ૦૨/૦૨/૮૭વાળા પત્રોથી સ્કીમમાં નકકી થયેલ નકશાના 'જી' પોઈન્ટ સોકપીટમાં એફલ્યુઅન્ટ છોડતા, એફલ્યુઅન્ટથી માનવજીવન તથા વન્ય પ્રાણીઓને વિપરીત અસર થશે નહી તેમ જણાવી અગ્રતાના ધોરણે પરમીશન આપવા વિનંતી કરેલ છે.

આ સ્કીમને ગુજરાત સરકાર દ્વારા વન અને પર્યાવરણના તા.૦૬/૧૧/૮૭ના પત્રકમાંક નં.ડબલ્યુ.પી. સી./૪૭૮૫/એસ.૮૬/(૬)—પીથી મંજૂર રાખવામાં આવી હતી. આ પત્ર કંપની દ્વારા એસ.સી.એ. નં.૪૭૨૫/૮૩ની સુનાવણી દરમ્યાન રજૂ કરવામાં આવેલ છે.અને ગુજરાત પોલ્યુશન બોર્ડને લખેલ સદર પત્રમાં 'જી' પોઈન્ટ સિવાયના અન્ય સ્થળે એફલ્યુઅન્ટ છોડવાનું સ્થળ બદલવું નહી તેમ જણાવેલ છે.

૭. આ ક્રેમપ્રો તથા નોટીફીકેશન અમલમાં હોવા છતાં આ જમીન કંપનીને પટ્ટેથી આપવામાં આવેલ છે તે સંદર્ભે કંપનીએ કરેલ રજૂઆત મુજબ જુના ધ્રાંગધ્રા રાજય સાથેના કંપનીએ કરેલ તા.૨૯/૦૧/૧૯૩૯વાળા એગ્રીમેન્ટ મુજબ કંપનીને જમીનની જરૂરીયાત મુજબની જમીન લીઝ હાઈનેશ ગવર્નમેન્ટ યોગ્ય કિંમત લઈને આપશે તેવી જોગવાઈ છે. સને ૧૯૪૭માં સ્વતંત્રતા મળતા ૧૯૪૮માં જુના રજવાડા વિલીનીકરણ થયેલ તે વખતે ભારત સરકાર સાથે થયેલ વ્હાઈટ પેપર કરાર મુજબ ભારતના બંધારણના આર્ટીકલ ૨૯૫(૨) મુજબ આ રાઈટસ મંજૂર રાખેલ તે મુજબ આવકો અને જવાબદારીઓ સરકારશ્રીએ સ્વીકારતા આ જમીનની બાબત પણ સરકારશ્રીને લાગુ થાય છે. તેમ રજૂઆત કરી છે. (વ્હાઈટ પેપર પાના નં.૨૪૨ ઉપરના આર્ટીકલ ૬ના પારા(બી) તથા (સી) તેમજ સુપ્રિમ કોર્ટ જજમેન્ટ એ.આઈ.આર.૧૯૬૪ પાના નં.૧૪૯૫ થી ૧૫૦૧)

૮. આ કેસના કામે શ્રી સરકાર પક્ષે અધિવકતા, સુરેન્દ્રનગર અભ્યારણ્ય,ધ્રાંગધ્રા દ્વારા તા.૦૬/૦૩/૦૫વાળી પત્રથી લેખિત રજૂઆત થયેલ છે કે, સરકારશ્રીના તા.૧૨/૧/૧૯૭૩ના ગુડખર અભ્યારણ્યના જાહેરનામામાં થયા ગામના કુલ નંબર—૧૩૪૧નો સમાવેશ થયેલ છે. વન્ય પ્રાણી સંરક્ષણ અધિનિયમ—૧૯૭૨ની જોગવાઈ મુજબ અભ્યારણ્ય વિસ્તારમાં કોઈપણ જાતના નવા હકકો સંપાદીત થઈ શકે નહી. તેમજ ઉપરોકત અધિનિયમ મુજબ સંપૂર્ણ સત્તા, ચીફ વાઈલ્ડ લાઈફ વોર્ડનશ્રી પાસે છે.

ઉપરોકત જમીન અંગે નામ.હાઈકોર્ટમાં દાખલ થયેલ એસ.સી.એ. નં.૮૪૮૭/૯૩ના ઓરલ ઓર્ડરને ધ્યાને લેવા રજૂઆત કરેલ છે.

નામ.હાઈકોર્ટના એસ.સી.એ. નં.૮૪૮૭/૯૩,૪૦૪૩/૯૬ તથા ૮૨૭૨/૯૬ના કામે તા.૦૪/૦૪/૯૭ વાળા જજમેન્ટ મુજબ ગુડખર અભ્યારણ્યમાં આવેલ જમીન નવી લીઝ ન આપવી કે લીઝ રીન્યુ ન કરી આપવી તેવો હુકમ થયેલ છે. પરંતુ આ કામે ધ્રાંગધ્રા કેમીકલ વર્કસ, ધ્રાંગધ્રાના પ્રતિનિધિએ દલીલમાં જણાવેલ છે કે આ તબકકે આ કેસમાં આ જમીન આપવા અંગે નામ.હાઈકોર્ટના જજમેન્ટ મુજબ પ્રતિબંધ લાગુ પડે નહી કારણ કે કંપનીને આ જમીન ૧૯૮૫માં મળેલ છે. અને આ જજમેન્ટ ૧૯૯૭માં આવેલ છે. જેથી તે મુજબ લાગુ કરી શકાય નહી. જયારે વન્ય પ્રાણી સંરક્ષણ અધિનિયમ—૧૯૭૨ના સંદર્ભમાં જણાવેલ છે કે, અનુ.નં.૪ અને ૫ માં દર્શાવેલ જમીન એસ.સી.એ.૪૭૨૫/૮૩ના કામે નામ.હાઈકોર્ટમાં સ્કીમ રજૂ થયેલ છે અને તે પ્રમાણે કંપનીએ કામકાજ કરેલ છે. ઉપરાંત, કંપનીની સ્કીમ નામદાર હાઈકોર્ટમાં મંજૂર થયા અંગે તેમજ કલેકટરશ્રીએ આપેલ જમીન અંગે વન વિભાગ દ્વારા તે લીઝ રદ કરવા અંગે કોઈ કાર્યવાહી કરેલ નથી. પરંતુ આ સ્કીમને વન અને પર્યાવરણ વિભાગ દ્વારા પણ તા.૦૬/૧૧/૧૯૮૭થી મંજૂરી આપેલ છે. આ સ્કીમ અન્વયે જરૂરી તમામ કાર્યવાહી કંપની દ્વારા પૂર્ણ

પાના નં.—૫ ઉપર

કરવા અંગે જરૂરી બાંહેધરી તા.૩૦/૦૪/૮૬ના રોજ કંપની દ્વારા નામદાર હાઈકોર્ટમાં આપેલ છે.જેથી આ અંગે પણ કંપનીનો હક્ક મંજૂર રાખવાપાત્ર છે. આ સ્કીમનો અમલ થયો તે પહેલાંથી વાગા ફલકુ નદી, રણમાં એફલ્યુઅન્ટ છોડવામાં આવતું હતું. નામ.હાઈકોર્ટમાં રજૂ થયેલ એસ.સી.એ.નં.૪૭૨૫/૮૩ની સ્કીમ મંજૂર કરેલ છે તેમાં તો માત્ર Mode of disposal જ બદલાયેલ છે. જો સ્કીમ મુજબ Mode બદલાયો ન હોત તો કંપનીનો અભ્યારણ્યમાં એફલ્યુઅન્ટ છોડવાનો વર્ષો જુનો એટલે કે સને ૧૯૭૩થી પણ ઘણા વર્ષો પહેલાંથી હક્ક છે જ. આમ અભ્યારણ્યના જાહેરનામા પહેલાંથી એફલ્યુઅન્ટ વાયા ફલકુ, રણમાં છોડવામાં આવતું હતું. ૧૯૭૩ના અભ્યારણ્યના જાહેરનામાથી ફલકુ નદીનો તમા તેની બંને બાજુનો વિસ્તાર અભ્યારણ્યમાં સમાવવામાં આવેલ છે. એટલે કે ૧૯૭૩ પહેલાથી જ કંપની રણમાં એફલ્યુઅન્ટ છોડતી હતી અને તે તેનો Easement right છે. હવે સ્કીમ મુજબ એફલ્યુઅન્ટ ભુગર્ભ પાઈપલાઈન દ્વારા રણનો વિસ્તાર શરૂ થાય તે પહેલા સોકપીટ બનાવીને છોડવામાં આવે છે.

ઉપરોકત તમામ બાબતોનો અભ્યાસ કરેલ છે.

(૧) ઘુડખર અભ્યારણ્ય અંગેનું જાહેરનામુ તા.૧૨/૧/૧૯૭૩ના રોજ બહાર પાડવામાં આવ્યું તે પહેલાથી કંપની દ્વારા ફલકુ નદી મારફતે કચ્છના નાના રણમાં એફલ્યુઅન્ટ છોડવામાં આવતું હતું તે એક સ્વીકાર્ય હકીકત છે. સદર જાહેરનામાંથી ઘણા ગામ પાસેથી ફલકુ નદી પસાર થાય છે. તેની બંને બાજુ ટ્રાવર્સ સર્વેનંબરોનો સમાવેશ અભ્યારણ્યમાં કરવામાં આવેલ છે. એટલે કે, તા.૧૨/૧/૧૯૭૩ પહેલા એફલ્યુઅન્ટ છોડવામાં આવતું હતું. તે જમીનનો સમાવેશ ઘુડખર અભ્યારણ્યમાં કરવામાં આવેલ છે. એટલે ઘુડખર અભ્યારણ્યમાં કંપનીને એફલ્યુઅન્ટ છોડવાના અધિકાર (ઈઝમેન્ટ રાઈટ) ઘુડખર અભ્યારણ્યના અમલ પહેલાથી થાય છે.

વન્ય પ્રાણી સંરક્ષણ અધિનિયમ-૧૯૭૨ની કલમ ૧૯ માં નવા હકકો સંપાદિત કરવા અંગે બાન છે. પરંતુ આ કેસમાં કારખાનાની જમીન તા.૨૩/૦૧/૧૯૩૯ વાળા કરારથી અમલમાં આવેલ છે.જયારે ઘળાની જમીન એ.૧૦-૧૮ગુ. અને માલવણની જમીન એ.૬-૨૫ગું.વાણી જમીન ત્યારબાદ તા.૦૧/૦૮/૧૯૮૫થી ૩૦ વર્ષના પટ્ટેથી આપવામાં આવેલ છે. તે જમીનો નામ.હાઈકોર્ટમાં કેસ નં.૪૭૨૫/૮૩ રજૂ થયેલ અને મંજૂર થયેલ કન્સેન્ટ પ્રમાણે સ્કીમ મુજબ અપાયેલ છે અને વન અને પર્યાવરણ વિભાગ દ્વારા પણ એપ્રુવ કરવામાં આવેલ છે

કલેકટરશ્રી,સુરેન્દ્રનગર દ્વારા સને ૧૯૮૫થી જે બંને સર્વેનંબરની જમીન ભુગર્ભ પાઈપલાઈન માટે આપેલ છે, તે જમીનમાં સને ૧૯૭૩ના જાહેરનામા પહેલાંથી એટલે કે સને ૧૯૬૭પહેલાંથી કંપની આ બંને સર્વેનંબરને અડીને આવેલ ફલકુ નદી મારફતે રણમાં એફલ્યુઅન્ટ છોડતી હતી.જેનો સને ૧૯૭૩ના જાહેરનામામાં ઘુડખર અભ્યારણ્યમાં સમાવેશ કરવામાં આવેલ છે. હાઈકોર્ટમાં મંજૂર થયેલ સ્કીમથી માત્ર ફલકુ નદીના બદલે કિનારાની બાજુની જમીનમાંથી અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન દ્વારા એફલ્યુઅન્ટ પસાર થાય છે. એટલે કે હાઈકોર્ટમાં થયેલ મુદ્દાના મુજબ સને ૧૯૮૭ પછી એફલ્યુઅન્ટ છોડવાનો મોડ (Mode) જ બદલેલ છે.જે મુલ્યામાં છોડતા હતા તેને બદલે પાઈપલાઈન દ્વારા છોડવામાં આવે છે. અગાઉ રણમાં છોડતા હતા તેના બદલે મુળ જગ્યાથી પહેલા આ કચ્છના નાના રણથી પહેલા તૈયાર કરવામાં આવેલ સોકપીટમાં છોડવામાં આવે છે. તે મુજબ બંને સર્વેનંબરોની જમીનના અંદરના ભાગમાં પાઈપલાઈન નાંખીને એફલ્યુઅન્ટ છોડવામાં આવે છે. કંપનીની સ્કીમ નામદાર હાઈકોર્ટમાં મંજૂર થયા અંગે તેમજ કલેકટરશ્રીએ આપેલ જમીન અંગે વન વિભાગ દ્વારા તે લીઝ રદ કરવા અંગે કોઈ કાર્યવાહી કરેલ નથી. તે ઉપરાંત આ જગ્યા સિવાય અન્ય કોઈ જગ્યાએ એફલ્યુઅન્ટ છોડવાનું સ્થળ બદલવું નહી તેમ જણાવી સરકારશ્રીના વન વિભાગના તા.૦૬/૧૧/૮૭ના પત્રથી સ્કીમ મંજૂર રાખવામાં આવેલ છે. કંપની દ્વારા સ્કીમ મુજબ અમલ કરવામાં આવશે તેવો એકરાર પણ નામદાર ગુજરાત હાઈકોર્ટમાં એસ.સી.એ. નં.૪૭૨૫/૮૩માં કંપનીના મેનેજીંગ ડીરેકટરશ્રી દ્વારા કરવામાં આવેલ છે.

નામ.ગુજરાત હાઈકોર્ટના તા.૦૪/૦૪/૯૭ના જજમેન્ટમાં અભ્યારણ્યમાં આવેલ જમીનમાં નવી લીઝ ન આપવી તેમજ લીઝ રીન્યુ ન કરવી તેમ ઠરાવેલ છે.આ કેસમાં સને ૧૯૮૫માં પટ્ટેથી જમીન અપાયેલ હોઈ તે લીઝની મુદત પૂર્ણ થયા પછી કલેકટરશ્રી,સુરેન્દ્રનગરએ નિર્ણય કરવાનો રહે છે.

કંપનીએ કરેલ રજૂઆત મુજબ કલેકટરશ્રી,સુરેન્દ્રનગર દ્વારા જમીન અપાયેલ છે અને સદર કમીટીમાં કલેકટરશ્રી પણ સભ્ય હતા. તેથી કંપનીની રજૂઆત અન્વયે કલેકટરશ્રી,સુરેન્દ્રનગરને અત્રેથી તા.૨૭/૦૫/૦૫વાળા પત્રથી તેમજ તા.૨૫/૦૭/૦૫વાળા યાદી પત્રથી સદરહુ બાબતે વિગતો મંગાવેલ હતી. પરંતુ તેઓ તરફથી કોઈ વિગતો રજૂ થયેલ નથી.

પાના નં.-૬ ઉપર

કંપનીને અપાયેલ સદર જમીનોની અંગેએ જાતે તા.૦૧/૦૬/૦૫ના રોજ ડી.ઈ.એ.રે.શ્રી તથા સર્વેયરશ્રી સાથે મુલાકાત લીધેલ છે અને સ્થળ નિરિક્ષણ કરી, ટેકનીકલ અભિપ્રાય મેળવેલ છે. તે મુજબ વિવાદવાળી જમીન ફલકુ નદી તથા ફલકુ નદીના બંને કિનારે આવેલી સરકારશ્રીની ટ્રાવર્સની જમીનોનો ધુડખર અભ્યારણમાં સમાવેશ થાય છે. પરંતુ આ એકલ્યુઅન્ટ, પાઈપલાઈન ધ્વારા પાઈપલાઈનને જમીનની અંદર નીચે નાંખી પસાર કરવામાં આવેલ છે અને કચ્છના નાના રણાની પહેલા આવેલ થળા ગામના સદરહુ સરકારી ટ્રાવર્સની જે જમીન સદરહુ કંપનીને અપાયેલ છે તે જમીનમાં, જમીનની અંદર નીચેના ભાગમાં સોકપીટ બનાવી તેમાં નાંખવામાં આવે છે અને ઉપર જમીન ખુલ્લી રહે છે.

સબબ નીચે મુજબ હુકમ કરવામાં આવે છે.

<u>હુ ક મ :</u>

(૧) ઉપર ચર્ચા કર્યા મુજબ અરજદારશ્રી પ્રાંગધ્રા કેમીકલ વર્કસ,પ્રાંગધ્રા ને તા.૨૯/૦૧/૧૯૩૯ના કરારથી મીઠાના ઉત્પાદન માટે કુડા રણની જમીન એ.૫૪૨૮—૩૦ગું. તથા મીઠાના ઢગલા કરવા માટે કુડા ગામે સ.નં.૬૯ પૈકી એ.૧૦૬—૩૦ગું.વાળી જમીન તા.૧૨/૧/૧૯૭૩ના જાહેરનામા અગાઉથી કાયમી અપાયેલ હોઈ, હકક માન્ય કરવામાં આવે છે.

(૨) અરજદાર કંપનીને કુડા ગામે સ.નં.૬૯ પૈકી એ.૭—૨૮ગું.વાળી જમીન પ્રોગીન પ્લાન્ટ માટે તા.૧૭/૧૨/૧૯૭૫ વાળા હુકમથી એટલે કે તા.૧૨/૧/૧૯૭૩ના જાહેરનામા બાદ અપાયેલ હોઈ, હકક અમાન્ય કરવામાં આવે છે.

(૩) અરજદાર કંપનીને માલવણ ગામે સ.નં.૧૧૭૩ પૈકી એ.૬—૨૫ગું. અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન માટે તથા થળા ગામના સ.નં.૧૩૪૧ પૈકી એ.૧૦—૧૮ગું. અન્ડર ગ્રાઉન્ડ પાઈપ લાઈન માટે તથા સોકપીટ બનાવવા માટે તા.૦૧/૦૮/૧૯૮૫થી ૩૦ વર્ષના લીઝ ઉપર આપવામાં આવેલ છે. આ જમીન કંપનીએ ધારણ કરેલ છે તે અન્વયે અગાઉ ચર્ચા કર્યા મુજબ કંપની ઈજારેન્ટ રાઈટ ધરાવે છે. તેમજ નામદાર ગુજરાત હાઈકોર્ટમાં એસ.સી.એ. નં.૪૭૨૫/૮૩માં મંજુર કરેલ સ્કીમ પ્રમાણે આ જમીન ધારણ કરેલ હોઈ તે જમીન પરત્વે કંપનીનો હકક, ધારણ કરાયેલ પ્રકારે માન્ય કરવામાં આવે છે તથા વધીને આપવામાં આવેલ લીઝની મુદત પુરી થયે વધીએ સક્ષમ પ્રાધિકારીશ્રી પાસે લીઝ રીન્યુઅલ માટેની અરજી કરવાની રહેશે.અને સક્ષમ પ્રાધિકારીશ્રીનો હુકમ આખરી ગણાશે.

આજ તા.૧૨, માહેઃ ડીસેમ્બર ૨૦૦૬ના રોજ મારી સહી તથા કચેરીના સીલ સાથે હુકમ જાહેર કરવામાં આવ્યો.

(એ.બી.પરમાર)
અધિક કલેકટર
ધુડખર અભ્યારણ, સુરેન્દ્રનગર

<u>નકલ જય ભારત સહ રવાના ::—</u>

૧) કલેકટરશ્રી,સુરેન્દ્રનગર જિ. સુરેન્દ્રનગર.....જરૂરી તજવીજ સારૂ
૨) વન સંરક્ષક શ્રી , વન્યપ્રાણી વર્તુળ, જુનાગઢ..... જાણ સારૂ
૩) નાયબ કલેકટરશ્રી, પ્રાંગધ્રા, જી. સુરેન્દ્રનગર .....જરૂરી તજવીજ સારૂ
૪) મામલતદારશ્રી, પ્રાંગધ્રા, તા. પ્રાંગધ્રા, જી. સુરેન્દ્રનગર...જરૂરી તજવીજ સારૂ
૫) તલાટી કમ—મંત્રીશ્રી, કુડા,માલવણ,થળા, તા. પ્રાંગધ્રા, જી. સુરેન્દ્રનગર.
૬) અભ્યારણ અધિક્ષકશ્રી, ધુડખર અભ્યારણની કચેરી, પ્રાંગધ્રા
૭) સીલેકટ ફાઈલે.

Annexure: XV

નં.જમન-૩-વશી-૭૭૬-૨૦૧૫.

કલેક્ટર કચેરી,
સુરેન્દ્રનગર તા.૨૮/૨/૨૦૧૫.

વિષય :- મોજે.પ્રાંગધ્રા તા. પ્રાંગધ્રા.
પ્રાંગધ્રા કેમીકલ વર્કસને દુષિત પાણીના નિકાલ માટે પાઈપ લાઈન નાખવા માટે ભાડાપટ્ટે ફાળવેલ જમીનનો ભાડાપટ્ટો પુરો થતાં રીન્યુ કરી આપવા બાબત
પ્રાંગધ્રા કેમીકલ વર્કસ, મે. પ્રાંગધ્રા



સંદર્ભ :- (૧) અત્રેના તા.૭/૬/૮૬ ના હુકમનં.જમન/૧/વ/૧૫૧૮ થી ૧૫૨૨.
(૨) અત્રેના તા.૨૭/૪/૮૮ ના સુધારાહુકમનં.જમન/૧/વ/૧૫૧૩ થી ૧૫૨૨.
(૩) અત્રેના તા.૧૩/૬/૮૮ ના સુધારાહુકમનં.જમન/૧/વ/૧૫૧૩ થી ૧૫૨૨.
(૪) અરજદાર સંસ્થાની તા. ૨૧/૭/૧૪ ની અરજી
(૫) મામ.શ્રી પ્રાંગધ્રાના તા.તા.૧૯/૨/૧૫ નો પત્ર.
(૬) નાયબ કલે.શ્રી પ્રાંગધ્રા ના તા.૨૦/૨/૧૫ થી આવેલ દરખાસ્ત.

-// હુ ક મ //-

સુરેન્દ્રનગર જિલ્લાના પ્રાંગધ્રા તાલુકાના પ્રાંગધ્રા ગામે પ્રાંગધ્રા કેમીકલ્સ વર્કસ લી. ને દુષિત પાણી-ના નિકાલ અર્થેની પાઈપલાઈન નાખવાના હેતુ માટે વંચાણે-૧ વાળા હુકમ તથા તે અન્વયેના વંચાણે- ૨ તથા ૩ વાળા સુધારા હુકમથી નીચેના કોષ્ટક મુજબના પ્રાંગધ્રા તાલુકાના ગામ તળ સર્વેનંબર વાળી જમીન ૩૦ વર્ષના ભાડાપટ્ટેથી આપવામાં આવેલ છે.

અ.નં.	ગામનું નામ	સર્વેનંબર	ફાળવેલ જમીન (એ.ગુ.)
૧	પ્રાંગધ્રા	૧૫૫૭/પૈ.	એ.૨-૨૨ ગુ.
૨	ઈસદ્રા	૧૫૮/પૈ.	એ.૮-૨૬ ગુ.
૩	વાવડી	૫૭૧/પૈ.	એ.૪-૧૯ ગુ.
૪	માલવણ	૧૧૭૩/પૈ.	એ.૬-૨૫ ગુ.
૫	થળા	૧૩૪૧/પૈ.	એ.૧૦-૧૮ ગુ.
		કુલ	એ.૩૨-૩૦ ગુ.

ઉપરોક્ત ફાળવેલ જમીનના ભાડાપટ્ટાની મુદત તા.૩૧/૭/૨૦૧૫ ના રોજ પુર્ણ થનાર હોય, જેથી વંચાણે-(૪) વાળી તા.૨૧/૭/૧૪ ની અરજીથી અરજદારશ્રીએ સવાલવાળી જમીનના ભાડાપટ્ટાની મુદત બીજા ત્રીસ વર્ષ માટે વધારી આપવા માંગણી કરેલ છે.

જે અન્વયે વંચાણે-(૫) તથા (૬) વાળા મામલતદારશ્રી પ્રાંગધ્રા તથા નાયબ કલેક્ટરશ્રી પ્રાંગધ્રાના પત્રોથી ભાડાપટ્ટાની મુદત વધુ ૩૦ વર્ષ માટે લંબાવી આપવા અભિપ્રાય સહ દરખાસ્ત થઈ આવેલ છે.

સબબ શ્રી પ્રાંગધ્રા કેમીકલ્સ લીમીટેડ, પ્રાંગધ્રાને દુષિત પાણીના નિકાલ માટે ભાડાપટ્ટેથી આપવામાં આવેલ ઉપરોક્ત કોષ્ટક મુજબની કુલ એ.૩૨-૩૦ ગુ. જમીનના ભાડાપટ્ટાની મુદત તા.૧/૮/૨૦૧૫ થી તા.૩૧/૭/૨૦૪૫ સુધી વધુ ૩૦ વર્ષ માટે સદરહું જમીનનું ભાડુ પુર્ણ બજાર કિંમતના ૧૫ ટકા લેખેની રકમ વાર્ષિક ભાડાપેટે વસુલ લેવાની તેમજ નીચે મુજબની શરતે ભાડાપટ્ટો રીન્યુ કરી આપવા બાબી હુકમ કરવામાં આવે છે.

(૧) પટેદારે વાર્ષિક ભાડુ તથા ઈનટર વેરા લિ. અગાઉથી જમા કરવાનુ રહેશે. નિયત તારીખથી ૯૦ દિવસની મુદત બાદ કરતાં લેખે સાદુ વ્યાજ લેવામા આવશે. વ્યાજ સહીતનું ભાડુ ૨૪ માસમા જમા કરવામાં અરજદાર નિષ્ફળ જાયતો પટ્ટો રદકરવા હકદાર થવા સારૂ.

(૨) લિઝમેળીના હેતુ માટે ભાડાપટ્ટે આપવામાં આવેલ જમીનોનુ ભાડુ પુર્ણ બજાર કિંમતના ૧૫ટકા લેખે વાર્ષિક ધોરણે વહીવટી કરી વસુલ લેવાનું રહેશે.

Scanned with CamScanner

(૩) આ કામે ૧ લી ઓગષ્ટના રોજની જમીનની માર્કેટ વેલ્યુ જિલ્લા મુલ્યાંકન સમિતિમાં નકકી કરાવી, તે મુજબ સવાલવાળી જમીનની પુર્ણ બજાર કિંમત નકકી કરાવી અને ત્યારે પછી મહેસુલ વિભાગના તારીખઃ૨૧/૧૦/૧૯૮૨ ના ઠરાવ અનુસાર વાર્ષિક ભાડુ પુર્ણ બજાર કિંમતના ૧૫ ટકા મુજબ નકકી કરવાનુ રહેશે.

(૪) પાંચ વર્ષ પછી છઠ્ઠા મહેસુલી વર્ષની ૧ લી ઓગષ્ટના રોજની જમીનની માર્કેટ વેલ્યુ જીલ્લા મુલ્યાંકન સમિતિમાં નકકી કરાવી, તે મુજબ સવાલવાળી જમીનની પુર્ણ બજાર કિંમત નકકી કરવાની રહેશે. અને ત્યાર પછી મહેસુલ વિભાગના તારીખઃ૨૧/૧૦/૧૯૮૨ ના ઠરાવ અનુસાર વાર્ષિક ભાડુ નકકી કરવાનુ રહેશે. તેમજ ઉપરની વિગતે દર પાંચ વર્ષ પછી છઠ્ઠા મહેસુલી વર્ષ ની ૧લી ઓગષ્ટ ના રોજ વખતો વખત ભાડુ નકકી કરવાનું રહેશે.

વધુમાં અત્રેની કચેરીના વંચાણ– ૧ થી ૩ ના તમામ હુકમમાં દર્શાવેલ શરતો યથાવત રહેશે. તેમજ આ બાબતે સરકારશ્રીની વખતો વખતની સુચનાઓ તથા અન્ય નકકી થાય તે શરતોનું પાલન કરવાનુ રહેશે. જેમાં કોઈ પણ શરતોનો ભંગ થશે તો જમીન સંસ્થા પાસેથી વિના વળતરે સરકારશ્રી હસ્તક પરત લેવામાં આવશે. 0

કલેકટર
ગુજરાત રાજ્ય
સુરેન્દ્રનગર જિલ્લો

(ડી.બી.ભટ્ટ)
કલેકટર,
સુરેન્દ્રનગર જિલ્લો.

નકલ રવાનાઃ–

૧: નાયબ કલેકટરશ્રી,ધ્રાંગધ્રા તરફ... જાણ સારૂ .
૨: મામલતદારશ્રી,ધ્રાંગધ્રા.....અસલ પ્રકરણ સાથે યોગ્ય કાર્યવાહી અર્થે
૩: તાલુકા વિકાસ અધિકારીશ્રી, ધ્રાંગધ્રા
૪: ડી.ઈ.લે.રે.શ્રી, સુરેન્દ્રનગર.
૫: ના.મામ., ઈ–૬૨ા મામ.કચેરી ધ્રાંગધ્રા... હુકમ મુજબ ગામ દફતરે નોંધ કરવા સારૂ.
૬: તલાટી–કમ–મંત્રીશ્રી,ધ્રાંગધ્રા, તા.ધ્રાંગધ્રા..દફતરે દાખલો રાખવા સારૂ.
૭: તલાટી–કમ–મંત્રીશ્રી,ઈસદ્રા, તા.ધ્રાંગધ્રા..દફતરે દાખલો રાખવા સારૂ.
૮: તલાટી–કમ–મંત્રીશ્રી,વાવડી, તા.ધ્રાંગધ્રા..દફતરે દાખલો રાખવા સારૂ.
૯: તલાટી–કમ–મંત્રીશ્રી,માલવણ, તા.ધ્રાંગધ્રા..દફતરે દાખલો રાખવા સારૂ.
૧૦: તલાટી–કમ–મંત્રીશ્રી,ચળા, તા.ધ્રાંગધ્રા..દફતરે દાખલો રાખવા સારૂ.
૧૧: મેનેજરશ્રી, ધ્રાંગધ્રા કેમીકલ વર્કસ (ડી.સી.ડબ્લ્યુ.), ધ્રાંગધ્રા.
૧૨: ફિલેકટ ફાઈલે.

Scanned with CamScanner

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector 10-A, Gandhinagar 382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY RPAD

In exercise of the power conferred under section 25 of the Water (Prevention and Control of Pollution) Act-1974, under section 21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & other Waste (Management, Handling and Tran boundary Movement) Rules, 2016 framed under the E (P) Act 1986.

And whereas Board has received consolidated application Inward ID No. 128810, dated 24/10/2017 for the consolidated consent and authorization (CC&A) of this Board under the provisions / rules of the aforesaid acts. Consent & Authorization is hereby granted as under.

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)
TO,
M/S. DCW LIMITED (SODA ASH DIVISION)
NR.RAILWAY STATION,
DHRANGADHRA-363310,
TAL: DHRANGADHRA,
DIST:SURENDRANAGAR

1. Consent Order No.: AWH – 89939 date of Issue: 07/11/2017.

2 The consents shall be valid up to 06/11/2022 for operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity
1	Soda Ash	7650 MT/M
2	Soda Bicarb	1500 MT/M
3	Ammonium Bicarb	550 MT/M
4	Detergent Powder	3000 MT/M

3. CONDITIONS UNDER THE WATER ACT:

3.1 The quantity of trade effluent from the factory shall not exceed 3300 m^3/day.

3.2 The quantity of sewage from the factory shall not exceed 85 m^3/day.

Trade Effluent

3.3 The quality of industrial effluent shall conform to the following standards:

PARAMETERS	PERMISSIBLE LIMIT
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Ammonical Nitrogen	50 mg/l
BOD (5 days at 20°C)	30 mg/l
Tota Dissolved Solids	200 gm/l

- All efforts shall be made to remove colour & unpleasant odour as far as practicable.

3.4 The effluent confirming to the above standards shall be discharged into Run of Kutch at a distance of approximatey 20 kms from the factory through closed pipeline and all care shall be taken to prevent entry of effluent into sanctuary located nearby disposal point of pipeline.

3.5 Any other industrial effluent that not being disposed of through pipeline shall conform to the following standards before discharging it on land or in to stream.

BY RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act 1981 and Authorization under rule 5(2) of the Hazardous & other Waste (Management, Handling and Tran boundary Movement) Rules, 2016 framed under the E (P) Act-1986

And whereas Board has received consolidated application inward ID No. 128810, dated 24/10/2017 for the consolidated consent and authorization (C&A) of this Board under the provisions / rules of the aforesaid acts, Consent & Authorization is hereby granted as under.

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)
TO,
M/S. DCW LIMITED (SODA ASH DIVISION)
NR.RAILWAY STATION,
DHRANGADHRA-363310,
TAL: DHRANGADHRA,
DIST-SURENDRANAGAR

1. Consent Order No.: AWH – 89939 date of issue: 07/11/2017.

2 The consents shall be valid up to **06/11/2022** for operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity
1	Soda Ash	7650 MT/M
2	Soda Bicarb	1300 MT/M
3	Ammonium Bicarb	550 MT/M
4	Detergent Powder	3000 MT/M

3. CONDITIONS UNDER THE WATER ACT:

3.1 The quantity of trade effluent from the factory shall not exceed **3300 m^3 /day.**

3.2 The quantity of sewage from the factory shall not exceed **85 m^3 /day.**

Trade Effluent

3.3 The quality of industrial effluent shall conform to the following standards:

PARAMETERS	PERMISSIBLE LIMIT
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Ammonica Nitrogen	50 mg/l
BOD (5 days at 20°C)	30 mg/l
Total Dissolved Solids	2100 g/m³

- All efforts shall be made to remove colour & unpleasant odour as far as practicable.

3.4 The effluent confirming to the above standards shall be discharged into Run of Kutch at a distance of approximately 20 kms from the factory through closed pipeline and all care shall be taken to prevent entry of effluent into sanctuary located nearby disposal point of pipeline.

3.5 Any other industrial effluent that not being disposed of through pipeline shall conform to the following standards before discharging it on land or in to stream:

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector 10-A, Gandhinagar 382 010
Phone : (079) 23226293
Fax : (079) 23232156
Website : www.gpcb.gov.in

4.4 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **Authorization for the Management & Handling of Hazardous Wastes Form-2 (See rule 6(2) Form for grant of authorisation for occupier or operator handling hazardous waste.**

5.1 **M/s DCW LIMITED (SODA ASH DIVISION** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **NR.RAILWAY STATION,DHRANGADHRA-363310,TAL:DHRANGADHRA, DIST-SURENDRANAGAR.**

No.	Waste	Quantity	Schedule / I	Facility
1	Used Spent Oil	3 /8 MT	5.2	Collection, Storage, Transportation & Disposal by selling to registered re refiners unit.

5.2 The authorization shall be in force up to **06/11/2022.**

5.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.4 **TERMS AND CONDITIONS OF AUTHORISATION:**

a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under

b) The authorisation shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

c) The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorisation order by the persons authorized shall constitute a breach of this authorisation.

e) It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

f) An application for the renewal of an authorisation shall be made as laid down in rule 5 (6) (ii)

g) Industry shall submit annual report within 15 days and subsequently by 30th June of every year.

6. **GENERAL CONDITIONS:**

6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6.2 Applicant shall also comply with the general conditions given in annexure I.

6.3 The waste generator shall be totally responsible for (i.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.

6.4 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 30th June of every year.

6.5 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.

6.6 As per "Public liability Insurance Act – 91" company shall get insurance policy, if applicable.

6.7 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.

6.8 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority

6.9 In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.

6.10 Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.

6.11 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.

6.12 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

6.13 The applicant shall provide proper collection system for storage of solid waste generated from plant and Effluent treatment plant & disposed of the same in environmentally sound manner.

For and on behalf of
Gujarat Pollution Control Board

D. M. THAKER 16/12/17

(D.M. THAKER)
Environmental Engineer

NO: GPCB/ CCA/SN-14(6)/ ID 25847/
ISSUED TO
M/S. DCW LIMITED (SODA ASH DIVISION)
NR.RAILWAY STATION,
DHRANGADHRA-363310,
TAL: DHRANGADHRA,
DIST SURENDRANAGAR

Gujarat Pollution Control Board

PCB Id: 25847

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** Dcw Limited(Soda Ash Division)

Outward No: 24765-24/05/2023

Email : jvm@dhg.dcwltd.com

Telephone : -

PLOT NO:NR.RAILWAY STATION, DHRANGADHRA, DHRANGADHRA, DHRANGADHRA - 363310
DIST : Surendranagar, TAL : Dhrangadhra , SIDC : Not In Gidc

Inspection Id : 737739 (Others/Higher Authority) **Ro Name : SurendraNgr**

2 Type / Scale / Sector / Status : RED / LARGE / Organic Chemicals manufacturing / In Operation

3 Inspection Dt & Time : 18/05/2023 12:35 / Water **Person Contacted :** Mr. Chetan Bhatt (AGM)

4 Env Audit Detail : **Sch : 1 , Marwadi Education Foundations's Group of Instituti , Year : 2017 , On Dt :**

Commissioned Dt : 25/03/1939 **Production Start Dt :** 01/04/1939 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 4440.000 Dom : 240.000 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 3300.000 Dom : 85.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** BORE WELLS+ Narmada

8 **Disposal Mode of Industrial / Domestic :** Not Specified / Not Specified

9 **Discharge Pt / Final Receiving Body (Ultimate):** LITTLE RUN OF KUTCHH / 0

10 **Status of water consent Under the Water Act,1974:** AWH-89939-06/11/2022 Last Inward:266992-16/11/2022[PRO]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Chemical Dousing Tank.P-Clarifier.P-Collection Tank

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=4 , DG Sets=0 , Flue Gas =2, Process =0 , ETP Cap = 180 , Capacity of All =**

APCM Details : E.S.P
Fuel Used : Lignite
Stack Attached to : Boiler

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending : Rs. 13095.00** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2021-2022** **Water Cess Return : 2017-2018** **HW Monthly Return : 2022-99**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
05/12/2022	NOT	26/04/2023	33A,,	695882	NOT	APP	740301
15/09/2022	NOT	14/11/2022	33A,O15,	686407	NOT	NOT	688120
04/06/2022	NOT	03/09/2022	33A,,	673398	NOT	COM	682088

Monthly Patrak Data : Last Return : 202302 **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 1852839, ETP - 17915, APCM - 15445	Meter Reading - 0, Kilo Litre - 125229	Meter Reading - 0, Kilo Litre - 80084

Gujarat Pollution Control Board

PCB Id: 25847

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations				
o	-	Air - Water - Haz. ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	PGVCL	
p	-	Dir. East Direction of the location of the Company	Agricultural farm	
p	-	Dir. North Direction of the location of the Company	Residential area	
p	-	Dir. South Direction of the location of the Company	Agricultural farm	
n	-	Dir. West Direction of the location of the Company	Railway line	
o	-	Production since (Date) or Proposed	01/06/1939	
n	-	W.W.G Treatment thr: Pri / Sec / Tertiary / N.A :	Primary	
o	-	Nos of Flow-Meters - W.C / W.W.G / ETP :	0, 0, 0	
d	-	Is Industry ZERO DISCHARGE Case (If Yes, HOW ?)	No.	
General Observation				
a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	SRN - 03	
b	-	Industry Operating without CCA	No.	CC&A Renewal application is under process at HO staff.
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	
Water Parameter				
b	-	Source of Water Supply	BORE WELLS~ Narmada	
c	-	W.W.Gs EXCEEDING the CCA Limits	No	
d	-	W.Ws Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Repair/Main Road	
g	-	Did u observe ANY ILLEGAL Discharge ??	Yes	
h	-	Nos of Samples collected	03	

Remarks :

(SODA ASH DIVISION)

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection . PCB-ID: (25847)

Gujarat Pollution Control Board

PCB Id: 25847

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Final effluent discharge point of DCW ltd in little run of Kutch has been visited by Surendranagar District Level Eco Sensitive zone compliance monitoring committee w.r.t Hon'ble NGT matter OA No. 27/2023. During visit, we have noticed that waste water having alkaline pH (@ 12 on pH strip is being discharged at Final Discharge / Disposal point of DCW Limited (at distance of approx. 20 kms) from the factory through closed pipeline into Little Rann of Kutch. They have made arrangement of soak pits (@ 60 * 60 sq meter size) at final disposal point. During visit, it is observed that alkaline waste water discharged at disposal point of DCW Ltd is being spread over/ entered into Wild Ass Sanctuary located nearby disposal point of pipeline. Waste water traces with whitish spots are observed in huge area of wild ass sanctuary due to accumulated waste water ponding. Total 3 nos. samples from different locations i.e. (1) From natural drain in wild ass sanctuary located near final discharge point of DCW limited (Latitude 23.1457 N, Longitude 71.5531 E) (2) From final discharge point of DCW limited in LRK (Latitude 23.1472 N Longitude71.5519 E) (3) From waste water ponding being accumulated on open land in huge area of wild ass sanctuary (Latitude 23.1482 N Longitude 71.5544 E) are collected during visit. It is clearly indicating that unit is violating the CC&A condition no.3.3, 3.4 and 3.5. Unit has been asked to submit permission obtained from concerned departments for disposal of treated effluent in to little run of Kutch. Google image showing entering of discharged effluent into wild ass sanctuary in nearby surrounding area of effluent disposal point of DCW Ltd is attached herewith. Photographs taken during inspection are also attached herewith. Written corrective measures are given to the person contacted and has obtained a nod of person contacted on the given corrective measures.Copy of Notice issued by RFO, Forest (Wild Life) Dhrangadhra is also attached herewith. [378]-24/05/2023 [4708]-24/05/2023

~RO Comments/Reply :strict action may be initiated on the basis of non compliance observed and AR of collected samples & notice issued by RFO, Forest(wild life) range Dhrangadhra-24/05/2023

I recommend : g. Recommend Strict Action

W C Notings: ----------[4708-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

આજરોજ સુરેન્દ્રનગર જીલ્લા ESZ compliance monitoring committee શ્રીએ મુકામ અબ્યારણ વિસ્તાર ની મુલાકાત દરમ્યાન આપના ફેકટરી માંથી ઓધ્યોગીક ગંદા પાણી નો નિકાલ કરવા માટે રણ માં મુકામ અભ્યારણ્ય વિસ્તાર માં નિયત કરવામાં disposal location પર થઈને આગળ બહોળા અભ્યારણ્ય વિસ્તાર માં effluent નો ફેલાવો થાય છે. નિયત થતા effluent નો pH માપ્યા આપને ૧૨ pH strip પર માલુમ પડેલ છે , જેના આધારે આપના થતા Consent ની condition નં 3.3 અને 3.૪ અને 3.૫ conditions નું violation થતુ જણાય છે. કારણ આપને મુકામ અભ્યારણ્ય વિસ્તાર માં પાણી પહોચતા જ ફેલાય તેની પુરતી તકેદારી રાખવી તેમજ નિયત disposal point પર Board ની નિયત માપ્ય પ્રમાણે તેમજ મંજુરી પ્રમાણે જ નિકાલ કરવો.

કારણ નો આપ રણ માં treated effluent છોડવા અંગે ની સેલ્ફ રિલાઝ તરફ થી મળેલ મંજુરી ના કાગળો બીજુ પુરાવા રજુ કરવા.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Dat	Instruction Status
એકમ ની મુલાકાત દરમીયાન CO2 Compressor tripped થઇ ગયેલ હોય ઉત્પાદન પ્રક્રિયા બંધ પડાને આવેલ છે , ઉત્પાદન પ્રક્રિયા પુન: શરૂ કર્યે થી અત્રે ની કચેરી ને જાણ કરવી.	736258(04/05/23)	Still Pending
એકમ ની ચકાસણી ની મુલાકાત દરમીયાન અધિકૃત સુધારાવધ સુચનો પૈકિ બાકી રહેલ. જેમા કે continuous emission monitoring system બાબતે time bound action plan રજુ કરવા , બોર્ડ ના પરિપત્ર મુજબ STP તૈયાર કરવા.	736258(04/05/23)	Still Pending
બાયલર માટે Fuel (Lime powder+ Lignite) નો mixing માટે Hopper તૈયાર થયેલ છે તેની સાથે બોર્ડ ના circular તા. 03/09/2021 solid fuel આધારીત SO2 ને Control કરવા. માટે સ્થાપવા તૈયાર કરવા બાબત ના circular મુજબ dry scrubber માટે ની શરતો પાલન કરવુ અને circular મુજબ જરૂરી રેકર્ડ નિભાવવો.	736258(04/05/23)	Still Pending
મુલાકાત દરમીયાન sedimentation pond મા levelling સામગ્રી ભરી લેવાનુ ચાલુ પડાને આવેલ છે. Sedimentation pond મા liner તૈયાની આધારાઇ અત્રે ની કચેરી ને જાણ કરવી.	736258(04/05/23)	Still Pending
૪. એકમ ના પ્રીમીસ વિસ્તાર ના housekeeping સુધારવા.	732082(05/04/23)	Partial Compliance
૫. Storm water Drain ને seal કરવી.	732082(05/04/23)	Partial Compliance
1. મુલાકાત સમયે ETP outlet, Sedimentation pond near pumping station-1, તથા પ્રોસેસ વીસીઝ દરમિયાન ઉદભવતા washing waste water જે મુલાકાત સમયે storm water drain મારફત એકમની બહાર વહીને જતું જાવા આવેલ છે-1, એમ કુલ - 03 waste water samples collect કરેલ છે.	732082(05/04/23)	Partial Compliance
2. બોર્ડ દ્વારા પાઠવવામા આવેલ Notice of direction (Outward no. 688120, dated 14/11/2022) મા દર્શાવેલ મુદ્દાઓ જે મુલાકાત સમયે પાલન થતુ ન હોવાનુ જાવા આવેલ છે. ઉપરોક્ત બાબતે Notice of direction મુજબ બોર્ડ ના પરિપત્ર મુજબ STP તૈયાર કરવા , Continuous monitoring system બાબતે time bound action plan રજુ કરવા, બોર્ડ ના પરિપત્ર મુજબ Lignite/ Coal fired boiler માટે water scruber/ Dry scrubber તૈયાર કરવા , Sedimentation pond storm water reservoir માટે Liner system તૈયાર કરવા.	732082(05/04/23)	Still Pending
3. Boiler no. 2 ની duct line મા Leakages જાવા આવેલ છે તે સબંધે leakages attain કરવા.	732082(05/04/23)	Partial Compliance

Gujarat Pollution Control Board

PCB Id: 25847

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (25847)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-7	@7 to 8 on ph strip / 32	1250-1255	REP	from waste water ponding being accumulated on open land in huge area of wild ass sanctuary (latitud	Colourless
2	W-7	@ 12 on ph strip / 32	1240-1245	REP	from final discharge point of dcw limited in lek (latitude 23.1472 n longitude71.5519 et -	Colourless
3	W-7	@6 to7 on ph strip / 32	1230-1235	REP	from natural drain in wild ass sanctuary located near final discharge point of dcw limited (latitud	Colourless

B Process Stacks

C Flue gases Stacks

Sr	Stack Attached To	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	95	BOILER NO 1&2	YES	ESP	Lignite	90600 MT/YEAR	
2	Boiler	95	BOILER NO. 3& 4	YES	ESP	Lignite	90600 MT/YEAR	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	1 -5.1	2.000-M.T	DSS,RRE

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	ammonium bicarb	550.000	550.000 - M.T	0.000	as per cnx
2	detergent powder	3000.000	3000.000 - M.T	0.000	do
3	soda ash	7650.000	7650.000 - M.T	0.000	do
4	soda bi-carb	1300.000	1300.000 - M.T	0.000	do

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	ammonia	90.000 - M.T
2	hard coke	1108.000 - M.T
3	lime stone	16690.000 - M.T
4	salt	160430.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4680.000	WWG : 3385.000	Water Source	Remark
1	Boiler Feed	864.000	12.000	Borewell	
2	Cooling Water	864.000	0.000	Borewell	
3	Domestic Purpose	240.000	85.000	Borewell	
4	Mnfg Process	2712.000	2700.000	Borewell	

H Solid Waste

Inspection Team : F.M.Modi, ROH - MR. DASHRATHBHAI JESANGBHAI NADODA - MR. HASMUKHKUMAR DINESHCHANDRA SONARA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(F.M.Modi, ROH)

WATER / WASTE WATER SAMPLE

Sample ID:38255b - Analysis Complet on:30/05/2023

Organic Chemicals manufacturing / LAB Inward : 29070

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

TC10283

Accreditation Standards & NABL Certificate Details : TC10283 / Issue: 31/01/2022 / Validity: 30/01/2024

TEST REPORT

Test Report No. : 29070 Date: 30/05/2023

1.	Name of the Customer	: Dcw Limited(Soda Ash Division) - 25847
2.	Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA 363310, Taluka : Dhrangadhra, District :
3.	Nature of Sample	: REP-Representative/Grab, (Insp Type : OTH Others/Higher Authority)
4.	Sample Collected By	: F.M.Modi, ROH
5.	Quantity of Sample Received	: 5 L
6.	Code No. of the Sample	: 387586
7.	Date & Time of Collection & Inwarding	: 18/05/2023 , (1240 to 1245) & 20/05/2023
8.	Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9.	Sampling Point	: From final discharge point of DCW limited in LRK (Latitude 23.1472 N Longitude71.8519 E) -
10.	Flow Details (Remarks)	: observed
11.	Mode of Disposal	: Into Huge open area of wild ass sanctuary
12.	Ultimate Receiving Body	: 0
13.	Temperature on Collection	: 32 & pH Range on pH Strip @ 12 on pH strip
14.	Carboys Nos for	: Barcode & Color & Appearance :Colourless
15.	Water Consumption & W.W.G (KLPD)	: Ind :4440.000 , Dom :240.000 & Ind :3300.000 , Dom :85.000
16.	Parameter	

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As a	9.49
2	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method 23 rd. 2000) mg/l		692.00
3	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method 2 – 10000 mg/l		12
4	Ammoniacal Nitrogen	mg/l	1) Titrimetric method (4500 NH3 B & C APHA Standard 1 – 2000 mg/L		3.36
5	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B, D) – 1000 mg/l		BD
6	B.O.D. (3 Days 27°C)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 2019) - 50000 mg/l		9.0

Laboratory Remarks : Approved By 247-lab 247 DL 30/05/2023

B.M.Makwana, ROH

Note :

1. The results relate only to the tested samples and applicable parameters. Endorsement of products is neither intended nor implied.
2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits as per Schedule VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents
7. Physicochemical and microbiological parameters: Std.Methods for Water and Waste Water- 23rd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

WATER / WASTE WATER SAMPLE

Sample ID:387586 - Analysis Completion:30/05/2023

Organic Chemicals manufacturing / LAB Inward : 29070

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

TEST REPORT

Test Report No. : 29070 Date: 30/05/2023

1. Name of the Customer	: Dcw Limited(Soda Ash Division) 25847
2. Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA-363310, Taluka : Dhrangadhra, District :
3. Nature of Sample	: RFP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By	: F.M.Modi, ROH
5. Quantity of Sample Received	: 5 L
6. Code No. of the Sample	: 387586
7. Date & Time of Collection & Inwarding	: 18/05/2023 , (1240 to 1245) & 20/05/2023
8. Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9. Sampling Point	: From final discharge point of DCW limited in I.RK (Latitude 23.1472 N
10. Flow Details (Remarks)	Longitude71.5519 E) -
11. Mode of Disposal	: observed
12. Ultimate Receiving Body	: Into Huge open area of wild ass sanctuary
13. Temperature on Collection	: 0
14. Carboys Nos for	: 53 & pH Range on pH Strip :at 12 on pH strip
	: Barcode & Color & Appearance :Colourless
15. Water Consumption & W.W.G (KLPD)	: Ind :4440.000 , Dom :240.000 & Ind : 3300.000 , Dom :85.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part - 9) 1984(Reaffirmed 2003)	Ambient o/c - 60 oC	32

Laboratory Remarks : Approved By:247-lab_247 Dt: 30/05/2023

B.M.Makwana, ROH

Note

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the receipt amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits as per Schedule VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents
7. Physicochemical and microbiological parameters: Std Methods for Water and Waste Water- 23rd Edition by APHA
8. Bioassay test (for toxicity) IS:6582(Part 2):2001; Reaffirmed 2007

WATER / WASTE WATER SAMPLE

Sample ID:387584 - Analysis Completion:30/05/2023

Organic Chemicals manufacturing / LAB Inward - 29089

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

TC10283

Accreditation Standards & NABL Certificate Details : TC10283 / -- / Issue: 31/01/2022 / Validity: 30/01/2024

TEST REPORT

Test Report No. : 29089 Date: 30/05/2023

1. Name of the Customer	: Dcw Limited(Soda Ash Division) - 25847
2. Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA 363310, Taluka : Dhrangadhra, District :
3. Nature of Sample	: REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By	: F.M.Modi, ROH
5. Quantity of Sample Received	: 5 L
6. Code No. of the Sample	: 387584
7. Date & Time of Collection & Inwarding	: 18/05/2023 , (1230 to 1235) & 20/05/2023
8. Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9. Sampling Point	: From natural drain in wild ass sanctuary located near final discharge point of DCW limited (Latitud
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: Into Wild Ass Sanctuary
12. Ultimate Receiving Body	: 0
13. Temperature on Collection	: 32 & pH Range on pH Strip :6&6 to7 on pH strip
14. Carboys Nos for	: Barcode & Color & Appearance :Colourless
15. Water Consumption & W.W.G. (KLPD)	: Ind :4440.000 , Dom :240.000 & Ind :3300.000 , Dom :85.000
16. Parameter	

Sr.	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	pH Units	4500-H+ B APHA Standard Methods 23rd ed.2017	1 – 14 pH value As a	6.0
2	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/l	3864
3	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 13000 mg/l	16
4	Ammonical Nitrogen	mg/l	1) Titrimetric method (4500 N-O B & C APHA Standa	1 – 2500 mg/l	2.0
5	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	3 – 1500 mg/l	BD
6	B.O.D. 3 (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed	25 – 30000 mg/l	120

Laboratory Remarks : Approved By 247-lab_247 DL_ 30/05/2023

B.M.Makwana, ROH

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither stated nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoice amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits, as per Schedule VI of EPA Rules, 1986 as amended by Second and Third amendment 1992 for Effluents
7. Physicochemical and microbiological parameters: Std.Methods for Water and Waste Water 23rd Edition by APHA.
8. Bioassay test (for toxicity): IS:6582(Part 2):2001 : Reaffirmed 2007.

WATER / WASTE WATER SAMPLE

Sample ID:387584 - Analysis Completion:30/05/2023

Organic Chemicals manufacturing / LAB Inward : 29069

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

TEST REPORT

Test Report No. : 29069 Date: 30/05/2023

1. Name of the Customer	: Dcw Limited(Soda Ash Division) - 25847
2. Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA 363310, Taluka : Dhrangadhra, District :
3. Nature of Sample	: REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By	: F.M.Modi, ROH
5. Quantity of Sample Received	: 5 L
6. Code No. of the Sample	: 387584
7. Date & Time of Collection & Inwarding	: 18/05/2023 , (1230 to 1235) & 20/05/2023
8. Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9. Sampling Point	: From natural drain in wild ass sanctuary located near final discharge
10. Flow Details (Remarks)	point of DCW limited (Latitud
11. Mode of Disposal	: --
12. Ultimate Receiving Body	: Into Wild Ass Sanctuary
13. Temperature on Collection	: 0
14. Carboys Nos for	: 32 & pH Range on pH Strip :6 to7 on pH strip
	: Barcode & Color & Appearance :Colourless
15. Water Consumption & W.W.G (KLPD)	: Ind :4440.000 , Dom :340.000 & Ind :3308.808 , Dom :85.808

Sr.	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 50 oC	33

Laboratory Remarks : Approved By:247/ab 247 Dt.: 30/05/2023

B.M.Makwana, ROH

Note:

1. The results refer only to the tested samples are applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 30 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoices amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits as per Schedule VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters: Std.Methods for Water and Waste Water 23rd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582(Part-2)2001 Reaffirmed 2007.

WATER / WASTE WATER SAMPLE

Sample ID:387589 - Analysis Completion:30/05/2023

Organic Chemicals manufacturing | LAB Inward : 29072

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459831

TC10283

Accreditation Standards & NABL Certificate Details : TC10283 / -- / Issue: 21/01/2022 / Validity: 30/01/2024

TEST REPORT

Test Report No. : 29072 Date: 30/05/2023

1. Name of the Customer	: Dcw Limited(Soda Ash Division) - 25817
2. Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA-363310, Taluka : Dhrangadhra, District :
3. Nature of Sample	: REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By	: F.M.Mudi, ROH
5. Quantity of Sample Received	: 5 L
6. Code No. of the Sample	: 387589
7. Date & Time of Collection & Inwarding	: 18/05/2023 , (1250 to 1255) & 20/05/2023
8. Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9. Sampling Point	: From waste water ponding being accumulated on open land in huge area of wild ass sanctuary (Latitud
10. Flow Details (Remarks)	: --
11. Mode of Disposal	: Into Wild Ass Sanctuary area
12. Ultimate Receiving Body	: 0
13. Temperature on Collection	: 32 & pH Range on pH Strip :@7 to 8 on pH strip
14. Carboys Nos for	: Barcode & Color & Appearance :Colourless
15. Water Consumption & W.W.G (KLPD)	: Ind :4440.000 , Dom :240.000 & Ind :3300.000 , Dom :85.000
16. Parameter	

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	pH Unit	4500 H+ B APHA Standard Methods 23rd ed.2017	1 - 14 pH value As or	7.98
2	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 - 200000 mg/L	364000
3	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 - 10000 mg/l	134
4	Ammonical Nitrogen	mg/l	Titrimetric method (4500 NH3 B & C APHA Standar	1 - 2000 mg/L	4.2
5	Oil & Grease	mg/l	Liquid - Liquid Partition Gravimetric method. (5520 B, 01	- 1000 mg/l	BDL
6	B.O.D. (3 Days 27oC)	mg/l	3 - Day BOD test. (IS 3025 (Part 44) 1993 Reaffirmed 05	50000 mg/l	1041

Laboratory Remarks : Approved By:247-lab 247 D... 30/05/2023

B.M.Makwana, ROH

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither stated nor implied.
2. Samples will be disposed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoices amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters: Std.Methods for Water and Waste Water 23rd Edition by APHA.
8. Bioassay test (for toxicity) -IS 6582 Part-2 2001, Reaffirmed 2007.

WATER / WASTE WATER SAMPLE

Sample ID:387589 - Analysis Completion:30/05/2023

Organic Chemicals manufacturing / LAB Inward : 29072

Rajkot
Race Course, Ring Road,
Near Race Course,
Rajkot - 360 001
Tele:(0281) 2474524 , 2459811

TEST REPORT

Test Report No. : 29072 Date: 30/05/2023

1. Name of the Customer	: Dcw Limited(Soda Ash Division) - 25847
2. Address	: NR.RAILWAY STATION,DHRANGADHRA,DHRANGADHRA DHRANGADHRA-363310, Taluka : Dhrangadhra, District :
3. Nature of Sample	: REP-Representative/Grab, (Insp Type : OTH-Others/Higher Authority)
4. Sample Collected By	: F.M.Modi, ROH
5. Quantity of Sample Received	: S.I.
6. Code No. of the Sample	: 387589
7. Date & Time of Collection & Inwarding	: 18/05/2023 , (1250 to 1255) & 20/05/2023
8. Date of Start & Completion of Analysis	: 22/05/2023 & 30/05/2023
9. Sampling Point	: From waste water ponding being accumulated on open land in huge area
10. Flow Details (Remarks)	of wild ass sanctuary (Latitud
11. Mode of Disposal	: --
12. Ultimate Receiving Body	: Into Wild Ass Sanctuary area
13. Temperature on Collection	: 0
14. Carboys Nos for	: 32 & pH Range on pH Strip :@7 to 8 on pH strip
	: Barcode & Color & Appearance :Colourless
15. Water Consumption & W.W.G (KLPD)	: Ind :4440.000 , Dom :240.000 & Ind :3300.000 , Dom :85.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part - 9) - 1984(Reaffirmed 2006)	Ambient oC - 50 oC	32

Laboratory Remarks : Approved By 217-lab 217 DL: 30/05/2023

B.M.Makwana, ROH

Note :

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third amendment 1993 for Effluents.
7. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water -23rd Edition by APHA.
8. Bioassay test (for toxicity) -IS 6582 Part-2 2001 Reaffirmed 2007

ધુડખર અભયારણ્ય વિભાગ,ધ્રાંગધ્રા

પરિક્ષેત્ર વન અધિકારીશ્રીની કચેરી

વન્યપ્રાણી રેંજ-ધ્રાંગધ્રા

મયૂરનગર, હળવદ રોડધ્રાંગધ્રા જી-સુરેન્દ્રનગર પીન નં-૩૬૩૩૧૦

Email: rfodhg@gmail.com

પત્રાંક ક/ /૨૦૨૩-૨૪ તારીખ /૦૫/૨૦૨૩

DCW LIMITED
23 MAY 2023
DHRANGADHRA

નામ .....

મેનજરશ્રી

ધ્રાંગધ્રા કેમીકલ વર્કસ (DCW)

ધ્રાંગધ્રા

વિષય:- DCW ના દુષિત પાણીના નિકાલ બાબત

ઉપરોકત વિષય અન્વયે જણાવવાનુ કે ગુજરાત સરકાર દ્વારા વન્યપ્રાણી સરક્ષણ અધિનિયમ-૧૯૭૨ અન્વયે તા-૧૨/૦/૧/૧૯૭૩ વાળુ જાહેનામુ પ્રસિધ્ધ કરી ધુડખર અભયારણ્ય જાહેર કરવામાં આવેલ છે.

ધુડખર અભયારણ્ય વિસ્તારમાં ધ્રાંગધ્રા તાલુકાના મોજે ગામ થળાના સર્વે નંબર-૧૩૪૧ પૈ.એ-૧૦-૧૮-ગુ.જમીન ધ્રાંગધ્રા કેમીકલ વર્કસને મે.કલેકટરશ્રી સુરેંદ્રનગર દ્વારા ભાડા પટે તા-૦૧/૦૮/૨૦૧૫ થી તા-૩૧/૦૭/૨૦૪૫ સુધી ૩૦ વર્ષના ભાડા પટે શરતોને આધિન ભાડાપટે રીન્યુ કરી આપવા હુકમ કરેલ છે.આ વિસ્તારમાં આજરોજ અત્રેની રેંજના ફેરણા દરમ્યાન આપની ફાળવેલ જમીન સિવાય અન્ય અભયારણ્ય વિસ્તારની જમીનમાં યોગ્ય માવજત અને જાળવણીના અભાવે બનાવેલ સોકપીટમાંથી પાણી અભયારણમાં પાણી આવતુ હોય જે તાત્કાલિક બંધ કરી અભયારણ્ય વિસ્તારમાં પ્રસરતા પાણીને રોકવા અન્ય વ્યવસ્થા દિન-૭ મા કરવા જણાવવામાં આવે છે.

તેમજ ઉપરોકત સ્થળ પર બનાવવામાં આવેલ સોકપીટ અને અંન્ડર ગ્રાઉન્ડ ગટર લાઇન બાબતની એક જોઇન્ટ વિઝીટ કરી આપેલ સ્થળના GPS પોઇન્ટ નક્કી કરવા થતા હોય અત્રેની કચેરીનો સંપર્ક કરી વિઝીટ માટે સમય ફાળવવા નોંધ લેવી

પરિક્ષેત્ર વન અધિકારી

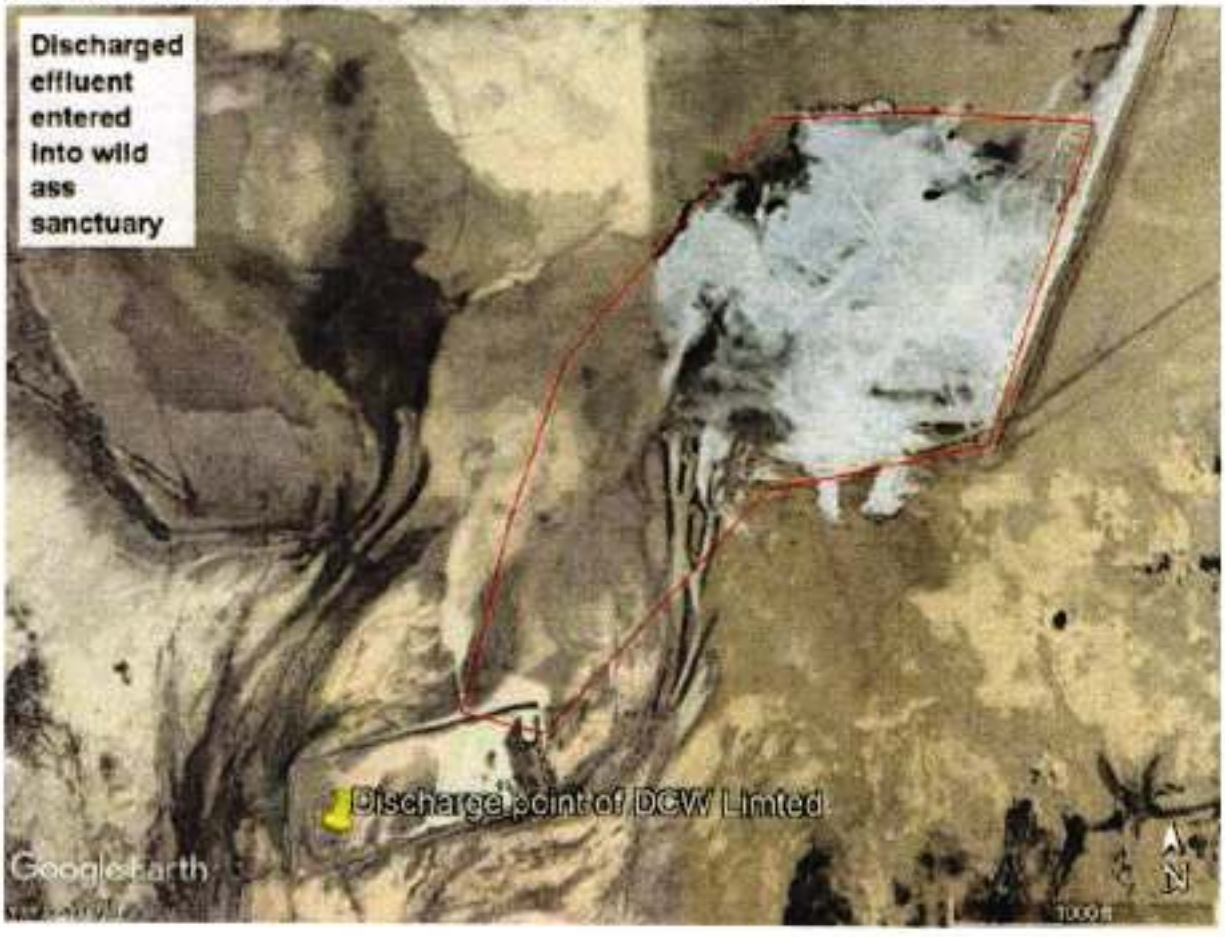
વન્યપ્રાણી રેંજ ધ્રાંગધ્રા

Photographs taken during Visit





Google image showing entering of discharged effluent into wild ass sanctuary in nearby surrounding area of effluent disposal point of DCW Ltd .



પ્રમાણપત્ર

સ્થળ :- માલવળ
તારીખ :- ૨૮/૦૫/૨૦૨૩

હું એસ. એસ. ડોંગર ઈ.ચા. વનપાલ માલવળ(નો) પ્રમાણપત્ર લખી આપું છું કે અમારા માલવળ(નો) રાઉન્ડ વિસ્તારમાં કોઈપણ કેમીકલની કંપની કે ફેકટરી આવેલ નથી. તેમજ અમારા રાઉન્ડ વિસ્તારમાં મોટી ઉંચાઈવાળા પાળાઓ આવેલ નથી પરંતુ લંબાવંગાત શૈલે મીઠું પકડવા માટેનાં પાળાઓ મીઠું પકડી પોતાની રોજી-રોટી મેળવે છે તેમજ કોઈ બહારની કંપની કે ઔદ્યોગીક એકમો આવેલ નથી અને અમો વતીમાં ફરવા માટેના પાળાઓ આશરે ૧ થી ૨ ફુટની ઉંચાઈના જોવા મળે છે.

આમ ઉપર મુજબનું પ્રમાણપત્ર અમો દ્વારા રાઉન્ડમાં કેટલા ઉદ્યોગ જોવા મળેલ અને જે સત્ય હકીકત રોજ પાત્રો કરી અહીંયા કરી આપેલ છે.

S. S. [illegible]
(એસ. એસ. ડોંગર)
ઈ.ચા. વનપાલ

રાજીનામાપત્ર

તારીખ:- ૧૬/૦૫/૨૦૨૩
સ્થળ :- ઉંઝાફાટક.

આથી હું શ્રી. રમેશ, ઉંઝા ઇ.ટ્રાફીક પોલીસ સ્ટેશનનો રાજીનામાપત્ર લખી આપું છું કે મારી સામે ખાતાકીય પ્રકારના કોઈપણ કેસ ચાલુ નથી કે કોઈપણ જાતની શિક્ષા કરવા બાકી નથી. મારી ઉપરોક્ત પોલીસ સ્ટેશનમાં ફરજ દરમ્યાન વિભાગીય પરીક્ષા પાસ કરી હોય તેવું પણ પોતાની સંપૂર્ણ જાણકારી બહાર છે. તેમજ કોઈ તકરારનો કેસ પણ મારી સામે પેન્ડીંગ નથી. તેમજ મારા ઉપર કોઈ ફરિયાદ પણ નથી. આથી મારું રાજીનામું સ્વીકારવા વિનંતી છે.

આજના રોજ મારું રાજીનામાપત્ર આપી રહ્યો છું. મારા રાજીનામાં બાદ મારા ખાતાકીય કામોમાં કોઈ ક્ષતિ થાય તો હું જવાબદાર રહીશ.

(કે.પી.રમેશ)
રાજીનામું આપનાર
(ફરજ પર)

તારીખ :- ૨૬/૧/૨૩

પ્રમાણપત્ર

સ્થળ :- ડાંગદુબા

આથી હું સી. એલ. જાદવ વનપાલ ડાંગદુબા પ્રમાણપત્ર આપી રહ્યો છું કે આજરોજ ડાંગદુબા રાઉન્ડ વિસ્તારમાં કોઈપણ કેમીકલની કંપની કે ફેકટરી આવેલ નથી તેમજ આસપાસ રાઉન્ડ વિસ્તારમાં મોરી ઉંચાઈવાળા ઝાડોમાં આવેલ નથી પરંતુ વંશપરંપરાગત રીતે જાકુ પકડવાનો ધંધો જાકુ પકડી પોતાની રોજી - રોટી મેળવે છે તેમજ કોઈ બહારથી કંપની કે ઔદ્યોગીક એકમો આવેલ નથી અને અત્રે રહ્યા હુસ્યાત જાકાનો ઝાડોમાં વસવાટ વર્ષોથી રહી રહ્યા છે તેવું મને લાગે છે.

આમ ઉપર મુજબનું પ્રમાણપત્ર આપ્યું દ્વારા રાઉન્ડમાં ફેરણા દરમ્યાન જોવા મળેલ હકીકત હોઈ ખાત્રી કરી સહીઓ કરી આપેલ છે.

(સી. એલ. જાદવ)
વનપાલ ડાંગદુબા

પ્રમાણપત્ર

તારીખ : ૨૮/૦૫/2023
સ્થળ :- જિલ્લાકાર

આથી હું એસ.કે. ઇલ્યુસ વનરક્ષક જિમકળાર પ્રમાણપત્ર લખી આપું છું કે આજેાર જિમકળાર બીટ વિસ્તારમાં કોઈપણ કેમીકલની ફેકટરી કે ફૂકરી આવેલ નથી તેમજ આમારી બીટના વિસ્તારમાં મોટી ઉંચાઈવાળા ઝાડના પાળાઓ આવેલ નથી. પરંતુ વંશપરંપરાગત રીતે ઝાડુ પકડવાનું આખારીયાઓ ઝાડુ પકડી પોતાની રોજી-રોટી મેળવે છે તેમજ કોઈ બહારથી ફેકટરી કે ઔદ્યોગિક એકમો આવેલ નથી અને આજે આમાં ઝુલાલ ઝાડના પાંદડાઓ આધારે દરીયા કુદની ઉંચાઈનો ફોટો પાડી છે.

આમ ઉપર મુજબનું પ્રમાણપત્ર આપું ફરજ બીટમાં ફરજમાં આવેલ ફેરફારો ધ્યાનમાં લઈને આપેલ છે કે સત્ય હકીકત કોઈ ખોટી કરી સાબુ કરી આપેલ છે.

H.K. Dhaskaiya
(એચ.કે. ઇલ્યુસ)
વનરક્ષક જીમકળાર

પ્રમાણપત્ર

સ્થળ : મોરી માલવણ
તારીખ : ૨૯/૦૫/૨૦૨૩

આથી હું શ્રીમતી. રમેશ. રમેશ. મેકિયા વનરક્ષક મોરી માલવણ પ્રમાણપત્ર લખી આપું છું કે આપેલ મોરી માલવણ બીટ વિસ્તારમાં કોઈપણ કેમીકલની કંપની કે ફેકટરી આવેલ નથી. તેમજ આવારી બીટના વિસ્તારમાં મોરી ઉંચાઈવાળા મીઠાના પાળાઓ આવેલ નથી, પરંતુ વંશપરંપરાગત રીતે મીઠું પકવતા અગરીયાઓ મીઠું પકવી પોતાની રોજ-રોટી મેળવે છે તેમજ કોઈ બહારની કંપની કે ઔદ્યોગિક એકમો આવેલ નથી અને આપેલ વિસ્તારમાં ઉપરોક્ત મીઠાના પાળાઓ આશરે ૬૦ ફૂટની ઊંચાઈના જોવા મળે છે.

આમ, ઉપર મુજબનું પ્રમાણપત્ર અમો દ્વારા બીટમાં કરવામાં આવેલ ફેરણા દરમ્યાન જોવા મળેલ અને જે સત્ય હકીકત હતી તે ખાત્રી કરી આ લી કરી આપેલ છે.

(શ્રીમતી. રમેશ. મેકિયા)
વનરક્ષક મોરી માલવણ

અરજદાર નીમકનગર
રહેવાસી

તારીખ:- ૧૮/૫/૨૦૨૩

પ્રતિ,
શ્રી
ધંધો રોજગારી
૧. ગુલાબેનબહેન રામજીભાઈ માલવીયા પર અમદાવાદ જીલ્લાવાળા

અમો ઉપરજણાવેલ નામ સરનામા વાળા તે આજ-રોજ તા ૧૮/૫/૨૦૨૩ના રોજ નીમકનગર રહેવાસીમાં નાયબ-કલેકટર સાહેબ શ્રી, પ્રદુષણબોર્ડના સાહેબ શ્રી, વનવિભાગના સાહેબ શ્રી વગેરે તેમના તરફ થી ગેરકાયદેસર અમારા ઘરપર ચલાવી રહ્યા મીઠાના અગર બાબતે પુછ-પરછ કરતા હું મારો ખુલાસો નીચે મુજબ લખાવું છું

અમો આજથી ૫ પેઢી થી વારસાગત રીતે મીઠું પકવવાનો ધંધો કરતા આવતા હોય અમો પાસે મીઠું પકવવા સિવાય અન્ય કોઈ ખેતી-વાડી નું સાધન ન હોય અને અમારા બાળકો ના ભરણ પોષણ થાય તે માટે અમો વરસોથી રહેવાસીમાં મીઠું પકડીએ છીએ મીઠું પકવવા માટે મોટા ભાગે અમો નવેમ્બરથી પછી સપ્ટેમ્બર કાળ કરવા માટે જરૂરિયાત હોય મીઠાના અગર બનાવવા માટે અમો જરૂરી સાધનો જેવા કે પાવડા, ફોટાની લઈ જવા માટેના પાળાવાળી બનાવવા હોય તેમજ પાનીની વધુ જરૂરીયાત પડે તો પાણી ભરવા કુંઈ બનાવવા હોય છીએ પાની બહાર કાઢવા માટે સરકાર શ્રી દ્વારા ડીઝલ કોઈ આપવામાં આવે છે તેમજ મોલાર પૈમાનની આવશ્યકતા આપવામાં આવે છે તેમજ અન્ય જરૂરીયાતમાં દ્વારા બુટ, કપડા, પાવડા વગેરે મળવી આપવામાં આવે છે કુંઈ માંથી પાની કાઢી અમો અમારા પાટા પર નાના-નાના પાળીયો બનાવી ક્યારીઓ કરી આસપાસ ૧૭ કિલોમીટર ત્રીજી ની આસપાસના પાણીમાં મીઠું પકડીએ છીએ મીઠું પકવવા ની પ્રક્રિયા અતિપ્રિલ, મે માં પુર્ણ થઈ જાય છે તેમજ અમો પકવેલ મીઠું વેપારીઓને અમોએ નક્કી કરેલા ભાવે મુજબ અમારી દુકાને છીએ વેપારી દ્વારા જરૂર પડે પૈમાનો ઉપયોગ આપવામાં આવે છે અને મીઠું પકવ્યા બાદ વધેલ પાની અમો અન્ય વેપારીઓને ભાવે વેચી અમારી રોજ-રોટી કમાવીએ છીએ અમો વરસોથી આજ વિસ્તારમાં મીઠાનું ઉત્પાદન કરી પરિવારનો ગુજરો કરીએ છીએ મીઠું બનાવવા માટે અમારી પાસે ટ્રેક્ટર, ટેક્કર,

P.T.O

દૂક, કવા આદમીનો પણ ઉપયોગ કરવો પડે છે પહેલા સમયે અબડીયાઓ ઓડની બનાવી માછું પકડતા હતા પોતું અમરની માથે અને અલબ્યારુન્ય જોડે રહતા અને વહીવટી ઇરલોગર ઓડકાબો યોગ્ય રીતે ન આલતા અમુક અબડીયાઓ ઓડીયા અલગ પડી માછું પકડવાનું કામ કરે છે હાલમાં અમુક અબડીયા હથોરા તરીકેના મુળ પારાપટ પાળી ન બગલા તોબો નાળકની બન્ને ઉપર બીજો ના પારા બનાવે છે તોજ આ વિસ્તારનાં માછું પકડતા બધાજ અબડીયા અબાડી બાજ મુખ્ય અલેકાડાનો નાળક ના વિસ્તારના ગામોના જ છે

આમ અમો પેઢી દર પેઢી થી બાપડાના વ્યવસાય માથે ઓકડાબલેના છીએ અને સરકાર શ્રી હથોરા ગાયસીડીઓ બગલા અમો અબાડ બ્યાન ઘોરતાં નીલાબનબો છીએ

ઉપર મુજબનો બધાબ અમોએ બધાબલા મુજબનો રોજ વારી-વેપારી કરીએ પણ બાલના હથોરા વાપર ઉભા કરે અલાબ અવસ્થાનાં રહી બધારા હથોરાબો મુજબનો ધંધ આ નીચે આપી કરી આપેલ છે

* ભુલાભાંઈ રોમબજ

જવાબ

સ્થળ :- વિજાકુનગર
વેલનાગ

તારીખ :- ૬/૫/૨૦૨૩

પ્રતિ,
નાગ ઉ.પ્ર ધંધો ખે.
(૧) ગોપાલનાગ પ્રદ્યુમનાગ મુળારીયા જાતે ફણાધીયા નાગ

અમો ઉપર જણાવેલ નાગ સરનામાવાળા તરફ આજ રોજ તા:- ૬/૫/૨૦૨૩ ના રોજ વીજકુનગર ખાતે નાગ જાતના પ્રાંત અધિકારી તથા ઘુંગધુ તથા ઇકો એન્વેરીલ ઝોન ઓફીસીંગ કમીશના અમો ઉપર આપના સમાજ પરના સ્થળ પર આપના જાહેરના ઝઘડા બાબતે પુછપરછ કરતા કે આવો જવાબ નીચે મુજબ લખાવ્યુ છુ

અમારી ફરીયાદ પક્ષીઓ પારસનાથ તરફ જાડુ પકડવાની ધંધો કરતા ફરીયાદી રાજી નાગી પાસની જાડુ પકડવા સિવાય અન્ય કોઈ રોજગારીનું સાધન ન હોય તથી અમારા બાળકોનું ભરણપોષણ થાય તે માટે વર્ષોથી વેલનાગ નાં જાડુ પકડવાની સાથે જાડુ પકડવા માટે જોઈતાનો બનાવવા માટે પહોળા વાંસના કામ કરવા માટે જરૂરી એવી જાડાના ઝાર ગણાવવા માટે જરૂરી સાધનો કીવા કે પાવડો, કોદાળી લઈ જંગલ નાળેના પાળા બનાવતી હોઈએ તેમજ પાકની વધુ જરૂરીયાત પડતા પાણના નજીક કુદરતી ગણાવેલી કોઈ કુદરત બાંધ પાળી ઝરણાં કાઢવા માટે અરજદારો દ્વારા ઓલાદ જીવન સંજીવની બાબતનાં કાયદે કે તેમજ અન્ય સંસ્થા દ્વારા પુર, ઉપાડ, પાળીના ચોકા વગેરે બાબતનાં બનાવેલ છે કુદરત બાંધ પાળી કાઢી અમારા પાણ પર નાના-નાના પાળા બનાવી ઉપાડીને કોઈ જગ્યાએ જાડ પર કોઈ ની આજુબાજુના પાળામાં જાડુ પકડતી હોઈ જાડુ પકડવાની પ્રક્રિયા ખેડીલ કે ના પ્રકાર થઈ જાય છે તેમજ આપે પકડીલ જાડુ વેપારી કોને આપીને નક્કી ઉલેખ નાય મુજબ જાળ દ્વારે હોઈ વેપારી દ્વારા જાડુ પડે પૈસા નો ઉપાડ બાબતમાં રાખે છે

અને જાડુ પકડવા વધીલ પાની બની અને વિધાર્થીઓની
રુચિના આધારે વિષય અભ્યાસ કરાવી શકીશું તથા
વિદ્યાર્થીઓ માટે વિસ્તારમાં જાગૃતિ ઉત્પાદન કરી પરીવારનો
ગુજારો કરીને અને જાડુ બનાવવા માટે અત્યાધુની આધુનિક
ટેકનોલોજી કે ઓછા સાધનોનો પણ ઉપયોગ કરીને અને
પહેલા અને ત્યારબાદ ઈંડાની બનાવટ જાડુ પકડવા કરવા
પરંતુ અત્યાધુની આધુનિક અને વ્યવસાયલક્ષી બનવા અને
વધારેમાં વધારે ઈંડાની ઉપયોગિતા ના થાય તથા બધુજ
ઈંડાની ખરાબ ન થવા પડે જાડુ પકડવાનું કામ કરીએ
ત્યારે બધુજ ઈંડાની દ્વારા તેમાંના ગુણ પાણ પર પાણી
ન જવા તેમાંના બધુજ ની કક્ષા પર જાડા ના પાપ
બનાવીએ છીએ તેનાથી આ વિસ્તારમાં જાડુ પકડવા વધારે
ઈંડાની બનાવી અને બધુજ રોજગારોના બધુજ ના વિસ્તારના
લોકોના થઈ છે

આમ અને પોતાના પરિવારનો તથા પોતાના વ્યવસાય
માંથી સંકળાયેલા થઈને અને સરકારની કક્ષા અધિકારીઓના
લાભ બનવા અને બધાજ જુવાન છોકરા બનાવવા

ઉપર મુજબનો જવાબ બધો બનાવ્યો
મુજબનો ફોર્મ વોલ-આંખની કોઈ પણ બનતા ઘરાકો
વગર બનકુકે અમલ કરવામાં કરી બનાવ્યો
મુજબનો ફોર્મ આ સાથે આપી કરી બનાવે છે

ગોપાલ પ્રભુ

ફોન : નિમકનગર ૨૦૧૨
તા : ધ્રાંગધ્રા
જી : સુરેન્દ્રનગર
તા : ૬૮/૦૫/૨૦૨૩

કબૂલ જવાબ

રોજકામ

નામ : ઇબ્રાહીમ ઇસ્માઇલ કોપરાણીયા
ઉંમર/વર્ષ : ૩૬ વર્ષ
વ્યવસાય : ખેતીવાડી
રહેવાસી : નવાળી તા.ધ્રાંગધ્રા જી. સુરેન્દ્રનગર

આજ રોજ અમો પ્રાંત અધિકારી ધ્રાંગધ્રા તથા ઇકોસેન્સેટીવ ઝોનની મોજણીના કામના સબંધે કબૂલ જવાબ લેવાનો હોય તે અનુસંધાને અમોનો જવાબ લેવાનો હતો અમો નીચે મુજબનો અમારો જવાબ કબૂલ નોંધાવીએ છીએ કે

અમારા વડીલો દ્વારા વર્ષોમાં મીઠું પકવવાનું કામ કરેલ અમો વંશપરંપરાગત અગરીયા છીએ. અને અમો મીઠાનો વ્યવસાય કરીએ છીએ અને અમો અગરીયામાં ખેતીની જમીન પણ ધરાવતા નથી.

અમો અગરિયામાં મીઠું પકવવાનો વ્યવસાય અમારે સપ્ટેમ્બર - ઓકટોબરમાં અને એટલે કે નવરાત્રીનો પ્રારંભથી વર્ષોમાં કામ અમારે જાન્યુ હોય વર્ષોમાં ગયા પછી અમો અગરીયાઓ સામાજમાં કોપરાનો સામન, સરકારશ્રીની સહાય થી મેળવેલ સોલર પમ્પની પ્લેટો, ઇંટ પથ્થરો, પાવડો, માટી-કામ કરવા અમારા પાણા - કોદારીનો સાધનો જેવા સામાનો લઇ જઇને પ્રથમ કોપરૂ બનાવવાનું કામ કરીએ છીએ. ત્યારબાદ અંદાજે ૧૦ થી ૨૦ ફૂટ સુધી પોળી નિકાડવા માટે માટીકામ હાથથી ખોદવાનું હોય છે ૧૦ થી ૧૫ ફૂટ હાથથી ચોખંડનો નવો ક્યારો (ખાનો) કરવાનો હોય છે. અને તેની ચારે પી.વી.સી પાઇપ નાખવાની હોય છે. અને પાણી નીકાળવાનું હોય છે. આ સમગ્ર પ્રક્રિયા અમો અગરીયા હાથથી જ કરતા હોય છીએ.

ત્યાર બાદ પાળી નીકાળી નાના-નાના હાથેથી માટીકામ કરે ગામડામાં બનાવવામાં આવે છે. જેમાં હાથથી બનાવેલા કુલ પાળી નાખવાનું હોય છે. જે ૧૭ થી ૧૮ ફીટની પાળી હોય છે પછી તેમાં પ્રોસેસ કરી તેમાં ૨૩ થી ૨૪ ફીટ સુધી પાળીનું તાપમાન બનાવવાનું હોય છે. જેમાં મીઠું પકવવાનો પારો હોય તે માટીકામ કરી પારાને ઠારવી તૈયાર કરવાનો હોય છે અને ગામડામાંનો પાળી પારામાં જવા દેવાય હોય છે પછી મીઠું પકવવાની પ્રોસેસ ચાલુ

(P.T.O.)

ચાલુ થતી હોય છે, જેમાં લાકડાનો દંતમંજો, લાકડાની પાટલી ફેરવવાની હોય છે. જેની સમાજ પુસ્તિકા આર્ય-સંસ્કૃત સમિતિ ચાલુ હોય છે. પછી મીડ્લ સ્કૂલિંગ કરી પાયાનો અભ્યાસ પૂરો થાય છે. ત્યારબાદ વધુમાં વધુ ગામની જ વધારાનું હોય છે કે જેથી દ્વારા અલગ અલગ કંપનીઓમાં અમો અગરીયો વ્યાપક હોય હોય. જ્યાં પકવેલ મીઠું કુદ્ધ અને ફિલ્ટરથી તપેલીમાં ઉકાળવું પડે. આ પછી મીઠાનું ઉત્પાદન શરૂ થયા. પછી "મે મહીના" માં અમો અગરીયાઓને વાળ તમજ પુરાવા કરવા જોઈએ હોય.

અમો અગરીયાઓને સરકારની દ્વારા વિવિધ યોજનાઓની સહાય જેમ કે ઓજાર, ટ્રોલી, મીઠાનો પાળીથી બચવાનો પ્લાસ્ટીક પુરૂજ વગેરે, અગરીયા તરીકેનું ફોર્મ કાર્ડ અમોનો બાળકોનો ભણવા સંસ્થાની કે સરકારની દ્વારા રહેવાજ પ્રમ વિકાસ પડે પાડવામાં આવે છે અને અગરીયાઓનો સર્વાંગીણ અર્થ સામાજિક વિકાસ દ્વારા લાઇ મોકલવામાં આવે છે. તથા પાળી વિસ્તારો ટ્રેક્ટરો રસ્તા પડે પાડવામાં આવે છે

અમો અગરીયાઓની વિવિધ ગામોની સમસ્યા થયેલ કામ ની જગ્યા મંડળીઓ રહી. તે સરકારની દ્વારા ચાલી રહ્યા કરેલ હતી અને જિલ્લાકક્ષાએ લોક-વિકૃતિ સમિતિ થાય છે ત્યારબાદ ફરિયાદ દ્વારા સમસ્યાઓ જાણે કરવા મંડળીઓની રીજનો કામગીરી થતી નથી

ઉપરોક્ત માહિતી અમોએ લોકો / લોકાણી / મોબાઈલ કે તે બધા અમો નીચે સહી કરીએ છીએ.

[signature]

સ્થળ :- કુડા રહ્યા ભાગ
તા :- દ્વાંગધ્રા
જી :- સુરેન્દ્રનગર
તા: ૨૮/૫/૨૦૨૩

રૈયત જાહેરાત

—x—

શોકકાર્ય

—x—

નામ :- મુકુંદભાઈ કાનુભાઈ વહાણીયા
ઉ.વ.આશરે :- ૩૫ વર્ષ
વ્યવસાય :- આગરીયા
રહેઠાણ :- મુ-નવાળી, તા - દ્વાંગધ્રા, જી - સુરેન્દ્રનગર

આજરોજ અમો ગ્રામ્ય અધિકારી દ્વાંગધ્રા તેમજ ઈકો સેન્સીટીવ ઝોનની મોનીટરીંગ કમીટીના સભ્યો રૈયત આપો આગરીયા તરીકે વંશ પરંપરાગત વ્યવસાય કરતા હોય તે અનુસંધાને અમારો જાહેર લેખનો ધર્મ આપો નીચે મુજબની અમારી રૈયત બજાવીએ છીએ

અમારા દાદા પરદાદા અગાઉ ૬૦થી૧૦૦ વર્ષથી મીઠું પકવવામાં આવે છે. જેનો આજે ૨૦થી૨૫ કુટુંબના સભ્યો અહીંયા મીઠું પકવે છે. અમો વંશ પરંપરાગત આગરીયાઓ દરીયે આવે મીઠાના વ્યવસાયને આધીન દરીયે તેમજ કુદરતમાં અમો કુટુંબીજનો આગારનું કામ કરીયે દરીયે વધુમાં અમો આગરીયાઓ જેસ્તીની જમીન પણ ધરાવતા નથી.

અમો આગરીયાઓ મીઠું પકવવાના વ્યવસાય અર્થે સરદેશ્વર-ઓકરોડેશ્વર રોડથી કુ ભરાતીના પુરેપરથી અગારીયાઓ સામાનમાં વજનદાર સામાન, સરકારમુજીની પાવડી, આદીકામ કરવા માટે પાવડા, કોદાળી જુદા જુદા ઓજારો લઈ જઈને ક્રમશ વજનદાર સામાનનું કામ કરીને દરીયે. આશરે ૧૦ થી 20 કુટ સુધી માટીપાળી મીઠાગરમાં કુદરતી ટોપોગ્રાફી વચ્ચે કુદરતી કાર (રોલા) કરવાનો હોય છે. અને તેની અંદર જી.પી.સી. પાઈપ નાખવાની હોય છે અને તેમાંથી પાવડી કાઢવાનું હોય છે. આ સમગ્ર પ્રક્રિયા અમો અગારીયા કુદરતી જ કરતા હોય છીએ

પાછળ.....

વરસાદ પાણી નીકાળી કુવાથી મારીકામ કરી ગામડામાં (ફળિયા) બનાવવામાં આવે છે. જેમાં કુવાથી બનાવેલ ટાંકીનું પાણી વપરાશમાં આવે છે. જો ૭૭ મીટર ડીપી પાણી ફ્રેશ છે પછી તેમાં પ્રોસેસ કરી તેમાં ૨૩ મીટર ડીપી પાણીનુ વપરાશ બનાવવાનુ ફ્રેશ છે. જેમાં મીઠુ પકડવાનો પારો ફ્રેશ તે મારીકામ કરી પગથી દબાવી વધારે ફુટ ઉંડાઈનો પારો તૈયાર કરવાનો ફ્રેશ છે વરસાદ ગામડામોમાંથી પાણી પારામાં જવા દેવાનુ ફ્રેશ છે પછી મીઠુ પકડવાની પ્રોસેસ ચાલુ થતી ફ્રેશ છે. જેમાં લાકડાનો દંતારો, લાકડાની પાવડી ફેરવવાની ફ્રેશ છે. જેની સામગ્રી પુકિયા માટી-મોયુલ વગેરે ચાલુ ફ્રેશ છે. પછી મીઠુ ઉસેડીને કરી પારાની બેઠક સાઈડમાં ભરવાનુ કામ ફ્રેશ છે. વરસાદ વધેલુ વોટરજ પાણી જે વધારાનુ ફ્રેશ છે. જે ટેન્કરો ફુલ થતા અલગ-અલગ કંપનીઓમાં અમો અગરીયાઓ આપતા ફ્રેશીકે લીધે અને પકડેલ મીઠુ ફુક અને ફ્રીટાથી ભરીને વેચાણ કરીને લીધે. વરસાદ મીઠાનુ ઉત્પાદન પુરુ થયા પછી એ મહીનામાં અમો અગરીયાઓ વરસાદ પડતા પુરાણ કરતા ફ્રેશીકે લીધે.

અમો અગરીયાઓને સરકારશ્રી દ્વારા વિવિધ યોજનાઓની સહાય જેવી કે સોલાર પંપો, મીઠાના પાળીથી ભરવાના પાકા પુકારના બુટ, ચશ્મા, અગરીયા લારીનુ પુસકીટ અમારા ભાળકોના ભણતર અંગેની સરકારશ્રી દ્વારા વિગેરા કરી રહેમાં ભણ કુવા કુરતી હાલાતમાં જોતી શિક્ષણ પુરુ પાડવામાં આવે છે અને અગરીયાઓના સ્વાસ્થ્ય અર્થે આરોગ્ય વિભાગ દ્વારા વાળ મેડિકલમાં આવે છે ત્યા રહેમાં પીવાના પાણી માટે ટેન્કરો દ્વારા પાણી પણ પુરુ પાડવામાં આવે છે.

અમો અગરીયાઓની વ્યથાથી ગામોની રજુઆત વખતની અપણી ૭૦ માંગણીઓ કુતી. તે સરકારશ્રી દ્વારા આપણી પણ ફુલ કુતી અને વિગતોનુસાર લેવે-વધુટી ભરેલ પણ છે. વરસાદ ફ્રેશેટર વિભાગ દ્વારા અલ્પસાક્ષર અંકેડે કરતાં માંગણીઓની બીનચુકી કામગીરી થતી નથી.

ઉપરોક્ત બાકુની અમોએ વાંચી, સમજી, સાંભળીને અમારા ભાષામા મુજબની હોવાં તે અનુમોદનાર્થે અમારે મીઠે અગરીયા આગી કરી અમોએ લીધે

X મુકેશ ભુતળાદ

પુડમર અભયારણ્ય વિભાગ,ધ્રાંગધ્રા
પરિક્ષેત્ર વન અધિકારીશ્રીની કચેરી
વન્યપ્રાણી રેંજ-ધ્રાંગધ્રા
નવુરનગર, ફાટક નેડધ્રાંગધ્રા જી.-સુરેન્દ્રનગર પીન નં.-૩૬૩૩૧૦
Email: rfodhg@gmail.com

પત્રક : ૬૨/૨૦૨૩-૨૪ તારીખ : ૨૬/૦૫/૨૦૨૩

D.C.W. LIMITED
23 MAY 2023
DHRANGADHRA
Sign.:

નામ.....
મેનેજરશ્રી
ધ્રાંગધ્રા કેમીકલ વર્કસ (DCW)
ધ્રાંગધ્રા

વિષય:- DCW ના દુષિત પાણીના નિકાલ બાબત

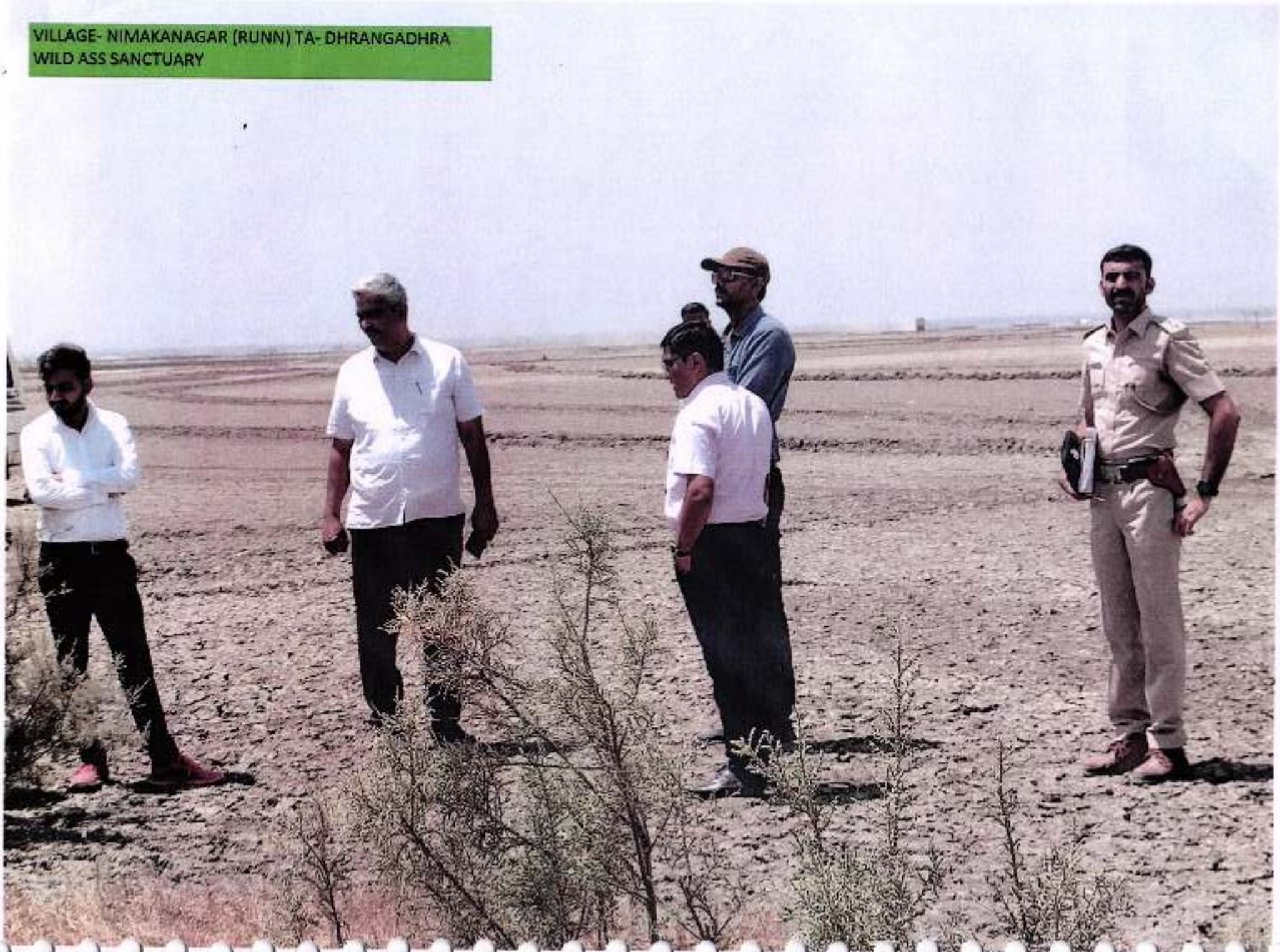
ઉપરોકત વિષય અન્વયે જણાવવાનુ કે ગુજરાત સરકાર દ્વારા વન્યપ્રાણી સંરક્ષણ અધિનિયમ-૧૯૭૨ અન્વયે તા-૧૨/૦૧/૧૯૭૩ વાળુ જાહેનામુ પ્રસિધ્ધ કરી પુડમર અભયારણ્ય જાહેર કરવામાં આવેલ છે.

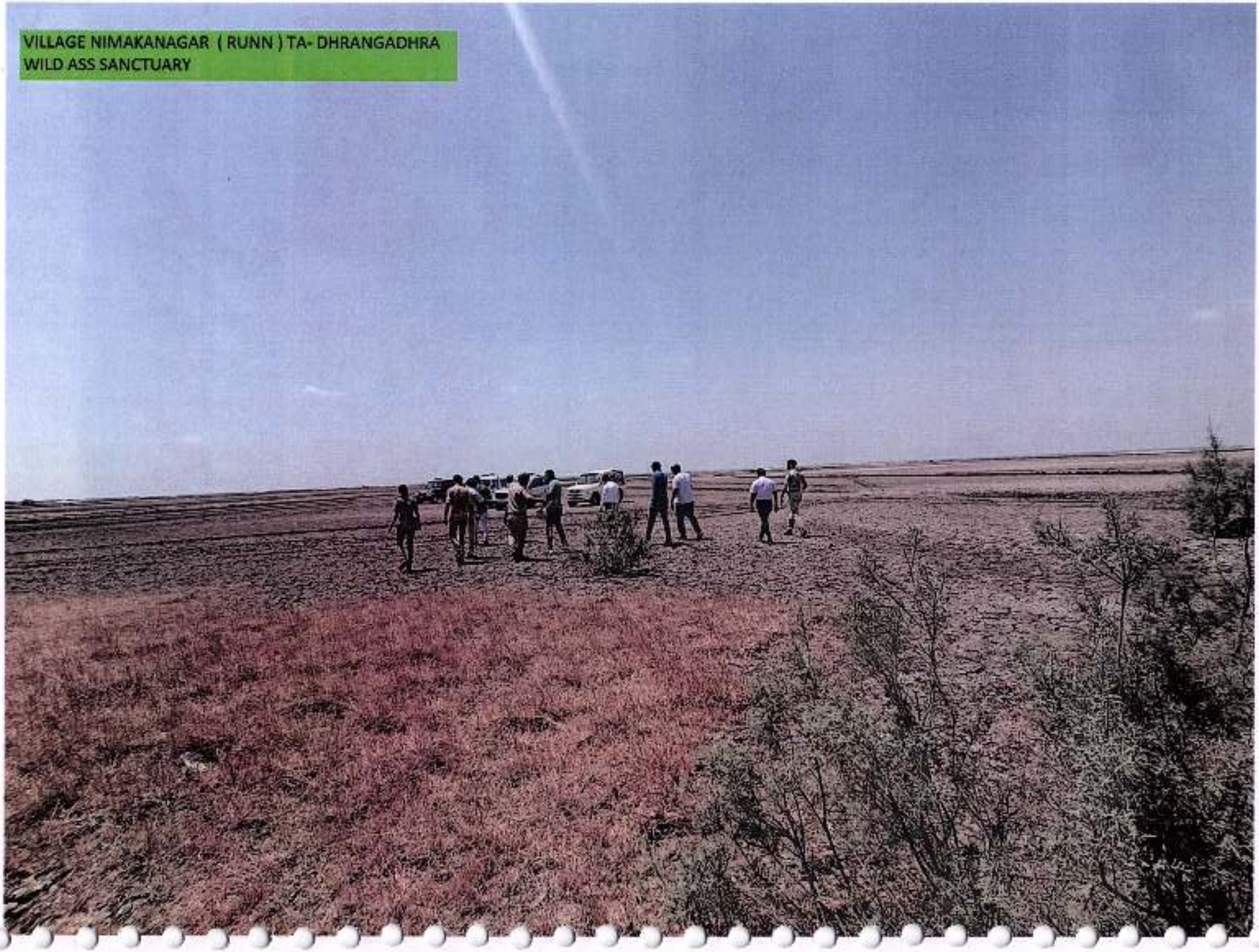
પુડમર અભયારણ્ય વિસ્તારમા ધ્રાંગધ્રા તાલુકાના મોજે ગામ થળાના સર્વે નંબર-૧૩૪૧ પૈ.એ-૧૦-૧૮-ગુ.જમીન ધ્રાંગધ્રા કેમીકલ વર્કસને મે.કલેકટરશ્રી સુરેન્દ્રનગર દ્વારા ભાડા પટે તા-૦૧/૦૮/૨૦૧૫ થી તા-૩૧/૦૩/૨૦૪૫ સુધી ૩૦ વર્ષના ભાડા પટે શરતોને આધિન ભાડાપટે રીન્યુ કરી આપવા હુકમ કરેલ છે.આ વિસ્તારમાં આજરોજ અત્રેની રેંજના ફેરણા દરમ્યાન આપની ફાળવેલ જમીન સિવાય અન્ય અભયારણ્ય વિસ્તારની જમીનમાં યોગ્ય માવજત અને જાળવણીના અભાવે બનાવેલ સોકપીટમાંથી પાણી અભયારણમાં પાણી આવતુ હોય જે તાત્કાલિક બંધ કરી અભયારણ્ય વિસ્તારમા પ્રસરતા પાણીને રોકવા અન્ય વ્યવસ્થા દિન-૭ મા કરવા જણાવવામાં આવે છે.

તેમજ ઉપરોકત સ્થળ પર બનાવવામાં આવેલ સોકપીટ અને અન્ડર ગ્રાઉન્ડ ગટર લાઈન બાબતની એક જોઇન્ટ વિઝીટ કરી આપેલ સ્થળના GPS પોઇન્ટ નક્કી કરવા થતા હોય અત્રેની કચેરીનો સપર્ક કરી વિઝીટ માટે સમય ફાળવવા જોઈ લેવી.

પરિક્ષેત્ર વન અધિકારી
વન્યપ્રાણી રેંજ ધ્રાંગધ્રા

VILLAGE- NIMAKANAGAR (RUNN) TA- DHRANGADHRA
WILD ASS SANCTUARY




VILLAGE NIMAKANAGAR (RUNN) TA- DHRANGADHRA
WILD ASS SANCTUARY

VILLAGE - NIMAKNAGAR (RUNN) TA-DHRANGADHRA
WILD ASS SANCTUARY



VILLAGE - NIMAKNAGAR (RUNN) TA-DHRANGADHRA
WILD ASS SANCTUARY




VILLAGE- THALA TA-DRANGADHRA
DCW AFLANT DESCARGE POINT
WILD ASS SANCTUARY


VILLAGE- THALA TA- DHRANGADHRA
DCW AFLUANT DESCHARGE POINT
WILD ASS SANCTUAY


VILLAGE- THALA TA-DHRANGADHRA
DCW AFLUANT DESCHARGE POINT
WILD ASS SANCTUARY


VILLAGE - THALA TA- DHRANGADHRA
DCW AFLUANT DESCHARGE PONT
WILD ASS SANCTUARY


VILLAGE-THALATA-DHRANGADHRA
D.CW. EFFLUENT DISCHARGE POINT
WILD ASS SANCTUARY

બેઠકની કાર્યવાહી નોંધ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ મેદરે ઓ.એ. ૨૩/૨૦૨૩ તેમજ ઓ.એ.૪૩/૨૦૨૩ ના હુકમ અન્વયે રચના કરવામાં આવેલ ઓથોરિટી કમિટી ની મળેલ બેઠકમાં થયેલ ચર્ચા અંતર્ગત સુરેન્દ્ર નગર જીલ્લા ની કેમ્પા વાનગ્રસ મોનીટરીંગ કમિટી દ્વારા કરવામાં આવેલ કામગીરી ની સમીક્ષા તેમજ જરૂરી ડીરેકશનશ્રી અરવિંદ તેરાર કરવા બાબતે કલેક્ટર અને જીલ્લા મેજીસ્ટ્રેટ શ્રી ના અધ્યક્ષતા હેઠળ તા.૦૬/૦૬/૨૦૨૩ ના રોજ વાઈબ્રન્ટ (વિડીયો તેમજ વર્ચુઅલ) બેઠક મળેલ જેમાં નીચેના સભ્યો હાજર રહેલ.

૧. ડી. પંચલ ગઢવી , વન સંરક્ષક શ્રી સુરેન્દ્રનગર અભયારણ્ય

૨ શ્રીમતી ભાવના. આ ઝાલા , પ્રાંત અધિકારીશ્રી અને સબ ડિવિઝનલ મેજીસ્ટ્રેટશ્રી,ચોટીલા તેમજ ઈ.ચા.

પ્રાંત અધિકારીશ્રી તેમજ સબ ડિવિઝનલ મેજીસ્ટ્રેટશ્રી ધ્રાંગધ્રા.

3. શ્રી કિરિટ ગજજર, નાયબ સેક્શન અધિકારીશ્રી, વન અને પર્યાવરણ વિભાગ,ગુજરાત સરકાર

૪. શ્રી કૃષ્ણના મોરી ,પ્રાદેશિક અધિકારીશ્રી ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરેન્દ્રનગર

નાયબ વન સંરક્ષકશ્રી સુરેન્દ્રનગર અભયારણ્ય તેમજ સભ્ય સચિવશ્રી, સુરેન્દ્રનગર અભયારણ્ય ઈકો સેન્સીટીવ ઝોન કેમ્પા વાનગ્રસ મોનીટરીંગ કમિટી દ્વારા સૌ પ્રથમ ઉપસ્થિત અધિકારીશ્રીઓને આવકારી બેઠકની શરૂઆત કરવામાં આવી જેમાં તેઓ દ્વારા તા. ૧૩/૦૧/૨૦૨૩ તથા તા.૧૮/૦૧/૨૦૨૩ ના રોજ કમિટી ના સભ્યો દ્વારા કરવા અને પ્રાપ્ત થયેલ તારણ અભયારણ્ય તથા ઈકો સેન્સેટીવઝોન વિસ્તારની કરવાનાં અંતિમ સ્થળ તપાસ બાબતે કરવેલ પંચ રોજકામ પંચાયું સંબંધિત જેમાં સ્થળ તપાસ દરમ્યાન ધ્યાને આવેલ ક્ષતીઓનો વિષયક વિસ્તૃત ચર્ચા કરવામાં આવી જેમાં અભયારણ્ય વિસ્તાર માં પર્યાવરણ રીતે કરવામાં આવતી સોફ્ટ ટ્રાર્ગિંગ ની પ્રવૃત્તિ , ઈકો સેન્સેટીવ ઝોન તથા ખારાપોડા ઈન્ડસ્ટ્રીયલ વિસ્તાર ની મુલાકાત દરમ્યાન ધ્યાને આવેલ ઈન્ડસ્ટ્રીઝ તથા ઈકો સેન્સેટીવઝોન બહાર અને અભયારણ્ય વિસ્તાર ની નજીક આવેલ ઈન્ડસ્ટ્રીઝ એકમો અને નદી ,નાળા, પાણી ના પ્રવાહ તથા ઈન્ટર કનેક્ટિવ ઝોન વિષે અભયારણ્ય વિસ્તાર ની હાલની પ્રવર્તમાન પરિસ્થિતિ વિષે માહિતગાર કરાયેલ.તામ. વડી અદાલત માં દાખલ થયેલ PIL NO17/2023 શ્રી કનૈયાલાલ રાજ્યગોર વિ. ગુજરાત સ્ટેટ અને અન્ય સામે સદર કેસને લગત ચારેયો બાબતે કેસ દાખલ થયેલ છે.

કમિટી ના સભ્યો દ્વારા કરવેલ અવલોકનો ના આધારે વિસ્તૃત ચર્ચા કરવેલ જે નીચે પ્રમાણે છે :

(૧) અભયારણ્ય વિસ્તાર માં નાના સોફ્ટ પોન્ડ(૧૦ એકર થી ઓછા વિસ્તાર ધરાવતા) માટે તળામાં પોતાની કરવેલ માટીના નાના પાળા જોવા મળેલ

(૨) નદીના પ્રવાહ કે પાણીનું વહેણ રોકાતું હોય તેમ ધ્યાને આવેલ નથી.

(૩) ઈન્ટર કનેક્ટિવ પ્રવાહ રોકાતો નથી.

(૪) અભયારણ્ય બહારના (0 કિમી) નજીક ના ખારાપોડા વિસ્તાર માં આવેલ ઔદ્યોગીક એકમોમાંથી કોઈપણ પ્રકાર ના પ્રદુષિત પાણી નો સુરેન્દ્ર અભયારણ્ય માં નિકાલ થતુ હોય તે ધ્યાને આવેલ નથી.

(૫) ઓદુ ગામના સુરેન્દ્ર અભયારણ્ય ના ઈકો સેન્સેટીવ ઝોન વિસ્તાર માં વન વિભાગ તેમજ જુ.પ્ર.નિ.બોર્ડ ની પુર્વે મંજુરી લીધા વિના આકિનાશ દહન ફેમ ઈન્ડસ્ટ્રીઝ દ્વારા ક્રોમાઈન ના ઉત્પાદન માટે ઉભા કરવેલ પ્લાન્ટ મશીનરીઝ , રીજરોયર પોન્ડ તથા સોલ્ટ ફ્રોઝેટ મશીન કેમીકલ્સ દ્વારા ઉભા કરવેલ રીઝરવોયર પોન્ડ ના અનુસંધાને જુ.પ્ર.નિ.બોર્ડ દ્વારા આપવામાં આવેલ શિક્ષાત્મક પગલા, જપ્તીના નોટીસ તેમજ એકમ બંધ કરવાનો હુકમ અંગે જાણ કરવેલ. આ.એ.ઈ ઓ સુરેન્દ્ર અભયારણ્ય જણાવ્યુ. દ્વારા બન્ને એકમો નોટીસ પાઠવવામાં આવેલ.

(૨) ડિઝુવાડા ગામની હદમાં ધુડખર અભયારણ્ય ના ઉકેરા સેન્સેટીવઝોન વિસ્તાર માં આવેલ્લી સોલ્ટ વર્કસનો નામની કંપની નું પ્રીમાઈસીસ જોતા મળેલ સદર પ્રીમાઈસીસ માં પ્લાન્ટ મશીનરીઝ જોવા મળેલ નથી હાલ માં

સદર એકમ પ્રીમાઈસીસ માં કોઈપણ પ્રકારની ઔદ્યોગિક ઉત્પાદન પ્રક્રિયા કાર્યરત નથી .સદર એકમ ને ગુ.પ્ર.નિ. બોર્ડ દ્વારા અગાઉ એકમ બંધ કરવાનો હુકમ તા.૨૦/૪/૨૦૨૨ ના રોજ પાઠવવામાં આવેલ.

(૩) વળા ગામના અભયારણ્ય વિસ્તાર માં આવેલ DCW limited કેમિકલના ફાઈનલ એફ્લુયન્ટ ડીસ્ચાર્જ/ ડિસ્પોઝલ સોલ્યુશનની મુલાકાત લીધેલ DCW limited કેમિકલમાંથી ઉદભવતા એફ્લુયન્ટ ને આશરે ૨૦ કી.મી. દુરથી પાઇપલાઈન દ્વારા ટ્રીટેડ કરાયેલ ફાઈનલ ડિસ્ચાર્જ સોલ્યુશન કે જે વળા ગામના સર્વે નં ૫૩૪૧ પૈકીની ૧૦ એકર ૧૦ ગુંઠા વિસ્તાર માં આવેલ છે સદર જગ્યાની ફરતે માટીના કાચા પાળા બનાવી અને તેની અંદર ૬૦*૬૦ સી.મીટર વિસ્તારમા સોકપીટ બનાવેલ છે જ્યાં સદર એકમની નીકળતી એંડર ગ્રાઉન્ડ પાઈપલાઈન પુરવી જોવા મળેલ જેનાથી આવતાઈન એફ્લુયન્ટનો નિકાલ થતુ હોવાનુ જાણ આવેલ.નિકાલ કરાયેલ એફ્લુયન્ટ આશરે ૬૦*૬૦ સી.મી. વિસ્તારમાં બનાવેલ સોકપીટમાં ઝીલાવા ને બદલે વધીને નુકેલ કાચા માટીના પાળા વિસ્તારમાંથી વધીને બહાર નજીકના અભયારણ્ય વિસ્તાર માં ફેલાય છે સદર DCW limited ના સર્વે સેટલમેન્ટ ધુડખર અભયારણ્યના કેસ નં A-61 નો તા.૧૨/૫/૨૦૦૫ ના રોજનો કાયમી ધારણથી ઝોન માન્ય રાખેલ છે સદર એકમ દ્વારા સર્વે સેટલમેન્ટ અહેવાલમાં ઝોન અંતર્ગત આવેલ સિવાય ના વધારાના વિસ્તાર માં પાણી નો નિકાલ થતો હોય આર.એફ.ઓ ધુડખર અભયારણ્ય પ્રાણેજ દ્વારા નોટીસ પાઠવવામાં આવેલ છે તથા તેઓનો ખુલાસો પ્રાપ્ત ન થતાં ક્રાઈટેરિયા ક્રાઈટેરિયા પ્રોસેડીંગ એક્ટ હેઠળ વન ગુનો દાખલ કરેલ છે

ત્યારબાદ અધ્યક્ષશ્રી દ્વારા ઉકત્રીકતવાળી અહેવાલ તૈયાર કરીને જોઈન્ટ કમિટી ને રાજય સરકાર દ્વારા સબમીટ કરવા જરૂરીયાત અંતર્ગત ડિસ્કશન થયો થયેલ ઉકત્રીકત બાબતે અવલોકનો પર થી કમિટીના સભ્યો વતી નીચે જણાવ્યા મુજબના મુદ્દાનો ને સદર અહેવાલમાં આવરી લેવા સર્વે સંમતિ થી નિર્ણય લેવામાં આવેલ.

(1) DCW Limited દ્વારા વેસ્ટ વોટર નો નિકાલ નિયુક્ત કરાયેલ જગ્યા નો બહાર ધુડખર અભયારણ્ય વિસ્તારમાં કરીને અધિક કલેકટરશ્રી સર્વે અને સેટલમેન્ટ, ધુડખર અભયારણ્ય, સુરેન્દ્રનગર દ્વારા માન્ય કરાયેલ ઝોનશ્રી ઉક્ત ના આધારે થતા અને પર્યાવરણ વિભાગ તેમજ ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા બાકી રિસ્તા માં આપવામાં આવેલ શરતો મંજુરી નો ભંગ કરવામાં આવે છે .

ઉપરોક્ત બાબત ને ધ્યાને રાખીને DCW Limited ધુડખર અભયારણ્ય વિસ્તારમાં પાણી પ્રદૂષણ થતુ અટકાવવા હેતુ બાબતે ના નિવારણમા પગલા જેવાકે (૨) ઝોનલ ડિસ્ચાર્જ માટે નિયુક્ત કરાયેલ વિસ્તારની ફરતે આવેલા માટીના કાચા પાળા ને તાત્કાલિક ધોરણે મજબુતકામ કરી મજબુત કરવા જેથી ધુડખર અભયારણ્ય વિસ્તાર માં પાણી પ્રદૂષણ ફેલાતુ અટકાવી શકાય.(૩) મુલાકાત સમયે એકમ દ્વારા નિકાલ કરાયેલ વેસ્ટ વોટર ના પરિમાણો ગુ.પ્ર.નિ.બોર્ડ દ્વારા નિયત કરાયેલ ડિસ્ચાર્જ નોર્મ્સ મુજબ ના હોવાથી એકમ દ્વારા ઇફલ્યુન્ટ ટ્રીટમેન્ટ ફેસીલીટીની કાર્યક્ષમતા વધારવા અપગ્રેડ કરવી. (૪) એકમમાંથી નિયુક્ત જગ્યાએ વેસ્ટવોટર ના અંતિમ નિકાલ માટે ની જગ્યા પાઈપલાઈન પર ડિસ્ચાર્જ થતા વેસ્ટવોટર ની ગુણવત્તા ના સતત મોનીટરીંગ માટે SCADA & PLC system સહિત Continuous online effluent monitoring system બનાવવા માં આવે જેનો ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ તેમજ કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ ના સર્વર સાથે જોડાણ કરવામાં આવે.નિકાલ કરવાના થતા વેસ્ટ વોટર ની ગુણવત્તા ગુ.પ્ર.નિ.બોર્ડ દ્વારા નિયત કરાયેલ માપદંડ મા ના હોય ત્યાં નિકાલ કરવાના બદલે પુનઃ ટ્રીટમેન્ટ આપવામાં આવે.

મુલાકાત સમયે એકમ ને નિયુક્ત કરાયેલ જગ્યા તેમજ નજીક ધુડખર અભયારણ્ય વિસ્તારની ફરણ પરિસ્થિતિ નો વિચાર મેળવતા પ્રાથમિક દૃષ્ટિ એ એકમ દ્વારા થતા ગામ આવેલ ધુડખર અભયારણ્ય ના ૬૦*૬૦ સી.મી

વિસ્તારમાં બનાવવામાં આવેલ સોકપીટ માં મંજુરી મુજબ સંપૂર્ણ રીતે માં શોષાતુ ના હોવાના કારણે નિયુક્ત કરવામાં આવેલ જગ્યા ની બહાર નજીક ના ગુંડાવર અભયારણ્ય વિસ્તાર માં જતુ અટકાવવા એકમ દ્વારા લેવા માણ ના નિવારાત્મક પગલા તરીકે (૬) એકમ દ્વારા નિકાલ માટે નિયુક્ત કરવામાં આવેલ જગ્યા ની carrying capacity/assimilation capacity નકકી થયા મુજબ સંસ્થા દ્વારા જરૂરી તકનીકી અભ્યાસ જેમા કે લાઈટ્રો જીઓલોજીકલ સર્વે કરાવવામાં આવે. તાજ પારામિટર અભ્યાસ ના અહેવાલ ના આધારે સંલગ્ન વિભાગ દ્વારા એકમ ને અગાઉ આપવામાં આવેલ અભયારણ્ય ના નિયુક્ત કરવામાં આવેલ જગ્યા એ વેસ્ટ વોટર ના નિકાલ અંગે ની મંજુરીઓ સમીક્ષા કરી ને જરૂરી જણાય તો રદ કરવામાં આવે તેમજ એકમને વેસ્ટવોટર ના અંતિમ નિકાલ માટે અભયારણ્ય ની બહાર નિયમોનુસાર અન્ય વૈકલ્પિક વ્યવસ્થા ઊભી કરવા જણાવવામાં આવે. (૫) એકમ દ્વારા ઉદભવતા ઔદ્યોગીક ગંદા પાણી ના જથ્થા ને ઘટાડવા (રીડયુસ) માટે પુરતા પ્રયત્નો કરવામાં આવે. (૬) એકમ દ્વારા ઇસ્યુકરવામાં આવેલ ઔદ્યોગીક ગંદા પાણી ના સમગ્ર જથ્થા નો નિકાલ નહી કરતા કેટલોક જથ્થો પુનઃ વપરાશ (રીયુઝ/રીસાયકલ) કરવા માટે એકમ દ્વારા પર્યાપ્ત ટ્રીટમેન્ટ ફેસીલીટી ઊભી કરવામાં આવે.

(૨) અત્રા મુખ્ય વન સંરક્ષકશ્રી પશ્ચિમ ગુજરાત, રાજકોટ ઓફીસના પત્ર દ્વારા સર્વે સેટલમેન્ટ અહેવાલ મુજબના માન્ય અગરીયાઓને ઓળખ કાર્ડ આપવાનું નકકી થયેલ છે જેને આપણી સાથે તેજ અગરીયાઓને પ્રવેશ આપવો જોઈએ બાકીના અગરીયાઓને રેગ્યુલાઈઝેશન ઓફ એન્ટ્રી દુર કરવા ભલામણ કરવામાં આવેલ છે.

(૩) મીઠાની સીઝન શરૂ થયા પહેલા અગરીયાઓ દ્વારા તેમના મળેલ માન્ય નકકી તથા વપરાશી નકક ના આધારે પુરતા રજુ કરવા જોઈએ તથા તેઓના દ્વારા અગરકામ વખતે ઉપયોગમાં લેવામાં આવનાર ટ્રાકટર તથા અન્ય વાહિક વાહનોની જેને લાગુ ગુંડાવર અભયારણ્ય ઝોન માં નોંધણી કરાવવી જોઈએ.

(૪) ગુંડાવર અભયારણ્યના સર્વે સેટલમેન્ટ અહેવાલ મુજબ માન્ય અગરીયાઓ દ્વારા મીઠું પકવવાની સીઝન શરૂ થયા પહેલા ગુંડાવર અભયારણ્ય વિભાગ દ્વારા જાહેર કરવામાં આવેલ ફુટ જેને લાગુ ઝોન પાસેથી મેળવી ને ફુટ દ્વારા અવર-જવર કરવી તથા મીઠું પાકતુક તથા બીજને વોટર લઈ જવાનું રહેશે.

(૫)ગુંડાવર અભય રણ્યના સર્વે સેટલમેન્ટ અહેવાલ મુજબ માન્ય અગરીયાઓ દ્વારા અભયારણ્ય બહાર ચાલતી ઔદ્યોગિક એકમો ને વેચાણ આપવામાં આવતું વર્જન બીટને માટે જરૂરી ટ્રાકટર (ટિન્કરો) ની કેરીંગ કેપેસીટી (carrying capacity) નકકી કરવી જોઈએ તથા ટ્રાકટર્સ ને લઈ જવાના ફુટ જેને લાગુ ગુંડાવર અભયારણ્ય ઝોન માં થી મેળવી તેજ ફુટ પર ટ્રાકટર લઈ જવા ભલામણ કરવા માં આવે છે.

(૬)ગુંડાવર અભયારણ્યના સર્વે સેટલમેન્ટ અહેવાલમાં જણાવ્યા મુજબના અગાઉ ઓથોરાઈઝ આપવામાં આવેલ નમુના પાસપાસી નકકી કરવા જોઈએ.

(૭) સરકારશ્રી દ્વારા ચલાવવામાં આવતી ચિલ્ડ્રેન રકીમ હેઠળ અભયારણ્ય વિસ્તાર માં સોલાર પેનલ ની સબસીડી, પીવાના પાણીના ટેન્કર, હેન્ડ પંપ, રકુલ ઓન વ્હીલ્સ વિગેરે સ્કીમો વન વિભાગની જાણ હેઠળ થવી જોઈએ તથા પીવાના પાણીના ટેંકર તથા સ્કુલ ઓન વ્હીલ્સ ના ફુટ તથા વાહનો ની નોંધણી અગાઉથી જેને લાગુ ગુંડાવર અભયારણ્ય ઝોન માં થવી જોઈએ જેથી સર્વે સેટલમેન્ટ મુજબના માન્ય અગરીયાઓનેજ યોજનાનો લાભ મળવા પાત્ર થાય તથા બાકીના ગેર કાયદેસર અગરીયાઓ ને લાભ મળવા પાત્ર ન થાય.

(૮)અભયારણ્ય વિસ્તાર માં અગરીયાઓ દ્વારા ઉપયોગમાં લેવામાં આવતા વાહનો તથા ઉદ્યોગિક એકમો દ્વારા બીટના વોટર માટે ઉપયોગમાં લેવામાં આવતા વાહનો જેને લાગુ ઝોન માં નોંધણી તથા વાહનો ની ગુપમેન્ટની ઇનવેન્ટ નોંધણી થયેલ દરેક વાહનો માં રીયલ ટાઈમ મોનીટરીંગ સીસ્ટમ જેવીકે GPS સીસ્ટમ લગાડવી હોવી જોઈએ જેથી અભયારણ્ય માં નકકી થયેલ ફુટ બહાર અભયારણ્ય ના અન્ય વિસ્તારમાં ચાલતા વાહનોની ગુપમેન્ટ રોકી શકાય.

(૯)માન્ય અગરીયાને સર્વે સેટલમેન્ટ અહેવાલમાં મળેલ નકક મુજબના વિસ્તાર પુરતાજ વિસ્તારમાં અગર બનાવી શકશે અને જો માન્ય અગરીયા વ્યકત ના લીધે કે અવસાન થયેલ હોય તો વારસદારો વચ્ચે તેજ વિસ્તાર પુરતુ જ વહેંચણી

કરી શકાશે. વિસ્તારમાં વધારો કે નવા અંતરો ઉમેરવા કરાશે નહીં. સર્વે સેટલમેન્ટ અદાલતમાં માન્ય અંતરીયાળ માટેના વિસ્તાર ઉપરાંતના વધારાના વિસ્તાર નો લાભ તેના ખાસ્સાદારોને ન મળવો જોઈએ.

(૧૦) અંતરીયાળો દ્વારા પાટા ફેરવીને બનાવવામાં આવેલા પાટા બનાવતા પહેલા યુગ્મક અભયારણ્ય વિભાગને જાણ કરવી તથા જુના પાટા પૂરવાની રીતે નાશ કરવા જેથી સેટેલાઈટ ઈમેજમાં ફેરવેલ પાટા જોવા ન મળે તથા પાટાની સંખ્યા વધારે દેખાય નહીં.

(૧૧) ૧૦ એકર સુધીના અંતરીયાળોને ૬૦ સોલાર પેનલની વધુ ન લગાવવી તથા ૨ થી વધારે ફેરવીઓ ન કરવા નક્કી થવું જોઈએ.

(૧૨) સર્વે સેટલમેન્ટ અદાલતમાં માન્ય માછીમારો દ્વારા અભયારણ્ય વિસ્તાર બોગાસાની સીઝનમાં માછીમારી કરવા પહેલા યુગ્મક અભયારણ્ય વિભાગમાં નોંધણી કરાવવી જોઈએ.

(૧૩) અભયારણ્ય વિસ્તાર વીકસાવી, મુલમંત્ર ઓછો કરવા તેમજ ધર્મપ્રેમીઓને ખલેલ ઓછી કરવા માટે અભયારણ્ય વિસ્તારમાં આવેલ વલ્કરાજ દાદા મંદિર તથા મરકંડ બેટ મંદિરે જતા યાત્રાળુ દ્વારા યુગ્મક અભયારણ્ય વિભાગ ની સકેરીટ પર નોંધણી કરાવવી જોઈએ તથા વલ્કરાજ મંદિર અને મારકંડેટ મંદિરે દિવસ દરમ્યાન આવતા યાત્રાળુ ની સંખ્યા નક્કી થવી જોઈએ તથા નક્કી થયેલ સંખ્યા ઉપરાંતના યાત્રાળુઓને પ્રવેશ ન આપવા જોઈએ તથા રાત્રે રોકાણ નિષેધ થવું જોઈએ.

(૧૪) કમીટીના અભિપ્રાય મુજબ યુગ્મક અભયારણ્ય ના ૪૯૦.૩ ચો.કી.મી. ના વિશાળ વિસ્તાર સામે અપુરતો સ્ટાફ હોઈ અભયારણ્ય સલામતી ની કામગીરી માટે મહત્તમ પોસાતું જોઈએ સ્ટાફ ની ભરતી થવી જોઈએ તથા અગરકાંઠાની સીઝન શરૂ થતા પહેલા દરેક રેન્જ પર પૂરતો ફોરેસ્ટ /SRP ની મદદ મળતી જોઈએ જેથી ગેરકાયદેસર પ્રવૃત્તિ અટકાવી શકાય.

(૧૫) યુગ્મક અભયારણ્ય વિસ્તાર ની અંદર(0 કિમી વિસ્તાર માં) આવેલા કાયમ ઈન્ડસ્ટ્રીયલ એકમોમાંથી અભયારણ્ય વિસ્તાર તેમજ તેના ઈકોસેન્સીટીવ ઝોન વિસ્તાર માં વહેતા ,ઠાલવી તથા જમીનનું પ્રદુષણ ના ફેલાય તે માટે દરેક ઈકોસેન્સીટીવ ઝોનની મોનીટરીંગ કમીટી દ્વારા સમયાંતરે સઘન મોનીટરીંગ કરવામાં આવે.

(૧૬) અભયારણ્ય વિસ્તારની ફરતે વેર પોઈન્ટો નો સંખ્યા વધારવી જોઈએ.

(૧૭) યુગ્મક અભયારણ્ય વિસ્તાર નજીક આવેલ કચ્છના નાના રણ વિસ્તાર ની ફરતે સર્વે સેટલમેન્ટ વિસ્તાર માં વસતા માટે ફાળવેલ જગ્યા છોડીને ૧૫ મીટર પહોળાઈ તથા ૩ મીટર ઉંચી ટ્રેચ બનાવવી જોઈએ જેથી ગેરકાયદેસર પ્રવેશતા મોટા વાહનો તથા મશીનરી ને અટકાવી શકાય.

ત્યાર બાદ વધુ કોઈ મુદ્દા ઉપસ્થિત ન થતા કલેક્ટરશ્રી દ્વારા મીટીંગ પૂર્ણ થયાનું જાહેર કરવામાં આવ્યું.

કલેક્ટર અને જિલ્લા મેજીસ્ટ્રેટ
સુરેન્દ્રનગર

ક.)-નાય -૧૨૩૦-૧૦,૦૦૦ ધુ૬-૨-૨૦૧૭.
ક.- તરવ/૧૦૨૦૧૫/૧૫૨૩/એફ તા. ૨૪-૧-૨૦૧૭

બીટ...ખેરાળા રાઉન્ડ...ભાલવાવ રેંજ...ધોરાજી વિભાગ...ધોરાજી

ગુના નંબર-...૦૨/૨૦૨૩-૨૪.../.../...

વન ગુનાનો પ્રથમ અહેવાલ

(ઉપલાઈન કચેરીએ મોકલવાની નકલ)

(૧) એ.નં...૨...તારીખ...૬/૨/૨૦૨૩...ગુનો બન્યાનો સમય...૨૦:૩૫...

(૨) જિલ્લો:-...જુનાગઢ...

બીટનું નામ:- ...ખેરાળા...

રાઉન્ડનું નામ:-...ભાલવાવ... રાઉન્ડ ગુના નંબર ...૦૨/૨૦૨૩-૨૪...

રેંજનું નામ:- ...ધોરાજી... રેંજ ગુના નંબર ...૦૨/૨૦૨૩-૨૪...

વિભાગનું નામ-...ધોરાજી... વિભાગીય ગુના નંબર ...

(૩) ગુનાનું સ્થળ:- ક.નં/સર્વે નં...-...બીટ...ખેરાળા...રાઉન્ડ...ભાલવાવ...રેંજ...ધોરાજી...

G.P.S પોઇન્ટ...અક્ષાંસ...૨૧°૦૩'૨૧...રેખાંશ ...૭૧ ૩૩૩૬...

(૪) ગુનાની ટુંકમાં વિગત:-

કપાણ		અપપ્રવેશ		વાહતુક		અન્ય	—
દબાણ		ખેડાણ		દવ			
બાણને નુકશાન		ચરીયાણ		શિકાર			

(૫) કાયદો અને કલમ/નિયમ:-

કાયદો	કલમ અને નિયમ
ભા.વ.અ - ૧૯૨૭	
વ.પ્રા.સં.અ - ૧૯૭૨	૩૨
અન્ય	

(૬) ગુનાનું વર્ણન:-

ઓજે ખેરાળા રાઉન્ડ વિસ્તાર ફરતા ફરતા વિસ્તાર
ઉપર પાણીના કિકાસ ની પાણપાળી અને પાણી કરવા
ને ઉભેલા ની ખાત્રી થતા ગુનો દાખલ

(૭) માહિતી કેવી રીતે મળી:- ખેડૂતો તરફથી

(૮) તહેમતદારનું નામ/સરનામું/ફોટોગ્રાફ(શકય હોય તો)

મોટરસાઈકલ વાહન ચેસિસ નંબર (વર્ણન)

ઘોડાનું કેસરીકલર વર્ણન (વર્ણન)
ઘોડાનું

(૯) તહેમતદારની વ્યવસ્થા શું થઇ:-

જાળી કબ્જે લેવી

(૧૦) મુદ્દામાલ હોય તો વ્યવસ્થા શું થઇ:

(૧૧) ગુનો નોંધ્યા પછી કરેલ કાર્યવાહી:-

ફોરેસ્ટ સ્ટાફ દ્વારા કાર્યવાહી

S.S. Dangli
ગુનો નોંધનાર સહી:-
નામ/ હોદ્દો:-
વરસડા રેન્જ ધારાગીરી

Salt pan Area Information ,Taluka Health Office Patdi

The villagers of Kharaghoda,Odu,Mithaghoda,Chikasar,Metasar,Goriyawad, Himmatpura,Narayanpura,Savlas,Pipli,Degam ofPrimary health centerKharaghoda and Villager of Zinzuwada, Dhama , Fatepur , Surel , Visnagar , Mulada , Nagwada of Primary Health CenterZinzuwadaof Patdi taluka go to saltpan area for work in Saltpan area during October to May around 1217 families and approx 6085 people are living in desert area.

To provide various health services toSalt pan worker through mobile health unitsand Ambulances of PHCZinzuwadaand PHC Kharaghoda regularly visit the desert area of salt pan. Total four vehicles and dedicated team with necessary equipment and drugs are engage for this activity

Mobile Health Unit visit every Tuesday in Kharaghoda salt pan are and every Friday visit in Zinzuwada desert area. Total92 people are examined and treated every week by the team.

There are 8 schools in this area around 378 children of 0 to 18 years age group of this school has been screened by the RBSK team, and found 56 case of Anemia , 42 patient of Skin problem , one case of Heart disease, two children ofClap lip palette, 32 case of dental problems, 11 case of Eye problem , 12 case of Other defect, children have been treated at that time of visit. Children with more problems have also been referred to PHC and CHC for further treatment .

44 ANCs were Checked by the PHC Ambulance team also 167 children aged 0 to 5 years have been examined and vaccinated by the team. ANC mother was examined and referred to PHC and CHC for further treatment. 736 Prime Minister Ayushman Bharat (PMJAY) cards have been issued in this area. Also, ABHA card has been extracted from people of 867 desert areas.

Special Camp for Agaria of salt pan area has been organised on 13-03-2023 during this camp diagnosed by various experts and treated 58 cases of physician, 17 case of orthopedics , 89 case by paediatrics , 66 case of skin specialist, 16 cases treated by gynaecologistat the camp site.. Laboratory tests of 26 people have also been done on the spot in this camp. Information about health schemes of Agaria area also provided to peoples and A.N.C. Mothers for complementary nutrition.

Scheme for salt producer from District Industries Center

Industries and Mines Department of Government of Gujarat introduced 80% subsidy on purchase of solar pump system to salt producer who produce salt within 10-acre land in the state on dated 24/10/2017. District Industries Center implementing this scheme within district. In surendranagar district we have received 1810 application under said scheme and disbursed subsidy to 1390 salt producer on purchase of solar pump system.

In addition, there is a committee formed for welfare of salt worker in district in chairmanship of district collector by GR સોલ્ટ-૧૪૨૦૦૪-૨૪૯૦-૫ of dated 06/12/2004. The purpose of this district level committee is reviewing application received for various welfare activities in the area of salt producer and send such application to state level committee for further procedure. We have received and sanctioned applications related to various welfare activities like education, water, basic infrastructure and other development activities in the area of salt producer in our district.

રાજયના અગરીયાઓને મીઠાના ઉત્પાદન માટે સોલારપંપ સિસ્ટમ ફાળવવા અંગેની યોજના.

ગુજરાત સરકાર,
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંક: નમક-૧૦૨૦૧૪-૫૨૬૫૧૫-ચ
સચિવાલય, ગાંધીનગર.
તારીખ:-૨૪/૧૦/૨૦૧૭.

વંચાણે લીધા-

(૧) ઉદ્યોગ કમિશ્નરશ્રીની તા.૨૨/૮/૨૦૧૭ની દરખાસ્ત.

આમુખ:-

વિશ્વમાં મીઠાના ઉત્પાદનમાં ચીન અને અમેરીકા પછી ભારત ત્રીજું સ્થાન ધરાવે છે. સમગ્ર દેશમાં મીઠાના ઉત્પાદનમાં ગુજરાત અગ્રેસર છે. સમગ્ર દેશના કુલ ઉત્પાદન પૈકી ૭૭ ટકા મીઠાનું ઉત્પાદન ગુજરાતમાં થાય છે. ગુજરાતમાં મુખ્યત્વે સુરેન્દ્રનગર, કચ્છ તેમજ મોરબી જીલ્લાના માળીયા-મીયાણા અને ફળવદ તાલુકાઓમાં મીઠાનું ઉત્પાદન થાય છે. અગરીયાઓ બ્રાઇનથી મીઠું બનાવવા માટે પરંપરાગત સ્વદેશી કુશળતા ધરાવતા મીઠું ઉત્પાદક સમુદાય છે. સરકાર અગરીયાઓને મીઠા ઉત્પાદન માટે જમીન લીઝથી આપે છે. મીઠું ખાસ કરીને દરીયાઇ પાણીનો ઉપયોગ કરીને બનાવવામાં આવે છે.

ભૂગર્ભમાંથી બ્રાઇન બહાર કાઢવા માટે (જયાં પાણીનું સ્તર 30 મીટર સુધી છે ત્યાં) તથા દરિયા-કિનારે દરિયાના પાણીનો ઉપયોગ કરી મીઠાનું ઉત્પાદન કરવા જયાં ક્રીક દ્વારા પાણી ખેંચવામાં આવે છે ત્યાં અગરીયાઓ હાલમાં ડીઝલ પંપના ઉપયોગ કરે છે. પરતુ, અદ્યતન ટેકનોલોજી દ્વારા સોલરપંપની મદદથી સૌર ઉર્જાના ઉપયોગથી પણ પાણી ખેંચી શકાય છે. આ રીતે સોલ્ટ વર્કસને સંપૂર્ણ રીતે સૌર ઉર્જા આધારીત બનાવી શકાય છે. આમ, સોલારપંપ સિસ્ટમ યોજના અમલમાં લાવી મીઠાના ઉત્પાદન માટે ડીઝલ પંપની કે થર્મલ પાવરની ઉર્જાને તિલાંજલી આપી પુનઃ પ્રાપ્ય અને પ્રદૂષણ-મુકત સૌર ઉર્જાને ઉપયોગમાં લાવવાની બાબત સરકારશ્રીની વિચારણા હેઠળ હતી.

Scanned by CamScanner

ઠરાવઃ-

પુખ્ત વિચારણાના અંતે રાજયના ૧૦ એકર સુધીની જમીન ધરાવતા અગરીયાઓને સોલારપપ સિસ્ટમ માટેની સહાય યોજના અમલમાં લાવવાનું આથી ઠરાવવામાં આવે છે.

યોજનાઃ-

મીઠું પકવતા મુખ્ય જીલ્લાઓ/તાલુકાઓના અગરીયા લાભાર્થીઓનો આ યોજના હેઠળ સમાવેશ કરવામાં આવશે. પ્રસ્તુત યોજનામાં લાભાર્થી અગરીયાએ સૌ પ્રથમ પોતાની જરૂરીયાત અનુસાર જે તે સોલારપપ સીસ્ટમ ખરીદવાની રહેશે અને ત્યારબાદ સરકાર દ્વારા માન્ય કરવામા આવેલ સોલારપપના મોડલ અનુસારની કિંમતના આધારે જે તે સહાયની સબંધિત અગરીયાને રીએમ્બર્સમેન્ટ સ્વરૂપે ચૂકવણી કરવામાં આવશે.

નાણાકીય સહાયની વિગતઃ-

પ્રસ્તુત યોજનામાં લાભાર્થી અગરીયાને ૮૦ ટકા જેટલી સહાય તેમજ ૨૦ ટકા લાભાર્થીનો ફાળો તે ધોરણે અમલ કરવાનો રહેશે, રાજય સરકાર દ્વારા ૮૦ ટકા જેટલી સહાય તેમજ લાભાર્થી દ્વારા ૨૦ ટકા જેટલો ફાળો એમ સહાયનું માળખુ રહેશે.

યોજનાનું અમલીકરણઃ-

રાજયમાં આવેલા અને શ્રમયોગી કલ્યાણ બોર્ડ દ્વારા ઓળખપત્ર મળેલ હોય તેવા ૧૦ એકર સુધીની જમીનમાં મીઠાનું ઉત્પાદન કરતાં અગરીયા તેમજ મીઠા ઉત્પાદિત સહકારી મંડળીના સભ્યોને પ્રસ્તુત યોજનામાં લાભાર્થીઓ તરીકે સમાવવાના રહેશે. અગરીયાઓએ સોલારપપ સીસ્ટમ ખરીદ કર્યા બાદ ૬ માસની અંદર જીલ્લા ઉદ્યોગકેન્દ્રમાં અરજી કરવાની રહેશે અને લાભાર્થી દ્વારા બેંક/નાણાકીય સંસ્થામાંથી લોન લીધી હોય તો તેની લોન મેળવ્યા અંગેના તેમજ અન્ય આનુશાંગિક પુરાવા રજુ કરવાનારહેશે જેના આધારે અરજી મળ્યા બાદ અગરીયા પાસે જરૂરી તમામ વિગતો મળ્યેથી જીલ્લા ઉદ્યોગ કેન્દ્રના જનરલ મેનેજર જરૂરી ચકાસણી કરી લાભાર્થીને રોકડ સહાય (કેપીટલ સબસીડી) મંજુર કરશે જે સીધેસીધી લાભાર્થીના બેંક ખાતામાં જમા કરાવવામાં આવશે.

શરતોઃ-

(૧) અગરીયાએ મીઠાની સીઝનમાં મીઠાનું ઉત્પાદન કરતો હોવો જોઇએ.

(૨) અગરીયા પાસે શ્રમયોગી કલ્યાણ બોર્ડનું ઓળખપત્ર હોવું જોઇએ.

(૩) અગરીયાએ નવા સોલાર-પંપ સિસ્ટમની કિંમતના ૨૦ ટકા રકમ ભોગવવાની રહેશે.

Scanned by CamScanner

(૪) સોલાર-પંપ સિસ્ટમ સ્થાપિત થયા બાદ તેના દ્વારા ઉત્પાદન શરૂ કર્યેથી સહાયની ચૂકવણી કરવામાં આવશે.

(૫) અગરીયાએ(એકમે) ઉત્પાદન શરૂ કર્યેથી જિલ્લા ઉદ્યોગ કેન્દ્રમાં ઉદ્યોગ આધાર નોંધણી મેળવવાની રહેશે.

(૬) આ યોજના હેઠળ લાભ લેનાર લાભાર્થીએ વાર્ષિક મીઠાંના ઉત્પાદન અને વેચાણની વિગતો સંબધિત જિલ્લા ઉદ્યોગ કેન્દ્રને રજુ કરવાની રહેશે.

(૭) યોજના અંતર્ગત લાભ મેળવનાર અગરીયા/એકમે વસાવેલ સોલાર-પંપ સિસ્ટમ ઓછામાં ઓછા ૫ સીઝન માટે ચાલુ રાખવાનો રહેશે.

(૮) યોજના અંતર્ગત વસાવેલ સોલાર-પંપ સિસ્ટમ સહાય મળ્યેથી પાંચ વર્ષના સમયગાળાના અન્યને વેચાણ કે અન્ય રીતે આપી શકાશે નહિ.

(૯) આ યોજના હેઠળ સહાય મેળવનાર લાભાર્થી રાજય સરકારની અન્ય કોઇ સમાન પ્રકારની પ્રોત્સાહન યોજના હેઠળ લાભ મેળવી શકશે નહીં.

યોજનાનો સમયગાળોઃ-

આ યોજના ઠરાવની તારીખથી અમલમાં આવશે અને આગામી પાંચ વર્ષ માટે અમલમાં રહેશે.

પ્રસ્તુત યોજના અંગેનો ખર્ચ નીચેના બજેટ સદરે ઉધારવાનો રહેશે.

માંગણી ક્રમાંકઃ ૪૯ (આયોજન)
૨૮૫૧-ગ્રામ્ય અને લઘુ ઉદ્યોગ, પેટા સદર (૧૦૨) (૧૫)
ઓ.આઇ.એન.-૭, મીઠા ઉદ્યોગનો વિકાસ,
પ્લાન સ્કીમ નં. ૫૧૩૬૦૮ કોડ નં. ૨૮૫૧ ૦૦ ૧૦૨ ૧૫

આ હુકમો આ વિભાગની સરખાં ક્રમાંકની ફાઇલ ઉપર સરકારશ્રીની તા.૨૩/૧૦/૨૦૧૭ થી મળેલ અનુમતિ અનુસાર બહાર પાડવામાં આવે છે.

ગુજરાતના રાજયપાલશ્રીના હુકમથી અને તેમના નામે,

(આનંદ બિહોલા)
નાયબ સચિવ,
ઉદ્યોગ અને ખાણ વિભાગ

પ્રતિ,
૧. નામદાર રાજ્યપાલશ્રીના સચિવશ્રી, અંગત સચિવશ્રી, રાજભવન, ગાંધીનગર.

Scanned by CamScanner

મીઠા એકમોમાં કામ કરતાં અગરિયાઓની કલ્યાણકારી પ્રવૃત્તિની સમીક્ષા હેતુસર જીલ્લા કક્ષાએ કલેકટરશ્રીના અધ્યક્ષપદે કમીટીની રચના કરવા બાબત.

ગુજરાત સરકાર,
ઉદ્યોગ અને ખાણ વિભાગ,
ઠરાવ ક્રમાંક:સોલ્ટ-૧૪૨૦૦૪-૨૪૯૦-ચ
સચિવાલય, ગાંધીનગર.
તારીખ: ૬-૧૨-૨૦૦૪

વંચાણે લીધા:-

ઉદ્યોગ કમિશ્નરશ્રીની કચેરીનો પત્ર ક્રમાંક: ઉક-સોલ્ટ-સુપ્રીમકોર્ટ-૪૯-૪૩૨૯, તા. ૧૩-૧૦-૨૦૦૪.

પ્રસ્તાવના:-

રાજયમાં મીઠા એકમોમાં કામ કરતાં અગરીયાઓ માટેની કલ્યાણકારી પ્રવૃત્તિઓ જુદા-જુદા વિભાગો ધ્વારા હાથ ધરવામાં આવે છે. વિવિધ વિભાગો ધ્વારા હાથ ધરવામાં આવતી આવી કલ્યાણકારી પ્રવૃત્તિઓની સમીક્ષા નિયમિત રીતે થઈ શકે તે હેતુસર માન. રાજયકક્ષાના મંત્રીશ્રી (ઉદ્યોગ)ના અધ્યક્ષપદે યોજાયેલ ૭ મી એમ્પાવર્ડ કમીટીની બેઠકમાં જીલ્લા કક્ષાએ સંબંધિત કલેકટરશ્રીના અધ્યક્ષપદે કમીટીની રચના કરવાનું નકકી કરવામાં આવેલ અને તદાનુસાર આયુકતમાં દર્શાવેલ ઉદ્યોગ કમિશ્નરશ્રીની કચેરીના તા. ૧૩-૧૦-૦૪ ના પત્રથી આ સમિતિની રચના માટેની દરખાસ્ત કરવામાં આવેલ હતી જે રાજય સરકારની વિચારણા હેઠળ હતી.

ઠરાવ:-

ઘ્યાનપૂર્વક વિચારણાના અંતે મીઠા એકમોમાં કામ કરતાં અગરિયાઓ માટે વિવિધ વિભાગો ધ્વારા હાથ ધરવામાં આવતી કલ્યાણકારી પ્રવૃત્તિઓની અસરકારકતા વધે તે હેતુસર તેની નિયમિત સમીક્ષા હાથ ધરી શકાય તે માટે મીઠું પકવતા રાજયના ૧૫ સંબંધિત જીલ્લાઓમાં સંબંધિત કલેકટરશ્રીના અધ્યક્ષપદે નીચેના સભ્યોની બનેલ એક સમિતિની રચના કરવાનું રાજય સરકારે આથી નકકી કરેલ છે.

અધ્યક્ષ

૧. કલેકટરશ્રી
૨. જિલ્લા વિકાસ અધિકારીશ્રી
૩. પ્રાથમિક શિક્ષણ અધિકારીશ્રી
૪. જિલ્લા આરોગ્ય અધિકારીશ્રી

૫. જિલ્લા પૂરવઠા અધિકારીશ્રી
૬. કાર્યપાલક ઇજનેરશ્રી, માર્ગ અને મકાન વિભાગ
૭. કાર્યપાલક ઇજનેરશ્રી, પાણી પૂરવઠા વિભાગ
૮. જિલ્લામાં અગરિયાઓની પ્રવૃત્તિ સાથે સંકળાયેલ એન.જી.ઓ.
૯. જિલ્લાના સ્થાનિક મીઠા એસોસીએશનના પ્રતિનિધિ
૧૦. જિલ્લાના અગરિયાઓના પ્રતિનિધિ
૧૧. જનરલ મેનેજરશ્રી જિલ્લા ઉદ્યોગ કેન્દ્ર - સભ્ય સચિવ

ઉક્ત સમિતિની બેઠક દર માસે એકવાર યોજવાની રહેશે.

આ સમિતિએ મીઠાના અગરિયાઓ માટેની વિવિધ કલ્યાણકારી યોજનાઓના અમલીકરણની સમીક્ષા કરવાની રહેશે અને તેનો અહેવાલ ઉદ્યોગ કમિશ્નરશ્રીને સાદર કરવાનો રહેશે.

સંબંધિત જિલ્લાઓમાંથી એમ્પાવર્ડ કમિટિ સમક્ષ રજૂ થતી દરખાસ્તો ઉપર પ્રથમ આ સમિતિએ વિચારણા હાથ ધરી સમિતિના અભિપ્રાય સહ એમ્પાવર્ડ કમિટિ સમક્ષ રજૂ કરવા માટે ઉદ્યોગ કમિશ્નરશ્રીને સાદર કરવાની રહેશે.

આ સમિતિમાં સંબંધિત જિલ્લાઓના એન.જી.ઓ. તથા મીઠા એસોસીએશન તેમજ અગરિયાઓના પ્રતિનિધિઓની નિમણૂક બાબતે સંબંધિત જિલ્લા કલેક્ટરશ્રીએ નિર્ણય લેવાનો રહેશે.

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે.

(કે.બી.ઝાલા)
સેક્શન અધિકારી
ઉદ્યોગ અને ખાણ વિભાગ

પ્રતિ,

- માન.રા.કે.મંત્રીશ્રી (ઉદ્યોગ)ના અંગત સચિવશ્રી,
- અગ્રસચિવશ્રી (ઉ.ખ.),ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
- ઉદ્યોગ કમિશ્નરશ્રી, ઉદ્યોગભવન, ગાંધીનગર.
- કલેક્ટરશ્રી,જામનગર,અમરેલી,જૂનાગઢ,વલસાડ,અમરેલી,ભરૂચ,સુરેન્દ્રનગર, રાજકોટ, પોરબંદર, નવસારી, અમદાવાદ, ભાવનગર,પાટણ, સુરત, કચ્છ-ભુજ.
- જનરલમેનેજરશ્રી, જામનગર, અમરેલી, જૂનાગઢ, વલસાડ, અમરેલી,ભરૂચ, સુરેન્દ્રનગર, રાજકોટ,પોરબંદર,નવસારી,અમદાવાદ,ભાવનગર,પાટણ, સુરત, કચ્છ-ભુજ.
- એ.જી.ઓફીસ, અમદાવાદ- રાજકોટ
- સચિવાલયના સર્વ વિભાગો.
- પસંદગી ફાઈલ.

1466 to 1467

SRTI/ACI/Surl /2023
Assistant Commissioner of Labour Office
Block No.A/103 First Floor,
Bahumali Bhavan, Kheras Road,
Surendranagar
Phone No:- 02752(282503)
E-mail:- acom-lab-szn@gujarat.gov.in
Date 15 MAY 2023

To
District Magistrate Sir,
Collector office,
Surendranagar.

Sub: Welfare scheme information regarding NGT Case No. 27/2023.

Respected Sir,

As discussed in meeting dated 12/5/2023 regarding above subject, details of various scheme for salt workers is as following.

- Issuance of Identity cards to Salt workers/ Agariyas. (total 9992 cards issued since 2008)
- Distribution of protective kits (e.g. Gloves, Cap) to Salt Workers/ Agariyas. (till date 14286 protective kits are distributed)

No other Salt Workers/Agariyas related welfare scheme is operational from this office.

Thank You.

Government Labour Officer
Surendranagar

Send to:- Deputy Conservators of Forest, Surendranagar.

શિક્ષણનો અધિકાર
સર્વ શિક્ષા અભિયાન
સૌ ભણે સૌ આગળ વધે

જિલ્લા પ્રોજેક્ટ કચેરી, સમગ્ર શિક્ષા
કન્યા શાળા –૨, સિન્ડીકેટ બેન્ક સામે,સુરેન્દ્રનગર.
ફોન નં (૦૨૭૫૨) ૨૮૫૪૧૪
Helpline No.1800-233-3153

એસએસ/એઆરએન્ડ વીઈ/૨૦૨૩/ ૨૭૦૦૭ તા૨૧ /૦૫/૨૦૨૩

પ્રતિ,
ડીસીએફશ્રી,
યુડખર અભ્યારણ્ય,ધ્રાંગધ્રા.
જી.સુરેન્દ્રનગર.

વિષયઃ– નેશનલ ગ્રીન ટ્રીબ્યુનલ કેસ નં.૨૭/૨૦૨૩ની માહિતી બાબત.
સંદર્ભઃ– તા.૧૨/૦૫/૨૦૨૩ ના રોજ માન.કલેકટર સાહેબશ્રી,સુરેન્દ્રનગરના અધ્યક્ષ સ્થાને યોજાયેલ મીટીંગમાં મળેલ સુચના અન્વયે.

ઉપર્યુક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે, સમગ્ર શિક્ષા અંતર્ગત સુરેન્દ્રનગર જિલ્લામાં એસટીપી યુનિટની વિવિધ શિક્ષણ યોજના હાલ કાર્યરત છે. તે પૈકી સ્કુલ ઓન વ્હીલસ પ્રોજેક્ટ અંતર્ગત કચ્છના નાના રણ વિસ્તારમાં જે શિક્ષણકાર્ય શરૂ છે તેની માહિતિની વિગતો (રીપોર્ટ) આ સાથે સામેલ છે. જેનાથી વિદિત થવા વિનંતી.

બિડાણઃ– રીપોર્ટ.

જિલ્લા પ્રોજેક્ટ કો–ઓર્ડિનેટર
અને
જિલ્લા પ્રાથમિક શિક્ષણાધિકારી
સુરેન્દ્રનગર.

નકલ સવિનય રવાના જાણ સારૂ
માન.સ્ટેટ પ્રોજેક્ટ ડાયરેક્ટર સાહેબશ્રી,એસપીઓ,સમગ્ર શિક્ષા,ગાંધીનગર

Report

As part of the implementation of the RTE Act 2009, all children in the age group of 6 to 14 years are enrolled, settled and tracked till the completion of elementary education from 1st to 8th grade on an equal basis in age-wise classes. It happens.

School on Wheels:-

As Agaria areas are restricted areas, construction is not possible there. Electricity and drinking water facilities are also possible there. Also, due to high heat and wind here, facilities like tents have to be erected every year, which becomes more expensive financially, so that the children of migrant families of Agaria area are not deprived of education and the children of Agaria at the workplace are provided with educational facilities and education with the use of technology. To achieve this, under the motivational guidance of the Hon'ble Minister of Education, the "School on Wheels" project has been implemented on a pilot basis since year 2019-20.

Samagra Shiksha, Gandhinagar has prepared 20 buses for the children of Agaria area to Surendranagar district.

A total of 18 schools on wheels are functioning in Surendranagar district for the educational purpose of the children of Agarias. Agaria children whose parents migrate are taught by teachers during the period from October to April. Mid-day meal and other nutritious food (chikki) are provided.

Year	School on Wheels (No. of Center)	Number of beneficiary children
2019-20	16	262
2020-21	16	291
2021-22	05	312
2022-23	18	389

District Project Co-ordinator
And
District Primary Education Officer
Surendranagar

સમગ્ર શિક્ષા અંતર્ગત અગરિયાના બાળકોના શિક્ષણ માટે નીચે મુજબ કામગીરી કરવામાં આવે છે આરટીઇ એકટ (RTE Act) 2009ના અમલીકરણના ભાગોરૂપે ૬ થી ૧૪ વર્ષની વયજૂથના તમામ બાળકોનું વયકક્ષા મુજબના ધોરણમાં સમાનતાના ધોરણે નામાંકન, સ્થાયીકરણ અને ધોરણ ૧ થી ૮ સુધીનું પ્રારંભિક શિક્ષણ પૂર્ણ થાય ત્યાં સુધી ટ્રેકિંગ થાય તે છે.

સ્કુલ ઓન વ્હિલઃ-

અગરિયા વિસ્તારો પ્રતિબંધિત વિસ્તાર હોવાને કારણે ત્યાં બાંધકામ કરવું શક્ય બનતું નથી. ત્યાં વિજળી અને પીવાના પાણીની સુવિધાઓ પણ શક્ય બને છે. તેમજ અહીં ખુબ ગરમી અને પવન ફૂંકાતો હોવાને કારણે ટેન્ટ જેવી સુવિધાઓ દર વર્ષે નવેસરથી ઉભી કરવી પડે છે, જે નાણાકીય રીતે વધારે ખર્ચાળ બને છે, જેથી અગરીયા વિસ્તારના સ્થળાંતર કરતા પરિવારના બાળકોને શિક્ષણથી વંચિત ના રહે અને કામના સ્થળે અગરિયાના બાળકોને શિક્ષણની સુવિધા તેમજ ટેકનોલોજીના ઉપયોગથી શિક્ષણ પ્રાપ્ત થાય તે માટે માનનિય મંત્રીશ્રી શિક્ષણના પ્રેરક માર્ગદર્શન અંતર્ગત "સ્કુલ ઓન વ્હિલ" (હરતી ફરતી શાળા) પ્રોજેક્ટ પાયલોટ બેઝ પર વર્ષ ૨૦૧૯-૨૦ થી શરૂ કરવામાં આવેલ છે.

સમગ્ર શિક્ષા, ગાંધીનગર દ્વારા સુરેન્દ્રનગર જિલ્લાને અગરિયા વિસ્તારના બાળકો માટે ૨૦ બસો તૈયાર કરી આપવામાં આવેલ છે

સુરેન્દ્રનગર જિલ્લામાં કુલ ૧૮ સ્કુલ ઓન વ્હીલ અગરિયાઓના બાળકોના શૈક્ષણિક હેતુ અર્થે કાર્યરત છે. અગરિયાના બાળકોને કે જેમના વાલીઓ ઓક્ટોબર થી એપ્રિલ સુધી સ્થળાંતર કરે છે તે દરમ્યાન શિક્ષકો દ્વારા શિક્ષણ આપવામાં આવે છે. મધ્યાહન ભોજન અને બીજા પોષણયુકત ખોરાક (ચિક્કી) આપવામાં આવે છે.

વર્ષ	સ્કૂલ ઓન વ્હિલ (સેન્ટરની સંખ્યા)	લાભાર્થી બાળકોની સંખ્યા
૨૦૧૯-૨૦	૧૬	૨૬૨
૨૦૨૦-૨૧	૧૬	૨૯૧
૨૦૨૧-૨૨	૦૫	૩૧૨
૨૦૨૨-૨૩	૧૮	૩૮૯













કલેક્ટર અને જિલ્લા મેજીસ્ટ્રેટની કચેરી, સુરેન્દ્રનગર (જનરલ શાખા)
જિલ્લા સેવા સદન, ટાવર રોડ, સુરેન્દ્રનગર પીન કોડ નં. ૩૬૩૦૦૧
ટે.ફો.નં. (૦૨૭૫૭) ૨૮૨૦૦૨ ઈ-મેઈલ : generalsrn@gmail.com

O.I.G.S.

RFMS No.૨૨૦૨૩૦૨૮૧૫૧૮
ક્રમાંક- જનરલ-૧/વશી-૨૬૧૪/૦૫/૨૦૨૩



તા.૨૫/૦૫/૨૦૨૩

રવાનગી,
કલેક્ટર કચેરી
સુરેન્દ્રનગર

પ્રતિ,
નાયબ વન સંરક્ષકશ્રી,
ધુડખર, ધ્રાંગધ્રા.

વિષય :- અગરિયા વિસ્તારમાં ચાલતી રણ આંગણવાડીનો અહેવાલ મોકલવા બાબત.
સંદર્ભ :- પ્રોગ્રામ ઓફિસરશ્રી, આઈ.સી.ડી.એસ.જિ.પં., સુરેન્દ્રનગરનો તા.૧૫/૦૫/૨૦૨૩નો પત્ર નં.૧૫/૦૫/૨૦૨૩.

ઉપરોકત વિષય પરત્વેના પ્રોગ્રામ ઓફિસરશ્રી, આઈ.સી.ડી.એસ., જિલ્લા પંચાયત કચેરી, સુરેન્દ્રનગર ના તા.૧૫/૦૫/૨૦૨૩ ની સંદર્ભ દર્શિત પત્રથી અગરિયા વિસ્તારમાં ચાલતી રણ આંગણવાડીનો અહેવાલ મોકલી આપેલ છે. જે આ સાથે સામેલ છે. સદરહું વિગત આપના કાર્યક્ષેત્રને લગત હોઈ રજુઆત બાબતે જરૂરી કાર્યવાહી થવા વિનંતી.

બિડાણ- ઉપર મુજબ

અધિક ચીટનીશ ટુ ધી કલેક્ટર
સુરેન્દ્રનગર જીલ્લો

નકલ રવાના
પ્રોગ્રામ ઓફિસરશ્રી,
આઈ.સી.ડી.એસ.,
જિલ્લા પંચાયત કચેરી, સુરેન્દ્રનગર. ... જાણ થવા સારૂ.

T3
31-5-2023

31/5

સેન્ચ્યુરી સુપરીન્ટેન્ડન્ટ કચેરી
ધ્રાંગધ્રા
આવક નં.૨૬૮ તા.૩૧/૫/૨૦૨૩

જિલ્લા પંચાયત કચેરી
આઇ.સી.ડી.એસ.શાખા
જિ. પં. સુરેન્દ્રનગર
ફોન નં. ૦૨૭૫૨ – ૨૮૩૭૧૭

Email Id: po.icds.srn@gmail.com

નં.આઈ.સી.ડી.એસ/ટે:૨/ રણ આંગણવાડી અહેવાલ/૦૫/૨૦૨૩ તા: ૧૫/૦૫/૨૦૨૩

પ્રતિ,
માન. કલેકટર સાહેબશ્રી,
કલેકટર કચેરી ,
સુરેન્દ્રનગર

વિષય: અગરિયા વિસ્તારમાં ચાલતી રણ આંગણવાડીનો અહેવાલ મોકલવા બાબત
સંદર્ભ : તારીખ ૧૨/૦૫/૨૦૨૩ના આપશ્રી ના અધ્યક્ષસ્થાને ધુડખર અભ્યારણ અને અગરિયા ના વિષય અંતર્ગત મીટીંગમાં થયેલ ચર્ચા અન્વયે

માનનીય સાહેબ શ્રી,

સવિનય સાથે ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે આપશ્રીને જણાવવાનું કે આપના દ્વારા આઈ.સી.ડી.એસ શાખાની અગરિયા વિસ્તારમાં ચાલતી રણ આંગણવાડીમાં અપાતી સેવાઓની માહિતી આ સાથે સામેલ રાખી મોકલેલ છે .જે આપ સાહેબશ્રીને વિદિત થવા વિનંતી છે.

પ્રોગ્રામ ઓફિસર
આઈ.સી.ડી.એસ.જિ.પં.
સુરેન્દ્રનગર

Dfasy - ધુડખર અભ્યારણ્ય
15/5/23
16/5

17 MAY 2023

"વારંવાર હાથ ધુઓ" "યોગ્ય રીતે માસ્ક પહેરો" "બે વ્યક્તિ વચ્ચે ૬ ફુટનું અંતર રાખો"

જિલ્લા પંચાયત કચેરી
આઇ.સી.ડી.એસ.શાખા
જિ. પં. સુરેન્દ્રનગર
ફોન નં. ૦૨૭૫૨ – ૨૮૩૭૧૭

Email Id: po.icds.srn@gmail.com

Ran Anganwadi

Ran Anganwadi is working at taluka panchayat dhrangadhra and patdi through i.c.d.s. branch, district panchayat, surendranagar in agariya area of surendranagar district in which 3 ran anganwadi in dhrangadhra taluka and 6 ran anganwadi in kharagodha area of patdi and 4 ran aanganwadi in zinzuwada area of patdi are operating and vacancies of workers of ran anganwadi have been filled up in which 75 children, 8 pregnant women beneficiaries, 9 lactating mothers, 21 adolencent girl total 109 are the beneficiaries of ran aanganawadi in surendranagar district. where hot cook meal provided to 3 to 6 years children and T.H.R. (take home ration) bal shakti, matrushakti, purnashakti packets are being provided to children, lactating mothers, adolescent girls and pregnant women and pre-school kits are given to children.

Program Officer
i.c.d.s branch D.P.
Surendranagar

બજાણા રેજી વર્ષ ૨૦૧૮-૧૯

અનુ	વર્ષ	રેજીનું નામ	રાઉન્ડ	FOR NO	FOR તારીખ	વિસ્તાર	મુલાકાતી પુકાર	મુલાકાત કરનારનું નામ	રીમાર્કસ
૧	૨૦૧૮-૧૯	બજાણા	ખારાઘોડા	: 02/૨૦૧૮ ૧૯	૧૧-૦૬-૧૮	ખારાઘોડાબીટ મા શુદીક કરવાના બદ કરારે	અ-પ્રવેશ	જાવેરા સદીપ છગનભાઇ (૨) મુજાવરીકપુ નજપુત (૩) શૈલેષભાઇ વી. ગોકેર(૪) દાઉ અરવીદ લીમુભાઇ (૫) સજયકુમાર (૬) રામલજી પડીયાર (૭) પ્રવીણાભાઇ ચેલાભાઇ (૮) કમરૂદીન લિમુદીન (૯) બાઇલાલભાઇ રામાભાઇ પરમાર (૧૦) કર્યદકુમાર ઝકરલાલ	
૨	૨૦૧૮-૧૯	બજાણા	બજાણા		૦૨-૦૮-૧૮	ડેગ્રામ રીઝર્વવીટ જગલસર્વે ન ૮૯૬ મા બિન અધિકૃત અપ પ્રવેશ કરી ગાડાબાવળ ના લાકડા કાપવા બાબત	અ-પ્રવેશ	બીન વારસી હિન્દુસ્તાન સીલ્ક લી- શ્રી અકિતાભાઇ દાક રે ખારાઘોડ	
૩	૨૦૧૮-૧૯	બજાણા	ખારાઘોડા		૦૩-૦૮-૧૮	ઓડુ રીઝર્વ જગલ સર્વે ન ૮૯૬ મા બિન અધિકૃત અપ પ્રવેશ કરી ગાડાબાવળ ના લાકડા કાપવા બાબત	અ-પ્રવેશ	(૧) દલસુખભાઇ નવઘણભાઇ (૨) મનસુખભાઇ મેરૂભાઇ (૩) પ્રતાપભાઇ લધરાભાઇ (૪) દશરથભાઇ વીરજીભાઇ (૫) કિશન નવઘણભાઇ (૬) વિનાભાઇ વિરાભાઇ (૭) નરેશભાઇ નવઘણભાઇ (૮) રમેશભાઇ ડાયાભાઇ(૯) પુનાભાઇ બાઢેલાભાઇ (૧૦) કલ્પેશભાઇ ખેરાજભાઇ	
૪	૨૦૧૮-૧૯	બજાણા	નગાવાડા	૪/૧૮-૧૯	૦૬-૦૬-૧૮	જૈનાબાદ રેવન્યુ મુલારા ત૨૬ જતા રોડ સીમપ્લેની વિસ્તાર	ઝિકર	૧. શ્રી તોસીફ અબરફભાઈ સઈદ રે.જૈનાબાદ ૨ શ્રી રફારૂકભાઈ ઠસુભાઈ સઈદ રે.જૈનાબાદ ૩. શ્રી અરીફહુસૈન કુસમઅલી કુરેશી રે.જૈનાબાદ ૪ શ્રી મકોદીનભાઈ કાસમભાઈ કુરેશી રે.જૈનાબાદ	
૫	૨૦૧૮-૧૯	બજાણા	ખારાઘોડા		૩૦-૦૩-૧૯	ખારાઘોડા રાઉન્ડ ના ઓડુ સર્વે નં૮૯૬ રબાબાગ મા	અ-પ્રવેશ	રાજા બાબુભાઇ જીવરાજભાઇ	

				સને ૨૦૧૯-૨૦					
૧	૨૦૧૯-૨૦	બજાણા	ખારાઘોડા	૨.ગુ.નં.૧/૨૦૧૯-૨૦	૨૧-૦૪-૨૦૧૯	ખારાઘોડા રાઉન્ડ મા	અ-પ્રવેશ	રેવેન્યુવિસ્તારપરિક્ષ	
૨	૨૦૧૯-૨૦	બજાણા	ખારાઘોડા	૨.ગુ.નં:૨/૨૦૧૯-૨૧	૨૬-૦૪-૨૦૧૯	ખારાઘોડા રાઉન્ડ મા	અ-પ્રવેશ	નાના સવદાસ મીઠુવાડીયા (૨) બોધજી ગંગારામ ઠાકોર (૩) કરીમભાઇ સુલતાનભાઇ (૪) સવદાસભાઇ વસનાભાઇ	
૩	૨૦૧૯-૨૦	બજાણા	ખારાઘોડા	૨.ગુ.નં:૩/૨૦૧૯-૨૧	૩૦/૬/૨૦૧૯	ખારાઘોડા રાઉન્ડ મા	ઇમિયાર સારૂ અ-પ્રવેશ	૧.શ્રી ઉસ્માઇલભાઈ કરીડભાઈ લઈ રે.મીઠાગોલ ૨.શ્રી હાસમભાઈ મુસાભાઈ લઈ રે.મીઠાગોલ. ૩.શ્રી સલીમભાઈ કરીડભાઈ લઈ રે.મીઠાગોલ	
૪	૨૦૧૯-૨૦	બજાણા	બજાણા	૨.ગુ.નં.૪/૨૦૧૯-૨૩	૨૦/૭/૨૦૧૯	ગેર કાયદેસર અપ્રવેશ કરી વાન્યજીવોના બાવાસ્થા ગાંડા બાવળ કાપી નુકશાન કરવા બાબત	અ-પ્રવેશ	૧. શ્રી નસીબખાન રતનજી મલેક ૨. શ્રી બીસ્મીલ્લાખાન નસીબખાન મલેક ૩. શ્રી સલમાંખાન નસીબખાન મલેક ૪. શ્રી મુજાભાઇ મુડાભાઇ કલાડીયા રે.તમામ ટેગ્રામ	
૫	૨૦૧૯-૨૧	બજાણા		૨.ગુ.નં.૫/૨૦૧૯-૨૪	૨૮/૧૧/૧૯	વણોટ રેવન્યુ વિસ્તાર	ઝિકર	બજાણા ઉસામો	
૬	૨૦૧૯-૨૨	બજાણા	ખારાઘોડા	૨.ગુ.નં:૬/૨૦૧૯-૨૫	૨૦-૦૩-૨૦૨૦	મીંયાણુ રેજ કેમીકલ ફુડસ પાછી ૬૯૩૨૨૩ વિસ્તાર ન. સીડય બાબત	૨૦/૩/૨૦૨૦	(૧) શ્રી રજની કેમીકલ પ્રા.લી. ખારાઘોડા (૨) શ્રી નાથાજી કેમીકલ પ્રા.લી. (૩) શ્રી કિશન ખારોડાસ્ટ ગેસ્ટ હાઉસ રે ખારાઘોડા (૪) શ્રી પરકેસ્ટ કેમીકલ પ્રા.લી.ખારાઘોડા	
૭	૨૦૧૯-૨૩	બજાણા	બજાણા	૨.ગુ.નં:૭/૨૦૧૯-૨૬	૨૫-૦૩-૨૦૨૦	ગેર કાયદેસર અપ્રવેશ કરી વાન્યજીવોના બાવાસ્થા ગાંડા બાવળ કાપી નુકશાન કરવા બાબત	૨૫/૩/૨૦૨૦	(૧) શ્રી નાદરીભા બાઢેલાભા લાખાજણ રે ટેગ્રામ (૨) શ્રી કાજેરા કૈલાશભાઇ મહેબાભા રે ટેગ્રા	

સને ૨૦૨૦ ૨૧									
૧	૨૦૨૦ ૨૧	બજાણા	બજાણા	૨.ગુ.નં:૦૧/૨૦૨૦-૨૧	૦૬-૦૬-૨૦૨૦	વન્યપ્રાણી અંગેની ધારા પ્રકારી વેચાણ થા ઇજાર્ગ ગુનો કરવા બાબત	વેચાણ	(૧) ભુપત લાલાભાઇ બળદ રે ઉમરેઠા થાણાવુ (૨) રણછોડ ભાણુભાઇ રે વેજલ (૩) બાલુભાઇ ગોવિંદભાઇ પરમાર રે રાજપીપળા (૪) વીરસિંહ ઉ વિજયસિંહ પરમાર રે રાજપીપળા (૫) પરમેશ્વરભાઇ રમણિકભાઇ રે ડાભલા	
૨	૨૦૨૦-૨૧	બજાણા	રાજપર ચાવી ચકોર	૨.ગુ.નં:૦૨/૨૦૨૦-૨૧	૦૭-૧૧-૨૦	વન્યપ્રાણી સસલાના શિકાર કરવાના ઇરાદાથી	શિકાર કરવાના ઇરાદાથી	(૧) બદ્રીયારા ભરતભાઇ ગોરધનભાઇ (૨) બલદાણીયા પનજયામભાઇ ગેમરભાઇ (૩) પાટડીયા કુંજવભાઇ પનજુભાઇ (૪)પાટડીયા વિજુભાઇ ભોલાભાઇ	
૩	૨૦૨૦-૨૧	બજાણા	ઝીંઝુવાડા	૨.ગુ.નં:૦૩/૨૦૨૦-૨૧	૦૮/૧૦/૨૦૨	ઝીંઝુવાડા રેન્જનુ વીસ્તારમાથી ગાડા-બાવળના ઝાડો ઝાખસ કપી કોલસા બનાવી સંગ્રહ કરવા બાબત	અ-પુવેસ	ગામ કુવરસિંહ રાતુભા રે.ઝીંઝુવાડા	
૪	૨૦૨૦-૨૧	બજાણા	બજાણા ફુડી વેટરીનર વિસ્તાર	૨.ગુ.નં:૦૪/૨૦૨૦-૨૧	૧૩/૧૨/૨૦૨૦	મરણોતરી કરવાના હેતુ થી ડોર ટુ ડોરનો સર્વે.	અ-પુવેસ	રાજેશકીયા ઉકાભાઇ બરવાળ	
૫	૨૦૨૦-૨૧	બજાણા	રેડાય જગલ વિસ્તાર	૨.ગુ.નં:૦૫/૨૦૨૦-૨૧	૧૭/૦૨/૨૦૨૧	રેન્જનો સર્વે કરવા બાબત	અ-પુવેસ	(૧) મોહનભાઇ બહેચરભાઇ મકવા (૨) મયુરભાઇ રસુલભાઇ પરમાર	
૬	૨૦૨૦-૨૧	બજાણા	ખારચોક	૨.ગુ.નં:૦૬/૨૦૨૦-૨૧	૦૩-૦૨-૨૧	બાબારણ વિસ્તાર નક્ષ. ઝર્વે નં:૧૭૦ પૈકી રીઝર્વ ફોરેસ્ટ વિસ્તાર મા મીઠા નુ પાકુ પાણી છોડવા બાબત	પાકુ પાણી છોડવા બાબત	(૧) શ્રી નથાભાઇ શ્રી ગેલાભાઇ મિનોચીયા (૨) શ્રી રહિમભાઇ પઠાણ મોબદીનભાઇ કેમકુડ (૩) શ્રી ઇકબાલ શ્રી અબાસ શેખ (૪) શ્રી ઇમ્તીયાજ શ્રી રજાની કેમકુડ (૫) શ્રી ઇકબાલ અબાસ મોબદીનભાઇ કેમકુડ (૬) શ્રી દિનેશભાઇ નવલાભાઇ શ્રી અબાસ કેમકુડ (૭) શ્રી રાજપરીયા શ્રી પરેઠ કેમકુડ	
૭	૨૦૨૦-૨૧	બજાણા	મીઠાપોર	૨.ગુ.નં:૦૭/૨૦૨૦-૨૧	૧૦-૦૩-૨૦૨૧	બીન વારસી ફોરેસ્ટ ની ટ્રોલી બાબે બાબત બાબત	અ-પુવેસ	અજાણ્યા ઇસમો	
૮	૨૦૨૦-૨૧	બજાણા	બરાયોડ	૨.ગુ.નં:૦૮/૨૦૨૦-૨૧	૧૨-૦૩-૨૦૨૧	બબારણ વિસ્તાર નક્ષ. ઝર્વે નં:૧૭૦ પૈકી રીઝર્વ ફોરેસ્ટ બાને રહુ પૈકી વિસ્તાર મા બાપ પ્રવેશ નિષેધ મીઠા નુ પાકુ પાણી ખોરવી નાહતુ કરવા બાબત	અ-પુવેસ	(૧)મકરાણા મજીદખાન દુધા (૨) રમેશભાઇ બાબુભાઇ બારૈયા (૩)કાનજીભાઇ હરીભાઇ પુનાભાઇ (૪)રેણ લક્ષ્મણભાઇ બબાભાઇ (૫) કુકરવાડીયા હરીભાઇ પુનાભાઇ (૬) પુનાભાઇ ઉમરેભાઇ વાઘરી (૭) પરેઠા પ્રકુલકુમાર લીંબાભાઇ (૮)	
૯	૨૦૨૦-૨૧	બજાણા	બરાયોડ	૨.ગુ.નં:૦૯/૨૦૨૦-૨૧	૧૨-૦૩-૨૦૨૧	બબારણ વિસ્તાર નક્ષ. ઝર્વે નં:૧૭૦ પૈકી રીઝર્વ ફોરેસ્ટ બાને રહુ પૈકી વિસ્તાર મા બાપ પ્રવેશ કરવા બાબત	અ-પુવેસ	(૧) બનાસીન રિજવાન ઇસાક (૨) વિરમભાઇ હસરાભાઇ બબાડીયા	
૧૦	૨૦૨૦ ૨૧	બજાણા	ઝીંઝુવાડા પીઠ વકરાઉપ્રેસ	૨.ગુ.નં:૧૦/૨૦૨૦-૨૧	૧૪/૦૩/૨૧	બાબારણ વિસ્તાર મા રેન્જઓફિસર બારૈયાદ તથા કચરી બાબવા બાબત	કચરી બાબવા બાબત	બજાણા ઇસમો	
૧૧	૨૦૨૦ ૨૧	બજાણા	બરાયોડ	૨.ગુ.નં:૧૧/૨૦૨૦-૨૧	૧૫/૦૩/૨૧	બરાયોડ ગઉંચ મા ઝર્વે નં ૧૭૦પૈકી રીઝર્વ ફોરેસ્ટ મા ઇલબાકુ બજાણા પાઠન દ્વારા ચોરી ગસ્ત કરવા બાબત	ઇલબાકુ બજાણા પાઠન દ્વારા ચોરી ગસ્ત કરવા બાબત	બજાણા ઇસમો	
૧૨	૨૦૨૦-૨૧	બજાણા	બરાયોડ	૨.ગુ.નં:૧૨/૨૦૨૦-૨૧	૧૬/૦૩/૨૦૨૧	બબારણ વિસ્તાર નક્ષ. ઝર્વે નં:૧૭૦ પૈકી રીઝર્વ ફોરેસ્ટ બાને રહુ પૈકી વિસ્તાર મા બાપ પ્રવેશ નિષેધ મીઠા નુ પાકુ પાણી ખોરવી નાહતુ કરવા બાબત	અ-પુવેસ	(૧) વાઘરીયા કેસુભાઇ કરશનભાઇ (૨) જુસબભાઇ નુરમામદભાઇ રેણ (૩)કુકરવાડીયા હમીરભાઇ પુનાભાઇ (૪)મકબુલભાઇ કુસેનભાઇ જુનેજા	

				સને ૨૦૨૧-૨૨					
૧	૨૦૨૧-૨૨	બજાણા	બજાણા પીઠ કુદરતી સંસાધન રિજનરેટ	સ.ગ્રા.ખ.નં 01/2021-22	05-03-2021	બજાણા તાલુકા ના બજાણા પીઠ ના વિસ્તારમા વિસ્તાર મા નીચ અધીકૃત રીતે કબ્જો કરેલ	ઝ-પ્રવેશ	(૧)કનકસિંહ કનિસિંહ ગોહીલ રહે.ભાડિયા તા.લીંબડી જી.સુરેન્દ્રનગર (૨) બચાભાઇ ડાયાભાઇ ગોહીલ.	
૨	૨૦૨૧-૨૨	બજાણા	ઈ-બસ જંગલ વિસ્તાર	સ.ગ્રા.ખ.નં 02/2021-22	૧૪/૩/૨૦૨૧	ઈ-બસ પીઠ જગ્યામાથી બીનવારસી હાલત મળી આવેલ	ઝ-પ્રવેશ	બજાણા ટાઉની	
૩	૨૦૨૧-૨૨	બજાણા	ઈ-બસ જંગલ વિસ્તાર સર્વે નં.૮૦૬૪	સ.ગ્રા.ખ.નં 03/2021-22	૧૬/૩/૨૦૨૧	ઈ-બસપીઠ ના સર્વે નં.૮૦૬૪ વાળી બજાણા જંગલ વિસ્તાર મા નીચ અધીકૃત પ્રવેશ. જંગી ઝાડ, બાવળ ઝાડી ઝાંખર કાપ્યા માલ	ઝ-પ્રવેશ	(૧)વિરાભાઇ હાજાભાઇ (૨) કેવાભાઇ ભુરાભાઇ (૩) દીલેશભાઇ ભુરાભાઇ (૪)વિજયભાઇ વાઘુભાઇ	
૪	૨૦૨૧-૨૨	બજાણા	ઈ-બસ જંગલ વિસ્તાર સર્વે નં.૮૦૬૪	સ.ગ્રા.ખ.નં 04/2021-22	૨૮/૦૪/૨૦૨૧	ઈ-બસપીઠ ના સર્વે નં.૮૦૬૪ વાળી બજાણા જંગલ વિસ્તાર મા નીચ અધીકૃત પ્રવેશ. જંગી ઝાડ, બાવળ ઝાડી ઝાંખર કાપ્યા માલ	ઝ-પ્રવેશ	અજાણ્યા જેના-વાળા	
૫	૨૦૨૧-૨૨	બજાણા	બાવળા ચોકડી.	સ.ગ્રા.ખ.નં 04/2021-22	31-10-21	ના વાઢયો પુરા ના બે માલવાહક ચોકડી પાસે આપુરેલ ઉભેલ વેપાર ધરના ઇસમોના વાહનો જોતા માલ વધુ તપાસ માટે બજાણા પેજ લાવી વધુ તપાસ હાથધરતા કુલ્લા, ગીરોલ, અને છરાઓ મળી આવ્યા	ઝ-પ્રવેશ	(૧)મોહનજીભાઇ મિનુજીભાઇ (૨) રાજુભાઇ વિજયજીભાઇ (૩) વિક્રમજીભાઇ ભુતાજીભાઇ (૪) ભવાનજીભાઇ કુતાજીભાઇ	
૬	૨૦૨૧-૨૨	બજાણા	કરોલ રાઉન્ડ	સ.ગ્રા.ખ.નં 01/2021-22	06-10-21	બાબોદર રાઉન્ડ ના વિસ્તાર પીઠ ના વૃક્ષોકાપેલ જુદા જુદા વિસ્તારમા નીચ અધીકૃત રીતે કેન્સ બનાવેલ માલ	ઝ-પ્રવેશ	બજાણા ફોરેસ્ટ	
૭	૨૦૨૧-૨૨	બજાણા	ઝીંઝુવાડા પીઠ	સ.ગ્રા.ખ.નં 02/2021-22	23/11/2021	ઝેર આપેલ કણપુરેલ કરી વન્યજીવોના મારણમા ઝાડ માણસ કરી નુકશાન કરવા માલ	ઝ-પ્રવેશ	(૧) કે. નાકા જૈલેશભાઇ ભગા રે.ઝીંઝુવાડા (૨) દિનેશભાઇ મકુભા ભગા રે.ઝીંઝુવાડા.	
૮	૨૦૨૧-૨૨	બજાણા	ઝીંઝુવાડા પીઠ	સ.ગ્રા.ખ.નં 03/2021-22	04-12-2021	નીચ અધીકૃત વાહનુક કરવા માલ	ઝ-પ્રવેશ	(૧) વીનોદભાઇ ચાકુ રે. ભમરી (૨)વિક્રમભાઇ ચાકુભાઇ દેવી રે.ઝિંઝુવાડા તા.પાટડી (૩)મનુભા ઉકુભા.ઝાલા રે.ઝિંઝુવાડા તા.પાટડી ચાકુભાઇ ભગાભાઇ રે. ભિંયાણી મધ્યપ્રદેશ ગામ:ચોરી, ઝાંસરાની પુજા.ચોરી, રે. ભિંયાણી મધ્યપ્રદેશ	
				સને ૨૦૨૨-૨૩					
૧	૨૦૨૨-૨૩	બજાણા	બજાણા (નવી બારવોડા) ચોકડી	સ.ગ્રા.ખ.નં 01/2022-23	૨૩/૪/૨૦૨૨	બજાણા (નવી) રાઉન્ડ ના બારણીયા (નવી)ના સર્વે નં.૭૦૩ ના ૧૮૫ પૈકી૨૨૧ વાળા બાવળ ના ઝાડ કાપ્યા માલ	ઝ-પ્રવેશ	(૧) શ્રી ગોરધનભાઇ સોમાભાઇ ઠાકોર (૨)ઠકરાભાઇ બોડાભાઇ (૩) દીનેશભાઇ બોડાભાઇ (૪) મુકેશભાઇ	
૨	૨૦૨૨-૨૩	બજાણા	કુકડી રેન્જ(ઓ)	સ.ગ્રા.ખ.નં 01/2022-23	૨૨/૪/૨૨	કુકડી રેન્જ(ઓ) વિસ્તાર માફરીયાદી ના હેતુ થી નીચ અધિકૃત અનધિકૃત પ્રવેશ કરવા બાબત	ઝ-પ્રવેશ	(૧) રવિભાઇ જગાભાઇ ઠાકોર રે. ચાંદણી જુનાવાડા	
૩	૨૦૨૨-૨૩	બજાણા	કુકડી રેન્જ(ઓ)	સ.ગ્રા.ખ.નં 02/2022-23	૨૩/૪/૨૨૨	કુકડી રેન્જ(ઓ) વિસ્તાર માફરીયાદી ના હેતુ થી નીચ અધિકૃત અનધિકૃત પ્રવેશ કરવા બાબત	ઝ-પ્રવેશ	બોડાણ જુવાનજ ઠાકી રે.ચોક તા.પાટડી જુનાવાડા	
૪	૨૦૨૨-૨૩	બજાણા	બારણીયા (ન)	સ.ગ્રા.ખ.નં 01/2022-23	૧૫/૬/૨૦૨૨	સ્થાઇ ના કેસનુ તપાસ ચોકુ પ્રસારણ વિસ્તારમા, પાકા પરમિટ વાહન અપાપુરેલ કરવા બાબત	ઝ-પ્રવેશ	(૧) વાઘેલા જયેશકુમાર ઇશ્વરભાઇ રે.લાંબિયા બાવળવાળ (૨) ચૌહાણ રાજુભાઇ પરબત રે ગુજરાત બનાસકાંઠા (૩) કે.જી. લીલેન્દ્ર સીંહ રે.સિમલાપીપો બાવળવેર કચ્છગુજરાત.	
૫	૨૦૨૨-૨૩	બજાણા	બજાણા રાઉન્ડ ના રેવન્યુ ખુલ્લા પીઠ	સ.ગ્રા.ખ.નં 03/2022-23	૧૧-૦૩-૨૦૨૨	કુકડી રેન્જના વિસ્તાર ની સાથે સાથે રેન્જ ના સ્ટાફ દ્વારા પેટ્રોલિંગ દરમ્યાન પાસ પરમીટ વગર નીચ અધિકૃત પ્રવેશ કરવા માલ	ઝ-પ્રવેશ	(૧) શ્રી જૈલેન્દ્રસીંહ મકુભા ઝાલા રે.ઝીંઝુવાડા તા.પાટડી. (૨) મહેન્દ્રસીંહ પરાક્રમસીંહ ઝીંઝુવાડીયા રે.ઝિંઝુવાડા તા.પાટડી	
૬	૨૦૨૨-૨૩	બજાણા	બજાણા રાઉન્ડ ના બજાણા(નવી) પીઠ	સ.ગ્રા.ખ.નં 04/2022-23		કુકડી રેન્જ(ઓ) વિસ્તાર માફરીયાદી ના હેતુ થી નીચ અધિકૃત અનધિકૃત પ્રવેશ કરવા બાબત	ઝ-પ્રવેશ	(૧) મોહનભાઇ કરીમભાઇ કુરેશી રે.બજાણા તા.પાટડી (૨) મોહનભાઇ ઉકાભાઇ ઠાકોર રે.બજાણા તા.પાટડી (૩) રવીભાઇ બાબાભાઇ ઠાકોર રે.બજાણા તા.પાટડી	

૭	૨૦૨૨-૨૩	બજાણા	બજાણા પોલીસ સ્ટે.	સ.ગુ.ન ૫/૨૦૨૨-૨૩	05-૧૦-૨૦૨૨	ટ્રકો ભાવર રેતીઓ ભરેલ ૩ બીલ ઓથોરાઇઝ પાસપરમિટ કરી પકીસાઓ ઉભી કરી... વાહનોવાળો કરતા	બ-પ્રદેશ	મુકેશગીરી બચુગીરી ગોસ્વામી રે બજાણા ન.પો.કરી જુ.સુરેન્દ્રનગર	
૮	૨૦૨૨-૨૩	બજાણા	બજાણા	સ.ગુ.ન ૧/૨૦૨૨-૨૩	૧૨-૧૦-૨૦૨૨	બીજા વાહોરા, રોડી, માલ પુરવેલ કરવા બાબત	બ-પ્રદેશ	(૧)ખેરાજભાઇ જાલાભાઇ રબારી મુ.વાસણ તા.લખતર	
૯	૨૦૨૨-૨૩	બજાણા	બજાણા રાઉન્ડ ના પો.હે.કો. નુરમોદ	૦૬/૨૦૨૨-૨૩	૦૫-૧૧-૨૦૨૨	બાતમીના આધારે રેતીની ટ્રક ચોરીમાં બજાણા ગામે ભરવા જતા બાતમીવાળા ટ્રકોને રોકી પુછ-પરછ કરતા રકમ ભરવાની ઉભી કરી પરમીટ ન બતાવતા બાતમીવાળા ટ્રકોવાળા, ડ્રાઇવરો, ક્લીનરોનું પુનવાસ કરતા ગુન્હો બનવા બાબત.	બ-પ્રદેશ	(૧) કુનવાસ કિશનકુમાર પરેસ રહે.બજાણા (૨)ડિલુભાઇ ગોવાભાઇ પંચાલ રહે.બજાણા (૩) કિશનકુમાર બચુભાઇ પરેસ રહે.બજાણા	
૧૦	૨૦૨૨-૨૩	બજાણા	બજાણા પોલીસ સ્ટે.કર્મચા. નુરમોદ	૦૩/૨૦૨૨-૨૩	૧૨-૧૧-૨૦૨૨	બજાણા પોલીસ સ્ટે.ના તાબાના કેરાળા, દરબારગઢ, બાવળા ફાટક, બે ટુકડા ફાટક વિસ્તારમાં રેતી ભરવા જતા ટ્રકોને રોકી પુછ-પરછ કરતા પરમીટ ન બતાવતા ટ્રકોવાળા, ક્લીનરોનું પુનવાસ કરતા ગુન્હો બનવા બાબત.	બ-પ્રદેશ	બજાણા ઉપરથી	
૧૧	૨૦૨૨-૨૩	બજાણા	બજાણા પો. સ્ટેશન	૦૮/૨૦૨૨-૨૩	૦૩-૧૨-૨૦૨૨	બોટાદ રહે ના ટ્રક નં GJ 33 AU ૬૨૨૩ વાળા ટ્રકમાંથી બજાણામાં ઘરવપરાશ માટે રેતી ભરવા પરમીટ કરતા ટ્રકમાં ખનીજ ચોરી કરતા હોવાની બાતમી મળતા પો.સ્ટે.માં ટ્રક ચાલક વિરૂધ્ધ ગુન્હો નોંધવા બાબત	બ-પ્રદેશ	(૧) શ્રી કમલેશભાઇ શાંતીલાલ રે.મુળ-બ (૨) શ્રી અનારામ મોમારામ રે બા.તાબોડ (૩) શ્રી રમુભા બિજુભાઇ રે.બોટા (૪) શ્રી ગભાભાઇ ફુલાભાઇ રે બા.તા.ધ (૫) શ્રી લીંબાભાઇ ભગાભાઇ રે પાટડી	
૧૨	૨૦૨૨-૨૩	બજાણા	બજાણા રાઉન્ડ	૧૨/૨૦૨૨-૨૩	૧૮/૦૩/૨૦૨૩	બાતમીના આધારે રેતીનું ટ્રક. ટ્રકવાળા, બજારમાં વેચાણ કરવા માટે ટ્રકમાં ખનીજ ચોરી કરી, પરમીટ, રાયલ્ટી ભરી લીધેલી નથી તેમજ ટ્રકમાં ૧૨ ટનથી વધારે રેતી ભરી ટ્રક ચોરીના ગુન્હા કરેલ હોવાથી ટ્રક ચાલક વિરૂધ્ધ ગુન્હો નોંધવા બાબત.	બ-પ્રદેશ	(૧) શ્રી રવિકુમાર કાનજીભાઇ ગજ્જર રે.સીકુવાડા ન.પા.પાટડી જુ.સુરેન્દ્રનગર (૨) શ્રી વૃન્દાવન વાઘેલા રહે.રાણેકપર તા.પાટડી જુ.સુરેન્દ્રનગર (૩) શ્રી કુલદીપસિંહ ગોવાભાઇ પઢીયાર રે.બજાણા, તા. પાટડી જુ.સુરેન્દ્રનગર (૪) શ્રી મોહનભાઇ ગજાભાઇ ચૌહાણ રહે.રાણેકપર તા.પાટડી જુ.સુરેન્દ્રનગર (૫) શ્રી ગોરધનભાઇ બચુભાઇ ગોહીલ રે.બા.ઘોડા તા.પાટડી જુ.સુરેન્દ્રનગર (૬) શ્રી કીરણકુમાર બચુભાઇ પઢેરીયા રે.બજાણા તા.પાટડી જુ.સુરેન્દ્રનગર (૭) શ્રી પરબતભાઇ ભેરૂભાઇ બોજીયા રે.બજાણા તા.પાટડી જુ.સુરેન્દ્રનગર	

ધ્રાંગધ્રા રેંજ

અ.નં	રા.ગુના.નં	રેંજ ગુના.નં	ગુના ની વિગત	ગુનેગાર નુ નામ	ફાઇનલ થયેલ હુકમ	રીમાર્કસ
૧	૧-૨૦૧૮-૧૯	૧-૨૦૧૮-૧૯	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) મહેબુબભાઇ રહીમભાઇ રે.ખારાઘોડા (૨) મુકેશભાઇ ગોવિંદભાઇ રે.પાટડી		માંડવાળ
૨	૨-૨૦૧૮-૧૯	૨-૨૦૧૮-૧૯	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) પ્રવિણસિંહ દિલુભા જાદવ રે.હરીપર		માંડવાળ
૩	૧-૨૦૧૯-૨૦	૧-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) સાગરભાઇ અમરાભાઇ રે.ખારાઘોડા		માંડવાળ
૪	૨-૨૦૧૯-૨૦	૨-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) ઝાલા બલભદ્રસિંહ ચંદુભા રે.કુડા		માંડવાળ
૫	૩-૨૦૧૯-૨૦	૩-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) ભરતભાઇ જીવાભાઇ રે.પાટડી	હુકમ થવા મોકલેલ છે	માંડવાળ
૬	૨-૨૦૧૯-૨૦	૪-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) અમરાભાઇ છોગાજી રે.ધ્રાંગધ્રા		માંડવાળ
૭	૧-૨૦૧૯-૨૦	૫-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) મકરાણી સલીમ યારમોમદ રે.ધ્રાંગધ્રા(૨) કેરડીયા ઇકબાલ ઇબ્રાહીમ રે.ધ્રાગધ્રા		માંડવાળ
૮	૧-૨૦૧૯-૨૦	૬-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) મેપુભાઇ સિંધાભાઇ રે.માલવણ(૨) સવજીભાઇ ભોપાભાઇ રે.માલવણ	હુકમ થવા મોકલેલ છે	માંડવાળ
૯	૧-૨૦૧૯-૨૦	૭-૨૦૧૯-૨૦	માઇક્રો બંધી	(૧) કમલેશ જગદીશભાઇ રે.ધ્રાંગધ્રા	હુકમ થવા મોકલેલ છે	માંડવાળ
૧૦	૨-૨૦૧૯-૨૦	૮-૨૦૧૯-૨૦	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) ગૌસ્વામી અલ્પેશ રે.ધારપુરા (૨) સંજય હસમુખભાઇ રે.પાટડી		માંડવાળ

૧૧	૧-૨૦૧૯-૨૦	૯-૨૦૧૯-૨૦	પુડખર શિકાર	(૧) વિપુલ નટવરલાલ રે.રીબડા (૨) ધ્રુવરાજસિંહ આર જાડેજા રે.રીબડા (૩ દશરથ જાદુભાઇ રે.એજાર (૪) સુલે જુસબ રે.નિમકનગર (૫) પોલા વજાર રે.રીબડા-	કોર્ટ કેશ	
૧૨	૧-૨૦૨૦-૨૧	૧-૨૦૨૦-૨૧	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) મુકેશ લક્ષમણભાઇ રે.જેસડા (૨) વિપુલ રણછોડ રે.જેસડા		માંડવાળ
૧૩	૧-૨૦૨૦-૨૧	૨-૨૦૨૦-૨૧	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) જાદવ ભવાન ઇશ્વરભાઇ રે.કરમાદ	હુકમ થવા મોકલેલ છે	માંડવાળ
૧૪	૨-૨૦૨૦-૨૧	૩-૨૦૨૦-૨૧	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) ભીમાજી ખીમાજી રે.પ્રાગધ્રા	હુકમ થવા મોકલેલ છે	માંડવાળ
૧૫	૧-૨૦૨૧-૨૨	૧-૨૦૨૧-૨૨	સાંઢા શિકાર	(૧) ધનજી જકશી રે.નરાળી	કોર્ટ કેશ	
૧૬	૧-૨૦૨૧-૨૨	૨-૨૦૨૧-૨૨	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧) કાળુભાઇ સુરાભાઇ રે.નિમકનગર		માંડવાળ
૧૭	૦૧/૨૦૨૨-૨૩	૦૨/૨૦૨૨-૨૩	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	પૃથ્વીરાજસિંહ સજુભા ઝાલા રે.માલવણ ડ્રાઇવર		માંડવાળ
૧૮	૦૨/૨૦૨૨-૨૩	૦૩/૨૦૨૨-૨૩	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	(૧)સુમિતભાઇ સામજીભાઇમરડ રે.કીડાણા (૨) જરૂ સાહીલભાઇ ગગુભાઇ રે.કીડાણા (૩)મુકેશભાઇ નરશીભાઇ ઘાટેલીયા રે.નવાગામ ખારાઘોડા		માંડવાળ

૧૯	03/૨૦૨૨-૨૩	૦૪/૨૦૨૨-૨૩	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	રહીમભાઇ મોમહદભાઇ મોવર રે.નિમકનગર		
૨૦	૦૪/૨૦૨૨-૨૩	૦૫/૨૦૨૨-૨૩	અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ પ્રવેશ	કાજેડીયા મેહબુબ મુસાભાઇ રે.ખારાઘોડા		

SHOW CAUSE NOTICE

PCB ID : 25847

Legal ID : 44195

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Air , Water , Hazardous

Show Cause Notice DATE : 06/07/2021

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 17/03/2021 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water , Hazardous Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1) You have not provided effluent discharge monitor line. 2) You have not provided display board at main entrance gate. 3) You have not provided water scrubber as APCM with boiler.

NOW THEREFORE, in exercise of the powers vested with this Board
Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974
Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981
Under Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008
notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker

D. M. Thaker, UNIT

ID : SCN-594248 , 06/07/2021
Dow Limited(Soda Ash Division),
NEAR RAILWAY STATION, DHRANGADHRA,
DHRANGADHRA,
DHRANGADHRA,
Dist : Surendranagar, Tal : Dhrangadhra, SIDC : Not In Gidc
Phone : -

COPY TO :-

The RO Head(P.C.B.), Surendranagar

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

SHOW CAUSE NOTICE

PCB ID : 25847

Legal ID : 45529

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

ACT : Air , Water

Show Cause Notice DATE : 04/10/2021

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 10/08/2021 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. You have to provide water scrubber as an APCM as per Board Circular with coal fired Boiler. 2. Leakages observed in pneumatic conveyance pipeline of fly ash silo which leads to fugitive emission within premises. 3. Coal dust is observed in the internal roads of coal storage area which is observed generating fugitive emission due to vehicular movement. 4. You have to provide STP for the treatment domestic wastewater.

NOW THEREFORE, in exercise of the powers vested with this Board
Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974
Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981
notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of

Gujarat Pollution Control Board

D. M. Thaker

D. M. Thaker, UNH

To : SCN-602535 , 04/10/2021

Dcw Limited(Soda Ash Division),
,RAILWAY STATION, DHRANGADHRA,
DHRANGADHRA,
DHRANGADHRA,
Dist : Surendranagar, Tal : Dhrangadhra, SIDC : Not In Gidc
Phone : -

COPY TO :-

The RO Head(P.C.B.), Surendranagar

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

SHOW CAUSE NOTICE

PCB ID : 25847

Legal ID : 46124

Gujarat Pollution Control Board
SurendraNgr
KRUSHNA BHUVAN,JADESHVAR SOCIETY
NR. PTC HOSTEL Wadhwan - 363 030
SurendraNgr
Tele : 02752-242121, 242122

ACT : Water

Show Cause Notice DATE : 20/11/2021

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 17/11/2021 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

[x]	1	There is much scope of Improvements in the EMS / ETP Units / Air Pollution Control Measures & Hazd Waste Management.

NOW THEREFORE, in exercise of the powers vested with this Board under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Act which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of

Gujarat Pollution Control Board

K.K.Lakum, ROH

NO : SCN-606654 , 20/11/2021

Dow Limited(Soda Ash Division),
NR.RAILWAY STATION, DHRANGADHRA,
DHRANGADHRA,
DHRANGADHRA,
Dist : Surendranagar, Tal : Dhrangadhra, SIDC : Not In Gidc
Phone : -

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a industrial plant at, Nr Railway Station, Vill: Dhrangadhra, Tal: Dhrangadhra, Dist: Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-1(rg)/ID-258479436525 order No:CCA-AWH-89939 valid up to 06/12/2022 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 27/05/2022 & 04/06/2022 by the officers of the Board, wilful complaint and following was observed;

1. The fresh excavation is observed on the northern side sedimentation pond.
2. You have not provided liner system in the sedimentation pond or storm water reservoir.
3. The storm water drainage line near to the canteen area which is opening outside the premises was observed filled with domestic wastewater due to overflowing of septic tank.
4. You have not provided a Sewage Treatment Plant as per the Board's Office Order 18-03-2019.
5. One treated wastewater sample was collected from the final Outlet of the ETP, analysis report results showing parameters TDS-393968 mg/l, which are higher than permissible norms.
6. One wastewater sample was collected from accumulated wastewater between Mariner which is pumping back to reservoir, analysis report results showing parameters TDS-211976 mg/l, Chloride 116412 mg/l which are higher than permissible norms.
7. One wastewater sample was collected from Nova Nava ni Vav Located adjacent to Northern Boundary of unit, analysis report results showing parameters TDS 3956 mg/l Chloride 2397 mg/l which are higher than permissible norms.
8. One wastewater sample was collected from RCC storm water drain Line which is meeting little run of creek, analysis report results showing parameters TDS 203865 mg/l, Chloride 87238 mg/l which are higher than permissible norms.
9. You have not submitted time bound action plan to provide continuous effluent monitoring system for the treated wastewater discharged Run of Kutch.
10. You have not provided a Digital Display Board at the main entrance gate as per the Hon'ble NGT orders.
11. You have not provided water scrubber/dry scrubber with lignite/coal fired 30 TPH Boilers as per the Board's Office Order dated 03-06-2021.

Now, therefore **I Mehul Patel, Unit Head** Gujarat Pollution Control Board propose to issue Notice under section 33 (A) of Water (Prevention and Control of Pollution) Act-1974 as under:

1. Why not issue direction under section 33 (A) of water (Prevention and control of Pollution) Act-1974 to prohibit you from manufacturing activity?
2. Why not to direct to concerned authority to disconnect Power Supply and Water supply of your industrial unit?
3. Submit Compliance of above non-compliance including closure creation.

You are hereby directed to reply within 15 days from the date of service of this notice failing which, it shall be presumed that you have nothing to say in this matter and the direction as proposed will be deemed to be issued without any further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principle of Natural justice before taking any stringent action.

For and on behalf of
Gujarat Pollution Control Board

(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(6)/ID 25847/ Date: 09/2022
Issued to:
M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill: Dhrangadhra,
Tal: Dhrangadhra, Dist: Surendranagar-363310.

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a industrial plant at. Nr. Railway Station, Vill. -Dhrangadhra, Tal- Dhrangadhra, Dist.- Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-14(6)/ID-25847/430525 order No.CCA-AWH-89939 valid up to 06/11/2022 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 15/09/2022 by the officers of the Board, w.r.to compliance verification of Notice of Direction given by Board and following was observed:

1. You have not provided a Sewage Treatment Plant as per the Board's Office Order 03-05-2019 as consented domestic waste water generation quantity was higher than the 20 KLPD.
2. One treated wastewater sample was collected from the final Outlet of the ETP, analysis report results showing parameters 142280 mg/l, Chloride- 67980 mg/l, which are higher than permissible norms.
3. One waste water sample from the storm water drainage line near brine section of the unit which was ultimately meeting to river falku and analysis report of the sample is showing results parameter TDS- 14140 mg/l, Chloride- 4754 mg/l which are higher than permissible norms.
4. You have not submitted time bound action plan to provide continuous effluent monitoring system for the treated wastewater discharged Run of Kutch.
5. You have not provided a Digital Display Board at the main entrance gate as per the Hon'ble NGT orders.
6. You have not provided water scrubber/dry scrubber with lignite/coal fired 30 TPH Boilers as per the Board's Office Order dated 03-06-2021.
7. You have not complied with points given in issued Notice of Direction under section 33-A of the Water Act-1974 on dt.03/09/2022.

Now, therefore **I Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (33) (A) of Water (Prevention and Control of Pollution) Act 1974 as under:

1. Why not issue direction under section 33 (A) of water (Prevention and control of Pollution) Act-1974 to prohibit you from manufacturing activity?
2. Why not to direct concerned authority to disconnect Power supply and Water supply of your industrial unit?
3. Submit Compliance of above non-compliance including closure direction.

You are hereby directed to reply within 15 days from the date of service of this notice failing which, it shall be presumed that you have nothing to say in this matter and the direction as proposed will be deemed to issued without any further reference to you. This Notice is hereby issued as "last opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of
Gujarat Pollution Control Board

12/9/22

(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(6)/ID-25847/ Date: /11/2022

Issued to:
M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill. -Dhrangadhra,
Tal. -Dhrangadhra, Dist.- Surendranagar-363310.

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

NOTICE OF DIRECTIONUNDERSECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a Industrial plant at, Nr. Railway Station, Vill- Dhrangadhra, Tal- Dhrangadhra, Dist- Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-14(6)/ID-25867/430525order No.CCA-AWH-69939 valid up to 06/11/2022with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 05/09/2022 by the officers of the Board, w.r.to CCA-renewal application and following was observed: -

1. One treated w/w sample collected from final outlet of the ETP is found exceeding norms for the parameters pH-12.54, TDS- 175172 mg/l, Chloride- 50389 mg/l..
2. You have not provided linear System.
3. You have not provided the public display Board.
4. You have not complied with the earlier Notice of Direction issued on dtd. 14/11/2022.

Now, therefore I Mehul Patel, Unit Head, Gujarat Pollution Control Board propose to issue Notice under section (33) (A) of Water (Prevention and Control of Pollution) Act-1974 as under:

1. Why not issue direction under section 33 (A) of water (Prevention and control of Pollution) Act-1974 to prohibit you from manufacturing activity?
2. Why not to direct ifl concerned authority to disconnect Power supply and Water supply of your industrial unit?
3. Submit Compliance of above non-compliance.

You are hereby directed to reply within 15 days from the date of service of this notice failing which, it shall be presumed that you have nothing to say in this matter and the direction as proposed will be deemed to be issued without any further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of
Gujarat Pollution Control Board

26/9/23

(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(6)/ID-25847/ Date: /09/2023

Issued to:
M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill- Dhrangadhra,
Tal- Dhrangadhra,
Dist- Surendranagar- 363310.

Clean Gujarat Green Gujarat
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Preliminary Report Submitted by Office of

DCF, Wild Ass Sanctuary, Dhrangadhra

(A) **Wildass Sanctuary Notification :**

1. Primary Notification :

As per Notification no. GH-KH-381/VPS-1068/M/13/WLP-1972/79736.P Dated : **12th January 1973,** under "Gujarat Vanya Pranni ane Vanya Paxio na Sarannxan Babatana Adhiniyam 1963, Department of Agriculture, Forests and Co-operative, Gujarat has notified 4840.899 Sq.KM area of Little Rann of Kachchh and Sarakari Padtar land of kachchh, Banaskantha, Mahesana, Surendrannagar and Rajkot districts as Wild Ass Sanctaury. (Annexure A)

2. Primary Notification :

As per Notification no. GKH 13-78/WLP 1976-89899-P Dated : **13th January 1978**, under "Wildlife Protection Act 1972, Department of Agriculture, Forests and Co-operative, Gujarat has additionally notified 112.81 Sq.KM area of Santalpur and Vav Taluka of Banaskantha as Sanctaury. (Annexure B)

Final notification regarding declaration of wild ass sanctuary is yet to be notified by state government.

Eco – Sensitive Zone Final Notification :

As per Notification no. GKH 13-78/WLP 1976-89899-P Dated : **1st October 2018**, under "Wildlife Protection Act 1972, Ministry of Environment, Forest and Climate Change has notified 638.83 Sq.KM area of Kachchh, SurendRannagar, Morbi and Patan districts as eco sensitive zone of Wildass Sanctaury. This Zone Rannges from 0 to 1.2 km from boundry of the said sanctuary. (Annexure C)

(C) **Survey and Settlement Procedure :**

Under Wildlife Protection Act 1972 , Settlement Officer has been appointed in the year. Primary report on Settlement of Wildass Sanctuary has been submitted, which is yet to be finalized by State Government.

As per the reports : Out of total salt production of Gujarat State, 31 % of salt production contributed by Little Rann of Kutch. There are 3 categories of Salt producers : (a) Company / Vendor, having land of more than 40 Ha. Area , (b) Individuals, having land of more than 4 Ha. But less than 40 Ha Area , (c) Co-operative Societies, having land of less than 4 Ha. Area. There are 3000 families of Agariya engaged in Salt production in the Sanctuary.

As per settlement report, re-settlement process (Pun Vasan) of these Agariyas is very time consuming and financially very expensive process. So, instead of re-settlement process, rights of dwellers and Agariyas have

been recommended. In Register A, B, C, D, and E – User rights of Salt producers (both leased and Agariya), fishermen and Santhani have been recommended.

As per Register A, out of 2398 cases of Small Agariyas, Big and small Mitha na Karkhana and related vendors (Salt Factories), 398 cases have been sanctioned and user rights have been recommended in 2009 cases.

As per Register B, out of 1927 cases of Hak-Dava Santhani, Public purpose, Commercials purpose, Industrial purpose, 1116 cases have been sanctioned, 734 cases have not been sanctioned and 77 cases have been sanctioned as per "Khet Jamin Toch Maryada Dharo – 1960".

As per Register C, out of 412 Suo-moto cases of Big and small Salt factories – Agariyas associated with them and small Agariyas, 107 cases have been sanctioned and User right in 177 cases have been recommended.

As per Register D, out of 60 Suo-moto cases of Santhani, 5 cases have been sanctioned, 53 cases have been sanctioned as per "Khet Jamin Toch Maryada Dharo – 1960.

As per Register E, out of 31 cases of remanded by Hon'ble Highcourt of Gujarat, 18 cases have been partially sanctioned, 1 case of Santhanidar has been sanctioned and User rights in 12 cases of Agariya have been sanctioned.

Also, user right of Vachhara Dada Temple campus, Gaushala and grazing rights of Cows of Gaushala, User right of DhRanngadhra Chemical works have been

recommended. User right of Hindustan Salt Works has been recommended subject to outcome of case no. 01/2008 of Hon'ble Highcourt of Gujarat.

As per Ecology study by GEER Foundation,1999, Creation of 6 Salt zones have been recommended :

1. Tikar Zone :
   (Area : 2785-00-00 Ha of Nava Ghantila, Tikar, Khod of Morbi district)
2. Enjar – KopRanni Zone :
   (Area : 5660-00-00 Ha of Enjar, Malaniyad, KopaRanni of SurendRannagar district)
3. Kuda – Sultanpur Zone :
   (Area : 33323-00-00 Ha of Kuda, Nimaknagar, Narali, Jesada, Malvan, Thala, Sultanpur of SurendRannagar district)
4. Jhinjhuvada Zone :
   (Area : 2704-00-00 Ha of West of Jhinjhuvada of SurendRannagar district)
5. Santalpur Zone :
   (Area : 2720-00-00 Ha of Jhaladiya Beyt, piparala of Patan district)
6. Manaba – Bhimdevaka Zone :
   (Area : 17400-00-00 Ha of Shikarpur, Manaba, Bhimdevaka of Kachchh district)

(D) Process of Salt Production

As per draft report by Ministry of Environment, Forest and Climate change, Government of India titled : Economic Valuation of landscape Level Wetland Ecosystem and its Services in Little Rann of Kachchh, Gujarat, From centuries (Since 1874) , Salt production activity has been done by Agariya community in the sanctuary area (little Rann of Kachchh area). "around 59600 people from more than 102 villages involved in salt making and related activities in LRK. Every year during late October, when Rann starts drying. Agariyas migrate from their respective villages to Rann area for a period of 7 to 8 months and remain there till the end of May. i.e. just before the onset of monsoon."

Salt production is a seasonal process. It is not a continuous a year long process. Every year, in monsoon, water got accumulated in the Rann. After monsoon, when accumulated water level decreased in Rann, families of Agariya started to set in Rann. From field survey, it has been observed that, due to geographical variation, time needed for reduction in level of accumulated water vary from place to place in Rann. So, onset of salt producing season vary from place to place, for example onset of season is September –October in Bajana – DhRanngadhra region, whereas it is November –December in Halvad –Maliya region and it is December – January in Adesar – Santalpur region. Agariya families stay there for 8 to 9 months.

As in Writ Petition (P.I.L.) 19 of 2023, petitioners states salt production a salt mining but as per the Mines Act 1952, Salt production is not a mining activity.

Salt pan, made up of sand, has been created and water has been stored there for few months and after evaporation process, salt has been formed. After formation of Salt and selling it out , on onset of monsoon, Agariya leave the sanctuary area until next season. And after that, during monsson, all salt pan have been vanished by rain water and water of rivers drain through the sanctuary. So, agariyas are not constructing permanent structure, so, no habitat destruction involved in salt formation activity.

Every year, Agariya will create new salt pan, not necessarily at the exact location as of previous year. So, location of salt pan of the same Agariya will not be fixed but shifting every year. Sometime distance salt pan of current year of the same Agariya from salt pan of previous year may be as far as 2 -3 km. So, only comparing satellite images of different years is not sufficient to give real field picture. Also Satellite images will vary on month to month basis. During onset of season of salt production (from September to December), satellite image will show less salt pan as salt pan creation is going on during these period but during peak of the season (during late January to Mid May), satellite image will show more number of salt pan due to apparently visible white color of salt produced in the pan.

Sometime, water from salt pan - borewell is not of desired quality (degree in local language) for salt production,

so, Agariya will make new salt pane in nearby area in the same year, leaving earlier salt pan of the same year as such. This will lead to showing increased number of Salt pan in satellite images and also in field observation.

Salt production activity depends on various factors like seasonal conditions of the area, timing and amount of rainfall, market demand of salt, price of salt. So, land cover by Agariya in respect to salt pan and also amount of salt production are varying year to year. Sometime, there will be increase and some time there will be decrease.

(E) **Dependency of local communities on Salt production activity :**

Due to life below poverty line, poor quality of agriculture land, adverse climatic conditions and therefore poor animal husbandry practices, lack of other employment opportunities, Agariyas are only dependent on salt production for their livelihood.

Petitioners in writ petition (PIL) 19/2023 states that area and number of salt pan are increasing mainly since last 2 years, but this information is misleading. Since notification of the said sanctuary (in the year 1973 and 1978) and initiation of settlement procedure (in the year 1997-98) , population of Agariya community has been increased manifold, so, there is rise in number of agraiyas and increase in area - number of salt pan. In draft report by Ministry of Environment, Forest and Climate change, Government of India titled : Economic Valuation of

landscape Level Wetland Ecosystem and its Services in Little Rann of Kachchh, Gujarat, Figure 37 shows expansion of salt work in and around network of Surajbari creek system in different years, which shows 7646 Ha (in the year 1977), 14427 Ha (in the year 1990), 31124 Ha (in the year 1999), 32328 Ha (in the year 2005) and 44655 Ha (in the year 2014). At the same time, population of wild ass is also increasing : 362 (in the year 1969), 720 (in the year 1976), 1989 (in the year 1983), 2075 (in the year 1990), 2839 (in the year 1999), 3863 in the year (2004), 4038 (in the year 2009), 4451 (in the year 2014), 6082 (in the year 2020).

Apart from rise in procurement price of salt, due to various welfare schemes of state government like supply of subsidized solar panel for electricity, Shram Card, education related schemes (Rann school bus, mid day meal in the Rann, etc), have effective role in increased number of Agariyas and salt panes in the said sanctuary, over the years.

(F) Status of Wildlife in Wild ass sanctuary :

Wild ass sanctuary is well known for Indian wild ass, desert fox, wolves, Hyena, blue bull, caracals, blackbuck, wild boar, chinkara, etc. Petitioners state that these wild animals are only found in wild ass sanctuary but this information is misleading. All these wild animals can also be found outside wild ass sanctuary and also in other protected areas of Gujarat state and of India as well. Also in the said

petition, the petitioner said that, Asiatic wild ass only found in little Rann of Kachchh in the world, actually Asiatic wild ass is found in Iran, Pakistan, India, Mongolia, Kazakhstan, Uzbekistan, Turkmenistan and china. The wild ass found in little Rann Of Kachchh is Indian Wild ass.

Due to constant conservation, protection measures by Forest Department and involvement of local communities for wildlife conservation, wild ass sanctuary has been a success story for wildlife conservation measures of the state forest department. Population estimate of wild ass shows that though there is manifold increase in number and area of salt pan, wild ass population improved from meager 362 in 1969 to 4451 in 2014 and 6082 in 2020. This shows that salt production related activities have no negative impoact on wildlife.

Petitioners says that wild ass have been listed in Red data book of IUCN. But this information is incomplete. There are many categories in Red Data Book of IUCN. After studying status of the concerned wild life, its status has been reviewed periodically by IUCN. In 2015, Wild ass was listed in endangered category of Red Data book of IUCN but due to protection and conservation measures of the forest department, its category has been improved to Near Threatened in Red Data Book of IUCN in 2019.

(G) **Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020 :**

As petitioners state in writ petition (P.I.L.) 19/2023, national green tribunal has passed an order not to permit any activity within 10km radius from boundry of wild ass sanctuary. But, this information is too incomplete and misleading.

As per order of Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020, "It is further directed that no activities should be permitted within the radius of 10 kms or within the parameter as prescribed by the rules for any activities not permitted under the law", it is hereby humbly submitting that final notification for eco sensitive zone for wild ass sanctuary has been notified on 1st October 2018, where lists of regulated activities, promoted activities and prohibited activities have been issued, So, Forest department is already implementing provisions of the said eco sensitive zone notification.

(H) **Activities of Forest Department in relation to protection and conservation of Wild ass sanctuary :**

- In terms of area, Wild ass sanctuary is a very big geographical area consisting of approx. 4912 Sq Km area. Each field staff has a very vast area under his/her

jurisdiction. The sanctuary has no natural boundries like river, mountain or valley. The sanctuary has open boundry on all side. Administratively, wild ass sanctuary has been managed by Banaskantha Division, Patan Division, Kachchh (East) Division and Wild ass sanctuary Division Dhrangadhra. Field staff of all these division are regularly doing patrolling in the sanctuary area and make sure to implement provisions of Wildlife Protection Act 1972, Wild ass sanctuary notifications of 1973 and 1978, Eco-sensitive Zone notification of 2018, recommendation of survey and settlement primary reports and various acts – rules-regulations prevailing from time to time. If any illegal activity is noticed, legal actions are being followed by the department.

Petitioners in writ petition (PIL) 19/2023 states that no legal action has been taken by forest department to curb illegal activities. Forest department has already done survey to identify illegal encroachment and based on that survey even before that date of filing this PIL in the Hon. High court of Gujarat by petitioner, forest department has started taken legal action for removal of encroachment .(issuing legal notice , removal of encroachment) forest department will continue taking legal action against such illegal activities .

To get an overview about action taken by forest department to curb illegal activities, here is the summary for duration of June 2018 to March 2023, which shows field

staff of forest department is vigilant and active to curb illegal activities.

Sr. No	Name of Division	Summary of legal action taken by Forest Department (2018 to 2023)	
		Name of Rannge	No & Details of offence booked
1.	Wild Ass Sanctuary, Division Dhrangadhra	Adesar	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 53 2. Hunting- 2 Cases 3. Illegal mining – 2 Cases
		Bajana	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 39 2. Illicit tree felling- 1 Cases 3. Hunting- 4 Cases
		Halvad	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed/Chemical – solid waste disposal – 35 Cases 2. Illicit tree felling- 8 Cases 3. Hunting- 1 Cases 4.Illegal mining – 1 Cases
		Dhrangadhra	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 19 Cases 2. Hunting- 2 Cases
2.	Patan Division	Radhanpur	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 1 Cases 2. Illicit tree felling- 24 Cases 3. Hunting- 1 Cases

As of now, no lease or no land has been given to any person or unit by the forest department in the sanctuary

(Dr. D. F. Gadhavi)
Deputy Conservator of Forest
Wild Ass Sanctuary
Dhrangadhra

Report of the Compliance Monitoring Committee, Morbi District

In
Pursuant to

Order dated 22-02-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (PB)
in
Original Application (O.A.) No. 27/2023

&

Order dated 24-04-2023 passed by the

HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
In
Original Application (O.A.) No. 47/2023

In re: News item published in the Times of India dated 03.01.2023 titled "Encroachment alleged inside wild ass sanctuary"



For submission to the joint committee
Constituted by Hon'ble NGT (PB) vide its order dated 22-02-2023 in Original Application (O.A.) No. 27/2023

Content

Sr No	Title/ Items	Page No
	List of Tables	
	List of Annexures	
1.0	Background and Structure of Report	
2.0	Joint Committee and Deliberations	
3.0	Compliance Monitoring Committee, Morbi District and Deliberations	
4.0	Site Inspection of Maliya(Mi) and Halvad Taluka by Compliance Monitoring Committee, Morbi District and Deliberations:	
5.0	Suggestions	

List of Tables

Table: A	Details of industrial units located in Tikar Village
Table: B	Action taken by GPCB against the industries of Tikar Village.
Table: C	Action taken by GPCB against the industries of Kidi Village.
Table: D	Action taken by Forest Department against the industrial unit located in Morbi.

List of Annexures

Annexure-I	Copy of Hon'ble NGT (PB) Order dated 22-02-2023 in OA 27/2023
Annexure-II	Copy of Hon'ble NGT (WZ) Order dated 24-04-2023 in OA 47/2023
Annexure-III	Copy of Minutes of the Meeting of 1st meeting of the Compliance Monitoring Committee of Morbi District dated 16-05-2023
Annexure-IV	Copy of Panch Rojkam of Compliance Monitoring Committee for Morbi Districtdated 16-05-2023
Annexure-V	Copy of the statement of Foresters/ Beat Guard for Morbi District
Annexure-VI	Photographs captured during the site inspection by Compliance Monitoring Committee of Morbi District
Annexure-VII	Details of industrial units located in Tikar Village
Annexure- VIII	Copy of Consolidated Consent and Authorization (CC&A) granted by GPCB to M/s Shakti Chemical Industries
Annexure- IX	Copy of Action taken by GPCB against the industrial units located in Morbi District
Annexure-X	Copy of Action taken by Forest Department against the industrial unit located in Morbi District
Annexure- XI	Forest department issued Notice implementation of the provisions of the under Wildlife protection Act 1972 (improvements -2002)
Annexure- XII	Copy of action taken by Forest Department since 2018-19

1.0 Background and Structure of Report

The Hon'ble National Green Tribunal (NGT) (PB) Order

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled *"Encroachment alleged inside wild ass sanctuary"* published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 & 15 of National Green Tribunal Act, 2010.

Vide Para 2 of the order dated 22-02-2023 in OA 27/2023 (Annexure - I), Hon'ble NGT (PB) observed that,

"It is said that there are some big salt manufacturing units who have ***encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary****, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are* ***using heavy machinery like earth movers disturbing wild ass and also entire ecology****. It is further alleged that above encroachers are also engaged in* ***illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology****. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972."*

In the above context, Hon'ble NGT (PB) has constituted a joint committee comprising of following offices and directed to submit a factual report within two months.

1. Space Application Centre, Ahmadabad,
2. State Wetland Authority,
3. Gujarat, Gujarat Coastal Management Zone Authority,
4. Collector, Kutch and Surendranagar,
5. PCCF, Wildlife and
6. State PCB - nodal agency for coordination and compliance

As the Joint Committee has not submitted factual report, Hon'ble NGT (WZ),in the matter of O.A. 47/2023 (WZ), has ordered on 24-04-2023 to conduct the site inspection and to submit a factual report within a period of one month and kept the next hearing on 19-07-2023 **(Annexure - II)**.

M.N.Soni

2.0 Joint Committee and Deliberations

The 1st meeting of the Joint Committee, constituted by Hon'ble National Green Tribunal - Principal Bench, New Delhi in Original Application No. 27/2023, was convened on 10-05-2023 at 15:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference).

After detailed deliberations, following modalities were unanimously decided:

- Areas to be covered in site inspection shall include the Wild Ass Sanctuary and its Eco Sensitive Zone.
- Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan constituted vide Eco Sensitive Zone Notification dated 01-10-2018 shall conduct site inspection in their districts to:
  - ✓ Verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone.
  - ✓ Check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity.
- Monitoring Committees shall submit their factual report to the Joint Committee (GPCB being a Nodal agency) within 15 days.

The committee constituted by the Hon'ble NGT will review the report of Monitoring Committee of all four concern districts and will prepare and submit the factual report to the Hon'ble NGT.

M.N.Soni

3.0 Compliance Monitoring Committee, Morbi District and Deliberations

The 1st meeting of the Compliance Monitoring Committee of Morbi District as per the Eco Sensitive Zone Notification dated 01-10-2018 was convened on May 16, 2023 at the Collectorate, Morbi under the chairmanship of Collector and District Magistrate, Morbi. The Minutes of the Meeting is attached as **Annexure - III**.

After detailed deliberations, following modalities were unanimously decided:

- The joint inspection of Maliya(Mi) and Halvad Talukas shall be carried out on 16-05-2023 to verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone and to check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity. Agariyas associated with the salt farming activity shall be contacted during the inspection and the Compliance Monitoring Committee shall submit the factual site inspection report.
- It is also decided to inspect the area of Tikar Village located in Eco Sensitive Zone of Wild Ass Sanctuary to verify the land and water pollution by Industrial Units in Sanctuary or Eco Sensitive Zone area, if any.

M.P. Soni

4.0 Site Inspection of Maliya(Mi) and Halvad Talukas by Compliance Monitoring Committee, Morbi District and Deliberations:

The joint inspection of Maliya(Mi) and Halvad Taluka area of Wild Ass Sanctuary and its Eco-sensitive Zone and area of Tikar Industrial Cluster is carried out by Compliance Monitoring Committee, Morbi District on 16-05-2023. The Panch Rojkam of the joint site inspection for Maliya(Mi) and HalvadTaluka is attached as **Annexure - IV**.

The statement of forest officials for Morbi district are attached as **Annexure: V.**

The photographs captured during the site inspection by Compliance Monitoring Committee of Maliya(Mi) and Halvad Taluka are attached as**Annexure-VI.**

Observations and findings:

1. Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2. No water ways are disturbed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.
3. Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
4. No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
5. Heavy Machineries like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass Sanctuary area is restricted by Forest Department due to breeding period of Wild Ass.
6. No disposal of industrial effluent is observed from the industries located at Tikar Village which is existing inEco-sensitive Zone of the Wild Ass Sanctuary.
7. No industrial activities existed in the Wild Ass Sanctuary Area.

M.N. Soni

8. No mining activity, as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957, is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.
9. Except activity mentioned in point no. 10&11, no other permanent structure is observed in area of Wild Ass Sanctuary and/or Wild Ass Sanctuary Eco-sensitive Zone.
10. Three Industrial Units, namely M/s. Roshni Chem Food, M/s. Vidhi salt, M/s. Abd Chemicals& M/s Shakti Chemical Industries, are inspected which are established in the Tikar Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Details of industries are narrated in table A.

Table : A
Details of industrial units located in Tikar Village (Annexure VII)

Sr No	Name & Address of Unit	Details
1	M/s. Roshni Chem Food	• M/s. Roshni Chem Food, is engaged in processing of raw salt to make Common salt. • This unit falls under White category WA9 - Common salt crushing and packing units.
2	M/s. Vidhi salt (New Name: M/s. Tithi Salt)	• Production activity is not observed in M/s. Vidhi salt (New Name: M/s. Tithi Salt) as they are awaiting higher HT load from PGVCL. • This unit falls under Orange category O46 - Manufacturing of iodized salt from crude/raw salt. • Action against this unit is under process at HO, GPCB.
3	M/s Shakti Chemical Industries	• M/s Shakti Chemical Industries has obtained NOC & CCA before Notification dated 01.10.2018 and is in operation. **(Annexure VIII)** • Unit is engaged in manufacturing of Calcium Sulphate @ 150 MT/Month, Magnesium Hydroxide @ 240 MT/Month and Magnesium Oxide @ 150 MT/Month.

M.N.Soni

4	M/s. Abd Chemicals	• This unit has provided plant for manufacturing of Magnesium Chloride @ 500 MT/month. • Unit has obtained CTE87411 for the same. Earlier CCA application is rejected by the Board. • During visit, unit is not observed in operation and found in locked condition. No any personfound in this unit. All plant machinery are found in idle condition

11. Other 8 nos. of Industrial Units were established in the Tikar Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Action taken by GPCB is narrated in Table: B.

Table : B
Action taken by GPCB against the industrial unit located in Tikar Village(Annexure IX)

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Status during last inspection
1.	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
2.	Falcon Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
3.	Shiv Industries	Vill. Tikar, Ta. Halvad	Closure Order - 15/06/2022	Under Closure direction
4.	Shivay Exports P. L.	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
5.	Chem stone Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Under Closure direction
6.	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Under Closure direction
7.	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Under Closure direction
8.	Poly Atom	Vill. Tikar,	Closure issued	Under Closure

M. M. Somi

	Lifescience LLP	Ta. Halvad	13/12/2022	direction

12. Other 2 nos. of Industrial Units were established in the Kidi Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Action taken by GPCB is narrated in Table: C.

Table : C
Action taken by GPCB against the industrial unit located in Kidi Village(Annexure IX))

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Status during last inspection
1.	Jivika Chemicals	Vill. Kidi, Ta. Halvad	Closure Order - 12/07/2022	Under Closure direction
2.	Vaijnath Chemical	Vill. Kidi, Ta. Halvad	NOD - 21/07/2022	Unit completely dismantled.

13. Action taken by Forest Department against the industrial unit located in Morbi is narrated in Table: D.

Table : D
Action taken by Forest Department the industrial unit located in Tikar Village(Annexure X)

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action
1.	ABD Chemicals	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/02/2019-20date8/12/2019
2.	Roshani Solt Works	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/06/2019-20date8/12/2019
3.	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/04/2019-20date8/12/2019
4.	M/s Shakti Chemical Industries.	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/03/2019-20date 8/12/2019
5.	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/07/2019-20date 8/12/2019

M.M. Somi

6.	**Tikar Chemical Works LLP**	**Vill. Tikar, Ta. Halvad**	RFO.Halvad issuing Notice No-K/JMN/05/2019-20date 8/12/2019
7.	Tikar Solt industries	Vill. Tikar, Ta. Halvad	RFO.Halvad issuing Notice No-K/JMN/01/2019-20date 8/12/2019

Forest department issued Notice implementation of the provisions of the under Wildlife protection Act 1972 (improvements -2002) **(Annexure XI)**
Copy of action taken by Forest Department since 2018-19**(Annexure XII)**

5.0 Suggestions

Suggestions of Morbi DistrictLevel Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone:

1. As per letter of Principle Chief Conservator of Forest, Wild Life, Govt of Gujarat, it is decided to issue the identity card to the approved Agariyas. Only such Agariyas should be allowed to enter the Wild Ass Sanctuary Area and entry in sanctuary area for all other persons should be prevented by considering them as illegal.
2. Before the start of the salt manufacturing season, the Agariyas should submit evidence of their valid user rights and should register the vehicles and other mechanized vehicles to be used by them with the respective Wild Ass Sanctuary Range offices.
3. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, should obtain predefined routes from Wild Ass Sanctuary Range offices and to ensure the movement of Agariyas and Salt & bittern water carrying transport vehicles utilizing the predefined routes in Wild Ass Sanctuary area.
4. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, are selling the virgin bittern to the industrial units located outside the sanctuary area. The carrying capacity of vehicles (tankers) should be measured. It is also suggested that movement of vehicles in the Wild Ass Sanctuary Area should be only through routes predefined by Wild Ass Sanctuary Range offices.
5. All user rights granted to any other persons except as mentioned in survey settlement report of Wild Ass Sanctuary should be cancelled.

M. M. Soni

6. Welfare schemes operated by State Government like subsidy of solar panels, drinking water tankers, health camps, schools on wheels etc. in the sanctuary area should be done under the intimation of the Forest Department. Drinking water supplying vehicles and schools on wheels with its route should be registered with respective Wild Ass Sanctuary Range Office. This will help in passing the welfare activities to approved Agariyas as per the Survey Settlement Report and illegal persons will be prevented from getting undue benefit of welfare schemes.

7. Vehicles used by Agariyas in the sanctuary area and vehicles used for transportation of bittern water by industrial units should be registered with respective Range Forest Office and all vehicles traveling in Wild Ass Sanctuary area should be equipped with real time monitoring system like GPS system to stop the unauthorized movement of vehicles in area other than identified routes of Wild Ass Sanctuary Area.

8. Approved Agariyas can only build the salt pans in the land for which user rights have been allotted to them in the Survey Settlement Report.

9. Agariyas should intimate Wild Ass Sanctuary Department before construction of new bunds in case of non-usage of old bunds.The old bunds should also be destroyed by the respective Agariyas to eliminate the visual presence of failed old bunds in satellite images.

10. It should be decided that Agariyas working in 10 acres area should not install more than 16 solar panels and not to have more than 2 wells for fetching ground water.

11. Fishermen, approved in the survey settlement report, should register with the Wild Ass Sanctuary Department before carrying out fishing activity in the sanctuary area during the monsoon season.

12. As per the Committee's observations, there is insufficient staff against the vast area of Wild Ass Sanctuary of 4953.sq.km.The Establishment set up of Wild Ass Sanctuary should be improved. The staff should be increased by new recruitment for the sanctuary conservation work. The assistance of the armed force/SRP should be provided before the start of the salt farming season so that illegal Activity can be stopped.

13. Intensive monitoring should be carried out periodically by the Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone to prevent air, water and soil pollution in the Wild Ass Sanctuary and its Eco Sensitive Zone area due to industrial units located outside the Wild Ass Sanctuary area (at 0 km area).

M.N. Soni

14. The number of check posts around the Wild Ass Sanctuary area should be increased.

15. Trench with 5 meter wide and 3 meter high trench should be constructed in periphery of the Wild Ass Sanctuary boundary excusing the area allotted for road network as per Survey Settlement Report to prevent illegal entry of large vehicles and machinery.

16. Proper demarcation of boundaries of Wild Ass Sanctuary and its Eco Sensitive Zones shall be carried out by Forest Department.

M. N. Soni,
I/c. Regional Officer, Morbi
Gujarat Pollution Control Board &
Member, Morbi District Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone

H.K.Acharya
Sub divisional magistrate,
Halvad &
Rep. collector of Morbi, District Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone

Harinesh pandya.
President,
Agariya hit rakshak manch
Surendranagar

Dr. D. F. Gadhvi,
Dy. Conservator of Forest,
Wild Ass Sanctuary &
Member Secretary, Surendranagar
District Compliance Monitoring
Committee of Wild Ass Sanctuary Eco
Sensitive Zone

G. T. Pandya, IAS
Collector & District Magistrate,
Morbi&
Chairman, MorbiDistrict Compliance Monitoring Committee of Wild Ass Sanctuary
Eco Sensitive Zone

M. N. Soni

Item No.1

(Pune Benc

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

ORIGINAL APPLICATION NO.47 OF 2023 (WZ)

News item published in The Times of India
Dated 03.01.2023 titled "Encroachment alleged
Inside wild ass sanctuary"
.... Applicant

Versus

Gujarat Pollution Control Board & Ors. ....Respondents

Date of Hearing : 24.04.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Respondents : Mr. Aravindakshan V. Nair, Advocate for GPCB

ORDER

1. Cognizance has been taken by this Tribunal on 22.02.2023 of a news item published in Times of India dated 03.01.2023 regarding salt manufacturing units which have encroached on some parts of Little Rann of Kutch inside Wild Ass Sanctuary, which is threatening the protected animals i.e. wild animals. A Committee was directed to be constituted vide order dated 22.02.2023 in order to submit factual report . The nodal agency was State PCB, which is being represented today by learned counsel Mr. Aravindakshan V. Nair, who states that the report is under preparation. When enquired as to whether the inspection was conducted by the Committee as two months have elapsed, no specific reply has been given. He has also sent an e-mail dated 21.04.2023 informing this Tribunal that for the same cause of action, Writ Petition (PIL) No.19 of 2023 is pending before the Hon'ble High Court of Gujarat and it is listed for hearing on 24.04.2023 i.e. today, but he has not annexed the copy of

[NPJ]

Scanned with CamScanner

the memo of said PIL so as to facilitate us to know the facts stated therein. The learned counsel assured us that he shall be sending a copy of the said PIL. We direct him to send the same within a week.

2. We are more anguished that the Joint Committee has not yet started its task despite sufficient time having been given to it. We, therefore, direct the said Committee, by way of last opportunity, to conduct the inspection of the site, if not conducted as yet and submit the factual report before this Tribunal within a period of one month.

3. Our previous order dated 22.02.2023 also indicates that a direction was issued to the Registry of this Tribunal to forward a copy of that order along with a copy of the complaint to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance. In pursuance thereof, the Registry has reported that e-mail has been sent on 19.04.2023 to the said Authorities. It appears that the notice/order has been sent to the said Authorities after considerable delay from the side of the Registry. Therefore, we hope that by the next date, the said Authorities would submit the reply, if so required.

4. Put up this matter on 19.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 24, 2023
O.A. No.47/2023 (WZ)
npj

[NPJ]

Scanned with CamScanner

Item No. 16 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 27/2023

In re : News item published in The Times of India dated 03.01.2023 titled **"Encroachment alleged inside wild ass sanctuary"**

Date of hearing: 22.02.2023

CORAM:

HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a complaint received by post/email

ORDER

1. This original application under Section 14& 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on the basis of *Suo moto* action on a newspaper report titled "Encroachment alleged inside wild ass sanctuary" written by Sh. Nimesh Khakhariya published in Times of India dated 31.01.2023.

2. It is said that there are some big salt manufacturing units who have encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are using heavy machinery like earth movers disturbing wild ass and also entire ecology. It is further alleged that above encroachers are also engaged in illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only

Scanned with CamScanner

the memo of said PIL so as to facilitate us to know the facts stated therein. The learned counsel assured us that he shall be sending a copy of the said PIL. We direct him to send the same within a week.

2. We are more anguished that the Joint Committee has not yet started its task despite sufficient time having been given to it. We, therefore, direct the said Committee, by way of last opportunity, to conduct the inspection of the site, if not conducted as yet and submit the factual report before this Tribunal within a period of one month.

3. Our previous order dated 22.02.2023 also indicates that a direction was issued to the Registry of this Tribunal to forward a copy of that order along with a copy of the complaint to Space Application Centre, Ahmadabad, State Wetland Authority, Gujarat, Gujarat Coastal Management Zone Authority, Collector, Kutch and Surendranagar, PCCF, Wildlife and State PCB by e-mail for compliance. In pursuance thereof, the Registry has reported that e-mail has been sent on 19.04.2023 to the said Authorities. It appears that the notice/order has been sent to the said Authorities after considerable delay from the side of the Registry. Therefore, we hope that by the next date, the said Authorities would submit the reply, if so required.

4. Put up this matter on 19.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 24, 2023
O.A. No.47/2023 (WZ)
npj

[NPJ]

Scanned with CamScanner

બેઠકની કાર્યવાહી નોંધ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓ.એ ૨૭:૨૦૨૩ ના હૂકમ ખર્ચથે ગઠન કરાયેલ જોઇન્ટ કમિટી ની તા. ૧૦.૦૫.૨૦૨૩ ના રોજ ગાંધીનગર ખાતે મળેલ બેઠક મા થયેલ ચર્ચો ના આધારે તા.૧૬/૦૫/૨૦૨૩ ના રોજ માનનીય કલેકટર અને જીલ્લા મેજીસ્ટ્રેટ શ્રી મોરબી ના અધ્યક્ષપણા હેઠળ, કલેક્ટરશ્રી મોરબીની કચેરી ખાતે મોરબી જીલ્લા ની પુડખર અભયારણ્ય ના ઇસેન્સીટીવ ઝોન માટેના કોમ્પલાઇન્સ મોનીટરીંગ કમિટીના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની બેઠક મળેલ જેની કાર્યવાહી નોંધ અત્રે સાદર કરેલ છે.

સદર બેઠકમાં હાજર રહેલ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની યાદી

(1)ડો.ડી.એફ.ગઢવી-નાયબ વન સંરક્ષકશ્રી, ધુડખર અભયારણ્ય ધ્રાગંધ્રા
(૨) શ્રીમહેંદ્ર એન સોની-ઈ.ચા.પ્રાદેશીક અધિકારી પ્રા.ક.ગુ.પ.નિ.બોર્ડ, મોરબી
(૩)શ્રી વી.એમ ગોહિલ-ઈ.ચા. મત્સ્ય ઉદ્યોગ અધિક્ષક,મોરબી
(૪) શ્રી બી.બી.બાબા- પરીક્ષેત્ર વન અધિકારીશ્રી, ચેર રેંજ, મોરબી વતી
(૫) શ્રી જે એમ ભોલીયા- ડી.આઈ.એલ.આર.શ્રી, મોરબી
(૬) શ્રી એન.એચ.વ્યાસ સર્વેયર, ધુડખર અભયારણ્ય,ધ્રાગંધ્રા

બેઠકની શરૂઆતમાં ક્લેક્ટરશ્રી વતી નિવાસી અધિક કલેક્ટરશ્રી દ્વારા મોરબી જીલ્લાની બેઠકમાં હાજરરહેલ સર્વે ની પરિચય મેળવી સર્વેને આવકારી બેઠકની શરૂઆત કરવામાં આવી

ત્યારબાદ નાયબ વન સંરક્ષકશ્રી. ધુડખર અભયારણ્ય ધ્રાગંધ્રા દ્વારા સદર બેઠકના એજન્ડાથી હાજર સર્વે ને માહિતગાર કરવામાં આવ્યા તથા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ મેટર ઓએ ૨૭/૨૦૨૩ અન્વયે પ્રેઝન્ટેશન દ્વારા માહિતગાર કરવામાં આવેલ નેશનલ ગ્રીન ટ્રીબ્યુનલ વિશે ટાઈમ્સ ઓફ ઈન્ડીયામાં પ્રસિધ્ધ થયેલ. અહેવાલમાં ધુડખર અભયારણ્યના મુદ્દા તથા તેની હકીકત થી વાકેફ કરવામાં આવેલ તથા ઈકો સેન્સીટીવ ઝોન ના ગામ તથા વિસ્તાર ની માહીતી, ધુડખર અભયારણ્ય ના સર્વે સેટલમેન્ટ અહેવાલ ના કામગીરી ની પ્રગતી તથા સદર અહેવાલ સને ૨૦૨૦ થી સરકારશ્રીમાં મંજુરી અર્થે પડતર છે તે આઅને માહીતગાર કરવામાં આવેલ તથા અગરીયાઓ દ્વારા મીઠું પકવવાની કાર્ય પધ્ધતી તથા મીઠું પકવાની સીઝન ની માહીતી આપવામાં આવેલ તથા વન વિભાગ તરફથી ધુડખર તથા અન્ય વન્યપ્રાણીઓના સંરક્ષણ તથા અભયારણ્ય ના પ્રોટેક્શન માટે કરવામાં આવેલ કામગીરી થી હાજર સર્વે ને અવગત કરવામાં આવેલ તેમજ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ દ્વારા ગઠન કરાયેલ જોઈન્ટ કમિટી ની ગાંધીનગર ખાતે તા.૧૦.૦૫.૨૦૨૩ ના રોજ મળેલ બેઠક માં થયેલ ચર્ચાનુસાર જોઇન્ટ કમિટી દ્વારા તૈયાર કરાયેલ રોડ મેપ ના આધારે મોરબી જીલ્લાની ધુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન તથા જંગલ

વિસ્તાર માટેના કોમ્પ્લાયન્સ મોનીટરીગ કમિટી દ્વારા કરવાની થતી કામગીરી જેવીકે ઘુડખર અભયારણ્ય અને ઘુડખર અભયારણ્ય ઇકોસેન્સીટીવ ઝોનમાં મોટા પાળાઓ, મશીનરી નો ઉપયોગ, નદી ના પ્રવાહ તથા ઈન્ટર ટાઈડલ ફ્લો રોકાય છે કે કેમ? તે અંગેની જમીની વાસ્તવિકતા ગ્રાઉન્ડ રીયાલીટી ચકાસવી તેમજ ભારત સરકાર ના વન પર્યાવરણ અને જળ વાયુ પરિવર્તન મંત્રાલય દ્વારા તા.૦૧.૧૦.૨૦૧૮ ના રોજ પ્રસિધ્ધ કરાયેલ ઘુડખર અભયારણ્ય ના ઇકો સેન્સીટીવ ઝોન અંગેના જાહેરનામાની જોગવાઈ અનુસાર પ્રતિબંધિત પ્રવૃત્તિ (prohibited activity), નિયંત્રિત પ્રવૃત્તિ (regulated activity) માં ની કયા પ્રકારની ની છે ?તે પણ તપાસવું.તે બાબતે હાજર સર્વે સભ્યો ને માહિતગાર કરાયેલ

ત્યારબાદ નિવાસી અધિક કલેક્ટરશ્રી દ્વારા મોરબી જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન ના કોલાયન્સ મોનીટરીંગ કમિટી ના સભ્યો ને નામદાર નેશનલ એનજીટીમેટર .ઓ.એ.૨૭/૨૦૨૩ના સંદર્ભે તા.૧૬/૫/૨૦૨૩ ના રોજ કલેક્ટરશ્રી વતી, મામલતદારશ્રી માળીયા,પરીક્ષેત્ર વન અધિકારીશ્રી હળવદ પ્રદેશિક અધિકારી જી.પી.સી.બી. ની અધ્યક્ષતા હેઠળ માળીયા (મીં) તાલુકા માં આવેલ ઘુડખર અભયારણ્ય તેમજ ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન વિસ્તારની સ્થળ તપાસ કરીને જરૂરી હકીકતલક્ષી અહેવાલ તૈયાર કરવા જણાવેલ.

અંતમાં હાજર સભ્યો તરફ થી અન્ય કોઈ મુદ્દા ઉપસ્થિત ન થતા અધ્યક્ષશ્રી દ્વારા હાજર સર્વે નો આભાર વ્યક્ત કરીને બેઠક પૂર્ણ જાહેર કરાયેલ

કલેક્ટરશ્રી અને જિલ્લા મેજીસ્ટ્રેટશ્રી
મોરબી.


Latitude: 23.18891
Longitude: 71.074339
Elevation: 12.37±27 m
Accuracy: 38.2 m
Time: 05-16-2023 17:19
Note: ટીકર
Powered by


Latitude: 23.172115
Longitude: 70.982429
Elevation: 17.38±9 m
Accuracy: 8.7 m
Time: 05-16-2023 16:39
Note: મદરકી
Powered by No


Latitude: 23.181426
Longitude: 71.019666
Elevation: 11.75±7 m
Accuracy: 9.6 m
Time: 05-16-2023 16:58
Note: જુ-ાધાટિલા
Powered by NoteCam

રોજકામ

સ્થળ:- વેહાસર અને મંદરકી
રહીભાગ
તારીખ:- ૬/૧૧/૨૦૨૩

આજરોજ તા-૬/૧૧/૨૦૨૩ ના રોજ નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલમાં દાખલ થયેલ કેસ નંબર-૨૭/૨૦૨૩ બાબતે માન. કલેક્ટરશ્રી મોરબીની અધ્યક્ષતામાં ઈકો સેન્સેટીવ ઝોન ની મોનીટરીંગ કમીટીની બેઠક મોરબી ખાતે યોજવામાં આવેલ હતી. જેમાં નીચે મુજબ જણાવેલ અધિકારીશ્રીઓ હાજર રહેલ હતા.

(૧) ડો. ડી. એફ. ગઢવી, ના. વ. સં. શ્રી, બુ. ચા. ધ્રાંગધ્રા
(૨) અધિક નિવાસી કલેક્ટરશ્રી મોરબી
(૩) મરજુ. શ્રીમ. સોની, મદદનીશ અધિકારીશ્રી, જી.પ્ર.નિ. બોર્ડ, મોરબી
(૪) પી. એમ. ગોહિલ, મદદનીશ L અધિકારી, મોરબી
(૫) બી.બી. બારોટ, રે. સી. ઓ, રેવન્યુ મોરબી
(૬) કે. એમ. ભોરણીયા, DILR. મોરબી
(૭) એન. યુ. ચાવડા, H.Q.A, મોરબી
(૮) એસ. એસ. વ્યાસ, સર્વેયર, બુ. ચા. ધ્રાંગધ્રા

સદર મીટીંગમાં કલેક્ટરશ્રી મોરબીના પ્રતિનિધિ તરીકે હાજર રહેલ અધિક નિવાસી કલેક્ટરશ્રી દ્વારા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલમાં કેસ નંબર-૨૭/૨૦૨૩ માં દાખલ થયેલ મુખ્ય મોરબી કેસ અંતર્ગત ટાઈમ્સ ઓફ ઈન્ડિયાના તા-૦૩/૧૧/૨૦૨૩ ના પ્રસારિત થયેલ આર્ટીકલમાં દર્શાવેલ મોરબી જિલ્લાના વેહાસર અને મંદરકી રહીભાગમાં સ્થળ મુલાકાત કરવાનો નિર્ણય લેવામાં આવતા સ્થળ મુલાકાત માટે નીચે દર્શાવેલ અધિકારીશ્રીઓ / કર્મચારીશ્રીઓ દ્વારા મોબીલ પિન્ગર ફોર્મ ભરવામાં આવેલ.

(૧) મરજુ. શ્રીમ. સોની, મદદનીશ, જી. પ્ર. નિ. બોર્ડ. મોરબી
(૨) કે. કે. પુમરી, મ. પ. ઈજનેર, મોરબી
(૩) કે. એમ. ત્રમટા, રે. સી. ઓ. કાળવર
(૪) એચ. જી. મારવાણીયા, ના. મામલતદાર (રિવ્યુ) મોરબી
(૫) બી. એમ. સોલંકી, સર્કલ ઓફિસરશ્રી મોરબી
(૬) એસ. એસ. વ્યાસ, સર્વેયર, બુ. ચા. ધ્રાંગધ્રા.

ઉપરનામો વાળા અધિકારીશ્રી/કર્મચારીશ્રીઓ સૌપ્રથમ મોરબી જિલ્લાના વેહાસર ગામના ઉત્તરભાગમાં આવેલ ઘુડખર અભયારણ્ય વિસ્તારની મુલાકાત લીધેલ હતી. જેમાં વેહાસર અને આજરડમ વચ્ચેના રહીભાગમાં કોઈ ખેતરો આ સ્થળ પર આવેલ નથી. આ સ્થળે આશરે ૧.૫ થી ૨ ફુટની ઊંચાઈના પાળાઓ બનાવવામાં આવેલ હતા, તેમજ કેસમાં દર્શાવવામાં આવેલ મોટા પાળાઓ આ વિસ્તારમાં જોવા મળેલ નથી તેમજ ત્યાંથી ડુંગળોરના પાળાના ભાગ પર જતા ત્યાં પણ નાના નાના ઓરો જોવા મળેલ અને કાંકરી વિસ્તારથી આશરે ૧૫૦ મીટર દુર આવેલ છે. આજરીયા ધારૂ મઠા વાડપુક કરવાની આજુબાજુની જમીનની સ્થળમાં

આ સ્થળે પર આગરિયાઓ દ્વારા દરિયાઇ વહેળાના પાળીથી માટું પક્ક
કરેલ તેવું જણાયેલ છે. ઉપરોક્ત સ્થળોની મુલાકાતમાં એવું જણાય આવેલ
કે આ વિસ્તારમાં માટું પક્કા આગરિયાઓ દ્વારા દરિયાઇ સરતીના પાણી
માટું પક્કામાં સારવે છે તથા પાળાઓની ઊંચાઇ પણ આશરે દશ
ફુટની કરેલ તેવું જણાયેલ છે. તેમજ આગરિયાઓ દ્વારા રહેણાંકથી માટું અંદ
લઇ જવા માટે આશરે આગાઉ ૨૫-૨૫ વર્ષ પહેલા માટું મજુર દ્વારા ટ્રકો
અન્ય સાધનમાં લઈને લઈ જવામાં આવતું હતુ પરંતુ હવે ટેકનોલોજી
યોગ્ય મશીનરી વધ્યું અને પુરતા ભાવ તેમજ ઉત્પાદન વધું પ્રમાણે
તેઓ દ્વારા ઈટવારી મશીન દ્વારા ટ્રક કે ડમ્પરમાં ભરીને બહાર લઈ જવા
આવે છે જેથી સમયમર્યાદામાં તેઓ દ્વારા પક્ષોને મીઠાને વરસાદ કે
ના પાળીથી નુકશાન ન થાય અને રહેણાંક વિસ્તારના ભાગમાં માટું લઈ
માં આવે છે. ઉપરોક્ત સ્થળ પર આવેલ પારાઓ માપ છે કે અમાન
તે સર્વે અને સેટલમેન્ટ રાઈનલ પાસેલ ન કરેલ જેથી પારાઓ માપ
અમાન્ય છે તે બાબતે કરવું મુશ્કેલ છે.

ત્યારબાદ ત્યાંથી મંદ્રકી-ધારોલા વસ્તીના રહેણાંકમાં
જતા ત્યાં પણ ઉપર મુજબના આપ-સાહેજ મુજબ અને જુની જગ્યા કે
વઈ દરિયાઇ વહેળાના પાળીથી માટું પક્કા કરેલ તેવું જણાયેલ છે જેથી
પાળીને ઓરા પાળાઓ કે બંધ બાંધી આવરોધાતું કરેલ તેવું જણાતું નથ
તેમજ આ વિસ્તારમાં કાયમ આગાઉ પડેલ વરસાદને મારણે બહુ સંઘ
થતી જઈ શકાય તેમ નથી. આથી કાંઠી વિસ્તારથી બાજુના સ્થળ
અને બાજુના પારા પરથી અંતા આ વિસ્તારમાં કાયમ પણ ઓરા પાળ
જેવા મળેલ નથી.

આમ, ઉપરોક્ત રજીકામ આમો અધિકારીઓ/કર્મચારીઓ
સ્થળ પર જઈ તપાસ કરી જોઇતપાસી સત્ય હકીકત લખાવી આપેલ
સહીઓ કરી આપેલ છે.

ક્રમ.નં	નામ	હોદ્દા	સહી
(૧)	મદદનીશ. ઇજનેર, સોમી/~~નાયબ~~ વિભાગીય	અધિકારીશ્રી	M.N.Soni
(૨)	કે.કે. પુંજારી,	મદદનીશ ઇજનેર (૧)	
(૩)	કે. એમ. ત્રમટા,	ટે.સે.ઓ. ફળપદ	
(૪)	એચ.જી. ભારવાડીયા,	ના.મા.(ટેક્નિ) માંડવી	
(૫)	વી.એમ. સોલંકી,	સર્વેયર ઓફિસરશ્રી માંડવી	
(૬)	એન.એચ. ખાસ,	સર્વેયર, ધુ.પા. ફુંગા ધુ	

વિષય: રેન્જ કચેરી કામરેજ
તારીખ: 26/04/2023

જાગૃતિ નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ચો. 29/2023 ના. ફરમા ચિત્રમાં ગઠન કરાયેલ રાજ્ય કક્ષાની કોર્ટ કમિટીની બેઠક ચારકાંપણ ખાતે યોજાઈ જેમાં મોનીટરીંગ કમિટીની બેઠક મળ્યે તેમજ પ.પ.અ.મરે. કામરેજ, અરજદાર એડવોકેટશ્રી મોહીતભાઈ તથા G.P.C.B ના અધિકારી -શ્રી એ મોકલી આપેલ જુદા જુદા કિસ્સાઓ તેમજ બીજી મોનીટરીંગ કમિટીની મીટીંગ વિષય તાપસ અર્થે આપેલ સુચનાઓ

મે. સાહેબશ્રી મારફત પી.પી. ગોંડીયા કે. કે પનારમા વિરુદ્ધ કામરેજ રેન્જની જીવંત રાખેલ તથા જીવંત બાબતે કરજ બજાવી કુ. અરજીમાં કરજમાં કામ રેન્જ અધિકારીશ્રી/ડીવીઝનીયલ વિસ્તારમાં કેવડુ કરે કુ. તેમજ ઉપરાંત કામચોરી અંગેની સુચનાઓ પાલન કરવાનું રહે. કોર્ટના હુકમ મુજબ આ વિસ્તારમાં કરજ બજાવી કુ. અરજ કાર્યક્ષેત્ર વિસ્તારમાં જીવંત તથા નવા ઘાટીમાનો કામ વિસ્તાર અંગેનો કે. જે વિસ્તારમાં અંગેની સમયસર દીપડા/રેસ્કી દરમ્યાન ફરજ કરવામાં આવે કે. તેમજ અરજ કાર્યક્ષેત્ર વિસ્તારમાં પકડાયેલાઓ અંગ વિસ્તારમાં આવેલ. સંવેદનશીલ વિસ્તારમાં વિસ્તાર નિયમ મુજબની કાર્યવાહીઓ કરવામાં આવેલ કે. એવી મોનીટરીંગ અંગમાં આવેલ કામકાજ કરેલ સંવેદનશીલ અંતર્ગત વિસ્તાર કાયદેસરની કાર્યવાહી કરવામાં આવેલ કે. તેમજ G.P.C.B ના અંકુશમાં રહી તમામ સંવેદનશીલ અંતર્ગો બંધ કરવામાં આવેલ કે. અને કાયમ કાર્યરત રહી. અને વધુમાં જાણવા જે કે આ સંવેદનશીલ અંતર્ગો દ્વારા કોઈ કેમિકલ પદાર્થ પાણી છોડવામાં આવેલ નથી જો કોઈ અંતર્ગ કેમિકલ પદાર્થ પાણી અંગેના કાર્યવિસ્તારમાં છોડે તો તેની વિસ્તાર નિયમોકુસાર કાર્યવાહી કરવામાં આવે કે.

આમ ઉપર મુજબનો મારો જવાબ મે મારા જ્ઞાન મુજબનો કોઈ જીની ખોટી બાબત બદલ નીચે મારી સહી કરી આપુ કુ.

V.P. Gohil.
પી.પી. ગોંડીયા
કામરેજ રેન્જ

વિષય: રેન્જ ફોરેસ્ટ કચેરી

તારીખ: 26/04/2023

આથી નોંધનીય જોવા મળેલ છે. કે તા. 20/2023 ના રોજ ફરજ પરના ફોરેસ્ટ વોચર કમ ડ્રાઈવર શ્રી ભરતભાઈ ચુનાભાઈ ગોહિલ તથા ફોરેસ્ટ ગાર્ડ શ્રી ભરતભાઈ ભીખાભાઈ ચૌહાણ તથા G.P.C.B ના અધિકારી શ્રી એમ. એમ. પટેલ સાહેબ

જવાબ વધા. એન્જીનીયરી હળવદ

તારીખ: ૬/૫/૨૦૨૩

આગદાર નોગનાલ ગ્રીન ટ્રીબ્યુનલ ના.અપી ૨૭/૨૦૨૩ તથા ૨૦૨૩ ના મુકદમા અનુસંધાને તા૬ણ કિશોરને બોલાવવાની નોટિસ ફરમાવીની બાબતે તાલુકા એન્જ પા.પ.વા, હળવદ તથા સર્કલ ઓફિસર ગાળીયા (ન) તથા G.P.C.B ના અધિકારીશ્રી ઓફિસની બાજુમાં વુડયાર્ડ અવલોકનાર્થ જવું તેમજ ઈંટો મેન્યુફેકચરીંગ જગ્યાની મુલાકાત વધા તપાસ અર્થે આવો જવાબ નીચે પ્રમાણે લખાવું વું છે.

આપણે અરજી આવું નામ. ડી.ડી. ફર્નેન્ડીસ વતનાવ ગામ તેરી તાલુકા ઈ.ચા. વતનાવ જુનાધારીલા તરીકે છેલ્લા સને માલ થી વતનાવ તરીકે ફરજ બજાવું વું આવી ફરજનાં, હળવદ જેન્જ ની ધારીલા રાઉન્ડ ના અવલોકન દેરીદીવેલ વિસ્તારનાં ફિલ્ડ વડુ વું તેમજ ઉપરી ઉધ્ધારથી થી આપવામાં આવતી સુચના પાલન કરવાનું હોય છે છેલ્લા સને ચાલુથી આ વિસ્તારનાં વધારાના હવાલા તરીકે ફરજ બજાવું વું આવા કાર્યક્ષેત્ર વિસ્તારનાં જુનાધારીલા, વધા અંદરથી, વિનાસર નો કાર્યક્ષેત્ર વિસ્તાર આવેલ છે કે અમો અવલોકન રાખવા તથા રાખી દરમ્યાન ફરતાં ફરતાં જોયે આવા કાર્ય વિસ્તારમાં નાના કે મોટા કોઈ ઔદ્યોગિક એકમો આવેલ નથી તથા દીવા-મેન્યુફેકચરીંગ જગ્યા આ પ્રમાણે કોઈ ઔદ્યો.ગિક એકમ અસ્તિત્વ નથી તેમજ આ ઔદ્યોગિક એકમ દ્વારા અવલોકન વિસ્તારમાં કોઈ કુદરતી ભુકત પાણી જાણવામાં આવતું નથી કે આવું કુદરતી ભુકત પાણી અમોને ધ્યાને આવેલ નથી

ઉપર મુજબનો મારો જવાબ મે જાતે મારા લખાવ્યા મુજબનો હોય આ નીચે મારી સહી કરી આપવું વું

ઈંટા. (વતનાવ ધારીલા)

(Annexure VI

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY- R.P.A.D.

"Consent to Establish (NOC)"

No. GPCB/CCA/MOR-1562/ID-55034/ Date:

To,
M/s. Abd Chemicals,
Plot No. Sr No. 1378 & 1379/1-2,
At- Tikar- 363330,
Ta-Halvad, Dist-Morbi.

SUB: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

REF: Your CTE application no.121645 Dated 26/05/2017.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention & Control of Pollution) Act-1974, the Air (Prevention & Control of Pollution) Act-1981 and the Environment (Protection) Act1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board has No Objection to your setting up of an industrial plant at Plot No. Sr No. 1378 & 1379/1-2, At- Tikar- 363330, Ta-Halvad, Dist-Morbi for the manufacturing of the following items.

Sr. No.	Product	Quantity
1.	Magnesium Chloride	500 MT/month

1. Specific Conditions:

1.1 The validity of NOC (CTE) is for seven years from the date of this certificate (i.e. CTE -87411 with valid up to 25/05/2024)

2. Conditions under Water Act, 1974:

2.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 0.5 KLPD.

2.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.5 KLPD.

2.3. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be "Nil" as generated mother liquor completely reused in process.

2.4. The quantity of the domestic waste water (sewage) shall not exceed 0.1 KLPD.

2.5. Sewage shall be disposed off through septic tank/soak pit system.

3. CONDITIONS UNDER THE AIR ACT:

3.1 The following shall be used as fuel in Steam Boiler respectively.

Sr. No.	Fuel	Quantity
1.	Wood	0.35 kg/hr

3.2 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Furnace	15	Cyclone Separator	Particulate matter SO_2 NO_x	150 mg/ Nm³ 100 ppm 50 ppm

Outward No.: 42707 Dt. 08/11/2017

3.3 There shall be no process emission from the manufacturing process as well as any other ancillary process.

3.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETER	PERMISSIBLE LIMIT ($\mu g/m^3$)	
	Annual	24 hrs. Average
Particulate matter-10 (PM_{10})	60	100
Particulatematter-2.5($PM_{2.5}$)	40	60
SO_2	50	80
NO_x	40	80

4. **CONDITIONS UNDER HAZARDOUS WASTE:**

4.1 Applicant shall have to comply with provisions of Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016 as amended from time to time.

5. GENERAL CONDITIONS:

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

5.2 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.

5.3 In order to enable the board to perform its functions of ascertaining the standards of effluent laid down by it for the discharge of the effluent under the condition no 2.3 of this order are complied with by the company while causing discharge of effluent, the applicant shall have to submit every month the analysis report of the samples of effluent got collected and analyzed by one of the laboratories recognized by the state Board.

5.4 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

5.5 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

5.6 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.

5.7 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker 6/11/17
(D.M.Thaker)
Environmental Engineer

Outward No: 427071, 08/11/2017

(Annexure-VIII)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY- R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received application vide Inward Id No. **205145** Dated **29/10/2021** for the renewal of Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid Acts, Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORIZATION:
(Under the provisions/Rules of the aforesaid environmental acts)

To,
M/s Shakti Chemical Industries (51109),
Sr No: 1588/89/89P, Plot No. 13,
At-Tikar (Rann) - 363330,
Tal: & Dist: Morbi.

1. Consent Order No. **AWH-117298** date of issue: **28/02/2022.**
2. The Consent shall be **valid up to 01/01/2027** for use of outlet for the discharge of trade effluent and emission due to Operation of industrial plant for manufacturing of the following item/product.

Sr. No.	Product	Quantity
1.	Calcium Sulphate	150 MT/Month
2.	Magnesium Hydroxide	240 MT/Month
3.	Magnesium Oxide	150 MT/Month

3.0 SPECIFIC CONDITIONS:

3.1 Unit shall take sea water from Jadeja Chhatrasinh (salt pan owner) by dedicated tanker and generated process water return back to suppler. Record of the same shall be maintained and submit periodically to RO Morbi and HO GPCB.

3.2 Unit shall not dispose waste water anywhere outside premises.

3.3 Unit shall comply with Eco sensitive Zone Notification by MOEF & CC of wild Ass dated 01/10/2018.

4.0 CONDITIONS UNDER WATER ACT 1974:

4.1 The quantity of the water consumption for industrial purpose shall not exceed 2 KLPD.

4.2 The quantity of the water consumption for domestic purpose shall not exceed 1 KLPD.

4.3 The generation quantity of the industrial effluent from the manufacturing process and other ancillary industrial operation shall be "Nil". as the entire industrial effluent shall be completely reuse/recycle after giving proper treatment in their own ETP. Thus unit shall maintain ZLD.

4.4 The quantity of the domestic waste water (Sewage) shall not exceed 0.8 KLPD.

4.5 Domestic effluent shall be disposed of through Septic tank/Soak pit system.

5.0 CONDITIONSUNDER AIR ACT 1981:

5.1 There shall be no use of fuel.

5.2 The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below.

5.3 The flue gas emission through stack shall confirm to the following standards

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1	Electric Furnace	09 m	--	Particulate matter	150 mg/Nm^3
2	Oven – 2 Nos.	Closed System	--	SO_2 NO_x	100 ppm 50 ppm

Outward No: 1154, 29/12/21

5.4 The process emission through stacks/ vent shall confirm following standards.

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible limit mg/Nm^3
1	Dryer – 2 Nos.	Closed System	--	Particular matter SO_2 NO_X	150 40 25

5.5 Stack monitoring facilities like porthole, platform/ladder etc., shall be provided with stack/vents chimney in order to facilitate sampling of gases being emitted in to the atmosphere.

5.6 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

5.7 Ambient air quality within the premises of the industry shall confirm to the following standards:-

PARAMETER	PERMISSIBLE LIMIT (µg/m^3)	
	Annual	24 Hrs. Average
Particulate matter-10 (PM_{10})	60	100
Particulate matter-2.5 ($PM_{2.5}$)	40	60
SO_2	50	80
NO_X	40	80

5.8 All measures for the control of environmental pollution shall be provided before commencing production.

6.0 AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)] Form for grant of authorization for occupier or operator handling Hazardous waste.

6.1 Applicant shall have to comply with provisions of Hazardous and Other Wastes (Management and Transboundary) Rules. 2016.

7.0 GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

7.2 Applicant shall also comply with the general conditions given in annexure I.

7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.

7.4 In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.

7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.

7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.

Outward No. 5458 Dated 30/10/2020

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker 10/3/2022
(D. M. Thaker)
Environmental Engineer

NO: GPCB/CCA/MOR-1367/ID-51109/ **Date:**

Issued to:
M/s Shakti Chemical Industries (51109),
Sr No: 1588/89/89P, Plot No. 13,
At-Tikar (Rann) - 363621,
Tal: & Dist: Morbi.

Outward No:625154,10/03/2022

Table-B Sr.No-2 (Annexure-IX)

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 AS AMENDED FROM TIME TO TIME.

1) WHEREAS you, **M/s. Falcon Industries,** having an industrial plant for the manufacturing of Colloidal Silica located at Sr. No. 1357P2, Tikar, Ta. Halvad, Dist. Morbi.

2) AND WHEREAS your industry was visited on Date: 20/04/2022 w.r.to Surveillance round of Tiker (Rann) area in follow-up of tanker no. GJ12-X-1046 caught by Forest Officials on 08/04/2022 discharging chemical/wastewater in Eco-Sensitive Zone of the Wild Ass Sanctuary. under Section- 23 by authorized officers of the Board, during said visit it was observed that;

   a) Unit has started manufacturing of Colloidal silica without obtaining CTE and CCA of the Board. Unit has provided all plant and machineries for manufacturing of Colloidal silica.
   b) During inspection, unit was found in operation.
   c) Unit is located in Eco Sensitive zone.
   d) During inspection trail/traces of acidic discharge is observed in to Little Rann of Kutchh and pH of surrounding land is observed < 2 on pH strip and of yellow color in appearance.
   e) Unit has not provided any Effluent Treatment Plant.

3) AND WHEREAS, looking to the observation during the said visit you have violated provisions of the Environmental laws.

4) AND WHEREAS, As per Hon. NGT order in the matter no. 593/2017 (WP Civil No. 375/2012) and in several other judgement has asked to levy Environment Damage Compensation.

UNDER THE CIRCUMSTANCES, I, D. M. Thaker, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

i. To prohibit you from the above said manufacturing activity **with immediate effect.**
ii. To close the operation of your industrial plant at Sr. No. 1357P2, Tikar, Ta: Halvad, Dist: Morbi.
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. Sets at above mentioned premises.
iv. To direct the concerned authority to stop supply of electricity **with immediate effect.**
v. Environment Damage compensation of Rs. 25,00,000/- (Rupees Twenty Five Lakh only) to be levied following the present policy of the Board.

You are hereby directed to deposit the above cited amount through RTGS/NEFT. RTGS details are as following:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238

Outward No: 6609 Dt: 21/04/2022

C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No as below:

1.	Unit Name	
2.	Paid Amount	
3.	Date of Payment	
4.	UTR no. for paid amount	

1) nuh-gpcb-acc5@gujarat.gov.in	2) nuh-gpcb-morb@gujarat.gov.in
3) uh-gpcb-acc@gujarat.gov.in	4) uh-gpcb-morb@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

D.M.Thaker 30/4/22

(D. M. Thaker)
Environmental Engineer

NO: GPCB/MOR/C-95/ID-63697/ **Date:**

Issued to: -
M/s. Falcon Industries,
Sr. No. 1357P2,
At.: Tikar, Ta. Halvad, Dist. Morbi.

Copy To:-

(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

Outward No. 66093 30/04/2022

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

With a request to disconnect the supply of electricity **with immediate effect** of **M/s. Falcon Industries** located at Sr. No. 1357P2, Vill: Tikar, Ta: Halvad, Dist: Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

D.M. Thaker 30/4/2022
(D. M. Thaker)
Environmental Engineer

Copy To:
The Regional Officer, GPCB, Morbi.....for Compliance Verification of this order.

Outward No:660945, 30/04/2022

Clean Gujarat Green Gujarat
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Table-B Sr. No-3 (Annexure-IX)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 AS AMENDED FROM TIME TO TIME.

1) WHEREAS you, **M/s. Shiv Industries** having an industrial plant for the manufacturing of Collodial Silica located at Sr. No. 1357P1, Plot No. 2, Tikar, Ta. Halvad, Dist. Morbi.

2) AND WHEREAS your industry was visited on Date: 20/04/2022 w.r.to surveillance round of Tikar (Rann) area in follow-up of tanker no. GJ 12 X 1046 caught by Forest Officials on 08/04/2022 discharging chemical/wastewater in Eco-sensitive zone of the Wild Ass Sanctuary, under Section-23 by authorized officers of the Board and during said visit it was observed that;

   a) Unit has started manufacturing of Colloidal silica without obtaining CTE and CCA of the Board. Unit has provided all plant and machineries for manufacturing of Colloidal silica.
   b) Unit is located in Eco-Sensitive Zone.
   c) Unit is found in operation and unit is observed discharging untreated acidic wastewater outside their premises into Little Rann of Kutchh.
   d) Unit has provided u/g. pipeline for discharge of this acidic wastewater outside premises.
   e) Analysis result of untreated acidic wastewater sample shows pH- 3.4, TDS- 2308 mg/L, Chemical Oxygen Demand- 115 mg/L, BOD- 38 mg/L which higher than permissible limit.
   f) Very poor housekeeping and chemical handling is observed during inspection and acidic spillages are observed all over the unit.
   g) Unit has not provided any Effluent Treatment Plant.

3) AND WHEREAS, looking to the observation during the said visit you have violated provisions of the Environmental laws.

4) AND WHEREAS, As per Hon. NGT order in the matter no. 593/2017 (WP Civil No. 375/2012) and in several other judgement has asked to levy Environment Damage Compensation.

UNDER THE CIRCUMSTANCES, I, N. A. Shah, Dy. Environmental Engineer of the Gujarat Pollution Control Board, issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

i. To prohibit you from the above said manufacturing activity **with immediate effect.**
ii. To close the operation of your industrial plant at Sr. No. 1357P1, Plot No. 2, Tikar, Ta. Halvad, Dist. Morbi.
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. Sets at above mentioned premises with immediate effect.
iv. To direct the concerned authority to stop supply of electricity **with immediate effect.**

Outward No: 7353 Date: 26/4/2022

v. Environment Damage compensation of Rs. 25,00,000/- (Rupees Twenty Five Lakh only) to be levied following the present policy of the Board.

You are hereby directed to deposit the above cited amount through RTGS/NEFT. RTGS details are as following:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No as below:

1.	Unit Name	
2.	Paid Amount	
3.	Date of Payment	
4.	UTR no. for paid amount	

1) nuh-gpcb-acc5@gujarat.gov.in	2) nuh-gpcb-morb@gujarat.gov.in
3) uh-gpcb-acc@gujarat.gov.in	4) uh-gpcb-morb@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

-Sd-
(N. A. Shah)
Dy. Environmental Engineer,
Unit Head-Morbi

NO: GPCB/MOR-C-96/ID-63697/ **Date:**

Issued to: -

M/s. Shiv Industries,
Sr. No. 1357P1, Plot No. 2,
At.: Tikar, Ta. Halvad, Dist. Morbi.

Outward No: 2232, 15/06/2022

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

Copy To:-

(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the **supply of electricity with immediate effect of M/s. Shiv Industries** located at Sr. No. 1357P1, Plot No. 2, Tikar, Ta. Halvad, Dist. Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

15/6/22

(N. A. Shah)
Dy. Environmental Engineer,
Unit Head-Morbi

4. The Regional Officer, GPCB, Morbi.....For Compliance Verification of this order.

Outward No: 675132, 15/06/2022

Table-B Sr.No:4 (Annexure-IX)

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 AS AMENDED FROM TIME TO TIME.

1) WHEREAS you, M/s. Shivay Exports Pvt Ltd, having an industrial plant for the manufacturing of G Salt (Aniline 2:5 Di Sulphonic Acid) located at Sr. No. 1378,1379/P1, 1379/P2, Plot no. 2, Vill: Tikar, Ta: Halvad, Dist: Morbi.

2) AND WHEREAS your industry was visited on Date: 20/04/2022 w.r.to Surveillance round of Tiker (Rann) area in follow-up of tanker no. GJ12-X-1046 caught by Forest Officials on 08/04/2022 discharging chemical/wastewater in Eco-Sensitive Zone of the Wild Ass Sanctuary, under Section- 23 by authorized officers of the Board, during said visit it was observed that;

a) Unit has started manufacturing of G Salt (Aniline 2:5 Di Sulphonic Acid) without obtaining EC, CTE and CCA.
b) Unit is located in Eco Sensitive zone.
c) Unit has provided all plant and machineries for production of G Salt.
d) During inspection unit is observed in operation.
e) Stock of Process sludge is observed @ 5 MT nearby product storage area, @ 100 bags of 50 kgs of G Salt (Aniline 2:5 DI Sulphonic Acid) stock, 2 nos. tanks filled with Oleum and Sulphuric acid stock, @ 100 bags of Sodium Carbonate stock are observed in unit.
f) Unit has not provided ETP or any treatment system for generated waste water.
g) As informed by contacted person, generated acidic industrial waste water is stored in one underground tank and then discharged into nearby area through flexible pipeline and pump or through tanker (within Eco-Sensitive Zone) without any treatment.
h) Traces of acidic waste water are observed near underground wastewater collection tank.

3) AND WHEREAS, looking to the observation during the said visit you have violated provisions of the Environmental laws.

4) AND WHEREAS, As per Hon. NGT order in the matter no. 593/2017 (WP Civil No. 375/2012) and in several other Judgement has asked to levy Environment Damage Compensation.

UNDER THE CIRCUMSTANCES, I, D. M. Thaker, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

i. To prohibit you from the above said manufacturing activity with immediate effect.
ii. To close the operation of your industrial plant at Sr. No. 1378,1379/P1, 1379/P2, Plot no. 2, Vill: Tikar, Ta: Halvad, Dist: Morbi.
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. Sets at above mentioned premises.
iv. To direct the concerned authority to stop supply of electricity with immediate effect.
v. Environment Damage compensation of Rs. 25,00,000/- (Rupees Twenty Five Lakh only) to be levied following the present policy of the Board.

Outward No: 6093

Clean Gujarat Green Gujarat
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

You are hereby directed to deposit the above cited amount through RTGS/NEFT. RTGS details are as following:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No as below:

1.	Unit Name	
2.	Paid Amount	
3.	Date of Payment	
4.	UTR no. for paid amount	

1) nuh-gpcb-acc5@gujarat.gov.in	2) nuh-gpcb-morb@gujarat.gov.in
3) uh-gpcb-acc@gujarat.gov.in	4) uh-gpcb-morb@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

(D. M. Thaker)
Environmental Engineer

NO: GPCB/MOR/C-93/ID-63697/ Date:

Issued to: -
M/s. Shivay Exports Pvt Ltd,
Sr. No. 1378,1379/P1, 1379/P2, Plot no. 2,
Vill: Tikar, Ta: Halvad, Dist: Morbi.

Outward No: 660947, 30/07/2022

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

Copy To:-

(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the supply of electricity with immediate effect of M/s. Shivay Exports Pvt Ltd at Sr. No. 1378,1379/P1, 1379/P2, Plot no. 2, Vill: Tikar, Ta: Halvad, Dist: Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

(D. M. Thaker)
Environmental Engineer

4. The Regional Officer, GPCB, Morbi.....For Compliance Verification of this order.

Outward No: 660947, 30/04/2022

Clean Gujarat Green Gujarat
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Table-B Strms (IT

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 AS AMENDED FROM TIME TO TIME.

1) WHEREAS you, **M/s. Chem Stone Industry** having an industrial plant for the manufacturing of Collodial Silica located at Tikar, Ta. Halvad, Dist. Morbi.

2) AND WHEREAS your industry was visited on Date: 20/04/2022 w.r.to surveillance round of Tikar (Rann) area in follow-up of tanker no. GJ 12 X 1046 caught by Forest Officials on 08/04/2022 discharging chemical/wastewater in Eco-sensitive zone of the Wild Ass Sanctuary. under Section-23 by authorized officers of the Board and during said visit it was observed that;

   a) Unit has started manufacturing of Colloidal silica without obtaining CTE and CCA of the Board.
   b) During inspection, unit was found in operation.
   c) Unit is located in Eco Sensitive zone.
   d) Unit has provided 04 nos. of MS tanks (Cap- @10 KL), 01 Nos. Ion exchange resin columns, 03 nos. MS tank (Cap 5KL) with agitator, 06 nos of HDPE tanks (Cap- 5 KL). 01 No HDPE tank (Cap- @20 KL) within premises, 02 Nos RO plants and one wood fired Open Tavda system.
   e) Unit has not provided any waste water treatment facility within premises.
   f) Acidic discharge of yellowish colored waste water (having pH< 2 on pH strip in nearby drain) was observed and which is ultimately flows to (ECO sensitive zone) Little Rann of Kutchh.
   g) During visit @ 60 nos. of Bags of ion exchange resin and @ 20 nos. of caustic soda flakes Bags was observed under the industrial shed.

3) AND WHEREAS, looking to the observation during the said visit you have violated provisions of the Environmental laws.

4) AND WHEREAS, As per Hon. NGT order in the matter no. 593/2017 (WP Civil No. 375/2012) and in several other judgement has asked to levy Environment Damage Compensation.

UNDER THE CIRCUMSTANCES, I, D. M. Thaker, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

i. To prohibit you from the above said manufacturing activity **with immediate effect.**
ii. To close the operation of your industrial plant at Tikar, Ta. Halvad, Dist. Morbi.
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. Sets at above mentioned premises.
iv. To direct the concerned authority to stop supply of electricity **with immediate effect.**

Outward No: 60923 Dt: 21/4/2022

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

v. Environment Damage compensation of Rs. 25,00,000/- (Rupees Twenty Five Lakh only) to be levied following the present policy of the Board.

You are hereby directed to deposit the above cited amount through RTGS/NEFT. RTGS details are as following:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No as below:

1.	Unit Name	
2.	Paid Amount	
3.	Date of Payment	
4.	UTR no. for paid amount	

1) nuh-gpcb-acc5@gujarat.gov.in	2) nuh-gpcb-morb@gujarat.gov.in
3) uh-gpcb-acc@gujarat.gov.in	4) uh-gpcb-morb@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker 30/4/2022

(D. M. Thaker)
Environmental Engineer

NO: GPCB/MOR-C-91/ID-63697/ **Date:**

Issued to: -
M/s. Chem Stone Industry
At.: Tikar, Ta. Halvad, Dist. Morbi.

Outward No: 66098, 30/04/2022

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

Copy To:-

(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the supply of electricity with immediate effect of M/s. Chem stone Industry at Tikar, Ta. Halvad, Dist. Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

D.M.Thaker 30/4/2022
(D. M. Thaker)
Environmental Engineer

4. The Regional Officer, GPCB, Morbi.....For Compliance Verification of this order.

Outward No:660943,30/04/2022

Clean Gujarat Green Gujarat
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Table: B Sr. No 6 (Annexure-IX

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

(1) WHEREAS you, **M/s. Floris Chemical llp** are having an industrial plant for the manufacturing Magnesium Chloride form bittern water located at **Plot No: 12, Sr. No. 1588,1589,1589/p1, TIKAR (RAN), TIKAR – 363330, TAL : HALVAD, DIST : MORBI.**

(2) AND WHEREAS the Gujarat Pollution Control Board has granted you consent to establish under the provisions of the Water Act, Air Act vide Order No. CTE-91475 dated 26/02/2018 expired on 04/12/2024 for operation of the industrial plant for the manufacture of Magnesium Chloride from bittern water at the above site with specific terms & conditions.

(3) AND WHEREAS your industry was visited on Date:08/01/2020 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

i. You have not provided S.M.F. (i.e. port hole, platform & ladder).
ii. You have not provided fix pump & pipeline for reuse this settled waste water.
iii. You have not obtained CTE/CCA of the board.
iv. Your unit is located in eco-sensitive zone of wild ass sanctuary.
v. You have not obtained NOC for wild ass sanctuary & eco-sensitive zone from Forest Department.
vi. You are engaged in manufacturing of Magnesium Chloride.
vii. Earlier Show Cause Notice was also issued on 19/11/2019 and 04/01/2020 for similar non-compliances.

(4) AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

UNDER THE CIRCUMSTANCES, I, D.M.Thaker, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under: -

1. To prohibit you from the above said manufacturing activity with 15th days effect.
2. To close the operation of your industrial plant on the above mentioned premises.
3. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
4. To direct the concerned authority to stop supply of electricity (except single phase) and water with 15th days effect.
5. Unit shall pay amount of Environmental Damage Compensation as decided by the board in stipulated period as & when informed to you.

If the above directions are not complied, you are liable for prosecution under Section 37 of The Air (Prevention and Control of Pollution) Act -1981.

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

D. M. Thaker 7/2/2020

(D.M.Thaker)
Environmental Engineer

Outward No: 554143, 10/02/2020

Date:

NO: GPCB/CCA/MOR-1646/ID No.-58429/

Issued to: -
M/s. Floris Chemical llp,
Plot No: 12, Sr. No. 1588, 1589, 1589/p1, TIKAR (RAN),
TIKAR – 363330, TAL: HALVAD, DIST : MORBI.

COPY TO:

1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- 36004, Fax No. - 0281-2380428

2) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel,
Sama Kanthe, Morbi - 2 - 363642.

3) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel,
Sama Kanthe, Morbi - 2 - 363642.

With a request to disconnect the supply of Electricity (except single phase) with 15 days effect of the industrial plant M/s. M/s. Floris Chemical llp, located at Plot No: 12, Sr. No. 1588,1589,1589/p1, TIKAR (RAN), TIKAR – 363330, TAL : HALVAD, DIST : MORBI and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

D.M.Thaker 7/2/2020
(D.M.Thaker)
Environmental Engineer

Outward No:554143,10/02/2020

Table 3 Sr.No 7 (Annex

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 [HEREINAFTER REFERRED TO AS THE "Water ACT"] & UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

(1) WHEREAS you, **M/s. Tikar Chemical Works llp** are having an industrial plant for the manufacturing Magnesium Chloride form bittern water located at **RAN NI KATHI, Plot No:11 & 12, Sr. No. 1621, TIKAR (RAN), HALVAD, TIKAR – 363330, TAL : HALVAD, DIST : MORBI.**

(2) AND WHEREAS without obtaining the prior NOC/Consolidated Consent & Authorization of the Gujarat Pollution Control Board under Water Act-1974, Air Act-1981 & Hazardous Waste Rules, you have started to manufacture Magnesium Chloride form bittern water.

(3) AND WHEREAS, you are an operating your industrial plant without obtaining NOC/Consent of Gujarat Pollution Control Board under the provisions of The Water Act-1974, Air Act-1981 & Hazardous Waste Rules. You are required to submit an application in the prescribed form to obtain first NOC of the Board & then consent of the Board under Section (25) of The Water Act-74 & under Section (21) of The Air Act – 1981. But you have failed to apply for the same which is an offence punishable with imprisonment for a period up to six years and also fine under Section (44) of the Water Act-74 & under Section (37) of the Air Act - 1981.

(4) AND WHEREAS your industry was visited on Date:08/01/2019 under Section (23) of The Water (Prevention and Control of Pollution) Act-1974 & under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

i. You have not provided S.M.F on stack attached with furnace.
ii. You have not provided fix pump & pipeline for reuse this settled waste water.
iii. You have not obtained CTE/CCA of the board.
iv. You unit is located in eco-sensitive zone of wild life sanctuary.
v. You have not obtained NOC for wild ass sanctuary eco-sensitive zone from Forest Department.
vi. You are engaged in manufacturing of Magnesium Chloride.
vii. Earlier Notice of Direction was also issued on water act-1974 under section 33-(A) on 06/01/2020 and Notice of Direction issued Water Act-1974 under section 33-(A) & Air Act-1981 under section 31-(A) on 21/08/2019 for similar non-compliances.

(5) AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws.

UNDER THE CIRCUMSTANCES, I, D.M.Thaker, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 & under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under: -

1) To prohibit you from the above said manufacturing activity with 15th day effect.
2) To close the operation of your industrial plant on the above mentioned premises.
3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
4) To direct the concerned authority to stop supply of electricity (except single phase) and water with 15th day effect.
5) Unit shall pay amount of Environmental Damage Compensation as decided by the board in stipulated period as & when informed to you.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 & under Section 37 of The Air (Prevention and Control of Pollution) Act-1981.

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

D.M.Thaker 7/1/2020

(D.M.Thaker)
Environmental Engineer

Outward No.: 59 Dt: 10/01/2020

NO: GPCB/CCA/MOR-1909/2019/ID-68897 **Date:**

Issued to: -
M/s. Tikar Chemical Works llp,
RAN NI KATHI, Plot No:11 & 12, Sr. No. 1621, TIKAR (RAN), HALVAD,
TIKAR – 363330,
TAL : HALVAD, DIST : MORBI

COPY TO:

1) To Officer.
PGVCL, Corporate Office,
Laxminagar, Nana Mava road.
Rajkot- 36004, Fax No. - 0281-2380428

2) To Superintendent Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel,
Sama Kanthe, Morbi - 2 - 363642.

3) To Executive Engineer,
Morbi Sectional Office,
Old Power House Compound.
Beside Natraj Hotel,
Sama Kanthe, Morbi - 2 - 363642.

(6) With a request to disconnect the supply of Electricity (except single phase) with 15th day effect of the industrial plant **M/s. Tikar Chemical Works llp**, located at **RAN NI KATHI, Plot No:11 & 12, Sr. No. 1621, TIKAR (RAN), HALVAD, TIKAR – 363330, TAL : HALVAD, DIST : MORBI** and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

D.M.Thaker 7/2/2020
(D.M.Thaker)
Environmental Engineer

Outward No:554139,10/02/2020

Table : B Sr No - 8 (Annexure-5)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 AS AMENDED FROM TIME TO TIME.

1) WHEREAS you, **M/s. Poly Atom Lifescience LLP**, having an industrial plant for the manufacturing of Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBOSA) located at Plot No. 2, Sr. No. 1378, 1379, Vill. Tikar, Ta. Halvad, Dist. Morbi.

2) AND WHEREAS your industry was visited on Date: 10/11/2022 under Section- 23 by authorized officers of the Board w.r.to telephonic communication with Shri S. S. Mahamunkar, Detective PSI, CID Crime, C. I. Cell, Gandhinagar, during said visit following was observed:

   a) Unit has started manufacturing of Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBOSA) without obtaining EC from competent authority and CTE, CC&A of the Board.
   b) Unit is located in Eco Sensitive area of Wild Ass sanctuary in Little Rann of Kutch.
   c) Unit has not provided any Effluent Treatment Plant.
   d) All the mother liquor/acidic wastewater generated from manufacturing process is directly discharged on open land inside and outside premises into Little Rann of Kutch without any treatment.
   e) Analysis result of untreated acidic wastewater sample collected from acidic waste water discharged on open land outside the unit shows pH- <2, TDS- 276384 mg/L, Chloride- 132102 mg/l, Sulphate-124851 mg/l, Chemical Oxygen Demand- 4432 mg/L, BOD-1450 mg/L, % Acid as H2SO4- 12.75 %, Colour- 600 Pt.Co.Sc., Suspended Solids-284 mg/l, Acidity-17.47 mg/l which are extremely higher than permissible limit.
   f) Looking to the site conditions, it seems to be a regular activity as untreated acidic wastewater is discharged in large area within and outside their premises.
   g) Very poor housekeeping and chemical handling is observed all over the unit.
   h) Approx 6 MT stock of product PNCBOSA is observed. Stock of Raw materials Para Nitro Chloro Benzene (PNCB) @ 1.5 MT, NaCl @ 15 MT and Oleum 65% @ 15 KL is observed in stock. For storage of Oleum 65%, unit has provided 3 nos. MS tanks (cap. 15 KL each) out of which one is found filled and other two are empty.
   i) Unit has provided one 20 KL Closed reactor (MOC: SS) with impeller, one 15 KL Reactor (MOC: SS), one 5 KL Sulfonator reactor, one 10 KL reactor (MOC: HDPE), 2 nos. Nutch Filter, 2 nos. Centrifuge and one grinder. Unit has provided one Tray Dryer without obtaining CTE, CC&A of the Board.

3) AND WHEREAS, looking to the observation during the said visit you have violated provisions of the Environmental laws.

Outward No: 69029 13/12/22

4) AND WHEREAS, As per Hon. NGT order in the matter no. 593/2017 (WP Civil No. 375/2012) and in several other judgement has asked to levy Environment Damage Compensation.

UNDER THE CIRCUMSTANCES, I, N. A. Shah, Environmental Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

i. To prohibit you from the above said manufacturing activity **with immediate effect.**
ii. To close the operation of your industrial plant at Plot No. 2, Sr. No. 1378, 1379, Vill. Tikar, Ta. Halvad, Dist. Morbi **with immediate effect.**
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. Sets at above mentioned premises.
iv. To lift the entire discharged waste water from the above said location and to clean the entire affected area along with contaminated soil and dispose it as per safe environment manner and submit action taken report to the Board.
v. To direct the concerned authority to stop supply of electricity **with immediate effect.**
vi. Environment Damage compensation of Rs. 25,00,000/- (Rupees Twenty Five Lakh) to be levied following the present policy of the Board.

You are hereby directed to deposit Rs. 25,00,000/- (Rupees Twenty Five Lakh) through RTGS/NEFT. RTGS details are as following:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No as below:

1.	Unit Name	
2.	Paid Amount	
3.	Date of Payment	
4.	UTR no. for paid amount	

1) nuh-gpcb-acc5@gujarat.gov.in	2) nuh-gpcb-morb@gujarat.gov.in
3) uh-gpcb-acc@gujarat.gov.in	4) uh-gpcb-morb@gujarat.gov.in

Therefore, you are required to submit proof of submission through RTGS /NEFT.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

Outward No: 690269 13/12/22

For and on behalf of
Gujarat Pollution Control Board

13/12/22

(N. A. Shah)
Unit Head- Morbi

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

GPCB

NO: GPCB/MOR/C-97/ID-63697/ Date:

Issued to: -
M/s. Poly Atom Lifescience LLP
Plot No. 2, Sr. No. 1378, 1379, Vill. Tikar-363330,
Ta. Halvad, Dist. Morbi.

Copy To:-
(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the supply of electricity **with immediate effect of M/s. Poly Atom Lifescience LLP** located at Plot No. 2, Sr. No. 1378, 1379, Vill. Tikar-363330, Ta. Halvad, Dist. Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

(N. A. Shah)
Unit Head- Morbi

Copy To:
The Regional Officer, GPCB, Morbi.....for Compliance Verification of this order.

Outward No: 690269, 13/12/2018

Table-C Sr.No.1
Annexure-I,

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

GPCB

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you, **M/s. Jivika Chemicals** having an industrial plant for the manufacturing of Magnesium Chloride at Sr. No. 617, Village: Kidi, Ta. Halvad & Dist. Morbi.

AND WHEREAS your industrial plant was visited on date 15/06/2022 w.r.to complaint received regarding pollution causes by nearby chemical industries, during the inspection of your industrial plant by the officers of the Board following non-compliances are observed:

1) Unit is located in Eco Sensitive Zone.
2) As per MoEF&CC notification dated 01/10/2018, manufacturing of Magnesium Chloride is falling in the list of prohibited activities.
3) Unit has provided 2 nos. furnaces, 2 nos. Flakers and 8 nos. tavdas over furnace, provided 9 nos. earthern pond with HDPE liners for sea bittern storage are observed partially filled & Large stock of wood is observed during inspection.
4) @ 120 MT consisting of 50 kg bags of product observed stored within shed.
5) You have started manufacturing of Magnesium Chloride without obtaining CTE & CCA of the Board.

AND WHEREAS, in line of Hon'ble NGT Order in the matter of 593 of 2017 and others. It is required to levy Environment Damage Compensation (EDC) in the cases of violation. Your case is liable for levying EDC.

UNDER THE CIRCUMSTANCES, I, **D. P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

i. To prohibit you from the above said manufacturing activity **with immediate effect.**
ii. To close the operation of your industrial plant at Sr. No. 617, Village: Kidi, Ta. Halvad & Dist. Morbi.
iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. sets at above mentioned premises with immediate effect.
iv. That the concerned authorities shall stop supply of electricity to your plant with immediate effect till further order issued.
v. Unit shall pay amount of Environment Damage compensation as decided by the Board.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

Outward No: 677764 Dt: 21/06/2022

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

DPShah

(D. P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA/MOR-1876/ID-63726/ **Date:**

Issued to: -

M/s. Jivika Chemicals,
Sr. No. 617,
Village: Kidi- 363351,
Ta. Halvad & Dist. Morbi.

Copy To:-

(1) To Officer,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the supply of Electricity (except single phase) with immediate effect from the date of issue of this order of the industrial plant of **M/s. Jivika Chemicals** located at Sr. No. 617, Village: Kidi, Ta. Halvad & Dist. Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

DPShah

(D. P. Shah)
Senior Environmental Engineer

Outward No: 677784, 12/07/2022

Copy To:
1. The Regional Officer, GPCB, Morbi.....For Compliance Verification of this order.

(Annexure-XI)

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૨ / ૨૦૨૨-૨૩

તા. ૪/3/2023

પ્રતિ,

ભરવાડ ભાગાભાઈ ખેરાજભાઈ

મુ. ખાખરેચી

તા. ભાભર જી. બનાસકાંઠા

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે. ઝુલા ઢાઢીલા ગામના સર્વે નં. ૧૮૬૦ પૈ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(ડી.ડી. ઢસાલીયા)
વનપાલ ઢાઢીલા

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૧૧ / ૨૦૨૨-૨૩

તા. ૧૨/૩૧/૨૦૨૩

પ્રતિ,

સુરેશભાઈ સુખીલાલભાઈ ઉનાલાયા,

રહે. ખાખરેચી,

તા. ટંકારા, જી. મોરબી

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે ખડુના. ખીરઈના.....ગામના સર્વે નં...૨૬૨...પૈ. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(ડી. ડી. ઠુમ્મર)
વનપાલ ટંકારા,

પ્રત મોકલી સુરેશભાઈ ઉનાલાયા

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૧૩ / ૨૦૨૨-૨૩

તા. ૨૮/૩/૨૦૨૩

પ્રતિ,

દીનેશભાઈ સવાભાઈ ગૌચર

મુ.લીનાસર ના ગોવાળ

જી.કચ્છ

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ **૧૯૭૩ ના જાહેરનામા** મુજબ મોજે.લીનાસર.....ગામના સર્વે નં..૬૨..પૈ.... વાળા **વિસ્તારો તથા તેને લાગુ** કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા **વન્યપ્રાણી સંરક્ષણ ધારા** ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

હિનેશ્વરી રમણ ભાઈ ભંડેરી

O I C

(ડી.ડી.જોષીયારા)
વનપાલ ભારીમા

નોટીસ

કમાંક:-૬/ નોટીસ/ ૫ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

પ્રવિણભાઈ ઝવેરભાઈ ગઢવીયા

રે...વિરોમગર.....તા. ભાળીયા

જી...જોરાવરી.....

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે...વિરોમગર.....ગામના સર્વે નં...૮૬૬.. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

પ્રવિણ ઝવેરભાઈ

O/C

(ડી. ડી. ઠુમ્મર)
વનપાલ ઘાટીલી
પ્રવિણા ઝવેરભાઈ

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૬ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

જગદીશભાઈ....પોલાભાઈ ગઢવાદીયા

રે...વિનાસર....તા ગાગોદર

જી...સુરેન્દ્રનગર.....

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે...વિનાસર.....ગામના સર્વે નં...૮૩...પૈ... વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

જગદીશ ભાઈ પોલા ભાઈ

(ડી.ડી ક્રમ્બોળીયા)
વનપાલ ધાંચીલા

O/C

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૭ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

કેશુલાલ...સમલદાભાઈ ડુવારીયા

રે...પીનાસર...તા, ભાનીયા

રે...સોરલી.....

વિષયઃ-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે..પીનાસર.....ગામના સર્વે નં...૬૩...વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો. વિનોદ કેશુલાલ

(ડી.ડી. ડુમેન્નીયા)
વનપાલ ધાટીલા

૦૧૮

નોટીસ

કમાંક:-કે/ નોટીસ/ ૮ / ૨૦૨૨-૨૩

તા. ૭/૩/૨૦૨૩

પ્રતિ,

[illegible]

[illegible]

[illegible]

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે..[illegible].....ગામના સર્વે નં....[illegible].. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

[illegible]

(ડી.ડી. [illegible])
વનપાલ ધાટીલા

નોટીસ

ક્રમાંકઃ-કચ્છ/ નોટીસ/ ૯ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

શ્રી ફકીરા ભાઈ ગફુરા ભાઈ હુંબલ

ગામ. વિરાણી તા. ગાળીયા

જી. મોરબી

વિષયઃ-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે..વિરાણી.....ગામના સર્વે નં...૮૨૩..પૈ.. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

Bumgaly

(ડી.ડી.કુંભારાણા)

વનપાલ ઘાટીલા

મો.નં-૭૫૭૫૦૦૦૦૦૧

01C

નોટીસ

ક્રમાંક:-કે/ નોટીસ/ ૧૦ / ૨૦૨૨-૨૩

તા. ૭/૩૧/૨૦૨૩

પ્રતિ,

ના.ફા.શ્રી...પોલાભાઈ ચવાડીયા

મુ...વિનારસર.....તા. ગાગોદર

જી...સુરેન્દ્રનગર.....

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે.વિનારસર.....ગામના સર્વે નં...૮૩...પૈકી વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

ના.ફા. ચવાડીયા

(ડી. ડી. ઠક્કર)
વનપાલ આદરીલા

ઓ/ટ

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૩ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

ગોરધનભાઈ લાખાભાઈ કુવાદીયા

જે...લોરિયા.....

તા...ટંકારા.....જી. મોરબી

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે...લોરિયા.....ગામના સર્વે નં...૬૩૫...વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

ગોરધનભાઈ લાખાભાઈ

(ડી.ડી. ઝાલોરીયા)
વનપાલ ધાટીલા

OIC

નોટીસ

ક્રમાંક:-૬/ નોટીસ/ ૪ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

સુરેશભાઈ કે. ગાવલ

ગુ....હળવદ....તા. હળવદ

જી....મોરબી....

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે....ચરાડવા.....ગામના સર્વે નં....૬૩...પૈ.. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

મુકેશભાઈ કે ગાવલ

(ડી.ડી.કગથરા)
વનપાલ ધાટીલા

નોટીસ

ક્રમાંક:-ક/ નોટીસ/ ૯ / ૨૦૨૨-૨૩

તા. ૪/૩/૨૦૨૩

પ્રતિ,

પ્રવિણભાઈ શંકરલાલ પટેલ

મુ. ભાખરેચી

તા ભાભીયા જી. મોરબી

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે...ભેદરડી.....ગામના સર્વે નં...૧૪૬..પૈ.. વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

૬.૨૧.૪૨૫ - ૦૧૮

(ડી.ડી.કુમિલાકપા)
વનપાલ ખાટીલા

નોટીસ

કમાંક:-કે/ નોટીસ/ ૯૬ / ૨૦૨૨-૨૩

તા. ૨૬/૩/૨૦૨૩

પ્રતિ,

...લાખાભાઈ ગોકળભાઈ વોરા

...મુ...રોજીદરબારી, તા. વાકાનેર

...જી...મોરબી....

વિષય:-વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય,

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/ ૦૧/ ૧૯૭૩ ના જાહેરનામા મુજબ મોજે.....ગોલાસ.....ગામના સર્વે નં....૮૩૧..... વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને આજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

બજાવ્યા.મા.હાજર
તા-૨૮/૩/2023

(ડી.ડી.કુમખાણીયા)
વનપાલ ઘાટીલા

નોટીસ

કમાંક:-ક/નોટીસ/ ૧. /૨૦૨૨-૨૩

તા.૧૦/૦૨/૨૦૨૩

પ્રતિ,

...મેનેજર...શ્રી.....

...સાઈબાબા....સીલ.

...ટીડી.....કાનાદ.

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

V.P.Thakor

(વનપાલ ટીકર)

ઓ.

(૧) કનુભાઇ રણમલભાઇ ભરવાડ.

મેનેજર.

ગુજરાત રાજ્ય/

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૨ /૨૦૨૧-૨૨

તા. ૨૦/૨/૨૦૨૩

પ્રતિ,

.મોજે.ટીકર...ગ્રી....

વસુદા....તા.ભો.જિ.

જિ.ગાંધીધામ.....કચ્છ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(૧) મુસ્તુકભાઈ ભાયભાઈ ચોર.

V.P.Pahil
(વનપલિ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/૩ /૨૦૨૧-૨૨

તા.૨૦/૨/૨૦૨૩

પ્રતિ,

મેનેજર શ્રી.....

શારદા...સીમ...

G.I.D.C.....કાલાવડ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામ મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણ વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજી કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અ વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયે છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુ તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠા ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખ વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવ તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવા આવશે જેની નોંધ લેશો.

(V.P. Zahid)
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૪ /૨૦૨૧-૨૨

તા. ૨૦/૨/૨૦૨૩

પ્રતિ,

..મેનેજર...શ્રી.....

બાનાજ....ફેક્ટરી

GIDC.....ગાગવાદ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) કિશોરભાઇ ગોવિંદભાઈ ગાગડા.
મેનેજર

V.P.Jahi
(વનપાલ ટીકર)

H.C.Chauhan

નોટીસ

કમાંક:-ક/નોટીસ/ ૫ /૨૦૨૧-૨૨

તા. ૨૦/૨/૨૦૨૩

પ્રતિ,

મેનેજર...શ્રી.....

જયસાન (વિરાવમ) સોલ્ટ

G.I.D.C.....કંપની

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૪/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) ગોપાલભાઈ બાબુભાઈ ઠક્કર.

V.P. Gohil
(વનપાલ ટીકર)

Gopal. B. Thakkar

નોટીસ

ક્રમાંક:-૬/નોટીસ/ ૬ /૨૦૨૧-૨૨

તા.૨૦/૨/૨૦૨૩

પ્રતિ,

મેનેજર...શ્રી.....

ભાગીદાર...શ્રીમતી.

GIDC.....કોલવડ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) ભાણાણા સુરેશ ચતુરભાઈ
મેનેજર

V.P.Gohil
(વનપાલ ટીકર)

SURESH

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૭ /૨૦૨૧-૨૨

તા.૨૦/૨/૨૦૨૩

પ્રતિ,

.મોજે.ટી.કર.....

.તા.ભચાઉ...જી.કચ્છ..

R.T.O.....E.mail

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) આશારામભાઈ વાઢુભાઈ ધાંધી

V.P.Gohil
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૮ /૨૦૨૧-૨૨

તા. ૨૦/૦૨/૨૦૨૩

પ્રતિ,

...મેનેજર...શ્રી....

શ્રીમતી...સ્ટીલ...

GIDC.....હળવદ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) થાનીનલાલ ત્રિભલાલ દાંડી.

V. P. Joshi

(વનપાલ ટીકર)

નોટીસ

કમાંક:-ક/નોટીસ/ ૯ /૨૦૨૧-૨૨

તા. ૨૦/૦૨/૨૦૨૩

પ્રતિ,

..મેનેજર...શ્રી....

..સાગર....સીમેન્ટ.

ગ્રાન્ડ.....કંપની

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) આત્મારામ શ્રીરામનારાયણ ચૌધરી.

V.P.Jadeja
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૧૦ /૨૦૨૧-૨૨

તા.૨૦/૦૨/૨૦૨૩

પ્રતિ,

.મેનેજર શ્રી.....

.ગોદાવરી...સોલ્ટવર્ક્સ

R.J.D.C.....હળવદ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(૧) સુરેશ છોટુભાઇ પટેલ. મેનેજર.

(૧) મોહનભાઇ ગણુભાઇ ઠાકોર

V.P.Jadeja
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૧૧ /૨૦૨૧-૨૨

તા. ૨૦/૦૨/૨૦૨૩

પ્રતિ,

મેનેજર શ્રી.....

લાંદી હાજા સોલ્ટ

ટીકર.....કચ્છ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) ભાંડેરાજ મોનારામ ગરવાડી.
મેનેજર.

V.P.Jakhi
(વનપાલ ટીકર)

સ્વીકાર

નોટીસ

કમાંક:-૬/નોટીસ/ ૬૨ /૨૦૨૧-૨૨

તા.૨૭/૦૨/૨૦૨૩

પ્રતિ,

..મેનેજર શ્રી...

.ટીકર...સી.૬૨..

.૬૨૩૦....૬.નવદ

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(૧) કિતેશભાઇ બાબુલાલ સિંધવ.
મેનેજર.

V.P. Gohil
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/૧૪૩/૨૦૨૧-૨૨

તા.૨૦/૦૨/૨૦૨૩

પ્રતિ,

..ભોનોરશ્રી.....

..પંચીસી..સીમ..

..ટી.ડી.ઓ....રાપર

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

V.P.Jahil
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૧૪/૨૦૨૧-૨૨

તા.૨૦/૦૨/૨૦૨૩

પ્રતિ,
મેનેજર શ્રી...
ગુજરાત...સોલ્ટ...
G.I.D.C.....કંડલા

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહતુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) હીરાભાઈ ભાલાભાઈ ધાંધી.
મેનેજર

V.P.Jethi
(વનપાલ ટીકર)

24/2/2023

નોટીસ

કમાંક:-ક/નોટીસ/ ૧૫. /૨૦૨૧-૨૨
તા.૨૦/૦૨/૨૦૨૩

પ્રતિ,
મેનેજર.....શ્રી.....
લોધાની.....ટીકર
.....રોડ.....

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1) ઝાલાભાઈ

V.P.Jakhi
(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૧૬ /૨૦૨૧-૨૨

તા. ૧૦/૦૨/૨૦૨૩

પ્રતિ,

.....

શ્રી.ભણાઈ..ભગાભાઈ

ટીકર,.....

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ધુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ધણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

V.P.Jadeja

(વનપાલ ટીકર)

નોટીસ

ક્રમાંક:-ક/નોટીસ/ ૬૭ /૨૦૨૧-૨૨

તા. ૨૭/૦૨/૨૦૨૩

પ્રતિ,

..મે.ઇ.ન.સ્ટી.....

..મેસર્સ.મ.ઇ.ન.ટી..

..અમદાવાદ..૩૮૦૦૧૯.

વિષય:-વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ સુધારા ૨૦૦૨ ની જોગવાઈઓનો અમલ થવા બાબત.

મહાશય

આથી તમોને જણાવવાનુ કે સરકારશ્રીના તા.૧૨/૦૧/૧૯૭૩ ના જાહેરનામા મુજબ મોજે ટીકર ગામના સર્વે નં.૧૮૭૨ વાળા વિસ્તારો તથા તેને લાગુ કચ્છના નાના રણનાં વિસ્તારો ઘુડખર અભયારણ્ય વિસ્તાર છે.જેમા વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ કરવાનો થાય છે.

આ અભયારણ્યમાં આવેલી જૈવિક વિવિધતાથી સભરની વન્યજીવ સૃષ્ટી,વન્યજીવો કુદરતનાં ખોળે વૈશ્વિક વારસો છે. ગ્લોબલ વોર્મીંગનાં સમયમાં પ્રકૃતી-પર્યાવરણ અને વન્યજીવોના વારસાને સાચવવા આપણી પ્રાથમિક ફરજ છે.

અત્રેની જાણ મુજબ આપ/આપની ટીમ/આપના એકમ મીઠા ઉધ્યોગ સાથે સંકળાયેલ છે.જેથી અભયારણ્ય સાથે આપ/આપની ટીમ/આપના એકમ દ્વારા ઉત્પન્ન થતુ મીઠુ વાહનુક તથા સ્ટોક માટે વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈઓનો અમલ થાય તે ખાસ અગત્યનુ છે.આ અભયારણ્ય જૈવિક સૃષ્ટીનુ આવાસ હોવા ઉપરાંત ઘણા લોકો ને અજીવિકા પણ પુરી પાડે છે.

જે બાબત ધ્યાને લેતા આપના દ્વારા મીઠા ઉત્પાદન બાદ કરવામાં આવતા મીઠાના ઢગલા અભયારણ્ય વિસ્તારમાં કરવા ગુનો બને છે.જેની ખાસ ગંભીરતાથી કાળજી રાખવા વિનંતી છે.જો આપના એકમ દ્વારા આવા મીઠાના ઢગલા અભયારાણ્યમાં થયાનુ જણાઈ આવશે તો વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨ (સુધારા ૨૦૦૨) ની જોગવાઈ મુજબ કાર્યવાહી કરવામાં આવશે જેની નોંધ લેશો.

(1)

V.P.Gohil
(વનપાલ ટીકર)

Table-D Sr.No1 (Annexure



રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ની કચેરી ,
ધુડખર અભયારણ્ય,વૈજનાથ મંદિરની સામે,
બાયપાસ હાઇવે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી

Email: rfohalvad.was@gmail.com

ક્રમાંક-૬/જમન/૦૨/૨૦૧૯-૨૦
હળવદ તા.૨૪/૬/૨૦૧૯

પ્રતિ,
શ્રી ABD કેમીકલ્સ-ટીકર(રણ)

વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ

મુખ્ય વનસંરક્ષક/જૈવવિવિધતા બોર્ડ, ગાંધીનગર
ભાવપરા રાણે: હળવદ-૩૬૩૩૩ જિ.મોરબી
Email: rfdishvd.wss@gmail.com

કમાંક-૬/જમન/૦૬/૨૦૧૯-૨૦
હળવદ તા.૦૮/૬/૨૦૧૯

પ્રતિ,
શ્રી રોશા ની એગ્રો વર્કસ-ટીકર (રોડ)

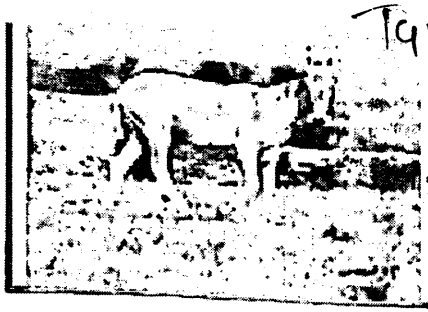
વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદનં કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ

Table D Sr.No.3 (Annexure-30)



રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ની કચેરી,
ધુડખર અભયારણ્ય,વૈજનાથ મંદિરની સામે,
બાયપાસ હાઇવે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી

Email: rfohalvad.was@gmail.com

કમાંક-૬/જમન/૦૪ /૨૦૧૯-૨૦
હળવદ તા.૪/૧૨/૨૦૧૯

પ્રતિ,
શ્રી [illegible]

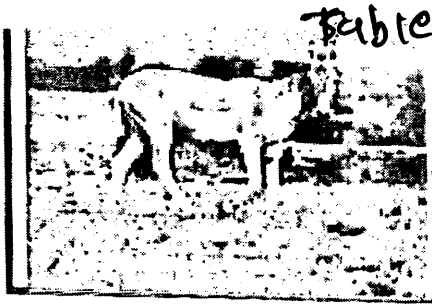
વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ નાં સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ

Table-D Sr. No 5 - (Annexure-XI)



રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ની કચેરી ,
ધુડખર અભયારણ્ય,વૈજનાથ મંદિરની સામે,
બાયપાસ હાઇવે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી

Email: rfohalvad.was@gmail.com

કમાંક-૬/જમન/ ૦૭ /૨૦૧૯-૨૦

હળવદ તા૦૮/૬૨/૨૦૧૮-

પ્રતિ,

શ્રી ફલોરીન્સ કેમીકલ્સ લી.ટોલ.ટી-ટીકર(રાપા)

વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ



રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ની કચેરી ,
ધુડખર અભયારણ્ય,વૈજનાથ મંદિરની સામે,
બાયપાસ હાઇવે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી
Email: rfohalvad.was@gmail.com

કમાંક-૬/જમન/ ૦૭ /૨૦૧૯-૨૦
હળવદ તા૦૮/૧૨/૨૦૧૯

પ્રતિ,
શ્રી ફલોરીડા કેમીકલ્સ લી.-કોન-ફી-ટીકર (રણ)

વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ

Table-D Sr No -6 Annexure-X



રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ની કચેરી ,
ધુડખર અભયારણ્ય,વૈજનાથ મંદિરની સામે,
બાયપાસ હાઇવે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી

Email: rfohalvad.was@gmail.com

ક્રમાંક-૬/જમન/૦૫/૨૦૧૯-૨૦

હળવદ તા.૦૮/૧૧/૨૦૧૯

પ્રતિ,

શ્રી ટીકર કેમીકલ્સ વર્કસ એન્ડ કો.પી-ટીકર (રાજ)

વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હેજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

05/12/2019

રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ



રેન્જ ફોરેસ્ટ ઓફિસરની કચેરી,
ધુડખર અભયારણ્ય,વેજનાથ મંદિરની સામે,
બાયપાસ રસ્તે, હળવદ:-૩૬૩૦૩૩ જિ.મોરબી
Email: rfohalvad.wss@gmail.com

ક્રમાંક-૬/જમન/૦૮/૨૦૧૯-૨૦
હળવદ તા.૦૮/૧૨/૨૦૧૮

પ્રતિ,
શ્રી ટીકર સોલ્ટ ઈન્ડસ્ટ્રીઝ

વિષય:-અભિયારણ્ય વિસ્તારમા કેમિકલ્સ છોડવા બાબતે.

જય ભારત સાથ ઉપરોક્ત વિષય અન્વયે જણાવવાનુ કે મોજે ટીકર ગામે ટીકરનો રણ વિસ્તાર તેમજ સર્વે નં.૧૮૭૨ ને સરકારશ્રીને ધુડખર અભિયારણ્ય તરીકે જાહેર કરેલ છે.જેમા બિનઅધિકૃત પ્રવેશ કરવો કે મીઠા ઉત્પાદન કરવુ કે તેને લગતી બિન બિનઅધિકૃત કાર્યવાહી કરવી તે વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) મુજબ ગુનો બને છે.

અત્રેના વિભાગ ના સ્ટાફના ફેરણા દરમિયાન મીઠા ઉત્પાદન કેમીકલ્સ યુક્ત પાણી કે કચરો તેમજ અન્ય પ્લાસ્ટીકની થેલીઓ દ્વારા કચરો ફેકવો નહી તેમજ બનાવેલ હોજ ફરતે નિયમ મુજબ ફેન્સિંગ કરવી તેમજ અભિયારણ્ય વિસ્તારમાં કેમીકલ્સ પ્રદુષિત પાણી છોડવામા આવશે તો આપે કાયદાનો ભંગ કર્યો ગણાશે તો આપને વન્યપ્રાણી સરક્ષણ ધારા ૧૯૭૨(સુધારા ૨૦૦૨) ૨૭(૧) ની ૨૯(૯) મુજબ ધોરણસરની કાર્યવાહી કરવામાં આવશે અધિકૃત મંજુરી ધરાવતા હોય તો તેના સાધનિક કાગળો-આધાર-પુરાવા રેંજ કચેરી ધુડખર રેંજ હળવદ માં રજુ કરવા જેની નોંધ લેવી

ALIBHAI
8/12/2018

વતી
રેન્જ ફોરેસ્ટ ઓફિસર
ધુડખર અભયારણ્ય રેંજ
હળવદ

Annexure-XII

વર્ષ ૨૦૧૮-૧૯

અનુ	વર્ષ	રેંજનું નામ	રા.ગુ.નં.	રા.ગુ.નં.	રેંજ ગુ.ર.નં	FOR તારીખ	ગુનાની વિગત		ફાઈનલ થયેલ હુકમ નં	રીમાર્ક્સ
૧	૨૦૧૮-૧૯	હળવદ	ખાખરેચી રા.ગુ.ન.૦૧/૨૦૧૮-૧૯		રે.ગુ.ર.નં.૧	૨૫-૦૪-૧૮	ખાખરેચી જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	નામોરી કરીમ લધાણી રે.ચીખલી		
૨	૨૦૧૮-૧૯	હળવદ	ટીકર રા.ગુ.નં.૧/૨૦૧૮-૧૯		રે.ગુ.ર.નં.૨	૧૪-૦૫-૧૮	માનગઢ અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	મુકેશભાઈ મોતીભાઈ ઠાકોર રે.ચીખલી		
૩	૨૦૧૮-૧૯	હળવદ	અજીતગઢ રા.ગુ.નં.૦૧/૧૮-૧૯		રે.ગુ.ર.નં.૩	૦૩-૦૬-૧૮	માનગઢ અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	અનીલભાઈ જયરામભાઈ કોળી રે.હળવદ		
૪	૨૦૧૮-૧૯	હળવદ	અજીતગઢ રા.ગુ.નં.૦૨/૧૮-૧૯		રે.ગુ.ર.નં.૪	૦૫-૦૬-૧૮	અજીતગઢ અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	રાણાભાઈ ઉગાભાઈ ચાવડા રે.સોનગઢ		
૫	૨૦૧૮-૧૯	હળવદ	અજીતગઢ રા.ગુ.નં.૦૩/૧૮-૧૯		રે.ગુ.ર.નં.૫	૦૫-૦૬-૧૮	અજીતગઢ અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	સુરેસભાઈ ગોરધનભાઈ સુરેલા		
૬	૨૦૧૮-૧૯	હળવદ	માલણીયાદ ર.ગુ.નં.૦૧/૧૮-૧૯		રે.ગુ.ર.નં.૬	૦૩-૦૮-૧૮	એંજાર અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	ભરથભાઈ ઉકાભાઈ ઠાકોર રે.કુડા		
૭	૨૦૧૮-૧૯	હળવદ	માલણીયાદ રા.ગુ.નં.૦૨/૧૮-૧૯		રે.ગુ.ર.નં.૭	૧૪-૦૮-૧૮	કીડી અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	દિનેશભાઅઈ વિઠલભાઈ ઉધરેજા રે.કીડી અરવિંદભાઈ લાભુભાઈ ઉધરેજા		
૮	૨૦૧૮-૧૯	હળવદ	માલણીયાદ રા.ગુ.નં.૦૩/૧૮-૧૯		રે.ગુ.ર.નં.૮	૧૫-૦૮-૧૮	કાંડા જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાડા બાવળ કટીંગ	સૈલેસભાઈ નંદભાઈ ઉધરેજા રે.કીડી		
૯	૨૦૧૮-૧૯	હળવદ	ટીકર રા.ગુ.નં.૦૨/૧૮-૧૯		રે.ગુ.ર.નં.૯	૨૦-૦૮-૧૮	મનગઢ જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાડા બાવળ કટીંગ	હેમુભાઈ લખમણભાઈ કોળી રે.અજીતગઢ		
૧૦	૨૦૧૮-૧૯	હળવદ	અજીતગઢ રા.ગુ.નં.૦૪/૧૮-૧૯		રે.ગુ.ર.નં.૧૦	૦૮-૧૦-૧૮	અજીતગઢ અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	જીવાણી અરવિંદભાઈ અરતીલાલ રે.ટંકારા		
૧૧	૨૦૧૮-૧૯	હળવદ	ટીકર રા.ગુ.નં.૦૩/૧૮-૧૯		રે.ગુ.ર.નં.૧૧	૦૯-૧૦-૧૮	મનગઢ જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાડા બાવળ કટીંગ	વિક્રમભાઈ બળદેવભાઈ કોળી રે.ટીકર		
૧૨	૨૦૧૮-૧૯	હળવદ	ટીકર રા.ગુ.નં.૦૪/૧૮-૧૯		રે.ગુ.ર.નં.૧૨	૧૦-૧૦-૧૮	મનગઢ જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાડા બાવળ કટીંગ	વાઘજીભાઈ ટપુભાઈ કોળી રે.અજીતગઢ		
૧૩	૨૦૧૮-૧૯	હળવદ	ઘાંટીલા રા.ગુ.નં.૧/૧૮-૧૯		રે.ગુ.ર.નં.૧૩	૧૨-૧૦-૧૮	ઘાટીલા જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ ગાડા બાવળ કટીંગ	હરસુખભાઈ રાધુભાઈ સુરાણી રે.જુના ઘાંટીલા		
૧૪	૨૦૧૮-૧૯	હળવદ	માલણીયાદરા.ગુ.નું.૦૪/૧૮-૧૯		રે.ગુ.ર.નં.૧૪	૨૬-૦૩-૧૯	માલણીયાદ અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	પ્રહલાદભાઈ ધનજીભાઈ કોળી રે.માલણીયાદ		

સને ૨૦૧૯-૨૦

૧	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૧/૧૯-૨૦		રે.ગુ.ર.નં.૦૧	૧૦-૦૫-૧૯	ટીકર અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી કચરો ફેકવા બાબત	મનસુખભાઈ કાનાભાઈ પાટડીયા		
૨	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૨/૧૯-૨૦		રે.ગુ.ર.નં.૦૨	૧૦-૦૫-૧૯	ટીકર અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી કચરો ફેકવા બાબત	ચાવડા હીતેસકુમાર ગોવીંદભાઈ		
૩	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૩/૧૯-૨૦		રે.ગુ.ર.નં.૦૩	૧૫-૦૫-૧૯	વિના પાસ પરમીટ કોલસો વાહતુક કરવા બાબતે	જાદવ ભરતભાઈ લાલજીભાઈ.રે.પાટણ		
૪	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૪/૧૯-૨૦		રે.ગુ.ર.નં.૦૪	૦૨-૦૩-૨૦	કંશમાળાબેટ જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાંડા બાવળ કટીંગ	હબીબભાઈ આમતભાઈ સંધી		
૫	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૫/૧૯-૨૦		રે.ગુ.ર.નં.૦૫	૦૨-૦૩-૨૦	નાગડાસર જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાંડા બાવળ કટીંગ	નુરમામદ હાસમભાઈ મીયાણા		
૬	૨૦૧૯-૨૦	હળવદ	ટીકર રા.ગુ.નં.૦૬/૧૯-૨૦		રે.ગુ.ર.નં.૦૬	૦૨-૦૩-૨૦	કંશમાળાબેટ જંગલ વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ કરી ગાંડા બાવળ કટીંગ	કરીમભાઈ નજરમામદ સંધી		

સને ૨૦૨૦-૨૧

૧	૨૦૨૦-૨૧	હળવદ	ટીકર રા.ગુ.નં.૦૧/૨૦૨૦-૨૧		રે.ગુ.ર.નં.૦૧	૨૧-૦૧-૨૧	વિના પાસ પરમીટ સાદી રેતી વાહતુક કરવા બાબતે	કીલુભાઈ કાળીયાભાઈ ભુરીયા રવિસભાઈ કુવરસીભાઈ મીનામ કાનજુભાઈ રાસીંગભાઈ સીંગાળ ધીરજભઈ અમરશીભાઈ ઠાકોર		
૨	૨૦૨૦-૨૧	હળવદ	ખાખરેચી રા.ગુ.નં.૦૧/૨૦-૨૧		રે.ગુ.ર.નં.૦૨	૨૫-૦૨-૨૧	હરીપર અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	-		
૩	૨૦૨૦-૨૧	હળવદ	ખાખરેચી રા.ગુ.નં.૦૨/૨૦-૨૧		રે.ગુ.ર.નં.૦૩	૨૭-૦૨-૨૧	હાંજીયાસર અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	-		

સને ૨૦૨૧-૨૨										
૧	૨૦૨૧-૨૨	હળવદ	માલણીયાદ રા.ગુ.નં.૦૧/૨૧-૨૨		રે.ગુ.૨.નં.૦૧	૦૫-૦૯-૨૧	એજાર અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરી મીઠાના ઢગલા કરવા બાબતે	પટેલ પ્રવીણકુમાર અમૃતલાલ રે.અમદાવાદ		
૨	૨૦૨૧-૨૨	હળવદ	ટીકર રા.ગુ.નં.૦૧/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૨	૨૩-૦૯-૨૧	કોઈબા રેવન્યુ વિસ્તારમાં જાટકા મશીન દ્વારા શિકાર થવા બાબતે	ચાવડા જસવંત નરસીભાઈ રે.ચરાડવા		
૩	૨૦૨૧-૨૨	હળવદ	અજીતગઢ રા.ગુ.નં.૦૨/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૩	૨૫-૦૨-૨૨	અજીતગઢ અભયારણ્ય વિસ્તારમાં અ-પ્રવેશ કરી હેબીટાટ ડીટ્રબ થવા બાબતે	સંતોસભાઈ વાઅલજીભાઈ ઝીંઝુવાડીયા રે.હળવદ વજાભાઈ રબારી રે.હળાવદ		
૪	૨૦૨૧-૨૨	હળવદ	ટીકર રા.ગુ.નં.૦૧/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૪	૦૩-૦૩-૨૨	કેશમાળાબેટની વાજુવાળા અભયારણ્ય વિસ્તારમાં અ-પ્રવેશ કરી બિન અધિકૃત મીઠા ઉત્પાદન કરવા બાબતે	અશોકભાઈ શંતીલાલભાઈ સંતોકી રે.ટીકર બાઝાભાઈ કેશભઈ ઈટોદ્રા રે.ટીકર		
૫	૨૦૨૧-૨૨	હળવદ	ટીકર રા.ગુ.નં.૦૨/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૫	૧૩-૦૩-૨૨	ટીકર બ્રાહમણી નદી વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	ભીમાણી વરસીંગભાઈ નરસીંગભાઈ રે.હરીપર આત્રેસા મુકેશભાઈ વિઠલભાઈ રે.લીલાપર		
૬	૨૦૨૧-૨૨	હળવદ	ટીકર રા.ગુ.નં.૦૪/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૬	૧૩-૦૩-૨૨	ટીકર અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	આડેસરા ચંદ્રભાઈ ધનજીભાઈ		
૭	૨૦૨૧-૨૨	હળવદ	માલણીયાદ રા.ગુ.નં.૦૧/૨૦૨૧-૨૨		રે.ગુ.૨.નં.૦૭	૧૭-૦૩-૨૨	માલણીયાદ અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	અર્જુનસિહ અશ્વિનસિહ ઝાલા રે.માલણીયાદ		

સને ૨૦૨૨-૨૩										
૧	૨૦૨૨-૨૩	હળવદ	ટીકર રા.ગુ.નં.૦૧/૨૨-૨૩		રે.ગુ.૨.નં.૦૧	૦૮-૦૪-૨૨	ટીકર કાંઠી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરી કેમીકલ યુક્ત પાણી ઠાલવવા બાબત	ઈદ્રીસ રસુલભાઈ માણેક રે.હળવદ G.I.D.C		
૨	૨૦૨૨-૨૩	હળવદ	ટીકર રા.ગુ.નં.૦૨/૨૨-૨૩		રે.ગુ.૨.નં.૦૨	૧૨-૦૪-૨૨	ટીકર કાંઠી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરી પ્લાસ્ટી ઘન કચરો ફેકવા બાબત	-		
૩	૨૦૨૨-૨૩	હળવદ	માલણીયાદ રા.ગુ.નં.૦૧/૨૨-૨૩		રે.ગુ.૨.નં.૦૩	૧૨-૦૪-૨૨	કીડી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરી પ્લાસ્ટીક ઘન કચરો ફેકવા બાબત	-		
૪	૨૦૨૨-૨૩	હળવદ	માલણીયાદ રા.ગુ.નં.૦૨/૨૨-૨૩		રે.ગુ.૨.નં.૦૪	૨૬-૦૫-૨૨	માલણીયાદ અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ હેબીટાટ ડીસ્ટ્રબ કરવા બાબત	સુરેલા સંદીપ પ્રભુભાઈ રે.જુના માલણીયાદ ચીરાગ મહેંદ્રભાઈ પરમાર રે.નવા માલણીયાદ ડાભી રાજેશભાઈ ભોજાભઈ રે.જુના માલણીયાદ		
૫	૨૦૨૨-૨૩	હળવદ	ટીકર રા.ગુ.નં.૦૩/૨૨-૨૩		રે.ગુ.૨.નં.૦૫	૧૭-૦૬-૨૨	ટીકર બ્રહ્મણી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	રવીભાઈ રાધુભાઈ મકવાણા રે.મીયાણી જતીનકુમાર ધીરજભાઈ કોલા રે.નવા ઘાંટીલા		
૬	૨૦૨૨-૨૩	હળવદ	ટીકર રા.ગુ.નં.૦૪/૨૨-૨૩		રે.ગુ.૨.નં.૦૬	૧૬-૦૭-૨૨	ટીકર-માનગઢ રોડ વિસ્તારમાં વિના પાસ પરમીટ કોલસો વાહતુક કરવા બાબત.	બચુભાઈ મોહનભાઈ રાઠોડ રે.મોટા દહીસરા		
૭	૨૦૨૨-૨૩	હળવદ	માલણીયાદ રા.ગુ.નં.૦૩/૨૨-૨૩		રે.ગુ.૨.નં.૦૭	૩૦-૦૭-૨૨	માલણીયાદ અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	કીશનભાઈ ધીરૂભાઈ કોળી રે.નવા માલણીયાદ અર્જુનભાઈ સોમાભાઈ દેગામાં રે.જુના માલણીયાદ		
૮	૨૦૨૨-૨૩	હળવદ	માલણીયાદ રા.ગુ.નં.૦૪/૨૨-૨૩		રે.ગુ.૨.નં.૦૮	૦૨-૧૧-૨૨	માલણીયાદ કકાવટી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	કોળી રાકેશભાઈ રાઘવજીભાઈ રે.નવા માલણીયાદ		
૯	૨૦૨૨-૨૩	હળવદ	અજીતગઢ રા.ગુ.નં.૦૧/૨૨-૨૩		રે.ગુ.૨.નં.૦૯	૧૦-૧૧-૨૨	અજીતગઢ નદી અભયારણ્ય વિસ્તારમા બિન અધિકૃત અ-પ્રવેશ	મેહુલભાઈ વાશુભાઈ ઈટોદરીયા રે.ટીકર		
૧૦	૨૦૨૨-૨૩	હળવદ	ખાખરેચી રા.ગુ.નં.૦૧/૨૨-૨૩		રે.ગુ.૨.નં.૧૦	૧૫-૧૨-૨૨	કરાડીયા જંગલ વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરવા બાબત.	-		
૧૧	૨૦૨૨-૨૩	હળવદ	ઘાંટીલા રા.ગુ.નં.૦૧/૨૨-૨૩		રે.ગુ.૨.નં.૧૧	૦૩-૦૧-૨૨	જુના ઘાંટીલા મંદરકી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ કરી મીઠા ઉત્પાદન કરવા બાબત.	-		
૧૨	૨૦૨૨-૨૩	હળવદ	રણમલપુર રા.ગુ.નં.૦૩/૨૨-૨૩		રે.ગુ.૨.નં.૧૨	૨૫-૦૧-૨૩	માલણીયાદ આડી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	-		
૧૩	૨૦૨૨-૨૩	હળવદ	ટીકર રા.ગુ.નં.૦૫/૨૨-૨૩		રે.ગુ.૨.નં.૧૩	૦૫-૦૨-૨૩	ટીકર બ્રાહ્મણી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	કવાડીયા લખધીર મનુભાઈ રે.મયુરનગર		
૧૪	૨૦૨૨-૨૩	હળવદ	રણમલપુર બીટ ગુ.૦૪/૨૨-૨૩		રે.ગુ.૨.નં.૧૪	૨૨-૦૨-૨૩	માલણીયાદ આડી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	કુણપરા રામ વેલજીભાઈ રે.જુના માલણીયાદ		
૧૫	૨૦૨૨-૨૩	હળવદ	રણમલપુર બીટ ગુ.૦૫/૨૨-૨૩		રે.ગુ.૨.નં.૧૫	૨૫-૦૩-૨૩	માલણીયાદ આડી નદી અભયારણ્ય વિસ્તારમાં બિન અધિકૃત અ-પ્રવેશ	ઘનશ્યામભાઈ જેરામભાઈ બજાણીયા		

Report of the Compliance Monitoring Committee, Patan District

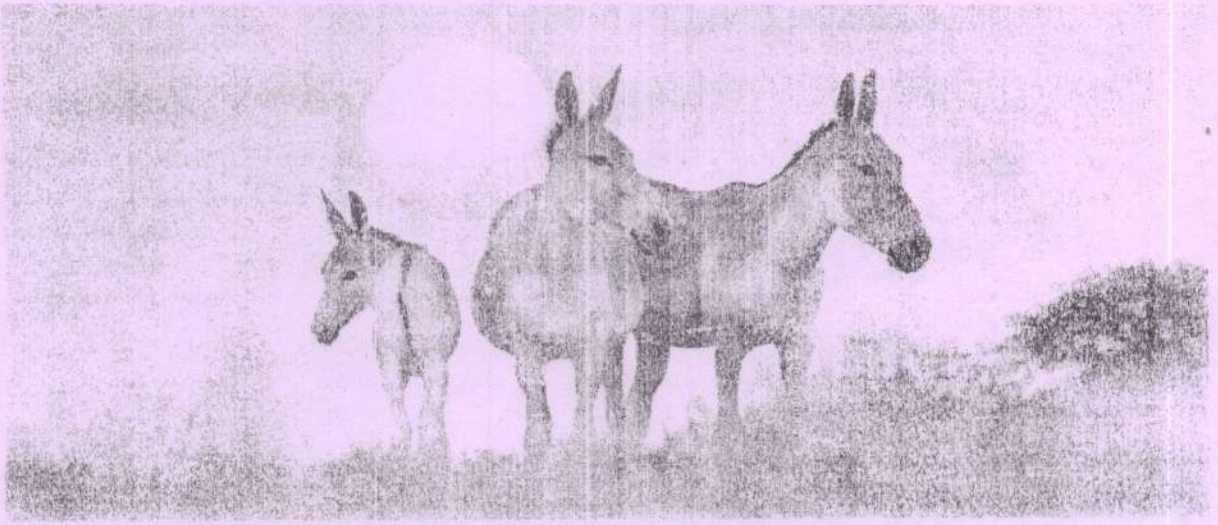
in
Pursuant to

Order dated 22-02-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (PB)
in
Original Application (O.A.) No. 27/2023

&

Order dated 24-04-2023 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (WZ)
in
Original Application (O.A.) No. 47/2023

In re: News item published in the Times of India dated 03.01.2023 titled "Encroachment alieged inside wild ass sanctuary"



For submission to the joint committee
Constituted by Hon'ble NGT (PB) vide its order dated 22-02-2023 in
Original Application (O.A.) No. 27/2023
Content

Sr No	Title/ Items	Page No
	List of Annexures	03
1.0	Background and Structure of Report	04
2.0	Joint Committee and Deliberations	05
3.0	Compliance Monitoring Committee, Patan District and Deliberations	06
4.0	Site Inspection of Patan District by Compliance Monitoring Committee and Deliberations:	07
5.0	Suggestions	08

List of Annexures

Annexure-I	Copy of Hon'ble NGT (PB) Order dated 22-02-2023 in OA 27/2023
Annexure-II	Copy of Hon'ble NGT (WZ) Order dated 24-04-2023 in OA 47/2023
Annexure-III	Copy of Minutes of the Meeting of 1st meeting of the Compliance Monitoring Committee of Patan District dated 22-05-2023.
Annexure-IV	Copy of PanchRojkam of Compliance Monitoring Committee for Patan District dated 23-05-2023
Annexure-V	Copy of the statement of Foresters/ Beat Guard for Patan District.
Annexure-VI	Copy of statement of Agariyas contacted during the inspection of Compliance Monitoring Committee dated 23-05-2023
Annexure-VII	Photographs captured during the site inspection by Compliance Monitoring Committee of Patan District
Annexure-VIII	Copy of action taken by Forest Department since 2018-19
Annexure-IX	Copy of Preliminary Report submitted by Forest Department in Writ Petition (PIL) No 19/2023 filed before the Hon'ble High Court of Gujarat.

1.0 Background and Structure of Report

The Hon'ble National Green Tribunal (NGT) (PB) Order

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled *"Encroachment alleged inside wild ass sanctuary"* published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 &-15 of National Green Tribunal Act, 2010.
Vide Para 2 of the order dated 22-02-2023 in OA 27/2023 (Annexure - I),

Hon'ble NGT (PB) observed that,

"It is said that there are some big salt manufacturing units who have ***encroached on some parts of Reserved Forest and Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary****, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are* ***using heavy machinery like earth movers disturbing wild ass and also entire ecology****. It is further alleged that above encroachers are also engaged in* ***illegal mining by extracting soil used for constructing bundhs for collection of salt water and preparation of salt which is a big threat to the ecology****. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only in this part of Gujarat and also in Surendranagar. The area has also been declared as eco-sensitive zone. The wild ass is listed as near threatened by IUCN and is a protected animal under Wildlife Protection Act, 1972."*
In the above context, Hon'ble NGT (PB) has constituted a joint committee comprising of following offices and directed to submit a factual report within two months.

1. Space Application Centre, Ahmadabad,
2. State Wetland Authority,
3. Gujarat, Gujarat Coastal Management Zone Authority,
4. Collector, Kutch and Surendranagar,
5. PCCF, Wildlife and
6. State PCB - nodal agency for coordination and compliance

As the Joint Committee has not submitted factual report, Hon'ble NGT (WZ),in the matter of **O.A. 47/2023 (WZ), has ordered on 24-04-2023** to conduct the site inspection and to submit a factual report within a period of one month and kept the next hearing on 19-07-2023 **(Annexure - II)**.

2.0 Joint Committee and Deliberations

The 1st meeting of the Joint Committee, constituted by Hon'ble National Green Tribunal - Principal Bench, New Delhi in Original Application No. 27/2023, was convened on 10-05-2023 at 15:00 Hrs at the Head Office, Gujarat Pollution Control Board, Gandhinagar through hybrid mode (physical & videoconference).

After detailed deliberations, following modalities were unanimously decided:

- Areas to be covered in site inspection shall include the Wild Ass Sanctuary and its Eco Sensitive Zone.
- Compliance Monitoring Committees of Kutch, Surendranagar, Morbi and Patan constituted vide Eco Sensitive Zone Notification dated 01-10-2018 shall conduct site inspection in their districts to:
  - ✔ Verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone.
  - ✔ Check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity.
- Monitoring Committees shall submit their factual report to the Joint Committee (GPCB being a Nodal agency) within 15 days.

The committee constituted by the Hon'ble NGT will review the report of Monitoring Committee of all four concern districts and will prepare and submit the factual report to the Hon'ble NGT.

3.0 Compliance Monitoring Committee, Patan Districtand Deliberations

The 1st meeting of the Compliance Monitoring Committee of PatanDistrict as per the Eco Sensitive Zone Notification dated 01-10-2018 was convened on May 22, 2023 at 1600 Hrs at the Collectorate, Patan under the chairmanship of Rep. of Collector sub divisional magistrate Radhanapur, The Minutes of the Meeting is attached as **Annexure - III**.

After detailed deliberations, following modalities were unanimously decided:

- The joint inspection of Patan District shall be carried out on 23-05-2023 to verify the ground reality about the encroachment in Wild Ass Sanctuary and its Eco-sensitive Zone and to check the encroachment activity by its nature i.e. Prohibited Activity, Regulated Activity or Promoted Activity. It is also decided to inspect the area of Patan District Villages located outside the Wild Ass Sanctuary and its Eco Sensitive Zone to verify the land and water pollution by Industrial Units in Sanctuary or Eco Sensitive Zone area, if any. Agariyas associated with the salt farming activity shall be contacted during the inspection and the Compliance Monitoring Committee shall submit the factual site inspection report for Patan District.

4.0 Site Inspection of Patan District by Compliance Monitoring Committee, Patan District and Deliberations:

The joint inspection of Patan District area of Wild Ass Sanctuary and its Eco-sensitive Zone is carried out by Compliance Monitoring Committee, Patan District on 23-05-2023. The PanchRojkam of the joint site inspection for Patan Districtis attached as **Annexure - IV**.

The statement of forest officials for Patan District are attached as **Annexure: V.**

The statement of Agariyas contacted during the inspection of Compliance Monitoring Committee on 23-05-2023 are attached as **Annexure:VI.**

Observations and findings:

1. Free flow of water of river/rivulets is not obstructed in any area of Wild Ass Sanctuary and its Eco-sensitive Zone.
2. No water ways are disturbed in area of Wild Ass Sanctuary and its Eco-sensitive Zone.
3. Salt harvesting by traditional Agariyas is observed in salt pans having area less than ten acres.
4. No adverse effect on ecology of Wild Ass Sanctuary is witnessed. Contrary to this, peaceful co-existence of Agariyas and Wild Ass resulted into the continuous growth of population of Wild Ass in the Wild Ass Sanctuary Area.
5. Heavy Machineries like loaders, trucks are observed under utilization for loading and dispatching of harvested Salt from Sanctuary Area to evacuate the manufactured salt and virgin bittern from the sanctuary area as the May month is the last month of the salt harvesting season and every year from June 16th to October 15th, the entry in the Wild Ass Sanctuary area is restricted by Forest Department due to breeding period of Wild Ass.
6. No industrial units exist in the Wild Ass Sanctuary andits Eco-sensitive Zone.
7. No industrial activities existed in the Wild Ass Sanctuary Area.
8. No mining activity, as defined under Section 3 (d) of Mines and Minerals (Development and Regulation) Act, 1957, is carried out in the area of Wild Ass Sanctuary and Wild Ass Sanctuary Eco-sensitive Zone.
9. The photographs captured during the site inspection by Compliance Monitoring Committee of Patan District are attached as **Annexure-VII.**

5.0 Suggestions

Suggestions of Patan District Level Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone:

1. As per letter of Principle Chief Conservator of Forest, Wild Life, Govt of Gujarat, it is decided to issue the identity card to the approved Agariyas. Only such Agariyas should be allowed to enter the Wild Ass Sanctuary Area and entry in sanctuary area for all other persons should be prevented by considering them as illegal.
2. Before the start of the salt manufacturing season, the Agariyas should submit evidence of their valid user rights and should register the vehicles and other mechanized vehicles to be used by them with the respective Wild Ass Sanctuary Range offices.
3. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, should obtain predefined routes from Wild Ass Sanctuary Range offices and to ensure the movement of Agariyas and Salt & bittern water carrying transport vehicles utilizing the predefined routes in Wild Ass Sanctuary area.
4. Agariyas, approved in the Survey Settlement Report of Wild Ass Sanctuary, are selling the virgin bittern to the industrial units located outside the sanctuary area. The carrying capacity of vehicles (tankers) should be measured. It is also suggested that movement of vehicles in the Wild Ass Sanctuary Area should be only through routes predefined by Wild Ass Sanctuary Range offices.
5. All user rights granted to any other persons except as mentioned in survey settlement report of Wild Ass Sanctuary should be cancelled.
6. Welfare schemes operated by State Government like subsidy of solar panels, drinking water tankers, health camps, schools on wheels etc. in the sanctuary area should be done under the intimation of the Forest Department. Drinking water supplying vehicles and schools on wheels with its route should be registered with respective Wild Ass Sanctuary Range Office. This will help in passing the welfare activities to approved Agariyas as per the Survey Settlement Report and illegal persons will be prevented from getting undue benefit of welfare schemes.
7. Vehicles used by Agariyas in the sanctuary area and vehicles used for transportation of bittern water by industrial units should be registered with respective Range Forest Office and all vehicles traveling in Wild Ass

Sanctuary area should be equipped with real time monitoring system like GPS system to stop the unauthorized movement of vehicles in area other than identified routes of Wild Ass Sanctuary Area.

8. Approved Agariyas can only build the salt pans in the land for which user rights have been allotted to them in the Survey Settlement Report.
9. Agariyas should intimate Wild Ass Sanctuary Department before construction of new bunds in case of non-usage of old bunds.The old bunds should also be destroyed by the respective Agariyas to eliminate the visual presence of failed old bunds in satellite images.
10. It should be decided that Agariyas working in 10 acres area should not install more than 16 solar panels and not to have more than 2 wells for fetching ground water.
11. Fishermen, approved in the survey settlement report, should register with the Wild Ass Sanctuary Department before carrying out fishing activity in the sanctuary area during the monsoon season.
12. As per the Committee's observations, there is insufficient staff against the vast area of Wild Ass Sanctuary of 4953.sq.km.The Establishment set up of Wild Ass Sanctuary should be improved. The staff should be increased by new recruitment for the sanctuary conservation work. The assistance of the armed force/SRP should be provided before the start of the salt farming season so that illegal Activity can be stopped.
13. Intensive monitoring should be carried out periodically by the Compliance Monitoring Committee of Wild Ass Sanctuary Eco Sensitive Zone to prevent air, water and soil pollution in the Wild Ass Sanctuary and its Eco Sensitive Zone area due to industrial units located outside the Wild Ass Sanctuary area (at 0 km area).
14. The number of check posts around the Wild Ass Sanctuary area should be increased.
15. Trench with 5 meter wide and 3 meter high trench should be constructed in periphery of the Wild Ass Sanctuary boundary excusing the area allotted for road network as per Survey Settlement Report to prevent illegal entry of large vehicles and machinery.
16. Proper demarcation of boundaries of Wild Ass Sanctuary and its Eco Sensitive Zones shall be carried out by Forest Department.

J. M. Chaudhary
Regional Officer, Palanpur
Gujarat Pollution Control Board &
Member, Patan District Compliance
Monitoring Committee of Wild Ass
Sanctuary Eco Sensitive Zone

Bindu Patel,
Deputy Conservator of Forests, Patan
Forest & Environment Department,
Govt. of Gujarat.

Dr. D. F. Gadhvi,
Dy. Conservator of Forest,
Wild Ass Sanctuary &
Member Secretary, Surendranagar
District Compliance Monitoring
Committee of Wild Ass Sanctuary Eco
Sensitive Zone

Arvind Vijayan, IAS
Collector & District Magistrate,
Patan&
Chairman, PatanDistrict Compliance
Monitoring Committee of Wild Ass
Sanctuary
Eco Sensitive Zone

Item No. 16 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 27/2023

In re : News item published in The Times of India dated 03.01.2023 titled **"Encroachment alleged inside wild ass sanctuary"**

Date of hearing: 22.02.2023

CORAM:

HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a complaint received by post/email

ORDER

1. This original application under Section 14& 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on the basis of *Suo moto* action on a newspaper report titled "Encroachment alleged inside wild ass sanctuary" written by Sh. Nimesh Khakhariya published in Times of India dated 31.01.2023.

2. It is said that there are some big salt manufacturing units who have encroached on some parts of Little Rann of Kutch (LRK) that is inside famed Wild Ass Sanctuary, the last abode of protected animal locally known as 'ghudkhar'. The salt manufacturing units are using heavy machinery like earth movers disturbing wild ass and also entire ecology. It is further alleged that above encroachers are also engaged in illegal mining by extracting soil used for constructing Bundhs for collection of salt water and preparation of salt which is a big threat to the ecology. It is a matter of common knowledge that LRK is a declared wild ass sanctuary spread over 3900 KM. It is unique and only habitat for endangered wild ass found only

Scanned with CamScanner

II

Item No.1 (Pune Benc

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

ORIGINAL APPLICATION NO.47 OF 2023 (WZ)

News item published in The Times of India
Dated 03.01.2023 titled "Encroachment alleged
Inside wild ass sanctuary" .... Applicant

Versus

Gujarat Pollution Control Board & Ors. ....Respondents

Date of Hearing : 24.04.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Respondents : Mr. Aravindakshan V. Nair, Advocate for GPCB

ORDER

1. Cognizance has been taken by this Tribunal on 22.02.2023 of a news item published in Times of India dated 03.01.2023 regarding salt manufacturing units which have encroached on some parts of Little Rann of Kutch inside Wild Ass Sanctuary, which is threatening the protected animals i.e. wild animals. A Committee was directed to be constituted vide order dated 22.02.2023 in order to submit factual report . The nodal agency was State PCB, which is being represented today by learned counsel Mr. Aravindakshan V. Nair, who states that the report is under preparation. When enquired as to whether the inspection was conducted by the Committee as two months have elapsed, no specific reply has been given. He has also sent an e-mail dated 21.04.2023 informing this Tribunal that for the same cause of action, Writ Petition (PIL) No.19 of 2023 is pending before the Hon'ble High Court of Gujarat and it is listed for hearing on 24.04.2023 i.e. today, but he has not annexed the copy of

[NPJ]

Scanned with CamScanner

III

બેઠક ની કાર્યવાહી નોંધ

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ઓએ ૨૩/૨૦૨૩ ના હુકમ અન્વયે ગઠન કરાયેલ જોઇન્ટ કમિટી ની તા. ૧૦.૦૫.૨૦૨૩ ના રોજ ગાંધીનગર ખાતે મળેલ બેઠક માં થયેલ ચર્ચા ના આધારે તા.૨૨/૦૫/૨૦૨૩ ના રોજ માનનીય કલેકટર અને જીલ્લા મેજીસ્ટ્રેટ શ્રી પાટણ ના અધ્યક્ષપણા હેઠળ કલેક્ટરશ્રી પાટણ ની ચેમ્બર ખાતે પાટણ જીલ્લા ની ઘુડખર અભયારણ્ય ના ઇકોસેન્સીટીવ ઝોન માટેના કોમ્પલાયન્સ મોનીટરીંગ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની બેઠક મળેલ જેની કાર્યવાહી નોંધ અત્રે સાદર કરેલ છે.

સદર બેઠકમાં હાજર રહેલ કમિટી ના સભ્યો તેમજ અન્ય આમંત્રિત સભ્યો ની યાદી

(૧) શ્રીમતિ બિંદુ પટેલ નાયબ વન સંરક્ષકશ્રી પાટણ વન વિભાગ, પાટણ

(૨) શ્રી નિર્લય ગોડલીયા- પ્રાંત અધિકારશ્રી અને સબ ડીવીઝનલ મેજીસ્ટ્રેટ રાધનપુર

(૩)શ્રી જે.જી.મોદી- મદદનિશ વન સંરક્ષકશ્રી ઘુડખર અભયારણ્ય,પ્રાગંધ્રા

(૪) શ્રી જે.એમ.ચૌધરી – ઈ.ચા.પ્રાદેશીક અધિકારી પ્રા.ક.ગુ.પ.નિ.બોર્ડ, પાટણ

(૫)શ્રી આર.એચ.જીવાણી એન.આર.ઓ. પ્રા.ક.ગુ.પ.નિ.બોર્ડ, પાટણ

(૬) શ્રી જે.એસ.ચૌધરી પરીક્ષેત્ર વન અધિકારીશ્રી નોર્મલ રેંજ, રાધનપુર

(૭) શ્રી ટી.ઓ.વાઝડીયા- વનપાલ સાંતલપુર, આડેસર રેંજ ઘુડખર અભયારણ્ય

(૮) શ્રી એસ.બી.ડોડીયા-વનરક્ષક આંતરનેશ (પસ્ચિમ) , રાધનપુર નોર્મલ રેંજ, રાધનપુર

બેઠક ની શરૂઆત માં કલેક્ટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી તેમજ અધ્યક્ષશ્રી દ્વારા પાટણ જીલ્લાની બેઠકમાં હાજર રહેલ સર્વે નો પરિચય મેળવી સર્વેને આવકારી બેઠકની શરૂઆત કરવામાં આવી.

ત્યારબાદ નાયબ વન સંરક્ષકશ્રી ઘુ.અ.પ્રાગંધ્રા વતી હાજર રહેલ મદદનિશ વન સંરક્ષકશ્રી ઘુ.અ. પ્રાગંધ્રા દ્વારા સદર બેઠકના એજન્ડા થી હાજર સર્વે ને માહિતગાર કરવામાં આવ્યા તથા નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ મેટર ઓએ ૨૩/૨૦૨૩ અન્વયે પ્રેઝન્ટેશન દ્વારા માહિતગાર કરવામાં આવેલ નેશનલ ગ્રીન ટ્રીબ્યુનલ વિશે ટાઇમ્સ ઓફ ઈન્ડીયામા પ્રસિધ્ધ થયેલ અહેવાલમાં ઘુડખર અભયારણ્યના મુદ્દા તથા તેની હકીક્તો થી વાકેફ કરવામાં આવેલ તથા ઈકો સેન્સીટીવઝોન ના ગ્રામ તથા વિસ્તાર ની માહીતી, ઘુડખર અભયારણ્ય ના સર્વે સેટલમેન્ટ અહેવાલ ના કામગીરી ની પ્રગતી તથા સદર અહેવાલ સને ૨૦૨૦ થી સરકારશ્રીમાં મંજુરી અર્થે પડતર છે તે બાબતે માહીતગાર કરવામાં આવેલ તથા અગરીયાઓ દ્વારા મીઠું પકવવાની કાર્ય પધ્ધતી તથા મીઠું પકવાની સીઝન ની માહીતી તથા ઘુડખર અને અગરિયા ઓ વચ્ચે નુ શાંતિ પૂર્ણ સહઅસ્તિત્વ(peaceful coexistence),વીશે માહીતી આપવામાં આવેલ તથા વન વિભાગ તરફથી ઘુડખર તથા અન્ય વન્યપ્રાણીઓના સંરક્ષણ તથા અભયારણ્ય ના પ્રોટેક્શન માટે કરવામાં આવેલ કામગીરી થી હાજર સર્વે ને અવગત કરવામાં આવેલ તેમજ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ દ્વારા ગઠન કરાયેલ જોઇન્ટ કમિટી ની ગાંધીનગર ખાતે તા.૧૦.૦૫.૨૦૨૩ ના રોજ મળેલ બેઠક માં થયેલ

રોજકામ

તારીખ :- 23/04/2023.

સમય :- 8.30 A.m

સ્થળ :- ખાંતરનેશ જંગલ
ભાગ ઈ પાટણ જીલ્લાની
૬૬ મુજબનાં ૬૬૨ની
લગતી પિસ્તાર.

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના ઓ.એ. 27/2023 ના હુકમ અન્વયે ગઠન કરાયેલ રાજાકક્ષાની કોઈન્ટ કમિટીની બેઠક તા. 20/04/2023ના રોજ યયેલ યર્ચા મુજબ પાટણ-ઉત્તર જીલ્લાના ચુડાસર ખાતાપારણ ઈકો સેન્સેટીવ ઝોન ની જોઈન્ટ કમિટી સ્થળ તપાસ દરમિયાન ઉપરોક્ત વિસ્તારની રૂબરૂમુલાકાત લઈને કમિટીને રજુ કરવાનો રહે છે. જેના અનુસંધાને તા- 23/04/2023 ના રોજ અમો નીચે સહી કરનાર ૧ -કર્મચારીઓ પ્રાંત અધિકારીશ્રી અને સ્થળ ડીકગનલ રાધનપુર, નાયબ વન સંરક્ષકશ્રી, પાટણ વન વિભાગ, ૨ વન સંરક્ષકશ્રી, ચુડાસર ખાતાપારણ, આર.એફ.ઓશ્રી ફ.પ.સી.સી. એસ.આર.એફ.ઓશ્રી ફ.પ.સી.સી. પરિક્ષેત્રો વન અધિકારી શ્રી, નોર્મલ 28, રાધનપુર, વનપાલ શ્રી સાંતલપુર, આંકડાર ચુડાસર ખાતાપારણ 28. વન રક્ષક શ્રી, ખાંતરનેશ (પ), નોર્મલ 28 રાધનપુર એ પાટણ જીલ્લાના અનામત જંગલ વિસ્તાર તથા ખોજારતોંગ વિસ્તાર ચુડાસર ખાતાપારણ ઝોન ઈકો સેન્સેટીવ ઝોન ની રૂબરૂ સ્થળ તપાસ જોયે મુજબ ઉતરેલ છે.

અમો પ્રથમ ખાંતરનેશ અનામત જંગલ સર્વે નં-૧૫૬ વાળા વિસ્તારમાં ખાતરીએ ઉભા રહેલ. જંગલખાતાના પ્રમાણીત નકશા તેમજ ઈકો સેન્સેટીવ ઝોનના નકશાનો અભ્યાસ કરી પાટણ જીલ્લા ના ઈકો સેન્સેટીવ ઝોન ની ૬૬ મીટર ની વિસ્તારની ફરતી હદ નક્કી કરવામાં આવેલ છે. આ પાટણ જીલ્લાની ૬૬ મીટર વિસ્તાર ખુલ્લી જાહેર જગ્યા ઉપર છે. જ્યાં કોઈ પણ જાતનું બાંધકામ કે અન્ય પ્રવૃત્તિ થયેલ નથી. આ હદનું વિસ્તારણ GPS મુજબ N - 23° 54' 20.8" E - 71° 25' 19.3" છે.

(પાછળ)

Scanned with CamScanner

ખેરવાડ સર્વે નંબર -૦૮ માં નારૂભાઈ નામના ખાતેદાર ના પાસની મુલાકાત લઈને જેનો વ્યાપ તથા સુમ રિપોર્ટ કરવો આ વ્યાપવામાં વ્યાપેલ ખુમકાઈ પેથામાં આપેલ છે.

GPS-N-23.૬૮૨૭૭, E-૭૨.૨૭૩૯૬૨.

પાટણ કલ્યાણી હદમાં વ્યાપતા ઈકો સેન્સેટીવ ઝોન ના કુલ -૦૮ (આઠ) ગામનું રેકર્ડ તપાસ કરતાં વ્યેકપણ વ્યોધોગીક એકમ કે વ્યાગોપા ઈકો સેન્સેટીવ ઝોનમાં વ્યાપેલ નથી તથા સ્થળ ઉપર તપાસ કરતાં પણ કોઈ સેન્સેટીવ ઝોનમાં વ્યાવતા કોઈ પ્રવૃત્તિ થતી જોવા નથી કે મળેલ નથી. આ સિવાય ઈકો સેન્સેટીવ ઝોન થી બાંતલપુર માં વ્યાવેલ વ્યોધોગીક એકમ વિશે દુર વ્યાવેલ જેથી કમિટી દ્વારા ત્યાં તપાસ કરવામાં વ્યાવેલ નથી તથા સમગ્ર પડાણમાં ક્યાંય પ્રદુષણ કે મોટા પાયા કોવા મળેલ નથી કે ક્યાંય પણ નદીના કુદરતી વહેણો વ્યડચણ કરવામાં વ્યાવેલ નથી.

ઉપર મુજબનુ રીપોર્ટ સત્ય હકીકત જોઈ સ્થળ સ્થિતીની પરિસ્થિતી જોતા પડાણની ચૂલ્લા-બુધિમુજબ કોઈપણ જાતના લાલચ કે દબાણ કે લોભ લાલચ વગર કરવામાં વ્યાવેલ જોઈ જાણે મળી કરી વ્યાપેલ છે.

રીપોર્ટ કરનાર વ્યધિકારી / કર્મચારીનું નામ/ સહી.

સહી

(૧) શ્રી નિર્ભય ગોંડલીયા
મંત્રી વ્યધિકારી-શ્રી વર્ણે સત્ય ડિવાઈન મેડિસીટી, પાટણપુર.

(૨) શ્રીમતી પિંકુ મરલ
નાયબ વન સંરક્ષક-શ્રી, પાટણ વન વિભાગ.

Scanned with CamScanner

V

જવાબ

સ્થળ: પ્રાંત અધિકારીશ્રીની
ઓફીસ, સાંતલપુર
તા: 23/04/23

નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના 29/2023 ના
હુકમ અન્વયે ગઠન પર્યાવરણ સંરક્ષણના જોઇન્ટ કમીટીની બેઠક
અનુસંધાને સ્પાર રોડ સેન્સેટીવ ઝોન તથા હોલો બ્રિક્સ ઇંડસ્ટ્રીઝ
ઓનીટીના અંગે તેમજ મા.ધ.શ્રી દ્વારા સ્થળ પરિસ્થિતિ
ધ.ધ.શ્રી આસિસ્ટન્ટ કલેક્ટરશ્રી સાંતલપુર, મદદનીશ શ્રી સાંતલપુર
દ્વારા જરૂરી સ્થળ તપાસ પ્રાંત અધિકારીની ઓફીસ ખાતે
જવાબ લેવાનું હોવા થી મારો જવાબ નીચેની વિગતે લખાવું
છું છે.

મારે ત્રણ વિશાલ એગ્રો ડામી છે. કુલ વિસ્તારમાં
તમારે આસિસ્ટન્ટ કલેક્ટર સાંતલપુર તરફથી સાંતલપુર ખાતે
વિસ્તારમાં ઝરણ બાબતે કુલ ત્રણ ઝરણમાં સાંતલપુર ખાતે વિસ્તાર
તેમજ રિજર્વ ફોરેસ્ટ વિસ્તારમાં ઉંડાણ કરવું તેમજ પ્રોટેક્શન
ઇન્ફર્મેશન ઉભી કરવી તથા ઉપલી કક્ષાએથી આપવામાં આ
સૂચનાઓનું પાલન કરવાનું હોવા છે. કુલ 22 ઓક્ટોબર, 2022
આ વિસ્તારમાં ચકાસ કરાવ્યું હતું મારા ધ્યાનમાં વિસ્તારમાં સાંતલપુર
ખાતે અત્યારસુધી વિસ્તાર આવેલ છે. જે અમો સમયસર દિવસો
રાખી ફરમિયાત કરવું કરીશું હતું. મારા ધ્યાનમાં વિસ્તારમાં
ઔદ્યોગિક એકમો આવેલ નથી. અને ઔદ્યોગિક વસાહતો અત્યારસુધી
તથા કોઇ હોલો બ્રિક્સ ઝોન ની બહાર છે.

આ ઔદ્યોગિક એકમો હોવા અત્યારસુધી વિસ્તારમાં
કોઇ ઉમિડિફાયર ચુકિત પાણી કાઢવામાં આવતું નથી. આવું ઉમિડિફાયર
ચુકિત પાણી આજની ઘડીએ પણ આવેલ નથી

આમ, ઉપર મુજબનો મારો જવાબ મેં લખાવ્યો
મુજબ હોઇ મારી સહિ કરી આપું છું.

V.M. Dabhi
વતી વરાઉ, સાંતલપુર

Scanned with CamScanner

VI

અગાશીના ઉપયોગ બદલ:- આનંદેશ્વર મંદિર ની
બગદાણા તા.
તારીખ:- 23/04/2023

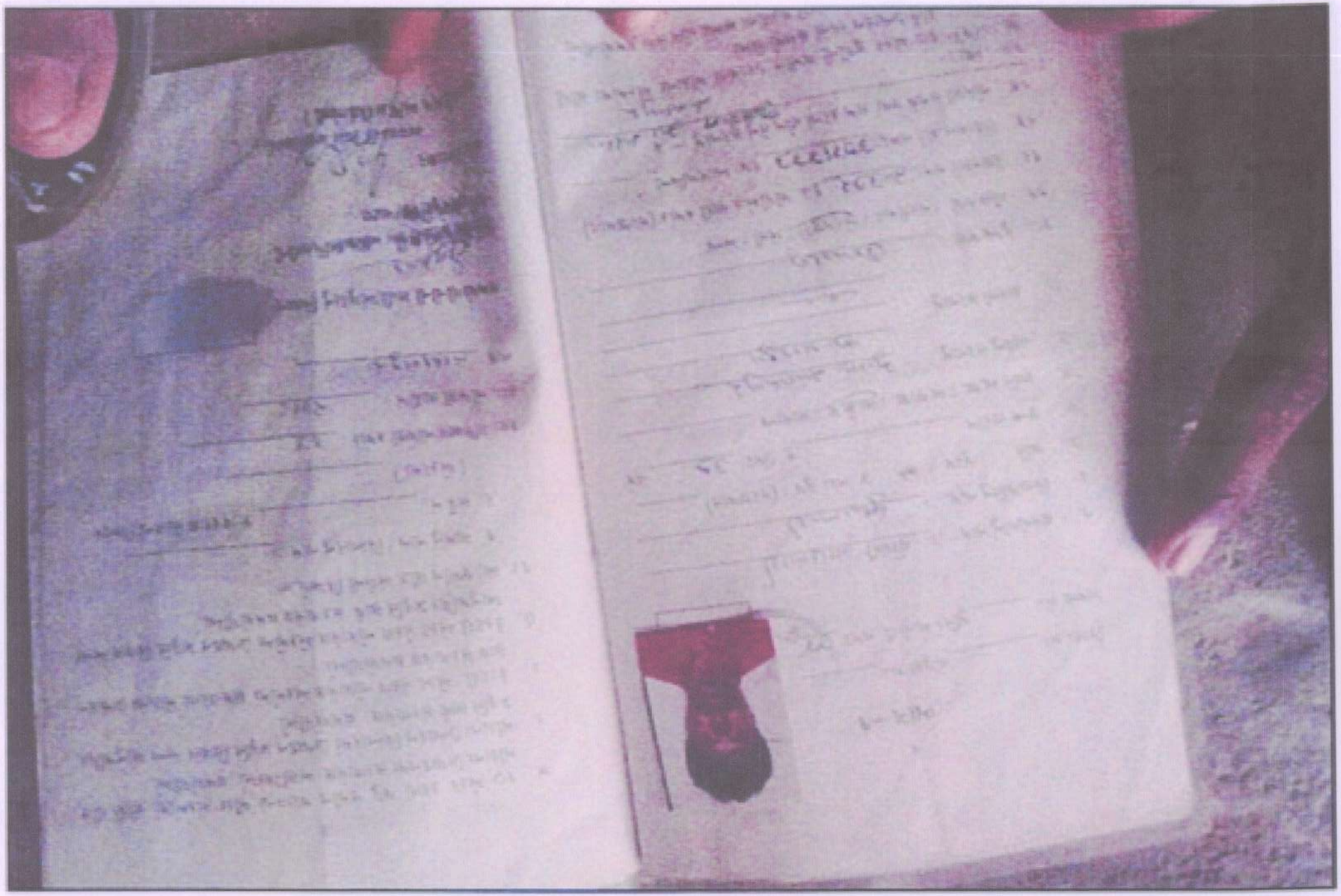
આથી અમોડી ફોળી નાનુભાઈ દુર્લભાઈ વરૂ-વાજુસરા, તા-કોંગનપુર, પારબા. આજ રોજ તા:23/04/2023 ના રૂબરૂ અલ્પાવલ્પ ઈસિકેન્સટીવ ઓવની ઓનીટરીંગ ટીમશ્રી દ્વારા અમોની રૂબરૂ સ્થિતિ અનુસાર તા. અગાશીના તરીકે અમોને જવાબ લખાવવા જે જવાબો અમો અમારી સંમતિ દર્શાવી દિલા તે જવાબ લખાવેલ છીએ.

સદર ટીમશ્રીની સમજણ પ્રમાણે અધિકારી સાહેબ વર્ષવધુ નથી. ચોમાસા પહેલા સંરક્ષણ કામો પારબા દ્વારા અગાશીના તરીકે કામગીરી કરવામાં આવતા હોય જેના જાળવણી રૂકીનો અમો લખાવેલને ટીમને તે બોર બતાવવા માટે સોલાર પેનલની ઓફર ઈસિન્ટીવ ઓફરનો અમો ઉપયોગ કરીએ છીએ. સોલાર પેનલ ખરીદવા માટે ઉદ્યોગ વિભાગ દ્વારા અમોને સબસીડી આપવામાં આવે છે. ઉજાસ અંજળની કચેરી સોલાર પેનલનો ઉપયોગ કરવામાં અમોને મુશ્કેલ કરવું પડે છે. બાળકોના શિક્ષણ માટે શિક્ષણ વિભાગ દ્વારા મોબાઈલ સ્કુલ વાહન કરવામાં આવે છે. પાણી પુરવઠા વિભાગ દ્વારા ઘરનું પાણીનું ટેસ્ટ કરવા પાણીના પાસ્ટો દ્વારા સ્ટેરિલ ટેબ્લેટ આપવામાં આવે છે. પાણી પુરવઠા વિભાગ દ્વારા ઘરનું પાણીનું ટેસ્ટ કરવામાં આવે છે. અમારા સ્વાસ્થ્ય માટે આરોગ્ય વિભાગ દ્વારા દરવર્ષે ફ્રીમાં મેડિકલમાં આરોગ્ય ચેક અપ કરવામાં આવે છે. ઉપરાંત અમોને પુરુષ ને કુટુંબ નિયોજન કુટુંબ માટે પત્રવાની કામગીરી કરવા તથા કુટુંબ નિયોજન અંગે જાગૃતિ અમારી કામગીરી ચાલુ હોય ઉપરાંત અમો દ્વારા જણાવેલ કે કાર્યકર બહેન અમારી મુલાકાત લેતા નથી કારણ કે અમારા પગ પરત દુરોસ્ત છીએ. અમો દ્વારા એટલાન્ટા 10 અંતર વિસ્તારમાં કોઈ પત્રવાની કામગીરી કરવામાં આવે છે. સ્ત્રી અને વેક્સીનેશન વિભાગ દ્વારા અમોને કોરોનાની રસી આપવામાં આવે છે. રોપવા માટે જગલા જાનવર કુટુંબનાં અમો ઉપયોગ કરીએ છીએ કે કોમ્પાર્ટમેન્ટ દ્વારા PPVM યોજના અંતર્ગત વાંધાલોગ આપવામાં આવેલ છે જેનો અમો ઉપયોગ કરીએ છીએ. નથી. જંગલને નુકશાની નથી પણ અલગ ગિરિ પણ જાનવા લાયકાર વગર વનુની ડાળાં અમો કરી તેનો જગલા નથી ઉપયોગ જંગલમાં કરીએ નથી પણ પ્રાણીના શિકાર જાનવર કુટુંબનાં અમો જણાવેલ કે અમો દ્વારા જંગલનો ગિરિ પણ જાનવું કરીએ કરવામાં આવતું નથી. વન્યપ્રાણી ખલેલ ન પહોંચે તેની કુટુંબની નથી અમો દ્વારા રાખવામાં આ જંગલમાં કરીએ કે વન્યપ્રાણીના વિસ્તારી અંગેની જાણકારી નરત જ અમો દ્વારા વિભાગને જણાવવામાં કરીએ છીએ નથી. ઉપરાંત કામગીરીમાં કાર્યક્રમો કરીએ છીએ. કુટુંબ કામકે અગાશિયા તરીકે કામ કરવાનો આ જાળવી કુટુંબનાં અમો જણાવેલ છીએ બાય-દાદાના કામકે અમો આ પરંપરાગત રીતે આ ઝાડી પત્રવાની કામગી કરીએ છીએ.

ઉપરોક્ત અમારો જવાબ અમોએ કામગી-વિચારી, અમારી મુક્તિ-બુદ્ધિએ ગિરિ પણ જાનની રાહ-શરમ કે દોડ-દબાણમાં આવ્યા વિના પ્રિવર્તિ રીતનમાં લખાવેલ છે જે અમોએ વાંચી સંભળાવતાં અમારા લખાવ્યા મુજબનો જવાબ થયેલ જણાતાં સહી કરી આપેલ છે.

સહી

તા. 23/4




23.65205, 71.21.871, -59.0m, 346°
23 May 2023 9:41:39 am


Latitude: 25.667997
Longitude: 71.234723
Elevation: 9.93±13 m
Accuracy: 7.1 m
Azimuth: 317° (NW)
Pitch: 0.5° (2.2°)
Time: 23-05-2025 10:13 AM
Note: antinesh


Latitude: 23.644854
Longitude: 71.260038
Altitude: -35.3±28 m
Accuracy: 11.1 m
Azimuth: 190° (S)
Pitch: -11.2° (1.0°)
Time: 23-05-2023, 9:56 AM
Note: antmesh


Latitude: 23.673764
Longitude: 71.237823
Elevation: 14.23±15 m
Accuracy: 10.1 m
Azimuth: 22° (N)
Pitch: -5.0° (1.5°)
Time: 23-05-2023, 10:25 AM
Note: antmesh


de: 23.645111
tude: 71.260026
:on: -21.42±33 m
acy: 13.1 m
th: 3° (N)
-37.4° (3.3°)
23-05-2023, 9:57 AM
antmesh


itude: 23.69156
ngitude: 71.244164
vation: 4.65±27 m
curacy: 4.9 m
imuth: 247° (SW)
ch: -7.4° (6.8°)
ne: 23-05-2023, 10:43 AM

પત્રક -

માહે - ૧૨/૨૦૧૪ અંતિત ત્રિમાસિક નામ . કોર્ટમાં પડતર તમામ પ્રકારના કેસોની વિગત દર્શાવતુ પત્રક

અ.ન	રીટપીટીશન નંબર તથા પક્ષકારના નામ	વિષય/રીટ પીટીશન ઉપસ્થિત કરવામાં આવેલ મુખ્ય મુદ્દા	પારાવાઈઝ રિમારક્સ અંગેની પરીસ્થિત	સોગદનામું કરવામાં આવ્યુ છે કે કેમ?	કોર્ટ મેટર એડમીટ કરવા/ન કરવા અંગેની વિગતો	વયગાળાની રાહત સરકાર વિરૂધ્ધ વયગાળાનો મનાઈ હુકમ આપવામાં આવ્યો હોય તેની વિગતો સરકાર વિરૂધ્ધ મનાઈ હુકમ ઉઠાવી લેવા શું કાર્યવાહી કરવામાં	કોર્ટના હુકમના તિરસ્કાર અંગેની કોર્ટ મેટર છે કે કેમ? જો હા તો તે થવાના કારણો તથા કરવામાં આવેલ કામગીરી	આ કોર્ટ મેટરથી સરકારને મોટી નાણાકીય જવાબદારી ઉભી થાય તેમ હોય નિતિ વિષયક બાબત હોયતો તેની વિગતો	આ કોર્ટ મેટર અંગે કરવામાં આવેલ કામગીરી તથા છેવટની પરિસ્થિતિ ની વિગત	કોર્ટ મેટરનું નામ સતત મોનીટરીગ કરવામાં આવેછે કે કેમ? આ અંગેની ફાઈલ/કાગળો યોગ્ય રીતે તુર્ત જ ઉપલબ્ધ થઈ શકે તે રીતે	રિમાર્કસ
૧	૨	૩	૪	૫	૬	૭	૮	૯	૧૦	૧૧	૧૨
૧											

ગુના કામનું પત્રક

અ.ન	રેન્જ રાઉડ બીટનુ નામ	FOR NO અને તારીખ	ગુનાનો પ્રકાર	વન્યપ્રાણી ને લગત હોય તો વન્યપ્રાણી માહિતી	કોર્ટનુ નામ (high court taluka,dists,court/labor court)	ચાર્જશીટ દાખલ કરેલ છે કે કેમ જો દાખલ કરેલ હોય તો CC NO	કેસની હાલની સ્થિત	પેરાવાઈઝ રીમાર્કસ થયેલ છે કે કેમ ? જો થયેલ હોય તો તારીખ	એફીડેવીટ થયેલ છે કે કેમ? જો થયેલ હોય તો તેની તારીખ	રિમારક્સ
૧	૨	3	૫	૬	૮	૯	૧૦	૧૧	૧૨	૧૫
૧	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૧/૨૦૧૦-૧૧ તારીખ ૦૭/૦૪/૨૦૧૦	જંગી સર્વે નં ૧૦૩૯ અભ્યારણ્યના સર્વેનં ામાં બિન અધિકુત પ્રવેશ કરી મીઠુ પકવવા બાબત તેમજ તે ગુનેગારોને ભચાઉ કોર્ટ કેશ હવાલે વનપાલ આડેસર આઈ.એ.યનાણી	...	ભચાઉ કોર્ટ હવાલે	C C NO 526/10 DATDE-8/6/2010				
૨	આડેસર રેન્જ આડેસર રાઉંડ વરણ બીટ	આડેસર રા.ગુ.નં ૧/૨૦૧૨-૧૩ ૮/૧૧/૨૦૧૨	કટારીયા ગામના અભ્યારણ્ય વિસ્તારમાં ખોદકામ	...	....	તપાસ પુર્ણ થયેલ છે				
3	આડેસર રેન્જ આડેસર રાઉંડ વરણ બીટ	આડેસર રા.ગુ.નં ૨/૨૦૧૨-૧૩ ૧૧/૧૧/૨૦૧૨	કચ્છના નાના રણમાં પેશ કદમી શિકારપુર/માણાબા ના સિમાડા પાસે	...	....	તપાસણી રિપોર્ટ બાકી				
૪	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૨/૨૦૧૨-૧૩ ૬/૧૨/૨૦૧૨	અભ્યારણ્ય વિસ્તારમાં સુખપર ભાગમાં સેડવા બેટમાં બોન અધિકુત પ્રવેશ કરી વન્યપ્રાણી આવાસમાં ખલેલ નકસાન	...	રાપર કોટ હવાલે	C.C. NO.81/2017 01/3/2017				
૫	આડેસર રેન્જ આડેસર રાઉંડ વરણ બીટ	આડેસર રા.ગુ.નં ૧/૨૦૧૨-૧૩	વરણું સર્વે નં ૧૬૫ અભ્યારણ્ય વિસ્તારમાં માટીનું ખોદકામ	...	....	...				
૬	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.૧ ૨૦૧૩-૧૪ ૦૯/૦૧/૨૦૧૪	જોધપર/કાનમેર રણ ભાગમાં હળથી લીટા નાખવા બાબત	...	....	...				
૭	આડેસર રેન્જ આડેસર રાઉંડ આડેસર બીટ	૦૧/૦૨/૨૦૧૪	આડેસર સર્વે નં ૭૪૬ માં માટી ખોદકામ	...	રાપર કોટ હવાલે	ચાર્જશીટ બાકી				
૮	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૩/૨૦૧૩-૧૪ ૨/૦૨/૨૦૧૪	ગાગોદર સર્વે ન ૮૬૮ માં બિનધિકુત ખોદકામ	...	....	...				

૨૦	આડેસર રેન્જ ફતેગઢ રાઉંડ ફતેગઢ બીટ	ફતેગઢ રા.ગુ.નં ૯/૨૦૧૩-૧૪ તા.૦૪/૦૨/૨૦૧૪	મેવાણા અભ્યારણ્યવિસ્તારના ૮૮૯ સર્વે નં માં બીન અધિકુત પ્રવેશ કરી ખનન પ્રવુતિ કરવા બાબત	...	રાપર કોટ હવાલે	C.C NO 408/17 2/08/2017				
૨૧	આડેસર રેન્જ ફતેગઢ રાઉંડ ફતેગઢ બીટ	ફતેગઢ રા.ગુ.નં ૧૦/૨૦૧૩-૧૪ તા.૦૫/૦૨/૨૦૧૪	મેમાછિમારાઅભ્યારણ્યાવસ્તારના ૫૦૯ સર્વે નં માં બીન અધિકુત પ્રવેશ કરી ખનન પ્રવુતિ કરવા બાબત	...	રાપર કોટ હવાલે	C.C NO 409/17 2/08/2017				
૨૨	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૧/૨૦૧૪-૧૫ તા૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				
૨૩	આડસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૨/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				
૨૪	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં 3/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				
૨૫	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૪/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				
૨૬	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૫/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				

૨૮	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૭/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	
૨૯	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૮/૨૦૧૪-૧૫ તા.૧૫/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	
૩૦	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૯/૨૦૧૪-૧૫ તા.૧૬/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માંટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	
૩૧	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૧૦/૨૦૧૪-૧૫ તા.૧૬/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	
૩૨	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૧૧/૨૦૧૪-૧૫ તા.૧૬/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	
૩૩	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.નં ૧૨/૨૦૧૪-૧૫ તા.૧૬/૦૬/૨૦૧૪	શિકારપુર ન્ર લાગુ કચ્છના નાના રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ન હોવા છતા બિન અધિકુત પ્રવેશ કરી મીઠા ઉત્પાદન કરવા માટીના બનાવી વન્ય જીવોના વસવાટમાં ખલેલ ઉભો કરેલ છે	...	ભચાઉ કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.			-	

૪૩	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.નં ૧/૨૦૧૫-૧૬ તા.૨૬/૦૫/૨૦૧૫	સુરજબારી સર્વેનં ૭૯૦ બીન અધિકૃત માટી ખોદ કામ	...	ભચાઉ કોર્ટ હવાલે	C.C. NO 93/2017 28/02/2017				
૪૪	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.નં ૨/૨૦૧૫-૧૬ તા.૧૬/૦૭/૨૦૧૫	શિકારપુર સર્વે નં ૭૯૦ માં સાદી રેતી ખોદકામ બાબત	...	ભચાઉ કોર્ટ હવાલે	C.C.NO 231/2017 25/04/2017				
૪૫	આડેસર રેન્જ ફતેગઢ રાઉંડ ફતેગઢ બીટ	ફતેગઢ રા.ગુ.૦૧-૨૦૧૬-૧૭ તા.૧૬/૦૨/૨૦૧૭	ધુડખર અભ્યારણ્યના સર્વે ન ૩૭૭ માજુવાસ ગામના અભ્યારણ્ય વિસ્તરના ચાઈના કલે સફેદ પ્રકારની માટી જવાની પ્રવુતિ	...	ભચાઉ કોર્ટ હવાલે	c.c.NO 234/ DATDE- 2/5/2017				
૪૬	આડેસર રેન્જ ફતેગઢ રાઉંડ ફતેગઢ બીટ	ફતેગઢ રા.ગુ.૦૨-૨૦૧૬-૧૭ તા:- ૦૨/૦૩/૨૦૧૭	ધુડખર અભ્યારણ્યના સર્વે ન ૩૭૭ માજુવાસ ગામના અભ્યારણ્ય વિસ્તરના ચાઈના કલે સફેદ પ્રકારની માટી જવાની પ્રવુતિ	...	રાપર કોર્ટ હવાલે	c.c.NO 235/ DATDE- 2/5/2017				
૪૭	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ. ન ૦૧/૨૦૧૭-૧૮ તા.૦૮/૦૩/૨૦૧૮	ધુડખર અભ્યારણ્ય આડેસર રાઉંન્ડના વરણુ બીટના રણભાગ વિસ્તારમા સાધી સિમેન્ટ ૩૫ નંગ	...	...	તપાસણી રિપોર્ટ બાકી				
૪૮	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ. ન ૦૨/૨૦૧૭-૧૮ તા.૧૦/૦૩/૨૦૧૮	ધુડખર અભ્યારણ્ય કચ્છના નાના રણમા શિકારપુર ગામથી અંદાજે ૬ કીમી અંદર રણ ભાગમા ટેકટર અપ પ્રવેશ કરવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				
૪૯	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.નં ૦૧/૨૦૧૮-૧૯ તા:- ૨૬/૦૯/૨૦૧૮	ધુડખર અભ્યારણ્યના રાપર તાલુકાના મોજે ગાગોદર ગામથી અંદાજે ૨ કિ.મી ગોરાસર તળાવ વિસ્તારમાં મોર પક્ષી જીવને ધૌના ચણ નાખી કુલ 30 જીવના મૃત્યુ થયેલ છે	મોર જીવ કુલ 30 મૃત્યુ થયેલ છે.	રાપર કોર્ટ હવાલે	c.c.NO ૧૬૮/ DATDE- ૧૨/૨/2020				
૫૦	આડેસર રેન્જ આડેસર રાઉંડ આડેસર બીટ	આડેસર રા.ગુ.નં ૦૨/૨૦૧૮-૧૯ તા:- ૦૮/૧૦/૨૦૧૮	ધુડખર અભ્યારણ્યના માજ લખાગઢ તા રાપર-કચ્છ અભ્યારણ્ય વિસ્તારમાં વગર રોયલ્ટીએ ચાઈના કલે/વ્હાઈટ કલે માટેનું ખોદાણ કરી ચાઈના કલે લઈ જવાની પ્રવુતિ કરાતા	...	રાપર કોર્ટ હવાલે	ચાર્જ શીટ રજુ કરવાની બાકી છે.				
૫૧	આડેસર રેન્જ આડેસર રાઉંડ વરણુ બીટ	આડેસર રા.ગુ.નં ૦૩/૨૦૧૮-૧૯ તા:- ૦૯/૦૧/૨૦૧૯	ધુડખર અભ્યારણ્ય કચ્છના નાના રણમા માણાબા ગામથી અંદાજે ૬ કીમી અંદર રણ ભાગમા ટેકટર અપ પ્રવેશ કરવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				

૫૯	આડેસર રેન્જ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૨/૨૦૨૦-૨૧ તા.૧૧/૦૩/૨૦૨૧	ધુડખર અભ્યારણ્યના ભચાઉ તાલુકાના સુરજબારી/પુર્વ ભાગમાં અંદાજે ૦૯ કી.મી રણ ભાગમાં અપ પ્રવેશ કરી મહિંદ્રા ટેકટર લાલ કલરનુ જી.જે.૧૨ બી.જે.૦૬૧૨	...	...	તપાસણી રિપોર્ટ બાકી				
૬૦	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૨/૨૦૨૦/૨૧ તા.૨૩/૦૩/૨૦૨૧	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંન્ડના અભ્યારણ્ય વિસ્તારમાં પીપરાલા રણ વિસ્તારમાં ટેક્ટર સાથે અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૬૧	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૧/૨૦૨૧/૨૨ તા.૦૬/૪/૨૦૨૧	સાંતલપુર રાઉંન્ડના ગરામડા રણભાગમાં અંદાજે ગરામડી ગામથી અંદાજે ૮ કીમી દુર દક્ષિણ ભાગમાં ટેકટ્ર કુલ ૨ અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૬૨	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૨/૨૦૨૧/૨૨ તા.૧૩/૦૪/૨૦૨૧	સાંતલપુર રાઉંન્ડના રણ વિસ્તાર પૈકી મોમાઈ માતાના બેટકા વિસ્તારમાં છાયડો નંગ ૧ વગર પરમીશને અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૬૩	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૩/૨૦૨૧/૨૨ બીટ ગુના નં ૧ તા.૨૬/૦૫/૨૦૨૧	ધુડખર અભ્યારણ્યને લાગુ ટ્રા.સ ન ૬૫ પૈકી માં વન્યજીવ ધુડખર મુત અવસ્થામા કોહોવાઈ ગયેલ હાલતમાં મુતદેહ મળી આવેલ	ધુડખર જીવ ૧	...	તપાસણી રિપોર્ટ બાકી				
૬૪	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૪/૨૦૨૧/૨૨ બીટ ગુના નં ૨ તા ૩૧/૦૫/૨૦૨૧	ધુડખર અભ્યારણ્યને લાગુ રૂણકાઠી વિસ્તાર થી મઢુત્રા ગામથી અંદાજે ૪ કિ.મી પશ્ચિમ ભાગમાં રણકાઠી વિસ્તારમાં ધુડખર મુત અવસ્થામાં સુકાયા ગયેલ કુલ ધુડખર ૨ મુત દેહ મળી આવેલ	ધુડખર જીવ ૨	...	તપાસણી રિપોર્ટ બાકી				
૬૫	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.નં ૦૫/૨૦૨૧/૨૨ બીટ ગુના નં 3 તા.૧૧/૦૬/૨૦૨૧	સાંતલપુર બીટમા વાવરાણા રણમાં અભ્યારણ્ય વિસ્તારમાં હક્ક ધરાવતા ના હોવા છતા બિન અધિકુત ટેકટર દ્વારા હેવી હળના લીટા કરી અને માટીના પાળા કરેલ છે.વન્યજીવોના રહેણાકને ખલેલ ઉભો કરેલ છે.	...	...	તપાસ ચાલુ				

૭૨	આડેસર રેન્જ આડેસર રાઉંડ નાંદા બીટ	આડેસર રા.ગુ.ન ૧/ ૨૦૨૧-૨૨ તા.૧૦/૦૭/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રાઉંન્ડના નાંદા રણભાગ વિસ્તારમાં બિન અધિકૃત રિતે પ્રવેશ કરી ટેકટર દવારા હળથી લીટા મારી અને પાવડા દવારા માટીના પાળા બાધવામાં આવેલ છે	...	...	તપાસ ચાલુ				
૭૩	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૨/૨૦૨૧-૨૨ બીટ ગુના ૦૭/૨૧-૨૨ તા.૨૩/૦૮/૨૦૨૧	ધુડખર અભ્યારણ્યના સર્વે નં ૬૭૮ માં બિન અધિકૃત રિતે વાહનો સાથે પ્રવેશ કરી સાદી માટી ખોદી વાહતુક કરી લઈ ગયેલ છે.	...	સાંતલપુર/વારા હી કોટ હવાલે	આરોપી પકડવાના બાકી છે અને તપાસ ચાલુ				
૭૪	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૩/૨૦૨૧-૨૨ બીટ ગુના ૦૮/૨૧-૨૨ તા.૨૯/૦૯/૨૦૨૧	ધુડખર અભ્યારણ્ય આડેસર રેન્જના સાંતલપુર રાઉંડના સાંતલપુર બીટના ધુડખર અભ્યારણ્યના સર્વે નં ૩૫૫ ગરામડીના સર્વે નંબરમાં બિન અધિકૃત રીતે સિમેંન્ટની ઈંઠોથી સિમેંન્ટ દ્વારા ચણતર કરી દિવાલો ઉભી કરી તેના પર લોખડની ઈગલો ગોઠવી ઉપર સિમેંન્ટના પતરા ઢાકી શેડ બનાવેલ છે	...	...	તપાસ ચાલુ				
૭૫	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૪/૨૦૨૧-૨૨ બીટ ગુના ૦૯/૨૧-૨૨ તા૨૮/૧૦/૨૦૨૧	ધુડખર અભ્યારણ્ય આડેસર રેન્જના સાંતલપુર રાઉડના સાંતલપુર બીટા વિસ્તારના સાંતલપુર રણકાઠી ના મોમાઈ માતાજીના બેટ વિસ્તારમા બિન અધિકૃત રિતે પ્રવેશ કરી મીઠાના ઢગલો કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૭૬	આડેસર રેન્જ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૫/૨૦૨૧-૨૨ બીટ ગુના ૧૦/૨૧-૨૨ તા.૨૮/૧૦/૨૦૨૧	ધુડખર અભ્યારણ્ય આડેસર રેંજના સાંતલપુર બીટ વિસ્તાર ગરામડી ગામના રણકાઠી અભ્યારણ્ય બેટ વિસ્તારમાં બિન અધિકૃત રીતે પ્રવેશ કરી મીઠાનો ઢગલો કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				

૮૨	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૧૯/૨૦૨૧-૨૨ બીટ ગુના નં ૧૩/૨૦૨૧-૨૨ તા.૦૩/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્યના સાતલપુર રાઉંડના સાંતલપુર રણ વિસ્તારમાં બિન અધિકુત રીતે પ્રવેશ કરી અંદાજે ૨૦ થી ૨૫ હેકટર જેટલા વિસ્તારમાં કલ્ટી દ્વારા ખેડાણ કરેલ છે.	...	...	તપાસ ચાલુ				
૮૩	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૪/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૩/૨૦૨૧-૨૨ તા.૨૨/૦૨/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેજ ।। આડેસર રાઉંડના વરણુ બીટના મોજે ભીમદેવકા કુલપરા ને લાગુ રણ કાઠી વિસ્તારમાં બિન અધિકુત રીતે પ્રવેશ કરી માટીના પાળા બનાવેલ છે.	...	...	તપાસ ચાલુ				
૮૪	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૫/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૪/૨૦૨૧-૨૨ તા.૦૨/૦૩/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેજના આડેસર રાઉંડના વરણુ બીટના અભ્યારણ્યમાં બિન અધિકુત રીતે ટેકટરો દ્વારા માટીના પાળા કરેલ છે ટેકટર ૧ અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૮૫	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૬/૨૦૨૧-૨૨ વરણૂ બીટ ગુના ૦૫/૨૦૨૧-૨૨ તા.૦૨/૦૩/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેજના આડેસર રાઉંડના કાનમેર રણભાગ વિસ્તારમાં બિન અધિકુત રિતે હીટાચી નુ પ્લેટ ફોર્મ અને હીટાચી મશીને અપ પ્રવેશ કરેલ છે.	...	...	તપાસણી રિપોર્ટ બાકી				
૮૬	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૧/૨૦૨૨-૨૩ તા.૨૨/૦૪/૨૦૨૨	ધુડખર અભ્યારણ્યના સાંતલપુર રાઉંડના પીપરાલા રણ કાઠી વિસ્તારમાં વિજ-વણિયર જીવ માદા ૧ મુત હાલતમાં માથામાં લાગેલાનું નિશાન જોવા મળે છે.	વિજ વણીયર માદા -૧	...	તપાસ ચાલુ				
૮૭	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૨/૨૦૨૨-૨૩ તા.૨૬/૦૪/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેંજના સાંતલપુર રાઉંડના સાતલપુર બીટના સાતલપુર રણકાઠી વિસ્તારમાં બિન અધિકુત રીતે JCB મશીન GJ-24-S-0796 અભ્યારણ્ય વિસ્તારમાં પ્રવેશ કરી અને રસ્તો બનાવવાની કામગીરી કરતા અપ પ્રવેશ લેવા બાબત	...	...	તપાસણી રિપોર્ટ બાકી				

૯૪	આડેસર રેંજ આડેસર રાઉંડ વરણૂ બીટ	આડેસર રા.ગુ.ન ૦૨/૨૦૨૨-૨૩ તા.૦૮/૧૨/૨૦૨૨	ધુડખર અભ્યારણ્યના આડેસર રેજના આડેસર રાઉડના વરણુ બીટના અભ્યારણ્યમાં બિન અધિકૃત રીતે અપ પ્રવેશ કરી રણભાગ વિસ્તારમાં હીટાચી તથા ટેકટર દ્વારા માટીના પાળા કરેલ છે	...	...	તપાસ ચાલુ				
૯૫	આડેસર રેંજ સાંતલપુર રાઉંડ સાંતલપુર બીટ	સાંતલપુર રા.ગુ.ન ૦૮/૨૦૨૨-૨૩ તા.૦૮/૧૨/૨૦૨૨	ધુડખર અભ્યારણ્ય આડેસર રેજના સાંતલપુર બીટના પીપરાલા રણભાગ વિસ્તારમાં આકોડીયા બેટ ઉતરે લઈવાળા બેટની ચારે-બાજુ ટેકટર થી હળના લીટા મારી માટીના પાળા કરેલ છે.	...	...	તપાસ ચાલુ				

ક્રમાક :-અ/પવચ/૧૨૪ /૨૦૨૨-૨૩
તા:- ૧૫/૧૨/૨૦૨૨
ધુડખર અભ્યારણ્ય આડેસર રેંજ

વિષય:- કોર્ટ કેસની માહિતી મોકલવા બાબત
સંદર્ભ:-આપના પત્ર નં:-બ/વપસ/ટે.૪/૧૧૯૨-૯૫/૨૦૨૨-૨૩ તા:- ૦૮/૧૨/૨૦૨૨

(જે.જી.મોદી)
રેન્જ ફોરેસ્ટ ઓફિસર
વન્યપ્રાણી રેન્જ આડેસર

વન્યપ્રાણી સંરક્ષણ ધારા ૧૯૭૨ અન્વયે નોંધવાલાયક ગુન્હા વિગત

અ.ન	રેન્જનું નામ	વન્યપ્રાણીની જાત	સંખ્યા	ગુંન્હાની વિગત				રેજ ગુના નંબર	તડજોડ કરેલ હોય તો દંડ વગેરે	કોર્ટમાં કરેલ કોર્ટ કેસ			ગુનેગારોના નામ/ગામ	રિમાર્કસ
				તારીખ	સ્થળ	અન્ય વિગત	કુદરતી શિકાર પોઈઝન વગેરે			નંબર	તારીખ	કોર્ટનું નામ		
૧	૨	૩	૪	૫	૬	૭	૮	૯	૧૦	૧૧	૧૨	૧૩	૧૪	૧૫
૧								૮	૫૦૦ રૂપીયા દંડ વસુલ કરી નિકાલ કરેલ				લક્ષ્મણ જેસા આહિર રે કટારીયા	
								૯		આડેસર રા.ગુ.નં ૧/૨૦૧૨-૧૩ ૮/૧૧/૨૦૧૨			મુ- શિકારપુર (૧) પટેલ મુળજી ભવાન (૨) પટેલ ગોકળ અબાવી (૩) સુથાર સામજી ખેગાર (૪) ઢાઢી મળજી મોમાયા	
								૧૦		આડેસર રા.ગુ.નં ૨/૨૦૧૨-૧૩ ૬/૧૨/૨૦૧૨	૬/૧૨/૨૦૧૨	મે.જ્યુડિશિયલ નામદારકોર્ટ રાપર	લતિફ આમદ ભટ્ટી રે આડેસર અભરામ સુદિક ભટ્ટી રે આડેસર રામ નારાયણ રામલાલ જાટ રે ટોયા (રા.જ) સોમા સવશી રે. ઉમરકોટ (રા.જ) રામનારાયણ ગણેશ રે. ટોડા (રા.જ) સત્યનારાયણ જયકિશન ચરસડી(રા.જ)	
								૧૧		આડેસર રા.ગુ.નં ૧/૨૦૧૨-૧૩		પોલીસ કેસ	મેણું સુલતાન જુમા રે. ટગા	
								૧૨		૦૯/૦૧/૨૦૧૪		મે.જ્યુડિશિયલ નામદારકોર્ટ રાપર	બિન વારસુ	
												મે.જ્યુડિશિયલ નામદારકોર્ટ રાપર	(૧) ભાખુશા રહમનશા એરવાડિયા રે. સુરેંદ્રનગર (૨) રમેશ.જે.દવે રે સુરેંદ્રનગર	

TX



નાયબ વન સંરક્ષકશ્રીની કચેરી
ધુડખર અભયારણ્ય મયુર નગર હળવદ રોડ
પ્રાંગધ્રા-૩૬૩૩૧૦ જી. સુરેન્દ્રનગર

Email : rfo1-dhang-gm@gujarat.gov.in ટેલીફોનઃ- (૦૨૭૫૪) ૨૬૦૭૧૬
ફેકસ :- (૦૨૭૫૪)૨૮૨૬૨૯ મોબાઇલઃ- ૯૯૭૮૪૦૭૨૬૭

ક્રમાંકઃ- અ/ કો.કે./ટે.૩/ ૬૨૨ /૨૦૨૩-૨૪,
પ્રાંગધ્રા તા.૨૪/૦૪/૨૦૨૩

પ્રતિ,
સરકારી વકીલશ્રી
કાયદા ભવન,
સોલા અમદાવાદ.

વિષયઃ- Writ Petiton (PIL) No-19/2023
Kanaiyalal Vijayshankar Rajagor & Others
V/s
The state of Gujarat .

સંદર્ભ-(૧)અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વન્યજીવ ગુજરાત રાજ્ય ગાંધીનગર
ના પત્રાંકઃ વપસ/૨૧/અ/૫-૭/૨૦૨૩-૨૪.તા..૫/૪/૨૦૨૩
(૨)અત્રેના પત્રાંકઃ બ/જમન/ટે.૩/૯૨-૯૮/૨૦૨૩-૨૪.તા.૧૮/૪/૨૦૨૩

સાદર સહ ઉપરોક્ત બાબતે જણાવવાનું કે નામ. હાઇકોર્ટમાં થયેલ રીટ પીટીશન (પી.આઇ.એલ) નં-૧૯/૨૦૨૩ કનૈયાલાલ વિજયશંકર રાજગોર અને અન્ય વિરૂધ્ધ ગુજરાત સરકાર અને અન્યમાં સંદર્ભ-૧ ના પત્રથી અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વન્યજીવ, ગુજરાત રાજ્ય, ગાંધીનગર દ્વારા અત્રેના વિભાગ ને સદર કેસના પેરાવાઈઝ રીમાર્ક્સ તૈયાર કરવાનું જણાવેલ છે. જે અન્વયે અત્રેથી સંદર્ભ-૨ ના પત્રથી પ્રસ્તુત બાબતે નાયબ વન સંરક્ષકશ્રી કચ્છ-પુર્વ , પાટણ બનાસકાંઠા અને અધિક કલેક્ટરશ્રી સર્વે સેટલમેન્ટ ધુડખર અભયારણ્ય સુરેંદ્રનગરની કમીટીનું ગઠન કરી કમીટીના સભ્યો સાથે પરામર્શ કરી પ્રસ્તુત કેસનો પ્રીલીમનરી રીપોર્ટ તૈયાર કરી આ સાથે પેટામાં સામેલ રાખી આપને સાદર કરવામાં આવે છે જે ધ્યાને લેવા વિનંતી છે.

(ડો.ધવલ ગઢવી)
નાયબ વન સંરક્ષક
ધુડખર અભયારણ્ય
ધ્રાગંધ્રા

નકલ સાદર રવાનાઃ- અગ્ર મુખ્ય વન સંરક્ષકશ્રી વન્યજીવ ગુજરાત રાજ્ય ગાંધીનગર તરફ જાણ થ૦
નકલ સાદર રવાના- વન સંરક્ષકશ્રી વન્યજીવ વર્તુળ ગાંધીનગર તરફ જાણ થવા સારૂ

(B) **Eco – Sensitive Zone Final Notification :**

As per Notification no. GKH 13-78/WLP 1976-89899-P Dated : 1st October 2018, under "Wildlife Protection Act 1972, Ministry of Environment, Forest and Climate Change has notified 638.83 Sq.KM area of Kachchh, SurendRannagar, Morbi and Patan districts as eco sensitive zone of Wildass Sanctaury. This Zone Rannges from 0 to 1.2 km from boundry of the said sanctuary. (Annexure C)

(C) **Survey and Settlement Procedure :**

Under Wildlife Protection Act 1972 , Settlement Officer has been appointed in the year. Primary report on Settlement of Wildass Sanctuary has been submitted, which is yet to be finalized by State Government.

As per the reports : Out of total salt production of Gujarat State, 31 % of salt production contributed by Little Rann of Kutch. There are 3 categories of Salt producers : (a) Company / Vendor, having land of more than 40 Ha. Area , (b) Individuals, having land of more than 4 Ha. But less than 40 Ha Area , (c) Co-operative Societies, having land of less than 4 Ha. Area. There are 3000 families of Agariya engaged in Salt production in the Sanctuary.

As per settlement report, re-settlement process (Pun Vasan) of these Agariyas is very time consuming and financially very expensive process. So, instead of re-settlement process, rights of dwellers and Agariyas have

recommended. User right of Hindustan Salt Works has been recommended subject to outcome of case no. 01/2008 of Hon'ble Highcourt of Gujarat.

As per Ecology study by GEER Foundation,1999, Creation of 6 Salt zones have been recommended :

1. Tikar Zone :
   (Area : 2785-00-00 Ha of Nava Ghantila, Tikar, Khod of Morbi district)
2. Enjar – KopRanni Zone :
   (Area : 5660-00-00 Ha of Enjar, Malaniyad, KopaRanni of SurendRannagar district)
3. Kuda – Sultanpur Zone :
   (Area : 33323-00-00 Ha of Kuda, Nimaknagar, Narali, Jesada, Malvan, Thala, Sultanpur of SurendRannagar district)
4. Jhinjhuvada Zone :
   (Area : 2704-00-00 Ha of West of Jhinjhuvada of SurendRannagar district)
5. Santalpur Zone :
   (Area : 2720-00-00 Ha of Jhaladiya Beyt, piparala of Patan district)
6. Manaba – Bhimdevaka Zone :
   (Area : 17400-00-00 Ha of Shikarpur, Manaba, Bhimdevaka of Kachchh district)

As in Writ Petition (P.I.L.) 19 of 2023, petitioners states salt production a salt mining but as per the Mines Act 1952, Salt production is not a mining activity.

Salt pan, made up of sand, has been created and water has been stored there for few months and after evaporation process, salt has been formed. After formation of Salt and selling it out , on onset of monsoon, Agariya leave the sanctuary area until next season. And after that, during monsson, all salt pan have been vanished by rain water and water of rivers drain through the sanctuary. So, agariyas are not constructing permanent structure, so, no habitat destruction involved in salt formation activity.

Every year, Agariya will create new salt pan, not necessarily at the exact location as of previous year. So, location of salt pan of the same Agariya will not be fixed but shifting every year. Sometime distance salt pan of current year of the same Agariya from salt pan of previous year may be as far as 2 -3 km. So, only comparing satellite images of different years is not sufficient to give real field picture. Also Satellite images will vary on month to month basis. During onset of season of salt production (from September to December), satellite image will show less salt pan as salt pan creation is going on during these period but during peak of the season (during late January to Mid May), satellite image will show more number of salt pan due to apparently visible white color of salt produced in the pan.

Sometime, water from salt pan - borewell is not of desired quality (degree in local language) for salt production,

landscape Level Wetland Ecosystem and its Services in Little Rann of Kachchh, Gujarat, Figure 37 shows expansion of salt work in and around network of Surajbari creek system in different years, which shows 7646 Ha (in the year 1977), 14427 Ha (in the year 1990), 31124 Ha (in the year 1999), 32328 Ha (in the year 2005) and 44655 Ha (in the year 2014). At the same time, population of wild ass is also increasing : 362 (in the year 1969), 720 (in the year 1976), 1989 (in the year 1983), 2075 (in the year 1990), 2839 (in the year 1999), 3863 in the year (2004), 4038 (in the year 2009), 4451 (in the year 2014), 6082 (in the year 2020).

Apart from rise in procurement price of salt, due to various welfare schemes of state government like supply of subsidized solar panel for electricity, Shram Card, education related schemes (Rann school bus, mid day meal in the Rann, etc), have effective role in increased number of Agariyas and salt panes in the said sanctuary, over the years.

(F) Status of Wildlife in Wild ass sanctuary :

Wild ass sanctuary is well known for Indian wild ass, desert fox, wolves, Hyena, blue bull, caracals, blackbuck, wild boar, chinkara, etc. Petitioners state that these wild animals are only found in wild ass sanctuary but this information is misleading. All these wild animals can also be found outside wild ass sanctuary and also in other protected areas of Gujarat state and of India as well. Also in the said

(G) Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020 :

As petitioners state in writ petition (P.I.L.) 19/2023, national green tribunal has passed an order not to permit any activity within 10km radius from boundry of wild ass sanctuary. But, this information is too incomplete and misleading.

As per order of Online case no. 90/2018 (WZ) National Green Tribunal Order Dated 23/9/2020, "It is further directed that no activities should be permitted within the radius of 10 kms or within the parameter as prescribed by the rules for any activities not permitted under the law", it is hereby humbly submitting that final notification for eco sensitive zone for wild ass sanctuary has been notified on 1st October 2018, where lists of regulated activities, promoted activities and prohibited activities have been issued, So, Forest department is already implementing provisions of the said eco sensitive zone notification.

(H) Activities of Forest Department in relation to protection and conservation of Wild ass sanctuary :

In terms of area, Wild ass sanctuary is a very big geographical area consisting of approx. 4912 Sq Km area. Each field staff has a very vast area under his/her

Scanned with CamScanner

staff of forest department is vigilant and active to curb illegal activities.

Sr. No	Name of Division	Summary of legal action taken by Forest Department (2018 to 2023)	
		Name of Rannge	No & Details of offence booked
1.	Wild Ass Sanctuary, Division Dhrangadhra	Adesar	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 53 Cases 2. Hunting- 2 Cases 3. Illegal mining – 2 Cases
		Bajana	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 39 2. Illicit tree felling- 1 Cases 3. Hunting- 4 Cases
		Halvad	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed/Chemical – solid waste disposal – 35 Cases 2. Illicit tree felling- 8 Cases 3. Hunting- 1 Cases 4.Illegal mining – 1 Cases
		Dhrangadhra	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 19 Cases 2. Hunting- 2 Cases
2.	Patan Division	Radhanpur	1. Unauthorized Entry to create kachcha road/ borewell/mati pala/salt pan/shed – 1 Cases 2. Illicit tree felling- 24 Cases 3. Hunting- 1 Cases

As of now, no lease or no land has been given to any person or unit by the forest department in the sanctuary

Scanned with CamScanner